BEFORE THE NATIONAL GREEN TRIBUNAL
AT DELHI PRINCIPAL BENCH
ORIGINAL APPLICATION NO. 593/2017

IN THE MATTER OF:

PARYAVARAN SURAKSHA SAMITI
& ANOTHER …. APPLICANT

VS

UNION OF INDIA & 2 OTHERS ….RESPONDENT

INDEX

S.NO	PARTICULARS	PAGE NO.
1.	Affidavit of Chief Secretary in compliance of order dated 24.05.2024 passed by this Hon'ble Tribunal.	3-11
2.	True copy of the Progress Report dated 09.05.2024 in O.A. No. 606 of 2018 is annexed herewith as **ANNEXURE A-1**.	12-230
3.	A presentation of the progress of the compliance of order dated 23.03.2023 is annexed herewith as **ANNEXURE A-2.**	231-534
4.	A true copy of the direction issued by deponent dated 08.09.2024 is annexed herewith as **ANNEXURE A-3.**	535-536

5.	A true copy of the direction of the deponent in respect of above dated 11.09.2024 is annexed herewith as. **ANNEXURE A-4.**	537-538
6.	The summary of the list of the SNA accounts with the amounts released and the utilization of the funds since March 2023 till date are annexed herewith as **ANNEXURE A-5.**	539-565
7.	True copy of the OM dated 23.03.2021 issued by the Central Government is annexed herewith as **ANNEXURE A-6.**	566-569
8.	True copy of the order dated 20.03.2023 passed by the Hon'ble Supreme Court in C.A No. 40628 of 2022 along with Civil Appeal pending before Hon'ble Supreme Court is annexed herewith as **ANNEXURE A-7 (COLLY).**	570-598
9.	True copy of the order dated 16.12.2022 in CA No. 36830/2022 is annexed herewith as **ANNEXURE A-8.**	599-600

THROUGH

PRIYANKA SWAMI
Standing Counsel for the State of UP.
F- 13, Ground Floor, Jangpura Extension,
New Delhi- 110014
8800656660

Date: 11**.09.2024**

BEFORE THE NATIONAL GREEN TRIBUNAL

AT DELHI PRINCIPAL BENCH

ORIGINAL APPLICATION NO. 593/2017

IN THE MATTER OF:

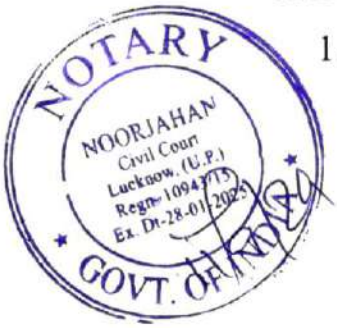
PARYAVARAN SURAKSHA SAMITI
& ANOTHER .... APPLICANT

VS

UNION OF INDIA & 2 OTHERS ....RESPONDENT

AFFIDAVIT OF THE CHIEF SECRETARY, STATE OF UTTAR PRADESH IN COMPLIANCE OF THE ORDER DATED 24.05.2024 PASSED BY THIS HON'BLE TRIBUNAL

I, Manoj Kumar Singh, aged about 59 years, posted as Chief Secretary, Government of Uttar Pradesh, do hereby solemnly affirm and state on oath as under:



1. That the deponent appeared before this Hon'ble Tribunal on 05.09.24 detailing the Progress Report filed in compliance of order dated 23.03.2023 in O.A No. 606/2018 laying out the improved governance in the State and further initiatives which are planned which will result in bridging the existing gaps in solid and liquid waste management. The deponent outlined the details of the

Manoj

schedule that the State is endeavoring to follow at earnest speed and sought an extension of the timeline till December 2025. It was submitted by the deponent that the projects required to meet the gaps have been grounded and funds of more than Rs.5000 crores have been provided in respective project accounts. A true copy of the Progress report dated 09.05.2024 in O.A. No. 606 of 2018 is annexed here with as **ANNEXURE A-1.** A presentation of the progress of the compliance of order dated 23.03.2023 is annexed herewith as **ANNEXURE A-2.**

2. That the deponent has further made detailed submissions before this Hon'ble Tribunal highlighting the difficulties related to current overall approach for the solid waste and sewage management due to which the installed systems are not working efficiently to meet the expected outcomes. The present approach for solid waste management has challenges related to segregation and door to door collection of waste and minimal investments towards the processing, treatment and scientific disposal of the treated waste.

3. In India the rate of recycling is one of the highest in the world, as most of the items in solid waste which can be recycled are collected by informal waste collectors and persons working in this field and there is a chain of people and businesses involved in its collection, transportation, processing and recycling. This is one of the reasons that the major portion of solid waste reaching the treatment plants is inert and does not have enough calorific value to run the waste to energy plants efficiently. Here the character of solid waste vastly differs from the waste in western countries. The organic solid waste can be handled more scientifically at mohalla

NOTARY NOORJAHAN Civil Court Lucknow (U.P.) GOVT. OF INDIA

and ward level rather than at city level. The compost prepared at city level is not used by the farmers as it contains lot of weed seeds. This problem can be taken care of if it organic solid waste is composted within ward and used there.

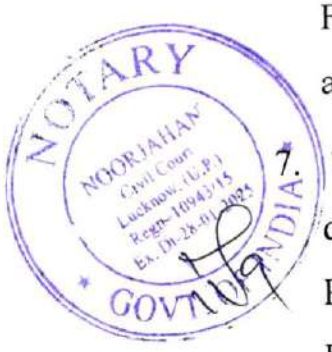
4. Regarding liquid waste the characteristic is universal across the globe. Many countries have solved this problem of sewage. The world over it is built as a closed loop system and the sewage from toilet is captured in sewer line through which it is taken to the main trunk sewer line from where it reaches the sewage pumping station. From the Sewage Pumping Station it is pumped to the STP for treatment. Sewage should not be allowed to reach the drain which is meant for carrying the storm water. As it increases the volume and dilutes the sewage. The raw sewage has Bio-chemical Oxygen Demand (BOD) around 250, which is needed in order to run the STPs optimally. So, when we tap or intercept the drain and pump sewage along with water from drain to STP, this on one hand increases the volume and dilutes the sewage, which is not good for proper functioning of the STP.

5. Since 1985 under the Ganga Action Plan till Namami Gange the sewerage projects are being approved as interception and diversion of drains. The sewerage system is designed for 30 years based on the calculation that one person will use 150 Liter Per Capita Per Day (lpcd) of water, 85% of which will be generated as sewage, so this 135 lpcd is multiplied with the population to arrive at the total sewage available for treatment. The world over sewerage is developed and maintained as a close loop system. This practice need to be followed in our case also. So focus should be in

NOTARY NOORJAHAN Civil Court Lucknow (U.P.) Regn. 1094/15 Ex. Dt. 24-11-2025 GOVT. OF INDIA

constructing sewerage line and household connections to sewer line.

6. The present liquid waste management systems lacks scientific approach of sewer network and household connectivity with the sewer line and are rather designed to treat sewage discharged in drains under Interception and Diversion of drains approach where the storm and industrial waste water also gets mixed with the sewage making the existing capacities for the treatment inadequate, resulting in to discharge of untreated sewage in the surface water through drains. The sewage treatment projects, majorly funded by Government of India under various schemes like AMRUT & Namami Gange, presently do not focus on construction of sewer lines and household connections as integrated projects. Moreover, challenges exist with respect to the affordability of the beneficiary contributions for household connections. It is further submitted that for smaller towns where sewage generation is not much, the approach for sewage management that relies upon septic tank & soak pit along with Faecal Sludge and Septage Management Plant has been proved as a better option.



7. That in view of the submissions made as stated above, the deponent has issued following directions dated 08.09.2024 to the Principal Secretary, Urban Development, Government of Uttar Pradesh:

a) The following works related to sewerage must be taken up under priority from the funds available under AMRUT Scheme and State Sector:

(i) The works related to house connections must be completed in the areas where sewer lines have been laid down.

(ii) The works related to laying of sewer line and house connections in the areas where STP has been completed and the sewage is not received to the full capacity of the STP or partially received in the STP.

(iii) Laying of sewer lines and joining it with trunk sewer for conveying the sewage to STP in unsewered areas.

(iv) The laying of sewer lines and house connections to be taken by on priority by Urban Local Bodies where STPs have been constructed.

b) All the Urban Local Bodies issue notices to all households and establishment which are discharging their sewage directly into the drains for ensuring time bound household connections or construction of septic tank and soak pit. It has also been suggested that Balram Model Toilet may be constructed where adequate space is not available in any household for toilet construction. These schemes be funded under the individual household toilet schemes.

c) The other works under AMRUT and State Sector schemes will be taken up only after completion of above works.

A true copy of the direction issued by deponent dated 08.09.2024 is annexed herewith as **ANNEXURE A-3.**

8. That the deponent has further issued directions to the Principal Secretary, Namami Gange and Gramin Jalapurti Vibhag, Urban Development Department, Government of Uttar Pradesh, all

District Magistrates, Urban Local Bodies etc. that the funds for Solid waste and sewage management to be made available on priority by concerned Urban Local Bodies and Administrative Departments. A true copy of the direction of the deponent in respect of above dated -------11-09.2024 is annexed herewith as. **ANNEXURE A-4.**

9. That at present, all the projects related to sewage and other waste treatment, are set up and managed under three Centrally Sponsored Schemes viz. Namami Gange, Swachh Bharat Mission 2.0 and AMRUT 2.0. Rural Sector STPs are primarily constructed under Namami Gange, while Urban Sector STPs are being constructed under AMRUT 2.0. It is stated that the aforesaid project accounts are being utilized for the various projects to address the gap with respect to solid waste, legacy waste, sewage etc., and the sanctioned funds are being released towards the said projects from time to time. The summary of the list of the SNA accounts with the amounts released and the utilization of the funds since March 2023 till date are annexed herewith as **ANNEXURE A-5.**

NOTARY NOORJAHAN Civil Court Lucknow (U.P.) Regn. 10943/15 Ex. On 21.01.2025 GOVT. OF INDIA

10. That it is stated that the Central Government has issued OM dated 23.03.2021 in which it is stated that all Centrally Sponsored Schemes are to be implemented using a Single Nodal Agency System (SNA). AMRUT and Swachch Bharat Mission projects fall within this SNA System, in which all transactions for nodal/ Implementing Agency are routed through a Single Centralized Account or Mother Account to its subsidiaries or Child Accounts for better monitoring of availability and utilization of funds under

the CSS. The Central share directly comes to this bank account and State and ULBs also release its share in this account. Funds available in the Bank Account of all the Implementing Agencies below the SNA are transferred to the Bank Account of the SNA concerned with clear bifurcation of the Central and the State share. SNA system is envisaged for an efficient flow of funds in which the mother account is created by the nominated Bank at the Nodal Agency and the child account are created at respective cities of the subsidiaries. This system enables real time monitoring of project fund utilization at all levels providing direct control to Nodal Agency over project Expenditure. True copy of the OM dated 23.03.2021 issued by the Central Government is annexed herewith as **ANNEXURE A-6.**

11. That it is stated that similarly, for CSSs having an annual outlay of more than Rs. 500 crores, implementation is to be done through a Treasury Single Account (TSA) System, under which funds are provided to Nodal agency and subsidiaries through issue of Assignment Limits instead of actual cash transfer and funds are to be released from the Consolidated Fund of India (CFI) directly to vendors/ beneficiaries. This allows an efficient fund flow system by providing funds "as and when need basis", thus ensuring better fund management and avoiding parking of funds in the Bank Accounts of Nodal agencies. The Namami Gange projects are presently operated under the TSA System.

12. That in order to avail Central funds under the CSSs, the State is bound to follow the directions of the Centre issued vide various Office Memorandums (OMs).

13. It is stated that there is no shortage of funds for the Sanitation projects – as and when the funds are needed, they are being made available. It is submitted that the Hon'ble Supreme Court has in the past, stayed directions of placing the costs in "separate ring-fenced accounts" in the case of Meera Shukla vs. Municipal Corporation, Gorakhpur & ors. In another similar matter in respect of the State of Rajasthan, the order dated 15.09.2022 in respect of the creation of a "separate ring-fenced account" of Rs.3000 Crores, the State of Rajasthan had approached the Hon'ble Supreme Court in Civil Appeal Dairy No 36830/2022 wherein the Hon'ble Court has been pleased to stay the said direction. A true copy of the order dated 20.03.2023 passed by the Hon'ble Supreme Court in C.A No. 40628 of 2022 along with Civil Appeal pending before Hon'ble Supreme Court is annexed herewith as **ANNEXURE A-7 (COLLY).** A true copy of the order dated 16.12.2022 in CA No. 36830/2022 is annexed herewith as **ANNEXURE A-8.**

NOTARY NOORJAHAN Civil Court Lucknow (U.P.) Regn. 1094/13 Ex. Dt. 28-01-2025 GOVT. OF INDIA

14. That the deponent has issued appropriate directions for making the funds available for implementation of sewage and solid waste management projects and is reviewing periodically the status of availability of funds for such projects. The State has complied with the orders of this Hon'ble Tribunal in letter and spirit with respect to availability of funds for the projects related to sewage and solid waste management in the State.

15. That the deponent is duty bound to comply with any and further directions passed by this Hon'ble Tribunal.

DEPONENT

VERIFICATION:-

Verified at ~~New Delhi~~ Lucknow on this 11th day of September, 2024 that the contents of the above Affidavit are true and correct to the best of my knowledge and based on the official records of the Respondent. No part of it is false and nothing material has been concealed there from.

DEPONENT

NOTARY NOORJAHAN Civil Court Lucknow (U.P.) Regn. 10943 Ex. Dt. 28-01-2025 GOVT. OF U.P.

Sworn and Verified before me 11/9/24

NOORJAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 10943/15

I know & Identify the deponent/Executio who has signed/ put his T.I. before me

S.J. Iqbal Advocate
Reg No 6643/999
Adv

11 Adv 24

Annexure A-1

Letter No. -NGT-307 /81-7-2024-01(Writ)/2019

From,

Devendra Singh Chauhan,
Under Secretary,
Environment, Forests and
Climate Change Department,
Govt. of Uttar Pradesh.

To,

The Registrar General,
Hon'ble National Green Tribunal,
Principal Bench, Copernicus Marg,
New Delhi.

Environment, Forests and
Climate Change, Section-7 **Lucknow : Dated : 09 May, 2024**

Sub.: Progress report in Compliance of Hon'ble National Green Tribunal order dated 23.03.2023 passed in O.A. No. 606/2018 in the matter of Compliance of Municipal Solid Waste Management Rules 2016 and Other Environmental Issues - reg.

Sir,

In compliance of order dated 23.03.2023 passed in O.A. No. 606/2018 in the matter of Compliance of Municipal Solid Waste Management Rules 2016 and Other Environmental Issues the compiled Six Month Progress Reports of the period ending 30.04.2024 duly signed by the Chief Secretary, Govt. of Uttar Pradesh is being annexed herewith. It is further submitted that the State filed Status of Solid Waste Management, Used Water Management before Hon'ble Tribunal in the matter of Atul Singh Chauhan Vs MoEF&CC & Ors. (M.A. No. 91/2022 in O.A. No. 670/2018) and Paryavaran Suraksha Samiti Vs Union of India & Ors. (O.A. No. 593/2017) earlier dated 21.07.2023 and 15.12.2023 respectively.

It is requested that the said report may be presented before the Hon'ble National Green Tribunal for kind consideration.

Encl: As Above

Yours Sincerely,

Digitally Signed by
देवेन्द्र सिंह चौहान
Date: 09-05-2024 18:56:53
Reason: Approved

(Devendra Singh Chauhan)
Under Secretary

Copy to :- Ms. Priyanka Swami, Advocate, Standing Counsel of State of Uttar Pradesh for N.G.T.

-: Table of Content :-

S.No.	Content	Page No.
1.	Progress report on behalf of State of Uttar Pradesh in compliance of Order Dated 23.03.2023 passed by Hon'ble National Green Tribunal in O.A. No. 606/2018 Compliance of Municipal Solid Waste Management Rules 2016 and Other Environmental Issues.	1-16
2.	**Annexure No. 1**	17-22
3.	**Annexure No. 2**	23-33
4.	**Annexure No. 3**	34-38
5.	**Annexure No. 4**	39-42
6.	**Annexure No. 5**	43
7.	**Annexure No. 6**	44-55
8.	**Annexure No. 7**	56-61
9.	**Annexure No. 8**	62
10.	**Annexure No. 9**	63
11.	**Annexure No. 10**	64
12.	**Annexure No. 11**	65-70
13.	**Annexure No. 12**	71-77
14.	**Annexure No. 13**	78
15.	**Annexure No. 14**	79-80
16.	**Annexure No. 15**	81
17.	**Annexure No. 16**	82-83
18.	**Annexure No. 17**	84
19.	**Annexure No. 18**	85
20.	**Annexure No. 19**	86
21.	**Annexure No. 20**	87

22.	**Annexure No. 21**	88-90
23.	**Annexure No. 22**	91-92
24.	**Annexure No. 23**	93-95
25.	**Annexure No. 24**	96-109
26.	**Annexure No. 25**	110
27.	**Annexure No. 26**	111-112
28.	**Annexure No. 27**	113
29.	**Annexure No. 28**	114-117
30.	**Annexure No. 29**	118
31.	**Annexure No. 30**	119-121
32.	**Annexure No. 31**	122-125
33.	**Annexure No. 32**	126-128
34.	**Annexure No. 33**	129-136
35.	**Annexure No. 34**	137-146
36.	**Annexure No. 35**	147-152
37.	**Annexure No. 36**	153-156
38.	**Annexure No. 37**	157-158
39.	**Annexure No. 38**	159-162
40.	**Annexure No. 39**	163-164
41.	**Annexure No. 40**	165-175
42.	**Annexure No. 41**	176-177
43.	**Annexure No. 42**	178-208
44.	**Annexure No. 43**	209
45.	**Annexure No. 44**	210-212
46.	**Annexure No. 45**	213-216

Progress report on behalf of State of Uttar Pradesh in compliance of Order Dated 23.03.2023 passed by Hon'ble National Green Tribunal in O.A. No. 606/2018 Compliance of Municipal Solid Waste Management Rules 2016 and Other Environmental Issues.

1. That Hon'ble National Green Tribunal (hereinafter referred to as "NGT") has passed the order dated 23.03.2023 in O.A. No. 606/2018. The operative portion for the same is reproduced hereunder:

   " ....Further, six monthly progress reports with verifiable progress may be filed by the Chief Secretary with a copy to the Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. Copies thereof may be furnished to the NMCG, MoUD, CPHEEO (MoUD) and CPCB and also be placed on the website of the State Government"

2. That in compliance of above directions of Hon'ble NGT, the undersigned has regularly reviewed the implementation of actions for Solid Waste Management and Used Water Management in the State. The Chief Secretary has issued directions to concerning departments to ensure the completion of the projects within the timeline. The Minutes of Meetings held under the Chairmanship of Chief Secretary for review of the implementation of projects related to Solid Waste and Used Water Management dated 08-05-2023, 29-09-2023, 01-03-2024 and 02-04-2024 are enclosed as **Annexures-1, 2, 3 and 4.**

3. **Status of Solid Waste Management (Urban Area):** That at present there are 762 number of Urban Local Bodies (ULBs) in the state, which generate approximately 20,114 Ton Per Day (TPD) of Solid Waste. The State has made arrangements for 100 percent door to door collection of total solid waste generated.

4. That the State has established and operationalised the infrastructure of solid waste processing which includes 22 operational integrated solid waste processing plants (Waste to Compost) of cumulative processing capacity 9,435 TPD, 711 Material Recovery Facilities (MRFs) of

cumulative capacity 3,780 TPD, 05 Waste to Energy Plants of 209 TPD and 868 Compost Pits with composting capacity of 1,457 TPD. Cumulatively, the State has total operational solid waste processing capacity of 14,881 TPD which is 73 % of total solid waste generated in the State. List of 22 MSW plants, 711 MRFs, 868 compost pits and 5 Waste to Energy plants are enclosed as **Annexures-5, 6, 7 and 8.**

That the State is implementing a time bound action plan for developing the infrastructure to fulfil the processing gap of 5,233 TPD by December 2024. That 13 integrated MSW plants with cumulative capacity of 1,830 TPD, 222 MRFs with cumulative capacity of 1,315 TPD, 210 compost pits with cumulative capacity of 842 TPD and 21 integrated MSW plants with cumulative capacity of 1,925 TPD are under construction and will be commissioned by December 2024. The list of 13 integrated MSW plants, 21 integrated MSW plants, 222 MRFs and 210 Compost Pits are enclosed as **Annexures-9, 10, 11 and 12.**

That after these facilities are commissioned, the state shall have a processing capacity of 20,793 TPD which is more than the current waste generation in the State. Additionally 04 integrated MSW plants with a cumulative capacity of 200 TPD & 11 Waste to Energy/Bio-CNG plants with a cumulative capacity of 6,750 TPD are also under construction and will be commissioned by December 2025, thereby further enhancing the processing capacity in the State to 27,743 TPD by December 2025. The list of 04 integrated MSW plants and 11 Waste to Energy plants/Bio-CNG plants are enclosed as **Annexures-13 and 14.**

Apart from above under-construction projects, the State has made future plans for the establishment of processing plants of a capacity of 1,362 TPD by December 2025 which includes 15 integrated MSW plants and 98 compost pits. Hence the State shall have a Solid Waste Processing Capacity of 29,105 TPD by December 2025. The list of 15 integrated MSW plants and 98 compost pits are enclosed as **Annexures-15 and 16.** The snapshot of State's plan for Solid Waste Management is given below:

Total Solid Waste Generation (TPD)	Processing Facilities Installed					
20,114	**MSW Plants**	**MRFs**	**Compost Pits**	**WtE**	**Processing Capacity (TPD)**	**Gap (TPD)**
	22 (9,435TPD)	711 (3,780 TPD)	868 (1,457 TPD)	05 (209 TPD)	14,881	5,233
	Processing Facilities Under Construction (June 2024)					
	MSW Plants	**MRFs**	**Compost Pits**	**WtE**	**Total Capacity (TPD)**	**Processing Capacity (TPD)**	**Gap (TPD)**
	13 (1,830 TPD)	222 (1,315 TPD)	210 (842 TPD)	0	3,987	18,868	1,246
	Processing Facilities Under Construction (December 2024)					
	MSW Plants	**MRFs**	**Compost Pits**	**WtE**	**Total Capacity (TPD)**	**Processing Capacity (TPD)**	**Gap (TPD)**
	21 (1,925 TPD)	0	0	0	1,925	20,793	0
	Processing Facilities Under Construction (December 2025)					
	MSW Plants	**MRFs**	**Compost Pits**	**WtE / Bio - CNG**	**Total Capacity (TPD)**	**Processing Capacity (TPD)**	**Gap (TPD)**
	04 (200TPD)	0	0	11 (6,750 TPD)	6,950	27,743	0
	Proposed Processing Facilities (December 2025)					
	MSW Plants	**MRFs**	**Compost Pits**	**WtE**	**Total Capacity (TPD)**	**Processing Capacity (TPD)**	**Gap (TPD)**
	15 (980 TPD)	0	98 (382 TPD)	0	1,362	29,105	0

5. **Progress report of Solid Waste Management (Urban) w.r.t. status filed on 23.03.2023:** That Chief Secretary Govt. of Uttar Pradesh has reported the status of Solid Waste Management before Hon'ble NGT during his personal appearance before this tribunal on 23.03.2023. The

State has enhanced the processing capacity in the urban areas by 4,764 TPD.

That 05 integrated MSW Plants of capacity 3,330 TPD, 177 MRFs of capacity 1,110 TPD and 18 compost pits of capacity 143 TPD which were under construction have been made operational. Also 03 new Waste to Energy plants of capacity 15 TPD are also operationalized. Progress chart for Solid Waste Management is summarised below:

Entity	Status filed on 23.03.2023	Current Status
Operational SW Plants	19 (5,865 TPD)	22 (9,435 TPD)
Operational MRFs	534 (2,670 TPD)	711 (3,780 TPD)
Waste to Energy	03 (268 TPD)	05 (209 TPD)
Functional Compost pits (**Urban area**)	850 (1,314 TPD)	868 (1,457 TPD)
Total Processing Capacity (Urban)	**10,117 TPD**	**14,881 TPD**

6. **Status of Solid Waste Management (Rural Area) :** That at present there are 57,702 number of Gram Panchayats (GPs) in the state which generate approximately 11,959 TPD Solid Waste. State has made arrangement for collection of solid waste generated in the rural area. That 47,531 waste collection vehicles have been deployed and 28,763 Community bins have been installed for segregation of solid waste. For treatment of wet waste, 1,01,760 compost pits have been constructed in 50,324 villages of capacity 7,605 TPD, which is 63.5 % of total waste generated, there are 72 Community Bio- Gas plants operational in 51 districts of capacity 51 TPD.

That the State has made a timebound action plan for developing the infrastructure to fulfil the treatment gap of 4,354 TPD i.e. 36.4 % of remaining solid waste generated by March 2025.

7. **Progress report of Solid Waste Management (Rural) w.r.t. status filed on 23.03.2023:** That Chief Secretary Govt. of Uttar Pradesh has reported the status of Solid Waste Management in Rural area before Hon'ble NGT during hearing on 23.03.2023. In the Rural areas the waste treatment capacity has been enhanced by 4,604 TPD by operationalising additional 61,202 compost pits and 42 Bio- Gas Plants. The waste treatment capacity which was 3,000 TPD as on 23.03.2023 is now increased to 7,605 TPD in rural areas of the State.

The progress chart for Solid Waste Management in rural area is summarised below:

Entity	Status filed on 23.03.2023	Current Status
Functional Compost pits / CBG Plants (Rural area)	Compost pits -40,558 CBG Plant- 30 **(3,000 TPD)**	Compost pits -1,01,760 CBG Plant- 72 **(7,604.93 TPD)**

8. **Status of Legacy Waste Management:** That the undersigned has reviewed the status of Legacy Waste Management and issued directions to the concern departments to conduct a proper survey all over the State and submit survey report regarding quantity of Legacy waste in the state. In compliance of direction of Chief Secretary, 3D mapping & Contour Survey has been done by Urban Development Department through Construction & Design services. The survey includes stationed/Arial survey of the sites. Based on the data obtained in this latest survey, the quantity of legacy waste in the State has been increased by 43.57 Lakh Ton. Further, current gap of Solid Waste generation and operational

processing facilities is 5,233 TPD, which has resulted in approximately 02 Lakh Ton of additional legacy waste. The total legacy waste remained to be remediated is 50.54 Lakh Ton [2 + 48.54 (4.97 (Old sites) + 43.57 (New Sites) Lakh Ton]. All the legacy waste in the State is scheduled to be remediated by December 2024. The list of Legacy waste sites where remediation is going on is enclosed as **Annexure-17.**

9. **Progress report w.r.t. status filed on 23.03.2023:** That during hearing on 23.03.2023 State of Uttar Pradesh has reported the quantity of Legacy Waste 91 Lakh Ton, after the survey conducted by Construction & Design services the total quantum of Legacy Waste in the State is increased to 134.57 Lakh Ton. Further, current gap of Solid Waste generation and operational processing facilities is 5,233 TPD. Considering this gap, Solid Waste accumulated in last one year as legacy 2 Lakh Ton. So far 86.03 Lakh Ton of legacy waste has already been remediated and remaining 50.54 Lakh Ton of Legacy Waste shall be remediated by December 2024.

10. **Status of Construction & Demolition (C&D) Management:** That with regard to Construction & Demolition Waste Management, the State has 1,505 TPD existing capacity for processing of C&D waste, which is 75 % of the total 2,011 TPD waste generated in the State. The list of 07 operational processing plants is enclosed as **Annexure-18**.

Further, the State has made a timebound action plan for developing the infrastructure to fulfil the processing gap of 506 TPD. That 04 plants with cumulative capacity of 350 TPD are under construction and will be commissioned by July 2024 and 06 proposed plants with cumulative capacity 520 TPD are expected to be commissioned by March 2025. Thus, the State shall have the processing capacity of 2,375 TPD which is more

than the current waste generation. The list of 04 under construction plants and 06 proposed plants are enclosed as **Annexures-19 & 20**.

11. **Status of Sewage Treatment:** That at present the total sewage generation in the state is 5,500 MLD, against which the treatment capacity of 4,120 MLD is installed. List of 134 STPs with treatment capacity of 4,120 MLD is enclosed as **Annexure 21.** However, since STP infrastructure is normally planned considering a 15-year projected sewage, the STPs that are needed to be installed in the state would be 8,250 MLD. Thus, for the next 15-year period, the state would be required to establish additional treatment infrastructure of 4,130 MLD in order to address 100% sewage treatment. Against this plan, the State is already planned to establish 3,336 MLD of additional treatment capacity by December, 2025. The snapshot of State's plan for sewage treatment is summarized below:

Total Used Water (MLD)	STP Installed			Gap (MLD)	STP Under Construction /Under Tendering	Time Line	STP Proposed (Future Plan)	Time Line
	Number	Installed Capacity (MLD)	Utilized Capacity (MLD)					
5,500	134	4,120	3,117 (Operational 127 Not Operational 07)	2,383	948.3 MLD (45 STPs)	March 2025	1,435 MLD (310 STPs)	Dec. 2025
					953 MLD (19 STPs)	June 2025		
Total					**1,901 MLD (64 STPs)**		**1,435 MLD (310 STPs)**	
					By June 2025 6,021 MLD (198 STPs)		**By Dec. 2025 7,456 MLD (508 STPs)**	

To meet the current gap of 2,383 MLD w.r.t. utilized capacity, the State of Uttar Pradesh has taken up following steps :

a) Construction of 64 STPs with cumulative treatment capacity of 1,901 MLD which are scheduled to be completed by June, 2025. Out of new 64 STPs, 45 STPs with treatment capacity of 948 MLD are under construction and rest 19 STPs of 953 MLD capacity are under tendering stage. The Status of these 64 STPs is given below:

S.No.	Number of STPs	Progress (Percentage)	Time Line
1.	23	80 % to 100%	Dec-24
2.	2	50 % to 80 %	May -24
3.	20	Below 50 %	June-25
4.	19	Under tendering	June, 2025
Total-	**64**	--	**June, 2025**

Detailed progress report of 45 under construction STPs is enclosed as **Annexure-22**. Remaining 19 STPs are under tendering stage and shall be commissioned by June, 2025. List of 19 STPs is enclosed as **Annexure-23.**

b) State of Uttar Pradesh has also proposed to install 310 new STPs with treatment capacity of 1,435 MLD as future plan, of which, the Detailed Project Reports (DPR) of 16 STPs of capacity 485 MLD has already being prepared and submitted to NMCG for sanction. The DPRs of rest of the 294 STPs of capacity 950 MLD are currently under preparation. The timeline for completion of these 310 STPs has been proposed by December, 2025. Details of these 310 STPs enclosed as **Annexure-24.**

Thus, the State shall have the capacity for 100% treatment of used water by December, 2025. The STP projects to meet the utilization gap are either already grounded or at the sanctioning stage. The funds for sanctioned projects are earmarked and committed through respective

project accounts as per the guidelines of the respective schemes and General Financial Rules of the Government.

12. **Progress report of Sewage Management w.r.t. status filed on 23.03.2023:** That the Govt. of Uttar Pradesh has reported the status of Sewage Management before this Hon'ble Tribunal on 23.03.2023. The State has enhanced the treatment capacity of Sewage Treatment Plants in the State. Earlier State has 122 existing STPs with treatment capacity of 3,860 MLD which has been increased to 4,120 MLD by commissioning 12 STPs of 260 MLD. The State now has 134 existing STPs with treatment capacity of 4,120 MLD.

13. **Re utilisation of treated sewage**: That the State has made provision for use of treated water in secondary purposes such as irrigation, reuse in industrial purposes etc. At present 8 MLD treated water from trans-Yamuna-I and II STPs at Mathura is being supplied to Indian Oil Corporation Limited (IOCL), Mathura. Apart from this 346 MLD treated sewage is used for irrigation as per the details enclosed herewith as **Annexure-25**.

There are 06 projects in Pipeline for re-utilization of 205 MLD treated water for industrial purpose. The details of the projects along with the timelines are given below:

RE-UTILISATION OF TREATED SEWAGE	TIMELINE
Treated Water From Bingawan STP (210) MLD To Panki Thermal Power Panki (Approx 40 MLD)	May, 2024
20 MLD Treated Water From Trans-Yamuna-I And II STPS At Mathura Is To Be Supplied To Iocl, Mathura.	Dec.,2024
Treated Water From Shahjahanpur STP (45 MLD) to Rosa TPS (Approx.40 MLD)	June, 2025
Treated Water From Aligarh STP (45 MLD) to Harduaganj TPS(Approx.30 MLD)	July,2025
Treated Water From Naini,Prayagraj STP (80 MLD) To Bara TPS(Approx.55 MLD)	Dec.,2025
Treated Water From Bulandshahar STP(40 MLD) To Rosa TPS (Approx.20 MLD)	July,2025

14. That the State of Uttar Pradesh has developed a fully functionalized comprehensive three tier monitoring mechanism with well defined monitoring protocol, in which regular monitoring is being done from district level to the State level. Three separate monitoring committee i.e. Waste Management Monitoring Committee under the chairmanship of Additional Chief Secretary/ Principal Secretary, Urban Development; Air Quality Monitoring Committee under the chairmanship of Additional Chief Secretary/ Principal Secretary, Environment, Forest & Climate Change; and River rejuvenation Committee the chairmanship of Agriculture Production Commissioner; at the State Level and District Level Environment Committee under the Chairmanship of District Magistrate have been constituted. The meetings of District Environment Committees (DECs) are being organised regularly under the Chairmanship of respective District Magistrates and the matter is also reviewed at the Government level. The details of meetings of DECs are enclosed as **Annexure-26**. The Government of Uttar Pradesh (GoUP) has directed vide letter dated 02.04.2024 to District Magistrates of Aligarh, Kasganj, Mainpuri, Shahjahanpur, Shamli & Rampur after review to hold the meetings of DECs regularly. The copy of the letter of the GoUP dated 02-04-2024 is enclosed as **Annexure-27.**

15. That the State of Uttar Pradesh has issued an Office Memorandum dated 08-09-2023 by which an Accountability Fixation Committee under the Chairmanship of Senior most officers of Namami Gange/Urban Development Department has been constituted for both Sewage Treatment Plant/Common Effluent Treatment Plant. The said Committee is completely competent enough to take appropriate measures in the Environmental issues of the State. The copy of said office memorandum dated 08-09-2023 is enclosed as **Annexure-28**. The Committee is

regularly reviewing the various ongoing non-complaint STPs, non-operational STPs, delayed STPs, under construction/non-operation CETPs and fixing the responsibilities for lapses in implementation of projects related to treatment of used water. Following action has been taken up by the committee for the delay in Sewage treatment projects and discharging untreated sewage into river:

a) Show cause issued to Chief Engineer and Executive Engineer (Electrical and Mechanical) Uttar Pradesh Jal Nigam (UPJN) (Rural), Varanasi vide letter dated 28.11.2023. Copy of Show Cause Notice dated 28-11-2023 is enclosed as **Annexure-29.**

b) Show Cause Notice issued to Project Manager, UPJN (R), vide letter dated 26.09.2023 for delay in project completion of Kairana and Lucknow STP projects. Copy of Show Cause Notice dated 26-09-2023 is enclosed as **Annexure-30.**

c) Show Cause Notice issued to firm M/s Shapurji Plonji & Company Private Limited (SPCPL) vide letter dated 03-11-2023 for delay in completion of Lucknow STP project. Copy of Show Cause Notice dated 03-11-2023 is enclosed as **Annexure-31.**

d) Liquidated damages (LD) of Rs. 9.14 Cr. has been imposed by UPJN (R) vide letter dated 13.10.2023 against firm M/s EIEL-Avi (JV), Delhi for incomplete works of STPs of 10 MLD, 5 MLD & 2 MLD at Sultanpur. Copy of letter dated 13.10.2023 is enclosed as **Annexure-32.**

e) Litigation filed against M/s Kanpur River Management Private Limited (KRMPL), Kanpur for discharging untreated sewage into river Ganga in Kanpur in the Court of Hon'ble Chief Metropolitan Magistrate, Kanpur. The recommendation for termination of

concessionaire agreement with M/s KRMPL has been sent to NMCG, New Delhi.

The minutes of meeting of the Accountability Fixation Committee dated 18.10.2023, 14.12.2023 and 12-04-2024 are enclosed as **Annexures-33 ,34 & 35.**

16. That the State of Uttar Pradesh has issued an Office Memorandum dated 08-09-2023 by which an Accountability Fixation Committee under the Chairmanship of Principal Secretary, Urban Development Department, Govt. of Uttar Pradesh has been constituted for Solid Waste Management. The said Committee is completely competent enough to take appropriate measures in the Environmental issues of the State. The copy of said office memorandum dated 08-09-2023 is enclosed as **Annexure-36** Meeting of the Committee conducted on dated 26.10.2023 and 15.12.2023 are enclosed as **Annexures-37 and 38.** That Show Cause Notices issued to Executive Officers for delay in operation of integrated SWM plants. MRFs and Compost pits, details of show cause and adverse entry is as under:

SN	Date of show cause Notices	Number of ULB's	Reason of show cause
1.	12.07.2023	59 Executive Officer	Delay of operation of MRFs
2.	22.12.2023	84 Executive Officer	Delay of operation of Compost pits
3.	30.01.2023	15 Executive Officer	Delay in Construction & operation of MRFs
4.	04.04.2024	06 Executive Officer	Delay in Construction & operation of MSW Plants

17. That Adverse entry has been issued dated 15.02.2024 to Executive Officer, Nagar Panchayat Bilram (Kasganj) and Nagar Panchayat Nagra (Ballia) regarding delay in construction & operation of MRFs. Copy of

Adverse entry issued dated 15.02.2024 to Nagar Panchayat Bilram (Kasganj) and Nagar Panchayat Nagra (Ballia) dated 15.02.2024 is enclosed as **Annexure 39.**

18. That Uttar Pradesh Pollution Control Board (UPPCB) is regularly monitoring the quality of treated sewage from STP. The performance of Sewage Treatment Plants based on monitoring done by UPPCB in the month of February/March, 2024 is summarised below:

S.No	Detail	Number
1	Total Installed STP	134
2	Operational STP	127
i.	STP Achieving norms	112
ii.	STP Not Achieving norms	15
3	STP Not in Operation	7

The status of 134 STPs comprising of installed capacity, utilized capacity and status of compliance with respect to standards is enclosed as **Annexure-40**. The details of 15 non-complying STPs with analysis data is enclosed as **Annexure-41.**

19. That 40 STPs were found to be defaulting and not achieving norms in the year 2022-23 and 2023-24 (Till March, 2024). UPPCB has imposed Environmental Compensation of ₹ 6.77 Cr. against these 40 defaulting STPs, out of which ₹ 5.4 Lakh have been deposited by 06 STPs in the account of UPPCB. UPPCB has issued letters to concerning District Magistrates for recovery of Environmental Compensation imposed against defaulting STPs as arrears of land revenue. List of 40 Defaulting STPs with details of Environmental Compensation imposed and deposited along with details of directions to DMs is enclosed as **Annexure-42.**

20. That UPPCB vide letter dated 03-10-2022, 05-12-2022 and 15-09-2023 has issued directions to concerning department for installation of chlorination unit/appropriate devices in STPs to achieve the norms of faecal coliform in treated sewage. Copy of Letters dated 03-10-2022, 05-12-2022 and 15-09-2023 are enclosed as **Annexures-43, 44 and 45**.

21. That it is submitted that, in compliance with the above directions of UPPCB 123 STPs has installed chlorination unit. There are 03 oxidation pond in Banda, Fatehgarh (Farrukhabad) & Chitrakoot and 01 constructed wetland in Bithoor (Kanpur) where chlorination unit cannot be installed. Chart showing timeline for installation of chlorination unit in rest 07 STPs is given below:

Sr. No.	Name of Town/ District	Name of STP	Capacity of STP (MLD)	Timeline for installation of Chlorination Unit
1	Meerut	Pallavpuram - 2	11	May, 2024
2	Meerut	Pandav Nagar	3	July, 2024
3	Meerut	Rakshapuram	6	May, 2024
4	Meerut	Sainik Vihar	6	July, 2024
5	Meerut	Sharda Puri Phase-1	6	Space not available
6	Moradabad	MDA, Moradabad	20	July, 2024
7	Lucknow	Bharwara	345	May, 2024

22. That UPPCB has filed prosecution under section 41/43/44 of Water (Prevention and Control of Pollution) Act, 1974 as amended against U.P. Jal Nigam due to discharge of untreated sewage in the court of Hon'ble Special Judicial Magistrate (Air & Water Pollution), Lucknow as per the details given below:

S. No.	Department/Officer prosecuted	Complained Number	Under Section	Current Status
1.	Nagar Palika Parishad Mathura. i. Shyam sundar Upadhyay, Chairman. ii. Janardhan Rai, Executive Officer. iii. S.S. Johri, Jal Kal Engineer.	01/2011	43/44	Under trial
2.	Nagar Palika Parishad Muzaffarnagar. i. Kapil dev Agrawal, Chairman. ii. Narendra Singh Tewatiya, Executive Officer. iii. Vijendra Kumar Pal, Assistant Engineer (Civil).	20/2010	43/44	Under trial
3.	Nagar Palika Parishad Khonda , Makanpur , Ghaziabad. i. Krishnakant, Executive Officer.	98500/2021	41	Under trial
4.	Ganga Pollution Control Unit, U.P. Jal Nigam, Kanpur. i. Sandeep Singh Visen , Assistant Engineer / Project Manager. ii. Shatrughan Singh, Assistant Engineer. iii. Rajesh Kumar, Assistant Engineer. iv. Raghvendra Pratap Yadav, Junior Engineer.	2212/2021	43/44	Under trial

23. That fund under SBM-1 and SBM-2.0 and Namami Gange is being utilized for solid waste management, sanitation, and wastewater management. All these projects have a Single Nodal Bank Account (called SNA for SBM-1&2) at state level where all fund for mission is placed. Financial limits for each project are provided time to time. This mechanism ensures that no fund shortage at any given time to all the projects across state. Status of Fund in **₹Cr.** for Solid Waste Management, Sewage Management and Sanitation is given below:

SBM(Urban) under SBM (1 &2) (For FY 2023-2024)						
S.No.	**Fund Approved**	**Opening Balance**	**Fund Released from Govt.**	**Expenditure of the year**	**Remaining Balance**	**Fund Required**
1	7,997.23	2,218.29	352.09	519.71	2,050.67	0
SBM(Rural) under Gramin (I & II) (For FY 2023-2024)						
2	330.39	0	330.39	231.27	99.12	0
Namami Gange Department (For FY 2023-2024)						
3	262.76	0	262.76	252.02	10.74	0
Total (₹ Cr.)	**8,590.38**	**2,218.29**	**945.24**	**1,003.00**	**2,160.53**	**0**

24.That the State is committed to ensure solid and liquid waste management in the State and to comply with the directions of Hon'ble Tribunal.

Therefore, for the facts and circumstances mentioned above, it is most respectfully prayed that this Hon'ble Tribunal may consider and graciously be pleased to pass necessary order.

Digitally Signed by दुर्गा शंकर मिश्र
Date: 08-05-2024 18:33:16
Reason: Approved

(Durga Shanker Mishra)
Chief Secretary,
State of Uttar Pradesh.

<u>मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या– 673/2018 **In re: News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretched are now critically polluted : CPCB** में पारित आदेश दिनांक 22.02.2021 के अनुपालन में मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में दिनांक 08.05.2023 को अपरान्ह 01:00 बजे लोक भवन स्थित सभाकक्ष में सम्पन्न बैठक का कार्यवृत्त।</u>

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या– 673/2018 In re: News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretched are now critically polluted: CPCB में पारित आदेश दिनांक 22.02.2021 के अनुपालन में मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में दिनांक 08.05.2023 को अपरान्ह 01:00 बजे लोक भवन स्थित सभाकक्ष में बैठक आहूत की गयी। बैठक में उपस्थित अधिकारीगण की सूची संलग्न है।

2– मुख्य सचिव, उ0प्र0 शासन की अनुमति से सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन द्वारा मा0 एन0जी0टी0 के आदेश दिनांक 22.02.2021 के मुख्य अंश, जो निम्नवत् हैं, से विभिन्न विभागों के प्रतिनिधियों को अवगत कराया गया :

i. MoJS may devise an appropriate mechanism for more effective monitoring of steps for control of pollution and rejuvenation of all polluted river stretches in the country. The mechanism may be called "National River Rejuvenation Mechanism" (NRRM)
ii. Chief Secretaries of all States/UTs and PCBs/PCCs must work in mission mode for rivers, including preventing discharge or dumping of liquid and solid waste, maintaining e-flow, protecting floodplains, using treated sewage for secondary purposes, developing biodiversity parks, protecting water bodies, regulating ground water extraction, water conservation, maintaining water quality etc. be taken effectively.
iii. The process of rejuvenation of rivers need not be confined to only 351 stretches but may be applicable to all small, medium and big polluted rivers, including those dried up.
iv. The Chief Secretaries of all States/UTs may personally monitor progress at least once every month and the NRRM every quarter.

3– बैठक में निम्नलिखित बिन्दुओं पर समीक्षा की गई :

1– <u>प्रदूषित नदी खण्डों के अंतर्गत चिन्हित शहरों से जनित घरेलू जलमल के शोधन की स्थिति</u>– सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन द्वारा अवगत कराया गया कि आंकलन के अनुसार प्रदेश में कुल 5500 एम0एल0डी0 सीवेज जनित होता है। वर्तमान में प्रदेश में कुल शोधन क्षमता 3860 एम0एल0डी0 के 122 एस0टी0पी0 स्थापित हैं। माह अप्रैल, 2023 में संबंधित विभागों से प्राप्त सूचना के अनुसार प्रदेश में कुल 114 एस0टी0पी0 कार्यरत हैं तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड की अनुश्रवण आख्या के अनुसार 05 सीवेज ट्रीटमेन्ट प्लान्ट [चित्रकूट, बिंगवा कानपुर, जाजमऊ कानपुर (03)] के शुद्धिकृत उत्प्रवाह में विभिन्न परिचालक बोर्ड के मानकों से अधिक पाये गये हैं एवं 08 एस0टी0पी0 (बांदा, बिदूर, मुरादाबाद, रामपुर

(03), नोएडा, सुल्तानपुर) कार्यरत नहीं हैं। समस्त के अतिरिक्त यह भी अवगत कराया गया कि कुल 23 एस0टी0पी0 फीकल कोलीफार्म के मानकों को प्राप्त नहीं कर रहे हैं।

बैठक में निर्देश दिये गये कि जो एस0टी0पी0 संचालित नहीं हैं अथवा मानकों की पूर्ति नहीं कर रहे हैं, उनके सम्बन्ध में संबंधित एजेंसी को पत्र लिखा जाय कि एस0टी0पी0 संचालक पर्यावरण संरक्षण अधिनियम 1986 यथासंशोधित में प्रख्यापित मानकों के अनुरूप सुनिश्चित उत्प्रवाह का निस्तारण सुनिश्चित करें। यह भी निर्देशित किया गया कि फीकल कोलीफार्म के उत्प्रवाह निस्तारण न करने वाले उक्त 23 एस0टी0पी0 में क्लोरीनेशन प्लांट लगवाकर फीकल कोलीफार्म मानकों को प्राप्त किये जाने हेतु समयबद्ध कार्यवाही की जाय।

(कार्यवाही– नगर विकास/नमामि गंगे एवं ग्रामीण जलापूर्ति/अवस्थापना एवं औद्योगिक विकास/आवास एवं शहरी नियोजन विभाग/उ0प्र0 जल निगम (ग्रामीण/नगरीय)/नोएडा अथॉरिटी)

2 – <u>निर्माणाधीन एवं टेण्डरिंग प्रक्रियाओं के अंतर्गत निर्मित किये जाने वाले एस0टी0पी0 की अद्यतन स्थिति</u>– वर्तमान में 55 एस0टी0पी0 कुल शोधन क्षमता 1082 एम0एल0डी0 निर्माणाधीन हैं तथा उक्त के अतिरिक्त 12 एस0टी0पी0 कुल शोधन क्षमता 776 एम0एल0डी0 की स्थापना टेण्डर की प्रक्रिया में हैं।

इस संबंध में निर्देश दिये गये कि निर्माणाधीन एवं टेण्डरिंग प्रक्रियाधीन एस0टी0पी0 को त्वरित गति से पूर्ण कराये जाने के दृष्टिगत संबंधित अपर मुख्य सचिव/प्रमुख सचिव द्वारा कार्य योजना एवं माइलस्टोन तय करते हुए मासिक अनुश्रवण की रिपोर्ट पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाय।

(कार्यवाही– नगर विकास विभाग/नमामि गंगे एवं ग्रामीण जलापूर्ति/ उ0प्र0 जल निगम (ग्रामीण/नगरीय)/आवास एवं शहरी नियोजन विभाग)

3– <u>सीवेज ट्रीटमेंट गैप</u>– वर्तमान में सीवेज जनरेशन के सापेक्ष सीवेज ट्रीटमेन्ट की क्षमता में 1640 एम0एल0डी0 का सीवेज ट्रीटमेन्ट गैप है, जिसको पूर्ण किये जाने हेतु 55 एस0टी0पी0 निर्माणाधीन तथा 12 एस0टी0पी0 टेण्डर की प्रक्रियाधीन हैं। उक्त के अतिरिक्त 317 नये एस0टी0पी0 प्रस्तावित हैं, जिनकी समय–सीमा दिसम्बर 2025 सूचित की गई है।

इस संबंध में निर्देश दिये गये कि सीवेज गैप को पूर्ण किये जाने हेतु जो 317 नये एस0टी0पी0 प्रस्तावित हैं उनसे संबंधित विभागों द्वारा प्राथमिकता के आधार पर डी0पी0आर0 तैयार कर उक्त परियोजनाओं को समय से पूर्ण कराये जाने हेतु कार्यवाही की जाय। संबंधित विभाग के अपर मुख्य सचिव/प्रमुख सचिव द्वारा इसकी मासिक समीक्षा कर समीक्षा रिपोर्ट पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाय।

(कार्यवाही– नगर विकास विभाग/नमामि गंगे एवं ग्रामीण जलापूर्ति/ उ0प्र0

4– <u>प्रदेश में कार्यरत सी0ई0टी0पी0 की स्थिति</u>– वर्तमान में प्रदेश में कुल 58.5 एम0एल0डी0 क्षमता के 07 सी0ई0टी0पी0 क्रमशः गाजियाबाद, हापुड़, कानपुर, उन्नाव एवं मथुरा जनपद में स्थापित एवं कार्यरत हैं। राज्य बोर्ड द्वारा उपलब्ध करायी गयी सूचना के अनुसार वर्तमान में उक्त 07 सी0ई0टी0पी0 में से कानपुर स्थित 01 सी0ई0टी0पी0 मानकों की प्राप्ति नहीं कर रहा है।

इस संबंध में निर्देश दिये गये कि उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा सी0ई0टी0पी0 के संचालन हेतु उत्तरदायी संस्था के विरुद्ध नियमानुसार कार्यवाही की जाये।

(कार्यवाही– उ0प्र0 प्रदूषण नियंत्रण बोर्ड)

5– <u>प्रदेश में निर्माणाधीन सी0ई0टी0पी0 की स्थिति</u>– वर्तमान में प्रदेश में कुल 32.4 एम0एल0डी0 क्षमता के 05 सी0ई0टी0पी0 क्रमशः कानपुर नगर, कानपुर देहात, भदोही, मुरादाबाद एवं गोरखपुर जनपद में निर्माणाधीन हैं। राज्य बोर्ड द्वारा उपलब्ध करायी गयी सूचना के अनुसार एस0ई0जेड0 मुरादाबाद तथा भदोही में प्रस्तावित सी0ई0टी0पी0 क्षमता क्रमशः 1 एम0एल0डी0 तथा 2.4 एम0एल0डी0 का निर्माण कार्य विगत् कई वर्षों से बन्द है। उक्त के अतिरिक्त यह भी अवगत कराया गया कि जाजमऊ कानपुर में JATETA द्वारा निर्माणाधीन 20 एम0एल0डी0 सी0ई0टी0पी0 का कार्य दिनांक 25.10.2023 तक पूर्ण किया जाना है। गीड़ा गोरखपुर में 7 एम0एल0डी0 (गीड़ा द्वारा) तथा ग्रोथ सेंटर जैनपुर, कानपुर देहात में 2 एम0एल0डी0 सी0ई0टी0पी0 (यूपीसीडा द्वारा) का भी निर्माण होना है।

इस संबंध में निर्देश दिये गये कि भदोही एवं मुरादाबाद सी0ई0टी0पी0 के संबंध में अवस्थापना एवं औद्योगिक विकास विभाग/यूपीसीडा द्वारा प्रकरण की जांच कर आख्या एवं उक्त सी0ई0टी0पी0 के निर्माण कार्य पूर्ण करने की अवधि से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/उ0प्र0 प्रदूषण नियंत्रण बोर्ड को अवगत कराया जाये। उक्त के अतिरिक्त अवस्थापना एवं औद्योगिक विकास विभाग, जिलाधिकारी, कानपुर एवं यूपीसीडा द्वारा निर्माणाधीन क्रमशः गीड़ा, जाजमऊ एवं जैनपुर, कानपुर सी0ई0टी0पी0 में कार्यों की प्रगति की मासिक समीक्षा कर समीक्षा रिपोर्ट पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायेंगे।

(कार्यवाही– अवस्थापना एवं औद्योगिक विकास विभाग/ यूपीसीडा/जिलाधिकारी, कानपुर/गीड़ा, गोरखपुर/ उ0प्र0 प्रदूषण नियंत्रण बोर्ड)

6– <u>प्रदेश में ठोस अपशिष्ट प्रबन्धन की स्थिति</u>– वर्तमान में प्रदेश के शहरी क्षेत्रों में कुल 14710 टन प्रतिदिन ठोस अपशिष्ट जनित होता है, जिसके नियमानुसार प्रबन्धन एवं निस्तारण हेतु 10117 टन प्रतिदिन की सुविधा उपलब्ध है। वर्तमान गैप 4593 टन प्रतिदिन के प्रबन्धन हेतु 7526 टन प्रतिदिन हेतु सुविधायें निर्माणाधीन हैं जिनके

पूर्ण होने की समय–सीमा दिसम्बर, 2023 है। 6280 टन प्रतिदिन ठोस अपशिष्ट प्रबन्धन हेतु सुविधायें प्रस्तावित हैं, जिनके पूर्ण होने की समय–सीमा मार्च, 2025 है।

प्रदेश के ग्रामीण क्षेत्रों में कुल 11959 टन प्रतिदिन ठोस अपशिष्ट जनित होता है, जिसके नियमानुसार प्रबन्धन एवं निस्तारण हेतु 3000 टन प्रतिदिन की सुविधा उपलब्ध है। वर्तमान गैप 8959 टन प्रतिदिन के प्रबन्धन हेतु 8959 टन प्रतिदिन हेतु सुविधायें प्रस्तावित हैं, जिनके पूर्ण होने की समय–सीमा मार्च, 2025 है।

इस संबंध में निर्देश दिये गये कि संबंधित विभागों के अपर मुख्य सचिव/प्रमुख सचिव द्वारा सभी प्रस्तावित परियोजनाओं की समीक्षा करते हुये प्राथमिकता के आधार पर कठिनाइयों को दूर कराया जाये एवं सभी परियोजनाओं को समय से पूर्ण किया जाये। मासिक समीक्षा की रिपोर्ट पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाय।

(कार्यवाही– नगर विकास विभाग/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग/पंचायती राज विभाग)

7– <u>प्रदेश में निर्माण एवं विध्वंस अपशिष्ट प्रबन्धन की स्थिति</u>– वर्तमान में प्रदेश में कुल 1471 टन प्रतिदिन निर्माण एवं विध्वंस अपशिष्ट जनित होता है, जिसके नियमानुसार प्रबन्धन एवं निस्तारण हेतु 1205 टन प्रतिदिन की सुविधा उपलब्ध है। वर्तमान गैप 266 टन प्रतिदिन के प्रबन्धन हेतु 300 टन प्रतिदिन हेतु सुविधायें निर्माणाधीन हैं जिनकी समय–सीमा जून, 2023 है। उक्त के अतिरिक्त 970 टन प्रतिदिन ठोस अपशिष्ट प्रबन्धन एवं निस्तारण हेतु सुविधायें प्रस्तावित हैं, जिनके पूर्ण होने की समय–सीमा मार्च, 2024 है।

इस संबंध में निर्देश दिये गये कि संबंधित विभागों के अपर मुख्य सचिव/प्रमुख सचिव द्वारा सभी निर्माणाधीन/प्रस्तावित परियोजनाओं की अपने स्तर पर समीक्षा करते हुये प्राथमिकता के आधार पर कठिनाइयों को दूर कराया जाये एवं सभी परियोजनाओं को समय से पूर्ण किया जाये। मासिक समीक्षा की रिपोर्ट पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/उ0प्र0 प्रदूषण नियंत्रण बोर्ड को भी उपलब्ध करायी जाय।

(कार्यवाही– नगर विकास विभाग/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग/पंचायती राज विभाग)

8– <u>प्रदेश में प्रदूषित नदी खण्डों में फ्लड प्लेन जोन का निर्धारण</u>– बैठक में अवगत कराया गया कि गंगा नदी Segment B Phase-I में बिजनौर से कानपुर तक फ्लड प्लेन जोन (एफ0पी0जेड0) का निर्धारण किया जा चुका है एवं एफ0पी0जेड0 के चिन्हिकरण हेतु कन्नौज से उन्नाव तक 15293 पिलर्स में से 14446 पिलर्स स्थापित किये जा चुके हैं। अन्य नदियों हिण्डन, यमुना, वरुणा, गोमती, काली ईस्ट, राम गंगा, बेतवा, घाघरा, राप्ती, सई एवं सरयू हेतु एफ0पी0जेड0 का निर्धारण किया जा चुका है।

इस संबंध में निर्देश दिये गये कि सिंचाई एवं जल संसाधन विभाग द्वारा

फ्लड प्लेन जोन (एफ0पी0जेड0) के चिन्हिकरण की कार्यवाही गुणवत्तापूर्वक नियत समयावधि में पूर्ण की जाये तथा मासिक प्रगति से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/उ0प्र0 प्रदूषण नियंत्रण बोर्ड को अवगत कराया जाये।

(कार्यवाही– सिंचाई एवं जल संसाधन विभाग)

9– <u>प्रदेश में प्रदूषित नदी खण्डों के एक्शन प्लान की समीक्षा</u>– सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन द्वारा अवगत कराया गया कि प्रदेश सरकार के विभिन्न विभागों के प्रयास से पूर्व में प्रदेश के 12 प्रदूषित नदी खण्डों में अपेक्षित सुधार पाये जाने के कारण 01 प्रदूषित नदी खण्ड (सरयू) को उक्त सूची से हटाया जा चुका है तथा फर्रुखाबाद से प्रयागराज एवं मिर्जापुर से गाजीपुर के स्ट्रेच में गंगा नदी की जलगुणता में अपेक्षित सुधार आने के कारण उक्त को प्राथमिकता IV से प्राथमिकता V में चिन्हित कर दिया गया है। उक्त के अतिरिक्त बहेला नदी की जलगुणता में गिरावट के कारण उससे प्रदूषित खण्ड की श्रेणी V से गिरकर IV पर पहुँच गयी है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा प्रदेश में 06 अन्य प्रदूषित नदी खण्डों को चिन्हित किया गया है, जिनका विवरण निम्नवत् है–

क्रमांक	नदी का नाम	नदी स्ट्रेच	प्राथमिकता का चरण
1.	रिहन्द	रेनुकूट	पंचम
2.	सोन	चौपन	पंचम
3.	काली (पश्चिमी)	मुजफ्फरनगर	प्रथम
4.	बाणगंगा	शुकताल	पंचम
5.	पीलाखार	रामपुर	पंचम
6.	बहेला	टाण्डा	प्रथम

उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उपरोक्त चिन्हित 06 प्रदूषित नदी खण्डों के एक्शन प्लान तैयार किये जा रहे हैं। इस संबंध में निर्णय लिया गया कि उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उपरोक्त चिन्हित 06 प्रदूषित नदी खण्डों के एक्शन प्लान दो सप्ताह में तैयार कर उक्त की अनुमोदित प्रतियाँ समस्त संबंधित विभागों को क्रियान्वयन हेतु प्रेषित की जाये। उक्त के अतिरिक्त यह भी निर्देशित किया गया कि बहेला नदी जलगुणता में गिरावट के कारणों के संबंध में भी प्रदूषण नियंत्रण बोर्ड एक सप्ताह में रिपोर्ट प्रस्तुत करेगा। नगर विकास एवं नमामि गंगे विभाग द्वारा बहेला नदी में गिर रही अनट्रैप्ड ड्रेन्स के संबंध में शीघ्र उपचारात्मक कार्यवाही प्रारम्भ की जाय तथा इसकी समयबद्ध योजना भी प्रस्तुत की जाय।

(कार्यवाही– नगर विकास/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग/उ0प्र0 प्रदूषण नियंत्रण बोर्ड)

अन्त में सभी उपस्थित अधिकारियों को धन्यवाद व्यक्त करते हुए बैठक समाप्त की गयी।

File No.01-[illegible]

Signed by मनोज सिंह
Date: 23-05-2023 11:46:[illegible]
Reason: Approved
मनोज सिंह
अपर मुख्य सचिव।

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7
संख्या–एन.जी.टी.–224/81–7–2023–49(पर्या)/2017
लखनऊ : दिनांक : २५ मई, 2023

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :

1– महानिदेशक, राष्ट्रीय स्वच्छ गंगा मिशन, भारत सरकार, नई दिल्ली।
2– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/सिंचाई एवं जल संसाधन/ अवस्थापना एवं औद्योगिक विकास/पंचायती राज/आवास एवं शहरी नियोजन/नाममि गंगे एवं ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन।
3– मिशन निदेशक, एस0एम0सी0जी0, उ0प्र0, लखनऊ।
4– मुख्य कार्यकारी अधिकारी, यूपीसीडा, उ0प्र0, कानपुर/गोरखपुर औद्योगिक विकास प्राधिकरण (गीडा), गोरखपुर।
5– प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय/ग्रामीण), लखनऊ।
6– प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ0प्र0, लखनऊ।
7– जिलाधिकारी, कानपुर।
8– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
9– गार्ड फाइल।

आज्ञा से,

(आशीष तिवारी)
सचिव।

Annexure - 2

बैठक का कार्यवृत्त

संख्या–616/81–5–2023

प्रेषक,

ओम प्रकाश,
अनु सचिव,
उत्तर प्रदेश शासन।

सेवा में,

1–प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष,
उत्तर प्रदेश, लखनऊ।
2–सदस्य सचिव,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
उ0प्र0 लखनऊ ।

पर्यावरण, वन तथा जलवायु परिवर्तन अनुभाग–5 लखनऊ : दिनांक 18 अक्टूबर, 2023

विषय:– मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में दिनांक 29.09.2023 को सम्पन्न उ0प्र0 राज्य गंगा समिति/गवर्निंग काउन्सिल की 11 वीं बैठक का कार्यवृत्त।

महोदय,

उपर्युक्त विषयक नमामि गंगे तथा ग्रामीण जलापूर्ति अनुभाग–2, उ0प्र0 शासन के पत्रांक–993/76–2–2023–05एनजी/2020(11), दिनांक 11.10.2023 का कृपया संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में दिनांक 29.09.2023 को सम्पन्न उ0प्र0 राज्य गंगा समिति/गवर्निंग काउन्सिल की 11 वीं बैठक का कार्यवृत्त आवश्यक कार्यवाही हेतु उपलब्ध कराया गया है।

2– इस सम्बंध मे उपरोक्त पत्र दिनांक 11.10.2023 की छायाप्रति संलग्न कर प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि कृपया उक्त कार्यवृत्त में उल्लिखित अपने विभाग से सम्बंधित बिन्दुओं के सम्बंध में प्राप्त निर्देशों के कम में कार्यवाही कराते हुए कृत कार्यवाही की आख्या शासन को यथाशीघ्र उपलब्ध उपलब्ध कराने का कष्ट करें।

संलग्नक : यथोक्त।

भवदीय,

Signed by ओम प्रकाश
Date: 17-10-2023 18:29:33
Reason: Approved

(ओम प्रकाश)
अनु सचिव।

File No.:-1099/245/2023-2- 8/10/23-2023

मुख्य सचिव, उत्तर प्रदेश शासन की अध्यक्षता में दिनांक 29 सितम्बर, 2023 को सम्पन्न उ0प्र0 राज्य गंगा समिति/गवर्निंग काउन्सिल की 11वीं बैठक का कार्यवृत्त।

बैठक में उपस्थित अधिकारियों का उपस्थिति पत्रक संलग्न है।

2- बैठक में एजेण्डावार निम्नवत् प्रस्तुतीकरण किया गया:-

एजेण्डा बिन्दु	मुख्य सचिव द्वारा दिये गये निर्देश
एजेन्डा बिन्दु संख्या-1 राज्य गंगा समिति-उत्तर प्रदेश की दिनांक 16 मार्च, 2023 को संपन्न 10वीं बैठक के कार्यवृत का अनुमोदन	समिति द्वारा कार्यवृत्त अनुमोदित किया गया।
एजेन्डा बिन्दु संख्या-2 दिनांक 16 मार्च, 2023 को आयोजित राज्य गंगा समिति उत्तर प्रदेश (SGC-UP) की दसवीं बैठक में लिए गए निर्णयों पर की गई कार्यवाही की आख्या	समिति द्वारा कार्यवाही एवं आख्या संतोषजनक पायी गई।
एजेन्डा बिन्दु संख्या-3 छोटी नदियों का कायाकल्प मनरेगा एवं अन्य योजनाओं के अन्तर्गत जनपदवार चिन्हित विलुप्तप्राय नदियों का पुनरोद्धार	ग्राम्य विकास विभाग द्वारा अवगत कराया गया कि मनरेगा के तहत राज्य में नदियों के पुनरोद्धार हेतु काफी संतोषजनक एवं सराहनीय कार्य किया गया है। अध्यक्ष, राज्य गंगा समिति द्वारा सोत नदी से सम्बन्धित डाक्यूमेंट्री की सराहना करते हुये निर्देश दिये गये कि डाक्यूमेंट्री से इंगित अंश हटाते हुए तथा सुधारोपरांत सोशल मीडिया/अन्य प्लेटफार्म पर प्रचारित एवं प्रसारित किया जाये एवं इसी तरह अन्य नदियों पर भी राज्य स्तर पर मण्डलवार/जनपदवार डाक्यूमेंट्री तैयार कर प्रचार-प्रसार किया जाए। प्रस्तुत की गयी डाक्यूमेंट्री में नदी के तलहटी

3955/ACSF/23
12/10/2023
(मनोज ...)
...
...
...

	तथा नदी के दोनो किनारों पर किये गये तमाम जल संरक्षण, वृक्षारोपण, आजीविका तथा पुनरोद्धार हेतु प्राप्त जन सहयोग/जन आन्दोलन को प्राथमिकता के साथ वर्णित किया जाए। इसके अतिरिक्त मनरेगा, वन व सिंचाई आदि विभागों के Convergence से कराये गये कार्यों का विस्तृत विवरण हो जिसमें लाभान्वितों की संख्या, सृजित मानव दिवस तथा वित्तीय व्यय आदि का सुस्पष्ट रेखांकन किया जाये। यह भी निर्देश दिये गये कि पुनर्जीवित की जा रही नदियों को यथावत बनाये रखने हेतु नदी किनारे गहरी मूल वाले वृक्षों का रोपण किया जाये, जिसके लिए राज्य वन विभाग द्वारा उचित तकनीकी सहयोग प्रदान किया जाए। **(कार्यवाही-वन विभाग/ग्राम्य विकास विभाग/ एस.एम.सी.जी.)** यह भी निर्देश दिये गये कि नदियों के पुनरोद्धार/ पुनर्जीवन हेतु ग्राम्य विकास विभाग द्वारा कराये जा रहे कार्यों में सिंचाई विभाग, वन विभाग तथा अन्य सम्बन्धित विभागों द्वारा उचित सहयोग प्रदान किया जाये। **(कार्यवाही-वन विभाग/सिंचाई विभाग/अन्य सम्बन्धित विभाग)** निर्देश दिये गये कि समस्त जनपदों में किये गये नदी पुनरोद्धार कार्यक्रम को आजादी के 75 वर्ष के परिप्रेक्ष्य में मनाये जा रहे 'आजादी का अमृत महोत्सव कार्यक्रम में सम्मिलित किया जाये। **(कार्यवाही-ग्राम्य विकास/एसएमसीजी/अन्य सम्बन्धित विभाग)** मा0 राष्ट्रीय हरित न्यायाधिकरण में योजित ओ0ए0-673/2018 में पारित आदेश के क्रम में राज्य द्वारा एक नदी को चिन्हित कर मॉडल नदी के रूप में पुनर्जीवित/पुनरोद्धार किया जाना है। इस संबंध में निर्देश

	दिये गये कि ग्राम्य विकास विभाग द्वारा पुनर्जीवित/ पुनरोद्धार की गई नदियों को मण्डलवार मॉडल नदी के रूप में चयन करते हुए कार्य किया जाए। **(कार्यवाही-ग्राम्य विकास विभाग/जिला गंगा समिति/अन्य सम्बन्धित विभाग)** समिति द्वारा हिंडन नदी को 'हरनंदी' नाम से प्रचारित एवं प्रसारित कराने तथा उपयोग करने की सहर्ष स्वीकृति प्रदान की गई। **(कार्यवाही-समस्त सम्बन्धित विभाग)**
एजेन्डा बिन्दु संख्या-4	गंगा किनारे के जनपदों में ठोस अपशिष्ट प्रबंधन के लिए उपलब्ध सुविधाओं की अद्यतन स्थिति के संबंध में मुख्य सचिव द्वारा राज्य में सालिड वेस्ट मैनजमेंट के वैज्ञानिक निस्तारण हेतु किये जा रहे कार्यों का संज्ञान किया गया। जनपद मुजफ्फरनगर के किदवई नगर में निर्माणाधीन एसटीपी में पहुंच मार्ग पर ठोस अपशिष्ट का निपटान यथाशीघ्र कराने हेतु अवरूद्ध मार्ग को खाली कराये जाने के निर्देश दिये गये। **(कार्यवाही-नगर विकास विभाग/उ0प्र0 जल निगम(ग्रामीण)/जिला गंगा समिति, मुजफ्फरनगर)**
एजेन्डा बिन्दु संख्या-5 राज्य में गंगा नदी की माह जुलाई-अगस्त, 2023 में राष्ट्रीय जल गुणवत्ता रिपोर्ट।	गंगा व अन्य नदियों में माह अगस्त 2023 में जल गुणवत्ता जांचने के लिए लगाये गये 76 मॉनिटरिंग स्टेशन मे से 32 स्टेशन पर बी.ओ.डी. की स्थिति मे सुधार परिलक्षित हुआ है। इसी प्रकार 76 मे से 46 मॉनिटरिंग स्टेशन में टोटल कॉलीफार्म मे सुधार परिलक्षित हुआ है। मुख्य सचिव द्वारा निर्देश दिये गये कि उन मॉनिटरिंग स्टेशन जहां पर बी.ओ.डी./टोटल कॉलीफार्म अथवा अन्य पैरामीटर्स में सुधार परिलक्षित नही है, उन स्थानों पर इसका कारण व पैटर्न का अध्ययन करते हुए उचित एवं

	प्रासंगिक कार्य योजना बनायी जाये एवं उत्तरदायी संस्थाओं के विरूद्ध नियमानुसार कड़ी कार्यवाही की जाए। मुख्य सचिव द्वारा यह भी निर्देश दिये गये कि गुणवत्ता मॉनिटरिंग से संबधित लिंक प्रदूषण नियंत्रण बोर्ड द्वारा एस.एम.सी.जी. को उपलब्ध कराया जाये जिससे नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग द्वारा भी नियमित अनुश्रवण किया जा सके। **(कार्यवाही-उ0प्र0 प्रदूषण नियंत्रण बोर्ड/एस.एम.सी.जी.)**
<u>एजेन्डा बिन्दु संख्या-6</u> नमामि गंगे कार्यक्रम के अन्तर्गत संचालित सीवेरज परियोजनाओं की अद्यतन स्थिति।	निर्देश दिये गये कि आगामी कुम्भ-2025 एवं मा0 एनजीटी के द्वारा दिये गये आदेशों के क्रम में उ0प्र0 राज्य में विभिन्न कार्यक्रमों के अन्तर्गत निर्माणाधीन एसटीपी परियोजनाओं को समयान्तर्गत पूर्ण किया जाए। **(कार्यवाही-नगर विकास विभाग/उत्तर प्रदेश जल जल निगम(ग्रामीण/नगरीय)/यूपीसीडा)** लखनऊ में दौलतगंज क्षेत्र व बसंतकुंज कॉलोनी से जनित कुल 100 एमएलडी के सम्भावित डिस्चार्ज के शोधन हेतु एसटीपी निर्माण किये जाने के लिए लखनऊ विकास प्राधिकरण द्वारा वांछित भूमि उपलब्ध करायी जा रही है, तदोपरांत उक्त कार्य हेतु कार्य योजना की डीपीआर का गठन नमामि गंगे कार्यक्रम के अन्तर्गत किया जाए। **(कार्यवाही-लखनऊ विकास प्राधिकरण/उत्तर प्रदेश जल निगम(ग्रामीण)/एस.एम.सी.जी.)** वर्तमान में नमामि गंगे कार्यक्रम के अन्तर्गत निर्माणाधीन बरीकलां में नगर पालिका क्षेत्र में अवस्थित डेयरियों को नगरीय सीमा से बाहर पुर्नस्थापित किया जाना है, जिसके लिए सचिव, लखनऊ विकास प्राधिकरण द्वारा अवगत कराया गया कि नदी के किनारे स्थित डेयरियों को

	पुर्नस्थापित करने के लिए डेयरी संचालकों के साथ सहमति बन गई है, परन्तु विकसित हो रही बसंतकुंज कॉलोनी की तरफ स्थित डेयरियों को पुर्नस्थापित करना सम्भव नहीं हो पा रहा है। निर्देश दिये गये कि जहां पुर्नस्थापित करना असम्भव हो रहा है, उन डेयरियों से निकलने वाले गोबर इत्यादि के लिए वैकल्पिक उपयोग की व्यवस्था सुनिश्चित की जाए, जिससे कि गोबर इत्यादि से होने वाले प्रदूषण एवं एसटीपी के संचालन में व्यवधान न उत्पन्न हो। **(कार्यवाही-लखनऊ विकास प्राधिकरण/उत्तर प्रदेश जल निगम(ग्रामीण))** नमामि गंगे कार्यक्रम के अन्तर्गत निर्मित मुरादाबाद में संचालित 58 एमएलडी एसटीपी के कतिपय अधोसंरचनाओं की संचालन एवं रख-रखाव अवधि पूर्ण हो चुकी है, जिसके उपरांत अग्रिम संचालन व रख-रखाव स्थानीय नगर निगम द्वारा उ0प्र0 जल निगम (ग्रामीण) के माध्यम से कराया जाना है। उक्त पर होने वाले व्यय हेतु शासन से धनराशि की मांग का प्रस्ताव प्रेषित किया जाना है। निर्देश दिये गये कि शासन स्तर से उक्त कार्य हेतु आवश्यक धनराशि उपलब्ध कराने की आवश्यक कार्यवाही तत्काल सुनिश्चित की जाए। **(कार्यवाही-सम्बन्धित नगर निगम/नगर विकास विभाग, उत्तर प्रदेश शासन)**
<u>एजेन्डा बिन्दु संख्या-7</u> राज्य में सीवेज शोधन की वर्तमान स्थिति।	राज्य में स्थित अक्रियाशील 08 एसटीपी पर समिति द्वारा गहरी चिंता व्यक्त की गई। समिति को अवगत कराया गया कि उ0प्र0 जल निगम (नगरीय) द्वारा कानपुर स्थित 15 एमएलडी बनियापुर एसटीपी हेतु फर्म का चयन किया जा चुका है एवं रामपुर में पेहरीगांव स्थित 15 एमएलडी एसटीपी को क्रियाशील बनाने के लिए डीपीआर का गठन

	किया जा रहा है। निर्देश दिये गये कि प्रदेश में स्थापित सभी अक्रियाशील एसटीपी को शीघ्र ही संचालित करते हुए कम्प्लाएंट किया जाए। इसके अतिरिक्त 33 नान कम्प्लाएंट एसटीपी में फीकल कॉलीफार्म के पैरामीटर नही प्राप्त हो रहें हैं तथा इन्हीं मे से 03 पर बीओडी के मानक नही प्राप्त हो रहें हैं। इस संबंध में आवास एवं शहरी नियोजन विभाग द्वारा अवगत कराया गया कि मेरठ विकास प्राधिकरण द्वारा संचालित व नॉन कम्प्लाएंट 13 एसटीपी में से 09 एसटीपी पर सीसीटी स्थापित किये जाने का कार्य किया जा रहा है व अन्य के लिए भूमि की उपलब्धता नहीं है। निर्देश दिये गये कि आवास एवं शहरी नियोजन विभाग द्वारा प्रदूषण नियंत्रण बोर्ड से समन्वय स्थापित कर यू.वी. तकनीक की व्यवहारिकता का परीक्षण करते हुए समाधान किया जाए। इसके साथ ही अन्य सभी नॉन कम्प्लाएंट एसटीपी को 03 माह के भीतर कम्प्लाएंट बनाने के लिए यू.वी. तकनीक अथवा अन्य तकनीक को अपनाते हुए एसटीपी का संचालन किया जाए, ताकि किसी भी तरह का अशोधित/आंशिक शोधित जल नदियों में प्रवाहित न किया जाए, अन्यथा की दशा में पर्यावरण सुरक्षा की दृष्टि से प्रदूषण नियंत्रण बोर्ड द्वारा उत्तरदायी के विरूद्ध ई.पी.ए.-1986 के अन्तर्गत कड़ी कार्यवाही किया जाना सुनिश्चित किया जाए। **(कार्यवाही-उ0प्र0 जल निगम-ग्रामीण/नगरीय/आवास एवं शहरी नियोजन विभाग/यूपीसीडा/रेलवे विभाग/नगर विकास विभाग)**
<u>एजेन्डा बिन्दु संख्या-8</u> राज्य में सामूहिक एफ्लुएंट ट्रीटमेंट प्लांट के संचालन एवं सुदृढ़ीकरण की स्थिति।	निर्देश दिये गये कि प्रदूषण नियंत्रण बोर्ड द्वारा प्रदेश में संचालित सीईटीपी से सम्बद्ध औद्योगिक इकाईयों द्वारा संचालित पीईटीपी की स्थिति का आकलन कर यह

	सुनिश्चित कर लिया जाए कि वह सुचारू रूप से संचालित है एवं अपने निर्धारित मानकों को प्राप्त कर रहें हैं, जिससे कि सीईटीपी के संचालन में तकनीकी अवरोध उत्पन्न न हो। **(कार्यवाही-उ0प्र0 प्रदूषण नियंत्रण बोर्ड/सीईटीपी संचालक/सम्बद्ध औद्योगिक इकाईयां)** यह भी निर्देश दिये गये कि प्रदेश में निर्माणाधीन सीईटीपी को समय-सीमा अन्तर्गत पूर्ण कर संचालित किया जाना सुनिश्चित किया जाए। **(कार्यवाही-औद्योगिक विकास विभाग/यूपीसीडा)**
एजेन्डा बिन्दु संख्या-9 राज्य में ग्रॉसली पाल्यूटिंग इन्डस्ट्रीज के इंस्पेक्शन की स्थिति।	उक्त के संबंध में निर्देश दिये गये कि प्रदेश की मुख्य नदियों जैसे-हरनंदी, यमुना, काली(पूर्व) इत्यादि को अनवरत रूप से प्रदूषित कर रही ग्रॉसली पाल्यूटिंग इन्डस्ट्रीज से हो रहे प्रदूषण की सतत् मॉनीटरिंग करते हुए डिफाल्टर ग्रॉसली पाल्यूटिंग इन्डस्ट्रीज के विरूद्ध नियमानुसार कड़ी कार्यवाही की जाए। **(कार्यवाही-उ0प्र0 प्रदूषण नियंत्रण बोर्ड)**
एजेन्डा बिन्दु संख्या-10 राज्य गंगा समिति में पूर्व में 05 विशेषज्ञ की कार्यावधि समाप्त होने के उपरांत नए 05 विशेषज्ञ को नामित किये जाने के सम्बन्ध में।	उक्त के संबंध में निर्देश दिये गये कि नामित किये गये सदस्यों को अधिसूचना में सम्मिलित कराते हुए राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली से नई अधिसूचना शीघ्र जारी कराया जाये। **(कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश)**
एजेन्डा बिन्दु संख्या-11 प्रदेश में गंगा व उसकी मुख्य सहायक नदियों में उपस्थिति राष्ट्रीय जल जीव डॉलफिन के	समिति द्वारा संज्ञान लिया गया।

संरक्षण के रणनीति/कार्ययोजना एवं जलागम आद्रभूमि (फ्लड प्लेन वेटलैंड्स) के संरक्षण, पुनरोद्धार हेतु किये जा रहे प्रयास के सम्बन्ध में	
<u>एजेन्डा बिन्दु संख्या-12</u> जिला गंगा समिति	बैठक में जिला गंगा समिति की मासिक बैठकें आयोजित कर कार्यवृत्त जी.डी.पी.एम.एस. पोर्टल पर अपलोड करने की कार्यवाही पर प्रसन्नता व्यक्त की गई। 05 जिला गंगा समितियों को उनकी क्रियाशीलता के आधार पर वार्षिक पुरस्कार दिये जाने के प्रस्ताव दिया गया। उक्त प्रस्ताव में 05 जिला गंगा समितियों को उनकी सक्रियता, भागीदारी, जागरूकता के आधार पर राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश द्वारा मापदण्डों को निर्धारित करते हुए स्कोरिंग की जायेगी। मुख्य सचिव द्वारा उक्त प्रस्ताव पर सहमति प्रदान करते हुये निर्देश दिये गये कि पुरस्कार हेतु चयन के मानक वस्तुनिष्ठ हों तथा जिला गंगा समितियों को उक्त मानकों से शीघ्र अवगत करा दिया जाये। **(कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश)** जिला गंगा समिति, शाहजहांपुर द्वारा राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश को जमा किये गये मॉडल जिला गंगा एक्शन प्लान को राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली को अग्रिम कार्यवाही हेतु संदर्भित किया जाए। **(कार्यवाही- राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश)** जिला गंगा समितियों द्वारा गंगा व अन्य नदियों के संरक्षण अभियान में सक्रिय भूमिका निभा रही महिलाओं को जिला स्तर पर विशेष रूप से सम्मानित किये जाने हेतु निर्देश दिये गये।

	(कार्यवाही-समस्त जिला गंगा समिति)
<u>एजेन्डा बिन्दु संख्या-13</u> रिवर सिटी अलायन्स/अर्बन रिवर मैनेजमेंट प्लान <u>एजेन्डा बिन्दु संख्या-14</u> द्वितीय गंगा नदी बेसिन परियोजना (एस.एन.जी.आर.बी.पी) के तहत प्रदर्शन आधारित प्रोत्साहन (पी.बी.आई.) अनुदान <u>एजेन्डा बिन्दु संख्या-15</u> कम्युनिकेशन एक्शन प्लान 2023-24 <u>एजेन्डा बिन्दु संख्या-16</u> राज्य में जैविक एवं प्राकृतिक कृषि के क्षेत्र में प्रगति की स्थिति <u>एजेन्डा बिन्दु संख्या-17</u> गंगा आरती प्रशिक्षण हेतु नामित प्रतिभागियों की सूची	समिति द्वारा संज्ञान लिया गया।

उपर्युक्तानुसार लिये गये निर्णयानुसार बैठक सधन्यवाद सम्पन्न हुई।

Signed by अनुराग श्रीवास्तव
Date: 06-10-2023 11:00:37

(अनुराग श्रीवास्तव)
प्रमुख सचिव।

उत्तर प्रदेश शासन
नमामि गंगे तथा ग्रामीण जलापूर्ति अनुभाग-2
संख्या-993/76-2-2023-05एनजी/2020(II)
लखनऊः दिनॉक // अक्टूबर, 2023

प्रतिलिपिः-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतुः-

1- स्टाफ आफिसर, मुख्य सचिव, उत्तर प्रदेश शासन।
2- अपर मुख्य सचिव/प्रमुख सचिव, पर्यावरण एवं वन विभाग उत्तर प्रदेश शासन।
3- अपर मुख्य सचिव/प्रमुख सचिव, वित्त विभाग, उत्तर प्रदेश शासन।
4- अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन।
5- अपर मुख्य सचिव/प्रमुख सचिव, सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश शासन।
6- अपर मुख्य सचिव/प्रमुख सचिव, आवास एवं शहरी नियोजन विभाग, उत्तर प्रदेश शासन।
7- अपर मुख्य सचिव/प्रमुख सचिव, औद्योगिक विकास, उत्तर प्रदेश शासन।
8- अपर मुख्य सचिव/प्रमुख सचिव, सूक्ष्म, लघु, मध्यम उद्यम विभाग, उत्तर प्रदेश शासन।
9- अपर मुख्य सचिव/प्रमुख सचिव, वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन।
10- अपर मुख्य सचिव/प्रमुख सचिव, पंचायती राज विभाग, उत्तर प्रदेश शासन।
11- अपर मुख्य सचिव/प्रमुख सचिव, कृषि विभाग, उत्तर प्रदेश शासन।
12- प्रमुख सचिव, पर्यटन व संस्कृति विभाग, उत्तर प्रदेश शासन।
13- महानिदेशक, राष्ट्रीय स्वच्छ गंगा मिशन, भारत सरकार, नई दिल्ली।
14- प्रमुख मुख्य वन संरक्षक, उत्तर प्रदेश शासन।
15- सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, उत्तर प्रदेश शासन।
16- उपाध्यक्ष, लखनऊ विकास प्राधिकरण, लखनऊ।
17- नगर आयुक्त, लखनऊ।
18- जिलाधिकारी, लखनऊ।
19- अध्यक्ष, समस्त जिला गंगा समिति।
20- गार्ड फाईल।

आज्ञा से,

Signed by प्रवीण मिश्र
(प्रवीण मिश्र)
Date: 09-10-2023 15:31:44
विशेष सचिव।
Reason: Approved

File No.:/6-2099/14/2021-2- -Part(3)

1450/3
01-04-24

पत्रांक : 537 /30प्र0/एम एस कैन्स/2024

दिनांक : 1/04/2024

Annexure - 3

अध्यक्ष, राज्य गंगा समिति-30प्र0/मुख्य सचिव, उत्तर प्रदेश शासन की अध्यक्षता में दिनांक 01 मार्च, 2024 को 30प्र0 राज्य गंगा समिति/गवर्निंग काउन्सिल की सम्पन्न 13वीं बैठक का कार्यवृत्त।

डाक प्राप्ति रसीद
प्राप्त दिनांक 1/4/24
30प्र0 सचिवालय

बैठक में सम्बन्धित विभागों के उपस्थित अधिकारियों की सूची संलग्नक है।

2- बैठक में विभिन्न बिन्दुओं पर विचार-विमर्श के उपरान्त एजेण्डावार निम्नवत् मत स्थिर किया गया:-

एजेन्डा बिन्दु	बैठक में स्थिर किया गया मत/निर्देश
एजेन्डा बिन्दु संख्या-1 राज्य गंगा समिति-30प्र0 की दिनांक 16 सितम्बर 2023 को सम्पन्न 11वीं बैठक एवं दिनांक 04 दिसम्बर 2023 को सम्पन्न 12वीं बैठक के कार्यवृत्त का अनुमोदन।	अध्यक्ष, राज्य गंगा समिति, 30प्र0 द्वारा दिनांक 16.09.2023 एवं 04.12.2023 को सम्पन्न बैठक विषयक कार्यवृत्त पर अनुमोदन प्रदान किया गया।
एजेन्डा बिन्दु संख्या-2 • राज्य गंगा समिति-30प्र0 की दिनांक 16 सितम्बर 2023 को सम्पन्न 11वीं बैठक निर्णयों पर की गई कार्यवाही की आख्या। • दिनांक 04 दिसम्बर 2023 को सम्पन्न 12वीं बैठक के दोनों बिन्दुओं पर लिये गये निर्णयों पर की गई कार्यवाही की आख्या।	• दिनांक 16.09.2023 को राज्य गंगा समिति, 30प्र0 द्वारा लिये गये निर्णयों पर संतोष व्यक्त किया गया। • बैठक में अयोध्या विकास प्राधिकरण एवं वाराणसी विकास प्राधिकरण द्वारा प्रश्नगत प्रकरणों पर की गई कार्यवाही की अद्यतन स्थिति से अवगत कराने के निर्देश दिये गये। **(कार्यवाही-अयोध्या/वाराणसी विकास प्राधिकरण)**
एजेन्डा बिन्दु संख्या-3 छोटी नदियों का कायाकल्प: मनरेगा एवं अन्य योजनाओं के अन्तर्गत जनपदवार चिन्हित विलुप्तप्राय नदियों का पुनरुद्धार।	प्रदेश में छोटी नदियों के पुनरुद्धार सम्बन्धी किये गये कार्यों को दर्शाने के लिए तैयार की गई डाक्यूमेंट्री के प्रस्तुतीकरण के उपरान्त अयोध्या जनपद में बिसुही नदी को भी सम्मिलित करने के निर्देश दिये गये। साथ ही अच्छी क्वालिटी की वीडियो/फोटो प्रयोग करने का सुझाव दिया गया। **(कार्यवाही-राज्य स्वच्छ गंगा मिशन-उत्तर प्रदेश)**
एजेन्डा बिन्दु संख्या-4 गंगा किनारे के जनपदों में ठोस अपशिष्ट प्रबंधन के लिए उपलब्ध सुविधाओं की	समिति द्वारा संज्ञान लिया गया।

CEO(CLab)
CI/04

ASO(A) | SA(Amrith) | SA

22/4/2024

02/04/2024

अद्यतन स्थिति।	
<u>एजेन्डा बिन्दु संख्या-5</u> उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा प्रदूषण नियंत्रण हेतु किये जा रहे अशोधित नालों की निगरानी, सीवरेज शोधित संयंत्रो की निगरानी एवं गंगा व उसकी सहायक नदियों में जल गुणवत्ता सम्बन्धी किये जा रहे कार्यो की अद्यतन स्थिति।	• 30प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा गंगा व उसकी सहायक नदियों में जल गुणवता की मानिटरिंग हेतु स्थापित किये गये मॉनिटरिंग स्टेशनों से प्राप्त हो रहे आंकड़ों से जल में हो रहे प्रदूषण के सुधार के सकारात्मक प्रभाव के आंकलन की स्पष्ट आख्या प्रस्तुत न किये जाने पर असंतोष व्यक्त करते हुए 30प्र0 प्रदूषण नियंत्रण बोर्ड को निर्देशित किया गया कि पुनः विभिन्न मानिटरिंग स्टेशनों पर जल प्रदूषण के स्तर की एनालिसिस करते हुए प्रदूषण का ट्रेन्ड एवं कारकों का विवरण तैयार किया जाये, जिसका प्रस्तुतीकरण सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, 30प्र0 द्वारा समिति के समक्ष स्वयं किया जाये। • प्रदेश में नये चिन्हित 06 पाल्यूटेड रिवर स्ट्रेच हेतु एक्शन प्लान को शीघ्र ही अनुमोदित कराकर क्रियान्वित किया जाये। • समिति द्वारा यह भी निर्देश दिये गये कि आगामी कुम्भ 2025 के दृष्टिगत एस.टी.पी./सी.ई.टी.पी. की कड़ी निगरानी की जाये तथा डिफॉल्टर एस.टी.पी./सी.ई.टी.पी. के विरूद्ध नियमानुसार कठोर कार्यवाही किया जाना सुनिश्चित किया जाये। **(कार्यवाही-पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/30प्र0 प्रदूषण नियंत्रण बोर्ड)**
<u>एजेन्डा बिन्दु संख्या-6</u> नमामि गंगे कार्यक्रम के अन्तर्गत संचालित सीवेरज परियोजनाओं की अद्यतन स्थिति।	समिति द्वारा नमामि गंगे कार्यक्रम के अन्तर्गत सीवरेज परियोजनाओं का संज्ञान लेते हुये निर्देश दिये गये कि प्रदेश में निर्माणाधीन एस.टी.पी. की समस्त परियोजनाओं को कुम्भ-2025 से पूर्व पूर्ण किया जाना सुनिश्चित किया जाये। **(कार्यवाही-समस्त सम्बन्धित विभाग)**
<u>एजेन्डा बिन्दु संख्या-7</u> राज्य में एस.टी.पी. के संचालन की स्थिति।	• समिति द्वारा प्रदेश में संचालित एस.टी.पी. की अद्यतन स्थिति की जानकारी प्राप्त करते हुये निर्देश दिये गये कि सभी नॉन कम्प्लाएंट एस.टी.पी. का शीघ्र ही कम्प्लाएंट सुनिश्चित कराया जाये। • प्रदेश में संचालित 134 एस.टी.पी. की सूची मे से उत्तर प्रदेश जल निगम (नगरीय) द्वारा संचालित 4 एम.एल.डी. बांदा एस.टी.पी. को सूची से बाहर किये जाने पर सहमति

	प्रदान की गई। **(कार्यवाही- समस्त सम्बन्धित विभाग/उ0प्र0 प्रदूषण नियंत्रण बोर्ड)**
एजेन्डा बिन्दु संख्या-8 राज्य में सी.ई.टी.पी. के संचालन की स्थिति।	राज्य में संचालित सी.ई.टी.पी. की अद्यतन स्थिति का समिति द्वारा संज्ञान लिया गया।
एजेन्डा बिन्दु संख्या-9 अत्यधिक प्रदूषणकारी उद्योग/Grossly Polluting Industries (GPI) की निगरानी एवं अनुश्रवण प्रक्रिया एवं पर्यावरणीय अनुपालन।	समिति द्वारा संज्ञान लिया गया।
एजेन्डा बिन्दु संख्या-10 प्रदेश में गंगा व उसकी मुख्य सहायक नदियों में उपस्थित राष्ट्रीय जल जीव डॉलफिन के संरक्षण के रणनीति/कार्ययोजना एवं जलागम आर्द्रभूमि (फ्लड प्लेन वेटलैंड्स) के संरक्षण/ पुनरुद्धार हेतु किये जा रहे प्रयास के सम्बन्ध में।	समिति द्वारा संज्ञान लिया गया।
एजेन्डा बिन्दु संख्या-11 जिला गंगा समिति:- 1. जिला गंगा समिति के सचिवालयों की स्थापना/District Project Officers की तैनाती / Project Assistant की तैनाती। 2. मुरादाबाद एवं बरेली जनपदों के लिए W.W.F. द्वारा तैयार किये गये जिला गंगा प्लान का समिति द्वारा अनुमोदन।	• जिन जिला गंगा समितियों में District Project Officers की नियुक्ति प्रकिया अपूर्ण है, वहां नियुक्ति प्रक्रिया को यथाशीघ्र पूर्ण करते हुए डीपीओ की तैनाती करायी जाये एवं State Project Assistant की नियुक्ति प्रक्रिया को भी शीघ्र पूर्ण कर लिया जाये। • समिति द्वारा मुरादाबाद एवं बरेली जनपद के लिए W.W.F. द्वारा तैयार किये गये जिला गंगा प्लान का अनुमोदन प्रदान किया गया। **(कार्यवाही-राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली/उत्तर प्रदेश राज्य स्वच्छ गंगा मिशन, लखनऊ)**
एजेन्डा बिन्दु संख्या-12 राज्य में प्राकृतिक कृषि को बढ़ावा देने हेतु राज्य कृषि विभाग द्वारा किये जा रहे प्रयास।	समिति द्वारा संज्ञान लिया गया।
एजेन्डा बिन्दु संख्या-13 जनपद गाजियाबाद में बंथला कैनाल ड्रेन एवं इन्दिरापुरी ड्रेन से हो रहे प्रदूषण की रोकथाम की कार्य योजना।	समिति द्वारा जनपद गाजियाबाद में उल्लिखित नालों में प्रदूषण के लिए उत्तरदायी उद्योगों में ई.टी.पी. की स्थापना किये जाने अथवा औद्योगिक इकाईयों को प्रतिस्थापित करते

	हुए सी.ई.टी.पी. बनाये जाने इत्यादि विकल्पों पर विचार करते हुए उक्त नालों से हो रहे प्रदूषण के रोकथाम हेतु कार्य योजना प्रस्तुत किये जाने के निर्देश दिये गये। **(कार्यवाही-उ0प्र0 प्रदूषण नियंत्रण बोर्ड)**
एजेन्डा बिन्दु संख्या-14 राज्य स्वच्छ गंगा मिशन-उ0प्र0 में रिक्त पदों पर नियुक्ति के सम्बन्ध में।	समिति द्वारा राज्य स्वच्छ गंगा मिशन-उत्तर प्रदेश में रिक्त पदों पर नियुक्ति किये जाने का संज्ञान लेते हुये निर्देश दिये गये कि राज्य स्वच्छ गंगा मिशन-उ0प्र0 में लम्बित रिक्त पदों पर नियुक्ति राज्य स्वच्छ गंगा मिशन-उ0प्र0 स्तर से ही कराये जाने के सम्बन्ध में मुख्य सचिव, उ0प्र0 शासन के स्तर से राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली को यथाशीघ्र पत्र प्रेषित किया जाये। **(कार्यवाही-राज्य स्वच्छ गंगा मिशन- उ0प्र0/नमामि गंगे तथा ग्रामीण जलापूर्ति अनुभाग-2)**
एजेन्डा बिन्दु संख्या-15 नदियों के फ्लड प्लेन जोन का चिन्हीकरण, न्यूनतम ई-फ्लो बनाये रखने एवं रिवर बेड में अतिक्रमण हटाये जाने सम्बन्धी कार्यवाही किये जाने के सम्बन्ध में।	समिति द्वारा सिंचाई एवं जल संसाधन विभाग, उ0प्र0 को नोडल विभाग बनाते हुए नदियों के फ्लड प्लेन जोन का चिन्हीकरण, उनमें न्यूनतम ई-फ्लो बनाये रखने एवं रिवर बेड में अतिक्रमण हटाये जाने संबंधित को निर्देशित किये जाने के निर्देश दिये गये। **(कार्यवाही-सिंचाई एवं जल संसाधन विभाग,उ0प्र0)**
अध्यक्ष महोदय की अनुमति से अन्य प्रस्ताव	मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-200/2014 में समस्त कार्यवाही सुनिश्चित करने एवं रिपोर्ट दाखिल करने हेतु पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 को नोडल विभाग नामित किये जाने के निर्देश दिये गये। **(कार्यवाही- पर्यावरण, वन एवं जलवायु परिवर्तन विभाग,उ0प्र0)**

उपर्युक्तानुसार लिये गये निर्णयोंपरान्त बैठक सधन्यवाद सम्पन्न हुयी।

संलग्नक:यथोक्त।

Digitally Signed by अनुराग श्रीवास्तव
Date: 16-03-2024 14:20:43
Reason: Approved

(अनुराग श्रीवास्तव)
प्रमुख सचिव।

उत्तर प्रदेश शासन
नमामि गंगे तथा ग्रामीण जलापूर्ति अनुभाग-2
संख्या-230/76-2-2024-05एनजी/2020
लखनऊः दिनॉक 19 मार्च, 2024

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतुः-

1. स्टाफ आफिसर, मुख्य सचिव, उत्तर प्रदेश शासन।
2. महानिदेशक, राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली।
3. अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन।
4. अपर मुख्य सचिव, वित्त विभाग, उत्तर प्रदेश शासन।
5. अपर मुख्य सचिव, पंचायतीराज विभाग, उत्तर प्रदेश शासन।
6. अपर मुख्य सचिव, कृषि विभाग, उत्तर प्रदेश शासन।
7. प्रमुख सचिव, अवस्थापना एवं औद्योगिक विकास विभाग, उत्तर प्रदेश शासन।
8. प्रमुख सचिव, आवास एवं शहरी नियोजन विभाग, उत्तर प्रदेश शासन।
9. प्रमुख सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन।
10. प्रमुख सचिव, सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश शासन।
11. प्रमुख सचिव, पर्यटन व संस्कृति विभाग, उत्तर प्रदेश शासन।
12. प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (ग्रामीण)।
13. प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय)।
14. निदेशक, स्थानीय निकाय निदेशालय, उत्तर प्रदेश।
15. उपाध्यक्ष, अयोध्या विकास प्राधिकरण।
16. उपाध्यक्ष, वाराणसी विकास प्राधिकरण।
17. सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, उत्तर प्रदेश।
18. कार्यकारी निदेशक (प्रशा0), राष्ट्रीय स्वच्छ गंगा मिशन, भारत सरकार, नई दिल्ली।

आज्ञा से,

Digitally Signed by Arun Kumar
(अरुण कुमार)
Date: 19-03-2024 13:30:43
Reason: Approved

Annexure - 4

<u>मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and Other Environmental Issues में पारित आदेश दिनांक 23.03.2023 के अनुपालन में प्रदेश में ठोस अपशिष्ट प्रबंधन एवं सीवेज मैनेजमेन्ट की अद्यतन स्थिति की समीक्षा हेतु मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में दिनांक 02.04.2024 को सम्पन्न बैठक का कार्यवृत्त।</u>

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and Other Environmental Issues में पारित आदेश दिनांक 23.03.2023 के अनुपालन में प्रदेश में ठोस अपशिष्ट प्रबंधन एवं सीवेज मैनेजमेन्ट की अद्यतन स्थिति की समीक्षा हेतु मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में दिनांक 02.04.2024 को बैठक आहूत की गयी। बैठक में उपस्थित अधिकारियों की सूची संलग्न है।

2. मा0 अधिकरण द्वारा पारित आदेश दिनांक 23.03.2023 में दिये गये निर्देशों के अनुपालन में संबंधित विभागों से प्राप्त अनुपालन आख्या के आधार पर एक प्रस्तुतीकरण सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन द्वारा किया गया। बैठक में संबंधित अधिकारियों के साथ ठोस अपशिष्ट प्रबन्धन, लीगेसी अपशिष्ट प्रबन्धन, कन्सट्रक्शन एण्ड डिमोलिशन वेस्ट मैनेजमेन्ट तथा यूज्ड वाटर मैनेजमेन्ट के बिन्दुओं पर अद्यतन प्रगति की समीक्षा की गयी। समीक्षा के आधार पर सम्यक् विचारोपरान्त बैठक में निम्न निर्णय लिये गये :

1. मा0 एन0जी0टी0 के आदेशों के क्रम में प्रदेश में स्थापित किये जा रहे एम0आर0एफ0 प्लांट्स कम्पोस्ट पिट के निर्माण एवं संचालन में विलम्ब के लिए उत्तरदायी अधिकारियों को, जो कारण बताओ नोटिस, नगरीय निकाय निदेशालय द्वारा दिनांक 12.07.2023, 22.12.2023, 30.01.2024 को जारी किया गया था, के संबंध में अन्तिम कार्यवाही पूर्ण कर ली जाय।

(कार्यवाही : नगर विकास विभाग, उ0प्र0 शासन/स्वच्छ भारत मिशन (नगरीय))

2. मा0 एन0जी0टी0 के आदेशों के क्रम में नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग, नगर विकास विभाग, उ0प्र0 शासन द्वारा गठित उत्तरदायित्व निर्धारण समिति की बैठक नियमित तौर पर करायी जाय तथा उत्तरदायी अधिकारियों/फर्मों पर विलम्ब की स्थिति में कार्यवाही की प्रक्रिया उचित समय पर पूर्ण कर ली जाय।

(कार्यवाही : नगर विकास विभाग/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन)

3. मा0 एन0जी0टी0 के आदेशों के क्रम में जिला स्तर पर गठित जिला पर्यावरण समिति की बैठक प्रत्येक माह नियमित रूप से कराया जाना है। जनपद रामपुर, शाहजहांपुर, मैनपुरी, अलीगढ़, शामली एवं कांसगंज में जिला पर्यावरण समिति की बैठकें नियमित रूप से कराये जाने के निर्देश दिये जा चुके हैं। उक्त विवरण नियमित रूप से जिलाधिकारियों के साथ होने वाली वीडियो कान्फ्रेंसिंग में भी रखा जाय, ताकि नियमित समीक्षा हो सके। जिन जनपदों में नियमित रूप से बैठक नहीं की जा रही है, सम्बन्धित जिलाधिकारी एवं प्रभागीय वनाधिकारी को नियमित बैठक कराने हेतु निर्देशित किया जाय।

(कार्यवाही : पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन)

4. जनपद रायबरेली एवं मैनपुरी में स्थित क्रमशः 70 टी0पी0डी0 एवं 30 टी0पी0डी0 क्षमता के इन्टीग्रेटेड एम0एस0डब्ल्यू0 प्रोसेसिंग फैसिलिटी प्लांट जो मा0 न्यायालय द्वारा स्टे के कारण बन्द हैं। उक्त दोनो प्लांटों के बन्द होने के दृष्टिगत अपशिष्ट प्रबन्धन की वैकल्पिक व्यवस्था की जाय।

(कार्यवाही : नगर विकास विभाग, उ0प्र0 शासन/स्वच्छ भारत मिशन (नगरीय/ग्रामीण) /उ0प्र0 प्रदूषण नियंत्रण बोर्ड)

5. मा0 एन0जी0टी0 के आदेशों के क्रम में मा0 एन0जी0टी0 में दाखिल सूचना के अनुसार कुल अतिरिक्त 437 एम0आर0एफ0 प्लांट्स का निर्माण दिसम्बर, 2023 तक सम्पूर्ण किया जाना था, यदि नहीं किया गया है, तो निर्माण एवं संचालन एक माह के अन्तर्गत पूर्ण कर लिया जाय। उक्त के अतिरिक्त कम्पोस्ट पिट एवं वेस्ट टू एनर्जी प्लांट्स, इन्टीग्रेटेड एम0एस0डब्ल्यू0 प्रोसेसिंग फैसिलिटी प्लांट एवं एस0टी0पी0 का निर्माण एवं संचालन पूर्व निर्धारित समयावधि में पूर्ण कर लिया जाए एवं सूचना अपडेट की जाय।

(कार्यवाही : नगर विकास विभाग/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन/उ0प्र0 जल निगम (नगरीय/ग्रामीण)/स्वच्छ भारत मिशन (नगरीय/ग्रामीण))

6. नगरीय ठोस अपशिष्ट मैनेजमेन्ट के अन्तर्गत नगर विकास विभाग, उ0प्र0 शासन द्वारा 20114 टी0पी0डी0 नगरीय ठोस अपशिष्ट प्रदेश स्तर पर जनित होना सूचित किया गया है, जिसमें से 14845 टी0पी0डी0 एम0एस0डब्ल्यू0 वेस्ट को एम0एस0डब्ल्यू0 प्लांट, कम्पोस्ट पिट प्लांट्स के माध्यम से निस्तारित किया जा रहा है। वर्तमान में कुल गैप 5269 टन/दिन है। उक्त गैप को पूर्व निर्धारित चरणबद्ध प्लान के अनुसार निर्धारित समयावधि के अन्तर्गत पूर्ण किया जाना सुनिश्चित किया जाय। यदि गैप में कमी आई है, तो उक्त की सूचना को अपडेट किया जाय।

(कार्यवाही : नगर विकास विभाग, उ0प्र0 शासन/स्वच्छ भारत मिशन (नगरीय/ग्रामीण))

7. मा0 एन0जी0टी द्वारा पारित आदेशों के अनुपालन में प्रदेश के विभिन्न जनपदों में एकत्रित कुल 135.65 लाख मीट्रिक टन लिगेसी वेस्ट, जिसमें से 83.1 लाख मीट्रिक टन लीगेसी वेस्ट का वैज्ञानिक तरीके से उपचार कर निस्तारित कर लिया गया है, उक्त के अतिरिक्त जनित लीगेसी वेस्ट का निस्तारण पूर्व निर्धारित समयावधि के अन्तर्गत सुनिश्चित कर लिया जाय एवं सूचना को अपडेट किया जाय।

(कार्यवाही : नगर विकास विभाग, उ0प्र0 शासन/स्वच्छ भारत मिशन (नगरीय/ग्रामीण))

8. प्रदेश में जनित कन्स्ट्रक्शन एवं डिमालिशन वेस्ट के वैज्ञानिक ढंग से उपचार एवं निस्तारण पूर्व निर्धारित समयावधि के अन्तर्गत सुनिश्चित कर लिया जाय एवं कन्स्ट्रक्शन एवं डिमालिशन वेस्ट प्लांट्स जो कि प्रस्तावित है, प्लांट का संचालन निर्धारित समयावधि के अन्तर्गत पूर्ण कर संचालित किया जाना सुनिश्चित किया जाय।

(कार्यवाही : नगर विकास विभाग, उ0प्र0 शासन/स्वच्छ भारत मिशन (नगरीय/ग्रामीण))

9. प्रदेश से जनित कुल 5500 एम0एल0डी0 सीवेज जनित होना सूचित किया गया है, जिसमें से लगभग 4120 एम0एल0डी0 सीवेज का ट्रीटमेंट 134 एस0टी0पी0 के माध्यम से किया जा रहा है। उक्त गैप को पूर्व निर्धारित चरणबद्ध प्लान के अनुसार निर्धारित समयावधि के अन्तर्गत पूर्ण किया जाना सुनिश्चित किया जाय एवं शोधित उत्प्रवाह को पुनःचक्रित करने के लिए भी आवश्यक कार्यवाही की जाय। उक्त की सूचना अपडेट की जाए।

(कार्यवाही : नगर विकास विभाग/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन/उ0प्र0 जल निगम (नगरीय/ग्रामीण)/स्वच्छ भारत मिशन (नगरीय/ग्रामीण)/उ0प्र0 प्रदूषण नियंत्रण बोर्ड)

10. संचालित एस0टी0पी0 की Utilized Capacity का संबंधित विभागों यथा उ0प्र0 जल निगम (नगरीय/ग्रामीण), आवास विकास प्राधिकरण, विकास प्राधिकरण, यू0पी0सी0आई0डी0ए0 द्वारा पुनः परीक्षण कराया जाय।

11. प्रदेश में स्थापित 134 एस0टी0पी0 में से 10 एस0टी0पी0 बन्द हैं, के संचालन के संबंध में तत्काल कार्यवाही की जाय तथा यदि कोई कार्यवाही की गई हो तो कार्यवाही का विवरण प्रस्तुत किया जाय।

(कार्यवाही : नगर विकास विभाग/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन/उ0प्र0 जल निगम (नगरीय/ग्रामीण)/स्वच्छ भारत मिशन (नगरीय/ग्रामीण))

3. मुख्य सचिव, उ0प्र0 शासन द्वारा यह निर्देशित किया गया कि बैठक में लिये गये निर्णयों के अनुसार अद्यतन अनुपालन सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को ई–मेल soenvups@rediffmail.com पर तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को ई–मेल ms@uppcb.in पर विलम्बतम 03 कार्यदिवस में प्रेषित की जाय, ताकि पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन द्वारा अनुपालन आख्या मा0 राष्ट्रीय हरित अधिकरण में समयान्तर्गत दाखिल की जा सके।

अन्त में बैठक धन्यवाद के साथ समाप्त हुई।

संलग्नक–यथोक्त।

(मनोज सिंह)
अपर मुख्य सचिव।

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7
संख्या–एन.जी.टी.–232/81–7–2024–01(रिट)/2019
लखनऊ : दिनांक : 16 अप्रैल, 2024

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :

1. अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/पंचायती राज/नमामि गंगे एवं ग्रामीण जलापूर्ति/अवस्थापना एवं औद्योगिक विकास/सिंचाई एवं जल संसाधन/लघु सिंचाई एवं भूगर्भ जल/आवास एवं शहरी नियोजन विभाग, उ0प्र0 शासन।
2. प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ0प्र0, लखनऊ।
3. मुख्य कार्यपालक अधिकारी, यूपीसीडा, कानपुर।
4. प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय)/उ0प्र0 जल निगम (ग्रामीण), लखनऊ।

I/542082/2024

5. राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
6. मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण), उ0प्र0, लखनऊ।
7. निदेशक, नगरीय निकाय निदेशालय, उ0प्र0, लखनऊ।
8. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
9. गार्ड फाइल।

आज्ञा से,

(अशोक कुमार पाण्डेय)
उप सचिव।

Digitally Signed by मनोज सिंह
Date: 16-04-2024 14:50:52
Reason: Approved

22 MSW - Operational Plant Status					
SN	**District**	**ULB**	**Capacity**	**Authorization valid up to**	**Operational status**
1	Hapur	Pilkhuwa	45	17-3-2028	Operational
2	Prayagraj	Prayagraj	400	15-3-2028	Operational
3	Kannauj	Kannauj	25	15-3-2028	Operational
4	Kanpur	Kanpur	1500	2-4-2028	Operational
5	Muzaffarnagar	Muzaffarnagar	120	16-3-2028	Operational
6	Aligarh	Aligarh	220	16-3-2028	Operational
7	Etawah	Etawah	75	14-4-2028	Operational
8	Mathura	Mathura	250	16-3-2028	Operational
9	Agra	Agra	500	7-7-2024	Operational
10	Barabanki	Nawabganj	100	27-3-2028	Operational
11	Lucknow	Lucknow	1300	16-3-2027	Operational
12	Varanasi	Varanasi	600	31-12-2027	Operational
13	Jaunpur	Jaunpur	100	31-12-2027	Operational
14	Ballia	Ballia	50	31-12-2027	Operational
15	Azamgarh	Mubarakpur	40	31-12-2027	Operational
16	Moradabad	Moradabad	400	31-12-2027	Operational
17	Noida	Noida	380	Applied for authorization	Operational
18	Ballia	Reorti	10	31-12-2027	Operational
19	Shahjahanpur	Shahjahanpur	90	Applied for authorization	Operational
20	Saharanpur	Gangoh	30	Applied for authorization	Operational
21	Ghaziabad	Ghaziabad	800	31-7-2025	Operational
22	Ghaziabad	Ghaziabad	2400	31-7-2025	Operational
	Total		**9435**		

Annexure - 6

711 MRF Operational Status					
S.N	District	ULBs	Capacity (TPD)	Status (Operational/ Non Operational)	Timeline
1	Agra	Achhnera (NPP)	5	Operational	Mar-23
2	Agra	Agra (M.Corp)	5	Operational	Mar-23
3	Agra	Bah (NPP)	5	Operational	Mar-23
4	Agra	Dayalbagh (NP)	5	Operational	Mar-23
5	Agra	Etmadpur (NPP)	5	Operational	Mar-23
6	Agra	Fatehpur Sikri (NPP)	5	Operational	Mar-23
7	Agra	Jagner (NP)	5	Operational	Mar-23
8	Agra	Kheragarh (NP)	5	Operational	Mar-23
9	Agra	Kiraoali (NP)	5	Operational	Mar-23
10	Agra	Pinahat (NP)	5	Operational	Mar-23
11	Agra	Shamsabad (NPP)	5	Operational	Mar-23
12	Agra	Swamibagh (NP)	5	Operational	Mar-23
13	Firozabad	Eka (NP)	5	Operational	Mar-23
14	Firozabad	Fariha (NP)	5	Operational	Mar-23
15	Firozabad	Firozabad (M Corp.)	5	Operational	Mar-23
16	Firozabad	MAKKHANPUR	5	Operational	Mar-23
17	Firozabad	Shikohabad (NPP)	5	Operational	Mar-23
18	Firozabad	Sirsaganj (NPP)	5	Operational	Mar-23
19	Firozabad	Tundla (NPP)	5	Operational	Mar-23
20	Mainpuri	BARNAHAL	5	Operational	Mar-23
21	Mainpuri	Bewar (NP)	5	Operational	Mar-23
22	Mainpuri	Bhogaon (NP)	5	Operational	Mar-23
23	Mainpuri	Ghiraur (NP)	5	Operational	Mar-23
24	Mainpuri	Jyoti Khuriya (NP)	5	Operational	Mar-23
25	Mainpuri	Karhal (NP)	5	Operational	Mar-23
26	Mainpuri	Kishni (NP)	5	Operational	Mar-23
27	Mainpuri	Kuraoali (NP)	5	Operational	Mar-23
28	Mainpuri	Kushmara (NP)	5	Operational	Mar-23
29	Mainpuri	Mainpuri (NPP)	5	Operational	Mar-23
30	Mathura	Bajna (NP)	5	Operational	Mar-23
31	Mathura	Baldeo (NP)	5	Operational	Mar-23
32	Mathura	Barsana (NP)	5	Operational	Mar-23
33	Mathura	Chaumuhan (NP)	5	Operational	Mar-23
34	Mathura	Chhata (NP)	5	Operational	Mar-23
35	Mathura	Farah (NP)	5	Operational	Mar-23
36	Mathura	Gokul (NP)	5	Operational	Mar-23
37	Mathura	Govardhan (NP)	5	Operational	Mar-23
38	Mathura	Mahavan (NP)	5	Operational	Mar-23
39	Mathura	Mathura (M Corp.)	5	Operational	Mar-23
40	Mathura	Nandgaon (NP)	5	Operational	Mar-23
41	Mathura	Radhakund (NP)	5	Operational	Mar-23
42	Mathura	Saunkh (NP)	5	Operational	Mar-23
43	Aligarh	Aligarh (M Corp.)	5	Operational	Mar-23
44	Aligarh	Atrauli (NPP)	5	Operational	Mar-23
45	Aligarh	Beswan (NP)	5	Operational	Mar-23
46	Aligarh	CHANDAUS	5	Operational	Mar-23
47	Aligarh	Chharra (NP)	5	Operational	Mar-23
48	Aligarh	Harduaganj (NP)	5	Operational	Mar-23
49	Aligarh	Iglas (NP)	5	Operational	Mar-23
50	Aligarh	Jalali (NP)	5	Operational	Mar-23
51	Aligarh	Jattari (NP)	5	Operational	Mar-23
52	Aligarh	JAWAN SIKANDARPUR (NP)	5	Operational	Mar-23
53	Aligarh	Kauriaganj (NP)	5	Operational	Mar-23
54	Aligarh	Khair (NPP)	5	Operational	Mar-23
55	Aligarh	Pilkhana (NP)	5	Operational	Mar-23

56	Aligarh	Vijaigarh (NP)	5	Operational	Mar-23
57	Etah	Aliganj (NPP)	5	Operational	Mar-23
58	Etah	Awagarh (NP)	5	Operational	Mar-23
59	Etah	Etah (NPP)	5	Operational	Mar-23
60	Etah	Jaithara (NP)	5	Operational	Mar-23
61	Etah	Jalesar (NPP)	5	Operational	Mar-23
62	Etah	Marehra (NPP)	5	Operational	Mar-23
63	Etah	Nidhauli Kalan (NP)	5	Operational	Mar-23
64	Etah	Raja Ka Rampur (NP)	5	Operational	Mar-23
65	Etah	Sakit (NP)	5	Operational	Mar-23
66	Hathras	Hasayan (NP)	5	Operational	Mar-23
67	Hathras	Hathras (NPP)	5	Operational	Mar-23
68	Hathras	Mendu (NP)	5	Operational	Mar-23
69	Hathras	Purdilnagar (NP)	5	Operational	Mar-23
70	Hathras	Sadabad (NP)	5	Operational	Mar-23
71	Hathras	Sahpau (NP)	5	Operational	Mar-23
72	Hathras	Sasni (NP)	5	Operational	Mar-23
73	Kasganj	Amapur (NP)	5	Operational	Mar-23
74	Kasganj	Bhargain (NP)	5	Operational	Mar-23
75	Kasganj	Kasganj (NPP)	5	Operational	Mar-23
76	Kasganj	Mohanpur (NP)	5	Operational	Mar-23
77	Kasganj	Patiyali (NP)	5	Operational	Mar-23
78	Kasganj	Sahawar (NP)	5	Operational	Mar-23
79	Kasganj	Sidhpura (NP)	5	Operational	Mar-23
80	Kasganj	Soron (NPP)	5	Operational	Mar-23
81	Ambedkar Nagar	Iltifatganj (NP)	5	Operational	Mar-23
82	Amethi	Gauriganj (NPP)	5	Operational	Mar-23
83	Amethi	Musafirkhana (NP)	5	Operational	Mar-23
84	Ayodhya	Ayodhya (M Corp.)	5	Operational	Mar-23
85	Ayodhya	Bikapur (NP)	5	Operational	Mar-23
86	Barabanki	Banki (NP)	5	Operational	Mar-23
87	Barabanki	Belhara (NP)	5	Operational	Mar-23
88	Barabanki	Dariyabad (NP)	5	Operational	Mar-23
89	Barabanki	Dewa (NP)	5	Operational	Mar-23
90	Barabanki	Fatehpur (NP)	5	Operational	Mar-23
91	Barabanki	Haidergarh (NP)	5	Operational	Mar-23
92	Barabanki	Nawabganj (NPP)	5	Operational	Mar-23
93	Barabanki	Ramnagar (NP)	5	Operational	Mar-23
94	Barabanki	Satrikh (NP)	5	Operational	Mar-23
95	Barabanki	Siddhaur (NP)	5	Operational	Mar-23
96	Barabanki	Tikait Nagar (NP)	5	Operational	Mar-23
97	Barabanki	Zaidpur (NP)	5	Operational	Mar-23
98	Sultanpur	Dostpur (NP)	5	Operational	Mar-23
99	Sultanpur	Kadipur (NP)	5	Operational	Mar-23
100	Sultanpur	Koeripur (NP)	5	Operational	Mar-23
101	Sultanpur	Sultanpur (NPP)	5	Operational	Mar-23
102	Azamgarh	Atrauliya (NP)	5	Operational	Mar-23
103	Azamgarh	Bilariaganj (NP)	5	Operational	Mar-23
104	Azamgarh	Jiyanpur (NP)	5	Operational	Mar-23
105	Azamgarh	Katghar Lalganj (NP)	5	Operational	Mar-23
106	Azamgarh	Mahrajganj (NP)	5	Operational	Mar-23
107	Azamgarh	Mahul (NP)	5	Operational	Mar-23
108	Azamgarh	Mehnagar (NP)	5	Operational	Mar-23
109	Azamgarh	Mubarakpur (NPP)	5	Operational	Mar-23
110	Azamgarh	Nizamabad (NP)	5	Operational	Mar-23
111	Azamgarh	Sarai Mir (NP)	5	Operational	Mar-23
112	Ballia	Belthara Road (NP)	5	Operational	Mar-23
113	Ballia	Rasra (NPP)	5	Operational	Mar-23
114	Ballia	Reoti (NP)	5	Operational	Mar-23
115	Ballia	Sikanderpur (NP)	5	Operational	Mar-23
116	Mau	Kopaganj (NP)	5	Operational	Mar-23

117	Badaun	Allapur (NP)	5	Operational	Mar-23
118	Badaun	Bilsi (NPP)	5	Operational	Mar-23
119	Badaun	Bisauli (NPP)	5	Operational	Mar-23
120	Badaun	Budaun (NPP)	5	Operational	Mar-23
121	Badaun	Dataganj (NPP)	5	Operational	Mar-23
122	Badaun	Faizganj (NP)	5	Operational	Mar-23
123	Badaun	Gulariya (NP)	5	Operational	Mar-23
124	Badaun	Islamnagar (NP)	5	Operational	Mar-23
125	Badaun	Kachhla (NP)	5	Operational	Mar-23
126	Badaun	Kakrala (NPP)	5	Operational	Mar-23
127	Badaun	Kunwargaon (NP)	5	Operational	Mar-23
128	Badaun	Mundiya (NP)	5	Operational	Mar-23
129	Badaun	Rudayan (NP)	5	Operational	Mar-23
130	Badaun	Sahaswan (NPP)	5	Operational	Mar-23
131	Badaun	Saidpur (NP)	5	Operational	Mar-23
132	Badaun	Sakhanu (NP)	5	Operational	Mar-23
133	Badaun	Ujhani (NPP)	5	Operational	Mar-23
134	Badaun	Usawan (NP)	5	Operational	Mar-23
135	Badaun	Usehat (NP)	5	Operational	Mar-23
136	Badaun	Wazirganj (NP)	5	Operational	Mar-23
137	Bareilly	Aonla (NPP)	5	Operational	Mar-23
138	Bareilly	Baheri (NPP)	5	Operational	Mar-23
139	Bareilly	Bareilly (M Corp.)	5	Operational	Mar-23
140	Bareilly	Bisharatganj (NP)	5	Operational	Mar-23
141	Bareilly	Deoranian (NP)	5	Operational	Mar-23
142	Bareilly	Dhaura Tanda (NP)	5	Operational	Mar-23
143	Bareilly	Faridpur (NP)	5	Operational	Mar-23
144	Bareilly	Faridpur (NPP)	5	Operational	Mar-23
145	Bareilly	Fatehganj Pashchimi (NP)	5	Operational	Mar-23
146	Bareilly	Fatehganj Purvi (NP)	5	Operational	Mar-23
147	Bareilly	Mirganj (NP)	5	Operational	Mar-23
148	Bareilly	Richha (NP)	5	Operational	Mar-23
149	Bareilly	Rithora (NP)	5	Operational	Mar-23
150	Bareilly	Sainthal (NP)	5	Operational	Mar-23
151	Bareilly	Shahi (NP)	5	Operational	Mar-23
152	Bareilly	Shergarh (NP)	5	Operational	Mar-23
153	Bareilly	Shishgarh (NP)	5	Operational	Mar-23
154	Bareilly	Sirauli (NP)	5	Operational	Mar-23
155	Bareilly	Thiriya Nizawat Khan (NP)	5	Operational	Mar-23
156	Pilibhit	Barkhera (NP)	5	Operational	Mar-23
157	Pilibhit	Bilsanda (NP)	5	Operational	Mar-23
158	Pilibhit	Bisalpur (NPP)	5	Operational	Mar-23
159	Pilibhit	Gulariya Bhindara (NP)	5	Operational	Mar-23
160	Pilibhit	Jahanabad (NP)	5	Operational	Mar-23
161	Pilibhit	Kalinagar (NP)	5	Operational	Mar-23
162	Pilibhit	Nyoria Husainpur (NP)	5	Operational	Mar-23
163	Pilibhit	Pilibhit (NPP)	5	Operational	Mar-23
164	Pilibhit	Puranpur (NPP)	5	Operational	Mar-23
165	Shahjahanpur	Allahganj (NP)	5	Operational	Mar-23
166	Shahjahanpur	Jalalabad (NPP)	5	Operational	Mar-23
167	Shahjahanpur	Kanth (NP)	5	Operational	Mar-23
168	Shahjahanpur	Katra (NP)	5	Operational	Mar-23
169	Shahjahanpur	Khudaganj (NP)	5	Operational	Mar-23
170	Shahjahanpur	Khutar (NP)	5	Operational	Mar-23
171	Shahjahanpur	Powayan (NPP)	5	Operational	Mar-23
172	Shahjahanpur	Shahjahanpur (M Corp.)	5	Operational	Mar-23
173	Shahjahanpur	Tilhar (NPP)	5	Operational	Mar-23
174	Basti	Basti (NPP)	5	Operational	Mar-23
175	Basti	Harraiya (NP)	5	Operational	Mar-23
176	Basti	Rudhauli Bazar (NP)	5	Operational	Mar-23
177	Sant Kabeer Nagar	Hariharpur (NP)	5	Operational	Mar-23

178	Sant Kabeer Nagar	Khalilabad (NPP)	5	Operational	Mar-23
179	Sant Kabeer Nagar	Maghar (NP)	5	Operational	Mar-23
180	Sant Kabeer Nagar	Mehdawal (NP)	5	Operational	Mar-23
181	Siddharth Nagar	Bansi (NPP)	5	Operational	Mar-23
182	Siddharth Nagar	Barhani Bazar (NP)	5	Operational	Mar-23
183	Banda	Banda (NPP)	5	Operational	Mar-23
184	Banda	Atarra (NPP)	5	Operational	Mar-23
185	Banda	Baberu (NP)	5	Operational	Mar-23
186	Banda	Bisanda Buzurg (NP)	5	Operational	Mar-23
187	Banda	Mataundh (NP)	5	Operational	Mar-23
188	Banda	Naraini (NP)	5	Operational	Mar-23
189	Banda	Oran (NP)	5	Operational	Mar-23
190	Banda	Tindwari (NP)	5	Operational	Mar-23
191	Chitrakoot	Manikpur Sarhat (NP)	5	Operational	Mar-23
192	Hamirpur	Hamirpur (NPP)	5	Operational	Mar-23
193	Hamirpur	Maudaha (NPP)	5	Operational	Mar-23
194	Hamirpur	Rath (NPP)	5	Operational	Mar-23
195	Hamirpur	Sarila (NP)	5	Operational	Mar-23
196	Mahoba	Charkhari (NPP)	5	Operational	Mar-23
197	Mahoba	Kabrai (NP)	5	Operational	Mar-23
198	Mahoba	Kharela (NP)	5	Operational	Mar-23
199	Mahoba	Kul Pahar (NP)	5	Operational	Mar-23
200	Mahoba	Mahoba (NPP)	5	Operational	Mar-23
201	Bahraich	Bahraich (NPP)	5	Operational	Mar-23
202	Balrampur	Pachperwa (NP)	5	Operational	Mar-23
203	Balrampur	Tulsipur (NP)	5	Operational	Mar-23
204	Gonda	Katra (NP)	5	Operational	Mar-23
205	Gonda	Paraspur (NP)	5	Operational	Mar-23
206	Sravasti	Bhinga (NPP)	5	Operational	Mar-23
207	Sravasti	Ikauna (NP)	5	Operational	Mar-23
208	Deoria	Bariyarpur (NP)	5	Operational	Mar-23
209	Deoria	Bhatpar Rani (NP)	5	Operational	Mar-23
210	Deoria	Deoria (NPP)	5	Operational	Mar-23
211	Deoria	Gaura Barhaj (NPP)	5	Operational	Mar-23
212	Deoria	Gauri Bazar (NP)	5	Operational	Mar-23
213	Deoria	Lar (NP)	5	Operational	Mar-23
214	Deoria	Majhauliraj (NP)	5	Operational	Mar-23
215	Deoria	Rampur Karkhana (NP)	5	Operational	Mar-23
216	Deoria	Rudrapur (NP)	5	Operational	Mar-23
217	Deoria	Salempur (NP)	5	Operational	Mar-23
218	Gorakhpur	Gola Bazar (NP)	5	Operational	Mar-23
219	Gorakhpur	Gorakhpur (M Corp.)	5	Operational	Mar-23
220	Gorakhpur	Pipraich (NP)	5	Operational	Mar-23
221	Gorakhpur	Sahjanwan (NP)	5	Operational	Mar-23
222	Kushinagar	Hata (NPP)	5	Operational	Mar-23
223	Kushinagar	Kaptanganj (NP)	5	Operational	Mar-23
224	Maharajganj	Anandnagar (NP)	5	Operational	Mar-23
225	Maharajganj	Maharajganj (NPP)	5	Operational	Mar-23
226	Maharajganj	Nautanwa (NPP)	5	Operational	Mar-23
227	Maharajganj	Nichlaul (NP)	5	Operational	Mar-23
228	Maharajganj	Siswa Bazar (NP)	5	Operational	Mar-23
229	Maharajganj	Sonauli (NP)	5	Operational	Mar-23
230	Jalaun	AIT (NP)	5	Operational	Mar-23
231	Jalaun	Jalaun (NPP)	5	Operational	Mar-23
232	Jalaun	Kadaura (NP)	5	Operational	Mar-23
233	Jalaun	Kalpi (NPP)	5	Operational	Mar-23
234	Jalaun	Konch (NPP)	5	Operational	Mar-23
235	Jalaun	Kotra (NP)	5	Operational	Mar-23
236	Jalaun	Madhogarh (NP)	5	Operational	Mar-23
237	Jalaun	Nadigaon (NP)	5	Operational	Mar-23
238	Jalaun	Orai (NPP)	5	Operational	Mar-23

239	Jalaun	Rampura (NP)	5	Operational	Mar-23
240	Jalaun	Umri (NP)	5	Operational	Mar-23
241	Jaunpur	Jaunpur (NPP)	5	Operational	Mar-23
242	Jhansi	Baragaon (NP)	5	Operational	Mar-23
243	Jhansi	Barua Sagar (NPP)	5	Operational	Mar-23
244	Jhansi	Chirgaon (NPP)	5	Operational	Mar-23
245	Jhansi	Erich (NP)	5	Operational	Mar-23
246	Jhansi	Garautha (NP)	5	Operational	Mar-23
247	Jhansi	Gursarai (NPP)	5	Operational	Mar-23
248	Jhansi	Jhansi (M Corp.)	5	Operational	Mar-23
249	Jhansi	Kathera (NP)	5	Operational	Mar-23
250	Jhansi	Mauranipur (NPP)	5	Operational	Mar-23
251	Jhansi	Moth (NP)	5	Operational	Mar-23
252	Jhansi	Ranipur (NP)	5	Operational	Mar-23
253	Jhansi	Samthar (NPP)	5	Operational	Mar-23
254	Jhansi	Tondi Fatehpur (NP)	5	Operational	Mar-23
255	Lalitpur	Lalitpur (NPP)	5	Operational	Mar-23
256	Lalitpur	Mahroni (NP)	5	Operational	Mar-23
257	Lalitpur	Pali (NP)	5	Operational	Mar-23
258	Lalitpur	Talbehat (NP)	5	Operational	Mar-23
259	Auraiya	Achhalda (NP)	5	Operational	Mar-23
260	Auraiya	Atasu (NP)	5	Operational	Mar-23
261	Auraiya	Auraiya (NPP)	5	Operational	Mar-23
262	Auraiya	Babarpur Ajitmal (NP)	5	Operational	Mar-23
263	Auraiya	Bidhuna (NP)	5	Operational	Mar-23
264	Auraiya	Dibiyapur (NP)	5	Operational	Mar-23
265	Auraiya	Phaphund (NP)	5	Operational	Mar-23
266	Etawah	Bharthana (NPP)	5	Operational	Mar-23
267	Etawah	Ekdil (NP)	5	Operational	Mar-23
268	Etawah	Etawah (NPP)	5	Operational	Mar-23
269	Etawah	Jaswantnagar (NPP)	5	Operational	Mar-23
270	Farrukhabad	Farrukhabad (NPP) (G)	5	Operational	Mar-23
271	Farrukhabad	Kaimganj (NPP)	5	Operational	Mar-23
272	Farrukhabad	Kamalganj (NP)	5	Operational	Mar-23
273	Farrukhabad	Kampil (NP)	5	Operational	Mar-23
274	Farrukhabad	Mohammadabad (NP)	5	Operational	Mar-23
275	Farrukhabad	Shamsabad (NP)	5	Operational	Mar-23
276	Kannauj	Chhibramau (NPP)	5	Operational	Mar-23
277	Kannauj	Gursahaiganj (NPP)	5	Operational	Mar-23
278	Kannauj	Samdhan (NP)	5	Operational	Mar-23
279	Kannauj	Sikanderpur (NP)	5	Operational	Mar-23
280	Kannauj	Talgram (NP)	5	Operational	Mar-23
281	Kannauj	Tirwaganj (NP)	5	Operational	Mar-23
282	Kanpur Dehat	Akbarpur (NP)	5	Operational	Mar-23
283	Kanpur Dehat	Derapur (NP)	5	Operational	Mar-23
284	Kanpur Dehat	Jhinjhak (NPP)	5	Operational	Mar-23
285	Kanpur Dehat	Pukhrayan (NPP)	5	Operational	Mar-23
286	Kanpur Dehat	Rasulabad (NP)	5	Operational	Mar-23
287	Kanpur Dehat	Rura (NP)	5	Operational	Mar-23
288	Kanpur Dehat	Shivli (NP)	5	Operational	Mar-23
289	Kanpur Dehat	Sikandra (NP)	5	Operational	Mar-23
290	Kanpur Nagar	Kanpur (M Corp.) (G)	5	Operational	Mar-23
291	Kanpur Nagar	Shivrajpur (NP)	5	Operational	Mar-23
292	Hardoi	Beniganj (NP)	5	Operational	Mar-23
293	Hardoi	Bilgram (NPP)	5	Operational	Mar-23
294	Hardoi	Gopamau (NP)	5	Operational	Mar-23
295	Hardoi	Hardoi (NPP)	5	Operational	Mar-23
296	Hardoi	Madhoganj (NP)	5	Operational	Mar-23
297	Hardoi	Mallawan (NPP)	5	Operational	Mar-23
298	Hardoi	Pali (NP)	5	Operational	Mar-23
299	Hardoi	Pihani (NPP)	5	Operational	Mar-23

300	Hardoi	Sandila (NPP)	5	Operational	Mar-23
301	Hardoi	Sandila (NPP)	5	Operational	Mar-23
302	Hardoi	Shahabad (NPP)	5	Operational	Mar-23
303	Hardoi	Shahabad (NPP)	5	Operational	Mar-23
304	Kheeri	Barwar (NP)	5	Operational	Mar-23
305	Kheeri	Dhaurehra (NP)	5	Operational	Mar-23
306	Kheeri	Gola Gokarannath (NPP)	5	Operational	Mar-23
307	Kheeri	Kheri (NP)	5	Operational	Mar-23
308	Kheeri	Lakhimpur (NPP)	5	Operational	Mar-23
309	Kheeri	Mailani (NP)	5	Operational	Mar-23
310	Kheeri	Mohammadi (NPP)	5	Operational	Mar-23
311	Kheeri	Oel Dhakwa (NP)	5	Operational	Mar-23
312	Kheeri	Paliya Kalan (NPP)	5	Operational	Mar-23
313	Kheeri	Singahi Bhindaura (NP)	5	Operational	Mar-23
314	Lucknow	Amethi (NP)	5	Operational	Mar-23
315	Lucknow	Bakshi Ka Talab (NP)	5	Operational	Mar-23
316	Lucknow	Gosainganj (NP)	5	Operational	Mar-23
317	Lucknow	Itaunja (NP)	5	Operational	Mar-23
318	Lucknow	Kakori (NP)	5	Operational	Mar-23
319	Lucknow	Lucknow (M Corp.)	5	Operational	Mar-23
320	Lucknow	Mahona (NP)	5	Operational	Mar-23
321	Lucknow	Nagram (NP)	5	Operational	Mar-23
322	Raebareilly	Bachhrawan (NP)	5	Operational	Mar-23
323	Raebareilly	Dalmau (NP)	5	Operational	Mar-23
324	Raebareilly	Maharajganj (NP)	5	Operational	Mar-23
325	Raebareilly	Nasirabad (NP)	5	Operational	Mar-23
326	Raebareilly	Parsadepur (NP)	5	Operational	Mar-23
327	Raebareilly	Salon (NP)	5	Operational	Mar-23
328	Raebareilly	Unchahar (NP)	5	Operational	Mar-23
329	Sitapur	Biswan (NPP)	5	Operational	Mar-23
330	Sitapur	Hargaon (NP)	5	Operational	Mar-23
331	Sitapur	Khairabad (NPP)	5	Operational	Mar-23
332	Sitapur	Laharpur (NPP)	5	Operational	Mar-23
333	Sitapur	Mahmudabad (NPP)	5	Operational	Mar-23
334	Sitapur	Maholi (NP)	5	Operational	Mar-23
335	Sitapur	Misrikh-Naimish (NPP)	5	Operational	Mar-23
336	Sitapur	Paintepur (NP)	5	Operational	Mar-23
337	Sitapur	Sidhauli (NP)	5	Operational	Mar-23
338	Sitapur	Sitapur (NPP)	5	Operational	Mar-23
339	Sitapur	Tambaur- Ahamdabad (NP)	5	Operational	Mar-23
340	Unnao	Auras (NP)	5	Operational	Mar-23
341	Unnao	Bangarmau (NPP)	5	Operational	Mar-23
342	Unnao	Bhagwant Nagar (NP)	5	Operational	Mar-23
343	Unnao	Bighapur (NP)	5	Operational	Mar-23
344	Unnao	Fatehpur Chaurasi (NP)	5	Operational	Mar-23
345	Unnao	Gangaghat (NPP) (G)	5	Operational	Mar-23
346	Unnao	Ganj Muradabad (NP)	5	Operational	Mar-23
347	Unnao	Hyderabad (NP)	5	Operational	Mar-23
348	Unnao	Kursath (NP)	5	Operational	Mar-23
349	Unnao	Maurawan (NP)	5	Operational	Mar-23
350	Unnao	Mohan (NP)	5	Operational	Mar-23
351	Unnao	Nawabganj (NP)	5	Operational	Mar-23
352	Unnao	Nyotini (NP)	5	Operational	Mar-23
353	Unnao	Purwa (NP)	5	Operational	Mar-23
354	Unnao	Rasulabad (NP)	5	Operational	Mar-23
355	Unnao	Safipur (NP)	5	Operational	Mar-23
356	Unnao	Ugu (NP)	5	Operational	Mar-23
357	Unnao	Unnao (NPP)	5	Operational	Mar-23
358	Bagpat	Aminagar Sarai (NP)	5	Operational	Mar-23
359	Bagpat	Baraut (NPP)	5	Operational	Mar-23
360	Bagpat	Chhaprauli (NP)	5	Operational	Mar-23

361	Bagpat	Doghat (NP)	5	Operational	Mar-23
362	Bagpat	Khekada (NPP)	5	Operational	Mar-23
363	Bagpat	Tikri (NP)	5	Operational	Mar-23
364	Bulandsahar	Anupshahr (NPP) (G)	5	Operational	Mar-23
365	Bulandsahar	Aurangabad (NP)	5	Operational	Mar-23
366	Bulandsahar	Bhawan Bahadurnagar (NP)	5	Operational	Mar-23
367	Bulandsahar	Bugrasi (NP)	5	Operational	Mar-23
368	Bulandsahar	Chhatari (NP)	5	Operational	Mar-23
369	Bulandsahar	Dibai (NPP)	5	Operational	Mar-23
370	Bulandsahar	Gulaoti (NPP)	5	Operational	Mar-23
371	Bulandsahar	Jahangirabad (NPP)	5	Operational	Mar-23
372	Bulandsahar	Khanpur (NP)	5	Operational	Mar-23
373	Bulandsahar	Khurja (NPP)	5	Operational	Mar-23
374	Bulandsahar	Naraura (NP) (G)	5	Operational	Mar-23
375	Bulandsahar	Shikarpur (NPP)	5	Operational	Mar-23
376	Bulandsahar	Siana (NPP)	5	Operational	Mar-23
377	Bulandsahar	Sikandrabad (NPP)	5	Operational	Mar-23
378	Gautam Buddh Nagar	Bilaspur (NP)	5	Operational	Mar-23
379	Gautam Buddh Nagar	Dadri (NPP)	5	Operational	Mar-23
380	Gautam Buddh Nagar	Jewar (NP)	5	Operational	Mar-23
381	Ghaziabad	Faridnagar (NP)	5	Operational	Mar-23
382	Ghaziabad	Ghaziabad (M Corp.)	205	Operational	Mar-23
383	Ghaziabad	Modinagar (NPP)	5	Operational	Mar-23
384	Ghaziabad	Niwari (NP)	5	Operational	Mar-23
385	Hapur	Garhmukhteshwar (NPP)(G)	5	Operational	Mar-23
386	Hapur	Hapur (NPP)	5	Operational	Mar-23
387	Meerut	Daurala (NP)	5	Operational	Mar-23
388	Meerut	Harra (NP)	5	Operational	Mar-23
389	Meerut	Hastinapur (NP) (G)	5	Operational	Mar-23
390	Meerut	Karnawal (NP)	5	Operational	Mar-23
391	Meerut	Kharkhauda (NP)	5	Operational	Mar-23
392	Meerut	Khiwai (NP)	5	Operational	Mar-23
393	Meerut	Lawar (NP)	5	Operational	Mar-23
394	Meerut	Mawana (NPP)	5	Operational	Mar-23
395	Meerut	Parikshitgarh (NP)	5	Operational	Mar-23
396	Meerut	Phalauda (NP)	5	Operational	Mar-23
397	Meerut	Sardhana (NPP)	5	Operational	Mar-23
398	Meerut	Sewalkhas (NP)	5	Operational	Mar-23
399	Meerut	Shahjahanpur (NP)	5	Operational	Mar-23
400	Bhadohi	Bhadohi (NPP)	5	Operational	Mar-23
401	Bhadohi	Ghosia Bazar (NP)	5	Operational	Mar-23
402	Bhadohi	Gopiganj (NPP)	5	Operational	Mar-23
403	Bhadohi	Gyanpur (NP)	5	Operational	Mar-23
404	Bhadohi	Khamaria (NP)	5	Operational	Mar-23
405	Bhadohi	Nai Bazar (NP)	5	Operational	Mar-23
406	Bhadohi	Suriyawan (NP)	5	Operational	Mar-23
407	Mirzapur	Ahraura (NPP)	5	Operational	Mar-23
408	Mirzapur	Chunar (NPP) (G)	5	Operational	Mar-23
409	Mirzapur	Mirzapur (NPP) (G)	5	Operational	Mar-23
410	Sonbhadra	Chopan (NP)	5	Operational	Mar-23
411	Sonbhadra	Dudhi (NP)	5	Operational	Mar-23
412	Sonbhadra	Ghorawal (NP)	5	Operational	Mar-23
413	Sonbhadra	Pipri (NP)	5	Operational	Mar-23
414	Sonbhadra	Renukoot (NP)	5	Operational	Mar-23
415	Sonbhadra	Sonbhadra- Robertsganj (NPP)	5	Operational	Mar-23
416	Amroha	Amroha (NPP)	5	Operational	Mar-23
417	Amroha	Bachhraon (NPP)	5	Operational	Mar-23
418	Amroha	Dhanaura (NPP)	5	Operational	Mar-23
419	Amroha	Gajraula (NPP)	5	Operational	Mar-23
420	Amroha	Hasanpur (NPP)	5	Operational	Mar-23
421	Amroha	Joya (NP)	5	Operational	Mar-23

422	Amroha	Naugawan Sadat (NP)	5	Operational	Mar-23
423	Amroha	Ujhari (NP)	5	Operational	Mar-23
424	Bijnor	Afzalgarh (NPP)	5	Operational	Mar-23
425	Bijnor	Bijnore (NPP) (G)	5	Operational	Mar-23
426	Bijnor	Chandpur (NPP)	5	Operational	Mar-23
427	Bijnor	Dhampur (NPP)	5	Operational	Mar-23
428	Bijnor	Haldaur (NPP)	5	Operational	Mar-23
429	Bijnor	Jalalabad (NP)	5	Operational	Mar-23
430	Bijnor	Jhalu (NP)	5	Operational	Mar-23
431	Bijnor	Kiratpur (NPP)	5	Operational	Mar-23
432	Bijnor	Mandawar (NP)	5	Operational	Mar-23
433	Bijnor	Nagina (NPP)	5	Operational	Mar-23
434	Bijnor	Najibabad (NPP)	5	Operational	Mar-23
435	Bijnor	Nehtaur (NPP)	5	Operational	Mar-23
436	Bijnor	Noorpur (NPP)	5	Operational	Mar-23
437	Bijnor	Sahanpur (NP)	5	Operational	Mar-23
438	Bijnor	Sahaspur (NP)	5	Operational	Mar-23
439	Bijnor	Seohara (NPP)	5	Operational	Mar-23
440	Bijnor	Sherkot (NPP)	5	Operational	Mar-23
441	Bijnor	Warhapur (NP)	5	Operational	Mar-23
442	Moradabad	Agwanpur (NP)	5	Operational	Mar-23
443	Moradabad	Bhojpur Dharampur (NP)	5	Operational	Mar-23
444	Moradabad	Bilari (NPP)	5	Operational	Mar-23
445	Moradabad	Kanth (NP)	5	Operational	Mar-23
446	Moradabad	Kundarki (NP)	5	Operational	Mar-23
447	Moradabad	Moradabad (M Corp.)	5	Operational	Mar-23
448	Moradabad	Pakbada (NP)	5	Operational	Mar-23
449	Moradabad	Thakurdwara (NPP)	5	Operational	Mar-23
450	Moradabad	Umri Kalan (NP)	5	Operational	Mar-23
451	Rampur	Bilaspur (NPP)	5	Operational	Mar-23
452	Rampur	Maswasi (NP)	5	Operational	Mar-23
453	Rampur	Milak (NPP)	5	Operational	Mar-23
454	Rampur	Rampur (NPP)	5	Operational	Mar-23
455	Rampur	Swar (NPP)	5	Operational	Mar-23
456	Rampur	Tanda (NPP)	5	Operational	Mar-23
457	Sambhal	Bahjoi (NPP)	5	Operational	Mar-23
458	Sambhal	Chandausi (NPP)	5	Operational	Mar-23
459	Sambhal	Gawan (NP)	5	Operational	Mar-23
460	Sambhal	Gunnaur (NP)	5	Operational	Mar-23
461	Sambhal	Narauli (NP)	5	Operational	Mar-23
462	Sambhal	Sambhal (NPP)	5	Operational	Mar-23
463	Sambhal	Sirsi (NP)	5	Operational	Mar-23
464	Fatehpur	ASOTHER (NP)	5	Operational	Mar-23
465	Fatehpur	Bindki (NPP)	5	Operational	Mar-23
466	Fatehpur	Fatehpur (NPP)	5	Operational	Mar-23
467	Fatehpur	Hathgaam (NP)	5	Operational	Mar-23
468	Fatehpur	Khaga (NP)	5	Operational	Mar-23
469	Fatehpur	Kora Jahanabad (NP)	5	Operational	Mar-23
470	Kaushambi	Ajhuwa (NP)	5	Operational	Mar-23
471	Kaushambi	Bharwari (NP)	5	Operational	Mar-23
472	Kaushambi	Chail (NP)	5	Operational	Mar-23
473	Kaushambi	Karari (NP)	5	Operational	Mar-23
474	Kaushambi	Manjhanpur (NP)	5	Operational	Mar-23
475	Kaushambi	Sarai Aquil (NP)	5	Operational	Mar-23
476	Kaushambi	Sirathu (NP)	5	Operational	Mar-23
477	Pratapgarh	Bela Pratapgarh (NPP)	5	Operational	Mar-23
478	Pratapgarh	Katra Medniganj (NP)	5	Operational	Mar-23
479	Pratapgarh	Kunda (NP)	5	Operational	Mar-23
480	Pratapgarh	Lalganj (NP)	5	Operational	Mar-23
481	Pratapgarh	Manikpur (NP)	5	Operational	Mar-23
482	Pratapgarh	Patti (NP)	5	Operational	Mar-23

483	Pratapgarh	Pratapgarh City (NP)	5	Operational	Mar-23
484	Pratapgarh	Raniganj (NP)	5	Operational	Mar-23
485	Prayagraj	Bharatganj (NP)	5	Operational	Mar-23
486	Prayagraj	Handia (NP)	5	Operational	Mar-23
487	Prayagraj	Koraon (NP)	5	Operational	Mar-23
488	Prayagraj	Lal Gopalganj (NP)	5	Operational	Mar-23
489	Prayagraj	Mau Aima (NP)	5	Operational	Mar-23
490	Prayagraj	Phulpur (NP)	5	Operational	Mar-23
491	Prayagraj	Prayagraj (M Corp.) (G)	10	Operational	Mar-23
492	Prayagraj	Prayagraj (M Corp.) (G) (Jhusi)	10	Operational	Mar-23
493	Prayagraj	Shankargarh (NP)	5	Operational	Mar-23
494	Prayagraj	Sirsa (NP)	5	Operational	Mar-23
495	Muzaffarnagar	Bhokarhedi (NP)	5	Operational	Mar-23
496	Muzaffarnagar	Budhana (NP)	5	Operational	Mar-23
497	Muzaffarnagar	Charthawal (NP)	5	Operational	Mar-23
498	Muzaffarnagar	Jansath (NP)	5	Operational	Mar-23
499	Muzaffarnagar	Khatauli (NPP)	5	Operational	Mar-23
500	Muzaffarnagar	Mirapur (NP)	5	Operational	Mar-23
501	Muzaffarnagar	Purquazi (NP)	5	Operational	Mar-23
502	Muzaffarnagar	Shahpur (NP)	5	Operational	Mar-23
503	Saharanpur	Ambehta (NP)	5	Operational	Mar-23
504	Saharanpur	Behat (NP)	5	Operational	Mar-23
505	Saharanpur	Chilkana Sultanpur (NP)	5	Operational	Mar-23
506	Saharanpur	Deoband (NPP)	5	Operational	Mar-23
507	Saharanpur	Gangoh (NPP)	5	Operational	Mar-23
508	Saharanpur	Nakur (NPP)	5	Operational	Mar-23
509	Saharanpur	Nanauta (NP)	5	Operational	Mar-23
510	Saharanpur	Rampur Maniharan (NP)	5	Operational	Mar-23
511	Saharanpur	Saharanpur (M Corp.)	5	Operational	Mar-23
512	Saharanpur	Sarsawa (NPP)	5	Operational	Dec-23
513	Saharanpur	Titron (NP)	5	Operational	Dec-23
514	Shamli	Ailam (NP)	5	Operational	Dec-23
515	Shamli	Banat (NP)	5	Operational	Dec-23
516	Shamli	Garhi Pukhta (NP)	5	Operational	Dec-23
517	Shamli	Jalalabad (NP)	5	Operational	Dec-23
518	Shamli	Jhinjhana (NP)	5	Operational	Dec-23
519	Shamli	Kairana (NPP)	5	Operational	Dec-23
520	Shamli	Kandhla (NPP)	5	Operational	Dec-23
521	Shamli	Shamli (NPP)	5	Operational	Dec-23
522	Shamli	Un (NP)	5	Operational	Dec-23
523	Chandauli	Chakia (NP)	5	Operational	Dec-23
524	Chandauli	Chandauli (NP)	5	Operational	Dec-23
525	Chandauli	Mughalsarai (NPP)(G)	5	Operational	Dec-23
526	Chandauli	Saiyad Raza (NP)	5	Operational	Dec-23
527	Ghazipur	Bahadurganj (NP)	5	Operational	Dec-23
528	Ghazipur	Dildarnagar (NP)	5	Operational	Dec-23
529	Ghazipur	Ghazipur (NPP) (G)	5	Operational	Dec-23
530	Ghazipur	Jangipur (NP)	5	Operational	Dec-23
531	Ghazipur	Mohammadabad (NPP)	5	Operational	Dec-23
532	Ghazipur	Sadat (NP)	5	Operational	Dec-23
533	Ghazipur	Saidpur (NP) (G)	5	Operational	Dec-23
534	Jaunpur	Kerakat (NP)	5	Operational	Dec-23
535	Jaunpur	Khetasarai (NP)	5	Operational	Dec-23
536	Jaunpur	Mariahu (NP)	5	Operational	Dec-23
537	Varanasi	Gangapur (NP)	5	Operational	Dec-23
538	Etawah	Etawah (NPP)	5	Operational	Dec-23
539	Etawah	Etawah (NPP)	5	Operational	Dec-23
540	Etawah	Etawah (NPP)	5	Operational	Dec-23
541	Etawah	Etawah (NPP)	5	Operational	Dec-23
542	Etawah	Etawah (NPP)	5	Operational	Dec-23

543	Ambedkar Nagar	Akbarpur (NPP)	5	Operational	Dec-23
544	Azamgarh	Phulpur (NP)	5	Operational	Dec-23
545	Mau	KURTHI JAFARPUR	5	Operational	Dec-23
546	Raebareilly	Rae Bareli (NPP)	5	Operational	Dec-23
547	Rampur	Shahabad (NP)	5	Operational	Dec-23
548	Sambhal	Babrala (NP) (G)	5	Operational	Dec-23
549	Muzaffarnagar	Sisauli (NP)	5	Operational	Dec-23
550	Shamli	Thana Bhawan (NP)	5	Operational	Dec-23
551	Jaunpur	Badlapur (NP)	5	Operational	Dec-23
552	Agra	Agra (M. Corp)	20	Operational	Dec-23
553	Firozabad	Jasrana (Np)	5	Operational	Dec-23
554	Mathura	Kosi Kalan (Npp)	5	Operational	Dec-23
555	Aligarh	Gabhana (Np)	5	Operational	Dec-23
556	Aligarh	Madrak	5	Operational	Dec-23
557	Aligarh	Pisawa	5	Operational	Dec-23
558	Hathras	Sikandrarao (Npp)	5	Operational	Dec-23
559	Kasganj	Ganj Dundawara (Npp)	5	Operational	Dec-23
560	Ambedkar Nagar	Jalalpur (Npp)	5	Operational	Dec-23
561	Amethi	Amethi (Np)	5	Operational	Dec-23
562	Amethi	Jais (Npp)	5	Operational	Dec-23
563	Ayodhya	Bhadarsa (Np)	5	Operational	Dec-23
564	Ayodhya	Gosainganj (Np)	5	Operational	Dec-23
565	Ayodhya	Khirauni (Shuchittaganj) (Np)	5	Operational	Dec-23
566	Ayodhya	Kumarganj (Np)	5	Operational	Dec-23
567	Ayodhya	Rudauli (Npp)	5	Operational	Dec-23
568	Barabanki	Ramsanehi Ghat (Np)	5	Operational	Dec-23
569	Sultanpur	Lambhua	5	Operational	Dec-23
570	Azamgarh	Azamgarh (Npp)	5	Operational	Dec-23
571	Azamgarh	Azamgarh (Npp)	5	Operational	Dec-23
572	Azamgarh	Azmatgarh (Np)	5	Operational	Dec-23
573	Ballia	Ballia (Npp) (G)	5	Operational	Dec-23
574	Ballia	Bansdih (Np)	5	Operational	Dec-23
575	Ballia	Bariya (Np)	5	Operational	Dec-23
576	Mau	Chiraiyakot (Np)	5	Operational	Dec-23
577	Mau	Madhuban (Np)	5	Operational	Dec-23
578	Mau	Maunath Bhanjan (Npp)	5	Operational	Dec-23
579	Badaun	Budaun (Npp)	5	Operational	Dec-23
580	Badaun	Dahgawan	5	Operational	Dec-23
581	Bareilly	Bareilly (M. Corp)	5	Operational	Dec-23
582	Bareilly	Bareilly (M. Corp)	5	Operational	Dec-23
583	Bareilly	Faridpur (Npp)	5	Operational	Dec-23
584	Bareilly	Nawabganj (Npp)	5	Operational	Dec-23
585	Shahjahanpur	Shahjahanpur (M. Corp)	5	Operational	Dec-23
586	Shahjahanpur	Tilhar (Npp)	5	Operational	Dec-23
587	Basti	Bankati (Np)	5	Operational	Dec-23
588	Basti	Bhanpur Kaswa	5	Operational	Dec-23
589	Basti	Gaayghat	5	Operational	Dec-23
590	Basti	Ganeshpur (Np)	5	Operational	Dec-23
591	Basti	Mundervan (Np)	5	Operational	Dec-23
592	Basti	Nagar Bazar (Np)	5	Operational	Dec-23
593	Siddharth Nagar	Badhani Chafa	5	Operational	Dec-23
594	Siddharth Nagar	Itwa	5	Operational	Dec-23
595	Siddharth Nagar	Kapilavastu	5	Operational	Dec-23
596	Chitrakoot	Chitrakootdham Karwi (Npp)	5	Operational	Dec-23
597	Chitrakoot	Mau (Np)	5	Operational	Dec-23
598	Chitrakoot	Rajapur (Np)	5	Operational	Dec-23
599	Hamirpur	Gohand (Np)	5	Operational	Dec-23
600	Hamirpur	Rath (Npp)	5	Operational	Dec-23
601	Hamirpur	Sumerpur (Np)	5	Operational	Dec-23
602	Bahraich	Nanpara (Npp)	5	Operational	Dec-23
603	Balrampur	Balrampur (Npp)	5	Operational	Dec-23

604	Gorakhpur	Bansgaon (Np)	5	Operational	Dec-23
605	Gorakhpur	Campierganj	5	Operational	Dec-23
606	Gorakhpur	Kasba Sangrampur(Np)	5	Operational	Dec-23
607	Gorakhpur	Mundera Bazar (Np)	5	Operational	Dec-23
608	Gorakhpur	Pipiganj (Np)	5	Operational	Dec-23
609	Kushinagar	Chhitauni	5	Operational	Dec-23
610	Kushinagar	Duddhi	5	Operational	Dec-23
611	Kushinagar	Fazilnagar	5	Operational	Dec-23
612	Kushinagar	Kushinagar (Npp)	5	Operational	Dec-23
613	Kushinagar	Mathauli(Np)	5	Operational	Dec-23
614	Kushinagar	Padrauna (Npp)	5	Operational	Dec-23
615	Kushinagar	Ramkola (Np)	5	Operational	Dec-23
616	Kushinagar	Sewarhi (Np)	5	Operational	Dec-23
617	Kushinagar	Sukrauli	5	Operational	Dec-23
618	Kushinagar	Tamkuhi Raj	5	Operational	Dec-23
619	Maharajganj	Chowk (Np)	5	Operational	Dec-23
620	Maharajganj	Paniyara	5	Operational	Dec-23
621	Maharajganj	Partawal	5	Operational	Dec-23
622	Gorakhpur	Gorakhpur (M Corp.)	5	Operational	Dec-23
623	Gorakhpur	Gorakhpur (M Corp.)	5	Operational	Dec-23
624	Gorakhpur	Gorakhpur (M Corp.)	5	Operational	Dec-23
625	Etawah	Bakewar (Np)	5	Operational	Dec-23
626	Etawah	Lakhna (Np)	5	Operational	Dec-23
627	Farrukhabad	Khimsepur(Np)	5	Operational	Dec-23
628	Farrukhabad	Nawabganj	5	Operational	Dec-23
629	Farrukhabad	Sankisa Basantpur(Np)	5	Operational	Dec-23
630	Kannauj	Kannauj (Npp) (G)	5	Operational	Dec-23
631	Kannauj	Saurikh (Np)	5	Operational	Dec-23
632	Kanpur Dehat	Rajpur	5	Operational	Dec-23
633	Kanpur Dehat	Raniya	5	Operational	Dec-23
634	Kanpur Nagar	Bilhaur (Npp)	5	Operational	Dec-23
635	Kanpur Nagar	Bithoor (Np) (G)	5	Operational	Dec-23
636	Kanpur Nagar	Ghatampur (Npp)	5	Operational	Dec-23
637	Kanpur Nagar	Kanpur (M. Corp) (G)	5	Operational	Dec-23
638	Kanpur Nagar	Kanpur (M. Corp) (G)	5	Operational	Dec-23
639	Kanpur Nagar	Kanpur (M. Corp) (G)	5	Operational	Dec-23
640	Kanpur Nagar	Kanpur (M. Corp) (G)	5	Operational	Dec-23
641	Kanpur Nagar	Kanpur (M. Corp) (G)	5	Operational	Dec-23
642	Kanpur Nagar	Shivrajpur (Np)	5	Operational	Dec-23
643	Hardoi	Kachhauna Patseni (Np)	5	Operational	Dec-23
644	Hardoi	Kursath (Np)	5	Operational	Dec-23
645	Hardoi	Sandi (Npp)	5	Operational	Dec-23
646	Kheeri	Nighasan	5	Operational	Dec-23
647	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
648	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
649	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
650	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
651	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
652	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
653	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
654	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
655	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
656	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
657	Lucknow	Mohanlalganj	5	Operational	Dec-23
658	Sitapur	Paintepur (Np)	5	Operational	Dec-23
659	Unnao	Achalganj (Np)	5	Operational	Dec-23
660	Bagpat	Baghpat (Npp)	5	Operational	Dec-23
661	Bagpat	Baraut (Npp)	5	Operational	Dec-23
662	Bulandsahar	Bulandshahr (Npp)	5	Operational	Dec-23
663	Bulandsahar	Bulandshahr (Npp)	5	Operational	Dec-23
664	Bulandsahar	Bulandshahr (Npp)	5	Operational	Dec-23

665	Bulandsahar	Bulandshahr (Npp)	5	Operational	Dec-23
666	Bulandsahar	Kakod (Np)	5	Operational	Dec-23
667	Gautam Buddh Nagar	Bilaspur (Np)	5	Operational	Dec-23
668	Gautam Buddh Nagar	Dadri (Npp)	5	Operational	Dec-23
669	Gautam Buddh Nagar	Jewar (Np)	5	Operational	Dec-23
670	Ghaziabad	Dasna (Np)	5	Operational	Dec-23
671	Ghaziabad	Khoda Makanpur (Npp)	5	Operational	Dec-23
672	Ghaziabad	Modinagar (Npp)	5	Operational	Dec-23
673	Ghaziabad	Modinagar (Npp)	5	Operational	Dec-23
674	Ghaziabad	Patala (Np)	5	Operational	Dec-23
675	Hapur	Babugarh (Np)	5	Operational	Dec-23
676	Meerut	Bahsuma (Np)	5	Operational	Dec-23
677	Mirzapur	Mirzapur (Npp) (G)	5	Operational	Dec-23
678	Sonbhadra	Anapara	5	Operational	Dec-23
679	Sonbhadra	Churk Ghurma (Np)	5	Operational	Dec-23
680	Sonbhadra	Dala Bazar	5	Operational	Dec-23
681	Sonbhadra	Obra(Np)	5	Operational	Dec-23
682	Amroha	Amroha (Npp)	5	Operational	Dec-23
683	Amroha	Amroha (Npp)	5	Operational	Dec-23
684	Amroha	Amroha (Npp)	5	Operational	Dec-23
685	Amroha	Amroha (Npp)	5	Operational	Dec-23
686	Amroha	Hasanpur (Npp)	5	Operational	Dec-23
687	Amroha	Saidnagli (Np)	5	Operational	Dec-23
688	Moradabad	Dhakia (Np)	5	Operational	Dec-23
689	Rampur	Narpat Nagar Doondawala	5	Operational	Dec-23
690	Sambhal	Sambhal (Npp)	5	Operational	Dec-23
691	Sambhal	Sambhal (Npp)	5	Operational	Dec-23
692	Fatehpur	Fatehpur (Npp)	5	Operational	Dec-23
693	Fatehpur	Fatehpur (Npp)	5	Operational	Dec-23
694	Fatehpur	Kishunpur (Np)	5	Operational	Dec-23
695	Kaushambi	Charwa (Np)	5	Operational	Dec-23
696	Kaushambi	Daranagar	5	Operational	Dec-23
697	Kaushambi	Poorav Pashchim Shareera	5	Operational	Dec-23
698	Pratapgarh	Antu (Np)	5	Operational	Dec-23
699	Pratapgarh	Derwa(Np)	5	Operational	Dec-23
700	Pratapgarh	Suwansa Bazar	5	Operational	Dec-23
701	Muzaffarnagar	Khatauli (Npp)	5	Operational	Dec-23
702	Muzaffarnagar	Muzaffarnagar (Npp)	5	Operational	Dec-23
703	Saharanpur	Saharanpur (M. Corp)	5	Operational	Dec-23
704	Saharanpur	Saharanpur (M. Corp)	5	Operational	Dec-23
705	Ghazipur	Zamania (Npp)	5	Operational	Dec-23
706	Jaunpur	Gaurabadshahpur	5	Operational	Dec-23
707	Jaunpur	Jaunpur (Npp)	5	Operational	Dec-23
708	Jaunpur	Kajgaon	5	Operational	Dec-23
709	Jaunpur	Machhlishahr (Np)	5	Operational	Dec-23
710	Jaunpur	Mogra Badshahpur (Npp)	5	Operational	Dec-23
711	Jaunpur	Rampur (Jaunpur)	5	Operational	Dec-23
	Total		**3780**		

Annexure - 7

868 Compost Pits Operational				
S.No.	**District**	**ULB Name**	**No. of Pit**	**Pit Composting Capacity (TPD)**
1	Agra	Agra	44	528
2	Agra	Shamsabad	5	6.5
3	Agra	Fatehpur Sikri	5	6.5
4	Agra	ACHHNERA	4	4
5	Agra	ETMADPUR	4	4
6	Agra	Bah	2	2.8
7	Agra	Jagner	2	2
8	Agra	Kheragarh	4	4.5
9	Agra	Kiraoli	4	4.5
10	Agra	Pinahat	3	3
11	Amroha	Hasanpur	6	7.5
12	Amroha	Bachhraon	5	2
13	Amroha	Naugawan Sadat	6	4
14	Bareilly	Bisharatganj	2	5
15	Bareilly	Fatehganj Pashchimi	2	5
16	Bareilly	Meerganj	2	5
17	Basti	Basti	2	2
18	Bhadohi	Bhadohi	2	4
19	Bhadohi	Nai Bazar	3	3
20	Bhadohi	Gopiganj	2	1.5
21	Bulandshahr	Anupshahr	5	0.5
22	Etah	Etah	3	5
23	Etah	Marhera	4	5
24	Etah	Aliganj	4	5
25	Etah	Awagarh	2	4
26	Etah	Jaithara	1	5
27	Etah	Nidhauli Kalan	2	2
28	Etah	Sakit	2	2
29	Etawah	Etawah	5	5
30	Etawah	Bharthana	3	3
31	Etawah	Jaswantnagar	3	3
32	Etawah	Bakewar	1	1
33	Etawah	Ekdil	2	2
34	Etawah	Lakhna	1	1

S.No.	District	ULB Name	No. of Pit	Pit Composting Capacity (TPD)
35	Farrukhabad	Farrukhabad	3	3
36	Farrukhabad	Kaimganj	8	4
37	Farrukhabad	Kamalganj	1	1
38	Farrukhabad	Kampil	1	1
39	Farrukhabad	Mohammadabad	6	4
40	Farrukhabad	Shamsabad	10	5
41	Fatehpur	Fatehpur	5	20
42	Fatehpur	Bindki	4	8
43	Fatehpur	Hathgam	1	1
44	Fatehpur	Khaga	67	30
45	Fatehpur	Kora Jahanabad	6	12
46	Hamirpur	Gohand	3	3
47	Hardoi	Hardoi	4	12
48	Hardoi	Shahabad	2	3
49	Hardoi	Sandila	4	5.5
50	Hardoi	Mallawan	4	3
51	Hardoi	PIHANI	2	4.5
52	Hardoi	Bilgram	6	4
53	Hardoi	Sandi	2	3.5
54	Hardoi	Beniganj	2	1.5
55	Hardoi	Gopamau	4	2.23
56	Hardoi	Kachhauna Patseni	2	2.1
57	Hardoi	Kursath	2	0.1
58	Hardoi	Madhoganj	2	4
59	Hardoi	Pali	2	2.35
60	Hathras	Hathras	8	8

S.No.	District	ULB Name	No. of Pit	Pit Composting Capacity (TPD)
61	Hathras	Sadabad	8	8
62	Kaushambi	Bharwari	5	5
63	Kaushambi	Manjhanpur	8	8
64	Kaushambi	Ajhuwa	2	2
65	Kaushambi	Chail	1	1
66	Kaushambi	Karari	2	2
67	Kaushambi	Daranagar	2	2
68	Kaushambi	Purab Pashchim	2	2
69	Kaushambi	Sarai Aquil	2	2
70	Kaushambi	Sirathu	2	2
71	Kaushambi	Charwa	2	2
72	Kushinagar	Padrauna	2	2
73	Kushinagar	Kushinagar	2	5
74	Kushinagar	Hata	2	5
75	Kushinagar	Kaptanganj	1	2
76	Kushinagar	Dudahi	2	2
77	Kushinagar	Ramkola	1	2
78	Kushinagar	Sewarhi	1	1
79	Lakimpur Kheri	Lakhimpur	5	5
80	Lakimpur Kheri	Gola Gokarannath	1	1
81	Lakimpur Kheri	MOHAMMADI	1	1
82	Lakimpur Kheri	Barwar	16	16
83	Lakimpur Kheri	Dhaurahra	4	10
84	Lakimpur Kheri	Kheri	2	2
85	Lakimpur Kheri	Mailani	1	1
86	Lakimpur Kheri	Oel Dhakhwa	2	1
87	Lakimpur Kheri	Singahi Bhedaura	1	1
88	Lucknow	Lucknow	142	213
89	Lucknow	Amethi	2	6
90	Lucknow	Bakshi Ka Talab	2	6
91	Lucknow	Gosaiganj	1	3
92	Lucknow	Itaunja	1	3
93	Lucknow	Kakori	1	3
94	Lucknow	Mahona	1	3
95	Lucknow	Malihabad	1	3

S.No.	District	ULB Name	No. of Pit	Pit Composting Capacity (TPD)
96	Lucknow	Banthara	2	6
97	Lucknow	Mohanlalganj	2	6
98	Lucknow	Nagram	2	6
99	Mahoba	Mahoba	6	2
100	Mahoba	Charkhari	3	1
101	Mahoba	Kabrai	3	1
102	Mahoba	Kharela	3	1
103	Mahoba	Kulpahar	6	2
104	Meerut	Shahjahanpur	1	4
105	Meerut	Siwalkhas	1	2
106	Mirzapur	Mirzapur	2	2
107	Mirzapur	Chunar	2	3
108	Mirzapur	Ahraura	1	0.5
109	Mainpuri	Mainpuri	18	30
110	Mirzapur	Kachhwa	2	1
111	Muzaffarnagar	Muzaffarnagar	3	3
112	Muzaffarnagar	Khatauli	3	3
113	Muzaffarnagar	Bhokerheri	3	3
114	Muzaffarnagar	Budhana	3	3
115	Muzaffarnagar	Charthawal	3	3
116	Muzaffarnagar	Jansath	3	3
117	Muzaffarnagar	Meerapur	3	3
118	Muzaffarnagar	Purquazi	3	3
119	Muzaffarnagar	Shahpur	3	3
120	Muzaffarnagar	Sisauli	3	3

S.No.	District	ULB Name	No. of Pit	Pit Composting Capacity (TPD)
121	Pilibhit	Neoria Husainpur	1	10
122	Pratapgarh	Pratapgarh	5	10
123	Rae Bareli	Rae Bareli	7	12
124	Rae Bareli	Bachhrawan	2	2
125	Rae Bareli	Dalmau	1	1
126	Rae Bareli	Lalganj	2	2
127	Rae Bareli	Maharajganj	1	1
128	Rae Bareli	Nasirabad	2	2
129	Rae Bareli	Parshadepur	1	1
130	Rae Bareli	Salon	2	2
131	Rae Bareli	Unchahar	1	1
132	Saharanpur	Saharanpur	20	35
133	Saharanpur	Deoband	3	15
134	Sambhal	Chandausi	10	3
135	Sambhal	Babrala	6	2
136	Sambhal	Sirsi	30	6
137	Shahjahanpur	Powayan	4	4
138	Shahjahanpur	Allahganj	2	2
139	Shahjahanpur	Katra	2	2
140	Shahjahanpur	Khutar	5	5
141	Shahjahanpur	Banda	1	1
142	Shamli	Shamli	10	5
143	Shravasti	Ikauna	6	1
144	Sitapur	Sitapur	10	10
145	Sitapur	Mahmudabad	5	5
146	Sitapur	Laharpur	8	8
147	Sitapur	Biswan	10	10
148	Sitapur	KHAIRABAD	40	20
149	Sitapur	Mishritnaimisharnya	2	2
150	Sitapur	Hargaon	6	5
151	Sitapur	Maholi	5	5
152	Sitapur	Paintepur	4	4
153	Sitapur	Sidhauli	8	8
154	Sitapur	Tambaur cum Ahmadabad	8	5
155	Sonbhadra	Robertsganj (sonbhadra)	2	5

S.No.	District	ULB Name	No. of Pit	Pit Composting Capacity (TPD)
156	Sonbhadra	Ghorawal	1	2
157	Sonbhadra	Pipri	2	4
158	Sonbhadra	Renukoot	4	8
159	Unnao	Mohan	2	1
160	Unnao	Nyotani	2	1
161	Varanasi	Gangapur	2	2
	Total		**868**	**1457**

Annexure - 8

Waste to Enegry Plants - Operational					
SN	**State name**	**District Name**	**Name of the city**	**Capacity (TPD)**	**Status**
1	Uttar Pradesh	Varanasi	Bhawania Pokhri	5	Operational
2	Uttar Pradesh	Varanasi	Pahadia Mandi	5	Operational
3	Uttar Pradesh	Varanasi	IDH near Adampur Zone office	5	Operational
4	Uttar Pradesh	Ghaziabad	Dasna	73.97	Operational
5	Uttar Pradesh	Muzaffarnagar	Muzaffarnagar	120	Operational
	Total			**209**	

13 MSW Plants - Under Construction (Timeline: June 2024)				
S.N.	**Division Name**	**District Name**	**ULB Name**	**Capacity (in TPD)**
1	Aligarh	Hathras	Hathras (Npp)	60
2	Bareilly	Bareilly	Bareilly (M. Corp)	500
3	Bareilly	Pilibhit	Pilibhit (Npp)	60
4	Bareilly	Shahjahanpur	Shahjahanpur (M.Corp.)	130
5	Chitrakoot	Banda	Banda (Npp)	55
6	Gorakhpur	Kushinagar	Padrauna (Npp)	50
7	Meerut	Ghaziabad	Loni (Npp)	275
8	Meerut	Bulandsahar	Khurja (Npp)	50
9	Ayodhya	Ayodhya	Ayodhya (M.Corp.)	140
10	Gorakhpur	Kushinagar	Kushinagar (Npp)	55
11	Lucknow	Kheri	Lakhimpur (Npp)	65
12	Moradabad	Rampur	Rampur (Npp)	140
13	Agra	Firozabad	Firozabad (M.Corp.)	250
			Total	**1830**

Annexure - 10

21 MSW Plants - Under Construction (Timeline: Dec,2024)				
S.N.	**Division Name**	**District Name**	**ULB Name**	**Capacity (in TPD)**
1	Gorakhpur	Deoria	Deoria (Npp)	75
2	Jhansi	Jhansi	Jhansi (M. Corp)	320
3	Jhansi	Lalitpur	Lalitpur (Npp)	75
4	Kanpur	Farrukhabad	Farrukhabad-Cum-Fatehgarh (Npp)	120
5	Lucknow	Hardoi	Hardoi (Npp)	50
6	Lucknow	Unnao	Unnao (Npp)	65
7	Lucknow	Unnao	Gangaghat (Npp)	50
8	Meerut	Ghaziabad	Khoda Makanpur (Npp)	90
9	Meerut	Bulandsahar	Sikandrabad (Npp)	50
10	Moradabad	Bijnor	Nagina (Npp)	50
11	Moradabad	Sambhal	Chandausi (Npp)	50
12	Saharanpur	Saharanpur	Saharanpur (M. Corp)	320
13	Devipatan	Bahraich	Bahraich (Npp)	75
14	Jhansi	Jalaun	Orai (Npp)	90
15	Saharanpur	Shamli	Kairana (Npp)	50
16	Aligarh	Etah	Etah (Npp)	60
17	Mirzapur	Bhadohi	Bhadohi (Npp)	55
18	Varanasi	Ghazipur	Ghazipur (Npp)	50
19	Azamgarh	Mau	Maunath Bhanjan (Npp)	130
20	Aligarh	Kasganj	Kasganj (Npp)	50
21	Saharanpur	Shamli	Shamli (Npp)	50
			Total	**1925**

Annexure - 11

222 MRFs - Under Construction						
SN	District	ULB Name	No of MRF Unit	TPD	Status(Operational/ Non Operational)	Timeline
1	Agra	Agra (M. Corp)	1	15	Under Construction	Mar-24
2	Agra	Agra (M. Corp)	1	15	Under Construction	Mar-24
3	Agra	Fatehabad (Np)	1	5	Under Construction	Mar-24
4	Aligarh	Barauli (Np)	1	5	Under Construction	Mar-24
5	Ambedkar Nagar	Ashrafpur Kichhauchha (Np)	1	5	Under Construction	Mar-24
6	Auraiya	Auraiya (Npp)	1	5	Under Construction	Mar-24
7	Ayodhya	Ayodhya (M. Corp)	1	5	Under Construction	Mar-24
8	Ayodhya	Ayodhya (M. Corp)	1	5	Under Construction	Mar-24
9	Ayodhya	Ayodhya (M. Corp)	1	5	Under Construction	Mar-24
10	Ayodhya	Ayodhya (M. Corp)	1	5	Under Construction	Mar-24
11	Ayodhya	Ayodhya (M. Corp)	1	5	Under Construction	Mar-24
12	Ayodhya	Ma Kamakhya (Np)	1	5	Under Construction	Mar-24
13	Azamgarh	Azamgarh (Npp)	1	5	Under Construction	Mar-24
14	Azamgarh	Budhanpur	1	5	Under Construction	Mar-24
15	Azamgarh	Jahanaganj	1	5	Under Construction	Mar-24
16	Azamgarh	Martinganj (Np)	1	5	Under Construction	Mar-24
17	Badaun	Budaun (Npp)	1	5	Under Construction	Mar-24
18	Badaun	Budaun (Npp)	1	5	Under Construction	Mar-24
19	Badaun	Budaun (Npp)	1	5	Under Construction	Mar-24
20	Badaun	Sahaswan (Npp)	1	5	Under Construction	Mar-24
21	Badaun	Ujhani (Npp)	1	5	Under Construction	Mar-24
22	Bagpat	Agarwal Mandi (Np)	1	5	Under Construction	Mar-24
23	Bagpat	Baraut (Npp)	1	5	Under Construction	Mar-24
24	Bagpat	Ratual Np	1	5	Under Construction	Mar-24
25	Bahraich	Jarwal (Np)	1	5	Under Construction	Mar-24
26	Bahraich	Kaisarganj (Np)	1	5	Under Construction	Mar-24
27	Bahraich	Mihipurwa(Np)	1	5	Under Construction	Mar-24
28	Bahraich	Payagpur	1	5	Under Construction	Mar-24
29	Bahraich	Risiya (Np)	1	5	Under Construction	Mar-24
30	Bahraich	Rupaediha (Np)	1	5	Under Construction	Mar-24
31	Ballia	Ballia (Npp) (G)	1	5	Under Construction	Mar-24
32	Ballia	Ballia (Npp) (G)	1	5	Under Construction	Mar-24
33	Ballia	Chitbara Gaon (Np)	1	5	Under Construction	Mar-24
34	Ballia	Maniyar (Np)	1	5	Under Construction	Mar-24
35	Ballia	Nagra	1	5	Under Construction	Mar-24
36	Ballia	Ratsarkalan (Np)	1	5	Under Construction	Mar-24
37	Ballia	Sahatwar (Np)	1	5	Under Construction	Mar-24
38	Balrampur	Balrampur (Npp)	1	5	Under Construction	Mar-24

39	Balrampur	Gainsadi(Np)	1	5	Under Construction	Mar-24
40	Balrampur	Utraula (Npp)	1	5	Under Construction	Mar-24
41	Barabanki	Subeha (Np)	1	5	Under Construction	Mar-24
42	Bareilly	Baheri (Npp)	1	5	Under Construction	Mar-24
43	Bareilly	Bareilly (M. Corp)	1	5	Under Construction	Mar-24
44	Bareilly	Bareilly (M. Corp)	1	5	Under Construction	Mar-24
45	Bareilly	Bareilly (M. Corp)	1	5	Under Construction	Mar-24
46	Basti	Basti (Npp)	1	5	Under Construction	Mar-24
47	Basti	Basti (Npp)	1	5	Under Construction	Mar-24
48	Basti	Bhabnan Bazar (Np)	1	5	Under Construction	Mar-24
49	Basti	Kaptanganj (Np)	1	5	Under Construction	Mar-24
50	Bulandsahar	Bulandshahr (Npp)	1	5	Under Construction	Mar-24
51	Bulandsahar	Bulandshahr (Npp)	1	5	Under Construction	Mar-24
52	Bulandsahar	Pahasu (Np)	1	5	Under Construction	Mar-24
53	Deoria	Baitalpur(Np)	1	5	Under Construction	Mar-24
54	Deoria	Bhaluani Bazar(Np)	1	5	Under Construction	Mar-24
55	Deoria	Bhatni Bazar (Np)	1	5	Under Construction	Mar-24
56	Deoria	Hetimpur(Np)	1	5	Under Construction	Mar-24
57	Deoria	Madanpur(Np)	1	5	Under Construction	Mar-24
58	Deoria	Pathardewa(Np)	1	5	Under Construction	Mar-24
59	Deoria	Tarkulwa (Np)	1	5	Under Construction	Mar-24
60	Etah	Mirhachi(Np)	1	5	Under Construction	Mar-24
61	Etawah	Etawah (Npp)	1	5	Under Construction	Mar-24
62	Fatehpur	Bahuwa (Np)	1	5	Under Construction	Mar-24
63	Fatehpur	Fatehpur (Npp)	1	5	Under Construction	Mar-24
64	Fatehpur	Kakhreru(Np)	1	5	Under Construction	Mar-24
65	Fatehpur	Karikandhata(Np)	1	5	Under Construction	Mar-24
66	Firozabad	Firozabad (M. Corp)	1	5	Under Construction	Mar-24
67	Firozabad	Firozabad (M. Corp)	1	5	Under Construction	Mar-24
68	Firozabad	Firozabad (M. Corp)	1	5	Under Construction	Mar-24
69	Firozabad	Firozabad (M. Corp)	1	5	Under Construction	Mar-24
70	Firozabad	Firozabad (M. Corp)	1	5	Under Construction	Mar-24
71	Gautam Buddh	Dankaur (Np)	1	5	Under Construction	Mar-24
72	Gautam Buddh	Jahangirpur (Np)	1	5	Under Construction	Mar-24
73	Gautam Buddh	Rabupura (Np)	1	5	Under Construction	Mar-24
74	Ghaziabad	Ghaziabad (M. Corp)	1	25	Under Construction	Mar-24
75	Ghaziabad	Ghaziabad (M. Corp)	1	25	Under Construction	Mar-24
76	Ghaziabad	Loni (Npp)	1	5	Under Construction	Mar-24
77	Ghaziabad	Muradnagar (Npp)	1	5	Under Construction	Mar-24
78	Gonda	Belsar(Np)	1	5	Under Construction	Mar-24
79	Gonda	Colonelganj (Npp)	1	5	Under Construction	Mar-24
80	Gonda	Dhanepur(Np)	1	5	Under Construction	Mar-24
81	Gonda	Gonda (Npp)	1	5	Under Construction	Mar-24

82	Gonda	Gonda (Npp)	1	5	Under Construction	Mar-24
83	Gonda	Gonda (Npp)	1	5	Under Construction	Mar-24
84	Gonda	Khargupur (Np)	1	5	Under Construction	Mar-24
85	Gonda	Mankapur (Np)	1	5	Under Construction	Mar-24
86	Gonda	Tarabganj(Np)	1	5	Under Construction	Mar-24
87	Gorakhpur	Barhalganj (Np)	1	5	Under Construction	Mar-24
88	Gorakhpur	Gaghsara Bazar(Np)	1	5	Under Construction	Mar-24
89	Gorakhpur	Gorakhpur (M. Corp)	1	5	Under Construction	Mar-24
90	Gorakhpur	Gorakhpur (M. Corp)	1	5	Under Construction	Mar-24
91	Gorakhpur	Uruwa Bazar(Np)	1	5	Under Construction	Mar-24
92	Hamirpur	Kurara (Np)	1	5	Under Construction	Mar-24
93	Hapur	Hapur (Npp)	1	5	Under Construction	Mar-24
94	Hapur	Hapur (Npp)	1	5	Under Construction	Mar-24
95	Hapur	Hapur (Npp)	1	5	Under Construction	Mar-24
96	Hapur	Pilkhuwa (Npp)	1	5	Under Construction	Mar-24
97	Hathras	Mursan (Np)	1	5	Under Construction	Mar-24
98	Jaunpur	Jafarabad (Np)	1	5	Under Construction	Mar-24
99	Jaunpur	Shahganj (Npp)	1	5	Under Construction	Mar-24
100	Jhansi	Jhansi (M. Corp)	1	5	Under Construction	Mar-24
101	Jhansi	Jhansi (M. Corp)	1	5	Under Construction	Mar-24
102	Jhansi	Jhansi (M. Corp)	1	5	Under Construction	Mar-24
103	Jhansi	Jhansi (M. Corp)	1	5	Under Construction	Mar-24
104	Jhansi	Jhansi (M. Corp)	1	5	Under Construction	Mar-24
105	Kanpur Dehat	Amraudha (Np)	1	5	Under Construction	Mar-24
106	Kanpur Dehat	Kanchausi (Np))	1	5	Under Construction	Mar-24
107	Kanpur Dehat	Musanagar	1	5	Under Construction	Mar-24
108	Kasganj	Bilram (Np)	1	5	Under Construction	Mar-24
109	Kheeri	Bheera(Np)	1	5	Under Construction	Mar-24
110	Kushinagar	Khadda (Np)	1	5	Under Construction	Mar-24
111	Lucknow	Banthra	1	5	Under Construction	Mar-24
112	Lucknow	Malihabad (Np)	1	5	Under Construction	Mar-24
113	Maharajganj	Brijmanganj	1	5	Under Construction	Mar-24
114	Maharajganj	Ghughuli (Np)	1	5	Under Construction	Mar-24
115	Mainpuri	Mainpuri (Npp)	1	5	Under Construction	Mar-24
116	Mainpuri	Mainpuri (Npp)	1	5	Under Construction	Mar-24
117	Mainpuri	Mainpuri (Npp)	1	5	Under Construction	Mar-24
118	Mathura	Kosi Kalan (Npp)	1	5	Under Construction	Mar-24
119	Mathura	Mathura (M. Corp)	1	5	Under Construction	Mar-24
120	Mathura	Mathura (M. Corp)	1	5	Under Construction	Mar-24
121	Mathura	Mathura (M. Corp)	1	5	Under Construction	Mar-24
122	Mathura	Mathura (M. Corp)	1	5	Under Construction	Mar-24
123	Mathura	Mathura (M. Corp)	1	5	Under Construction	Mar-24
124	Mathura	Raya (Np)	1	5	Under Construction	Mar-24

125	Mau	Adari (Np)	1	5	Under Construction	Mar-24
126	Mau	Amila (Np)	1	5	Under Construction	Mar-24
127	Mau	Dohrighat (Np)	1	5	Under Construction	Mar-24
128	Mau	Ghosi (Np)	1	5	Under Construction	Mar-24
129	Mau	Muhammadabad Gohna (Np)	1	5	Under Construction	Mar-24
130	Mau	Walidpur (Np)	1	5	Under Construction	Mar-24
131	Meerut	Kithaur (Np)	1	5	Under Construction	Mar-24
132	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
133	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
134	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
135	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
136	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
137	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
138	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
139	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
140	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
141	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
142	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
143	Meerut	Sardhana (Npp)	1	5	Under Construction	Mar-24
144	Mirzapur	Kachhwa (Np)	1	5	Under Construction	Mar-24
145	Mirzapur	Mirzapur (Npp) (G)	1	5	Under Construction	Mar-24
146	Mirzapur	Mirzapur (Npp) (G)	1	5	Under Construction	Mar-24
147	Mirzapur	Mirzapur (Npp) (G)	1	5	Under Construction	Mar-24
148	Mirzapur	Mirzapur (Npp) (G)	1	5	Under Construction	Mar-24
149	Moradabad	Mehmoodpur Mafi (Np)	1	5	Under Construction	Mar-24
150	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Mar-24
151	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Mar-24
152	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Mar-24
153	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Mar-24
154	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Mar-24
155	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Mar-24
156	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Mar-24
157	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Mar-24
158	Muzaffarnagar	Muzaffarnagar (Npp)	1	5	Under Construction	Mar-24
159	Muzaffarnagar	Muzaffarnagar (Npp)	1	5	Under Construction	Mar-24
160	Muzaffarnagar	Muzaffarnagar (Npp)	1	5	Under Construction	Mar-24
161	Muzaffarnagar	Muzaffarnagar (Npp)	1	5	Under Construction	Mar-24
162	Muzaffarnagar	Muzaffarnagar (Npp)	1	5	Under Construction	Mar-24
163	Pilibhit	Bisalpur (Npp)	1	5	Under Construction	Mar-24
164	Pilibhit	Pakadia Naugawa	1	5	Under Construction	Mar-24
165	Pratapgarh	Dhakwa (Np)	1	5	Under Construction	Mar-24
166	Pratapgarh	Gadwara Bazar(Np)	1	5	Under Construction	Mar-24

167	Pratapgarh	Heeraganj Bazar(Np)	1	5	Under Construction	Mar-24
168	Pratapgarh	Katra Gulab Singh Bazar(Np)	1	5	Under Construction	Mar-24
169	Pratapgarh	Kohdaur	1	5	Under Construction	Mar-24
170	Pratapgarh	Mandhata Bazar(Np)	1	5	Under Construction	Mar-24
171	Pratapgarh	Prithviganj	1	5	Under Construction	Mar-24
172	Pratapgarh	Ramganj (Np)	1	5	Under Construction	Mar-24
173	Prayagraj	Prayagraj (M. Corp) (G)	1	150	Under Construction	Mar-24
174	Raebareilly	Lalganj (Np)	1	5	Under Construction	Mar-24
175	Raebareilly	Rae Bareli (Npp)	1	5	Under Construction	Mar-24
176	Raebareilly	Rae Bareli (Npp)	1	5	Under Construction	Mar-24
177	Raebareilly	Rae Bareli (Npp)	1	5	Under Construction	Mar-24
178	Raebareilly	Rae Bareli (Npp)	1	5	Under Construction	Mar-24
179	Raebareilly	Shivgarh(Np)	1	5	Under Construction	Mar-24
180	Rampur	Darhiyal	1	5	Under Construction	Mar-24
181	Rampur	Kemri (Np)	1	5	Under Construction	Mar-24
182	Rampur	Saifani	1	5	Under Construction	Mar-24
183	Saharanpur	Chhutmalpura	1	5	Under Construction	Mar-24
184	Saharanpur	Gangoh (Npp)	1	5	Under Construction	Mar-24
185	Saharanpur	Saharanpur (M. Corp)	1	5	Under Construction	Mar-24
186	Saharanpur	Saharanpur (M. Corp)	1	5	Under Construction	Mar-24
187	Saharanpur	Saharanpur (M. Corp)	1	5	Under Construction	Mar-24
188	Sambhal	Sambhal (Npp)	1	5	Under Construction	Mar-24
189	Sambhal	Sambhal (Npp)	1	5	Under Construction	Mar-24
190	Sambhal	Sambhal (Npp)	1	5	Under Construction	Mar-24
191	Sant Kabeer Nagar	Baghnagar Urf Bakhira	1	5	Under Construction	Mar-24
192	Shahjahanpur	Banda	1	5	Under Construction	Mar-24
193	Shahjahanpur	Kalaan (Np)	1	5	Under Construction	Mar-24
194	Shahjahanpur	Nigohi	1	5	Under Construction	Mar-24
195	Shahjahanpur	Shahjahanpur (M. Corp)	1	5	Under Construction	Mar-24
196	Shahjahanpur	Shahjahanpur (M. Corp)	1	5	Under Construction	Mar-24
197	Shahjahanpur	Shahjahanpur (M. Corp)	1	5	Under Construction	Mar-24
198	Shahjahanpur	Shahjahanpur (M. Corp)	1	5	Under Construction	Mar-24
199	Siddharth Nagar	Bharatbhari	1	5	Under Construction	Mar-24
200	Siddharth Nagar	Biskohar	1	5	Under Construction	Mar-24
201	Siddharth Nagar	Domariyaganj (Np)	1	5	Under Construction	Mar-24
202	Siddharth Nagar	Shohratgarh (Np)	1	5	Under Construction	Mar-24
203	Siddharth Nagar	Siddharthnagar (Npp)	1	5	Under Construction	Mar-24
204	Siddharth Nagar	Uska Bazar (Np)	1	5	Under Construction	Mar-24
205	Sitapur	Laharpur (Npp)	1	5	Under Construction	Mar-24
206	Sitapur	Sitapur (Npp)	1	5	Under Construction	Mar-24
207	Sitapur	Sitapur (Npp)	1	5	Under Construction	Mar-24
208	Sitapur	Sitapur (Npp)	1	5	Under Construction	Mar-24

209	Sonbhadra	Anapara	1	5	Under Construction	Mar-24
210	Sultanpur	Sultanpur (Npp)	1	5	Under Construction	Mar-24
211	Sultanpur	Sultanpur (Npp)	1	5	Under Construction	Mar-24
212	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
213	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
214	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
215	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
216	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
217	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
218	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
219	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
220	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
221	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
222	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
	Total		**222**	**1315**		

Annexure -12

Under Construction Status				
231 ULBs (210 Compost pits) Plants				
S.No.	District	ULBs	5 TPD unit No	3 TPD unit No
1	Agra	Bah (NPP)		
2	Agra	Fatehabad (NP)		
3	Agra	Pinahat (NP)		
4	Aligarh	Atrauli (NPP)		
5	Aligarh	Beswan (NP)		1
6	Aligarh	Chharra (NP)	1	
7	Aligarh	Iglas (NP)	1	
8	Aligarh	Jattari (NP)	1	
9	Aligarh	Kauriaganj (NP)		1
10	Aligarh	Pilkhana (NP)		1
11	Amroha	Joya (NP)	1	
12	Amroha	Ujhari (NP)	1	1
13	Auraiya	Achhalda (NP)		
14	Auraiya	Atasu (NP)		
15	Auraiya	Babarpur Ajitmal (NP)		
16	Auraiya	Bidhuna (NP)		
17	Auraiya	Dibiyapur (NP)		
18	Auraiya	Phaphund (NP)		
19	Azamgarh	Atrauliya (NP)		1
20	Azamgarh	Azmatgarh (NP)		1
21	Azamgarh	Bilariaganj (NP)		
22	Azamgarh	Jiyanpur (NP)		1
23	Azamgarh	Katghar Lalganj (NP)		1
24	Azamgarh	Mahrajganj (NP)		1
25	Azamgarh	Mahul (NP)		
26	Azamgarh	Mehnagar (NP)	1	
27	Azamgarh	Nizamabad (NP)		1
28	Azamgarh	Phulpur (NP)		
29	Badaun	Islamnagar (NP)	1	1
30	Badaun	Kachhla (NP)		1
31	Badaun	Mundiya (NP)		1
32	Badaun	Rudayan (NP)		1
33	Badaun	Saidpur (NP)	1	
34	Badaun	Sakhanu (NP)		1

35	Badaun	Usawan (NP)		1
36	Badaun	Usehat (NP)	1	
37	Badaun	Kuwargaon		1
38	Bahraich	Nanpara (NPP)	2	1
39	Bahraich	Risiya (NP)		
40	Ballia	Bansdih (NP)	1	
41	Ballia	Bariya (NP)	1	
42	Ballia	Belthara Road (NP)		
43	Ballia	Chitbara Gaon (NP)		
44	Ballia	Maniyar (NP)	1	
45	Ballia	Rasra (NPP)	1	
46	Ballia	Sahatwar (NP)	1	
47	Ballia	Sikanderpur (NP)		1
48	Banda	Atarra (NPP)	2	
49	Banda	Baberu (NP)		
50	Banda	Bisanda Buzurg (NP)		1
51	Banda	Mataundh (NP)		1
52	Banda	Naraini (NP)		1
53	Banda	Oran (NP)		
54	Banda	Tindwari (NP)		
55	Barabanki	Tikait Nagar (NP)		
56	Bareilly	Dhaura Tanda (NP)		
57	Bareilly	Fatehganj Purvi (NP)		1
58	Bareilly	Richha (NP)		
59	Bareilly	Shishgarh (NP)	1	
60	Bareilly	Thiriya Nizawat Khan (NP)	1	
61	Basti	Bankati (NP)	1	
62	Basti	Bhabnan Bazar (NP)		
63	Basti	Rudhauli Bazar (NP)	1	
64	Bhadohi	Ghosia Bazar (NP)	1	
65	Bhadohi	Khamaria (NP)	1	
66	Bhadohi	Nai Bazar (NP)	1	
67	Bhadohi	Suriyawan (NP)	1	
68	Budaun	Wazirganj	1	
69	Bulandsahar	Kakod (NP)		
70	Bulandsahar	Naraura (NP)		1
71	Chitrakoot	Rajapur (NP)		

72	Etawah	Bharthana (NPP)	1	
73	Etawah	Jaswantnagar (NPP)	1	1
74	Etawah	Lakhna (NP)		1
75	Farrukhabad	Kamalganj (NP)	1	
76	Farrukhabad	Kampil (NP)		1
77	Farrukhabad	Mohammadabad (NP)	1	1
78	Farrukhabad	Shamsabad (NP)		
79	Fatehpur	Hathgaam (NP)		1
80	Hamirpur	Gohand (NP)		1
81	Hamirpur	Kurara (NP)		1
82	Hamirpur	Rath (NPP)	3	
83	Hamirpur	Sarila (NP)		1
84	Hamirpur	Sumerpur (NP)	2	
85	Hardoi	Beniganj (NP)		1
86	Hardoi	Bilgram (NPP)	1	1
87	Hardoi	Gopamau (NP)	1	
88	Hardoi	Madhoganj (NP)		
89	Hardoi	Pali (NP)		
90	Hardoi	Pihani (NPP)	1	1
91	Hardoi	Sandi (NPP)	1	
92	Hardoi	Sandila (NPP)	3	
93	Hathras	Mursan (NP)		
94	Hathras	Sahpau (NP)		
95	Jalaun	Jalaun (NPP)		1
96	Jalaun	Kadaura (NP)	1	
97	Jalaun	Kalpi (NPP)	2	1
98	Jalaun	Madhogarh (NP)		1
99	Jalaun	Nadigaon (NP)		1
100	Jalaun	Rampura (NP)		1
101	Jalaun	Umri (NP)		1
102	Jaunpur	Badlapur (NP)	1	
103	Jaunpur	Jafarabad (NP)		
104	Jaunpur	Kerakat (NP)		
105	Jaunpur	Khetasarai (NP)	1	
106	Jaunpur	Machhlishahr (NP)		
107	Jaunpur	Mariahu (NP)		
108	Jaunpur	(NPP)	1	
109	Jhansi	Erich (NP)		1

110	Jhansi	Garautha (NP)		1
111	Jhansi	Katera (NP)		1
112	Jhansi	Moth (NP)		1
113	Jhansi	Ranipur (NP)	1	
114	Jhansi	Samthar (NPP)	1	
115	Jhansi	Tondi Fatehpur (NP)		1
116	Kannauj	Chhibramau (NPP)	1	
117	Kannauj	Samdhan (NP)	1	
118	Kannauj	Saurikh (NP)		1
119	Kannauj	Sikanderpur (NP)		1
120	Kannauj	Talgram (NP)		1
121	Kannauj	Tirwaganj (NP)		1
122	Dehat	Amraudha (NP)		1
123	Dehat	Derapur (NP)		1
124	Dehat	Jhinjhak (NPP)		
125	Dehat	Pukhrayan (NPP)	1	1
126	Dehat	Rura (NP)		
127	Dehat	Rasulabad (NP)		1
128	Dehat	Shivli (NP)		1
129	Kaushambi	Sarai Aquil (NP)		
130	Kaushambi	Sirathu (NP)		
131	Lalitpur	Mahroni (NP)		1
132	Lalitpur	Pali (NP)		1
133	Lalitpur	Talbehat	1	
134	Lucknow	Malihabad (NP)		
135	Lucknow	Kakori (NP)		1
136	Maharajganj	Sonauli (NP)		
137	Mahoba	Charkhari (NPP)	1	1
138	Mahoba	Kharela (NP)		1
139	Mahoba	Kabari(NP)		1
140	Mainpuri	Bewar (NP)	1	1
141	Mainpuri	Bhogaon (NP)	1	1
142	Mainpuri	Ghiraur (NP)	1	
143	Mainpuri	Karhal (NP)	1	1
144	Mainpuri	Kushmara (NP)		1
145	Mathura	Bajna (NP)		1
146	Mathura	Barsana (NP)	2	
147	Mathura	Chaumuhan (NP)		1

148	Mathura	Chhata (NP)	1	
149	Mathura	Farah (NP)		
150	Mathura	Gokul (NP)		1
151	Mathura	Govardhan (NP)	1	
152	Mathura	Kosi Kalan (NPP)	2	1
153	Mathura	Mahavan (NP)		1
154	Mathura	Nandgaon (NP)		1
155	Mathura	Radhakund (NP)	1	1
156	Mathura	Raya (NP)		
157	Mathura	Saunkh (NP)		1
158	Mau	Adari (NP)		
159	Mau	Amila (NP)		
160	Mau	Chiraiyakot (NP)	1	
161	Mau	Dohrighat (NP)		
162	Mau	Ghosi (NP)		
163	Mau	Kopaganj (NP)	1	
164	Mau	Madhuban (NP)	1	
165	Mau	Muhammadabad Gohna (NP)		
166	Mau	Walidpur (NP)	1	
167	Meerut	Karnawal (NP)		1
168	Mirzapur	Kachhwa (NP)	1	
169	Moradabad	Agwanpur (NP)	1	
170	Moradabad	Bilari (NPP)	2	
171	Moradabad	Dhakia (NP)		1
172	Moradabad	Kanth (NP)	1	
173	Moradabad	Kundarki (NP)	1	1
174	Moradabad	Pakbada (NP)	2	
175	Moradabad	Thakurdwara (NPP)	2	
176	Moradabad	Umri Kalan (NP)	1	
177	Muzaffarnagar	Bhokarhedi (NP)		
178	Muzaffarnagar	Charthawal (NP)		
179	Muzaffarnagar	Jansath (NP)	1	
180	Muzaffarnagar	Khatauli (NPP)	1	
181	Muzaffarnagar	Mirapur (NP)	1	1
182	Muzaffarnagar	Purquazi (NP)		
183	Muzaffarnagar	Shahpur (NP)	1	
184	Muzaffarnagar	Sisauli (NP)	1	

185	Pratapgarh	Manikpur (NP)	1	
186	Raebareilly	Bachhrawan (NP)		1
187	Raebareilly	Lalganj (NP)	1	1
188	Raebareilly	Parsadepur (NP)		1
189	Raebareilly	Salon (NP)	1	
190	Rampur	Bilaspur (NPP)	1	
191	Rampur	Kemri (NP)		
192	Rampur	Milak (NPP)	1	1
193	Rampur	Shahabad (NP)	1	
194	Rampur	Swar (NPP)		
195	Rampur	Tanda (NPP)	1	
196	Saharanpur	Chilkana Sultanpur	1	1
197	Sambhal	Bahjoi (NPP)	1	
198	Sambhal	Gawan (NP)		1
199	Sambhal	Gunnaur (NP)	1	1
200	Sambhal	Narauli (NP)	1	
201	Sant K Nagar	Hariharpur (NP)		1
202	Shamli	Ailam (NP)		
203	Shamli	Garhi Pukhta (NP)		1
204	Shamli	Jalalabad (NP)	1	1
205	Shamli	Kandhla (NPP)	2	1
206	Shamli	Thana Bhawan (NP)	1	
207	Shamli	Un (NP)		
208	Siddharth Nagar	Barhani Bazar (NP)		1
209	Siddharth Nagar	Domariyaganj (NP)		
210	Siddharth Nagar	Shohratgarh (NP)		1
211	Siddharth Nagar	Uska Bazar (NP)		
212	Sitapur	Paintepur (NP)		1
213	Sonbhadra	Chopan (NP)		1
214	Sonbhadra	Churk Ghurma (NP)		1
215	Sonbhadra	Dudhi (NP)		1
216	Sonbhadra	Ghorawal (NP)		1
217	Sonbhadra	Obra (NP)	1	
218	Sonbhadra	Pipri (NP)		1
219	Sultanpur	Dostpur (NP)		1
220	Sultanpur	Koeripur (NP)		1
221	Unnao	Auras (NP)		1
222	Unnao	Bangarmau (NPP)	1	1

223	Unnao	Bhagwant Nagar (NP)		
224	Unnao	Bighapur (NP)		
225	Unnao	Fatehpur Chaurasi (NP)		1
226	Unnao	Ganj Muradabad (NP)		1
227	Unnao	Mohan (NP)	1	
228	Unnao	Nyotini (NP)		1
229	Unnao	Rasulabad (NP)		
230	Unnao	Safipur (NP)	1	
231	Unnao	Ugu (NP)		1
		Total Unit	**106**	**104**
		Total Capacity (TPD)	**842**	

Annexure -13

4 MSW Plants - Under Construction						
S.N.	**Division Name**	**District Name**	**ULB Name**	**Capacity (in TPD)**	**% Construction**	**Plant construction status**
1	Prayagraj	Kaushambi	Manjhanpur (Npp)	50	0.00	Under tender process
2	Varanasi	Chandauli	PT. Deen Dayal Upadhyay Nagar (Npp)	50	2%	Under Construction
3	Agra	Firozabad	Shikohabad (Npp)	50	0.00	Under tender process
4	Prayagraj	Pratapgarh	Bela Pratapgarh (Npp)	50	0.00	Under tender process
			Total	**200**		

Waste to Energy & Bio CNG (CBG) Plants- Under Construction						
SN	Name of the city	Name of the project	Agency executing the project	Designed capacity (TPD/MW)	Expected Time/ Date of completion	Recheck Timeline/ Remarks
1	**Lucknow**	Design, Finance, Built, Own, Operate (DFBOO), 300 TPD Capacity (expandable in future) Bio- CNG (CBG) Plant based on Source Segregated Organic Fraction of Solid Waste at Lucknow under Public Private Partnership	EverEnviro Resource Management Private Limited	300	02.10.2024	02.10.2024
2	**Ghaziabad**	Design, Finance, Built, Own, Operate (DFBOO), 300 TPD Capacity (expandable in future) Bio- CNG (CBG) Plant based on Source Segregated Organic Fraction of Solid Waste at Ghaziabad under Public Private Partnership	EverEnviro Resource Management Private Limited	300	31.12.2024	31.12.2024
3	**Gorakhpur**	Design, Finance, Built, Own, Operate (DFBOO), 300 TPD Capacity (expandable in future) Bio- CNG (CBG) Plant based on Source Segregated Organic Fraction of Solid Waste at Gorakhpur under Public Private Partnership	EverEnviro Resource Management Private Limited	200	02.10.2024	02.10.2024
4	**Prayagraj**	Design, Finance, Built, Own, Operate (DFBOO), 200 TPD Capacity (expandable in future) Bio- CNG (CBG) Plant based on Source Segregated Organic Fraction of Solid Waste at Prayagraj under Public Private Partnership	EverEnviro Resource Management Private Limited	200	02.10.2024	02.10.2024
5	**Noida + Gr. Noida**	Design, Finance, Built, Own, Operate (DFBOO), 300 TPD Capacity (expandable in future) Bio- CNG (CBG) Plant based on Source Segregated Organic Fraction of Solid Waste at Noida under Public Private Partnership	EverEnviro Resource Management Private Limited	300	31.12.2024	31.12.2024
6	**Varanasi**	Waste to Charcoal (BOO - Built, Own, Operate Basis)	NTPC Vidyut Vyapar Nigam Ltd. (NVVN)	600	July 24	The plant was running on trail basis during January 2024, it will be fully operational by July 2024
7	**Kanpur**	CBG	CUGL	550	October,2024	31.12.2024

8	**Gorakhpur**	Waste to Charcoal (BOO - Built, Own, Operate Basis)	NTPC Vidyut Vyapar Nigam Ltd. (NVVN)	500	June-2024	30.06.2024
9	**Ghaziabad**	Waste to Electricity	GC International	2300	Dec-25	Land is in Hapur, Land acquisition is
10	**Muzaffarnagar**	Waste to Electricity	GC International	750	Mar-25	Work Started
11	**Agra**	Waste to Electricity	Spake Branson	750	Mar-25	Work Started
	Total			**6750**		

15 MSW Plants - Proposed						
S.N.	Division Name	District Name	ULB Name	Capacity of the Plant (TPD)	Current Status	Timline
1	Moradabad	Sambhal	Sambhal	75	Approved in SLTC	Mar-25
2	Bareilly	Badaun	Badaun	55	Approved in SLTC	Mar-25
3	Mirzapur	Mirzapur	Mirzapur	100	Approved in SLTC	Mar-25
4	Prayagraj	Fatehpur	Fatehpur	55	DPR Prepared	Mar-25
5	Prayagraj	Kaushambi	Bharwari	50	DPR Prepared	Mar-25
6	Chitrakoot	Mahoba	Mahoba	50	DPR Prepared	Mar-25
7	Ayodhya	Ambedkar Nagar	Akbarpur	50	DPR Prepared	Mar-25
8	Saharnpur	Saharanpur	Deoband	50	DPR Prepared	Mar-25
9	Basti	Basti	Basti	40	DPR Prepared	Mar-25
10	Gorakhpur	Kushinagar	Hata	50	DPR Prepared	Mar-25
11	Lucknow	Sitapur	Sitapur	75	DPR Preparation in progress	Mar-25
12	Moradabad	Amroha	Amroha	85	DPR Preparation in progress	Mar-25
13	Meerut	G.B. Nagar	Dadri	50	DPR Preparation in progress	Mar-25
14	Devipatan	Gonda	Gonda	65	DPR Preparation in progress	Mar-25
15	Meerut	Hapur	Hapur	130	DPR Preparation in progress	Mar-25
	Total			980		

Annexure - 16

List of ULBs regarding pending Wet waste Processing units							
SN	Division	District	ULB	5 TPD Unit	Capacity in TPD	3 TPD Unit	Capcity in TPD
1	Agra	Agra	Bah (NPP)	1	5	0	0
2	Agra	Agra	Fatehabad (NP)	1	5	0	0
3	Agra	Agra	Pinahat (NP)	1	5	0	0
5	Agra	Mathura	Chhata (NP)	0	0	1	3
6	Agra	Mathura	Farah (NP)	0	0	1	3
7	Agra	Mathura	Govardhan (NP)	1	5	1	3
9	Agra	Mathura	Raya (NP)	1	5	0	0
10	Aligarh	Aligarh	Atrauli (NPP)	2	10	1	3
11	Aligarh	Hathras	Mursan (NP)	0	0	1	3
12	Aligarh	Hathras	Sahpau (NP)	0	0	1	3
13	Ayodhya	Barabanki	Tikait Nagar (NP)	0	0	1	3
14	Azamgarh	Azamgarh	Bilariaganj (NP)	0	0	1	3
15	Azamgarh	Azamgarh	Mahul (NP)	0	0	1	3
16	Azamgarh	Azamgarh	Phulpur (NP)	0	0	1	3
17	Azamgarh	Ballia	Bariya (NP)	0	0	1	3
18	Azamgarh	Ballia	Belthara Road (NP)	1	5	0	0
19	Azamgarh	Ballia	Chitbara Gaon (NP)	1	5	0	0
20	Azamgarh	Ballia	Rasra (NPP)	0	0	1	3
21	Azamgarh	Ballia	Sikanderpur (NP)	1	5	0	0
22	Azamgarh	Mau	Adari (NP)	0	0	1	3
23	Azamgarh	Mau	Amila (NP)	0	0	1	3
24	Azamgarh	Mau	Dohrighat (NP)	0	0	1	3
25	Azamgarh	Mau	Ghosi (NP)	2	10	0	0
26	Azamgarh	Mau	Kopaganj (NP)	0	0	1	3
27	Azamgarh	Mau	Muhammadabad Gohna	2	10	0	0
28	Azamgarh	Mau	Walidpur (NP)	0	0	1	3
29	Bareilly	Bareilly	Dhaura Tanda (NP)	1	5	1	3
30	Bareilly	Bareilly	Richha (NP)	1	5	0	0
31	Bareilly	Bareilly	Shishgarh (NP)	0	0	1	3
32	Basti	Basti	Bhabnan Bazar (NP)	0	0	1	3
33	Basti	Siddharth Nagar	Domariyaganj (NP)	1	5	1	3
34	Basti	Siddharth Nagar	Uska Bazar (NP)	1	5	1	3
35	Chitrakoot	Banda	Atarra (NPP)	0	0	1	3
36	Chitrakoot	Banda	Baberu (NP)	1	5	0	0
37	Chitrakoot	Banda	Oran (NP)	0	0	1	3
38	Chitrakoot	Banda	Tindwari (NP)	0	0	1	3
39	Chitrakoot	Chitrakoot	Rajapur (NP)	0	0	1	3
40	Devipatan	Bahraich	Risiya (NP)	0	0	1	3
41	Gorakhpur	Maharajganj	Sonauli (NP)	1	5	0	0
42	Jhansi	Jalaun	Jalaun (NPP)	1	5	0	0

43	Kanpur	Auraiya	Achhalda (NP)	0	0	1	3
44	Kanpur	Auraiya	Atasu (NP)	0	0	1	3
45	Kanpur	Auraiya	Babarpur Ajitmal (NP)	1	5	1	3
46	Kanpur	Auraiya	Bidhuna (NP)	1	5	1	3
47	Kanpur	Auraiya	Dibiyapur (NP)	1	5	1	3
48	Kanpur	Auraiya	Phaphund (NP)	1	5	0	0
49	Kanpur	Farrukhabad	Shamsabad (NP)	1	5	1	3
50	Kanpur	Kannauj	Chhibramau (NPP)	1	5	0	0
51	Kanpur	Kannauj	Samdhan (NP)	0	0	1	3
52	Kanpur	Kannauj	Tirwaganj (NP)	1	5	0	0
53	Kanpur	Kanpur Dehat	Jhinjhak (NPP)	1	5	1	3
54	Kanpur	Kanpur Dehat	Rura (NP)	1	5	0	0
55	Lucknow	Hardoi	Madhoganj (NP)	0	0	1	3
56	Lucknow	Hardoi	Pali (NP)	1	5	0	0
57	Lucknow	Hardoi	Sandi (NPP)	0	0	1	3
58	Lucknow	Lucknow	Malihabad (NP)	1	5	0	0
59	Lucknow	Unnao	Bhagwant Nagar (NP)	0	0	1	3
60	Lucknow	Unnao	Bighapur (NP)	0	0	1	3
61	Lucknow	Unnao	Rasulabad (NP)	0	0	1	3
62	Meerut	Bulandsahar	Kakod (NP)	0	0	1	3
63	Meerut	Bulandsahar	Naraura (NP)	1	5	0	0
64	Mirzapur	Bhadohi	Khamaria (NP)	0	0	1	3
65	Mirzapur	Sonbhadra	Obra (NP)	0	0	1	3
66	Moradabad	Moradabad	Kanth (NP)	0	0	1	3
67	Moradabad	Rampur	Kemri (NP)	1	5	1	3
68	Moradabad	Rampur	Shahabad (NP)	2	10	0	0
69	Moradabad	Rampur	Swar (NPP)	1	5	1	3
70	Moradabad	Rampur	Tanda (NPP)	0	0	1	3
71	Prayagraj	Kaushambi	Sarai Aquil (NP)	1	5	0	0
72	Prayagraj	Kaushambi	Sirathu (NP)	0	0	1	3
73	Saharanpur	Muzaffarnagar	Bhokarhedi (NP)	1	5	0	0
74	Saharanpur	Muzaffarnagar	Charthawal (NP)	1	5	0	0
75	Saharanpur	Muzaffarnagar	Khatauli (NPP)	2	10	1	3
76	Saharanpur	Muzaffarnagar	Purquazi (NP)	1	5	1	3
77	Saharanpur	Shamli	Ailam (NP)	0	0	1	3
78	Saharanpur	Shamli	Kairana (NPP)	0	0	0	0
79	Varanasi	Jaunpur	Jafarabad (NP)	0	0	1	3
80	Varanasi	Jaunpur	Kerakat (NP)	0	0	1	3
81	Varanasi	Jaunpur	Machhlishahr (NP)	1	5	1	3
	Total			**44**	**220**	**54**	**162**
Total Unit				**98**			
Total capacity				**382**			

Annexure - 17

Ongoing remediation Legacy Waste Sites

SN	District	ULB Name	Waste Quantity (Ton)	Waste Remediated (Ton)	Waste Remediation Ongoing (Ton)
1	Kanpur	Kanpur (M. Corp.)	1450000	675581.22	774419
2	Prayagraj	Prayagraj (M. Corp.)	833500	698000	135500
3	Moradabad	Moradabad (M. Corp.)	580000	464000	116000
4	Bareilly	Bareilly (M. Corp.)	575578	350000	225578
5	Aligarh	Aligarh (M. Corp.)	559560	0	559560
6	Mathura -Vrindavan	Mathura -Vrindavan (M. Corp.)	259358	90000	169358
7	Ghaziabad	Moradnagar (NPP)	95095.85	80831.4725	14264
8	Jaunpur	Jaunpur (NPP)	74869	56000	18869
9	Lalitpur	Lalitpur (NPP)	51738.8	41391.0	10348
10	Sultanpur	Sultanpur (NPP)	51237	5200	46037
11	Mau	Maunath Bhanjan (NPP)	45336	0	45336
12	Ambedkar Nagar	Akbarpur (NPP)	40887	28500	12387
13	Banda	Banda (NPP)	72153	0	72153
14	Sambhal	Chandausi (NPP)	29328	2932	26396
15	Firozabad	Shikohabad (NPP)	25829	0	25829
16	Azamgarh	Azamgarh (NPP)	25603	0	25603
17	Bulandshahar	Sikandarabad (NPP)	25304.28	9348.3	15956
18	Muzzafarnagar	Budhana (NP)	25000	23750	1250
19	Shamli	Shamli (NPP)	34000	13600	20400
20	Gautam budh Nagar	Dadri (NPP)	20388	7706	12682
21	Hapur	Garhmukteshwar (NPP)	20324	16462	3862
22	Amroha	Dhanaura (NPP)	17291	0	17291
23	Jalaun	Orai (NPP)	15170	5530	9640
24	Bagpat	Khekada (NPP)	14600	10220	4380
25	Moradabad	Thakurdwaara (NPP)	14384	0	14384
26	Muzaffar Nagar	Bhokarkhedi (NP)	14000	2000	12000
27	Muzaffar Nagar	Meerapur (NP)	13000	5000	8000
28	Bagpat	Tikri (NP)	12500	0	12500
29	Bulandshahar	Jahangirabad (NPP)	12000	6000	6000
30	Muzaffar Nagar	Purqazi (NP)	12000	1700	10300
31	Gautam budh Nagar	Dankaur (NP)	10950	0	10950
32	Bulandshahar	Bulandshahar (NPP)	10000	7000	3000
33	Ghaziabad	Modinagar (NPP)	10000	4000	6000
34	Bulandshahar	Bugrasi (NP)	8600	5600	3000
35	Lucknow	Lucknow (M. Corp.)	1849902	33000	1816902
36	Ghaziabad	Ghaziabad (M. Corp.)	272214	42000	230214
37	Meerut	Meerut (M. Corp.)	170936	0	170936
38	Farrukhabad	Farrukhabad (NPP)	79941.9	54360.492	25581
39	Lakhimpur Kheeri	Lakhimpur (NPP)	76073	30500	45573
40	Hardoi	Hardoi (NPP)	63319	12700	50619
41	Ayodhya	Ayodhya (M. Corp)	50015	40000	10015
42	Gonda	Gonda(NPP)	47813	25819.02	21994
43	Unnao	Gangaghat (NPP)	40260	11000	29260
44	Lucknow	Malihabad(NP)	9450	5953.5	3497
Total			7719508	2865685.00	4853823
Waste accumulated in last one year -					200000
Total Legacy Waste to be remediated -					50.54 Lakh Ton

Construction & Demolition Waste Plant Status				
SN	**District**	**Capacity (TPD)**	**Funding Source**	**Current Status**
1	Agra	5	NCAP	Operational
2	Varanasi	200	NCAP	Operational
3	Prayagraj	100	NCAP, Smart City, 15th CFC	Operational
4	Ghaziabad	400	PPP	Operational
5	Noida	400	PPP	Operational
6	Lucknow	100	PPP	Operational
7	Kanpur	300 (100+200)	NCAP	Operational (Kanpur Merged with Operational)
	Total	**1505**		

Annexure - 19

Construction & Demolition Waste Plant Status				
SN	**District**	**Capacity (TPD)**	**Funding Source**	**Current Status**
1	Agra	150	PPP	Under Construction (Levelling and wire fencing work started)
2	Mathura	50	SBM-U	Under Construction (90%)
3	Moradabad	100	SBM-U	Under Construction (15%)
4	Gorakhpur	50	SBM-U	Constructed (100%) Machinery Installation in process
	Total	**350**		

Construction & Demolition Waste Plant Status				
SN	**District**	**Capacity (TPD)**	**Funding Source**	**Current Status**
1	Aligarh	100	SBM-U	Due to financial viability, proposal revision is under process.
2	Firozabad	50	SBM-U	
3	Jhansi	50	SBM-U	
4	Ayodhya	20	SBM-U	
5	Meerut	100	SBM-U	
6	Lucknow	200	PPP	Tender process completed, LOI issued in Dec-23. Work started from January 2024. Proposal revised, Initially proposed for 100 TPD and further enhanced capacity to 200 TPD.
	Total	**520**		

Annexure - 21

Details of existing STPs in Uttar Pradesh						
Sr. No.	Name of Town/ District	Name of STP	Year of Commissioning	Design Technology	Capacity of STP (MLD)	Primary Agency Maintaining the STP
1	Agra	Bichhpuri	2012	UASB	40	UPJN (Urban)
2	Agra	Bichhpuri - 2	2013	SBR	36	ADA
3	Agra	Dandupura	2013	UASB	78	UPJN (Urban)
4	Agra	Dandupura - 2	2013	UASB	24	UPJN (Urban)
5	Agra	Devri Road	2011	UASB	12	UPJN (Urban)
6	Agra	Jaganpur	2010	UASB	14	UPJN (Urban)
7	Agra	Kalandi Bihar	2013	UASB	4.5	ADA
8	Agra	Naglaburhi	2000	WSP	2.25	UPJN (Urban)
9	Agra	Pilkhar	2000	WSP	10	UPJN (Urban)
10	Aligarh	Aligarh	2023	SBR	45	UPJN (Urban)
11	Anupshahar	Aahar Road	2001	WSP	0.81	UPJN (Urban)
12	Anupshahar	Shivanand Asharam	2001	WSP	1.76	UPJN (Urban)
13	Anupshahar	Anupshahar (NGRBA) Zone A	2018	UASB	1.5	UPJN (Rural)
14	Anupshahar	Anupshahar Zone B	2018	MBBR	1	UPJN (Rural)
15	Ayodhya	Ramghat Ayodhya	2014	UASB	12	UPJN (Urban)
16	Ayodhya	Ramghat Ayodhya -2	2023	SBR	6	UPJN (Urban)
17	Baghpat	Baghpat	2022	SBR	14	UPJN (Rural)
18	Banda	Kanwara Road	1979	Oxidation Pond	4	UPJN (Urban)
19	Bareilly	Bareilly	2023	ASP	35	UPJN (Urban)
20	Bijnour	Bijnour	2018	UASB	24	UPJN (Urban)
21	Bithoor	Bithoor	2020	Wetland	1.3	UPJN (Rural)
22	Bulandshahar	Bulandshahar	2022	SBR	40	UPJN (Urban)
23	Chitrakoot	Near Viklang Kendra	2016	Oxidation Pond	3.42	NPP
24	Etah	Manpur	2021	SBR	24	UPJN (Urban)
25	Etawah	Karanpur	2000	WSP	10.45	UPJN (Rural)
26	Etawah	Umren	2013	SBR	13.45	UPJN (Rural)
27	Etawah	Etawah	2022	SBR	21	UPJN (Rural)
28	Fatehgarh	Fatehgarh	1993	Oxidation Pond	2.7	UPJN (Urban)
29	Firozabad	Firozabad	2012	UASB	3	NPP
30	Firozabad	Mohammadpur	2021	ASP+BNR	67	UPJN (Urban)
31	Garhmukteshwar	Garhmukteshwar-I	2018	UASB	6	UPJN (Rural)
32	Garhmukteshwar	Garhmukteshwar-II	2018	UASB	3	UPJN (Rural)
33	Ghaziabad	Bapudham	2018	UASB	56	GDA
34	Ghaziabad	Dudaheda	2013	SBR	56	UPJN (Urban)
35	Ghaziabad	Dudaheda - 3	1998	UASB	70	UPJN (Urban)
36	Ghaziabad	Govindpuram	2012	UASB	56	GDA
37	Ghaziabad	Indirapuram	2013	SBR	74	UPJN (Urban)
38	Ghaziabad	Indirapuram - 2	1998	UASB	56	UPJN (Urban)
39	Ghaziabad	Indirapuram 3	2012	UASB	56	GDA
40	Ghaziabad	Morti Rajendra Nagar Extension	2011	SBR	56	GDA
41	Gorakhpur	Mahadev Jharkhandi	2010	SBR	15	UPJN (Urban)

42	Gorakhpur	Ramgarhtal	2015	SBR	30	UPJN (Urban)
43	Gorakhpur	Gorakhpur	2023	SBR	5	UPJN (Urban)
44	Greater Noida	Badalpur	2013	SBR	2	Greater Noida
45	Greater Noida	Ecotech 2nd	2018	SBR	15	Greater Noida
46	Greater Noida	Ecotech 3rd	2018	SBR	20	Greater Noida
47	Greater Noida	Kasna	2013	SBR	137	Greater Noida
48	Hapur	Hapur	2022	SBR	30	UPJN (Urban)
49	Jaunpur	Jaunpur	2023	SBR	30	UPJN (Rural)
50	Jhansi	Laxmi Tal	2021	SBR	26	UPJN (Urban)
51	Kannauj	Kannauj (State/ NGRBA)	2015	SBR	13	UPJN (Urban)
52	Kanpur	Bingaon	2015	UASB	210	UPJN (Rural)
53	Kanpur	Jajmau - 2	1999	ASP	130	UPJN (Rural)
54	Kanpur	Jajmau - 3	1989	UASB	5	UPJN (Urban)
55	Kanpur	Kanpur (JNNURM)	2016	UASB	43	UPJN (Rural)
56	Kanpur	Sajari	2016	ASP	42	UPJN (Rural)
57	Kanpur	Baniyapur	2018	SBR	15	UPJN (Urban)
58	Kanpur	Kanpur Pankha	2023	SBR	30	UPJN (Rural)
59	Kasganj	Kasganj	2022	SBR	15	UPJN (Rural)
60	Loni	Loni	2013	MBBR	30	UPJN (Urban)
61	Loni	Tronica City	2020	MBBR	5	UPSIDA
62	Lucknow	Awas Vikas STP	2017	SBR	37.5	Awas Vikas
63	Lucknow	Bharwara	2016	UASB	345	UPJN (Urban)
64	Lucknow	CG City	2020	SBR	19	LDA
65	Lucknow	Hathi Park	2021	MBBR	1.5	Nagar Nigam (Smart City)
66	Lucknow	Daulatganj	2003	FAB	42	UPJN (Urban)
67	Lucknow	Daulatganj - 2	2009	FAB	14	UPJN (Urban)
68	Lucknow	Jalkal	2010	SBR	6.5	Jalkal
69	Mainpuri	Powerhouse Road	2014	UASB	23	UPJN (Urban)
70	Mathura	Mosani	2000	WSP	6.8	UPJN (Rural)
71	Mathura	Trans Yamuna	2016	UASB	16	UPJN (Rural)
72	Mathura	Trans Yamuna (Gowardhan)	2010	WSP	2.76	NPP
73	Mathura	Trans Yamuna - 2	2000	WSP	14.5	UPJN (Rural)
74	Mathura	Masani	2021	SBR	30	UPJN (Rural)
75	Meerut	Ganga Nagar	2011	SBR	10	MDA
76	Meerut	Lohia Nagar	2010	ASP	10	MDA
77	Meerut	Major Dhyan Chand	2012	ASP	7	MDA
78	Meerut	Modipuram Tiraha	2016	ASP	5	MDA
79	Meerut	Pallavpuram	2012	ASP	7	MDA
80	Meerut	Pallavpuram - 2	2008	ASP	11	MDA
81	Meerut	Pandav Nagar	2008	ASP	3	MDA
82	Meerut	Rakshapuram	2011	ASP	6	MDA
83	Meerut	Saardapuri Phase 2	2011	SBR	6	MDA
84	Meerut	Sainik Vihar	2017	UASB	6	MDA
85	Meerut	Sharda Puri Phase-I	2011	ASP	6	MDA
86	Meerut	Shatabdi Nagar	2010	ASP	15	MDA
87	Meerut	Ved Vyaspur	2010	ASP	15	MDA
88	Meerut	Village Kamalpur	2016	ASP	72	UPJN (Urban)
89	Mirzapur	Pucca pokhra	1993	UASB	14	UPJN (Rural)
90	Mirzapur	Vindhyachal	2022	WSP	7	UPJN (Urban)
91	Modinagar	Modinagar	2022	SBR	20	UPJN (Urban)
92	Moradabad	Moradabad (NGRBA)	2018	UASB	58	UPJN (Rural)

93	Moradabad	MDA, New Moradabad	2017	SBR	20	MDA
94	Muzaffar nagar	Kidwai nagar	2001	WSP	32.5	UPJN (Urban)
95	Narora	Narora (NGRBA)	2019	UASB	4	UPJN (Rural)
96	Narora	Narora Atomic Power Plant	2010	ASP	2.25	Narora Atomic Power Plant
97	Noida	Sector-123	2009	SBR	35	Noida
98	Noida	Sector-168	2009	SBR	50	Noida
99	Noida	Sector-50	2009	SBR	25	Noida
100	Noida	Sector-50-2	2013	SBR	34	Noida
101	Noida	Sector-54-2	2009	SBR	33	Noida
102	Noida	Sector-54-3	2013	SBR	54	Noida
103	Noida	STP 123	2022	SBR	80	Noida
104	Noida	STP 168	2022	SBR	100	Noida
105	Pilkhua	Pilkhua	2011	ASP	3	UPJN (Urban)
106	Pratapgarh	Belha Pratapgarh	2023	FAB	8.95	UPJN (Urban)
107	Prayagraj	Kodra	2013	HRBF	25	UPJN (Rural)
108	Prayagraj	Naini	1999	ASP	60	UPJN (Rural)
109	Prayagraj	Naini - 2	2013	ASP	20	UPJN (Rural)
110	Prayagraj	Numayadih	2013	HRBF	50	UPJN (Rural)
111	Prayagraj	Ponghat	2013	HRBF	10	UPJN (Rural)
112	Prayagraj	Rajapur	2013	UASB	60	UPJN (Rural)
113	Prayagraj	Salori - 2	2016	SBR	14	UPJN (Urban)
114	Prayagraj	Salori - 3	2007	FAB	29	UPJN (Rural)
115	Prayagraj	Naini	2023	FCR	42	UPJN (Rural)
116	Prayagraj	Jhunsi	2023	FCR	16	UPJN (Rural)
117	Prayagraj	Phaphamau	2023	FCR	14	UPJN (Rural)
118	Raebareilly	Ahmadpur	2022	SBR	18	UPJN (Urban)
119	Rampur	Benajeerpur	2015	UASB	14	UPJN (Urban)
120	Rampur	Paharigaon	2015	UASB	15	UPJN (Urban)
121	Rampur	Rampur	2017	SBR	5	UPJN (Urban)
122	Saharanpur	Mlahipur	1998	UASB	38	UPJN (Urban)
123	Saifai	Saifai	2006	Oxidation Pond	1.5	UPJN (Urban)
124	Shahjahanpur	Shahjahanpur	2023	SBR	40	UPJN (Urban)
125	Varanasi	Bhagwanpur	1994	ASP	8	UPJN (Rural)
126	Varanasi	Dinapur	1994	ASP	80	UPJN (Urban)
127	Varanasi	DLW	1989	ASP	12	BLW
128	Varanasi	Goitha	2018	UASB	120	UPJN (Urban)
129	Varanasi	Varanasi GAP-II (JICA)	2018	ASP	140	UPJN (Urban)
130	Varanasi	Ramna	2021	SBR	50	UPJN (Rural)
131	Varanasi	Ramnagar	2021	A2O	10	UPJN (Rural)
132	Vrindavan	Manth Road	2015	UASB	8	UPJN (Urban)
133	Vrindavan	Near Pagal Baba Mandir	1998	WSP	4	UPJN (Rural)
134	Muzzafarnagar	Budhana	2023	SBR	10	UPJN (Rural)
				Total Capacity (in MLD)	4120.9	

Annexure - 22

Sl.	Name Of Town/District	No. of STP	Capacity (MLD)	Constructing Agency	Present Progress	Completion Timeline
1	Unnao	1	15	UPJN (Rural)	95.50%	Jun -24 **Work of STP has been completed**
2	Sultanpur	3	17	UPJN (Rural)	99.80%	Upgradation of 5 MLD STP Hathia nala from 5 MLD
3	Muzaffarnagar	2	54.5	UPJN (Rural)	93.00 %	**22 MLD - Work of Sahawali STP is** Jun-24 32.5 MLD STP is commissioned in
4	Mirzapur	2	17	UPJN (Rural)	99.00%	Apr-24 **Work of STP and MPS are**
5	Ghazipur	1	21	UPJN (Rural)	98.50%	Apr-24 **Work of STP and MPS are**
						EC meeting dt 13.02.2024. Work of
6	Bareilly	3	63	UPJN (Rural)	99.00 %	Aug-24 **Work of 42.0, 20 and 1 MLD is**
7	Fatehgarh - Farrukhabad	2	47.70	UPJN (Rural)	83.10%	Jun-24
8	Shuklaganj	1	5	UPJN (Rural)	81.00%	Aug-24
9	Kairana	1	15	UPJN (Rural)	91.71 %	Apr-24 **Work of STP is completed** and
10	Lucknow	1	120	UPJN (Urban)	88.00%	Jun-24
11	Ghaziabad	1	21.5	Awas Vikas Parishad	100.00%	STP construction work was completed in august
12	Jhansi	1	26	Nagar Nigam Jhansi	95.00%	Apr-24

13	Gorakhpur	1	10	UPJN (Urban)	100.00%	STP under trail run
14	Azamgarh	1	8	UPJN (Urban)	90.00%	Mar-24
15	Ayodhya	1	33	UPJN (Rural)	80.61%	Dec-24
16	Balrampur	1	8.5	UPJN (Urban)	80.00%	Mar-24
17	Daulatganj & Barikala, Lucknow	2	42.5	UPJN (Rural)	77.25 %	May-24 **39 MLD STP –** Land availability for construction of SBR Basin 1, 2 & 3 of 39 MLD STP
18	Moradabad	1	25	UPJN (Rural)	50.00%	Jan-25
19	Agra	13	177.6	UPJN (Rural)	37.82 %	Apr-25
20	Gorakhpur	1	10	UPJN (Urban)	3.00%	Sep-24
21	Gorakhpur	1	30	UPJN (Urban)	28.00%	Mar-25
22	Gorakhpur	1	38	UPJN (Urban)	28.00%	Mar-25
23	Ghaziabad	1	68	UPJN (Urban)	3.00%	Jun-25
24	Ballia	1	20	UPJN (Urban)	4.00%	Mar-25
25	Varanasi	1	55	UPJN (Rural)	2.0%%	Dec-25 Work started on 07.03.2024
	Total	**45**	**948**			

Annexure - 23

Details of STPs under tendering stage in State

SL	Location	No. of STPs	Capacity of STP proposed (MLD)	Status of Project	Executing Agency	Timeline
1	Meerut	1	220	LOA issued to (JV) M/s GA Infra Private Ltd, Rajasthan ; GG Infratech Pvt. Ltd. New Delh 5.2023. Concessionaire igned is signed on 05.09.23. Finan is under process. Financial closure document sent to NMCG on 15.03.24 for review.	UPJN (Rural)	June-25
2	Mathura	1	60	LOA issued to JV M/s Enviro Infra engineer Limited, Dehli and M/s Micro Transmission System , greater Noida. on 27.09.23. financial closer is under process. Concessionaire agreement signed is signed on 12.12.23. Financial closure is under process.	UPJN (Rural)	
3	Saharanpur	1	135	Revised TBER report sent to NMCG on 02.08.23. NOC received from NMCG for opening of Financial bid on 28.12.23 Financial bid has been opened on 12.01.24 which is under evaluation.	UPJN (Rural)	
4	Kosi Kalan	1	12	Financial bid evaluation report sent to NMCG on 13.12.23. NOC received from NMCG for issuing of LOA on 20.02.24 to L2 bidder Reply for same sent to NMCG on 27.02.24 for reconsideration of UPJN recommendation as previous.	UPJN (Rural)	
5	Chhata	1	6	Re-bid is invited on 12.12.2023. 05 bid received. Technical bid evaluation report sent to NMCG on 12.01.24. NOC received from NMCG for opening of Financial bid on 07.03.24.Financial bid opened on 18.03.24 which is under evaluation.	UPJN (Rural)	
6	Vrindavan	1	13	Financial bid evaluation report sent to NMCG on 05.12.23. NOC received from NMCG fot issuing of LOA on 08.03.24.LOA is issued to L1 bidder on 15.03.24	UPJN (Rural)	
7	Hathras	1	24	Financial bid evaluation report sent to NMCG on 12.01.24. NOC received from NMCG for issuing of LOA on 20.02.24 to L2 bidder. Reply for same sent to NMCG on 27.02.24. for annulling the bidding process.	UPJN (Rural)	

8	Prayagraj (Distt. D)	1	90	Financial bid evaluation report sent to NMCG on 13.12.23. NMCG has given its comment on evaluation report on 30.01.24 with change in ranking of bidder. Reply for same sent to NMCG on 27.02.24 for reconsideration of UPJN recommendation as previous.	UPJN (Rural)
9	Lucknow	1	50	Financial bid evaluation report sent to NMCG on 11.01.24. NOC received from NMCG for issuing LOA on 13.03.24. LOA is issued to L1 bidder on 15.03.24	UPJN (Rural)
10	Prayagraj (Distt. C)	1	43	Financial bid evaluation report sent to NMCG on 13.12.23. NOC received from NMCG for issuing of LOA to L1 bidder on 20.02.24. LOA issued to M/S HNB on 23.02.24. Date of Start is given as 19.03.24.	UPJN (Rural)
11	Shamli Town	1	40	Technical bid evaluation report sent to NMCG on 21.12.2023. NOC received from NMCG for opening of financial bid on 12.01.24. Financial bid is opened on 15.01.24 which is under evaluation.	UPJN (Rural)
12	Banat Town, distt. Shamli	1	5	Under Re-tendering. Technical bid was opened on 22.02.2024. 09 bid received which is under evaluation.	UPJN (Rural)
13	Thanabhawan town, distt. Shamli	1	10	Under Re-tendering. Technical bid was opened on 22.02.2024. 07 bid received which is under evaluation.	UPJN (Rural)
14	Babri- Bantikhera, distt Shamli	1	5	Under Re-tendering. Technical bid was opened on 26.02.2024. 07 Bid received which is under evaluation.	UPJN (Rural)
15	Lucknow (Phase-2, Part-2) – **HAM -PPP**	1	100	Last date of bid submission is 22.04.2024.	UPJN (Rural)

16	Hapur	1	6	Last date of bid submission is 17.03.2024.	UPJN (Rural)	
17	Prayagraj (Naini).	1	50	Technical bid was opened on 26.02.24. 14 bid received which is under evaluation.	UPJN (Rural)	
18	Fatehpur	1	18	Under re-tendering Technical bid opened on 23.02.204. Bid under evaluation.	UPJN (Urban)	
19	Khoda-Makanpur	1	66	Under re-tendering Technical bid opened on 28.03.204. Bid under evaluation.	UPJN (Urban)	
	Total	**19.0**	**953.0**			

Annexure - 24

Details of 310 proposed STPs in the State

A. Details of DPR submitted/to be submitted to NMCG for approval by UPJN(Rural)					
Sl.	**Location/Town**	**No. of STPs**	**Capacity of STP proposed (MLD)**	**Remarks**	**Likely Date of Completion**
1	Chandauli	1	37	DPR is under review at NMCG.	
2	Dalmau, Raebareilly	-	0.006	DPR is under review at NMCG.	
3	Varanasi (Durga drain)	1	55	Revised DPR is under preparation by UPJN (Rural)	
4	Lucknow Phase-III	1	75	DPR is under review at NMCG.	24 months after issuance of effective date of start
5	Gulaothi, Bulandshahar	1	10	DPR is under review at NMCG.	
6	Manikpur	1	2.4	Revised DPR is under preparation at UPJN (Rural) for FSTP.	
7	Deoband	1	20	DPR is under review at NMCG.	
8	I & D and STP works at Barhalganj NP, Distt. Gorakhpur	1	6	DPR is under review at NMCG.	
0.9	I&D & STP works for 8 drains falling in River Rapti at Distt. Gorakhpur	1	44	Revised DPR is under preparation by UPJN (Rural)	
10	I & D and STP works at Tanda Distt. Ambedkar nagar	1	15	DPR is under review at NMCG.	
11	I & D of remaining 7 drains falling in river Ganga of Kanpur city	-	-	DPR is under review at NMCG.	
12	I & D and STP works of Aligarh Drain at Distt. Aligarh	2	113	DPR is under review at SMCG.	
13	I & D and STP works of drains falling in Ghaghara at NPP, Dohrighat, Distt. Mau	1	3.5	Revised DPR is under preparation by UPJN (Rural) for FSTP.	
14	DPR for I & D and STP works at Distt. Moradabad (Zone -3 & Zone 4)	2	80	DPR is under review at NMCG.	
15	DPR for I&D and STP works at Bhadohi	2	23.5	Revised DPR is under preparation by UPJN (Rural)	
	Total – 15 DPRs	**16**	**484.4**		

B. List of approved CSAP prepared by UPJN (Urban) under SBM 2.0

Sl.	District	Name of ULB	Date of Approval SLTC/SHPC	Current Status	STP Capacity (MLD)
1	Aligarh	Atruli	05.09.22 / 20.09.22	DPR under preparation	5
2	Ambedkar nagar	Iltifatganj Bazar	05.09.22 / 20.09.22	DPR prepared and approval awaited	1.5
3	Amethi	Gaurigan j (NPP)	01.11.22 / 02.11.22	DPR under preparation	2.75
4	Auraiya	Acchalda (NP)	01.11.22 / 02.11.22	DPR under preparation	1
5	Auraiya	Auraiya	05.09.22 / 20.09.22	DPR under preparation	9
6	Auraiya	Bidhuna (NP)	01.11.22 / 02.11.22	DPR under preparation	3.3
7	Ayodhya	Gosaiga nj (NP)	01.11.22 / 02.11.22	DPR under preparation	1.5
8	Ayodhya	Rudauli (NPP)	01.11.22 / 02.11.22	DPR under preparation	4.5
9	Azamgarh	Mubara kpur (NPP)	01.11.22 / 02.11.22	DPR under preparation	12
10	Balrampur	Tulsipur (NP)	01.11.22 / 02.11.22	DPR under preparation	3.25
11	Balrampur	Utraula (NPP)	01.11.22 / 02.11.22	DPR under preparation	3.25
12	Bareilly	Aonla	01.11.22 / 02.11.22	DPR prepared and approval awaited	6
13	Bareilly	Faridpur	05.09.22 / 20.09.22	DPR prepared and approval awaited	10
14	Bijnor	Kiratpur	05.09.22 / 20.09.22	DPR prepared and approval awaited	6.5
15	Bijnor	Najibaa bad	05.09.22 / 20.09.22	DPR under preparation	9
16	Bijnor	Nagina	05.09.22 / 20.09.22	DPR under preparation	10
17	Bijnor	Chandp ur	05.09.22 / 20.09.22	DPR prepared and approval awaited	8.5
18	Bijnor	Sherkot	05.09.22 / 20.09.22	DPR under preparation	6.5
19	Bijnor	Dhampu r	05.09.22 / 20.09.22	DPR prepared and approval awaited	5
20	Bulandshahr	Auranga bad (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.82
21	Bulandshahr	Sikandra bad (NPP)	01.11.22 / 02.11.22	DPR under preparation	8.4
22	Bulandshahr	B.B. Nagar (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	0.97
23	Bulandshahr	Gulaothi (NPP)	01.11.22 / 02.11.22	DPR under preparation	5
24	Bulandshahr	Debai (NPP)	01.11.22 / 02.11.22	DPR under preparation	3.8

25	Bulandshahr	Siana (NPP)	01.11.22 / 02.11.22	DPR under preparation	4.5
26	Bulandshahr	Chhatari (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	1.2
27	Bulandshahr	Bugrasi (NP)	01.11.22 / 02.11.22	DPR under preparation	1.5
28	Bulandshahr	Jahangir abad (NPP)	01.11.22 / 02.11.22	DPR under preparation	6
29	Chitrakoot	Chitrako ot Dham Karwi (NPP)	01.11.22 / 02.11.22	DPR under preparation	9.5
30	Chitrakoot	Rajapur (NP)	01.11.22 / 02.11.22	DPR prepared and under observation	2.5
31	Deoria	Bariyarp ur(NP)	01.11.22 / 02.11.22	DPR under preparation	2.84
32	Deoria	Lar	05.09.22 / 20.09.22	DPR prepared and approval awaited	3
33	Deoria	Gaura Barhaj	05.09.22 / 20.09.22	DPR prepared and approval awaited	5
34	Etawah	Bakewar (NP)	01.11.22 / 02.11.22	DPR under preparation	1.6
35	Etawah	Jasawan tnagar (NPP)	01.11.22 / 02.11.22	DPR under preparation	3.3
36	Farrukhabad	Shamsha bad	05.09.22 / 20.09.22	DPR prepared and approval awaited	8
37	Farrukhabad	Kampil	05.09.22 / 20.09.22	DPR prepared and approval awaited	2
38	G B Nagar	Dadri (NPP)	01.11.22 / 02.11.22	DPR under preparation	10.56
39	Ghaziabad	Muradn agar (NPP)	01.11.22 / 02.11.22	DPR under preparation	10.19
40	Ghaziabad	Niwari (NP)	01.11.22 / 02.11.22	DPR under preparation	1
41	Ghaziabad	Faridnag ar (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	1.25
42	Ghaziabad	Patala (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	1
43	Ghaziabad	Dasna (NP)	01.11.22 / 02.11.22	DPR under preparation	3.5
44	Hapur	Pilkhuw a(NPP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	6
45	Hardoi	Shahaba d	01.11.22 / 02.11.22	DPR under preparation	10.25
46	Jalaun	Jalaun	05.09.22 / 20.09.22	DPR under preparation	6
47	Jalaun	Kalpi	05.09.22 / 20.09.22	DPR under preparation	6
48	Jalaun	Konch	05.09.22 / 20.09.22	DPR under preparation	6
49	Jaunpur	kerakat(NP)	01.11.22 / 02.11.22	DPR under preparation	1.34
50	Jaunpur	Shahgan j(NPP)	01.11.22 / 02.11.22	DPR under preparation	2.71

51	Jaunpur	Badlapur(NP)	01.11.22 / 02.11.22	DPR under preparation	2.08
52	Jaunpur	Zafrabad(NP)	01.11.22 / 02.11.22	DPR under preparation	1.13
53	Jaunpur	Gaurabadshahpur (NP)	01.11.22 / 02.11.22	DPR under preparation	2.32
54	Jaunpur	Kajgaon (NP)	01.11.22 / 02.11.22	DPR under preparation	1.35
55	Jaunpur	Khetasarai (NP)	01.11.22 / 02.11.22	DPR under preparation	1.9
56	Jaunpur	Mugrabadshahpur (NPP)	01.11.22 / 02.11.22	DPR prepared and under observation	3.09
57	Jaunpur	Machhlishahr(NP)	01.11.22 / 02.11.22	DPR under preparation	2.51
58	Jaunpur	Mariahu (NP)	01.11.22 / 02.11.22	DPR under preparation	2.2
59	Jaunpur	Rampur (NP)	01.11.22 / 02.11.22	DPR under preparation	1.58
60	Kannauj	Chhibramau	05.09.22 / 20.09.22	DPR prepared and approval awaited	12
61	Kanpur Dehat	Akbarpur	05.09.22 / 20.09.22	DPR under preparation	4.5
62	Kaushambi	Manjhanpur	05.09.22 / 20.09.22	DPR under preparation	10.5
63	Kushinagar	Chhitauni(NP)	01.11.22 / 02.11.22	DPR under preparation	2.5
64	Kushinagar	Dudahi(NP)	01.11.22 / 02.11.22	DPR under preparation	2.5
65	Kushinagar	Khadda(NP)	01.11.22 / 02.11.22	DPR under preparation	1.6
66	Kushinagar	Ramkola (NP)	01.11.22 / 02.11.22	DPR under preparation	8
67	Lakhimpur	Gola Gokarnnath	05.09.22 / 20.09.22	DPR prepared and approval awaited	6.15
68	Lucknow	Kakori (NP)	01.11.22 / 02.11.22	DPR under preparation	2
69	Lucknow	Malihabad (NP)	01.11.22 / 02.11.22	DPR under preparation	2.5
70	Maharajganj	Maharajganj(NPP)	01.11.22 / 02.11.22	DPR under preparation	6.5
71	Maharajganj	Nichlaul (NP)	01.11.22 / 02.11.22	DPR under preparation	2
72	Maharajganj	Nautanwa (NPP)	01.11.22 / 02.11.22	DPR under preparation	3.64
73	Maharajganj	Sonauli (NP)	01.11.22 / 02.11.22	DPR under preparation	2.21
74	Mathura	Gokul (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	0.6

75	Mathura	Goverdhan (NP)	01.11.22 / 02.11.22	DPR under preparation	4.5
76	Mathura	Mahavan (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	1.2
77	Meerut	Sardhana (NPP)	01.11.22 / 02.11.22	DPR under preparation	6
78	Moradabad	Bilari (NPP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	3.8
79	Moradabad	Kanth (NP)	01.11.22 / 02.11.22	DPR under preparation	2.6
80	Moradabad	Umrikalan (NP)	01.11.22 / 02.11.22	DPR under preparation	1.8
81	Moradabad	Kundarki (NP)	01.11.22 / 02.11.22	DPR under preparation	3
82	Muzaffarnagar	Purkazi (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.77
83	Muzaffarnagar	Miranpur (NP)	01.11.22 / 02.11.22	DPR under preparation	2.8
84	Muzaffarnagar	Jansath (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2
85	Muzaffarnagar	Shahpur (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.1
86	Muzaffarnagar	Khatauli	05.09.22 / 20.09.22	DPR prepared and approval awaited	7.5
87	Pratapgarh	Bela Pratapgarh (NPP)	01.11.22 / 02.11.22	DPR under preparation	3
88	Pratapgarh	Lalganj	05.09.22 / 20.09.22	DPR under preparation	2.75
89	Prayagraj	Bharatganj (NP)	01.11.22 / 02.11.22	DPR under preparation	1.7
90	Prayagraj	Phulpur (NP)	01.11.22 / 02.11.22	DPR under preparation	2.3
91	Prayagraj	Mau Aima (NP)	01.11.22 / 02.11.22	DPR under preparation	2.06
92	Prayagraj	Sirsa (NP)	01.11.22 / 02.11.22	DPR under preparation	1.27
93	Raebareilly	Salon	05.09.22 / 20.09.22	DPR under preparation	1.5
94	Rampur	Kemri(NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.9
95	Rampur	Tanda(NPP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	4.8
96	Rampur	Dariyal(NP)	01.11.22 / 02.11.22	DPR under preparation	2.1
97	Rampur	Suar(NPP)	01.11.22 / 02.11.22	DPR under preparation	3.2
98	Rampur	Bilaspur (NPP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	4.5
99	Rampur	Maswasi (NP)	01.11.22 / 02.11.22	DPR under preparation	1.8
100	Rampur	Milak(NPP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	3.1

101	Rampur	NarpatNagar(NP)	01.11.22 / 02.11.22	DPR under preparation	2.1
102	Rampur	Shahabad(NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	3.8
103	Rampur	Saifni(NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.2
104	Saharanpur	Ambetha (NP)	01.11.22 / 02.11.22	DPR prepared and under observation	1.5
105	Saharanpur	Chhutmalpur (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.5
106	Saharanpur	Chilkana Sultanpur (NP)	01.11.22 / 02.11.22	DPR under preparation	2
107	Saharanpur	Gangho (NP)	01.11.22 / 02.11.22	DPR under preparation	5.5
108	Saharanpur	Nakur (NPP)	01.11.22 / 02.11.22	DPR under preparation	2
109	Saharanpur	Nanauta (NP)	01.11.22 / 02.11.22	DPR under preparation	2.4
110	Saharanpur	Rampur Manihar an (NP)	01.11.22 / 02.11.22	DPR under preparation	3.28
111	Saharanpur	Sarsawa (NPP)	01.11.22 / 02.11.22	DPR under preparation	2
112	Saharanpur	Titron (NP)	01.11.22 / 02.11.22	DPR under preparation	1
113	Saharanpur	Behat (NP)	01.11.22 / 02.11.22	DPR under preparation	2
114	Sant Kabeer Nagar	Maghar	05.09.22 / 20.09.22	DPR under preparation	2
115	Sant Kabir Nagar	Bakhira (NP)	01.11.22 / 02.11.22	DPR under preparation	4.13
116	Sant Kabir Nagar	Belharkala (NP)	01.11.22 / 02.11.22	DPR under preparation	1.53
117	Sant Kabir Nagar	Mehandawal (NP)	01.11.22 / 02.11.22	DPR under preparation	5.5
118	Sant Kabir Nagar	Hariharpur (NP)	01.11.22 / 02.11.22	DPR under preparation	1.18
119	Sant Kabir Nagar	Khalilabad	05.09.22 / 20.09.22	DPR under preparation	7.4
120	Sitapur	Biswan (NPP)	01.11.22 / 02.11.22	DPR under preparation	5.77
121	Sitapur	Mahmudabad (NPP)	01.11.22 / 02.11.22	DPR under preparation	5.25
122	Sitapur	Maholi (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	3.13
123	Sitapur	Hargaon (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.23
124	Sitapur	Khairabad (NPP)	01.11.22 / 02.11.22	DPR under preparation	5.01

125	Sitapur	Sidhauli (NP)	01.11.22 / 02.11.22	DPR under preparation	2.58
126	Sonbhadra	Obra (NP)	01.11.22 / 02.11.22	DPR under preparation	6
127	Sonebhadra	Anpara (NP)	01.11.22 / 02.11.22	DPR under preparation	7.5
128	Sonebhadra	Roberts ganj (NPP)	01.11.22 / 02.11.22	DPR under preparation	6.1
129	Srawasti	Bhinga (NPP)	01.11.22 / 02.11.22	DPR under preparation	5
130	Srawasti	Ikauna (NP)	01.11.22 / 02.11.22	DPR under preparation	1.5
131	Unnao	Banger mau (NPP)	01.11.22 / 02.11.22	DPR under preparation	5
132	Unnao	Gangag hat (NPP)	01.11.22 / 02.11.22	DPR prepared and under observation	8
133	Unnao	Nawabg anj (NP)	01.11.22 / 02.11.22	DPR prepared and under observation	1.2
134	Unnao	Safipur (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.4
135	Unnao	Ganj muradab ad (NP)	01.11.22 / 02.11.22	DPR under preparation	1
136	Unnao	Auras (NP)	01.11.22 / 02.11.22	DPR under preparation	1
137	Ambedkar nagar	Jalalpur (NPP)	06.03.23	DPR under preparation	5.5
138	Ambedkar nagar	AshrafpurKicchoucha (NP)	06.03.23	DPR under preparation	3.8
139	Amethi	Jais (NP)	06.03.23	DPR under preparation	4
140	Amroha	Bachhra un (NPP)	06.03.23	DPR under preparation	3.1
141	Amroha	Hasanpu r (NPP)	06.03.23	DPR under preparation	6.1
142	Amroha	Joya (NP)	06.03.23	DPR under preparation	2.2
143	Amroha	Naugaw an Sadat (NP)	06.03.23	DPR under preparation	3.4
144	Amroha	Said Nagli (NP)	06.03.23	DPR under preparation	1.9
145	Amroha	Ujhari (NP)	06.03.23	DPR under preparation	2.6
146	Amroha	Dhanaur a (NPP)	06.03.23	DPR under preparation	3.1

147	Amroha	Gajraula (NPP)	06.03.23	DPR under preparation	6.5
148	Azamgarh	Atrauliya (NP)	06.03.23	DPR under preparation	1.2
149	Azamgarh	Jiyanpur (NP)	06.03.23	DPR under preparation	1.25
150	Ballia	Chitbaragoan (NP)	06.03.23	DPR under preparation	2.1
151	Balrampur	Balrampur (NP)	06.03.23	DPR under preparation	8.33
152	Bareilly	Baheri (NPP)	06.03.23	DPR under preparation	7
153	Bhadohi	Gyanpur (NP)	06.03.23	DPR under preparation	1.32
154	Budaun	Faizganj (NP)	06.03.23	DPR under preparation	1.25
155	Budaun	Bisauli (NPP)	06.03.23	DPR under preparation	3.5
156	Budaun	Kuwargaon (NP)	06.03.23	DPR under preparation	0.8
157	Budaun	Ujhani (NPP)	06.03.23	DPR under preparation	6
158	Budaun	Saidpur (NP)	06.03.23	DPR under preparation	1.4
159	Budaun	Wazirganj (NP)	06.03.23	DPR under preparation	2.1
160	Budaun	Dataganj (NPP)	06.03.23	DPR under preparation	2.7
161	Budaun	Gulariya (NP)	06.03.23	DPR under preparation	0.4
162	Budaun	Alapur (NP)	06.03.23	DPR under preparation	2.3
163	Budaun	Sakhanu (NP)	06.03.23	DPR under preparation	1
164	Budaun	Usawan (NP)	06.03.23	DPR under preparation	1.2
165	Chandauli	Chakia (NP)	06.03.23	DPR under preparation	1.73
166	Chandauli	Chandauli (NP)	06.03.23	DPR under preparation	2.62
167	Chandauli	Saiyadraja (NP)	06.03.23	DPR under preparation	1.86
168	Farrukhabad	Kaimganj (NPP)	06.03.23	DPR under preparation	3.4
169	Farrukhabad	Mahommadabad (NP)	06.03.23	DPR under preparation	2.5
170	Fatehpur	Bindki (NPP)	06.03.23	DPR under preparation	3.64
171	Fatehpur	Khaga (NP)	06.03.23	DPR under preparation	6.1

172	Fatehpur	Kora Jahanabad (NP)	06.03.23	DPR under preparation	2.71
173	FIROZABAD	Sirsaganj (NPP)	06.03.23	DPR under preparation	3.52
174	FIROZABAD	Jasrana (NP)	06.03.23	DPR under preparation	1.05
175	FIROZABAD	Fariha (NP)	06.03.23	DPR under preparation	0.68
176	FIROZABAD	Eka (NP)	06.03.23	DPR under preparation	2.69
177	Ghazipur	Saidpur (NP)	06.03.23	DPR under preparation	2.5
178	GORAKHPUR	Gola (NP)	06.03.23	DPR under preparation	4.45
179	GORAKHPUR	Munderа Bazar (NP)	06.03.23	DPR under preparation	2.92
180	GORAKHPUR	Unwal (NP)	06.03.23	DPR under preparation	2.06
181	GORAKHPUR	Bansgaon (NP)	06.03.23	DPR under preparation	1.6
182	GORAKHPUR	Sahjanwa (NP)	06.03.23	DPR under preparation	3.45
183	GORAKHPUR	Campierganj (NP)	06.03.23	DPR under preparation	2.28
184	GORAKHPUR	Pipiganj (NP)	06.03.23	DPR under preparation	5.01
185	GORAKHPUR	Pipraich (NP)	06.03.23	DPR under preparation	3.54
186	Hamirpur	Hamirpur (NPP)	06.03.23	DPR under preparation	5.75
187	Hamirpur	Rath (NP)	06.03.23	DPR under preparation	6.78
188	Jalaun	Madhogarh (NP)	06.03.23	DPR under preparation	1.3
189	Jalaun	Nadigaon (NP)	06.03.23	DPR under preparation	0.8
190	Jalaun	Umri (NP)	06.03.23	DPR under preparation	1
191	Jalaun	Kotra (NP)	06.03.23	DPR under preparation	0.8
192	Jalaun	Rampura (NP)	06.03.23	DPR under preparation	1.3
193	Jalaun	Kadaura (NP)	06.03.23	DPR under preparation	1.6
194	Jalaun	Ait (NP)	06.03.23	DPR under preparation	1.33
195	Jhansi	Baragaon (NP)	06.03.23	DPR under preparation	1
196	Jhansi	Barua Sagar (NP)	06.03.23	DPR under preparation	2.5

197	Jhansi	Ranipur (NP)	06.03.23	DPR under preparation	2
198	Jhansi	Maurani pur (NPP)	06.03.23	DPR under preparation	6
199	Jhansi	Chirgaon(NPP)	06.03.23	DPR under preparation	2
200	Kannauj	Gursahayganj (NPP)	06.03.23	DPR under preparation	5.7
201	Kannauj	Tirwaganj (NP)	06.03.23	DPR under preparation	3
202	Kannauj	Kannauj (NPP)	06.03.23	DPR under preparation	3.5
203	Kannauj	Talgram (NP)	06.03.23	DPR under preparation	1.1
204	Kannauj	Samdhan (NP)	06.03.23	DPR under preparation	3.5
205	Kannauj	Sikandarpur (NP)	06.03.23	DPR under preparation	1
206	Kanpur Dehat	Pukhrayan (NPP)	06.03.23	DPR under preparation	5
207	Kanpur Dehat	Sikandra (NP)	06.03.23	DPR under preparation	1.4
208	Kanpur Dehat	Rajpur (NP)	06.03.23	DPR under preparation	1.78
209	Kanpur Dehat	Raniya (NP)	06.03.23	DPR under preparation	2.82
210	Kanpur Dehat	Shivli (NP)	06.03.23	DPR under preparation	1.6
211	Kanpur Dehat	Derapur (NP)	06.03.23	DPR under preparation	0.8
212	Kanpur Dehat	Amraudha (NP)	06.03.23	DPR under preparation	1
213	Kanpur Dehat	Rasulabad (NP)	06.03.23	DPR under preparation	2.21
214	Kanpur Dehat	Jhinjhak (NP)	06.03.23	DPR under preparation	2.41
215	Kanpur Dehat	Kanchausi (NP)	06.03.23	DPR under preparation	1.74
216	Kanpur Dehat	Musanagar (NP)	06.03.23	DPR under preparation	2.1
217	Kanpur Dehat	Rura (NP)	06.03.23	DPR under preparation	1.85
218	Kanpur Nagar	Ghatampur (NP)	06.03.23	DPR under preparation	5.86
219	Kaushambi	Purabpashchimsharira (NP)	06.03.23	DPR under preparation	2.21

220	Kaushambi	Charwa (NP)	06.03.23	DPR under preparation	1.98
221	Kaushambi	DaranagarKadadham (NP)	06.03.23	DPR under preparation	2.2
222	Lakhimpur	Mailani (NP)	06.03.23	DPR under preparation	1.39
223	Lakhimpur	Barwar (NP)	06.03.23	DPR under preparation	1.46
224	Lakhimpur	Nighasan (NP)	06.03.23	DPR under preparation	2.53
225	Lakhimpur	OelDakhwa (NP)	06.03.23	DPR under preparation	1.34
226	Lakhimpur	Sighahi Bhiraura (NP)	06.03.23	DPR under preparation	1.99
227	Lakhimpur	Kheri (NP)	06.03.23	DPR under preparation	3.47
228	Lakhimpur	Mohamdi (NPP)	06.03.23	DPR under preparation	4.89
229	Lakhimpur	Dhaurahra (NP)	06.03.23	DPR under preparation	3.14
230	Lakhimpur	Paliya Kalan (NPP)	06.03.23	DPR under preparation	4.26
231	Lalitpur	Talbehat (NP)	06.03.23	DPR under preparation	1.5
232	Mahoba	Mahoba (NPP)	06.03.23	DPR under preparation	10.01
233	Mau	Adari (NP)	06.03.23	DPR under preparation	1.5
234	MAU	Ghosi (NP)	06.03.23	DPR under preparation	4.5
235	MAU	Kopaganj (NP)	06.03.23	DPR under preparation	5.5
236	MAU	Mohammdabad Gohna (NP)	06.03.23	DPR under preparation	4.25
237	Meerut	Daurala (NP)	06.03.23	DPR under preparation	2
238	Meerut	Harra (NP)	06.03.23	DPR under preparation	2
239	Meerut	Hastinapur (NP)	06.03.23	DPR under preparation	2.75
240	Meerut	Kamawal (NP)	06.03.23	DPR under preparation	1.3
241	Meerut	Khiwai (NP)	06.03.23	DPR under preparation	2.2
242	Meerut	Lawad (NP)	06.03.23	DPR under preparation	2.1
243	Meerut	Mawana (NP)	06.03.23	DPR under preparation	7.79

244	Mirzapur	Chunar (NPP)	06.03.23	DPR under preparation	3.79
245	Mirzapur	Ahraura (NPP)	06.03.23	DPR under preparation	2.41
246	Mirzapur	Kachhawa (NP)	06.03.23	DPR under preparation	1.25
247	Pilibhit	Bisalpur (NPP)	06.03.23	DPR under preparation	8
248	Pilibhit	Bilsabda (NP)	06.03.23	DPR under preparation	2
249	Pilibhit	Jahanabad (NP)	06.03.23	DPR under preparation	2
250	Pratapgarh	Antu (NP)	06.03.23	DPR under preparation	1.15
251	Pratapgarh	Dhakawaa (NP)	06.03.23	DPR under preparation	2
252	Pratapgarh	KatraMedniganj	06.03.23	DPR under preparation	1.05
253	Pratapgarh	Kohdaur (NP)	06.03.23	DPR under preparation	1.6
254	Pratapgarh	Kunda (NP)	06.03.23	DPR under preparation	2.75
255	Pratapgarh	Manikpur (NP)	06.03.23	DPR under preparation	1.6
256	Pratapgarh	Patti (NP)	06.03.23	DPR under preparation	1.1
257	Pratapgarh	Prithvigan j (NP)	06.03.23	DPR under preparation	2.4
258	Pratapgarh	Pratapgarh city (NP)	06.03.23	DPR under preparation	1.6
259	Pratapgarh	Ramganj (NP)	06.03.23	DPR under preparation	2
260	Pratapgarh	Raniganj (NP)	06.03.23	DPR under preparation	3
261	Pratapgarh	Suvansha bazar (NP)	06.03.23	DPR under preparation	2.3
262	Prayagraj	Lalgopalganj (NP)	06.03.23	DPR under preparation	2.9
263	Prayagraj	Handia(NP)	06.03.23	DPR under preparation	2.3
264	Raebareli	Unchahar (NP)	06.03.23	DPR under preparation	1
265	Raebareli	Maharajganj (NP)	06.03.23	DPR under preparation	1
266	Raebareli	Bachhrawan (NP)	06.03.23	DPR under preparation	1
267	Raebareli	Naseerabad (NP)	06.03.23	DPR under preparation	2

268	Raebareli	Lalgang (NP)	06.03.23	DPR under preparation	2.5
269	Raebareli	Parsade pur (NP)	06.03.23	DPR under preparation	2
270	Raebareli	Dalmau (NP)	06.03.23	DPR under preparation	1
271	Sambhal	Babrala (NP)	06.03.23	DPR under preparation	1.9
272	Sambhal	Bahjoi (NPP)	06.03.23	DPR under preparation	3.7
273	Sambhal	Gawan (NP)	06.03.23	DPR under preparation	1
274	Sambhal	Gunnaur (NP)	06.03.23	DPR under preparation	2.4
275	Sambhal	Narauli (NP)	06.03.23	DPR under preparation	1.8
276	Sambhal	Sirsi (NP)	06.03.23	DPR under preparation	2.7
277	Shahajahanpur	Tilhar (NPP)	06.03.23	DPR under preparation	6
278	Shahajahanpur	Khudag anj (NP)	06.03.23	DPR under preparation	1.5
279	Shahajahanpur	Katra (NP)	06.03.23	DPR under preparation	3.25
280	Shahajahanpur	Jalalaba d (NPP)	06.03.23	DPR under preparation	3.8
281	Shahajahanpur	Khutar (NP)	06.03.23	DPR under preparation	2
282	Shahajahanpur	Banda (NP)	06.03.23	DPR under preparation	2
283	Shahajahanpur	Nigohi (NP)	06.03.23	DPR under preparation	2.5
284	Sitapur	Laharpu r (NPP)	06.03.23	DPR under preparation	6.41
285	Sitapur	Paitepur (NP)	06.03.23	DPR under preparation	1.44
286	Sitapur	Tambou r-Ahmdab ad (NP)	06.03.23	DPR under preparation	2.7
287	Sonbhadra	Pipari (NP)	06.03.23	DPR under preparation	1.6
288	Sonbhadra	Dala Bazar (NP)	06.03.23	DPR under preparation	1.1
289	Sonbhadra	Ghoraw al (NP)	06.03.23	DPR under preparation	0.8
290	Sonbhadra	Renukot (NP)	06.03.23	DPR under preparation	2.1
291	Sonbhadra	Churk-Ghurma (NP)	06.03.23	DPR under preparation	0.7
292	Sonbhadra	Chopan (NP)	06.03.23	DPR under preparation	1.3

293	Sonbhadra	Duddhi (NP)	06.03.23	DPR under preparation	1.1
294	Varanasi	Gangapur (NP)	06.03.23	DPR under preparation	0.84
	Total (294 STPs)				**950.87**

Annexure - 25

Re-utilization of Treated wastewater in agriculture purpose				
S.No.	City/ Town / District	Name of STP	Installed Capacity (MLD)	Quantity of treated Water used in irrigation (MLD)
1	Mathura	30 MLD Masani Mathura	30	6
2	Mathura	16 MLD Trans Yamuna, Laxmi Nagar, Mathura	16	4.8
3	Mathura	14.5 MLD Trans-yamuna, Jamunapar, Mathura	14.5	12.3
4	Mathura	6.8 MLD Masani Mathura	6.8	1.36
5	Kasganj	15 MLD STP,Bakaner	15	1.5
6	Vridavan	4 MLD STP Pagal baba	4	0.6
7	Bulansahar	2.25 MLD Narora Atomic power Station Narora	2.25	2.25
8	Bulandhsahar	1.5 MLD AnoopshaharZone A (NGRBA)	1.5	1
9	Bulandhsahar	1.0 MLD AnoopshaharZone B (NGRBA)	1	0.5
10	Bulandhsahar	0.805 MLD Ahara Road, Zone-A, Anoopshahar	0.805	0.4
11	Kanpur	5 MLD, Jajmau Kanpur	5	5
12	Kanpur	43 MLD Jajmau, Kanpur	43	35
13	Kanpur	130 MLD Jajmau, Kanpur	130	110
14	Prayagraj	20 MLD STP Naini	80	30
15	Prayagraj	60 MLD STP Naini		
16	Agra	78 MLD Dhandupura	78	62.136
17	Agra	24 MLD Dhandupura	24	14.144
18	Agra	40 MLD Bichpuri	40	26.06
19	Agra	14 MLD Jaganpur	14	14.6
20	Agra	12 MLD Devri Road	12	9.05
21	Agra	10 MLD Pilakhar	10	10.04
			527.855	**346.74**
Total (21 STPs)				**(66%Treated Water Used in Irrigation)**

Annexure - 26

Status District Environment Committee Meeting

S.No.	District Name	Total Number of meeting (from Jan-2023 to Upto
1	Agra	11
2	Aligarh	5
3	Ambedkar Nagar	9
4	Amethi	13
5	Amroha	13
6	Auraiya	11
7	Ayodhya	10
8	Azamgarh	13
9	Badaun	7
10	Baghpat	16
11	Bahraich	6
12	Baliya	11
13	Balrampur	15
14	Barabanki	14
15	Bareilly	15
16	Basti	7
17	Bhadohi	11
18	Bijnor	15
19	Bulandshahr	15
20	Chandauli	13
21	Chitrakoot	9
22	Eta	10
23	Fatehpur	15
24	Farrukhabad	11
25	Firozabad	13
26	Gautam Budhha Nagar	6
27	Ghaziabad	11
28	Ghazipur	8
29	Gonda	13
30	Gorakhpur	14
31	Hamirpur	14
32	Hapur	13
33	Hathras	8
34	Hardoi	12
35	Jalaun	9
36	Jaunpur	9
37	Jhansi	9
38	Kannauj	15
39	Kanpur Nagar	7
40	Kaushambi	13
41	Kanpur Dehat	14

42	Kasganj	4
43	Kushinagar	8
44	Lakhimpur Kheri	13
45	Lalitpur	13
46	Lucknow	6
47	Mainpuri	4
48	Mathura	13
49	Mahoba	6
50	Mirzapur	9
51	Maharajganj	12
52	Mau	14
53	Moradabad	13
54	Muzaffarnagar	10
55	Pilibhit	12
56	Pratapgarh	13
57	Prayagraj	11
58	Raebareli	9
59	Saharanpur	14
60	Sambhal	9
61	Sant Kabir Nagar	14
62	Shahjahanpur	4
63	Shamli	5
64	Shravasti	11
65	Siddharth Nagar	8
66	Sitapur	13
67	Sultanpur	14
68	Sonbhadra	6
69	Unnao	7
70	Varanasi	7
71	Deoria	9
72	Etwah	12
73	Meerut	11
74	Banda	12
75	Rampur	5
	Grand Total	**794**

Annexure - 27

संख्या– 267 /81–7–2024–44(रिट)/2016

प्रेषक,

आशीष तिवारी,
सचिव,
उ0प्र0 शासन।

सेवा में,

जिलाधिकारी/अध्यक्ष, जिला पर्यावरण समिति,
रामपुर, शाहजहांपुर, मैनपुरी, अलीगढ़, शामली,
कासगंज, उ0प्र0।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7 **लखनऊ : दिनांक :02 अप्रैल, 2024**

विषय–जनपद में गठित "जिला पर्यावरण समिति" की नियमित बैठक कराये जाने के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक मुख्य सचिव, उ0प्र0 शासन के स्तर से निर्गत पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7, उ0प्र0 शासन के कार्यालय ज्ञाप संख्या–13/2019/एन0जी0 टी0–257/55–पर्या–2–2019 –44(रिट)/2016, दिनांक 14.06.2019 का कृपया संदर्भ ग्रहण करने का कष्ट करें, जिसके प्रस्तर–2(ख)(1) में समस्त पर्यावरणीय विषयों एवं प्रदूषण से सम्बन्धित बिन्दुओं पर अनुश्रवण हेतु जिला स्तर पर जिलाधिकारी की अध्यक्षता में "जिला पर्यावरण समिति" का गठन करते हुए उक्त समिति की बैठक कार्यक्रम कार्यान्वयन विभाग द्वारा निर्धारित समयतालिका के अनुसार माह में एक बार माह के प्रथम सप्ताह में जिलाधिकारी, अध्यक्षता में आयोजित किये जाने तथा माह के द्वितीय सप्ताह में संबंधित मण्डलायुक्त द्वारा मण्डलीय समीक्षा बैठक के दौरान जिला स्तर पर पर्यावरण समितियों की रिपोर्ट के आधार पर समीक्षा किये जाने के निर्देश दिये गये हैं।

2– इस संबंध में शासन के संज्ञान में आया है कि आपके जनपदों में "जिला पर्यावरण समिति" की बैठके नियमित रूप से आयोजित नहीं की जा रही है।

3– अतः इस संबंध में मुझे यह कहने का निदेश हुआ है कि प्रत्येक माह में "जिला पर्यावरण समिति" की बैठक कराकर अनुपालन सूचना तथा बैठक का कार्यवृत्त वेब पोर्टल www.upecp.in पर अपलोड कराते हुए सूचना की प्रति शासन को उपलब्ध कराया जाना सुनिश्चित करने का कष्ट करें।

भवदीय,

Digitally Signed by आशीष तिवारी
Date: 02-04-2024 10:5[illegible]
Reason: Approved

(आशीष तिवारी)
सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1– प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ0प्र0, लखनऊ।
2– समस्त जिलाधिकारी, उत्तर प्रदेश (रामपुर, शाहजहाँपुर, मैनपुरी, अलीगढ़, शामली एवं कासगंज को छोड़कर)।
3– समस्त प्रभागीय वनाधिकारी/प्रभागीय निदेशक, सामाजिक वानिकी (संयोजक जिला पर्यावरण समिति), उत्तर प्रदेश।
4– गार्ड फाइल।

आज्ञा से,

(आशीष तिवारी)

File No.81-7005(099)/246/2020-07-,

Annexure - 28

उत्तर प्रदेश शासन
संख्या–N.G.T-414/81–7–2023–44(रिट)/2016
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7
लखनऊ : दिनांक : 08 सितम्बर, 2023

कार्यालय ज्ञाप

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7, उ0प्र0 शासन के कार्यालय ज्ञाप संख्या–13/2019/एन0जी0टी0–257/55–पर्या0–2–2019–44(रिट)/2016, दिनांक 14 जून, 2019 द्वारा उ0प्र0 राज्य में पर्यावरण संरक्षण एवं प्रभावी प्रदूषण नियंत्रण सुनिश्चित कराये जाने तथा मा0 राष्ट्रीय हरित अधिकरण के निर्देशों के अनुपालन में की जाने वाली कार्यवाही के अनुश्रवण हेतु एक त्रिस्तरीय अनुश्रवण तंत्र स्थापित किया गया है, जो कि वर्तमान में क्रियाशील है।

2. मा0 सर्वोच्च न्यायालय द्वारा रिट पिटीशन (सिविल) संख्या–375/2022 पर्यावरण सुरक्षा समिति बनाम यूनियन ऑफ इण्डिया एवं अन्य के अंतर्गत उ0प्र0 राज्य द्वारा दाखिल की गयी मिसलेनियस एप्लीकेशन संख्या–356/2023 में दिनांक 20 मार्च, 2023 को निम्नवत् आदेश पारित किये गये हैं :

> *".....12 .We accordingly permit the applicant to move the National Green Tribunal with an application in that regard. The National Green Tribunal shall duly monitor compliance with the directions including the time-lines which have been spelt out in the order of this Court. It would be open to the applicant to place on the record of the Tribunal all material to indicate the bona fide steps which were taken to comply with the order of this Court and, if there were any genuine hindrances in doing so, the nature of the hindrances. The Tribunal would be at liberty in the exercise of its discretion to consider any request for a further extension of time.*
>
> *13. The National Green Tribunal is authorized in terms of the present order to suitably extend time should it be satisfied that all necessary steps have been pursued with a sufficient degree of alacrity. The Tribunal shall also take stock of the issues which have been set out above in relation to due monitoring of the performance of the STPs and steps for ensuring up-gradation and maintenance. The Tribunal shall also ensure that an accountable mechanism is set up in the State of Uttar Pradesh to take stock of the performance of the STPs, providing for adequate funds for up-gradation and maintenance as required and for attending to all other administrative issues and problems....."*

3. मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–593/2017 पर्यावरण सुरक्षा समिति एवं अन्य बनाम यूनियन ऑफ इण्डिया एवं अन्य के साथ ओ0ए0 संख्या–670/2018 अतुल सिंह चौहान बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय एवं अन्य के अंतर्गत स्टेट ऑफ उत्तर प्रदेश द्वारा दाखिल एम0ए0 संख्या–62/2023 में दिनांक 17.08.2023 को निम्न आदेश पारित किये गये हैं :

> *".....6. Now, the Hon'ble Supreme Court of India has directed this Tribunal to ensure that an accountable mechanism is set up in the State of Uttar Pradesh to monitor the compliances with regard to violation of Water (Prevention and Control of Pollution) Act, 1974. Since the State has constituted the Committee mentioned above, thus, the report and suggestions for better mechanisms is required for improvement of the existing Committee or to reconstitute by way of any addition of technical /administrative member. Further, the views of the Committee are also required to be sought.*

EE-1

7. Accordingly, the State of UP/Secretary, Environment/State PCB are directed to submit the report with regard to any reform required in the monitoring mechanism in the Committee or induction of any new technical/administrative member or change of members and till the decision is taken by this Tribunal, the Monitoring Committee as quoted above headed by Justice S.V.S. Rathore will continue to work in accordance with the order quoted above. The State may recommend the manner and method of mechanism to take the stock of performance of the STPs in the State of UP. In the meantime, the present Committee headed by Justice S.V.S. Rathore is directed to submit the compliance report in the light of order of the Hon'ble Supreme Court of India dated 20.03.2023 and to continue to function till further orders....."

4. मा0 सर्वोच्च न्यायालय के उक्त आदेश दिनांक 20.03.2023 तथा मा0 राष्ट्रीय हरित अधिकरण के उक्त आदेश दिनांक 17.08.2023 के अनुपालन में प्रदेश के अंतर्गत सीवेज ट्रीटमेंट प्लान्ट्स, कॉमन एफलूएन्ट ट्रीटमेंट प्लान्ट्स तथा ठोस अपशिष्ट प्रबन्धन सुविधाओं की स्थापना, उच्चीकरण तथा मानकों के अनुरूप संचालन हेतु उत्तरदायित्व का निर्धारण सुनिश्चित कराये जाने के उद्देश्य से उक्त अनुश्रवण की व्यवस्था के अंतर्गत संबंधित विभागों/एजेंसियों के स्तर पर 'उत्तरदायित्व निर्धारण' समितियों का निम्नवत् गठन करते हुए उनके द्वारा की जाने वाली कार्यवाही के बिन्दु निम्नवत् निर्धारित किये जाते हैं :

(अ) <u>सीवेज ट्रीटमेंट प्लान्ट्स/कॉमन एफलूएन्ट ट्रीटमेंट प्लान्ट्स उत्तरदायित्व निर्धारण समिति:</u>

i.	अपर मुख्य सचिव/प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन।	–	सदस्य
ii.	अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।	–	सदस्य
iii.	अपर मुख्य सचिव/प्रमुख सचिव, आवास एवं शहरी नियोजन/अवस्थापना एवं औद्योगिक विकास विभाग, उ0प्र0 शासन द्वारा नामित सचिव अथवा विशेष सचिव से अनिम्न अधिकारी।	–	सदस्य
iv.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण)।	–	संयोजक सदस्य
v.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय)।	–	सदस्य
vi.	सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।	–	सदस्य
vii.	अपर मुख्य सचिव/प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन द्वारा नामित एस0टी0पी0/सी0ई0टी0पी0 से संबंधित तकनीकी विशेषज्ञ।	–	सदस्य

<u>उक्त समिति के कार्यदायित्व निम्नवत होंगे:</u>

i. समिति की अध्यक्षता नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग/नगर विकास विभाग, उ0प्र0 शासन के वरिष्ठतम अधिकारी (सदस्य) द्वारा की जायेगी।

ii. समिति द्वारा प्रदेश के अंतर्गत निर्माणाधीन एस0टी0पी0/सी0ई0टी0पी0 की परियोजनाओं तथा सीवेज एवं औद्योगिक उत्प्रवाह के शत-प्रतिशत शुद्धिकरण हेतु प्रस्तावित परियोजनाओं की संबंधित विभागों द्वारा मा0 राष्ट्रीय हरित अधिकरण में दाखिल की गई टाइमलाइन का परीक्षण कर निर्धारित टाइमलाइन के अनुसार इण्टरमीडिएट माइलस्टोन तय किये जायेंगे।

iii. समिति द्वारा उक्त इण्टरमीडिएट माइलस्टोन के आधार पर परियोजनाओं के कियान्वयन की प्रगति की प्रत्येक त्रैमास में समीक्षा की जायेगी तथा परियोजनाओं की टाइमलाइन के उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा रिवर रिजुविनेशन समिति को उसके नोडल ऑफिसर यथा सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के माध्यम से प्रेषित की जायेगी।

iv. समिति द्वारा प्रदेश में स्थापित समस्त एस0टी0पी0/सी0ई0टी0पी0 के मानकों के अनुरूप संचालन हेतु प्रत्येक त्रैमास में समीक्षा की जायेगी तथा उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा रिवर रिजुविनेशन समिति को उसके नोडल ऑफिसर यथा सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के माध्यम से प्रेषित की जायेगी।

v. समिति का सचिवालय उ0प्र0 जल निगम (ग्रामीण) होगा।

(ब) <u>ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति:</u>

i.	अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।	–	अध्यक्ष
ii.	अपर मुख्य सचिव/प्रमुख सचिव, आवास एवं शहरी नियोजन/अवस्थापना एवं औद्योगिक विकास विभाग, उ0प्र0 शासन द्वारा नामित विशेष सचिव से अनिम्न अधिकारी।	–	सदस्य
iii.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण) द्वारा नामित संयुक्त प्रबन्ध निदेशक।	–	सदस्य
iv.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय) द्वारा नामित संयुक्त प्रबन्ध निदेशक।	–	सदस्य
v.	सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा नामित मुख्य पर्यावरण अधिकारी।	–	सदस्य
vi.	निदेशक, सी0 एण्ड डी0एस0, उ0प्र0 जल निगम (नगरीय) द्वारा नामित अधिकारी।	–	सदस्य
vii.	मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण) द्वारा नामित अधिकारी।	–	सदस्य
viii.	मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय) द्वारा नामित अधिकारी।	–	सदस्य
ix.	अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन द्वारा नामित ठोस अपशिष्ट प्रबन्धन विशेषज्ञ।	–	सदस्य
x.	निदेशक, स्थानीय निकाय, उ0प्र0 लखनऊ।	–	संयोजक सदस्य

<u>उक्त समिति के कार्यदायित्व निम्नवत होंगे:</u>

i. समिति द्वारा प्रदेश के अंतर्गत निर्माणाधीन ठोस अपशिष्ट प्रबन्धन सुविधाओं की परियोजनाओं तथा ठोस अपशिष्ट के शत–प्रतिशत प्रबन्धन हेतु प्रस्तावित परियोजनाओं की संबंधित विभागों द्वारा मा0 राष्ट्रीय हरित अधिकरण में दाखिल की गई टाइमलाइन का परीक्षण कर निर्धारित टाइमलाइन के अनुसार इण्टरमीडिएट माइलस्टोन तय किये जायेंगे।

ii. समिति द्वारा उक्त इण्टरमीडिएट माइलस्टोन के आधार पर परियोजनाओं के कियान्वयन की प्रगति की प्रत्येक त्रैमास में समीक्षा की जायेगी तथा परियोजनाओं की टाइमलाइन के उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा राज्य स्तरीय अपशिष्ट प्रबन्धन अनुश्रवण समिति को उसके समन्वयक यथा सचिव, नगर विकास

विभाग, उ0प्र0 शासन के माध्यम से प्रेषित की जायेगी।

iii. समिति द्वारा प्रदेश में स्थापित समस्त अपशिष्ट प्रबन्धन सुविधाओं के मानकों के अनुरूप संचालन हेतु प्रत्येक त्रैमास में समीक्षा की जायेगी तथा उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा राज्य स्तरीय अपशिष्ट प्रबन्धन अनुश्रवण समिति को उसके समन्वयक यथा सचिव, नगर विकास विभाग, उ0प्र0 शासन के माध्यम से प्रेषित की जायेगी।

iv. समिति का सचिवालय स्थानीय निकाय निदेशालय, उ0प्र0 लखनऊ होगा।

5. उक्त समितियों द्वारा उत्तरदायित्व के निर्धारण के संबंध में की गयी संस्तुतियों के अनुसार संबंधित विभाग उत्तरदायी कार्मिक/फर्म/कॉन्ट्रैक्टर/वेंडर इत्यादि के विरूद्ध त्वरित यथोचित दण्डात्मक कार्यवाही यथा अनुशासनात्मक कार्यवाही, पर्यावरणीय क्षतिपूर्ति की वसूली आदि सुनिश्चित करेंगे ताकि मा0 सर्वोच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण के आदेशों का अक्षरशः अनुपालन सुनिश्चित हो सके। उत्तरदायित्व के निर्धारण के संबंध में संबंधित विभागों के द्वारा की गयी कार्यवाहियों का विवरण मा0 राष्ट्रीय हरित अधिकरण में समय- समय पर दाखिल की जाने वाली अनुपालन सूचनाओं के माध्यम से संबंधित विभागों द्वारा मा0 अधिकरण के समक्ष प्रस्तुत किया जायेगा।

Signed by दुर्गा शंकर मिश्र
Date: 07-09-2023 15:19:18
Reason: Approved

(दुर्गा शंकर मिश्र)
मुख्य सचिव।

संख्या एवं दिनांक तदैव।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :

1– कृषि उत्पादन आयुक्त, उ0प्र0 शासन।

2– अपर मुख्य सचिव/प्रमुख सचिव/सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति, नगर विकास, अवस्थापना एवं औद्योगिक विकास, आवास एवं शहरी नियोजन, पंचायती राज विभाग, उ0प्र0 शासन।

3– प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण/नगरीय), उ0प्र0 लखनऊ।

4– निदेशक, स्थानीय निकाय निदेशालय, उ0प्र0, लखनऊ/

5– निदेशक, सी0 एण्ड डी0एस0, उ0प्र0 जल निगम (नगरीय), लखनऊ।

6– मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण/नगरीय), उ0प्र0, लखनऊ।

7– समस्त मण्डलायुक्त/जिलाधिकारी, उ0प्र0।

8– समस्त सदस्य संयोजक/प्रभागीय वनाधिकारी, जिला पर्यावरण समिति, उ0प्र0।

9– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

10 गार्ड फाइल।

आज्ञा से,

(मनोज सिंह)
अपर मुख्य सचिव।

Annexure - 29

E-mail:ceo@upjn.gov.in

उत्तर प्रदेश जल निगम(ग्रामीण)

प्रधान कार्यालय 6. राणा प्रताप मार्ग, लखनऊ 226001

पत्रांक :-428 /012-0026/2023 दिनांक :-28.11.2023

सेवा में,

श्री विशेश्वर प्रसाद,
कार्य0 मुख्य अभियन्ता (वा0ओ0)/अधीक्षण अभियन्ता (म0कार्य0)
उ0प्र0 जल निगम (ग्रामीण)
वाराणसी।

विषय:- नमामि गंगे कार्यक्रम के अन्तर्गत जनपद मीरजापुर में निर्माणाधीन एस0टी0पी0 एवं पम्पिंग स्टेशन के कार्यों में अनावश्यक विलम्ब हेतु स्पष्टीकरण के सम्बन्ध में,

महोदय,

दिनांक 23.11.2023 को अधोहस्ताक्षरी की अध्यक्षता में नमामि गंगे कार्यक्रम की परियोजनाओं के समीक्षा के दौरान यह तथ्य प्रकाश में आया है कि जनपद मीरजापुर में निर्माणाधीन एस0टी0पी0 एवं पम्पिंग स्टेशन हेतु पावर कनेक्शन वर्तमान तक प्राप्त नही किया जा सका है एवं जिसे पूर्व में ही प्राप्त कर लिया जाना चाहिए था। उक्त योजना की कार्य प्रारम्भ की तिथि अप्रैल 2022 एवं पूर्ण होने की तिथि जनवरी 2024 द्वारा निर्धारित है।

उक्त बैठक में मिरजापुर एस.टी.पी. को क्रियाशील किये जाने के सम्बन्ध मे परियोजना प्रबन्धक, गंगा प्रदूषण नियन्त्रण इकाई, उ0प्र0 जल निगम (ग्रामीण), वाराणसी द्वारा अवगत कराया गया कि मिरजापुर में निर्माणाधीन एस.टी.पी. को माह जनवरी–2024 में क्रियाशील कर लिया जायेगा, जिसके सम्बन्ध में कार्यदायी फर्म मेसर्स इ.एस.एस. इन्फाकॉन प्रा0लि0 (JV) मेसर्स इ.एम.आई.टी. के प्रतिनिधि द्वारा अवगत कराया गया कि निर्माणाधीन एस.टी.पी. पर विद्युत संयोजन वर्तमान तक नही हो पाया है।

उक्त के सम्बन्ध मे अधिशासी अभियन्ता, खण्ड कार्यालय (वि0/यां), उ0प्र0 जल निगम (ग्रामीण), वाराणसी द्वारा अवगत कराया गया कि माह जून 2023 मे उनके द्वारा बिजली विभाग से पावर कनेक्शन हेतु आगणन की मांग की गयी, जिसका आगणन माह अक्टूबर 2023 में प्राप्त हुआ। उक्त प्राप्त आगणन मे बिजली विभाग द्वारा एक नया सब स्टेशन बनाने हेतु धनराशि भी सम्मिलित की गयी है, जिसके कारण पावर कनेक्शन की कुल लागत रु0 8.50 करोड़ है। इस सम्बन्ध में आपके द्वारा यह अवगत कराया गया कि इस सम्बन्ध में खण्ड कार्यालय द्वारा आपको कोई जानकारी नही दी गयी है एवं आप इस विषय के सम्बन्ध में अनभिज्ञ है। आपका उक्त कथन दर्शाता है कि न ही आपके द्वारा कार्यों में रूचि ली जाती है न ही अधीनस्थों पर प्रभावी नियन्त्रण रखा जाता है। आपके इस लचर रवैये के कारण परियोजना हेतु आवश्यक पावर कनेक्शन के अभिष्ठापन के सम्बन्ध में कोई प्रभावी कार्यवाही नही की जा सकी, जिसके दृष्टिगत परियोजना में विलम्ब होना सम्भावित है।

उल्लेखनीय है कि एस.टी.पी. के विद्युत संयोजन हेतु प्रबन्ध निदेशक महोदय द्वारा विभिन्न बैठकों में समयान्तर्गत विद्युत संयोजन प्राप्त किये जाने हेतु निर्देशित किया जाता रहा है एवं उक्त के सम्बन्ध में इस कार्यालय के पत्र संख्या 249/012-0021/2023 दिनांक 15.07.2023 द्वारा निर्माणाधीन एस.टी.पी., एम.पी.एस. एवं आई.पी.एस. में विद्युत संयोजन के कार्य, निर्माण कार्य के साथ-साथ पूर्ण कराने हेतु निर्देशित किया गया है।

अतः आपको निर्देशित किया जाता है कि एस.टी.पी. के विद्युत संयोजन मे विलम्ब हेतु पत्र प्राप्ति के 07 कार्यदिवसों में इस संबंध में अधोहस्ताक्षरी को अपना लिखित स्पष्टीकरण उपलब्ध कराना सुनिश्चित करें।

29-11-23

(डॉ0 बलकार सिंह, IAS)
प्रबन्ध निदेशक

E-mail- ceganga_upjn@yahoo.co.in

उत्तर प्रदेश जल निगम (ग्रामीण)

प्रधान कार्यालय – 6–राणा प्रताप मार्ग, लखनऊ

पत्रांकः– 345 /012–21(48)/2023 दिनांक : 26 09.2023

सेवा में,

Annexure - 30

मुख्य अभियन्ता (मेरठ क्षेत्र),
उ0प्र0 जल निगम (ग्रामीण),
मेरठ।

विषयः–<u>नमामि गंगे कार्यक्रम के अन्तर्गत जनपद शामली में कैराना के आई0 एण्ड डी0 एण्ड एस0टी0पी0 कार्य के सम्बन्ध में।</u>

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि नमामि गंगे कार्यक्रम के अन्तर्गत जनपद शामली के कैराना में आई0 एण्ड डी0 एण्ड एस0टी0पी0 क्षमता 15 एम0एल0डी0 का निर्माण कराया जा रहा है, जिसमें विद्युत/यॉन्त्रिक एवं विद्युत संयोजन सम्बन्धी कार्यों में अनावश्यक विलम्ब के परिणामस्वरूप एस.टी.पी. के समस्त कार्य पूर्ण कर कियाशील बनाना सम्भव नही हो पा रहा है।

उपरोक्त प्रकरण में परियोजना प्रबन्धक, नमामि गंगे इकाई, उ0प्र0 जल निगम (ग्रामीण), मुजफ्फरनगर द्वारा अवगत कराया गया है कि उक्त एस.टी.पी. के सिविल निर्माण कार्य लगभग पूर्ण हो चुके हैं। परन्तु विद्युत/यॉन्त्रिक एवं विद्युत संयोजन सम्बन्धी कार्य लम्बित है, जिससे योजना एस.टी.पी. कियाशील नही हो पा रही है, संज्ञान में आया है कि एस.टी.पी. के विद्युत/यॉन्त्रिक सम्बन्धी कार्यों में प्रयुक्त होने वाली सामग्री, वर्तमान तक कार्यस्थल पर उपलब्ध नही है, जिसके कारण कार्यों को पूर्ण कराने में विलम्ब हो रहा है।

उल्लेखनीय है कि मा0 एन0जी0टी0 में, योजना को निर्धारित समय–सीमा में पूर्ण किये जाने का शपथ–पत्र दाखिल किया गया है। उक्त योजना के निर्धारित समय–सीमा में पूर्ण न के कारण प्रगति समीक्षा में अप्रिय स्थिति का सामना करना पड़ता है एवं विभाग की छवि धूमिल होती है।

अतः आपसे अनुरोध है कि उक्त एस0टी0पी0 के विद्युत/यॉन्त्रिक एवं विद्युत संयोजन सम्बन्धी कार्यों को निर्धारित समय में पूर्ण न करने के सम्बन्ध में **अधिशासी अभियन्ता, खण्ड कार्यालय, (वि0/यॉ0), उ0प्र0 जल निगम (ग्रामीण), मेरठ से स्पष्टीकरण प्राप्त कर** एस.टी.पी. के विद्युत/यॉन्त्रिक कार्यों की प्रगति एवं सामग्री आपूर्ति से सम्बन्धित विस्तृत विवरण सहित आख्या उपलब्ध कराने का कष्ट करें।

भवदीय

26.9.23

(संदीप कुमार)
मुख्य अभियन्ता (गंगा)

<u>पू0सं0 एवं दिनांक उपरोक्तानुसार</u> :–

प्रतिलिपि :–

1. निजी सचिव, प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण), लखनऊ को प्रबन्ध निदेशक महोदय के संज्ञानार्थ प्रेषित।
2. निजी सचिव, संयुक्त प्रबन्ध निदेशक (गंगा), उ0प्र0 जल निगम (ग्रामीण), लखनऊ को संयुक्त प्रबन्ध निदेशक महोदय के संज्ञानार्थ प्रेषित।

मुख्य अभियन्ता (गंगा)

E-mail- ceganga_upjn@yahoo.co.in

उत्तर प्रदेश जल निगम (ग्रामीण)

प्रधान कार्यालय – 6–राणा प्रताप मार्ग, लखनऊ

पत्रांकः– 346 /012–21(28)/2023 दिनांक :26 09.2023

सेवा में,

मुख्य अभियन्ता (लखनऊ क्षेत्र),
उ0प्र0 जल निगम (ग्रामीण),
लखनऊ।

विषयः–**नमामि गंगे कार्यक्रम के अन्तर्गत जनपद उन्नाव के 15 एम.एल.डी. एवं 05 एम.एल.डी. (शुक्लागंज) क्षमता के एस.टी.पी. के निर्माण कार्यों के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक आप भिज्ञ हैं कि नमामि गंगे कार्यक्रम के अन्तर्गत जनपद उन्नाव में 15 एम.एल.डी. एवं 05 एम.एल.डी. क्षमता के एस.टी.पी. के निर्माण कार्य कराये जा रहे हैं, जिसके निर्माण कार्यों की प्रगति निम्नवत् हैः–

Particular	UNNAO 15 MLD STP	SHUKLAGANJ 5 MLD STP
Effective Start Date	11th October 2019	15th March 2021
Total Milestones	8	8
Completed Milestone	7	6
Original Date for Completion	15th September 2021	14th December 2022
1st Extension of Time	25th May 2022	13th June 2023
2nd Extension of Time	15th October 2022	-
3rd Extension of Time	20th Dec. 2022	-
4th Extension of Time	15 March 2023	-
5th Extension of Time	30th April 2023	-
Actual Progress Till Date	95.00%	76.00%
Expected Completion Time	30.10.2023	30.12.2023

उपरोक्त तालिका से स्पष्ट है कि योजना की वास्तविक समापन तिथि कमशः उन्नाव की दिनांक 15.09.2021 एवं शुक्लागंज की दिनांक 14.12.2022 थी, जबकि समय–समय पर एन0एम0सी0जी0, नई दिल्ली द्वारा योजनाओं को कियाशील करने हेतु समयवृद्धि प्रदान की गयी है। वर्तमान तक कमशः उन्नाव की भौतिक प्रगति 95 प्रतिशत एवं सम्भावित समापन दिनांक 30.10.2023 एवं शुक्लागंज की भौतिक प्रगति 76 प्रतिशत एवं सम्भावित समापन दिनांक 30.12.2023 है। योजनाओं के कार्यों की प्रगति के दृष्टिगत उपरोक्त सम्भावित तिथियों में भी कार्य पूर्ण हो पाना सम्भव प्रतीत नही हो रहा है।

उल्लेखनीय है कि मा0 एन0जी0टी0 में, योजना को निर्धारित समय–सीमा में पूर्ण किये जाने का शपथ–पत्र दाखिल किया गया है। उक्त योजनाओं को कई बार समयवृद्धि के पश्चात् भी योजना पूर्ण न होने के कारण प्रगति समीक्षा में अप्रिय स्थिति का सामना करना पड़ता है एवं विभाग की छवि धूमिल होती है।

अतः आपसे अनुरोध है कि उपरोक्त दोनो एस0टी0पी0 के कार्यों को कई बार समयवृद्धि के पश्चात् भी कियाशील न करने के सम्बन्ध में उत्तरदायित्व निर्धारित करते हुए सम्बन्धित अधिकारी/कर्मचारी से स्पष्टीकरण प्राप्त कर विस्तृत विवरण सहित आख्या उपलब्ध कराने का कष्ट करें।

भवदीय

26.9.23

(संदीप कुमार)
मुख्य अभियन्ता (गंगा)

<u>पृ0सं0 एवं दिनांक उपरोक्तानुसार</u> :–

प्रतिलिपि :–

1. निजी सचिव, प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण), लखनऊ को प्रबन्ध निदेशक महोदय के संज्ञानार्थ प्रेषित।
2. निजी सचिव, संयुक्त प्रबन्ध निदेशक (गंगा), उ0प्र0 जल निगम (ग्रामीण), लखनऊ को संयुक्त प्रबन्ध निदेशक महोदय के संज्ञानार्थ प्रेषित।

मुख्य अभियन्ता (गंगा)

Annexure 31

कार्यालय अधीक्षण अभियन्ता, निर्माण मण्डल,
उत्तर प्रदेश जल निगम(नगरीय),
निकट सूरज कुण्ड पार्क, रिवर बैंक कॉलोनी, लखनऊ–226018
ई–मेल– gmgomti01@gmail.com

पत्रांक : 146/कैम्प(एस.ई)/नि.म-II /07 दिनांक:– 03 /11/2023

सेवा में,

मैसर्स शापूरजी पलोंजी एण्ड कम्पनी प्रा0 लि0,
एस0पी0 सेन्टर, 41/44, माहनू देसाई मार्ग,
कोलाबा, मुम्बई - 400 005,
ज्वाइट वेंचर–मैसर्स जी0एस0जे0, इनवो लि0,
51, हेमकुण्ट कालोनी, नई दिल्ली-110048
ई-मेल: dns.balaram@shapoorji.com, amiya.sarkar@shapoorji.com
Kind Attention.- Mr. Roby Thomos

IMPORTANT NOTICE
(Regarding EOT-4)

विषयः– 120 एम0एल0डी0 एस0टी0पी0 के अवशेष निर्माण कार्यों को पूरा करने के संदर्भ में आपके द्वारा अनुबन्ध सं0 07/GM(gomti)/PM-TGPCU/2018-19 दिनांक 25.07.2019 के अंतर्गत समय वृद्धि हेतु प्रेषित पत्र सं SPCPL/Site-2015-16/UPJN/2023-24/975 दिनांक 31.10.2023 के सापेक्ष प्रेषित नोटिस।

आप अवगत ही हैं कि 120 एम0एल0डी0 क्षमता के एस0टी0पी0 का निर्माण जी0एच0 कैनाल के निर्माण हेतु **ज्वाइट वेंचर फर्म के रूप में मैसर्स शापूरजी पलोंजी एण्ड कम्पनी प्रा0 लि0(ज्वाइट वेंचर लीड पार्टनर) - मैसर्स जी0एस0जे0, इनवो लि0, (ज्वाइट वेंचर पार्टनर) के साथ** अनुबन्ध सं0 07/ GM (gomti) /PM-TGPCU/2018-19 दिनांक 25.07.2019 गठित किया गया था। अनुबंध में निर्धारित कार्यों के निर्माण हेतु कुल 20 माह की अवधि प्रदान करते हुये अन्य तत्संबंधी कार्यवाही पूर्ण किये जाने निम्नानुसार टाइम लाइन निर्धारित की गयी थीः-

S.No.	Details of work / Activity	Time period	Date
1	Date of start	-	25.07.2018
2	Total Period of construction	20 month	25.07.2018 to 24.03.2020
3	Trial & run	4 month	25.03.2020 to 24.07.2020
4	O & M period	12 month (after completion of trial run)	25.07.2020 to 24.07.2021
5	Date of completion	-	24.07.2021

अनुबन्ध में 120 एम0एल0डी0 क्षमता के एस0टी0पी0 का निर्माण जी0एच0 कैनाल के बहाव क्षेत्र की भूमि पर ही निर्मित किया जाना प्रस्तावित था। इसके फलस्वरूप अनुबन्धित फर्म निविदा के समय से ही इस तथ्य से पूर्ण रूप से भिज्ञ थी कि फर्म को सर्वप्रथम जी0एच0 कैनाल नाला रि-एलाइनमेंट का कार्य करना होगा। परन्तु अनुबन्धित ज्वाइट वेंचर फर्म का प्रबंधन एवं तकनीकी तंत्र स्थलीय आवश्यकताओं के अनुरूप एस0टी0पी0 के निर्माण की कार्यवाही के प्रारम्भ से ही कार्य स्थल पर लेबर, शटरिंग, टी0एण्ड पी0 एवं अन्य आवश्यक संसाधन जुटाने में असफल रहा। विभाग के विभिन्न स्तरीय अधिकारियों द्वारा कार्य स्थल की कठिनाइयों का आंकलन करते हुए अपने स्थलीय निरीक्षणों एवं विभिन्न पत्रों के माध्यम से कार्य की प्राथमिकताओं का उल्लेख करते हुए कार्यस्थल पर वांछित लेबर व टी0एण्ड पी0 एवं अन्य आवश्यक संसाधनों की तैनाती हेतु कार्यवाही के निर्देश दिये जाते रहे हैं। निर्देशों के बावजूद भी फर्म द्वारा कभी भी अपनी कार्य प्रणाली में कोई सुधार नहीं किया गया। इसके परिणामस्वरूप अनुबन्ध में कार्य प्रारम्भ की तिथि के पश्चात 9 माह तक कोई बिल भुगतान हेतु प्रस्तुत न कर सकी एवं निर्धारित 20 माह की निर्माण कार्य अवधि के समाप्त होने पर फर्म मात्र 17 प्रतिशत कार्य ही पूर्ण कर सकी थी।

फर्म द्वारा BEP की कार्यवाही पूर्ण करने में 7 माह व्यतीत किये गये एवं विभाग द्वारा लेवल में आंशिक संशोधन कराये जाने की कार्यवाही में पुनः 5 माह अनावश्यक व्यतीत कर दिया गया था। यह कार्यवाही अनुबंध के अन्तर्गत फर्म द्वारा प्रस्तुत किये गये प्रथम बार चार्ट के अनुसार पूर्ण कर ली गयी होती तो विभाग द्वारा लेवल में संशोधन किये जाने हेतु बाध्य न होना पड़ता। फर्म द्वारा सीवेज ट्रीटमेन्ट प्लान्ट के निर्माण अत्यन्त विलंब किये जाने के फलस्वरूप और अधिक विलंब न हो इस कारण से ही विभाग द्वारा लेवल में आंशिक संशोधन कराये जाने का निर्णय लिया गया था। फर्म अपनी प्रबंधनीय अक्षमताओं/असफलताओं को विभाग पर थोपने का कुत्सित प्रयास करते हुये अनावश्यक पत्राचार करती रही है।

<u>नाला रिएलाइनमेंट कार्य एवं बार चार्ट की तुलनात्मक स्थिति:-</u>

नाला रि-एलाइनमेंट एवं रिटेनिंग वॉल के कार्यों हेतु आपके द्वारा कार्य प्रारम्भ की तिथि के पश्चात स्थलीय परिस्थितियों का आंकलन कर आवश्यक संसाधनों का नियोजन करते हुए पी 120 एम0एल0डी0 एस0टी0पी0 के निर्माण का प्रथम **<u>बार-चार्ट/शिड्यूल फॉर कम्पलीशन ऑफ वर्क्स</u>** दिनांक 14.09.2018 को प्रस्तुत किया गया था जिसमें नाला रि-एलाइनमेंट के कार्य को अप्रैल 2019 तक पूर्ण

1/4

करना निर्धारित किया गया था। फर्म ने कुछ संशोधन करते हुए बाद में पुनरीक्षित बार-चार्ट /शिड्यूल ऑफ कम्पलीशन भी प्रस्तुत किये गये परन्तु प्रत्येक बार-चार्ट में नाला रि-एलाइनमेंट के कार्य को शीर्ष प्राथमिकता पर रखा गया था। फर्म द्वारा प्रस्तुत बार-चार्ट के अनुसार नाला रि-एलाइनमेंट के कार्य की टाइमलाइन एवं उसके सापेक्ष उपलब्धि की स्थिति निम्नानुसार थी:-

S No	Time line/Revised submission letters of Contractor		Scheduled time line for Nala Re-alignment work							Timeline for STP
	letter no	Date	Start Date	Completion Date	Total period in months	Time elapsed from date of start-23.07.18 (in months)	Target	Achievement	Balance work	
1	SPCPL/UPJN/STP 120mld/2018-19/07	14.09.2018	29.10.2018	29.04.2019	6	9	100%	5%	95%	31.09.2020
2	SPCPL/Site-2015-16/UPJN/2018-19/107	25.07.2019	12.11.2018	11.04.2020	17	21	100%	20%	80%	28.02.2021
3	SPCPL/Site-2015-16/UPJN/2019-20/117	26.08.2019	12.11.2018	30.05.2020	18	22	100%	23%	77%	30.09.2020
4	SPCPL/Site-2015-16/UPJN/2019-20/133	09.08.2019	09.08.2019	30.09.2020	13	26	100%	37%	63%	30.09.2020
5	SPCPL/Site-2015-16/UPJN/2020-21/336	23.07.2020	-	27.10.2020	24	27	100%	40%	60%	30.12.2020

उपरोक्त तालिका से स्वतः स्पष्ट है कि फर्म द्वारा नाला रि-एलाइनमेंट एवं रिटेनिंग वॉल के क्रिटिकल एक्टिविटी के कार्य को 6 माह में पूर्ण करने हेतु प्रस्तुत टाइमलाइन के अनुरूप कार्यस्थल पर वांछित संसाधन तैनात कर आवश्यक कार्य पूर्ण कर दिया गया होता तो प्रांगण में जी0एच0 कैनाल/वर्षा के पानी के बहकर प्रवेश करने की सम्भावना शून्य हो जाती। फर्म द्वारा कितनी खेद जनक स्थिति उत्पन्न कर दी गयी थी कि फर्म ने नाला रि-एलाइनमेंट एवं रिटेनिंग वॉल के क्रिटिकल एक्टिविटी के कार्य को 6 माह में पूर्ण करने का बार चार्ट प्रस्तुत किया गया था परन्तु 27 माह की अवधि में भी मात्र 40 प्रतिशत ही पूर्ण कर सकी थी। इसके फलस्वरूप न केवल यह परियोजना समय से पूर्ण कर ली जाती अपितु फर्म द्वारा नाला रि-एलाइनमेंट एवं रिटेनिंग वॉल के काम पूरा न करने के कारण वर्षा के पानी के प्रांगण में घुसने से क्षति दर्शाते हुए विभाग के समक्ष प्रस्तुत किये गये क्लेम की स्थिति उत्पन्न ही नहीं होती। यह स्थिति फर्म के कुप्रबंधन एवं इस प्रकार के कार्यों के निर्माण हेतु अक्षम रहने का परिणाम है।

उल्लेखनीय है कि विभाग द्वारा विभिन्न पत्रों एवं स्थलीय निरीक्षण रिपोर्टस के माध्यम से फर्म को यह चेतावनी भी दी गई थी कि यदि फर्म द्वारा नाला रि-एलाइनमेंट एवं रिटेनिंग वॉल की क्रिटीकल एक्टिविटी समयबद्ध पूर्ण नहीं करायी गई तो जी0एच0 कैनाल नाले का पानी कार्यस्थल में प्रवेश कर सकता है एवं निर्माण कार्य बाधित हो सकती है। परन्तु फर्म का स्थानीय प्रबंधन तंत्र अपनी प्रबंधनीय अक्षमताओं के कारण कार्यों को नियोजित एवं क्रियान्वित नहीं करा सका।

समय वृद्धि एवं फर्म द्वारा कराये गये निर्माण कार्य की स्थिति :-

फर्म द्वारा एस0टी0पी0 के निर्माण कार्य पूर्ण करने हेतु समय-समय पर पुनरीक्षित बार-चार्ट/शिड्यूल ऑफ कम्पलीशन/ कैचअप प्लान विभाग के समक्ष No Claim Certificate के साथ प्रस्तुत करते हुए अतिरिक्त समय (EOT) की मांग की गई। विभाग द्वारा शासन /प्रशासन तथा मा0 एन0जी0टी0 के निर्देशों के अनुपालनार्थ इस परियोजना को किसी भी स्थिति में अविलम्ब क्रियाशील किये जाने के उद्देश्य से फर्म के प्रार्थना पत्रों एवं विलम्ब के कारणों को मूल्यांकित करते हुए दण्डरहित तथा दण्डसहित समयवृद्धि प्रदान की गई परन्तु फर्म अपने ही बार-चार्ट/शिड्यूल ऑफ कम्पलीशन/ कैचअप प्लान के अनुसार लक्षित अवधि में योजना के कार्यों को पूर्ण नहीं कर सकी है। योजना में प्रदान अवधि एवं समयवृद्धि के सापेक्ष फर्म द्वारा प्राप्त की गई भौतिक प्रगति की निम्न तुलनात्मक स्थिति से स्वतः स्पष्ट होता है कि किस प्रकार फर्म निर्माण कार्यों हेतु निर्धारित कुल अवधि 20 माह के सापेक्ष 60 माह का समय उपभोग करने बावजूद भी STP के निर्माण सम्बंधी कार्यवाही को पूर्ण करने में असफल रही है:-

S. No.	Construction of 120 mld STP, GH Canal, Lucknow.	Status of achievement of physical progress with respect to Scheduled original date of completion & EOT				
		Total Scheduled Construction Period Including Trial & Runs as per Contract – 25.07.2018 to 24.07.2020	EOT-1 – 25.07.2020 to 24.01.2021	EOT-2 – 25.01.2021 to 30.11.2022	EOT-3 – 01.12.2022 to 31.07.2023	Total Period Consumed by Firm for Construction of STP
		-	LD – Rs. 97.00 Lac	-	LD – Rs. 250.00 Lac	-
		24 month	06 month	22 month	08 month	60 month
1	Physical Progress	17%	11%	37.50%	22.50%	88%
		17%	28%	65.50%	88%	88%

यह उल्लेखनीय है कि फर्म द्वारा अपनी स्वयं की प्लानिंग के अनुसार EOT-2 के सापेक्ष अवशेष कार्यों को पूर्ण करने हेतु दिनांक 30.04.2023 तक की समय वृद्धि प्रदान किये जाने की मांग करते हुये बार चार्ट प्रस्तुत करते हुये विभाग में समय वृद्धि हेतु अनुरोध पत्र प्रस्तुत किया गया था। विभाग द्वारा तत्समय अवशेष कार्यों को पूर्ण किये जाने हेतु आवश्यक समय का आंकलन करते हुये दिनांक 30.11.2022 तक EOT-2 के रूप में समय वृद्धि प्रदान की गयी थी। फर्म द्वारा अपने विभिन्न पत्रों में यह उल्लेख किया जाता रहा है कि विभाग द्वारा 5 month shortfall के साथ समय वृद्धि प्रदान की गयी है, यहां यह विचारणीय है कि फर्म द्वारा स्वयं दिनांक 30.04.2023 का

24

तक की अपनी कार्य योजना के अनुसार भी कार्यों को पूर्ण नहीं करा सकी। इससे स्पष्ट है कि फर्म दिनांक 30.04.2023 तक अवशेष कार्यों को पूर्ण कराये जाने हेतु आवश्यक लेबर टी.एण्ड पी. व अन्य भौतिक एवं वित्तीय संसाधन तैनात करने में असफल रही है।

यह भी सूच्य है कि फर्म द्वारा इस सीवेज ट्रीटमेन्ट प्लान्ट के निर्माण कार्य में हुये विलम्ब के सापेक्ष प्रस्तुत किये गये विभिन्न क्लेम अनुबन्ध के प्राविधानों के विपरीत पाये जाने एवं किसी भी प्रकार के विलम्ब हेतु विभाग के उत्तरदायी न होने के आलोक में पूर्व में ही कार्यालय अधि0अभि0, निर्माण खण्ड-।।, उ0प्र0 जल निगम (नगरीय), लखनऊ (पूर्ववर्ती कार्यालय परियोजना प्रबंधक अस्थाई गोमती प्रदूषण नियंत्रण इकाई) के द्वारा अपने पत्र सं0 2191/कार्य-9/438, दिनांक 03.10.2020 के माध्यम वस्तुस्थिति से फर्म को अवगत कराते हुए अमान्य कर दिया गया था। उसके उपरान्त भी आपके द्वारा बार-बार की गयी अनुचित क्लेम की मांग अनुबंध के प्राविधानों के विपरीत होने के परिणाम स्वरूप विचार योग्य न पाये जाने के कारण अधि0अभि0, निर्माण खण्ड-।।, उ0प्र0 जल निगम (नगरीय), लखनऊ द्वारा विस्तृत विवरण के साथ आपको प्रेषित अपने कार्यालय पत्र सं0 2491/कार्य-9/466, दिनांक 14.11.2022 से स्थिति स्पष्ट की जा चुकी।

उक्त वस्तु स्थिति से पूर्णतः अवगत होते हुये फर्म द्वारा पुनः EOT-3 के सापेक्ष अवशेष कार्यों को पूर्ण करने हेतु दिनांक 31.07.2023 तक की समय वृद्धि की मांग की गयी थी एवं विभाग द्वारा फर्म की मांग के अनुरूप समय वृद्धि प्रदान कर दी गयी परन्तु एक बार फिर फर्म अपनी प्रचंघनीय अक्षमताओं के अनुरूप ही अवशेष कार्यों को पूर्ण कराये जाने हेतु आवश्यक लेबर टी.एण्ड पी. व अन्य भौतिक एवं वित्तीय संसाधन तैनात करने में असफल रही है।

यह उल्लेखनीय है कि फर्म वर्तमान तक मात्र 88 प्रतिशत कार्य ही पूर्ण कर सकी है। विभाग के स्तर से किसी प्रकार की कोई एन.ओ.सी. तथा एप्रूवल एवं भुगतान सम्बंधी कोई कार्यवाही लंबित नहीं रही है। ज्वाइट वेंचर फर्म द्वारा इस योजना के कार्यों हेतु निविदा प्रस्तुत करते समय अपनी कुल वित्त कैपेसिटी रू. 12009.11 करोड़ दर्शायी गयी थी जबकि निविदित लागत मात्र रू. 234.30 करोड़ ही थी। इसके अतिरिक्त विभाग द्वारा निर्माण कार्यों हेतु मोबिलाइजेशन एडवांस के रूप में रु. 23.43 करोड़ का की राशि भी उपलब्ध करा दी गयी थी। फर्म पर अभी भी रू0 4.26 करोड़ मोबिलाइजेशन एडवांस रिकवरी हेतु शेष है। इसके बावजूद भी फर्म निर्माण कार्यों हेतु आवश्यक लेबर, सामग्री, टी0एण्ड0पी0 एवं अन्य आवश्यक संशाधनों को कार्यस्थल पर उपलब्ध नहीं करा सकी तथा कार्यस्थल पर लेबर, टी.एण्ड.पी. की सदैव कमी बनी रही। इसके साथ-साथ प्रारम्भ से ही कंक्रीट आपूर्तिकर्ता (RMC plants) फर्मों के भुगतान लम्बित बने रहे एवं कार्यस्थल पर कंक्रीट की आपूर्ति बाधित होती रही है।

आपके द्वारा कार्यस्थल पर पिछले 3 माह से निर्माण की कार्यवाही लगभग शून्य कर दी गयी है। किसी भी विद्युत यांत्रिक उपकरण की आपूर्ति प्राप्त नहीं की गयी है। विद्युत यांत्रिक उपकरणों की आपूर्ति संबंधी औपचारिकतायें/इंस्पेक्शन की कार्यवाही विभाग स्तर पर लंबित नहीं है। विद्युत यांत्रिक उपकरणों की आपूर्ति के सापेक्ष भुगतान के संबंध शिथिलता का विकल्प भी कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड-वि/यां, उ0प्र0 जल निगम (नगरीय) लखनऊ द्वारा अपने पत्र सं 1061/डब्लू-10/144 दिनांक 24.08.2023 प्रदान किया जा चुका है। इसके बावजूद भी फर्म द्वारा किसी भी विद्युत यांत्रिक उपकरण की आपूर्ति प्राप्त नही की गयी है। इसके फलस्वरूप पिछले 3 माह से आपको कोई भुगतान नहीं किया जा सका है।

आपके द्वारा समय वृद्धि हेतु प्रेषित पत्र सं SPCPL/Site-2015-16/UPJN/2023-24/975 दिनांक 31.10.2023 के माध्यम से इस परियोजना के अवशेष कार्यों को पूर्ण करने की एक बार पुनः कार्य योजना (Bar chart) प्रस्तुत करते हुये दिनांक 31.07.2024 तक की समय वृद्धि की मांग की गयी है। आपके द्वारा अपने पत्र में एक बार फिर ऐसे उन सभी अनुचित क्लेम्स/मांगो की पुनरावृत्ति की गयी है जिन्हे विभाग द्वारा पूर्व में विभिन्न पत्रों के माध्यम से अनुबंध के इतर पाये जाने के परिणाम स्वरूप अस्वीकार किया जा चुका है। आपके द्वारा पत्र में अवशेष कार्यों को पूर्ण किये जाने के हेतु की जाने वाली कार्यवाही एवं आवश्यक धन की उपलब्धता के संबंध में कोई ठोस आधार प्रस्तुत नहीं किया गया है। अधिशासी अभियन्ता, निर्माण खण्ड-वि/यां, उ0प्र0 जल निगम (नगरीय) लखनऊ द्वारा अपने पत्र सं 1061/डब्लू-10/144 दिनांक 24.08.2023 के माध्यम से भुगतान के संबंध में प्रदान की गई शिथिलता का भी कोई लाभ नहीं लिया गया है। आपके द्वारा दिनांक 31.07.2024 तक मांगी गयी समयवृद्धि अनुचित है क्योंकि वर्तमान स्थिति में समस्त अवशेष सिविल निर्माण कार्य तथा विद्युत यांत्रिक उपकरणो की आपूर्ति एवं उनके अधिष्ठापन संबंधी कार्यवाही मात्र 3 माह में पूर्ण की जा सकती है। आपका उक्त समय वृद्धि प्रार्थना पत्र अस्पष्ट एवं विरोधाभासी है। फर्म की अविश्वसनीयता को दृष्टिगत रखते हुये आपके प्रार्थना पत्र को विचार योग्य नहीं पाया गया है।

यह सर्व विदित है कि 120 एम.एल.डी. क्षमता के सीवेज ट्रीटमेन्ट प्लान्ट का निर्माण गंगा नदी की सहायक गोमती नदी में लखनऊ नगर के जी. एच. कैनाल के माध्यम से बह रहे अशोधित सीवेज के शोधन हेतु निर्मित किया जा रहा है। इसके फलस्वरूप पर्यावरण सुरक्षा के दृष्टिगत इस परियोजना को माo एन.जी.टी. द्वारा मॉनीटर किया जा रहा है। अतः इस कार्य को अविलम्ब पूर्ण किया जाना बाध्यकारी है। उ0प्र0 शासन के निर्देशो के अनुरूप इस परियोजना को पूर्ण किये जाने में अब कोई और विलंब की स्वीकार्यता नहीं है।

3/4

उक्त के अतिरिक्त आप प्रारम्भ से ही इस तथ्य से भली भाँति विज्ञ हैं तथा विभाग द्वारा भी पार्श्वांकित पत्रों के माध्यम से आपको निरंतर सूचित किया जाता रहा है कि 120 एम.एल.डी. क्षमता के सीवेज ट्रीटमेन्ट प्लान्ट के निर्माण की प्रगति को मा0 एन.जी.टी. द्वारा मॉनीटर किया जा रहा है एवं इस कार्य को अविलम्ब पूर्ण किया जाना बाध्यकारी है। साथ ही विभाग द्वारा इस तथ्य से भी आपको सचेत किया जाता रहा है कि इस परियोजना के विलम्ब के लिये मा0 एन.जी.टी. द्वारा वित्तीय दण्ड आरित किया जा सकता है जिसकी प्रतिपूर्ति फर्म की जायेगी।

क्र.सं.	पत्र संख्या	दिनांक
अधिशासी अभियन्ता, निर्माण खण्ड-II, जल निगम (नगरीय), लखनऊ		
1	5530/नगर-9/372	21.11.2020
2	3768/नगर-9/561	15.12.2020
3	61/नगर-9/9	11.01.2021
4	167/नगर-9/30	19.01.2021
5	1465/नगर-9/186	17.06.2021
6	1504/नगर-9/199	24.06.2021
7	1669/नगर-9/225	06.07.2021
8	1705/नगर-9/235	13.07.2021
9	1824/नगर-9/245	20.07.2021
10	1910/नगर-9/270	30.07.2021
11	1479/नगर-9/283	23.07.2022
12	134/नगर-16/11	02.03.2023
13	208/नगर-9/29	23.03.2023
14	663/नगर-9/206	22.06.2023
अधि0अभि0(वि0/या0), जल निगम (नगरीय), लखनऊ		
15	143/नगर-10/22	25.01.2023
मुख्य अभियन्ता (वि0/या0), जल निगम (नगरीय), लखनऊ		
16	872/मु.अभि. (वि0/या0)/1.2062-00163/22	25.07.2022
अधीक्षण अभियन्ता(वि0/या0), जल निगम (नगरीय), लखनऊ		
17	42/एस-8/23	25.01.2023
मुख्य अभियन्ता (वि0/या0), जल निगम (नगरीय), लखनऊ		
18	252/नगर-9/38	27.03.2023
सचि0, जल निगम, जल निगम (नगरीय), लखनऊ		
19	424/एम-34/72	04.03.2023

आपके संज्ञानार्थ यह पुनः स्पष्ट करना है कि माननीय सर्वोच्च न्यायालय द्वारा रिट पिटीशन (सिविल) संख्या 375/2022 पर्यावरण सुरक्षा समिति बनाम यूनियन बैंक ऑफ इण्डिया एवं अन्य के अन्तर्गत उत्तर प्रदेश राज्य द्वारा दाखिल की गई मिसलेनियस एप्लीकेशन संख्या - 356/2023 में पारित आदेश के अनुपालन में मुख्य सचिव उत्तर प्रदेश शासन द्वारा उत्तर प्रदेश राज्य में पर्यावरण संरक्षण एवं प्रभावी प्रदूषण नियंत्रण सुनिश्चित कराये जाने के उद्देश्य से निर्माणाधीन परियोजनाओं के विलम्बित किये जाने के उत्तरदायित्व निर्धारण हेतु उच्च स्तरीय उत्तरदायित्व निर्धारण कमेटी गठित की जा चुकी है एवं यह उच्च स्तरीय उत्तरदायित्व निर्धारण कमेटी 120 एम.एल.डी. क्षमता के सीवेज ट्रीटमेन्ट प्लान्ट का निर्माण विलम्बित किये जाने के लिए फर्म पर कठोरतम कार्यवाही कभी भी कर सकती है।

उपरोक्त के आलोक में आपको अन्तिम अवसर प्रदान करते हुये यह निर्देश दिये जाते हैं कि विलम्बतम दिनांक 31.01.2024 तक की समय सीमा में ही एस0टी0पी0 को क्रियाशील किये जाने हेतु समस्त अवशेष सिविल तथा वि0/या0 कार्यों के निर्माण संबंधी समस्त कार्यवाही को समाहित करते हुये एस0टी0पी0 को क्रियाशील करने की तिथिवार टाइमलाइन तैयार करते हुये एवं इस हेतु आवश्यक धन की व्यवस्था की ठोस वचन बद्धता लिखित रूप में प्रस्तुत करते हुये अपना पक्ष पत्र प्राप्ति के 3 दिन के अंदर अधोहस्ताक्षरी के समक्ष उपस्थित होकर प्रेषित करना सुनिश्चित करें। अन्यथा की स्थिति में यह मानते हुए कि फर्म अब इस परियोजना को पूर्ण करने में असमर्थ है मा0 एन.जी.टी. से आच्छादित इस परियोजना को पूर्ण करने में अब कोई और विलम्ब न करते हुये फर्म के विरुद्ध इस कार्यालय के पत्र सं0 1869/डब्लू-34/242 दिनांक 28.10.2023 के द्वारा प्रारम्भ की जा चुकी कार्यवाही को अमल में लाते हुये अनुबंध सं0 07/ GM (gomti) /PM-TGPCU/2018-19 दिनांक 25.07.2019 के Chapter-IV CONDITION OF CONTRACT (PART-I) की नियम एवं शर्तों की धारा-4 RIGHT OF BREACH OF CONTRACT के अंतर्गत फर्म के विरुद्ध ब्लैक लिस्टिंग की कार्यवाही तथा अनुबंध को निरस्त करते हुए, शेष कार्यों को फर्म की Risk & Cost पर डेडिटेबिल एजेंसी से कराते हुए इस परियोजना को क्रियाशील कर जनोपयोगी किया जाना सुनिश्चित किया जायेगा, जिसके लिए फर्म पूर्ण रूप से स्वयं उत्तरदायी होगी।

(अमीम अख्तर)
अधीक्षण अभियन्ता

पृ0सं0 एवं दिनांक उपरोक्तानुसार।
प्रतिलिपि निम्नलिखित को सूचनार्थ प्रेषित:-

1. प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय) लखनऊ।
2. संयुक्त प्रबन्ध निदेशक (नगर), उ0प्र0 जल निगम (नगरीय) लखनऊ।
3. मुख्य अभियंता (वि0/या0), उ0प्र0 जल निगम (नगरीय) लखनऊ।
4. मुख्य अभियंता (नगर), उ0प्र0 जल निगम (नगरीय) लखनऊ।
5. मुख्य अभियंता (ल0से0), उ0प्र0 जल निगम (नगरीय) लखनऊ।
6. अधीक्षण अभियन्ता, निर्माण मण्डल (वि0/या0), उ0प्र0 जल निगम (नगरीय), लखनऊ।
7. अधि0अभि0, निर्माण खण्ड-।।, उ0प्र0 जल निगम (नगरीय), लखनऊ
8. अधि0अभि0, निर्माण खण्ड-(वि0/या0), उ0प्र0 जल निगम (नगरीय), लखनऊ
9. श्री अमिया सरकार, परियोजना प्रबन्धक मैसर्स शापूरजी पलौंजी एण्ड कम्पनी प्रा0 लि0, लखनऊ।
10. मैसर्स जी0एस0जे0 इनवो लिमिटेड, 51 हेमकुण्ड कालोनी, नई दिल्ली।
11. अनुबन्ध में चस्पा हेतु।

अधीक्षण अभियन्ता

4/4

SUPERINTENDING ENGINEER AYODHAYA
MUNDAL U.P. JAL NIGAM(GRAMIN)
AYODHAYA (CAMP-AMETHI)
Mo.- 9473942559

Letter no. 644 / अधि-05 / 83 Dated: 13/10/2023

To,

M/s EIEL- ABI (JV)
108, Vardhman Premium Mall,
Deepali, Pitampura Delhi
Email- aggarwalbuiltec87@gmail.com

Annexure - 32

Notice:-2

Sub.:- Regarding Termination of Contract Bond No- 07/ GM (Gomti) PM-1 / 19-20 Date 20.01.2020 for incomplete balance works of 10 MLD STP, 5 MLD STP, 2 MLD STP and associated Structure at District-Sultanpur.

Reff: This office letter No- 719/W-3 / 20 Dated 03.04.2023, 726/W-4/45 Dated 05.04.2023, 1000/W-17 /2 Dated 28.04.2023, 1091/ W-17/ 7 Dated 08.05.2023, 1088/ W-17/09 Dated 15.05.2023, 1089/ W-17/ 10 Dated 15.05.2023, 1327/ W-17/ 16 Dated 08.06.2023,1328 / W-17 / 17 Dated 08.06.2023 & 1356/W-17/16 Dated 14.06.2023, 403/ Karya-5/ 47 Dated 09.08.2023, 2076/W-17/ 40 Dated 24.08.2023, 2080 / W-17 / 41 Dated 24.08.2023, 2232 / W-17 / 46 / 06.09.2023, 2241 / W-17 / 47 Dated 08.09.2023, 508/ Karya-5 / 72 dated 05.09.2023, 2331/ W-17 / 49 dated 18.09.2023, 559 / Karya-05 / 77 Dated 21.09.2023 & 2506/ W-17/ 50 Dated 29.09.2023.

Sir,

This is with reference to above cited subject, It is bring to your kind notice that the work interception & diversion of 06 no's drains, upgradation of the existing 5 MLD facility with 10 MLD STP at Vinovapuri (Lolepur) and construction of 5 MLD STP, 2 MLD STP and associated Structure at District-Sultanpur is being executed by your agency under contract bond No- 07/ GM (Gomti) PM-1 / 19-20 Date 20.01.2020 under the esteemed ***"Namami Gange Programme"***. As per the contract bond, the date of commencement of work was 30th Nov 2019, and the date of completion of work was 29th Nov 2021. An extension of time has also been given to complete the work of this prestigious project up to 29th May 2022 but the work of this project is potentially delayed despite repeated reminders and discussions regarding the completion of the following leftover activities:

A. 10 MLD STP (Lolepur/Vinovapuri) Facility:-

- Erection of SCADA, PLC, OCEMS and Camera is also pending for a long time.
- The installation & calibration of the flow meter of 10 MLD STP, 10 MLD MPS, IPS-1 & IPS-2 is still pending.
- Commissioning of the CCT unit is pending for long time.

B. 05 MLD STP (Palhipur) Facility:-

- The construction of the interception and diversion (I&D) arrangement for the 5 MLD SPS has not been completed, despite our continuous instructions over the past seven months.
- The installation of 06 pumps of 05 MLD STP is pending for a long time.
- The erection work of SCADA, PLC, Camera & OCEMS is also pending at 05 MLD Palhipur STP facility.

01/10/23

- The Painting work of this STP facility is also pending for a long period.
- The installation & calibration of the flow meter of 05 MLD STP is still pending.
- Commissioning of CCT unit and Sludge Dewatering Unit are pending since long time.

C. 2 MLD STP (Karaundiya) Facility:-

- The installation of the air diffuser arrangement is also pending in the SBR/ Biological treatment unit due non-availability of materials and manpower at the site of the 2 MLD STP facility.
- The installation work of Screen at Pre Treatment Unit of 2 MLD Karundiya STP is also pending for a long time.
- The erection work of SCADA, PLC, Camera & OCEMS is also pending at 05 MLD Palhipur STP facility.
- The Painting work of this STP facility is also pending for a long period.
- The installation & calibration of the flow meter of 02 MLD STP is still pending.
- Commissioning of the CCT unit and Sludge Dewatering Unit are pending for long time.

It is disappointing to note that these works remain incomplete within the agreed-upon revised timeline, leading to project delays and potential financial losses.

It is pertinent to mention herewith that, as per clause no 2.3.6 of the General Condition of Contract Bond, "The Operator guarantees that it shall attain completion of the Project Facility in Accordance with GC section 2.3.4. ***"If an operator fails to attain the completion of the project within the time for completion, or any extension thereof in accordance with GC section 2.3.4, the operator shall pay to the owner liquidated damages in the amount specified in the SCC ("Liquidated Damages-Delay"). The aggregate amount of liquidated damages- Delay shall in no event exceed the amount specified as "Maximum" in the SCC. The owner may terminate the contract pursuant to GC section 11.2.3 if the operator reaches the "Maximum" level for Liquidated Damages- Delay."*** *and as per Clause no-2.3.6(2) of Special Condition of Contract* ***"The Operator shall be liable to pay Liquidated Damages to the Owner in accordance with GCC clause 2.3.6(2) if the operator fails to achieve various activities/ milestones @ 0.05% of the value of the Design Build Services stipulated in the contract for each day of delay beyond the Completion Time.***

After careful consideration, we have calculated the appropriate liquidated damages as per the conditions specified in the contract below-

Amount of Design Build Services	Delay in days as on Date 13.10.2023 from the date 30.05.2022	Amount of Liquidated Damages
36,50,00,000/-	501 days	9,14,32500/

The total amount of liquidated damages incurred due to the incomplete balance works is calculated as 0.05 percent per day of design-build Services commencing from the date of the revised scheduled completion of these tasks until the date 13.10.2023. Based on the provided project timeline and the extent of the delay, the total amount calculated as

liquidated damages is INR 9,14,32,500/- (Nine Crore Fourteen lakhs thirty-two thousand and five hundred only).

Upon reviewing the conditions of the contract and evaluating the liquidated damages provision, it is to bring your kind notice that the cumulative amount of liquidated damages has exceeded the agreed-upon threshold as specified in *GC section 11.2.3* of the contract.

Therefore, as per the terms and conditions outlined in the contract, the above contract termination is being recommended due to the excessive amount of liquidated damages that have been incurred.

Annexure- As Above.

(V.P. Singh)
Superintending Engineer

Ends. No. & Date as above
Copy forward to the following for information and necessary action: -

1. Additional Project Director, State Mission for Clean Ganga, Gomti Nagar, Lucknow.
2. District Magistrate, Sultanpur.
3. Chief Development Officer, Sultanpur.
4. Chief Engineer (Ganga), U.P. Jal Nigam (Rural), Lucknow.
5. Chief Engineer (Lucknow), U.P. Jal Nigam (Rural), Lucknow.
6. Superintending Engineer, Circle Office (E/M), U.P. Jal Nigam (Rural), Ayodhya (Amethi).
7. Regional Officer, U.P. Pollution Board, Rae barely.
8. Executive Engineer, Division Office, U.P. Jal Nigam (Rural), Sultanpur.
9. Executive Engineer, Division Office (E/M), U.P. Jal Nigam (Rural), Ayodhya.

Superintending Engineer

Annexure - 33

दिनांक 18.10.2023 का अध्यक्ष, उत्तरदायित्व निर्धारण समिति/प्रमुख सचिव नमामि गंगे एवं ग्रामीण जलापूर्ति की अध्यक्षता में आयोजित बैठक का कार्यवृत्त

बैठक में उपस्थित प्रतिभागियों की सूचना संलग्न है।

उ0प्र0 में स्थापित एस.टी.पी./सी.ई.टी.पी. के क्रियाशील व कम्पलाएण्ट व निर्माणाधीन परियोजनाओं की प्रगति की समीक्षा हेतु निम्न बिन्दुओं पर चर्चा हुई:–

i. सर्वप्रथम संयोजक द्वारा समिति के अध्यक्ष, सदस्यों व कार्यदायी संस्थाओं के प्रतिनिधियों को उत्तरदायित्व निर्धारण समिति के कार्यों एवं उद्देश्यों से अवगत कराया गया। तदोपरान्त बैठक में विभिन्न विभागों/कार्यदायी संस्थाओं द्वारा प्रदेश में संचालित एसटीपी सीईटीपी तथा निर्माणाधीन परियोजनाओं के सम्बन्ध में प्रस्तुतीकरण दिया गया।

ii. वर्तमान में प्रदेश में उ0प्र0 उपलब्ध सूची के आधार पर कुल 129 एस.टी.पी. स्थापित हैं जिनकी कुल शोधन क्षमता 4011 एम.एल.डी. है, जिनकी उपयोग क्षमता मात्र 3110.41 एम.एल.डी. ही है।

iii. संयोजक समिति द्वारा अवगत कराया गया कि स्थापित एस.टी.पी. में से वर्तमान में 114 ही क्रियाशील हैं जिनमें से सिर्फ 81 ही मानकों को प्राप्त कर रहे हैं तथा 08 एस.टी.पी. अक्रियाशील अवस्था में हैं।

iv. प्रदेश में शोधन क्षमता बढाये जाने के लिये विभिन्न कार्यक्रमों जैसे नमामि गंगे, अमृत आदि के अर्न्तगत 48 एस.टी.पी. निर्माणाधीन हैं तथा 18 एस.टी.पी. की योजनाएं निविदा प्रकिया में हैं।

v. उ0 प्र0 जल निगम (ग्रा0) विभाग द्वारा 37 एस.टी.पी. संचालित किये जा रहे हैं जिनमें से 5 एस.टी.पी. नॉन–कम्पलाएण्ट व 2 एस.टी.पी. अक्रियाशील हैं। मुख्य अभियन्ता (गंगा) द्वारा अवगत कराया गया कि सुल्तानपुर व रमना वाराणसी के अक्रियाशील दोनों एस.टी.पी. को कियाशील कर लिया गया है व मिर्जापुर के नॉन–कम्पलाएण्ट एस.टी.पी. को नवम्बर–2023 तक कियाशील कर लिया जायेगा। शेष 03 नॉन–कम्पलाएण्ट एस.टी.पी. जाजमऊ व बिनगवां को नवम्बर–2023 तक कम्पलाएण्ट कर लिया जायेगा। इसके अतिरिक्त यह भी अवगत कराया गया कि कानपुर स्थित एस.टी.पी. के रख–रखाव व संचालन में लापरवाही बरतने व गंगा व पाण्डु नदी को प्रदूषित करने के लिये उत्तरदायी फर्म M/s KRMPL के विरूद्ध पूर्व में प्राथमीकी, परिवाद भी दर्ज किया जा चुका है। इसके अतिरिक्त एन.एम.सी.जी., एस.एम.सी.जी. व जल निगम (ग्रा0) द्वारा कारण बताओ नोटिस भी निर्गत किये जा चुके हैं। अब तक जल निगम (ग्रा0) द्वारा फर्म के विरूद्ध रू0 7.15 करोड व उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा रू0 1.16 करोड का अर्थदण्ड/पर्यावरण क्षतिपूर्ति अधिरोपित की जा चुकी है।

6022/SI/23
VS(GM)
31-10-23
(आशीष तिवारी)
सचिव, vi.
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन।

उ0 प्र0 जल निगम (ग्रा0) विभाग द्वारा 35 एस.टी.पी. निर्माण की 15 परियोजनाएं प्रगति में हैं जिनमें विलम्ब से चल रही परियोजनाओं को यथाशीघ्र पूर्ण किये जाने के लिये मुख्य अभियन्ता (गंगा) द्वारा अवगत कराया गया कि पनखा कानपुर, कैराना, उन्नाव, सुल्तानपुर परियोजना के कार्य अक्टूबर–2023 में तथा मुजफ्फरनगर, बुढ़ाना, शुक्लागंज एवं लखनऊ परियोजना के कार्य दिसम्बर–2023 में पूर्ण कर लिये जायेंगें। निर्धारित करी गई समय–सीमा तालिका में अंकित है। इसके अतिरिक्त सुल्तानपुर परियोजना में कार्य के विलम्ब होने की दशा में फर्म के विरूद्ध रू0 9.0 करोड़ की, कैराना–शामली में रू0 32.0 लाख की, उन्नाव में 55.91 लाख की, शुक्लागंज में रू0 38.72 लाख की liquidated damage अधिरोपित किया जा चुका है। इसके साथ ही विलम्ब में चल रही परियोजनाओं के लिये उ0प्र0 जल निगम (ग्रा0) के संबधित परियोजना प्रबंधक को भी स्पष्टीकरण जारी किया गया है।

4040/VSGM/23
US(DC)/507
31.10.23
(घनश्याम मिश्र)
विशेष सचिव
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
उ0 प्र0 शासन

vii. आवास एवं शहरी नियोजन द्वारा प्रदेश में कुल 23 एस.टी.पी. संचालित हैं जिनमें से मेरठ विकास प्राधीकरण द्वारा संचालित 13 एस.टी.पी. नॉन–कम्पलाएण्ट तथा मुरादाबाद व लखनऊ

S0-3
31/10/2023
(दिनेश कुमार सिंह)
अनुसचिव
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
उ0 प्र0 शासन।

DPS
31/10/23
S.O-7
31/10/2023

विकास प्राधिकरण द्वारा स्थापित एक–एक एस.टी.पी. अक्रियाशील स्थिति में है। उपाध्यक्ष मेरठ विकास प्राधीकरण द्वारा अवगत कराया गया कि 13 एस.टी.पी. में से तीन एस.टी.पी. पर सी.सी. टी. की स्थापना का कार्य पूर्ण कर एस.टी.पी. को कंम्पलाएण्ट कर लिया गया है एवं 5 एस.टी. पी. सी.सी.टी. की स्थापना का कार्य नवम्बर–2023 तक पूर्ण कर लिया जायेगा। शेष 2 एस.टी. पी. पर सी.सी.टी. की स्थापना हेतु जल निगम (न0) द्वारा डी.पी.आर. विरचन प्रक्रिया में है तथा 3 एस.टी.पी. पर सी.सी.टी. की स्थापना के लिये जगह की अनुपलब्धता है। उपाध्यक्ष मुरादाबाद विकास प्राधीकरण द्वारा अवगत कराया गया कि मुरादाबाद स्थित 20 एम.एल.डी. एस.टी.पी. को क्रियाशील व कम्पलाएण्ट किया जा चुका है।

viii. उप मुख्य अभियन्ता, बनारस लोकोमोटिव वर्क्स, वाराणसी द्वारा अवगत कराया गया कि बी.एल. डब्लू. द्वारा स्थापित 12 एम.एल.डी. एस.टी.पी. को क्रियाशील व कम्पलाएण्ट बनाये जाने के लिये एजेन्सी का चयन किया जा रहा है।

ix. नगर विकास विभाग व उ0 प्र0 जल निगम (न0) के सक्षम प्रतिनिधि द्वारा प्रतिभाग नहीं किये जाने की वजह से उक्त विभाग द्वारा संचालित/निर्माणाधीन/प्रस्तावित योजनाओं की समीक्षा नहीं की जा सकी। उ0 प्र0 जल निगम (न0) द्वारा प्रस्तुत आख्या में अवगत कराया गया है कि उनके द्वारा संचालित 2 परियोजना विलम्ब से चल रही हैं गोरखपुर सीवरेज योजना जोन सी–2 पार्ट–1 के कार्यों में विलम्ब के कारण उत्तरदायी फर्म पर रू 22.62 करोड़ तथा जीएच कैनाल लखनऊ परियोजना पर रू 25.0 करोड़ का अर्थदण्ड अधिरोपित किया गया है।

x. औद्योगिक उत्प्रवाह सम्बन्धी शोधन परियोजनाओं पर वरिष्ठ पर्यावरण अभियन्ता, राज्य स्वच्छ गंगा मिशन–उ0प्र0 द्वारा निम्नानुसार अवगत कराया गया:–

1. ट्रोनिका सिटी स्थित 6 एम.एल.डी. सी.ई.टी.पी. के संचालन के लिये गठित एस.पी.वी. को हैण्डओवर किया जा चुका है। एन.एम.सी.जी. द्वारा दिये गये निर्देशों के क्रम में उक्त प्लांट 50 प्रतिशत क्षमता पर ट्रायल रन में कमप्लाइंट है।
2. 20 एम.एल.डी. सीईटीपी जाजमऊ में केस्को द्वारा अस्थाई विद्युत कनेक्शन दे दिया गया है एवं प्लान्ट में 10 एमएलडी एफ्ल्यूएण्ट के शोधन हेतु कमीशनिंग कार्य प्रारम्भ कर दी गई है।
3. बन्थर–उन्नाव में सीईटीपी में निर्माण कार्य की भौतिक प्रगति 31 प्रतिशत है एवं यह कार्य सितम्बर 2024 में पूर्ण किया जाना लक्षित है। आगामी कुम्भ जनवरी–2025 के दृष्टिगत कार्य को निर्धारित समयान्तर्गत पूर्ण किया जाना आवश्यक है।
4. उन्नाव 2.15 एमएलडी सीईटीपी में निर्माण कार्य हेतु दिनांक 07.09.2023 को एलओए जारी कर दिया गया है।
5. गीडा गोरखपुर मे सीईटीपी निर्माण हेतु निविदा प्रपत्र एनएमसीजी ने स्वीकृत कर दिये है एवं निविदा अपलोडिंग की कार्यवाही उ0प्र0 जल निगम (नगरीय) के स्तर पर लम्बित है।
6. BIDA भदोही के मुख्य कार्यपालक अधिकारी/जिलाधिकारी भदोही द्वारा अवगत कराया गया कि भदोही औद्योगिक विकास प्राधिकरण में निर्मित 01 एमएलडी सीईटीपी निर्माण उपरांत कभी चलाया नही गया, जिसकी वजह से यह निष्प्रयोज्य हो चुका है एवं यहां नया सीईटीपी बनाये जाने पर विचार किया जा रहा है।
7. यूपीसीडा जैनपुर कानपुर देहात के क्षेत्रीय प्रबन्धक द्वारा अवगत कराया गया कि जैनपुर कानपुर देहात का प्लान्ट उत्प्रवाह न होने के कारण वर्षों से बंद पड़ा हुआ था किन्तु क्षेत्र में अब फैक्ट्रियां संचालित हो गई है एवं उत्प्रवाह के शोधन हेतु बंद पड़े सीईटीपी को यूपीसीडा फिर से संचालन हेतु उन्यन का कार्य हेतु बजट आवंटित कर रहा है एवं जनवरी 2024 तक कार्य पूर्ण किया जाना लक्षित है।

2/8

अपर परियोजना निदेशक, राज्य स्वच्छ गंगा मिशन–उ0प्र0 द्वारा अवगत कराया गया कि उनके द्वारा दिनांक 17.10.2023 को एन.एम.सी.जी. नई दिल्ली से वाराणसी में वरूणा नदी के प्रदूषण के रोकथान हेतु तैयार की गई डीपीआर की स्वीकृति के सम्बन्ध में विचार विमर्श किया गया जिसमें एन.एम.सी.जी. द्वारा पुर्नपरीक्षण कर डीपीआर स्वीकृत किये जाने हेतु सैद्धांतिक स्वीकृति व्यक्त की गई।

प्रस्तुतीकरण के उपरान्त अध्यक्ष, उत्तरदायित्व निर्धारण समिति द्वारा निम्न निर्देश दिये गये:–

- कानपुर स्थित उ0प्र0 जल निगम (ग्रा0) द्वारा स्थापित व M/s KRMPL संचालित 210 एम.एल.डी. एस.टी.पी. के संचालन हेतु अन्य विकल्पों पर विचार किया जाये। साथ ही परियोजना प्रबंधक, उ0प्र0 जल निगम (ग्रा0), कानपुर द्वारा इस संबंध में स्पष्टीकरण भी प्राप्त किया जाये। विलम्बित परियोजनाओं में उत्तरदायित्व निर्धारण के संबंध कृत कार्यवाही पर संतोष व्यक्त किया गया। **कार्यवाही:–उ0प्र0 जल निगम (ग्रा0)**
- उ0प्र0 जल निगम (ग्रा0) द्वारा विलम्ब से चल रही परियोजनाओं को समयान्तर्गत पूरा किये जाने के लिये बैठक में निर्धारित समय–सीमा का अनुपालन सुनिश्चित किया जाये। **कार्यवाही:–उ0प्र0 जल निगम (ग्रा0)**
- मेरठ विकास प्राधिकरण द्वारा संचालित एस.टी.पी. जहां क्लोरिनेशन हेतु जगह की कमी है, तकनीकी सलाहकार, एस.एम.सी.जी. द्वारा स्थलीय निरीक्षण कर वैकल्पिक प्रस्ताव पर रिपोर्ट प्रस्तुत की जाए। **(कार्यवाही:–एस.एम.सी.जी./एमडीए)**
- उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा नोएडा एवं ग्रेटर नोएडा में संचालित सभी एस.टी.पी. मासिक सूचना में निरन्तर कमप्लाइंट दर्शित किये जा रहे हैं जबकि तकनीकी सलाहकार, एस.एम.सी.जी. द्वारा माह जून एवं जुलाई–2023 में किये गये निरीक्षण में नोएडा में 2 नग एवं ग्रेटर नोएडा में 1 नग एस.टी.पी. नॉन–कमप्लाइंट पाये गये थे। अतः वस्तुस्थिति उ0प्र0 प्रदूषण नियंत्रण बोर्ड से प्राप्त की जाये।
  (कार्यवाही:– उ0प्र0 प्रदूषण नियंत्रण बोर्ड)
- बी.एल.डब्लू. वाराणसी यथाशीघ्र एसटीपी को उच्चीकरण कराकर मानको के अनुरूप संचालन करने के लिये रोड–मैप 15 दिवस के भीतर प्रस्तुत करे। रोड–मैप प्रस्तुत न करने की दशा में अथवा प्रस्तुत करने के उपरान्त किया चरण पर अनावश्यक विलम्ब की दशा में उ0प्र0 प्रदूषण नियंत्रण बोर्ड नोटिस निर्गत करते हुये आवश्यक कार्यवाही करे व कृत कार्यवाही से समिति को अवगत कराये।
  (कार्यवाही:–बी0एल0डब्लू. वाराणसी/ उ0प्र0 प्रदूषण नियंत्रण बोर्ड)
- प्रदेश के सभी संचालित एस.टी.पी. एवं सी.ई.टी.पी. का राज्य स्वच्छ गंगा मिशन–उ0प्र0 के स्तर से सघन निरीक्षण कराया जाए। **(कार्यवाही:–एस.एम.सी.जी.)**
- औद्योगिक विकास विभाग अवगत कराये कि जैनपुर कानपुर देहात में सीईटीपी के उन्नयन कार्य में हो रहे विलम्ब हेतु उत्तरदायित्व निर्धारित करते हुये प्रदेश में स्थित सभी अक्रियाशील सी.ई.टी.पी. को क्रियाशील करने हेतु आगामी कार्ययोजना पाक्षिक माइलस्टोन के साथ समिति को यथाशीघ्र प्रस्तुत करे। **(कार्यवाही:–एस.एम.सी.जी.)**
- भदोही में निष्प्रयोज्य सी.ई.टी.पी. के स्थान पर नये सी.ई.टी.पी. बनाये जाने हेतु कार्ययोजना यथाशीघ्र तैयार कराई जाये। **(कार्यवाही–CEO, BIDA)**

- निर्माणाधीन आई एण्ड डी एवं एस.टी.पी. परियोजनाएं तथा औद्योगिक उत्प्रवाह के शोधन हेतु सी.ई.टी.पी. निर्माण की परियोजनाएं लक्षित समय से पूर्ण करायी जाएं।

अंत में सधन्यवाद बैठक समाप्त हुई।

संलग्नक–यथोक्त।

अनुराग श्रीवास्तव
प्रमुख सचिव, नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग/अध्यक्ष, उत्तरदायित्व निर्धारण समिति

पत्र संख्या–1240783/SMCG/02 **दिनांक** 26.10.2023

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य सचिव, उ0प्र0 शासन।
2. कृषि उत्पादन आयुक्त, उ0प्र0 शासन।
3. प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।
4. प्रमुख सचिव, आवास एवं शहरी नियोजन विभाग, उ0प्र0 शासन।
5. प्रमुख सचिव, औद्योगिक विकास विभाग, उ0प्र0 शासन।
6. सचिव, वन पर्यावरण एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन।
7. प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण) लखनऊ।
8. प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ।
9. मुख्य कार्यपालक अधिकारी, यू.पी.सीडा/नोएडा/ग्रेटर नोएडा/भदोही औद्योगिक विकास प्राधिकरण।
10. उपाध्यक्ष, मुरादाबाद विकास प्राधिकरण/मेरठ विकास प्राधिकरण।
11. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
12. मुख्य अभियन्ता, वाराणसी लोकोमोटिव वर्क्स, वाराणसी।

आज्ञा से,

26/10/23

(प्रवीण मिश्र)
संयुक्त प्रबंध निदेशक, उ0प्र.
जल निगम (ग्रा0)

Time-line decided for Non-compliant STPs						
S.No.	Name	Capacity (MLD)	Utilization Capacity (MLD)	Year/ Technology	Time-line	Action taken Penalty imposed (Cr.)
1	Jajmau, Kanpur	5	5	1990/UASB	Mar-2024	-
2	Fatehgarh	2.7	2.7	1992/WSP	Jun-2024	-
3	Jalalpur Kannauj	13	13	2017/SBR	Compliant	-
4	Bharwara Lucknow	345	345	2011/UASB	Oct-2023	-
5	Trans Hindon (Indirapuram), Gaziabad	56	56	2000/UASB	Oct-2023	-
6	Dudaihada,Gaziabad	70	70	2000/UASB	Oct-2023	-
7	Kidwai Nagar, Mujaffar nagar	32.5	30.6	2002/OP	Oct-2023	-
8	Ayodhya	12	12	2014/UASB	Compliant	-
9	Ahara Road+Zone-A, Anoopsahar	0.805	0.4	2003/WSP	Oct-2023	-
10	Ahara Road (Shivanand Ashram) Zone B	1.75	0.9	2003/WSP	Oct-2023	-
11	Modinagar Ghaziabad	20	12	2023/SBR	Compliant	-
12	Ayodhya	6	4	2023/SBR	Compliant	-
13	Jharkhandi Gorakhpur	15	11.9	2015/SBR	Compliant	-
14	Banda	4	4	1979/OP	-	-
15	Jajmau, Kanpur	43	37	2020/ASP	Nov-2023	3.02
16	Bingwan, Kanpur	210	135	2015/UASB	Nov-2023	4.09
17	Jajmau, Kanpur	130	120	1998/ASP	Nov-2023	0.35
18	Pakka Pokhra,Mirzapur	14	14	1994/UASB	Nov-2023	-
19	Pandav Nagar, MeDA	03	2.7	2013/ASP	-	-
20	Pallav puram-1, MeDA	07	6.5	2012/ASP	Nov-2023	-
21	Lohiya Nagar , MeDA	10	2	2010/ASP	Nov-2023	-
22	Shatabdi Nagar, MeDA	15	4.8	2010/ASP	Nov 2023	-
23	Pallav puram-2 , MeDA	11	7	2008/MBBR	Jan-2024	-
24	Vedvyaspuri , MeDA	15	4.5	2010/ASP	Nov-2023	-
25	Rachapuram, MeDA	06	4.4	2011/ASP	Jan-2024	-
26	Shardapuri-1, MeDA	06	5.5	2010/ASP	-	-
27	Sainik Vihar, MeDA	06	5.95	2017/UASB	-	-
28	Modipuram Tiraha, MeDA	05	4.9	2016/ASP	Compliant	-
29	Sports Goods Complex, MeDA	07	4	2012/ASP	Nov-2023	-
30	Ganga Nagar, MeDA	10	3.8	2011/SBR	Compliant	-
31	Shardapuri Phase-2, MeDA	06	5.6	2012/ASP	Compliant	-
32	Firozabad	3	3	2014/OP	-	-

Time-line decided for Non-operational STPs						
S.No.	Name	Capacity (MLD)	Utilization Capacity (MLD)	Year/ Technology	Time-line	Action taken
1	Rampur	15	0	2015/UASB	-	-
2	Rampur	5	0	2016/SBR	Operational	-
3	Baniyapur	15	0	2018/SBR	Dec-2024	-
4	Sultanpur	05	0	2006/OP	Operational	-
5	Ramna	050	0	2021/SBR	Operational	-
6	Moradabad, MoDA	20	0	2017/SBR	Operational	-
7	Chitrakoot	3.42	3.42	2000/OP	-	-
8	Govardhan	2.76	2.76	2011/WSP	-	-
9	Varanasi Locomotive Work	12	0	1989/ASP	Consultant to be appointed by Dec-2023	-

Time-line decided for delayed STP Projects								
S.No.	Project	No of STP/ Capacity (MLD)	Date of start	Physical Progress (%)	Date of completion as per CB	Expected date of completion	Time-line	Action taken
1	Lucknow	120	Jul-2018	87	Mar-2020	Sep-2023	Dec-2023	25.0
2	Azamgarh	8	Jan-2022	60	Jan-2024	Jan-2024	Jan-2024	
3	Gorakhpur	10	Mar-2022	94	Mar-2023	Sep-2023	Oct-2023	22.62
4	Balrampur	8.5	May-2023	60	Nov-2023	Nov-2023	Nov-2023	-
5	Gorakhpur	10	Apr-2023	2	Sep-2024	Sep-2024	Sep-2024	-
6	Gorakhpur	30	Apr-2023	3	Mar-2025	Mar-2025	Mar-2025	-
7	Gorakhpur	38	Apr-2023	3	Mar-2025	Mar-2025	Mar-2025	-
8	Rehabilitation and O&M of Sewage Infrastructure at Kanpur and STP at Panka	30	Mar-2018	97.00	Oct - 2021	Oct - 2023	Nov-2023	0.32
9	I&D and STP works at Budhana town, Distt. Muzaffarnagar	10	Feb-2019	97.63	Jun - 2023	Jun – 2023	Jun-2023	-
10	I&D and STP works at Muzaffarnagar	54.50 (2 no.)	Jan-2019	88.75	Jun - 2023	Dec - 2023	Dec-2023	-
11	I&D and STP works at Kairana	15	Dec-2020	78.40	May-2023	Oct – 2023	Dec-2023	0.32
12	I&D and STP works at Unnao.	15	Jul-2017	95.00	Oct-2021	Jul – 2023	Oct-2023	0.56
13	I&D and STP works at Shuklaganj, Distt. Unnao	05	Jul-2017	76.50	Dec-2022	Oct – 2023	Dec-2023	0.39
14	I&D and STP works at Lucknow	42.5 (2 no.)	May-2020	49.02	Nov-2023	Nov-2023	Dec-2023	-

15	I&D and STP works at Sultanpur	17 (3 no.)	Dec – 2019	99.55	Nov-2021	Jul – 2023	Oct-2023	9.0
16	I&D and STP works at Mirzapur (HAM) including 15 years O&M.	17 (2 no.)	May-2020	74.00	Jan-2024	Jan-2024	Nov-2023	-
17	Sewerage works at Ghazipur (HAM) including 15 years O&M.	21	May-2020	73.50	Jan-2024	Jan-2024	Jan-2024	-
18	I&D and STP works at Fatehgarh - Farrukhabad (HAM) including 15 years O&M.	47.70 (2 no.)	Jan-2021	63.00	Jun-2024	Jun-2024	Jun-2024	-
19	I&D and STP works at Bareilly (HAM) including 15 years O&M.	63 (3 no.)	Jan-2019	83.50	Aug-2024	Aug-2024	Aug-2024	-
20	I&D and STP works at Moradabad (HAM) including 15 years O&M.	25	Jul-2018	26.00	Jan-2025	Jan-2025	Jan-2025	-
21	Rehabilitation/Renovation of Agra Sewerage Scheme (I&D works) (HAM) including 15 years O&M.	177.60 (13 no.)	May-2020	19.38	Apr-2025	Apr-2025	Apr-2025	-
22	I&D and STP works at Ayodhya (HAM) including 15 years O&M.	33	May-2021	50.59	Mar-2024	Mar-2024	Mar-2024	-
23	Ghaziabad	21.5 (1no.)		60	Aug-2023			
24	Jhansi	1/26		70	Jul-23			

Time-line decided for Under construction/non operational CETPs							
S.No.	Name	Capacity (MLD)	Executing Agency	Current status	Date of Sanction	Expected date of completion	Time-line
1	Jajmau	20	JTETA	83%	11.02.2019	Oct-2023	Apr-2024
2	Banthar, Unnao	4.5	BIPCC	31%	21.02.2020	Feb-2024	Sep-2024
3	Unnao	2.15	UTPCC	Non compliant	22.06.2020	LoA issued on 07.09.2023	-
4	Jainpur, Kanpur Dehat	2	UPSIDA	Non operational		Oct-2023	Jan-2024
5	GIDA, Gorakhpur	7.5	GIDA/ UPJN(U)	-	11.01.2022	Jul-2024	-
6	Bhadohi	1	BIDA	Non operational			New plant to be proposed
7	Moradabad	2.4	UPSIDA	Non operational			

Note: Show cause letters has been issued to the respective Project Managers, UPJN (R) responsible for delay in work completion/non compliance of STP at Sultanpur, Kanpur, Shamli, Garh project by UP Jal Nigam (Rural). Notices/complaints have also been served to the responsible firm other than imposing penalty/Environmental Compensation for not achieving KPIs in Kanpur, Sultanpur, Shamli etc.

Annexure - 34

File No:-70-2099/97/2023-2-

अध्यक्ष,उत्तरदायित्व निर्धारण समिति/प्रमुख सचिव,नमामि गंगे तथा ग्रामीण जलापूर्ति की अध्यक्षता में दिनांक 14.12.2023 को सम्पन्न द्वितीय बैठक का कार्यवृत।

बैठक में उपस्थित अधिकारी गण का उपस्थिति पत्रक संलग्न है। मुख्यालय से बाहर के अधिकारी गण द्वारा वर्चुअल प्रतिभाग किया गया ।

2- बैठक में प्रदेश में स्थापित एस. टी.पी./सी.ई.टी.पी के क्रियाशील व कम्प्लाएन्ट व निर्माणाधीन परियोजनाओं के संबंध में दिनांक 18.10.2023 को सम्पन्न बैठक में दिये निर्देशों के क्रम में अद्यतन प्रगति से निम्नानुसार अवगत कराया गया:-

I. अद्यतन उपलब्ध विवरण के अनुसार प्रदेश कुल 133 एम.टी.पी. स्थापित हैं, जिनकी कुल शोधन क्षमता 4110.90 एम.एल.डी. है। वर्तमान में 122 एस.टी.पी. ही क्रियाशील अवस्था में हैं, जिनमें से 99 एस.टी.पी. भानक प्राप्त है तथा 05 एस.टी.पी. अक्रियाशील अवस्था में हैं।

II. प्रदेश में शोधन क्षमता बढ़ाये जाने के उद्देश्य से विभिन्न कार्यक्रमों के अन्तर्गत, 44 एस.टी.पी. निर्माणाधीन हैं तथा 19 एस.टी.पी. निविदा प्रक्रिया में हैं।

III. 3090 जल निगम (नगरीय) द्वारा संचालित 54 एस.टी.पी. में से 38 एस.टी.पी. कम्प्लाएन्ट, 12 नॉन कम्प्लाएन्ट तथा 04 अक्रियाशील हैं। अवगत कराया गया कि अक्रियाशील 2.7 एम.एल.डी. फतेहगढ़ एस.टी.पी. नमामि गंगे के अन्तर्गत बन रहे 17.7 एम.एल.डी. के संचालित हो जाने के उपरान्त क्रियाशील हो जाएगा। नॉन कम्प्लाएन्ट 345 एम.एल.डी. भरवारा लखनऊ एस.टी.पी. व 32.5 एम.एल.डी. फ़िदवईनगर, मुजफ्फरनगर एस.टी.पी. 31 दिसम्बर 2023 तक कम्प्लाएन्ट कर लिये जाएंगे तथा अक्रियाशील 15 एम.एल.डी. रामपुर को फरवरी 2024 को क्रियाशील कर लिया जाएगा।

IV. 56 एम.एल.डी. ट्रांस हिण्डन, (इन्दिरापुरम) गाजियाबाद एस.टी.पी. को जनवरी 2024 तक कम्प्लाएन्ट कर लिया जाएगा। आगरा रोड जोन-ए व जोन-बी के 0.805 व 1.75 एम.एल.डी. एस.टी.पी. को डी.जी. सेट के माध्यम से संचालित किया जा रहा है। अवगत कराया गया कि 13 एम.एल.डी. एस.टी.पी. जलालपुर कन्नौज, 12 व 6 एम.एल.डी. एस.टी.पी. अयोध्या, वर्तमान में कंम्प्लाएन्ट अवस्था में है। बांटा स्थित 04 एम.एल.डी. एस.टी.पी. अक्रियाशील है, परन्तु एस.टी.पी. पर आने वाला अधिकतम जल परकोलेट हो जाने की वजह से आउटलेट पर न्यूनतम मात्रा में जल प्रवाहित होता है। अवगत कराया गया कि प्रतापगढ़ स्थित 8.95 एम.एल.डी. एस.टी.पी. में सी.सी.टी. का कार्य पूर्ण कर लिया गया है, एस.टी.पी. शीघ्र ही कम्प्लाएन्ट हो जाएगा। 15 एम.एल.डी.

बनियापुर, कानपुर एस.टी.पी. को क्रियाशील किये जाने हेतु निविदा प्रक्रिया पूर्ण कर ली गयी है तथा कार्य 31 दिसम्बर 2024 तक पूर्ण करा लिया जाएगा।

V. लखनऊ, गोरखपुर व बलरामपुर में निर्माणाधीन परियोजनाओं की समय सीमा बढ़ा कर क्रमशः मार्च-2024, 31 दिसम्बर-2023 व मार्च-2024 कर दी गयी है।

VI. उ0प्र0 जल निगम (ग्रामीण) द्वारा 37 एस.टी.पी. का संचालन किया जा रहा है, जिनमें से 05 एस.टी.पी. नॉन कम्प्लाएन्ट हैं। अनूपशहर स्थित 1 व 1.5 एम.एल.डी. एस.टी.पी., अनूपशहर स्थित उ0प्र0 जल निगम (नगरीय) द्वारा संचालित 0.805 व 1.75 एम.एल.डी. एस.टी.पी. पर विद्युत कनेक्शन न होने व एस.टी.पी. के दूषित जल को उत्तर प्रदेश जल निगम (ग्रामीण) द्वारा संचालित एस.टी.पी. में छोड़ दिये जाने की वजह से नॉन कम्प्लाएन्ट हो गया है। पूर्व में नॉन कम्प्लाएन्ट 14 एम.एल.डी.एस.टी.पी. पक्का पोखरा, मिर्जापुर में स्टेबलाइजेशन का कार्य किया जा रहा है, एस.टी.पी. शीघ्र ही कम्प्लाएन्ट हो जाएगा। पूर्व में अक्रियाशील सुल्तानपुर व रमना एस.टी.पी. क्रियाशील कर लिया गया है।

VII. मिर्जापुर में निर्माणाधीन परियोजनाओं के कार्यों में अनावश्यक विलम्ब के कारण प्रकरण में दोषी/उत्तरदायी अधिकारियों को कारण बताओ नोटिस निर्गत की गयी है।

VIII. बैठक में आवास एवं शहरी नियोजन विभाग द्वारा अवगत कराया कि मेरठ विकास प्राधिकरण द्वारा संचालित 13 एस.टी.पी. में से 03 एस.टी.पी. को कम्प्लाएन्ट कर लिया गया है, 05 एस.टी.पी. पर क्लोरिनेशन का कार्य पूर्ण कर टेस्टिंग प्रक्रिया में है तथा शेष 05 एस.टी.पी. पर डिसइन्फेक्शन किये जाने के लिए डी.पी.आर. विरचन प्रक्रिया में है।

IX. नगर विकास विभाग द्वारा संचालित 04 एस.टी.पी. में से 02 एस.टी.पी. नॉन कम्प्लाएन्ट हैं, जिनमें से 3.42 एम.एल.डी. एस.टी.पी. चित्रकूट को कम्प्लाएन्ट किये जाने की कार्ययोजना प्रगति में है। गोवर्द्धन स्थित 2.76 एम.एल.डी. एस.टी.पी. को कम्प्लाएन्ट किये जाने की योजना स्वीकृत की है।

X. वाराणसी लोकोमोटिव वर्क्स द्वारा संचालित 12 एम.एल.डी. एस.टी.पी. अभी भी नॉन कम्प्लाएन्ट है। उप मुख्य अभियन्ता, डी.एल.डब्ल्यू. वाराणसी द्वारा अवगत कराया गया कि एस.टी.पी. को कम्प्लाएन्ट किये जाने हेतु डी.पी.आर. विरचन प्रक्रिया में है। एस.टी.पी. से निकलने वाला जल परिसर में उपयोग कर लिया जाता है।

XI. 30प्र0 जल निगम (नगरीय) द्वारा अवगत कराया गया कि वाराणसी स्थित 80 एम.एल.डी. एस.टी.पी. दीनापुर के स्थान पर 220 एम.एल.डी. एस.टी.पी. का निर्माण तथा 120 एम.एल.डी. एस.टी.पी., गोइठा की क्षमता बढ़ाये जाने का कार्य नमामि गंगे कार्यक्रम के अन्तर्गत किये जाने का प्रस्ताव है। परियोजना प्रबन्धक, 30प्र0 जल निगम (ग्रामीण), वाराणसी द्वारा अवगत कराया गया कि 120 एम.एल.डी. गोइठा एस.टी.पी. उत्तर प्रदेश जल निगम (नगरीय) द्वारा संचालित है, अतः राष्ट्रीय स्वच्छ गंगा मिशन द्वारा उक्त पर असहमति दी गयी है। बलिया में एस.टी.पी. निर्माण किये जाने के कार्य हेतु अनुबन्ध हस्ताक्षर कर लिया गया है।

XII. 20 एम.एल.डी. सी.ई.टी.पी. कानपुर के संबंध में वरिष्ठ पर्यावरण अभियन्ता, एस.एम.सी.जी. द्वारा अवगत कराया गया कि 10 एम.एल.डी. क्षमता पर प्लान्ट को स्टेबलाइज किया जा रहा है एवं अप्रैल 2024 तक प्लान्ट के सभी कार्य पूर्ण कर 20 एम.एल.डी. क्षमता पर चलाया जा सकेगा। निदेशक, JTETA द्वारा अवगत कराया गया कि पम्पिंग स्टेशन-3 पर पावर कनेक्शन की आवश्यकता है, जिसके लिए केस्को, कानपुर से अनुरोध किया जा रहा है। केस्को, कानपुर द्वारा अभी तक सी.ई.टी.पी. पर पर्मानेन्ट पावर कनेक्शन किये जाने हेतु निविदा प्रक्रिया का कार्य प्रारम्भ नहीं किया गया है।

XIII. निदेशक, बी.आई.पी.सी.सी. द्वारा अवगत कराया गया कि बन्थर सी.ई.टी.पी. की भौतिक प्रगति वर्तमान में 31 प्रतिशत है एवं कार्य पूर्ण होने की तिथि सितम्बर-2024 निर्धारित है।

XIV. ए.सी.ई.ओ. गीडा गोरखपुर द्वारा अवगत कराया गया कि गीडा हेतु नमामि गंगे कार्यक्रम के अन्तर्गत स्वीकृत 7.5 एम.एल.डी. सी.ई.टी.पी. में डिस्टलरी एवं इलेक्ट्रोप्लेटिंग इकाई का उत्प्रवाह शोधित नहीं किया जा सकता, जिसके फलस्वरूप 1.5 एम.एल.डी. शोधन क्षमता के सी.ई.टी.पी. की आवश्यकता होगी। उक्त के क्रम में एन.एम.सी.जी., नई दिल्ली के साथ विचार-विमर्श किया जा रहा है।

3. प्रश्नगत प्रकरण में सम्पन्न प्रस्तुतीकरण के उपरान्त निम्नवत् निर्देश दिये गये:-

(1) आहार रोड जोन-ए व जोन-बी के 0.805 व 1.75 एम.एल.डी. एस.टी.पी पर आवश्यक कार्यवाही सुनिश्चित की जाए ताकि 1 व 1.5 एम.एल.डी. एस.टी.पी. को भी कम्प्लीएन्ट किया जा सके।

(कार्यवाही-30प्र0 जल निगम (नगरीय)/नगर विकास विभाग उत्तर प्रदेश शासन)

(2) मेरठ विकास प्राधिकरण द्वारा शेष 05 एस.टी.पी. पर भी डिसइन्फेक्शन का कार्य मार्च 2024 तक पूर्ण करा लिये जाये।

(कार्यवाही-मेरठ विकास प्राधिकरण)/आवास एवं शहरी नियोजन विभाग,उत्तर प्रदेश शासन।)

(3) डी.एल.डब्ल्यू वाराणसी द्वारा लिखित रूप से बताया जाए कि उनके द्वारा जनित सीवेज परिसर में ही इस्तेमाल किया जाता है। अन्यथा की स्थिति में डिसइन्फेक्शन की व्यवस्था किये जाने तक एस.टी.पी. को कम्प्लाएन्ट किये जाने के लिए बायोरेमेडियेशन या अन्य कोई विकल्प अन्तरिम व्यवस्था के अन्तर्गत लिये जायें। उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उक्त के संबंध में आवश्यक कार्यवाही सुनिश्चित की जाय।

(कार्यवाही- डी.एल.डब्ल्यू वाराणसी/उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ) पर्यावरण वन एवं जलवायु परिवर्तन विभाग उत्तर प्रदेश शासन।)

(4) वाराणसी स्थित 80 एम.एल.डी. एस.टी.पी. दीनापुर के स्थान पर 220 एम.एल.डी. एस.टी.पी. का निर्माण का कार्य नमामि गंगे कार्यक्रम के अन्तर्गत किये जाने पर सहमति देते हुए उ0प्र0 जल निगम (ग्रामीण) द्वारा डी.पी.आर. शीघ्र ही राष्ट्रीय स्वच्छ गंगा मिशन को प्रेषित की जाऐ।

(कार्यवाही-उ0प्र0 जल निगम (ग्रामीण)/राज्य स्वच्छ गंगा मिशन लखनऊ)

(5) वाराणसी स्थित 120 एम.एल.डी. गोइठा एस.टी.पी. की क्षमता बढ़ाने व नाले से हो रहे ओवर फ्लो को डायवर्ट करने के लिए दिये गये प्रस्ताव पर असहमति व्यक्त की गयी। उक्त प्रस्ताव को नगर विकास विभाग द्वारा संचालित अमृत अथवा राज्य सेक्टर के अन्तर्गत कराया जाऐ

(कार्यवाही-उ0प्र0 जल निगम (नगरीय)/नगर विकास विभाग उत्तर प्रदेश शासन)

(6) स्वच्छ भारत मिशन 2.0 के अन्तर्गत चल रहे एस.टी.पी. की सूची व अद्यतन प्रगति शीघ्र ही उपलब्ध करायी जाए।

(कार्यवाही-नगर विकास विभाग)

(7) उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा प्रदेश में स्थापित एस.टी.पी. के कम्प्लाएन्ट/नॉन कम्प्लाएन्ट की प्रस्तुत की जा रही सूचना को पुनः सत्यापित करते हुए प्रेषित किया जाऐ।

(कार्यवाही- उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड)

(8) 20 एम.एम.डी. सी.ई.टी.पी. जाजमऊ पर पावर कनेक्शन के संबंध में आ रही समस्याओं के निस्तारण हेतु निदेशक, UPEIDA एस.एम.सी.जी. को लिखित रूप से अवगत कराया जाऐ।

File No.79-2059/2/2023-2-

(कार्यवाही-निदेशक, JTETA)

(9) गोंडा में प्रस्तावित सी.ई.टी.पी. में शोधन क्षमता का निर्धारण त्वरित गति से कर निविदा प्रक्रिया को शीघ्र पूर्ण किया जाय।

(कार्यवाही-सी.ई.ओ., गोंडा, गोरखपुर/ उ0प्र0 जल निगम (नगरीय)/नगर विकास विभाग उत्तर प्रदेश शासन)

उपरोक्त लिये गये निर्णयानुसार बैठक सधन्यवाद समाप्त हुई।

संलग्नक-यथोक्त।

Digitally Signed by अनुराग श्रीवास्तव
Date: 19-12-2023 10:22:26
Reason: Approved

(अनुराग श्रीवास्तव)
प्रमुख सचिव,

संख्या-1150/76-2-2023-E-1747760 तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर मुख्य सचिव, औद्योगिक विकास विभाग, उ0प्र0 शासन।
2. अपर मुख्य सचिव, आवास एवं शहरी नियोजन विभाग, उ0प्र0 शासन।
3. प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।
4. सचिव, पर्यावरण वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन।
5. प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ।
6. मुख्य कार्यपालक अधिकारी, यू.पी.सीडा/नोएडा/ग्रेटर नोएडा/भदोही औद्योगिक विकास प्राधिकरण।
7. उपाध्यक्ष, मुरादाबाद विकास प्राधिकरण/मेरठ विकास प्राधिकरण।
8. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
9. मुख्य अभियन्ता, वाराणसी लोकोमोटिव वर्क्स, वाराणसी।

आज्ञा से,

(प्रवीण मिश्र)
विशेष सचिव।

File No.:19-2093/37/2023-2-

(कार्यवाही-निदेशक, JTETA)

(9) गौंडा में प्रस्तावित सी.ई.टी.पी. में शोधन क्षमता का निर्धारण त्वरित गति से कर निविदा प्रक्रिया को शीघ्र पूर्ण किया जाय।

(कार्यवाही-सी.ई.ओ., गौंडा, गोरखपुर/ उ0प्र0 जल निगम (नगरीय)/नगर विकास विभाग उत्तर प्रदेश शासन)

उपरोक्त लिये गये निर्णयानुसार बैठक सधन्यवाद समाप्त हुई।

संलग्नक-यथोक्त।

(अनुराग श्रीवास्तव)
प्रमुख सचिव,

संख्या-1150/76-2-2023-E-1747760 तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर मुख्य सचिव, औद्योगिक विकास विभाग, उ0प्र0 शासन।
2. अपर मुख्य सचिव, आवास एवं शहरी नियोजन विभाग, उ0प्र0 शासन।
3. प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।
4. सचिव, पर्यावरण वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन।
5. प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ।
6. मुख्य कार्यपालक अधिकारी, यू.पी.सीडा/नोएडा/ग्रेटर नोएडा/भदोही औद्योगिक विकास प्राधिकरण।
7. उपाध्यक्ष, मुरादाबाद विकास प्राधिकरण/मेरठ विकास प्राधिकरण।
8. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
9. मुख्य अभियन्ता, वाराणसी नॉर्दर्न सर्कल, वाराणसी।

आज्ञा से,

Digitally Signed by प्रवीण मिश्र
(प्रवीण मिश्र)
Date: 20-12-2023 17:21:32
Reason: Approved
विशेष सचिव।

Time-line decided for Under construction/non operational CETPs							
S.No.	Name	Capacity (MLD)	Executing Agency	Current status	Date of Sanction	Expected date of completion	Time-line
1	Jajmau	20	JTETA	83%	11.02.2019	Oct-2023	Apr-2024
2	Banthar, Unnao	4.5	BIPCC	31%	21.02.2020	Feb-2024	Sep-2024
3	Unnao	2.15	UTPCC	Non compliant	22.06.2020	LoA issued on 07.09.2023	-
4	Jainpur, Kanpur Dehat	2	UPSIDA	Non operational		Oct-2023	DPR prepared
5	GIDA, Gorakhpur	7.5	GIDA/ UPJN(U)	-	11.01.2022	Jul-2024	-
6	Bhadohi	1	BIDA	Non operational			New plant to be proposed
7	Moradabad	2.4	UPSIDA	Non operational			-

Note: Show cause letter has been issued to the respective Project Managers responsible for delay in project completion by UP Jal Nigam (Rural). Notices/complaints have also been served to the responsible firm other than imposing penalty/Environmental Compensation for not achieving KPIs. -

	Lucknow							
15	I&D and STP works at Sultanpur	17 (3 no.)	Dec – 2019	99.55	Nov-2021	Jul – 2023	Oct-2023	Under trial run
16	I&D and STP works at Mirzapur (HAM) including 15 years O&M.	17 (2 no.)	May-2020	74.00	Jan-2024	Jan-2024	Nov-2023	STP under stabilization
17	Sewerage works at Ghazipur (HAM) including 15 years O&M.	21	May-2020	73.50	Jan-2024	Jan-2024	Jan-2024	-
18	I&D and STP works at Fatehgarh - Farrukhabad (HAM) including 15 years O&M.	47.70 (2 no.)	Jan-2021	63.00	Jun-2024	Jun-2024	Jun-2024	-
19	I&D and STP works at Bareilly (HAM) including 15 years O&M.	63 (3 no.)	Jan-2019	83.50	Aug-2024	Aug-2024	Aug-2024	-
20	I&D and STP works at Moradabad (HAM) including 15 years O&M.	25	Jul-2018	26.00	Jan-2025	Jan-2025	Jan-2025	-
21	Rehabilitation/Renovation of Agra Sewerage Scheme (I&D works) (HAM) including 15 years O&M.	177.60 (13 no.)	May-2020	19.38	Apr-2025	Apr-2025	Apr-2025	-
22	I&D and STP works at Ayodhya (HAM) including 15 years O&M.	33	May-2021	50.59	Mar-2024	Mar-2024	Mar-2024	-
23	Ghaziabad	21.5 (1no.)		60	Aug-2023	LoA issued on 17.11.2023		
24	Jhansi	1/26		95	Dec-2023	Dec-2023		

Time-line decided for Non-operational STPs					
S.No.	Name	Capacity (MLD)	Utilization Capacity (MLD)	Year/ Technology	Time-line
1	Rampur	15	0	2015/UASB	Feb-2024
2	Rampur	5	0	2016/SBR	Operational
3	Baniyapur	15	0	2018/SBR	Tender finalized
4	Sultanpur	05	0	2006/OP	Operational
5	Ramna	05	0	2021/SBR	Operational
6	Moradabad, MoDA	20	0	2017/SBR	Operational
7	Chitrakoot	3.42	3.42	2000/OP	Under tendering
8	Govardhan	2.76	2.76	2011/WSP	Project sanctioned
9	Varanasi Locomotive Work	12	0	1989/ASP	Interim measures to be taken if treated water is being discharged outside premised

Time-line decided for delayed STP Projects								
S.No.	Project	No of STP/ Capacity (MLD)	Date of start	Physical Progress (%)	Date of completion as per CB	Expected date of completion	Time-line	Action taken (Cr.))
1	Lucknow	120	Jul-2018	87	Mar-2020	Sep-2023	Mar-2024	2.5
2	Azamgarh	8	Jan-2022	60	Jan-2024	Jan-2024	Jan-2024	-
3	Gorakhpur	10	Mar-2022	94	Mar-2023	Sep-2023	Dec-2023	2.26
4	Balrampur	8.5	May-2023	60	Nov-2023	Nov-2023	Mar-2024	-
5	Gorakhpur	10	Apr-2023	2	Sep-2024	Sep-2024	Sep-2024	-
6	Gorakhpur	30	Apr-2023	3	Mar-2025	Mar-2025	Mar-2025	-
7	Gorakhpur	38	Apr-2023	3	Mar-2025	Mar-2025	Mar-2025	-
8	Rehabilitation and O&M of Sewage Infrastructure at Kanpur and STP at Panka	30	Mar-2018	97.00	Oct - 2021	Oct - 2023	Nov-2023	Under trial run
9	I&D and STP works at Budhana town, Distt. Muzaffarnagar	10	Feb-2019	97.63	Jun - 2023	Jun – 2023	Jun-2023	-
10	I&D and STP works at Muzaffarnagar	54.50 (2 no.)	Jan-2019	88.75	Jun - 2023	Dec - 2023	Dec-2023	-
11	I&D and STP works at Kairana	15	Dec-2020	78.40	May-2023	Oct – 2023	Dec-2023	0.32
12	I&D and STP works at Unnao.	15	Jul-2017	95.00	Oct-2021	Jul – 2023	STP under trial run	
13	I&D and STP works at Shuklaganj, Distt. Unnao	05	Jul-2017	76.50	Dec-2022	Oct – 2023	Dec-2023	0.39
14	I&D and STP works at	42.5 (2 no.)	May-2020	49.02	Nov-2023	Nov-2023	Dec-2023	-

Time-line decided for Non-compliant STPs						
S.No.	Name	Capacity (MLD)	Utilization Capacity (MLD)	Year/ Technology	Time-line	Action taken Penalty imposed (Cr.)
1	Jajmau, Kanpur	5	5	1990/UASB	To be demmolished	-
2	Fatehgarh	2.7	2.7	1992/WSP	Jun-2024	-
3	Jalalpur Kannauj	13	13	2017/SBR	Compliant	-
4	Bharwara Lucknow	345	345	2011/UASB	Dec-2023	-
5	Trans Hindon (Indirapuram), Gaziabad	56	56	2000/UASB	Jan-2023	-
6	Dudaihada,Gaziabad	70	70	2000/UASB	Dec-2023	-
7	Kidwai Nagar, Mujaffar nagar	32.5	30.6	2002/OP	Dec-2023	-
8	Ayodhya	12	12	2014/UASB	Compliant	-
9	Ahara Road+Zone-A, Anoopsahar	0.805	0.4	2003/WSP	Maintained compliant using DG	-
10	Ahara Road (Shivanand Ashram) Zone B	1.75	0.9	2003/WSP		-
11	Modinagar Ghaziabad	20	12	2023/SBR	Compliant	-
12	Ayodhya	6	4	2023/SBR	Compliant	-
13	Jharkhandi Gorakhpur	15	11.9	2015/SBR	Compliant	-
14	Banda	4	4	1979/OP	Operational	-
15	Jajmau, Kanpur	43	37	2020/ASP	Jan-2024	3.44
16	Bingwan, Kanpur	210	135	2015/UASB	Feb-2024	4.45
17	Jajmau, Kanpur	130	120	1998/ASP	Jan-2024	0.35
18	Pakka Pokhra,Mirzapur	14	14	1994/UASB	Under stabilization	-
19	Pandav Nagar, MeDA	03	2.7	2013/ASP	DPR incorporating new technology under preparation	
20	Shardapuri-1, MeDA	06	5.5	2010/ASP		
21	Sainik Vihar, MeDA	06	5.95	2017/UASB		
22	Ganga Nagar, MeDA	10	3.8	2011/SBR	Compliant	-
23	Modipuram Tiraha, MeDA	05	4.9	2016/ASP	Compliant	-
24	Shardapuri Phase-2, MeDA	06	5.6	2012/ASP	Compliant	-
25	Lohiya Nagar , MeDA	10	2	2010/ASP	Chlorination system is under testing.	
26	Shatabdi Nagar, MeDA	15	4.8	2010/ASP		
27	Vedvyaspuri , MeDA	15	4.5	2010/ASP		
28	Pallav puram-1, MeDA	07	6.5	2012/ASP		
29	Sports Goods Complex, MeDA	07	4	2012/ASP		
30	Pallav puram-2 , MeDA	11	7	2008/MBBR	Jan-2024	-
31	Rachapuram, MeDA	06	4.4	2011/ASP	Jan-2024	-
32	Firozabad	3	3	2014/OP	Compliant	-

बैठक में उपस्थित प्रतिभागियों की सूची संलग्न है।

विशेष सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति द्वारा उत्तर प्रदेश में स्थापित एस.टी.पी./सी.ई.टी.पी. के क्रियाशील व कम्प्लाएन्ट तथा निर्माणाधीन परियोजनाओं की समीक्षा हेतु प्रथम बैठक दिनांक 14.12.2023 को निर्धारित की गयी समय सीमा की प्रगति के बारे में बिन्दुवार अवगत कराया गया:-

i. वर्तमान में प्रदेश में उपलब्ध सूची के आधार पर कुल 134 एस.टी.पी. स्थापित हैं, जिनकी कुल शोधन क्षमता 4120.90 एम.एल.डी. है। अवगत कराया गया कि वर्तमान में 128 एस.टी.पी. ही क्रियाशील अवस्था में हैं, जिनमें से 106 एस.टी.पी. कम्प्लाएन्ट, 29 एस.टी.पी. नॉन कम्प्लाएन्ट तथा 06 एस.टी.पी. अक्रियाशील अवस्था में हैं।

ii. उ0प्र0 जल निगम (नगरीय) द्वारा संचालित 54 एस.टी.पी. में से 46 एस.टी.पी. कम्प्लाएन्ट, 04 नॉन कम्प्लाएन्ट तथा 04 अक्रियाशील अवस्था में हैं। विभाग द्वारा अवगत कराया गया कि अक्रियाशील 2.7 एम.एल.डी. फतेहगढ़ एस.टी.पी. नमामि गंगे के अन्तर्गत बन रहे 17.7 एम.एल.डी. के संचालित हो जाने के उपरान्त क्रियाशील हो जाएगा। नॉन कम्प्लाएन्ट 345 एम.एल.डी. भरवारा एस.टी.पी. व 32.5 एम.एल.डी. किदवईनगर, मुजफ्फरनगर एस.टी.पी. अप्रैल 2024 तक कम्प्लाएंट कर लिये जायेगें। अक्रियाशील 15 एम.एल.डी. एसटीपी यूनिवर्सिटी कैम्पस में स्थापित है, जिसपर फ्लो नही प्राप्त हो रहा है, अक्रियाषील 15 एमएलडी बनियापुर, कानपुर एसटीपी पर टेण्डर फाइनल कर फर्म को कार्यादेष जारी कर दिया गया है। अक्रियाषील 4 एमएलडी बांदा एसटीपी को प्रदेष में स्थापित एसटीपी से हटाने का पुनः अनुरोध किया गया है। अवगत कराया गया है कि उ0प्र0 जल निगम (नगरीय) द्वारा संचालित सभी एसटीपी क्रियाशील व कम्लाएंट अवस्था में है।

iii. निर्माणाधीन परियोजना लखनऊ योजना जो कि मार्च 2024 में पूर्ण की जानी थी, अत्यन्त विलम्ब से चल रही है, जिसे अब जून 2024 तक पूर्ण किया जाना प्रस्तावित है। गोरखपुर एसटीपी योजना पूर्ण की जा चुकी है, बलरामपुर एसटीपी योजना मई 2024 मे पूर्ण किया जाना प्रस्तावित है। इसके अतिरिक्त गोरखपुर में चल रही परियोजनाओं में धीमी गति का कारण भूमि अनुपलब्धता बताया गया जिसे मार्च 2025 तक पूर्ण किया जाना लक्षित किया गया है।

Scanned with OKEN Scanner

Scanned with CamScanner

iv. उ0प्र0 जल निगम (ग्रामीण) द्वारा 38 एस.टी.पी. का संचालन किया जा रहा है, जिनमें से 03 एस.टी.पी. नॉन कम्प्लाएन्ट हैं। पूर्व बैठक में सूचित नान कम्प्लाएंट अनूपशहर स्थित 1 व 1.5 एम.एल.डी. एस.टी.पी. तथा नॉन कम्प्लाएन्ट 14 एम.एल.डी.एस.टी.पी. पक्का पोखरा, मिर्जापुर को कम्प्लाएन्ट कर लिया गया है। कानपुर स्थित मेसर्स के.आर.एम.पी.एल. द्वारा संचालित 43 व 130 एमएलडी जाजमऊ एसटीपी तथा 210 एमएलडी बिनगवां एसटीपी फर्म की लापरवाही की वजह से अभी नॉन कम्प्लाएंट अवस्था में है। फर्म द्वारा परियोजना को पूर्ण करने में विलम्ब व एसटीपी को लगातार नॉन कम्प्लाएंट रखने के कारण फर्म पर रु0 10.69 करोड़ का अर्थदण्ड अधिरोपित किया जा चुका है तथा फर्म को विभिन्न स्तर से कारण बताओ नोटिस भी निर्गत की गई है। इस सम्बन्ध में राज्य स्वच्छ गंगा मिशन द्वारा न्यायालय मुख्य महानगर मजिस्ट्रेट, कानपुर में परिवाद दाखिल किया गया है।

v. बैठक में आवास एवं शाहरी नियोजन विभाग द्वारा अवगत कराया कि उनके द्वारा प्रदेश में 22 एसटीपी संचालित किये जा रहे है, जिनमें से मेरठ विकास प्राधिकरण द्वारा संचालित 13 एसटीपी में से 08 पर क्लोरिनेशन का कार्य पूर्ण कर एसटीपी को कम्प्लाएंट कर लिया गया है तथा शेष 02 एस.टी.पी. को अप्रैल 2024 तक कम्प्लाएन्ट कर लिया जायेगा। शेष 02 एस.टी.पी. पर क्लारिनेशन की व्यवस्था जुलाई 2024 तक पूर्ण कर ली जायेगी तथा 01 एसटीपी पर इस कार्य हेतु डीपीआर बनाना प्रस्तावित है। अवगत कराया गया कि मुरादाबाद स्थित 20 एमएलडी एसटीपी क्रियाशील कर लिया गया है तथा लखनऊ स्थित 19 एमएलडी एसटीपी कालोनी में कम बसावट के कारण डिस्चार्ज न प्राप्त कर पाने के कारण अक्रियाशील है।

vi. नगर विकास विभाग द्वारा वर्तमान में कुल 05 एसटीपी संचालित है जिसमें से 02 एस.टी.पी. नॉन कम्प्लाएन्ट हैं, पूर्व में नान कम्प्लाएंट 3.42 एमएलडी चित्रकूट एसटीपी को कम्प्लाएन्ट किया जा चुका है। नान कम्प्लाएंट एसटीपी के विषय में कोई अधिकारी उपस्थित नही थे।

vii. पूर्व में नॉन कम्प्लाएन्ट वाराणसी लोकोमोटिव वर्क्स द्वारा संचालित 12 एम.एल.डी. एस.टी.पी. को कम्प्लाएंट कर लिया गया है। वर्तमान में नोएडा अथारिटी द्वारा संचालित सभी 08 एसटीपी नान कम्प्लएंट अवस्था में है परन्तु नोएडा अथारिटी के प्रतिनिधि द्वारा अवगत कराया गया कि उनकी रिपोर्ट के अनुसार अथारिटी द्वारा संचालित सभी 08 एसटीपी कम्प्लाएंट अवस्था में है।

Scanned with OKEN Scanner

viii. 30प्र0 जल निगम (नगरीय) द्वारा अवगत कराया गया कि दिनांक 09.04.2024 को सम्पन्न बैठक में मुख्य सचिव महोदय द्वारा वाराणसी स्थित 80 एम.एल.डी. एस.टी.पी. दीनापुर के स्थान पर 220 एम.एल.डी. एस.टी.पी. का निर्माण कार्य 30प्र0 जल निगम (ग्रामीण) के द्वारा नमामि गंगे कार्यक्रम के अन्तर्गत कराये जाने हेतु निर्देशित किया गया है। इसके अतिरिक्त वाराणसी में सिंचाई विभाग द्वारा बिछाये गये इन्टरसेप्टिंग सीवर की डी-सिल्टिंग व रेक्टीफिकेशन के कार्य सिंचाई विभाग द्वारा पूर्ण करते हुए 120 एमएलडी गोइंठा एसटीपी पर सीवेज पम्प करने हेतु पम्पिंग स्टेशन का निर्माण कार्य 30प्र0 जल निगम (नगरीय) द्वारा किये जाने हेतु निर्देशित किया गया है। वरूणा में गिर रहे दुर्गा नाला को टैप व शोधन करने के कार्य हेतु पृथक से योजना स्वीकृत कराये जाने के निर्देश दिये गये।

ix. उक्त के सम्बन्ध में प्रबन्ध निदेशक, 30प्र0 जल निगम (ग्रामीण) द्वारा अवगत कराया गया कि दुर्गा नाला को टैप व शोधन करने के कार्य हेतु डीपीआर एनएमसीजी को प्रेषित की जा चुकी है तथा 80 एम.एल.डी. एस.टी.पी. दीनापुर के स्थान पर 220 एम.एल.डी. एस.टी.पी. का निर्माण कार्य की डीपीआर मई 2024 तक बनाकर अनुमोदन हेतु एनएमसीजी प्रेषित कर दी जायेगी।

x. 30प्र0 जल निगम (नगरीय) द्वारा बलिया में एस.टी.पी. निर्माण कार्य अमृत योजना में प्रारम्भ कर दिया गया है।

xi. 20 एम.एल.डी. सी.ई.टी.पी. कानपुर के संबंध में वरिष्ठ पर्यावरण अभियन्ता, एस.एम.सी.जी. द्वारा अवगत कराया गया कि 10 एम.एल.डी. क्षमता पर प्लान्ट को स्टेबलाइज किये जाने हेतु पुराने 36 एमएलडी सीईटीपी पर आ रहे 09 एमएलडी टेनरी उत्प्रवाह को डायवर्ट किया जाना है, उक्त के क्रम में संयुक्त प्रबन्ध निदेशक-30प्र0 जल निगम-नगरीय द्वारा अवगत कराया गया कि उनके स्तर से 20 एमएलडी सीईटीपी को टेनरी उत्प्रवाह डायवर्ट करने हेतु अनापत्ति दी जा चुकी है, परन्तु फर्म द्वारा उत्प्रवाह पानी नही दिया जा रहा है।

xii. अवगतक कराया गया कि बन्थर सी.ई.टी.पी. का कार्य प्रगति में है वर्तमान में भौतिक प्रगति 40 प्रतिशत है एवं अनुबंध के अनुसार कार्य पूर्ण होने की तिथि सितम्बर-2024 है। उन्नाव 2.15 सीईटीपी का अभी तक अनुबंध गठित नही हो पाया है एवं एनएमसीजी स्तर पर कार्यवाही लम्बित है।

xiii. गीडा गोरखपुर द्वारा अवगत कराया गया कि गीडा हेतु नमामि गंगे कार्यक्रम के अन्तर्गत स्वीकृत 7.5 एम.एल.डी. सी.ई.टी.पी. में डिस्टलरी (इंडियन ग्लायकोज लि0) एवं इलेक्ट्रोप्लेटिंग इकाई (गैलिएंट स्पात) का उत्प्रवाह शोधित नहीं किया जा

Scanned with OKEN Scanner

सकता, जिसके फलस्वरूप सीईटीपी की क्षमता पुनः निर्धारित किये जाने हेतु गीडा, जल निगम-नगरीय एवं एनएमसीजी द्वारा कार्यवाही की जा रही है।

xiv. डीजीएम यूपीसीडा द्वारा अवगत कराया गया कि जैनपुर-कानपुर देहात में स्थापित सीईटीपी के उन्नयन हेतु यूपीसीडा द्वारा राज्य स्वच्छ गंगा मिशन के माध्यम से एनएमसीजी को डीपीआर प्रस्तुत किया जा चुका है। यूपीसीडा रूमा में संचालित सीईटीपी वर्तमान में नॉन कम्प्लाएंट है एवं प्लान्ट को कम्प्लाएंट एवं क्षमता को अबग्रेड किये जाने हेतु रूमा में अटल योजना के तहत 03 एमएलडी नये सीईटीपी पर यूपीसीडा द्वारा विचार किया जा रहा है।

xv. मुख्य कार्यपालक अधिकारी,, बीडा, भदोही द्वारा अवगत कराया गया कि भदोही मे स्थित 01 एमएलडी सीईटीपी को निष्प्रयोज्य घोषित किया जा चुका है।

xvi. यूपीसीडा के प्रतिनिधि द्वारा अवगत कराया गया कि मुरादाबाद एस.ई.जेड में स्थित सीईटीपी औद्योगिक उत्प्रवाह की अनुपलब्धता के कारण अक्रियाशील है।

<u>प्रस्तुतीकरण के उपरान्त अध्यक्ष, उत्तरदायित्व निर्धारण समिति द्वारा निम्नवत् निर्देश दिये गये:-</u>

- लखनऊ स्थित भरवारा एसटीपी व किदवईनगर-मुजफ्फरनगर में काफी समय से नान कम्प्लाएंट एसटीपी को शीघ्र ही कम्प्लाएंट किया जाये तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा इस सम्बन्ध में कार्यवाही की जाये। **(कार्यवाही-उ0प्र0 जल निगम-नगरीय/उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ)**
- लखनऊ योजना में निर्माणाधीन 120 एमएलडी एसटीपी को निर्धारित समय-सीमा जून 2024 तक अवश्य पूर्ण किया जाये तथा अन्यथा की दशा में अधिकतम अर्थदण्ड अधिरोपित किया जाये **(कार्यवाही-उ0प्र0 जल निगम-नगरीय)**
- गोरखपुर में निर्माणाधीन 03 एसटीपी में निर्माण कार्य की प्रगति को बढ़ाया जाये तथा इस सम्बन्ध में जिलाधिकारी गोरखपुर से समन्वय स्थापित कर कार्य पूर्ण कराया जाये। **(कार्यवाही-उ0प्र0 जल निगम-नगरीय)**
- कानपुर में मेसर्स के.आर.एम.पी.एल. द्वारा संचालित नान कम्प्लाएंट एसटीपी पर उ0प्र0 जल निगम द्वारा कड़ी कार्यवाही करते हुए अर्थदण्ड अधिरोपित किया जाये। **(कार्यवाही-उ0प्र0 जल निगम-ग्रामीण)**
- मेसर्स के.आर.एम.पी.एल. द्वारा कानपुर व उन्नाव में संचालित/निर्माणाधीन परियोजनाओं पर उ0प्र0 जल निगम, प्रदूषण नियंत्रण बोर्ड व राज्य स्वच्छ गंगा मिशन द्वारा अब तक की गई कार्यवाही की आख्या राष्ट्रीय स्वच्छ गंगा मिशन, नई

Scanned with OKEN Scanner

दिल्ली प्रेषित की जाये तथा मेसर्स क्वा एम.पी.एल. से संचालन एवं अनुरक्षण के कार्य ले लिये जाने की संस्तुति प्रेषित की जाये। **(कार्यवाही-30प्र0 जल निगम-ग्रामीण/30प्र0 प्रदूषण नियंत्रण बोर्ड/राज्य स्वच्छ गंगा मिशन-30प्र0)**

- मेरठ विकास प्राधिकरण द्वारा संचालित नान कम्प्लाएंट एसटीपी को शीघ्र ही कम्पलाएंट किया जाये तथा तदुपरान्त नान कम्प्लाएंट एसटीपी पर कड़ी कार्यवाही किये जाने की चेतावनी दी गई **(कार्यवाही-आवास एवं शहरी नियोजन विभाग)**
- नगर विकास विभाग द्वारा गोवर्धन नगर पालिका पंचायत में संचालित 2.76 एमएलडी एसटीपी के कम्प्लाएंट न होने पर अधिशासी अधिकारी, नगर पालिका पंचायत गोवर्धन से स्पष्टीकरण प्राप्त किया जाये। **(कार्यवाही-राज्य स्वच्छ गंगा मिशन-30प्र0)**
- नोएडा अथारिटी द्वारा संचालित व नान कम्प्लाएंट सभी 08 एसटीपी पर प्रदूषण नियंत्रण बोर्ड व नोएडा अथारिटी से आख्या प्राप्त की जाये। **(कार्यवाही-30प्र0 प्रदूषण नियंत्रण बोर्ड/नोएडा अथारिटी)**
- जाजमऊ 20 एमएलडी सीईटीपी मे पुराने सीईटीपी से टेनरी उत्प्रवाह डायवर्ट किये जाने 30प्र0 जल निगम-नगरीय आवश्यक कार्यवाही की जाये। **(कार्यवाही-30प्र0 जल निगम-नगरीय)**
- उन्नाव में स्वीकृत 2.15 एमएलडी सीईटीपी में फर्म के साथ अनुबंध हस्ताक्षरित करने हेतु राष्ट्रीय स्वच्छ गंगा मिशन से समन्वय स्थापित किया जाये तथा निर्माण कार्य यथाशीघ्र प्रारम्भ किया जाये। **(कार्यवाही-राज्य स्वच्छ गंगा मिशन-30प्र0)**
- बंथर-उन्नाव में 4.5 एमएलडी सीईटीपी मे निर्माण कार्यों को गति प्रदान किये जाने हेतु एनएमसीजी एवं एसपीवी से समन्वय स्थापित किया जाये **(कार्यवाही-राज्य स्वच्छ गंगा मिशन-30प्र0)**
- भदोही औद्योगिक विकास प्राधिकरण में नये सीईटीपी के निर्माण हेतु डीपीआर बनाये जाने के लिए 30प्र0 जल निगम-ग्रामीण से समन्वय स्थापित कर अग्रिम कार्यवाही प्रारम्भ की जाये **(कार्यवाही-भदोही औद्योगिक विकास प्राधिकरण/राज्य स्वच्छ गंगा मिशन-30प्र0)**
- गोरखपुर में स्थित इंडियन ग्लायकोल लि0 एवं इलेक्ट्रोप्लेटिंग इकाई (गैलिएंट इस्पात लि0) में संचालित ईटीपी का राज्य स्वच्छ गंगा मिशन, 30प्र0 प्रदूषण नियंत्रण बोर्ड तथा गीडा के अधिकारियों द्वारा संयुक्त परीक्षण कराया जाये। **(कार्यवाही-राज्य स्वच्छ गंगा मिशन/30प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ/गीडा, गोरखपुर)**

Scanned with OKEN Scanner

- उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा एसटीपी/सीईटीपी की मासिक रिपोर्ट उ0प्र0 जल निगम-ग्रामीण/नगरीय को भी प्रेषित की जाये। **(कार्यवाही-उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ)**

अंत में सधन्यवाद बैठक समाप्त हुई।

संलग्नक-यथोक्त।

(अनुराग श्रीवास्तव)
प्रमुख सचिव,
नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग/
अध्यक्ष, उत्तरदायित्व निर्धारण समिति

पत्र संख्या-

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवष्यक कार्यवाही हेतु प्रेषित।

1. निजी सचिव, कृषि उत्पादन आयुक्त,उ0प्र0 शासन।
2. प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।
3. प्रमुख सचिव, आवास एवं शहरी नियोजन विभाग, उ0प्र0 शासन।
4. प्रमुख सचिव, औद्योगिक विकास विभाग, उ0प्र0 शासन।
5. सचिव, वन पर्यावरण एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन।
6. प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय/ग्रामीण), लखनऊ।
7. जिलाधिकारी, कानपुर/उन्नाव।
8. मुख्य कार्यपालक अधिकारी, यू.पी.सी.डा./नोएडा/भदोही औद्योगिक विकास प्राधिकरण/गोरखपुर औद्योगिक विकास प्राधिकरण।
9. उपाध्यक्ष, मुरादाबाद विकास प्राधिकरण/मेरठ विकास प्राधिकरण।
10. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

आज्ञा से,

(डा0 राज शेखर)
प्रबन्ध निदेशक,उ0प्र. जल निगम (ग्रा0)/
सदस्य संयोजक, उत्तरदायित्व निर्धारण समिति

Scanned with OKEN Scanner

File No.81-7005(099)/246/2020-07-,

Annexure - 36

उत्तर प्रदेश शासन
संख्या–N.G.T-4/4/81–7–2023–44(रिट)/2016
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7
लखनऊ : दिनांक : 08 सितम्बर, 2023

कार्यालय ज्ञाप

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7, उ0प्र0 शासन के कार्यालय ज्ञाप संख्या–13/2019/एन0जी0टी0–257/55–पर्या0–2–2019–44(रिट)/2016, दिनांक 14 जून, 2019 द्वारा उ0प्र0 राज्य मे पर्यावरण संरक्षण एवं प्रभावी प्रदूषण नियंत्रण सुनिश्चित कराये जाने तथा मा0 राष्ट्रीय हरित अधिकरण के निर्देशों के अनुपालन में की जाने वाली कार्यवाही के अनुश्रवण हेतु एक त्रिस्तरीय अनुश्रवण तंत्र स्थापित किया गया है, जो कि वर्तमान में क्रियाशील है।

2. मा0 सर्वोच्च न्यायालय द्वारा रिट पिटीशन (सिविल) संख्या–375/2022 पर्यावरण सुरक्षा समिति बनाम यूनियन ऑफ इण्डिया एवं अन्य के अंतर्गत उ0प्र0 राज्य द्वारा दाखिल की गयी मिसलेनियस एप्लीकेशन संख्या–358/2023 में दिनांक 20 मार्च, 2023 को निम्नवत् आदेश पारित किये गये हैं :

".....12 .We accordingly permit the applicant to move the National Green Tribunal with an application in that regard. The National Green Tribunal shall duly monitor compliance with the directions including the time-lines which have been spelt out in the order of this Court. It would be open to the applicant to place on the record of the Tribunal all material to indicate the bona fide steps which were taken to comply with the order of this Court and, if there were any genuine hindrances in doing so, the nature of the hindrances. The Tribunal would be at liberty in the exercise of its discretion to consider any request for a further extension of time.

13. The National Green Tribunal is authorized in terms of the present order to suitably extend time should it be satisfied that all necessary steps have been pursued with a sufficient degree of alacrity. The Tribunal shall also take stock of the issues which have been set out above in relation to due monitoring of the performance of the STPs and steps for ensuring up-gradation and maintenance. The Tribunal shall also ensure that an accountable mechanism is set up in the State of Uttar Pradesh to take stock of the performance of the STPs, providing for adequate funds for up-gradation and maintenance as required and for attending to all other administrative issues and problems....."

3. मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–593/2017 पर्यावरण सुरक्षा समिति एवं अन्य बनाम यूनियन ऑफ इण्डिया एवं अन्य के साथ ओ0ए0 संख्या–670/2018 अतुल सिंह चौहान बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय एवं अन्य के अंतर्गत स्टेट ऑफ उत्तर प्रदेश द्वारा दाखिल एम0ए0 संख्या–62/2023 में दिनांक 17.08.2023 को निम्न आदेश पारित किये गये हैं :

".....6. Now, the Hon'ble Supreme Court of India has directed this Tribunal to ensure that an accountable mechanism is set up in the State of Uttar Pradesh to monitor the compliances with regard to violation of Water (Prevention and Control of Pollution) Act, 1974. Since the State has constituted the Committee mentioned above, thus, the report and suggestions for better mechanisms is required for improvement of the existing Committee or to reconstitute by way of any addition of technical /administrative member. Further, the views of the Committee are also required to be sought.

EE-1

7. Accordingly, the State of UP/Secretary, Environment/State PCB are directed to submit the report with regard to any reform required in the monitoring mechanism in the Committee or induction of any new technical/administrative member or change of members and till the decision is taken by this Tribunal, the Monitoring Committee as quoted above headed by Justice S.V.S. Rathore will continue to work in accordance with the order quoted above. The State may recommend the manner and method of mechanism to take the stock of performance of the STPs in the State of UP. In the meantime, the present Committee headed by Justice S.V.S. Rathore is directed to submit the compliance report in the light of order of the Hon'ble Supreme Court of India dated 20.03.2023 and to continue to function till further orders....."

4. मा0 सर्वोच्च न्यायालय के उक्त आदेश दिनांक 20.03.2023 तथा मा0 राष्ट्रीय हरित अधिकरण के उक्त आदेश दिनांक 17.06.2023 के अनुपालन में प्रदेश के अंतर्गत सीवेज ट्रीटमेंट प्लान्ट्स, कॉमन एफ्लूएन्ट ट्रीटमेंट प्लान्ट्स तथा ठोस अपशिष्ट प्रबन्धन सुविधाओं की स्थापना, उच्चीकरण तथा मानकों के अनुरूप संचालन हेतु उत्तरदायित्व का निर्धारण सुनिश्चित कराये जाने के उद्देश्य से उक्त अनुश्रवण की व्यवस्था के अंतर्गत संबंधित विभागों/एजेंसियों के स्तर पर 'उत्तरदायित्व निर्धारण' समितियों का निम्नवत् गठन करते हुए उनके द्वारा की जाने वाली कार्यवाही के बिन्दु निम्नवत् निर्धारित किये जाते हैं :

(अ) <u>सीवेज ट्रीटमेंट प्लान्ट्स/कॉमन एफ्लुएन्ट ट्रीटमेंट प्लान्ट्स उत्तरदायित्व निर्धारण समिति:</u>

i.	अपर मुख्य सचिव/प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन।	–	सदस्य
ii.	अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।	–	सदस्य
iii.	अपर मुख्य सचिव/प्रमुख सचिव, आवास एवं शहरी नियोजन/अवस्थापना एवं औद्योगिक विकास विभाग, उ0प्र0 शासन द्वारा नामित सचिव अथवा विशेष सचिव से अनिम्न अधिकारी।	–	सदस्य
iv.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण)।	–	संयोजक सदस्य
v.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय)।	–	सदस्य
vi.	सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।	–	सदस्य
vii.	अपर मुख्य सचिव/प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन द्वारा नामित एस0टी0पी0/सी0ई0टी0पी0 से संबंधित तकनीकी विशेषज्ञ।	–	सदस्य

<u>उक्त समिति के कार्यदायित्व निम्नवत् होंगे:</u>

i. समिति की अध्यक्षता नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग/नगर विकास विभाग, उ0प्र0 शासन के वरिष्ठतम अधिकारी (सदस्य) द्वारा की जायेगी।

ii. समिति द्वारा प्रदेश के अंतर्गत निर्माणाधीन एस0टी0पी0/सी0ई0टी0पी0 की परियोजनाओं तथा सीवेज एवं औद्योगिक उत्प्रवाह के शत-प्रतिशत शुद्धिकरण हेतु प्रस्तावित परियोजनाओं की संबंधित विभागों द्वारा मा0 राष्ट्रीय हरित अधिकरण में दाखिल की गई टाइमलाइन का परीक्षण कर निर्धारित टाइमलाइन के अनुसार इण्टरमीडिएट माइलस्टोन तय किये जायेंगे।

iii. समिति द्वारा उक्त इण्टरमीडिएट माइलस्टोन के आधार पर परियोजनाओं के कियान्वयन की प्रगति की प्रत्येक त्रैमास में समीक्षा की जायेगी तथा परियोजनाओं की टाइमलाइन के उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा रिवर रिजुविनेशन समिति को उसके नोडल ऑफिसर यथा सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के माध्यम से प्रेषित की जायेगी।

iv. समिति द्वारा प्रदेश में स्थापित समस्त एस0टी0पी0/सी0ई0टी0पी0 के मानकों के अनुरूप संचालन हेतु प्रत्येक त्रैमास में समीक्षा की जायेगी तथा उल्लंघन की दशा में उत्तरदायित्व का निर्धारण, कर अपनी संस्तुति संबंधित विभागों को तथा रियर रिजुविनेशन समिति को उसके नोडल ऑफिसर यथा सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के माध्यम से प्रेषित की जायेगी।

v. समिति का सचिवालय उ0प्र0 जल निगम (ग्रामीण) होगा।

(ब) <u>ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति:</u>

i.	अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।	–	अध्यक्ष
ii.	अपर मुख्य सचिव/प्रमुख सचिव, आवास एवं शहरी नियोजन/अवस्थापना एवं औद्योगिक विकास विभाग, उ0प्र0 शासन द्वारा नामित विशेष सचिव से अनिम्न अधिकारी।	–	सदस्य
iii.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण) द्वारा नामित संयुक्त प्रबन्ध निदेशक।	–	सदस्य
iv.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय) द्वारा नामित संयुक्त प्रबन्ध निदेशक।	–	सदस्य
v.	सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा नामित मुख्य पर्यावरण अधिकारी।	–	सदस्य
vi.	निदेशक, सी0 एण्ड डी0एस0, उ0प्र0 जल निगम (नगरीय) द्वारा नामित अधिकारी।	–	सदस्य
vii.	मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण) द्वारा नामित अधिकारी।	–	सदस्य
viii.	मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय) द्वारा नामित अधिकारी।	–	सदस्य
ix.	अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन द्वारा नामित ठोस अपशिष्ट प्रबन्धन विशेषज्ञ।	–	सदस्य
x.	निदेशक, स्थानीय निकाय, उ0प्र0 लखनऊ।	–	संयोजक सदस्य

<u>उक्त समिति के कार्यदायित्व निम्नवत होंगे:</u>

i. समिति द्वारा प्रदेश के अंतर्गत निर्माणाधीन ठोस अपशिष्ट प्रबन्धन सुविधाओं की परियोजनाओं तथा ठोस अपशिष्ट के शत-प्रतिशत प्रबन्धन हेतु प्रस्तावित परियोजनाओं की संबंधित विभागों द्वारा मा0 राष्ट्रीय हरित अधिकरण में दाखिल की गई टाइमलाइन का परीक्षण कर निर्धारित टाइमलाइन के अनुसार इण्टरमीडिएट माइलस्टोन तय किये जायेंगे।

ii. समिति द्वारा उक्त इण्टरमीडिएट माइलस्टोन के आधार पर परियोजनाओं के कियान्वयन की प्रगति की प्रत्येक त्रैमास में समीक्षा की जायेगी तथा परियोजनाओं की टाइमलाइन के उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा राज्य स्तरीय अपशिष्ट प्रबन्धन अनुश्रवण समिति को उसके समन्वयक यथा सचिव, नगर विकास

विभाग, उ0प्र0 शासन के माध्यम से प्रेषित की जायेगी।

iii. समिति द्वारा प्रदेश में स्थापित समस्त अपशिष्ट प्रबन्धन सुविधाओं के मानकों के अनुरूप संचालन हेतु प्रत्येक त्रैमास में समीक्षा की जायेगी तथा उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा राज्य स्तरीय अपशिष्ट प्रबन्धन अनुश्रवण समिति को उसके समन्वयक यथा सचिव, नगर विकास विभाग, उ0प्र0 शासन के माध्यम से प्रेषित की जायेगी।

iv. समिति का सचिवालय स्थानीय निकाय निदेशालय, उ0प्र0 लखनऊ होगा।

5. उक्त समितियों द्वारा उत्तरदायित्व के निर्धारण के संबंध में की गयी संस्तुतियों के अनुसार संबंधित विभाग उत्तरदायी कार्मिक/फर्म/कॉन्ट्रैक्टर/वेंडर इत्यादि के विरूद्ध त्वरित यथोचित दण्डात्मक कार्यवाही यथा अनुशासनात्मक कार्यवाही, पर्यावरणीय क्षतिपूर्ति की वसूली आदि सुनिश्चित करेंगे ताकि मा0 सर्वोच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण के आदेशों का अक्षरशः अनुपालन सुनिश्चित हो सके। उत्तरदायित्व के निर्धारण के संबंध में संबंधित विभागों के द्वारा की गयी कार्यवाहियों का विवरण मा0 राष्ट्रीय हरित अधिकरण में समय- समय पर दाखिल की जाने वाली अनुपालन सूचनाओं के माध्यम से संबंधित विभागों द्वारा मा0 अधिकरण के समक्ष प्रस्तुत किया जायेगा।

Signed by दुर्गा शंकर मिश्र
Date: 07-09-2023 15:19:18
Reason: Approved

(दुर्गा शंकर मिश्र)
मुख्य सचिव।

संख्या एवं दिनांक तदैव।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :

1– कृषि उत्पादन आयुक्त, उ0प्र0 शासन।

2– अपर मुख्य सचिव/प्रमुख सचिव/सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति, नगर विकास, अवस्थापना एवं औद्योगिक विकास, आवास एवं शहरी नियोजन, पंचायती राज विभाग, उ0प्र0 शासन।

3– प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण/नगरीय), उ0प्र0 लखनऊ।

4– निदेशक, स्थानीय निकाय निदेशालय, उ0प्र0, लखनऊ/

5– निदेशक, सी0 एण्ड डी0एस0, उ0प्र0 जल निगम (नगरीय), लखनऊ।

6– मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण/नगरीय), उ0प्र0, लखनऊ।

7– समस्त मण्डलायुक्त/जिलाधिकारी, उ0प्र0।

8– समस्त सदस्य संयोजक/प्रभागीय वनाधिकारी, जिला पर्यावरण समिति, उ0प्र0।

9– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

10 गार्ड फाइल।

आज्ञा से,

(मनोज सिंह)
अपर मुख्य सचिव।

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन द्वारा गठित ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति की सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन की अध्यक्षता में दिनांक 26.10.2023 को सम्पन्न बैठक का कार्यवृत्त

उपस्थिति संलग्न विवरण के अनुसार।

अवगत कराना है कि मा0 सर्वोच्च न्यायालय द्वारा रिट पिटीशन (सिविल) संख्या–375/2022 पर्यावरण सुरक्षा समिति बनाम यूनियन ऑफ इण्डिया एवं अन्य के अन्तर्गत उ0प्र0 राज्य द्वारा दाखिल की गयी मिसलेनियस एप्लीकेशन संख्या–356/2023 में पारित आदेश दिनांक 20.03.2023 एवं मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–593/2017 पर्यावरण सुरक्षा समिति एवं अन्य बनाम यूनियन ऑफ इण्डिया एवं अन्य के साथ ओ0ए0 संख्या–670/2018 अतुल सिंह चौहान बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय एवं अन्य के अन्तर्गत स्टेट ऑफ उत्तर प्रदेश द्वारा दाखिल एम0ए0 संख्या–62/2023 में पारित आदेश दिनांक 17.08.2023 के अनुपालन में पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7, उ0प्र0 शासन से निर्गत कार्यालय ज्ञाप संख्या–एन0जी0टी0–414/81–7–2023–44(रिट)/2016 दिनांक 08.09.2023 में प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन की अध्यक्षता में ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति का गठन किया गया है।

उक्त गठित ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति की प्रथम बैठक सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन की अध्यक्षता में दिनांक 26.10.2023 को सर्वसंबंधितों के साथ सम्पन्न हुई।

2– उक्त सम्पन्न बैठक में सचिव, नगर विकास विभाग, उ0प्र0 शासन द्वारा गठित ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति को निम्नानुसार कायवाही किये जाने के निर्देश दिये गये है:–

(1)– प्रदेश के अन्तर्गत निर्माणाधीन ठोस अपशिष्ट प्रबन्धन सुविधाओं की परियोजनाओं को निर्धारित समय–सीमा में ही पूर्ण कराया जाना सुनिश्चित किया जाए।

(कार्यवाही:–नगर विकास विभाग/राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)/निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ)

(2)– प्रदेश में प्रस्तावित ठोस अपशिष्ट प्रबन्धन की परियोजनाओं के संबंध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखिल की गयी टाईम लाइन का परीक्षण कर इण्टरमीडिएट माइलस्टोन तय किये जाए।

– 2 –

(कार्यवाहीः–नगर विकास विभाग/राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)/निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ)

(3)– प्रदेश में प्रस्तावित/निर्माणाधीन ठोस अपशिष्ट प्रबन्धन की परियोजनाओं के संबंध में विलम्ब से की गयी कार्यवाहियों का उत्तरदायित्व निर्धारण कर उत्तरदायी कार्मिक/फर्म/कॉन्ट्रैक्टर/वेंडर इत्यादि के विरूद्ध यथोचित दण्डात्मक कार्यवाही यथा अनुशासनात्मक कार्यवाही, पर्यावरणीय क्षतिपूर्ति की वसूली आदि सुनिश्चित किया जाए।

(कार्यवाहीः–नगर विकास विभाग/राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)/निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ)

अन्त में बैठक सधन्यवाद सम्पन्न हुई।

(सत्य प्रकाश पटेल)
विशेष सचिव

उत्तर प्रदेश शासन
नगर विकास अनुभाग–5
संख्या–5994 नौ–5–2023–53रिट/2023
लखनऊः दिनांक 27 अक्टूबर, 2023

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1– अपर मुख्य सचिव/प्रमुख सचिव, आवास एवं शहरी नियोजन/पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/अवस्थापना एवं औद्योगिक विकास विभाग, उ0प्र0 शासन।
2– निजी सचिव, प्रमुख सचिव/सचिव/विशेष सचिव, नगर विकास विभाग, उ0प्र0 शासन को प्रमुख सचिव/सचिव/विशेष सचिव महोदय के अवगतार्थ।
3– सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4– प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (ग्रामीण), उ0प्र0।
5– प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), उ0प्र0 लखनऊ।
6– मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण)।
7– मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)।
8– निदेशक, नगरीय निकाय निदेशालय, उत्तर प्रदेश लखनऊ
9– निदेशक, सी0एण्डडी0एस0, उ0प्र0 जल निगम (नगरीय), लखनऊ।
10– श्री अतुल भारती, एडवोकेट, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
11– गार्ड बुक/कम्प्यूटर सेल।

आज्ञा से,
27.10.2023
(कल्याण बनर्जी)
संयुक्त सचिव

Annexure - 38

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन द्वारा गठित ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति की सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन की अध्यक्षता में दिनांक 15.12.2023 को सम्पन्न द्वितीय बैठक का कार्यवृत्त

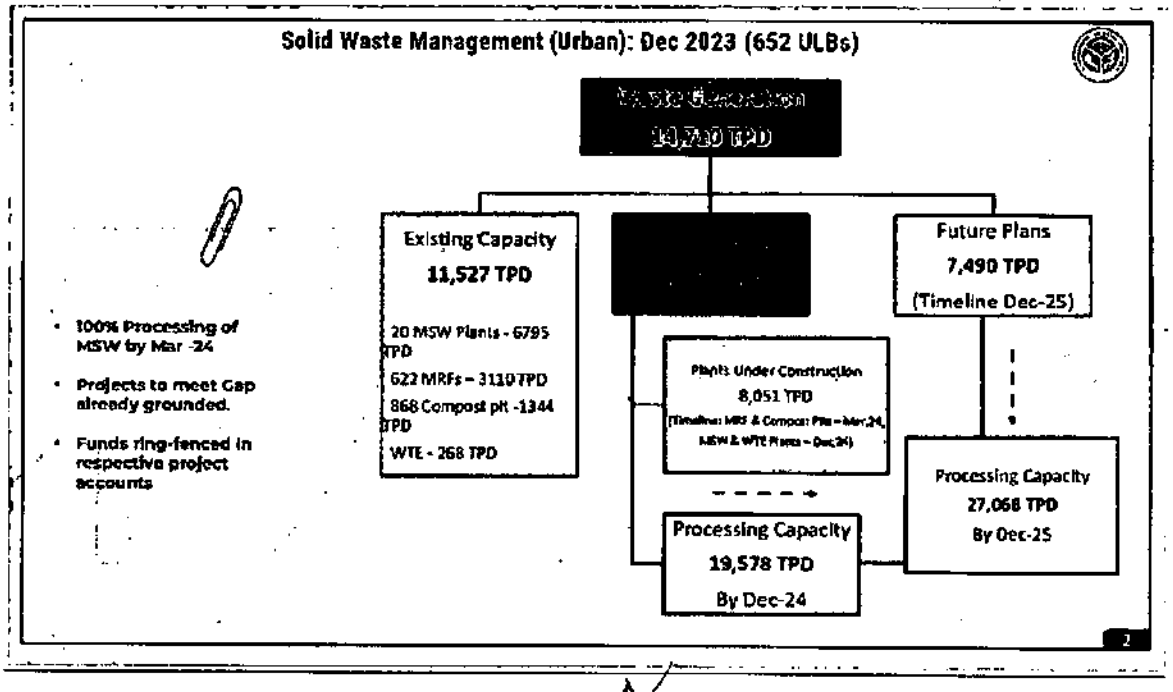
उपस्थिति संलग्न विवरण के अनुसार।

अवगत कराना है कि मा0 सर्वोच्च न्यायालय द्वारा रिट पिटीशन (सिविल) संख्या–375/2022 पर्यावरण सुरक्षा समिति बनाम यूनियन ऑफ इण्डिया एवं अन्य के अन्तर्गत उ0प्र0 राज्य द्वारा दाखिल की गयी मिसलेनियस एप्लीकेशन संख्या–356/2023 में पारित आदेश दिनांक 20.03.2023 एवं मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–593/2017 पर्यावरण सुरक्षा समिति एवं अन्य बनाम यूनियन ऑफ इण्डिया एवं अन्य के साथ ओ0ए0 संख्या–670/2018 अतुल सिंह चौहान बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय एवं अन्य के अन्तर्गत स्टेट ऑफ उत्तर प्रदेश द्वारा दाखिल एम0ए0 संख्या–62/2023 में पारित आदेश दिनांक 17.08.2023 के अनुपालन में पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7, उ0प्र0 शासन से निर्गत कार्यालय ज्ञाप संख्या–एन0जी0टी0–414/81–7–2023–44(रिट)/2016 दिनांक 08.09.2023 में प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन की अध्यक्षता में ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति का गठन किया गया है।

उक्त गठित ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति की द्वितीय बैठक प्रमुख सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन की अध्यक्षता में दिनांक 15.12.2023 को सर्वसंबंधितों के साथ सम्पन्न हुई।

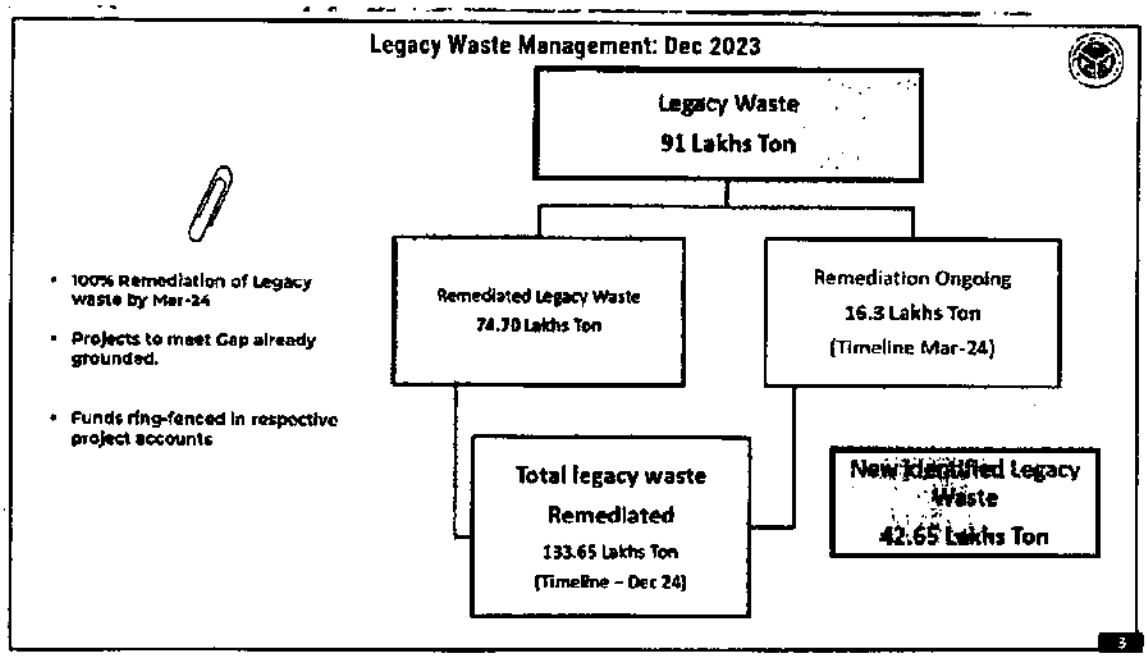
2– उक्त सम्पन्न बैठक में प्रदेश में ठोस अपशिष्ट प्रबन्धन के अन्तर्गत सॉलिड वेस्ट मैनेजमेन्ट, लिगेसी वेस्ट मैनेजमेन्ट तथा सी0एण्डडी0 वेस्ट की वार्षिक रिपोर्ट एवं भविष्य की कार्य योजना पर सर्वसंबंधितों के साथ व्यापक चर्चा की गयी तथा प्रस्तुतीकरण किया गया।

❖ **ठोस अपशिष्ट प्रबन्धन (नगरीय)**

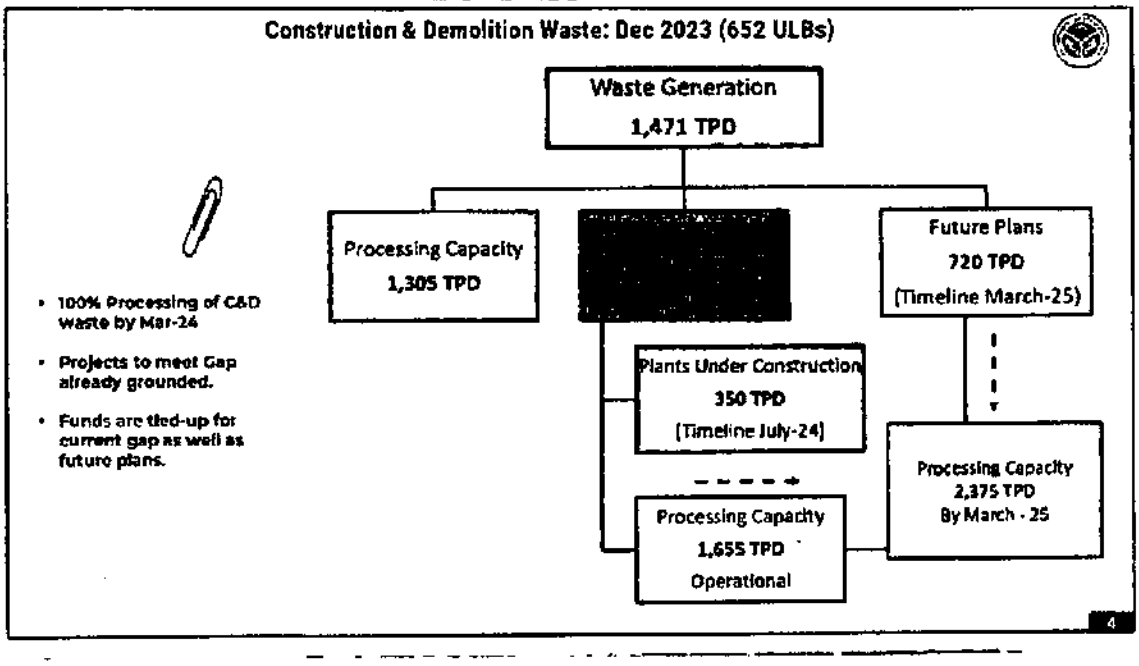


-2-

❖ लिगेसी वेस्ट मैनेजमेन्ट (नगरीय)



❖ सी0एण्डडी0 वेस्ट (नगरीय)



3— उक्त सम्पन्न बैठक में प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन द्वारा गठित ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति को निम्नानुसार कार्यवाही किये जाने के निर्देश दिये गये है:—

(1)– प्रदेश में ठोस अपशिष्ट प्रबन्धन के अन्तर्गत सॉलिड वेस्ट मैनेजमेन्ट, लिगेसी वेस्ट मैनेजमेन्ट तथा सी0एण्डडी0वेस्ट की वार्षिक रिपोर्ट के साथ–साथ त्रैमासिक रिपोर्ट भी प्रस्तुत की जाए।

(कार्यवाहीः–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)/निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ)

(2)– प्रदेश में ठोस अपशिष्ट प्रबन्धन के अन्तर्गत सॉलिड वेस्ट मैनेजमेन्ट, लिगेसी वेस्ट मैनेजमेन्ट तथा सी0एण्डडी0वेस्ट की Existing Capacity, Current Gap, Future Plans को ग्राफ के रूप में भी प्रस्तुत/प्रदर्शित किया जाए।

(कार्यवाहीः–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय))

(3)– प्रदेश में प्रस्तावित/निर्माणाधीन ठोस अपशिष्ट प्रबन्धन की परियोजनाओं के संबंध में विलम्ब से की गयी कार्यवाहियों का उत्तरदायित्व निर्धारण कर उत्तरदायी कार्मिक/फर्म/कॉन्ट्रैक्टर/वेंडर इत्यादि के विरूद्ध यथोचित दण्डात्मक कार्यवाही यथा अनुशासनात्मक कार्यवाही, पर्यावरणीय क्षतिपूर्ति की वसूली आदि सुनिश्चित किया जाए।

(कार्यवाहीः–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय))

(4)– प्रदेश में लिगेसी वेस्ट का निस्तारण किये जाने के उपरान्त खाली पड़ी भूमि पर पार्क/ग्रीन स्पेस/पौधारोपण इत्यादि कराकर उसकी जियोटैगिंग फोटोग्राफ्स प्रस्तुत की जाए।

(कार्यवाहीः–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)/निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ)

(5)– प्रदेश के अन्तर्गत निर्माणाधीन ठोस अपशिष्ट प्रबन्धन सुविधाओं की परियोजनाओं को निर्धारित समय–सीमा में ही पूर्ण कराया जाना सुनिश्चित किया जाए तथा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखिल की गयी टाईम लाइन का परीक्षण कर इण्टरमीडिएट माइलस्टोन तय किये जाए।

(कार्यवाहीः–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय))

अन्त में बैठक सधन्यवाद सम्पन्न हुई।

22.12.2023

(कल्याण बनर्जी)
संयुक्त सचिव

उत्तर प्रदेश शासन
नगर विकास अनुभाग–5
संख्या–7164/नौ–5–2023–53रिट/2023
लखनऊः दिनांक 22 दिसम्बर, 2023

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1– अपर मुख्य सचिव/प्रमुख सचिव, आवास एवं शहरी नियोजन/पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/अवस्थापना एवं औद्योगिक विकास विभाग, उ0प्र0 शासन।
2– निजी सचिव, प्रमुख सचिव/सचिव/विशेष सचिव, नगर विकास विभाग, उ0प्र0 शासन को प्रमुख सचिव/सचिव/विशेष सचिव महोदय के अवगतार्थ।
3– सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4– प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (ग्रामीण), उ0प्र0।
5– प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), उ0प्र0 लखनऊ।
6– मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण)।
7– मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)।
8– निदेशक, नगरीय निकाय निदेशालय, उत्तर प्रदेश लखनऊ
9– निदेशक, सी0एण्डडी0एस0, उ0प्र0 जल निगम (नगरीय), लखनऊ।
10– श्री अतुल भारती, एडवोकेट, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
11– गार्ड बुक/कम्प्यूटर सेल।

आज्ञा से,
22.12.2023
(कल्याण बनर्जी)
संयुक्त सचिव

Annexure - 39

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–2/1736 /अधि0अधि0 /2024 लखनऊः दिनांकः 15 फरवरी, 2024

कार्यालय आदेश

स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु नगर पंचायत बिलराम, जनपद कासगंज को पूर्व में धनराशि आवंटित की गयी थी, किन्तु तत्समय नगर पंचायत, बिलराम में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ नहीं किया गया, इस संबंध में निदेशालय के पत्र संख्या–पी0ए0/1036/ नि0कैम्प/2024, दिनांकः 30 जनवरी, 2024 द्वारा अधिशासी अधिकारी नगर पंचायत, बिलराम को कारण बताओं नोटिस निर्गत करते हुए स्पष्टीकरण तीन कार्य दिवस में उपलब्ध कराये जाने एवं स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में कठोर दण्डात्मक कार्यवाही किये जाने के निर्देश निर्गत किये गये। किंतु श्री मुकेश कुमार, अधिशासी अधिकारी नगर पालिका परिषद सोरों जनपद कासगंज अतिरिक्त प्रभार नगर पंचायत बिलराम, जनपद कासगंज द्वारा इस संबंध में स्पष्टीकरण उपलब्ध नहीं कराया गया, जो शासन तथा निदेशालय के आदेशों की घोर अवहेलना है।

अतः स्वच्छ भारत मिशन–नगरीय के अन्तर्गत नगर पंचायत, बिलराम में एम0आर0एफ0 सेन्टर के निर्माण का कार्य न कराने तथा इस संबंध में कारण बताओं नोटिस का जवाब न दिया जाना शासकीय दायित्वों में घोर शिथिलता एवं लापरवाही का द्योतक है। उक्त कृत्य के लिए श्री मुकेश कुमार, अधिशासी अधिकारी नगर पालिका परिषद, सोरों जनपद कासगंज अतिरिक्त प्रभार नगर पंचायत बिलराम, जनपद कासगंज को **'प्रतिकूल प्रविष्टि'** प्रदान की जाती है।

(डॉ0 नितिन बंसल)
निदेशक।
0/c

संख्या एवं दिनांक तदैव।
प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–
1–विशेष सचिव, नगर विकास अनुभाग–4, उ0प्र0 शासन, लखनऊ।
2–जिलाधिकारी कासगंज।
3–अध्यक्ष नगर पंचायत बिलराम, जनपद कासगंज।
4–श्री मुकेश कुमार, अधिशासी अधिकारी नगर पालिका परिषद सोरों जनपद कासगंज अतिरिक्त प्रभार नगर पंचायत बिलराम, जनपद कासगंज।
5–चरित्र पंजिका में चस्पा करने हेतु।

(डॉ0 नितिन बंसल)
निदेशक।
0/c

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–2/1735/अधि0अधि0 /2024 लखनऊः दिनांकः 15 फरवरी, 2024

कार्यालय आदेश

स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु नगर पंचायत नगरा, जनपद बलिया को पूर्व में धनराशि आवंटित की गयी थी, किन्तु तत्समय नगर पंचायत, नगरा में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ नहीं किया गया, इस संबंध में निदेशालय के पत्र संख्या–पी0ए0/1038/ नि0कैम्प/2024, दिनांकः 30 जनवरी, 2024 द्वारा अधिशासी अधिकारी नगर पंचायत, नगरा को कारण बताओ नोटिस निर्गत करते हुए स्पष्टीकरण तीन कार्य दिवस में उपलब्ध कराये जाने एवं स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में कठो दण्डात्मक कार्यवाही किये जाने के निर्देश निर्गत किये गये। किंतु श्री त्रिभुवन मिश्रा, अधिशासी अधिकारी नगर पंचायत नगरा, जनपद बलिया द्वारा इस संबंध में स्पष्टीकरण उपलब्ध नहीं कराया गया, जो शासन तथा निदेशालय के आदेशों की घोर अवहेलना है।

अतः स्वच्छ भारत मिशन–नगरीय के अन्तर्गत नगर पंचायत, नगरा में एम0आर0एफ0 सेन्टर के निर्माण का कार्य न कराने तथा इस संबंध में कारण बताओ नोटिस का जवाब न दिया जाना शासकीय दायित्वों में घोर शिथिलता एवं लापरवाही का द्योतक है। उक्त कृत्य के लिए श्री त्रिभुवन मिश्रा, अधिशासी अधिकारी, नगर पंचायत नगरा, जनपद–बलिया को **'प्रतिकूल प्रविष्टि'** प्रदान की जाती है।

(डॉ0 नितिन बंसल)
निदेशक।

o/c

संख्या एवं दिनांक तदैव।

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1–विशेष सचिव, नगर विकास अनुभाग–4, उ0प्र0 शासन, लखनऊ।
2–जिलाधिकारी बलिया।।
3–अध्यक्ष नगर पंचायत नगरा, जनपद बलिया।
4–श्री त्रिभुवन मिश्रा, अधिशासी अधिकारी, नगर पंचायत नगरा, जनपद–बलिया।
5–चरित्र पंजिका में चस्पा करने हेतु।

15/2/24

(डॉ0 नितिन बंसल)
निदेशक।

Annexure - 40

Status of Existing 134 STPs in UP								
S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
1	Bichhpuri	Agra	Jal Nigam (Urban)	40	24.09	15.91	Complying	
2	Dandupura	Agra	Jal Nigam (Urban)	78	77.67	0.33	Complying	
3	Dandupura - 2	Agra	Jal Nigam (Urban)	24	17.8	6.2	Complying	
4	Devri Road	Agra	Jal Nigam (Urban)	12	8.29	3.71	Complying	
5	Jaganpur	Agra	Jal Nigam (Urban)	14	14	0	Complying	
6	Naglaburhi	Agra	Jal Nigam (Urban)	2.25	2.25	0	Complying	
7	Pilakhar	Agra	Jal Nigam (Urban)	10	10	0	Complying	
8	Manth Road	Mathura/ (Virndawan)	Jal Nigam (Urban)	8	7.6	0.4	Complying	
9	Mohammadpur/Bi haripur	Firozabad	Jal Nigam (Urban)	67	47	20	Complying	
10	Mainpuri	Mainpuri	Jal Nigam (Urban)	23	17	6	Complying	
11	Manpur	Etah	Jal Nigam (Urban)	24	10.86	13.14	Complying	
12	Saifai	Etawah	Jal Nigam (Urban)	1.5	1.4	0.1	Complying	
13	Fatehgarh	Farrukhabad	Jal Nigam (Urban)	2.7	2.7	0	Not Complying	
14	Jajmau-3	Kanpur	Jal Nigam (Urban)	5	0	5	Not Operational under maintanace	STP is presently Non-Operational, Flow of this STP has been diverted to 130 MLD STP
15	Kannauj	Kannauj	Jal Nigam (Urban)	13	2	11	Not Complying	-
16	Aahar Road	Bulandshahar/ Anupshahar	Jal Nigam (Urban)	0.81	0.81	0	Complying	

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
17	Shivanand Asharam	Bulandshahar/Anup shahar	Jal Nigam (Urban)	1.76	1.7	0.06	Complying	
18	Dudaheda -3	Gzb/Vijaynagar	Jal Nigam (Urban)	70	70	0	Complying	
19	Indirapuram	Ghaziabad	Jal Nigam (Urban)	74	74	0	Complying	
20	Dudaheda	Gzb/Vijaynagar	Jal Nigam (Urban)	56	56	0	Complying	
21	Indrapuram-2	Ghaziabad	Jal Nigam (Urban)	56	56	0	Complying	
22	Kamalpur	Meerut	Jal Nigam (Urban)	72	72	0	Complying	
23	Kidwai nagar	Muzaffarnagar	Jal Nigam (Urban)	32.5	32.44	0.06	Not Complying	
24	Malhipur	Saharanpur	Jal Nigam (Urban)	38	38	0	Complying	
25	Pilkhuwa	Hapur	Jal Nigam (Urban)	3	3	0	Complying	
26	Benajeerpur	Rampur	Jal Nigam (Urban)	14	13.89	0.11	Complying	
27	Paharigaon	Rampur	Jal Nigam (Urban)	15	0	15	Not Operational Sewage line under maintanance	Non-Operational
28	Rampur	Rampur	Jal Nigam (Urban)	5	4.98	0.02	Complying	
29	Loni	Ghaziabad	Jal Nigam (Urban)	30	25	5	Complying	
30	Bijnor	Bijnor	Jal Nigam (Urban)	24	23.04	0.96	Complying	
31	Laxmital	Jhansi	Jal Nigam (Urban)	26	22	4	Complying	
32	Mahadev Jharkhandi	Gorakhpur	Jal Nigam (Urban)	15	15	0	Complying	

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
33	Ramgarhtal	Gorakhpur	Jal Nigam (Urban)	30	27	3	Complying	
34	Ramghat Ayodhya	Ayodhya	Jal Nigam (Urban)	12	12	0	Complying	
35	Ramghat Ayodhya-2	Ayodhya	Jal Nigam (Urban)	6	2.5	3.5	Complying	
36	Bharwara	Lucknow	Jal Nigam (Urban)	345	345	0	Not Complying	
37	Daulatganj	Lucknow	Jal Nigam (Urban)	42	42	0	Complying	
38	Daulatganj - 2	Lucknow	Jal Nigam (Urban)	14	14	0	Complying	
39	Kanwara Road	Banda	Jal Nigam (Urban)	4	2	2	Not Operational	
40	14 MLD Salori	Prayragraj	Jal Nigam (Urban)	14	14	0	Complying	
41	Dinapur	Varanasi	Jal Nigam (Urban)	140	110	30	Complying	
42	Goithaha	Varanasi	Jal Nigam (Urban)	120	47	73	Complying	
43	Dinapur	Varanasi	Jal Nigam (Urban)	80	87	0	Complying	
44	Baniyapur	Kanpur	Jal Nigam (Urban)	15	0	15	Sewage Network Issue	Non-Operational
45	Modinagar	Ghaziabad	Jal Nigam (Urban)	20	14	6	Complying	
46	Hapur	Hapur	Jal Nigam (Urban)	30	16	14	Complying	
47	Bulandshahar	Bulandshahar	Jal Nigam (Urban)	40	20	20	Complying	
48	Vindhyachal	Mirzapur	Jal Nigam (Urban)	7	3.5	3.5	Complying	

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
49	Godwa Gadiyani_ Raebareli	Raebareli	Jal Nigam (Urban)	18	3	15	Complying	
50	Belha Pratapgarh	Pratapgarh	Jal Nigam (Urban)	8.95	6.9	2.05	Complying	
51	Aligarh	Aligarh	Jal Nigam (Urban)	45	11.5	33.5	Complying	
52	Bareilly	Bareilly	Jal Nigam (Urban)	35	19.8	15.2	Complying	
53	Shahjahanpur	Shahjahanpur	Jal Nigam (Urban)	40	7	33	Not Complying	STP Works Completed but no discharge receiving at STP currently. After completion of House Connection work sewage will be reach at STP
54	Gorakhpur	Gorakhpur	Jal Nigam (Urban)	5	4	1	Complying	
55	10.445 MLD STP near Tixi Temple	Etawah	Jal Nigam (Rural)	10.445	7.5	2.945	Complying	STP is designed for year 2034 it will run on full capacity in 2034
56	21 MLD STP at Umrain	Etawah	Jal Nigam (Rural)	21	21	0	Complying	_
57	13.5 MLD STP at Umrain	Etawah	Jal Nigam (Rural)	13.5	8.5	5	Complying	STP is designed for year 2034 it will run on full capacity in 2034
58	42 MLD, Sajari Kanpur	Kanpur	Jal Nigam (Rural)	42	22	20	Complying	Population in the vicinity of said STP has not been increased as per the previous assesment.

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
59	(a) Bithoor-Bhunni nala	Kanpur	Jal Nigam (Rural)	0.6	0.6	0	_	_
	(b) Bithoor - Peshwa Nala STP	Kanpur	Jal Nigam (Rural)	0.1	0.1	0	_	_
	(c) Bithoor - Godara and Brahmavart Nala	Kanpur	Jal Nigam (Rural)	0.08	0.08	0	_	_
	(d) Bithoor - Lakshman Nala STP	Kanpur	Jal Nigam (Rural)	0.03	0.03	0	_	_
	(e) Bithoor - lav-kush Nala STP	Kanpur	Jal Nigam (Rural)	0.22	0.22	0	_	_
	(f) Bithoor - Kalvari STP	Kanpur	Jal Nigam (Rural)	0.27	0.27	0	_	_
60	50 MLD STP Numayadahi	Prayagraj	Jal Nigam (Rural)	50	58.24	0	Complying	_
61	10 MLD STP Ponghat	Prayagraj	Jal Nigam (Rural)	10	12.71	0	Complying	_
62	25 MLD STP Kodra	Prayagraj	Jal Nigam (Rural)	25	28.48	0	Complying	_
63	60 MLD STP Rajapur	Prayagraj	Jal Nigam (Rural)	60	76.51	0	Complying	_

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
64	29 MLD STP Salori-1	Prayagraj	Jal Nigam (Rural)	29	37.58	0	Complying	_
65	20 MLD STP Naini	Prayagraj	Jal Nigam (Rural)	20	110.05	0	Complying	one outlet
66	60 MLD STP Naini	Prayagraj	Jal Nigam (Rural)	60			Complying	
67	10 MLD Ramnagar	Varanasi	Jal Nigam (Rural)	10	9.5	0.5	Complying	STP is designed for year 2033
68	8 MLD Bhagwanpur STP	Varanasi	Jal Nigam (Rural)	8	10	0	Complying	_
69	50 MLD Ramana	Varanasi	Jal Nigam (Rural)	50	50	0	Complying	_
70	6 MLD STP Garh Zone, Garhmukeshwar Hapur	Hapur / Garhmukteswar	Jal Nigam (Rural)	6	4.5	1.5	Complying	STP is designed for year 2028, it will run on full capacity upto 2028
71	3 MLD STP Brijghat Zone, Garhmukeshwar Hapur	Hapur / Garhmukteswar	Jal Nigam (Rural)	3	2	1	Complying	STP is designed for year 2028, it will run on full capacity upto 2028
72	6.8 MLD, Masani, Mathura	Mathura	Jal Nigam (Rural)	6.8	6.8	0	Complying	_
73	14.5 MLD Trans-yamuna, Jamunapar	Mathura	Jal Nigam (Rural)	14.5	14.5	0	Complying	_
74	30 MLD Masani Mathura	Mathura	Jal Nigam (Rural)	30	30	0	Complying	_

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
75	16 MLD Trans Yamuna, Laxmi Nagar, Mathura	Mathura	Jal Nigam (Rural)	16	16	0	Complying	_
76	04 MLD Vrindavan Near Pagal Baba Mandir, Mathura	Mathura	Jal Nigam (Rural)	4	4	0	Complying	_
77	04 MLD Narora (NGRBA)	Bulandhsahar	Jal Nigam (Rural)	4	3.5	0.5	Complying	STP is designed for year 2032, it will run on full capacity upto 2032
78	1.5 MLD Anoopshahar Zone A (NGRBA)	Bulandhsahar	Jal Nigam (Rural)	1.5	1.9	0	Complying	_
79	01 MLD STP Zone-B Anoopshahar	Bulandhsahar	Jal Nigam (Rural)	1	1.1	0	Complying	_
80	14 MLD Baghpat	Baghpat	Jal Nigam (Rural)	14	5	9	Complying	STP is designed for year 2036, it will run on full capacity upto 2036
81	58 MLD Moradabad	Moradabad	Jal Nigam (Rural)	58	34	24	Complying	STP is designed for year 2028 (58 MLD STP has been designed for the treatment of 135 LPCD discharge capacity, but only 93 LPCD water supply is being generated by the
82	15 MLD Kasganj	Kasganj	Jal Nigam (Rural)	15	15	0	Complying	_

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
83	14 MLD PakkaPokhra	Mirzapur	Jal Nigam (Rural)	14	12.68	1.32	Complying	Rehabilitation is done under NG Program. Shall run at full capacity in May-2024
84	210 MLD, Bingawan Kanpur	Kanpur	Jal Nigam (Rural)	210	135	75	Not Complying	There are two partially untapped drains(Total Disch-31.5 MLD) in the vicinity of Bingawan STP, For which DPR for I&D works is under submission of NMCG.Alongwith this a project of sewer network saturation is also ongoing under UPJN(U) in this area.These will increase the discharge at STP.
85	43 MLD Jajmau, Kanpur	Kanpur	Jal Nigam (Rural)	43	40	3	Not Complying	There are 6 untapped drains(Total Disch-11.70 MLD) in the vicinity of 130 & 43 MLD STPs, For which DPR for I&D works is under submission of NMCG.Alongwith this UPJN(U) is also planning for sewer network saturation in this
86	130 MLD Jajmau, Kanpur	Kanpur	Jal Nigam (Rural)	130	110	20	Not Complying	
87	42 MLD NainiPrayagraj	Prayagraj	Jal Nigam (Rural)	42	38	4	Complying	STP is designed for year 2033, it will run on full capacity upto

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
88	14 MLD Phaphamau Prayagraj	Prayagraj	Jal Nigam (Rural)	14	15	0	Complying	STP is designed for year 2033 ,it will run on full capacity upto 2033
89	Pachhetiya, Jaunpur	Jaunpur	Jal Nigam (Rural)	30	25.5	4.5	Complying	STP is designed for year 2034, it will run on its full capacity upto 2034.
90	Panka, Kanpur	Kanpur	Jal Nigam (Rural)	30	25	5	Complying	STP is designed for year 2037, it will run on full capacity up to 2037
91	Jhusi, Prayagraj	Prayagraj	Jal Nigam (Rural)	16	11	5	Complying	STP is designed for year 2033, it will run on full capacity in 2033
92	Budhana	Muzaffarnagar	Jal Nigam (Rural)	10	6.5	3.5	Complying	STP is designed for year 2037,it will run on full capacity up to 2037
93	Bichhpuri - 2	Agra	ADA	36	20	16	Complying	
94	Kalandi Bihar	Agra	ADA	4.5	2.3	2.2	Complying	
95	Near Viklang Kendra	Chitrakoot	NPP	3.42	2.24	1.18	Complying	
96	Firozabad	Firozabad	NPP	3	2.25	0.75	Complying	
97	Bapudham	Ghaziabad	GDA	56	1.5	54.5	Complying	
98	Govindpuram	Ghaziabad	GDA	56	11.8	44.2	Complying	
99	Indirapuram 3	Ghaziabad	GDA	56	38	18	Complying	
100	Morti Rajendra Nagar Extension	Ghaziabad	GDA	56	24	32	Complying	
101	Badalpur	Greater Noida	Greater Noida	2	2	0	Complying	
102	Ecotech 2nd	Greater Noida	Greater Noida	15	8	7	Complying	
103	Ecotech 3rd	Greater Noida	Greater Noida	20	16	4	Complying	

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
104	Kasna	Greater Noida	Greater Noida	137	88	49	Complying	
105	Tronica City	Loni	UPSIDA	5	3.8	1.2	Complying	
106	Awas Vikas STP	Lucknow	Awas Vikas	37.5	9	28.5	Complying	
107	CG City	Lucknow	LDA	19	0	19	-	
108	Hathi Park	Lucknow	Nagar Nigam (Smart City)	1.5	0.5	1	Not Complying	
109	Jalkal	Lucknow	Jalkal	6.5	4	2.5	Complying	
110	Trans Yamuna (Gowardhan)	Mathura	NPP	2.76	1.5	1.26	Not Complying	
111	Ganga Nagar	Meerut	MDA	10	5	5	Complying	
112	Lohia Nagar	Meerut	MDA	10	1.5	8.5	Complying	
113	Major Dhyan Chand	Meerut	MDA	7	4.5	2.5	Complying	
114	Modipuram Tiraha	Meerut	MDA	5	5	0	Complying	
115	Pallavpuram	Meerut	MDA	7	6.5	0.5	Complying	
116	Pallavpuram - 2	Meerut	MDA	11	5.9	5.1	Not Complying	
117	Pandav Nagar	Meerut	MDA	3	2.3	0.7	Not Complying	
118	Rakshapuram	Meerut	MDA	6	4.3	1.7	Not Complying	
119	Saardapuri Phase 2	Meerut	MDA	6	6	0	Complying	
120	Sainik Vihar	Meerut	MDA	6	4.5	1.5	Not Complying	
121	Sharda Puri Phase-1	Meerut	MDA	6	4.3	1.7	Not Complying	
122	Shatabdi Nagar	Meerut	MDA	15	4.8	10.2	Complying	
123	Ved Vyaspur	Meerut	MDA	15	3.5	11.5	Complying	
124	MDA, New Moradabad	Moradabad	MDA	20	0	20	Not Operational No Sewage at Inlet	

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
125	Narora Atomic Power Plant	Narora	Narora Atomic Power Plant	2.25	1.5	0.75	Complying	
126	Sector-123	Noida	Noida	35	17	18	Complying	
127	Sector-168	Noida	Noida	50	23	27	Complying	
128	Sector-50	Noida	Noida	25	15	10	Complying	
129	Sector-50-2	Noida	Noida	34	18	16	Complying	
130	Sector-54-2	Noida	Noida	33	14	19	Complying	
131	Sector-54-3	Noida	Noida	54	42	12	Complying	
132	STP 123	Noida	Noida	80	60	20	Complying	
133	STP 168	Noida	Noida	100	58	42	Complying	
134	DLW	Varanasi	BLW	12	6	6	Complying	
TOTAL				**4120.95**	**3116.06**	**1084**		

Details of Non-Complying 15 STPs in UP

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
1	Fatehgarh	Farrukhabad	Jal Nigam (Urban)	2.7	2.7	0	Not Complying	
2	Kannauj	Kannauj	Jal Nigam (Urban)	13	2	11	Not Complying	-
3	Kidwai nagar	Muzaffarnagar	Jal Nigam (Urban)	32.5	32.44	0.06	Not Complying	
4	Bharwara	Lucknow	Jal Nigam (Urban)	345	345	0	Not Complying	
5	Shahjahanpur	Shahjahanpur	Jal Nigam (Urban)	40	7	33	Not Complying	-
6	210 MLD, Bingawan Kanpur	Kanpur	Jal Nigam (Rural)	210	135	75	Not Complying	There are two partially untapped drains(Total Disch-31.5 MLD) in the vicinity of Bingawan STP, For which DPR for I&D works is under submission of NMCG.Alongwith this a project of sewer network saturation is also ongoing under UPJN(U) in this area.These will increase the discharge at STP.

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
7	43 MLD Jajmau, Kanpur	Kanpur	Jal Nigam (Rural)	43	40	3	Not Complying	There are 6 untapped drains(Total Disch-11.70 MLD) in the vicinity of 130 & 43 MLD STPs, For which DPR for I&D works is under submission of NMCG.Alongwith this UPJN(U) is also planning for sewer network saturation in this area.After the completion of these works both STP capacity will be fully utilised.
8	130 MLD Jajmau, Kanpur	Kanpur	Jal Nigam (Rural)	130	110	20	Not Complying	
9	Hathi Park	Lucknow	Nagar Nigam (Smart City)	1.5	0.5	1	Not Complying	
10	Trans Yamuna (Gowardhan)	Mathura	NPP	2.76	1.5	1.26	Not Complying	
11	Pallavpuram - 2	Meerut	MDA	11	5.9	5.1	Not Complying	
12	Pandav Nagar	Meerut	MDA	3	2.3	0.7	Not Complying	
13	Rakshapuram	Meerut	MDA	6	4.3	1.7	Not Complying	
14	Sainik Vihar	Meerut	MDA	6	4.5	1.5	Not Complying	
15	Sharda Puri Phase-1	Meerut	MDA	6	4.3	1.7	Not Complying	
TOTAL				852.46	696.94	155		

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या : H03246 UPPCB/CL/641/STP Ghaziabad/2023-24 दिनांक: 23/11/23

सेवा में,

जिलाधिकारी,
जनपद–गाजियाबाद,
मो0 नं0–9454417565

Annexure - 42

विषयः <u>जनपद–गाजियाबाद के उल्लंघनकारी 56 एम0एल0डी0 एस0टी0पी0, इन्दिरापुरम तथा 70 एम0एल0डी0 एस0टी0पी0 दुदहैडा, विजयनगर, गाजियाबाद के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।</u>

महोदय,

कृपया जनपद–गाजियाबाद के उल्लंघनकारी 56 एम0एल0डी0 एस0टी0पी0, इन्दिरापुरम तथा 70 एम0एल0डी0 एस0टी0पी0 दुदहैडा, विजयनगर, गाजियाबाद के विरूद्ध बोर्ड मुख्यालय के पत्र संख्या–एच 93394/यू0पी0पी0सी0बी0/सी0एल0/669/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक–11.05.2023 एवं संख्या–एच 94625/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक– 30.05.2023 तथा पत्र संख्या–एच 90115/ यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22, दिनांक 01.03.2023 क्रमशः के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति का संदर्भ ग्रहण करने का कष्ट करें, जो एस0टी0पी0 को सम्बोधित एवं आपको भी पृष्ठांकित है। उक्त पत्र के माध्यम से एस0टी0पी0 के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये 15 दिवस में उक्त धनराशि राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था किन्तु संदर्भित एस0टी0पी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नही की गयी है। उक्त डिफाल्टर एस0टी0पी0 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाइडलाइन्स के अनुसार पर्यावरणीय क्षतिपूर्ति के आंकलन उपरान्त विवरण निम्नवत् हैः–

क्र0 सं0	जनपद का नाम	इकाई/संस्थान का नाम व पता जिसके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है		अधिरोपित पर्या0 क्षतिपूर्ति का दिनांक	अधिरोपित पर्या0 क्षतिपूर्ति की धनराशि (रूपये में)
1	गाजियाबाद	56 एम0एल0डी0 एस0टी0पी0, इन्दिरापुरम	मैसर्स वा–टेक दाबैग लिमिटेड शक्ति खंड–4 इंदिरापुरम	11.05.2023	262500/-
				30.05.2023	225000/-
		70 एम0एल0डी0 एस0टी0पी0 दुदहैडा, विजयनगर	अधिशाषी अभियंता, निर्माण खण्ड (प्रथम), उ0प्र0 जलनिगम (नगरीय), सी0–8, सेक्टर–1, आर0डी0सी0, राजनगर	01.03.2023	262500/-
		कुल अधिरोपित पर्यावरणीय क्षतिपूर्ति (रूपये में)			750000/- (रू0 सात लाख पचास हजार मात्र)

अतः आपसे अनुरोध है कि वर्णित एस0टी0पी0 के समक्ष अंकित अधिरोपित पर्यावरणीय क्षतिपूर्ति 56 एम0एल0डी0 एस0टी0पी0, इन्दिरापुरम पर दिनांक 11.05.2023 को रू0 262500/- (रू0 दो लाख बासठ हजार पांच सौ मात्र) + दिनांक 30.05.2023 को रू0 225000/- (रू0 दो लाख पच्चीस हजार मात्र) तथा

टी.सी.–12वी, विभूति खण्ड, गोमती नगर
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@uppcb.com
वेबसाइट www.uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com
WebSite : www.uppcb.com

70 एम0एल0डी0 एस0टी0पी0 दुदहैडा, विजयनगर, गाजियाबाद पर दिनांक 01.08.2023 को रू0 262500/- (रू0 दो लाख बासठ हजार पांच सौ मात्र) की धनराशि को भू–राजस्व की भाँति वसूली करवाते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 701502010002104, IFSC कोड UBIN0570150 में जमा करवाने की कार्यवाही करते हुए बोर्ड को सूचित करने का कष्ट करें।

संलग्नक–यथोपरि।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि : –

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि व्यक्तिगत रूप से जिलाधिकारी, गाजियाबाद से समन्वय स्थापित कर वसूली सम्बन्धी कार्यवाही कराया जाना सुनिश्चित करायें।

सदस्य सचिव

22.11.23

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या : 408108 UPPCB/CL/659/ STP 130 MLD Jajmau, Kanpur/2023-24

दिनांक 7-3-24

सेवा मे,

जिलाधिकारी,
जनपद–कानपुर,
मो0 नं0–9454417554.

विषय: जनपद–कानपुर के उल्लंघनकारी 130 एम0एल0डी0 एस0टी0पी0, जाजमऊ, कानपुर नगर के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया जनपद–कानपुर के उल्लंघनकारी 130 एम0एल0डी0 एस0टी0पी0, जाजमऊ, कानपुर नगर के विरूद्ध बोर्ड मुख्यालय के पत्र संख्या:– एच 86436/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22, दिनांक 29.12.2022, एच 86931/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 06.01.2023, एच 88119/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 01.02.2023, एच 90123/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 01.03.2023, एच 90424/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 10.03.2023, एच 91585/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 05.04.2023, एच 92102/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 18.04.2023, एच 92595/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 25.04.2023, एच 93151/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 03.05.2023, एच 93397/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 11.05.2023, एच 94627/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 30.05.2023, एच 95984/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 19.06.2023 एवं एच 97947/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 19.07.2023 के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति का संदर्भ ग्रहण करने का कष्ट करें, जो एस0टी0पी0 को सम्बोधित एवं आपको भी पृष्ठांकित है। उक्त पत्र के माध्यम से एस0टी0पी0 के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये 15 दिवस में उक्त धनराशि राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था किन्तु संदर्भित एस0टी0पी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नही की गयी है। उक्त डिफाल्टर एस0टी0पी0 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाइडलाइन्स के अनुसार पर्यावरणीय क्षतिपूर्ति के आंकलन उपरान्त विवरण निम्नवत् है:–

क्र0 सं0	जनपद का नाम	इकाई/संस्थान का नाम व पता जिसके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है		अधिरोपित पर्या0 क्षतिपूर्ति का दिनांक	अधिरोपित पर्या0 क्षतिपूर्ति की धनराशि (रूपये में)
1	कानपुर	130 एम0एल0डी0 एस0टी0पी0, जाजमऊ, कानपुर	गेसर्स कानपुर रिवर मैनेजमेन्ट प्राइवेट लिमिटेड, (सापूरजी पालनजी एण्ड कम्पनी प्राइवेट लिमिटेड) 3/83, विष्णुपुरी, फ्लैट नं0–101, प्रथम तल, कानपुर नगर।	04.11.22 - 25.11.22	8,25,000/-
				26.11.22 - 23.12.22	10,50,000/-
				24.12.22 - 09.01.23	6,37,500/-
				10.01.23 - 10.02.23	12,00,000/-

टी.सी.–12वी, विभूति खण्ड, गोमती नगर,
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com
WebSite : www.uppcb.com

				11.02.23 - 20.02.23	3,75,000/-
				21.02.23 - 10.03.23	6,75,000/-
				11.03.23 - 31.03.23	7,87,500/-
				01.04.23 - 06.04.23	2,25,000/-
				07.04.23 - 17.04.23	4,12,500/-
				18.04.23 - 28.04.23	4,12,500/-
				29.04.23 - 15.05.23	6,37,500/-
				16.05.23 - 02.06.23	6,75,000/-
				03.06.23 - 11.06.23	3,37,500/-
कुल अधिरोपित पर्यावरणीय क्षतिपूर्ति (रूपये में)					82,50,000/- (रू0 बयासी लाख पचास हजार मात्र)

अतः आपसे अनुरोध है कि वर्णित एस0टी0पी0 के समक्ष अंकित अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 62,50,000/- (रू0 बयासी लाख पचास हजार मात्र) की धनराशि को भू-राजस्व की भाँति वसूली करवाते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 705102010002104, IFSC कोड UBIN0570150 में जमा करवाने की कार्यवाही करते हुए बोर्ड को सूचित करने का कष्ट करें।

भवदीय

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि :

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर मो0 न0 7839789181 3 को इस निर्देश के साथ प्रेषित कि व्यक्तिगत रूप से जिलाधिकारी, कानपुर से समन्वय स्थापित कर वसूली सम्बन्धी कार्यवाही कराया जाना सुनिश्चित करायें।

सदस्य सचिव

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या : H07103 UPPCB/CL/660/ STP 210 MLD, Bingawan, Kanpur/2023-24

दिनांक: 13/02/23

सेवा में,
जिलाधिकारी,
जनपद–कानपुर,
मो0 नं0–9454417554.

विषय: जनपद–कानपुर के उल्लंघनकारी 210 एम0एल0डी0 एस0टी0पी0, बिनगवां, कानपुर के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया जनपद– कानपुर के उल्लंघनकारी 210 एम0एल0डी0 एस0टी0पी0, बिनगवां, कानपुर के विरूद्ध बोर्ड मुख्यालय के पत्र संख्या:– एच 85404 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 22 दिनांक 09.12.2022, एच 86438 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 22 दिनांक 29.12.2022, एच 86932 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 22 दिनांक 06.01.2023, एच 88117 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 22 दिनांक 01.02.2023, एच 90116 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 22 दिनांक 01.03.2023, एच 90421 / यू0पी0पी0 सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 10.03.2023, एच 91586 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 05.04.2023, एच 92100 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 18.04.2023, एच 92593 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 25.04.2023, एच 93149 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 03.05.2023, एच 93398 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 11.05.2023, एच 94629 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 30.05.2023, एच 95988 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 19.06.2023, एच 97946 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 19.07.2023, एच 97986 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 20.07.2023, एच 98774 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 02.08.2023, एच 99460 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 16.08.2023, एच 99979 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 28.08.2023, एच 00549 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 11.09.2023, एच 01132 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 22.09.2023, एच 01535 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 05.10.2023 एवं एच 02333 / यू0पी0पी0सी0बी0 / सी0एल0 / 569 / एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0 / 23 दिनांक 26.10.2023 के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति का संदर्भ ग्रहण करने का कष्ट करें, जो एस0टी0पी0 को सम्बोधित एवं आपको भी पृष्ठांकित है। उक्त पत्र के माध्यम से एस0टी0पी0 के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये 15 दिवस में उक्त धनराशि राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था किन्तु संदर्भित एस0टी0पी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नही की गयी है। उक्त डिफाल्टर एस0टी0पी0 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाइडलाइन्स के अनुसार पर्यावरणीय क्षतिपूर्ति के आंकलन उपरान्त विवरण निम्नवत है:–

टी.सी.–12वी, विभूति खण्ड, गोमती नगर,
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com
WebSite : www.uppcb.com

क्र0 सं0	जनपद का नाम	इकाई/संस्थान का नाम व पता जिसके विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है		अधिरोपित पर्या0 क्षतिपूर्ति का दिनांक	अधिरोपित पर्या0 क्षतिपूर्ति की धनराशि (रूपये में)
1	कानपुर	210 एम0एल0डी0 एस0टी0पी0, बिनगवां, कानपुर	मेसर्स कानपुर रिवर मैनेजमेन्ट प्राइवेट लिमिटेड, (सापूरजी पालनजी एण्ड कम्पनी प्राइवेट लिमिटेड), 3/83, विष्णुपुरी, फ्लैट नं0–101, प्रथम तल, कानपुर नगर।	07-10-2022 - 03-10-2022	9,00,000/-
				31-10-2022 – 25-11-2022	9,75,000/-
				26-11-2022 - 23-12-2022	10,50,000/-
				24-12-2022 – 12-01-2023	7,50,000/-
				13-01-2023 – 10-02-2023	10,87,500/-
				11-02-2023 – 22-10-2023	4,50,000/-
				23-02-2023 – 10-03-2023	6,00,000/-
				11-03-2023 – 31-03-2023	7,87,500/-
				01-04-2023 – 06-04-2023	2,25,000/-
				07-04-2023 – 14-04-2023	3,00,000/-
				15-04-2023 – 26-04-2023	4,50,000/-
				27-04-2023 – 15-05-2023	7,12,500/-
				16-05-2023 – 02-06-2023	6,75,000/-
				03-06-2023 – 27-06-2023	9,37,500/-
				28-06-2023 – 04-07-2023	2,62,500/-
				05-07-2023 – 11-07-2023	2,62,500/-
				12-07-2023- 28-07-2023	6,37,500/-
				29-07-2023- 15-08-2023	6,75,000/-
				16-08-2023- 28-08-2023	4,87,500/-
				29-08-2023- 05-09-2023	3,00,000/-
				06-09-2023- 20-09-2023	5,62,500/-
				21-09-2023- 03-10-2023	4,87,500/-
कुल अधिरोपित पर्यावरणीय क्षतिपूर्ति (रूपये में)					1,35,75,000/- (रू0 एक करोड़ पैंतीस लाख पचहत्तर हजार मात्र)

अतः आपसे अनुरोध है कि वर्णित एस0टी0पी0 के समक्ष अंकित अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 1,35,75,000/- (रू0 एक करोड़ पैंतीस लाख पचहत्तर हजार मात्र) की धनराशि को भू-राजस्व की भाँति वसूली करवाते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या **701502010002104, IFSC** कोड **UBIN0570150** में जमा करवाने की कार्यवाही करते हुए बोर्ड को सूचित करने का कष्ट करें।

भवदीय

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि :

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर मो0 नं0 78397891813 को इस निर्देश के साथ प्रेषित कि व्यक्तिगत रूप से जिलाधिकारी, कानपुर से समन्वय स्थापित कर वसूली सम्बन्धी कार्यवाही कराया जाना सुनिश्चित करायें।

सदस्य सचिव

14.02.24

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या : 106595 UPPCB/CL/661/ STP 43 MLD Jajmau Kanpur/2023

दिनांक: 6-2-24

सेवा मे,

जिलाधिकारी,
जनपद–कानपुर,
मो0 नं0–9454417554.

विषय: जनपद–कानपुर के उल्लंघनकारी 43 एम0एल0डी0 एस0टी0पी0, जाजमऊ, कानपुर के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया जनपद–कानपुर के उल्लंघनकारी 43 एम0एल0डी0 एस0टी0पी0, जाजमऊ, कानपुर के विरूद्ध बोर्ड मुख्यालय के पत्र संख्या–एच 86437/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22, दिनांक–29.12.2022; पत्र संख्या–एच 86930/ यू0पी0पी0सी0बी0/ सी0एल0/ 569/ एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/22, दिनांक–06.01.2023; पत्र संख्या–एच 88118/यू0पी0 पी0सी0बी0/ सी0एल0/ 569/ एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/22, दिनांक 01.02.2023; पत्र संख्या–एच 90124/ यू0पी0पी0सी0बी0/ सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0 /22, दिनांक 01.03.2023, पत्र संख्या–एच 90422/ यू0पी0पी0सी0बी0 /सी0एल0 /569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23, दिनांक 10.03.2023; पत्र संख्या –एच 91584/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक–05.04.2023; पत्र संख्या –एच 92101/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक–18.04.2023; पत्र संख्या –एच, 92594/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक–25.04.2023य पत्र संख्या– एच 93150/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 – सी0ई0टी0पी0– ई0सी0/23, दिनांक–03.05.2023; पत्र संख्या– एच 93396/ यू0पी0पी0सी0बी0/ सी0एल0/ 569/ एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक–11.05.2023; पत्र संख्या –एच 94628/ यू0पी0पी0सी0बी0/ सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक–30.05.2023; पत्र संख्या –एच 95989/ यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक–19.06.2023 एवं पत्र संख्या –एच 97945/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक–19.07.2023; क्रमशः के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति का संदर्भ ग्रहण करने का कष्ट करें, जो एस0टी0पी0 को सम्बोधित एवं आपको भी पृष्ठांकित है। उक्त पत्र के माध्यम से एस0टी0पी0 के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये 15 दिवस में उक्त धनराशि राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था किन्तु संदर्भित एस0टी0पी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नही की गयी है। उक्त डिफाल्टर एस0टी0पी0 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाइडलाइन्स के अनुसार पर्यावरणीय क्षतिपूर्ति के आंकलन उपरान्त विवरण निम्नवत् है:–

क्र0 सं0	जनपद का नाम	इकाई/संस्थान का नाम व पता जिसके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है		अधिरोपित पर्या0 क्षतिपूर्ति का दिनांक	अधिरोपित पर्या0 क्षतिपूर्ति की धनराशि (रूपये में)
1	कानपुर	43 एम0एल0डी0 एस0टी0पी0, जाजमऊ, कानपुर	मेसर्स कानपुर रिवर मैनेजमेंट प्रा0 लि0, (सापूरजी पालनजी एण्ड कम्पनी प्रा0लि0) 3/83, विष्णुपुरी, फ्लैट नं0– 101, प्रथम तल, कानपुर नगर।	29-12-2022	8,25,000/-
				06-01-2023	10,50,000/-
				01-02-2023	6,37,500/-
				01-03-2023	12,00,000/-

टी.सी.–12वी, विभूति खण्ड, गोमती नगर,
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@uppcb.com
वेबसाइट www.uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com
WebSite : www.uppcb.com

				10-03-2023	3,75,000/-
				05-04-2023	6,75,000/-
				18-04-2023	7,87,500/-
				25-04-2023	2,25,000/-
				03-05-2023	4,12,500/-
				11-05-2023	4,12,500/-
				30-05-2023	6,37,500/-
				19-06-2023	6,75,000/-
				19-07-2023	4,87,500/-
कुल अधिरोपित पर्यावरणीय क्षतिपूर्ति (रूपये में)					84,00,000/- (रू0 चौरासी लाख मात्र)

अतः आपसे अनुरोध है कि वर्णित एस0टी0पी0 के समक्ष अंकित अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 84,00,000/- (रू0 चौरासी लाख मात्र) की धनराशि को भू–राजस्व की भाँति वसूली करवाते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या **705102010002104, IFSC** कोड **UBIN0570150** में जमा करवाने की कार्यवाही करते हुए बोर्ड को सूचित करने का कष्ट करें।

भवदीय

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि :

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर मो0 न0 78397891791 को इस निर्देश के साथ प्रेषित कि व्यक्तिगत रूप से जिलाधिकारी, कानपुर से समन्वय स्थापित कर वसूली सम्बन्धी कार्यवाही कराया जाना सुनिश्चित करायें।

सदस्य सचिव

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या :- H0708 UPPCB/CL/662/ STP 05 MLD, Jajmau, Kanpur/2023-24

दिनांक: 10/02/2

सेवा मे,

जिलाधिकारी,
जनपद–कानपुर,
मो0 नं0–9454417554.

विषयः जनपद–कानपुर के उल्लंघनकारी 05 एम0एल0डी0 एस0टी0पी0, जाजमऊ, कानपुर नगर के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया जनपद–कानपुर के उल्लंघनकारी 05 एम0एल0डी0 एस0टी0पी0, जाजमऊ, कानपुर नगर के विरूद्ध बोर्ड मुख्यालय के पत्र संख्याः– एच 86435/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/22, दिनांक 29.12.2022, एच 86929/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/22 दिनांक 06.01.2023, एच 88116/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/22 दिनांक 01.02.2023, एच 90117/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/22 दिनांक 01.03.2023, एच 90423/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 10.03.2023, एच 91583/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 05.04.2023, एच 92127/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 18.04.2023, एच 92596/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 25.04.2023, एच 93152/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 03.05.2023, एच 93395/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 11.05.2023, एच 94690/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 30.05.2023, एच 95986/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 19.06.2023, एच 97943/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 19.07.2023, एच 97987/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 20.07.2023, एच 98773/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 02.08.2023, एच 99461/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 16.08.2023, एच 99978/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 28.08.2023, एच 00548/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 11.09.2023, एच 01131/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 22.09.2023, एच 01538/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 05.10.2023 एवं एच 02334/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 26.10.2023 के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति का संदर्भ ग्रहण करने का कष्ट करें, जो एस0टी0पी0 को सम्बोधित एवं आपको भी पृष्ठांकित है। उक्त पत्र के माध्यम से एस0टी0पी0 के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये 15 दिवस में उक्त धनराशि राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था किन्तु संदर्भित एस0टी0पी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नही की गयी है। उक्त डिफाल्टर एस0टी0पी0 पर

टी.सी.–12वी, विभूति खण्ड, गोमती नगर
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com

केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाइडलाइन्स के अनुसार पर्यावरणीय क्षतिपूर्ति के आंकलन उपरान्त विवरण निम्नवत् है:-

क्र0 सं0	जनपद का नाम	इकाई/संस्थान का नाम व पता जिसके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है		अधिरोपित पर्या0 क्षतिपूर्ति का दिनांक	अधिरोपित पर्या0 क्षतिपूर्ति की धनराशि (रूपये में)
1	कानपुर	06 एम0एल0डी0 एस0टी0पी0, जाजमऊ, कानपुर	परियोजना प्रबन्धक, गंगा प्रदूषण, नियंत्रण इकाई, यू0पी0 जल निगम (नगरीय) कानपुर	04.11.22 - 25.11.22	2,75,000/-
				26.11.22 - 23.12.22	3,50,000/-
				24.12.22 - 09.01.23	2,12,500/-
				10.01.23 - 10.02.23	4,00,000/-
				11.02.23 - 20.02.23	1,25,000/-
				21.02.23 - 10.03.23	2,25,000/-
				11.03.23 - 31.03.23	2,62,500/-
				01.04.23 - 06.04.23	75,000/-
				07.04.23 - 17.04.23	1,37,500/-
				18.04.23 - 28.04.23	1,37,500/-
				29.04.23 - 15.05.23	2,12,500/-
				16.05.23 - 02.06.23	2,25,000/-
				03.06.23 - 26.06.23	3,00,000/-
				27.06.23 - 03.07.23	87,500/-
				04.07.23 - 10.07.23	87,500/-
				11.07.23 - 28.07.23	2,25,000/-
				29.07.23 - 14.08.23	2,12,500/-
				15.08.23 - 28.08.23	1,75,000/-
				29.08.23 - 05.09.23	1,00,000/-
				06.09.23 - 18.09.23	1,62,500/-
				19.09.23 - 03.10.23	1,87,500/-
कुल अधिरोपित पर्यावरणीय क्षतिपूर्ति (रूपये में)					41,75,000/- (रू0 इकतालीस लाख पचहत्तर हजार मात्र)

अतः आपसे अनुरोध है कि वर्णित एस0टी0पी0 के समक्ष अंकित अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 41,75,000/– (रू0 इक्तालीस लाख पचहत्तर हजार मात्र) की धनराशि को भू–राजस्व की भाँति वसूली करवाते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 701502010002104, IFSC कोड UBIN0570150 में जमा करवाने की कार्यवाही करते हुए बोर्ड को सूचित करने का कष्ट करें।

भवदीय

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि :

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर मो0 नं0 7839789181 3 को इस निर्देश के साथ प्रेषित कि व्यक्तिगत रूप से जिलाधिकारी, कानपुर से समन्वय स्थापित कर वसूली सम्बन्धी कार्यवाही कराया जाना सुनिश्चित करायें।

सदस्य सचिव

15.02.24

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या-10564/UPPCB/CL/649/ STP-Farrukhabad/2023 दिनांक: 12-7-24

सेवा मे,

जिलाधिकारी,
जनपद–फर्रूखाबाद
मो0 नं0–9454417552

विषय: जनपद–फर्रूखाबाद के उल्लंघनकारी 2.7 एम0एल0डी0 एस0टी0पी0, फतेहगढ़, फर्रूखाबाद के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराषि को भू–राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया जनपद– फर्रूखाबाद के उल्लंघनकारी 2.7 एम0एल0डी0 एस0टी0पी0, फतेहगढ़, फर्रूखाबाद, के विरूद्ध बोर्ड मुख्यालय के पत्र संख्या–एच 95068/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0& सी0ई0टी0पी0– ई0सी0/23 दिनांक 02.06.2023 के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति का संदर्भ ग्रहण करने का कष्ट करें, जो एस0टी0पी0 को सम्बोधित एवं आपको भी पृष्ठांकित है। उक्त पत्र के माध्यम से एस0टी0पी0 के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये 15 दिवस में उक्त धनराशि राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था किन्तु संदर्भित एस0टी0पी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नही की गयी है। उक्त डिफाल्टर एस0टी0पी0 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाइडलाइन्स के अनुसार पर्यावरणीय क्षतिपूर्ति के आंकलन उपरान्त विवरण निम्नवत् है:–

क्र0 सं0	जनपद का नाम	इकाई/संस्थान का नाम व पता जिसके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है		अधिरोपित पर्या0 क्षतिपूर्ति का दिनांक	अधिरोपित पर्या0 क्षतिपूर्ति की धनराशि (रूपये में)
1	फर्रूखाबाद	2.7 एम0एल0डी0 एस0टी0पी0, फतेहगढ़, फर्रूखाबाद	परियोजना प्रबंधक, गंगा प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम (नगरीय), फर्रूखाबाद।	02.06.2023	60,000/-
कुल अधिरोपित पर्यावरणीय क्षतिपूर्ति (रूपये में)					60,000/- (रू0 साठ हजार मात्र)

अतः आपसे अनुरोध है कि वर्णित एस0टी0पी0 के समक्ष अंकित अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 60,000/- (रू0 साठ हजार मात्र) की धनराशि को भू–राजस्व की भाँति वसूली करवाते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या **701502010002104, IFSC कोड UBIN0570150** में जमा करवाने की कार्यवाही करते हुए बोर्ड को सूचित करने का कष्ट करें।

भवदीय

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि : क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर मो0 नं0 7839891813 को इस निर्देश के साथ प्रेषित कि व्यक्तिगत रूप से जिलाधिकारी, फर्रूखाबाद से समन्वय स्थापित कर वसूली सम्बन्धी कार्यवाही कराया जाना सुनिश्चित करायें।

सदस्य सचिव

O/C

टी.सी.–12वी, विभूति खण्ड, गोमती नगर
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@upprb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@upprb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या : 105615 UPPCB/CL/648/ STP-Kannauj/2023

दिनांक: 12.7.24

सेवा मे,
जिलाधिकारी,
जनपद–कन्नौज,
मो0 नं0–9454417555.

विषयः जनपद–कन्नौज के उल्लंघनकारी 13 एम0एल0डी0 एस0टी0पी0, जलालपुर, अमरापुर, कन्नौज के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया जनपद– कन्नौज के उल्लंघनकारी 13 एम0एल0डी0 एस0टी0पी0, जलालपुर, अमरापुर, कन्नौज, के विरूद्ध बोर्ड मुख्यालय के पत्र संख्या–एच 97942/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक–19.07.2023; पत्र संख्या–एच 97986/ यू0पी0पी0सी0बी0/ सी0एल0/ 569/ एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23, दिनांक–20.07.2023; पत्र संख्या–एच 98775/यू0पी0 पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23, दिनांक 02.08.2023; पत्र संख्या–एच 99980/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0 /23, दिनांक 28.08.2023 एवं पत्र संख्या–एच 00547/ यू0पी0पी0सी0बी0 /सी0एल0 /569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23, दिनांक 11.09.2023 क्रमशः के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति का संदर्भ ग्रहण करने का कष्ट करें, जो एस0टी0पी0 को सम्बोधित एवं आपको भी पृष्ठांकित है। उक्त पत्र के माध्यम से एस0टी0पी0 के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये 15 दिवस में उक्त धनराशि राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था किन्तु संदर्भित एस0टी0पी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नही की गयी है। उक्त डिफाल्टर एस0टी0पी0 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाइडलाइन्स के अनुसार पर्यावरणीय क्षतिपूर्ति के आंकलन उपरान्त विवरण निम्नवत् हैः–

क्र0 सं0	जनपद का नाम	इकाई/संस्थान का नाम व पता जिसके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है		अधिरोपित पर्या0 क्षतिपूर्ति का दिनांक	अधिरोपित पर्या0 क्षतिपूर्ति की धनराशि (रूपये में)
1	कन्नौज	13 एम0एल0डी0 एस0टी0पी0, जलालपुर, अमरापुर, कन्नौज	अधिशाषी अभियंता, उ0प्र0 जल निगम (नगरीय) नगरीय कल्क्ट्रेट तिराहा, फर्रूखाबाद	19.07.2023	6,60,000/-
				20.07.2023	1,60,000/-
				02.08.2023	2,60,000/-
				28.08.2023	4,40,000/-
				11.09.2023	2,60,000/-
कुल अधिरोपित पर्यावरणीय क्षतिपूर्ति (रूपये में)					17,80,000/- (रू0 सत्रह लाख अस्सी हजार मात्र)

अतः आपसे अनुरोध है कि वर्णित एस0टी0पी0 के समक्ष अंकित अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 17,80,000/- (रू0 सत्रह लाख अस्सी हजार मात्र) की धनराशि को भू–राजस्व की भाँति वसूली करवाते हुये

टी.सी.–12वी, विभूति खण्ड, गोमती नगर,
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com
WebSite : www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या : 405564 UPPCB/CL/663/ STP-Prayagraj Naini/2023

दिनांक: 12-7-24

सेवा मे,

जिलाधिकारी,
जनपद–प्रयागराज
मो0 नं0–9454417517

विषयः जनपद–प्रयागराज के उल्लंघनकारी एस0टी0पी0 (सूची संलग्न–03 एस0टी0पी0) के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया जनपद–प्रयागराज के उल्लंघनकारी एस0टी0पी0 के विरूद्ध बोर्ड मुख्यालय के विभिन्न पत्रांकों के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति का संदर्भ ग्रहण करने का कष्ट करें (सूची संलग्न–03 एस0टी0पी0), जो इकाई को सम्बोधित एवं आपको भी पृष्ठांकित है। उक्त पत्रों के माध्यम से एस0टी0पी0 के विरूद्ध सूची में वर्णित पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये 15 दिवस में उक्त धनराशि राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था किन्तु संदर्भित एस0टी0पी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नहीं की गयी है।

अतः आपसे अनुरोध है कि संलग्न सूची में वर्णित एस0टी0पी0 के समक्ष अंकित अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भू–राजस्व की भाँति वसूली करवाते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या **701502010002104 IFSC कोड UBIN0570150** में जमा करवाने की कार्यवाही करते हुए बोर्ड को सूचित करने का कष्ट करें।

संलग्नकः–यथोपरि।

भवदीय

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि :

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज मो0 नं0 0532-2569727 को इस निर्देश के साथ प्रेषित कि व्यक्तिगत रूप से जिलाधिकारी, प्रयागराज से समन्वय स्थापित कर वसूली सम्बन्धी कार्यवाही कराया जाना सुनिश्चित करायें।

सदस्य सचिव

टी.सी.–12वी, विभूति खण्ड, गोमती नगर,
लखनऊ– 226010
दूरभाष 522-2720831,

T .C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828

जनपद– प्रयागराज में एस0टी0पी0 के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की सूची						
क्रम सं0	जनपद का नाम	इकाई/संस्थान का नाम व पता जिसके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है		अधिरोपित पर्या0 क्षतिपूर्ति का दिनांक	पत्रांक संदर्भ संख्या	अधिरोपित पर्या0 क्षतिपूर्ति की धनराशि (रूपये में)
1	प्रयागराज	25 एम0एल0डी0 ओदरा प्रयागराज	मैसर्स अक्षनी वाटर लि0, गंगा पात्यूशन कन्ट्रोल यूनिट, नैनी मिर्जापुर रोड प्रयागराज	20.03.2023	एप्ल 90846/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 20.03.2022	25,000/-
2		10 एम0एल0डी0 फाफामऊ प्रयागराज	मैसर्स अक्षनी वाटर लि0, गंगा पात्यूशन कन्ट्रोल यूनिट, नैनी मिर्जापुर रोड प्रयागराज	20.03.2023	एप्ल90847/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/22 दिनांक 20.03.2023	25,000/-
3		15 एम0एल0डी0 नैनी प्रयागराज	मैसर्स अक्षनी वाटर लि0, गंगा पात्यूशन कन्ट्रोल यूनिट, नैनी मिर्जापुर रोड प्रयागराज	20.03.2023	एप्ल90848/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/22 दिनांक 20.03.2023	37,500/-
कुल अधिरोपित पर्यावरणीय क्षतिपूर्ति						87,500/-

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या : H03475 UPPCB/CL/645/STP Meerut/2023-24 दिनांक: 30/11/23

सेवा मे,

जिलाधिकारी,
जनपद– मेरठ
मो0 नं0–9454417566

विषय: जनपद– मेरठ के उल्लंघनकारी एस0टी0पी0 (सूची संलग्न–06 एस0टी0पी0) के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया जनपद– मेरठ के उल्लंघनकारी एस0टी0पी0 के विरूद्ध बोर्ड मुख्यालय के विभिन्न पत्रांकों के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति का संदर्भ ग्रहण करने का कष्ट करें (सूची संलग्न–06 एस0टी0पी0), जो इकाई को सम्बोधित एवं आपको भी पृष्ठांकित है। उक्त पत्रों के माध्यम से एस0टी0पी0 के विरूद्ध सूची में वर्णित पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये 15 दिवस में उक्त धनराशि राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था किन्तु संदर्भित एस0टी0पी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नही की गयी है।

अतः आपसे अनुरोध है कि संलग्न सूची में वर्णित एस0टी0पी0 के समक्ष अंकित अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भू–राजस्व की भाँति वसूली करवाते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या **701502010002104, IFSC कोड UBIN0570150** में जमा करवाने की कार्यवाही करते हुए बोर्ड को सूचित करने का कष्ट करें।

संलग्नक:–यथोपरि।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि :–

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मेरठ मो0 नं0 7839891746 को इस निर्देश के साथ प्रेषित कि व्यक्तिगत रूप से जिलाधिकारी, मेरठ से समन्वय स्थापित कर वसूली सम्बन्धी कार्यवाही कराया जाना सुनिश्चित करायें।

सदस्य सचिव

30/11/23 30/11/2023

टी.सी.–12वी, विभूति खण्ड, गोमती नगर,
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@uppcb.com

T .C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com
WebSite : www.uppcb.com

जनपद– मेरठ में एस0टी0पी0 के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की सूची

क्रम सं0	जनपद का नाम	इकाई/संस्थान का नाम व पता जिसके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है		अधिरोपित पर्या0 क्षतिपूर्ति का दिनांक	पत्रांक संदर्भ संख्या	अधिरोपित पर्या0 क्षतिपूर्ति की धनराशि (रूपये में)	बोर्ड में जमा की गयी पर्या0 क्षतिपूर्ति की धनराशि (रूपये में)	शेष धनराशि (रूपये में)
1	मेरठ	7 एम0एल0डी0 एस0टी0पी0 पल्लवपुरम फेज–1	मैसर्स टेक्नो इकोनॉमिक्स सर्विसेज, जे–7,साकेत, नई दिल्ली।	05.04.2023	एच 91569/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 05.04.2023	25000/-	–	25000/-
				18.04.2023	एच 92126/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/23 दिनांक 18.04.2023	125000/-	–	125000/-
2		10 एम0एल0डी0 एस0टी0पी0 लोहिया नगर	मैसर्स वातावरण टेक्नो,168–I पैरट अर्जुन नगर, आगरा।	05.04.2023	एच 91582/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 05.04.2023	25000/-	25000/-	–
				18.04.2023	एच 92097/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 18.04.2023	125000/-	–	125000/-
3		15 एम0एल0डी0 एस0टी0पी0 शताब्दी नगर, मेरठ	मैसर्स वातावरण टेक्नो,158–I पैरट अर्जुन नगर, आगरा।	05.04.2023	एच 91580/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 05.04.2023	25000/-	25000/-	–
				18.04.2023	एच 92098/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 18.04.2023	125000/-	50000/-	75000/-
4		15 एम0एल0डी0 एस0टी0पी0 सेदव्यासपुरी, मेरठ	मैसर्स वातावरण टेक्नो,158–I पैरट अर्जुन नगर, आगरा।	05.04.2023	एच 91581/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 05.04.2023	25000/-	25000/-	–
				18.04.2023	एच 92099/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 18.04.2023	125000/-	–	125000/-
5		06 एम0एल0डी0 एस0टी0पी0 रक्षापुरम, मेरठ	मैसर्स स्पेक्ट्रम इन्वायरोक्लीन सिस्टम, बी–243 मोहन गार्डन एक्सटैन्शन, नई दिल्ली 110059	05.04.2023	एच 91590/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 05.04.2023	25000/-	–	25000/-
				18.04.2023	एच 92125/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 18.04.2023	125000/-	–	125000/-
6		05 एम0एल0डी0 एस0टी0पी0 मोदीपुरम शिवाड़ा, मेरठ	मैसर्स आर0सी0सी0 डेवलपर्स लि0, 109 सिटी सेन्टर, घण्टा पार्क, मेरठ।	05.04.2023	एच 91591/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 05.04.2023	12500/-	–	12500/-
				18.04.2023	एच 92124/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 दिनांक 18.04.2023	62500/-	–	62500/-
					कुल अधिरोपित पर्यावरणीय क्षतिपूर्ति	825000/- (रू0 आठ लाख पच्चीस हजार मात्र)	125000/- (रू0 एक लाख पच्चीस हजार मात्र)	700000/- (रू0 सात लाख मात्र)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या: 40320 UPPCB/CL/643/STP Agra2023-24 दिनांक 23/1/23

सेवा में,
जिलाधिकारी,
जनपद–आगरा,
मो0 नं0–9454417509

विषयः जनपद–आगरा के उल्लंघनकारी 4.50 एम0एल0डी0 एस0टी0पी0, कालिंदी विहार तथा 36 एम0एल0डी0 एस0टी0पी0 सदरवन (बिचपूरी न्यू), आगरा के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया जनपद–आगरा के उल्लंघनकारी 4.50 एम0एल0डी0 एस0टी0पी0, कालिंदी विहार तथा 36 एम0एल0डी0 एस0टी0पी0 सदरवन (बिचपूरी न्यू), आगरा के विरूद्ध बोर्ड मुख्यालय के पत्र संख्या–एच 01134/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23 एवं पत्र संख्या–एच 01133/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक 22.09.2023 के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति का संदर्भ ग्रहण करने का कष्ट करें, जो एस0टी0पी0 को सम्बोधित एवं आपको भी पृष्ठांकित है। उक्त पत्र के माध्यम से एस0टी0पी0 के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये 15 दिवस में उक्त धनराशि राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था किन्तु संदर्भित एस0टी0पी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नही की गयी है। उक्त डिफाल्टर एस0टी0पी0 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाइडलाइन्स के अनुसार पर्यावरणीय क्षतिपूर्ति के आंकलन उपरान्त विवरण निम्नवत् हैः–

क्र0 सं0	जनपद का नाम	उद्योग/इकाई/संस्थान का नाम व पता जिसके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है		अधिरोपित पर्या0 क्षतिपूर्ति का दिनांक	अधिरोपित पर्या0 क्षतिपूर्ति की धनराशि (रूपये में)
1	आगरा	4.50 एम0एल0डी0 एस0टी0पी0, कालिंदी विहार	प्रोजेक्ट मैनेजर, यूनिट–35, सी0एण्ड0डी0एस0, यू0पी0 जल निगम (नगरीय)	22.09.2023	175000/-
		36 एम0एल0डी0 एस0टी0पी0 सदरवन (बिचपूरी न्यू), आगरा		22.09.2023	175000/-
कुल अधिरोपित पर्यावरणीय क्षतिपूर्ति (रूपये में)					350000/- (रू0 तीन लाख पचास हजार मात्र)

अतः आपसे अनुरोध है कि वर्णित एस0टी0पी0 के समक्ष अंकित अधिरोपित पर्यावरणीय क्षतिपूर्ति 4.50 एम0एल0डी0 एस0टी0पी0, कालिंदी विहार पर रू0 175000/- (रू0 एक लाख पचहत्तर हजार मात्र) तथा 36 एम0एल0डी0 एस0टी0पी0 सदरवन (बिचपूरी न्यू), आगरा पर रू0 175000/- (रू0 एक लाख पचहत्तर हजार मात्र) की धनराशि को भू–राजस्व की भाँति वसूली करवाते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ

टी.सी.–12वी, विभूति खण्ड, गोमती नगर
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@uppcb.com
वेबसाइट www.uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com
WebSite : www.uppcb.com

इण्डियां, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 701502010002104, IFSC कोड UBIN0570150 में जमा करवाने की कार्यवाही करते हुए बोर्ड को सूचित करने का कष्ट करें।

संलग्नक:–यथोपरि।

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि : –

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा (मो0 न0 7839891805) को इस निर्देश के साथ प्रेषित कि व्यक्तिगत रूप से जिलाधिकारी, आगरा से समन्वय स्थापित कर वसूली सम्बन्धी कार्यवाही कराया जाना सुनिश्चित करायें।

सदस्य सचिव

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या- HO304/UPPCB/CL/644/STP Firozabad/2023-24

दिनांक- 7/11/23

सेवा में,

जिलाधिकारी,
जनपद–फिरोजाबाद,
मो0 नं0–9454417541

विषयः <u>जनपद–फिरोजाबाद के उल्लंघनकारी 03 एम0एल0डी0 एस0टी0पी0, फिरोजाबाद के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।</u>

महोदय,

कृपया जनपद–आगरा के उल्लंघनकारी 03 एम0एल0डी0 एस0टी0पी0, फिरोजाबाद पत्र संख्या–एच 88124/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22, दिनांक 01.02.2023, पत्र संख्या–एच 90122/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0–ई0सी0/22, दिनांक 01.03.2023, पत्र संख्या–एच 90426/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक 10.03.2023 एवं पत्र संख्या–एच 91588/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक 05.04.2023, के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति का संदर्भ ग्रहण करने का कष्ट करें, जो एस0टी0पी0 को सम्बोधित एवं आपको भी पृष्ठांकित है। उक्त पत्र के माध्यम से एस0टी0पी0 के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये 15 दिवस में उक्त धनराशि राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था किन्तु संदर्भित एस0टी0पी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नही की गयी है। उक्त डिफाल्टर एस0टी0पी0 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाइडलाइन्स के अनुसार पर्यावरणीय क्षतिपूर्ति के आंकलन उपरान्त विवरण निम्नवत् हैः–

क्र0 सं0	जनपद का नाम	इकाई/संस्थान का नाम व पता जिसके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है		अधिरोपित पर्या0 क्षतिपूर्ति का दिनांक	अधिरोपित पर्या0 क्षतिपूर्ति की धनराशि (रूपये में)
1	फिरोजाबाद	3 एम0एल0डी0 एस0टी0पी0, फिरोजाबाद	जलकल नगर निगम, फिरोजाबाद।	01.02.2023	150000/-
				01.03.2023	290000/-
				10.03.2023	50000/-
				05.04.2023	50000/-
कुल अधिरोपित पर्यावरणीय क्षतिपूर्ति (रूपये मे)					540000/- (रू0 पाँच लाख चालीस हजार मात्र)

टी.सी.–12वी, विभूति खण्ड, गोमती नगर,
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com
WebSite : www.uppcb.com

अतः आपसे अनुरोध है कि वर्णित एस0टी0पी0 के समक्ष अंकित अधिरोपित पर्यावरणीय क्षतिपूर्ति 03 एम0एल0डी0 एस0टी0पी0, फिरोजाबाद पर दिनांक 01.02.2023 का रू0 150000/- (रू0 एक लाख पचास हजार मात्र) + दिनांक 01.03.2023 को रू0 290000/- (रू0 दो लाख नब्बे हजार मात्र) + दिनांक 10.03.2023 को रू0 50000/- (रू0 पचास हजार मात्र) + दिनांक 05.04.2023 को रू0 50000/- (रू0 पचास हजार मात्र) की धनराशि को भू–राजस्व की भाँति वसूली करवाते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या **701502010002104, IFSC** कोड **UBIN0570150** में जमा करवाने की कार्यवाही करते हुए बोर्ड को सूचित करने का कष्ट करें।

संलग्नकः–यथोपरि।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवययक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, फिरोजाबाद को इस निर्देश के साथ प्रेषित कि व्यक्तिगत रूप से जिलाधिकारी, फिरोजाबाद से समन्वय स्थापित कर वसूली सम्बन्धी कार्यवाही कराया जाना सुनिश्चित करावें।

सदस्य सचिव

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या– 403212 UPPCB/CL/639/1.65MLD Saifai/2023-24 दिनांक: 23-1-23

सेवा मे,

जिलाधिकारी,
जनपद–इटावा,
मो0 नं0–9454417551.

विषयः जनपद–इटावा के उल्लंघनकारी 1.65 एम0एल0डी0 एस0टी0पी0, सैफई (पैरामेडिकल्स) के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया जनपद– इटावा के उल्लंघनकारी 1.65 एम0एल0डी0 एस0टी0पी0, सैफई (पैरामेडिकल्स) पत्र संख्या–एच 86441/ यू0पी0पी0सी0बी0/सी0एल0/569/ एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22, दिनांक 29.12.2022, पत्र संख्या–एच 86927/ यू0पी0पी0सी0बी0/ सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22, दिनांक 06.01.2023, पत्र संख्या–एच 88125/यू0पी0पी0सी0बी0/ सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22, दिनांक 01.02.2023, पत्र संख्या–एच 90121/यू0पी0पी0सी0बी0/सी0एल0/ 569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22, दिनांक 01.03.2023, पत्र संख्या–एच 90427/यू0पी0पी0सी0बी0/सी0एल0/ 569/ एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक 10.03.2023, पत्र संख्या–एच 97944/ यू0पी0पी0सी0बी0/सी0एल0/ 569/ एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक 19.07.2023, पत्र संख्या– एच 98776/यू0पी0पी0सी0बी0/ सी0एल0/ 569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक 02.08.2023 एवं पत्र संख्या–एच 00551/ यू0पी0पी0सी0बी0/सी0एल0/ 569/ एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/23, दिनांक 11.09.2023 क्रमशः के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति का संदर्भ ग्रहण करने का कष्ट करें, जो एस0टी0पी0 को सम्बोधित एवं आपको भी पृष्ठांकित है। उक्त पत्र के माध्यम से एस0टी0पी0 के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये 15 दिवस में उक्त धनराशि राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था किन्तु संदर्भित एस0टी0पी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नही की गयी है। उक्त डिफाल्टर एस0टी0पी0 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाइडलाइन्स के अनुसार पर्यावरणीय क्षतिपूर्ति के आंकलन उपरान्त विवरण निम्नवत् है:–

क्र0 सं0	जनपद का नाम	इकाई/संस्थान का नाम व पता जिसके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है		अधिरोपित पर्या0 क्षतिपूर्ति का दिनांक	अधिरोपित पर्या0 क्षतिपूर्ति की धनराशि (रूपये में)
1	इटावा	1.65 एम0एल0डी0 एस0टी0पी0, सैफई (पैरामेडिकल्स)	मेसर्स चौधरी इंजीनियरिंग वर्क्स, 467/559, सरई शेख, तिकोनिया, इटावा	29.12.2022	50000/-
				06.01.2023	70000/-
				01.02.2023	140000/-
				01.03.2023	270000/-
				10.03.2023	30000/-
				19.07.2023	80000/-
				02.08.2023	70000/-
				11.09.2023	80000/-
कुल अधिरोपित पर्यावरणीय क्षतिपूर्ति (रूपये में)					790000/- (रू0 सात लाख नब्बे हजार मात्र)

टी.सी.–12वी, विभूति खण्ड, गोमती नगर,
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@upnch.com

अतः आपसे अनुरोध है कि वर्णित एस0टी0पी0 के समक्ष अंकित अधिरोपित पर्यावरणीय क्षतिपूर्ति 1.65 एम0एल0डी0 एस0टी0पी0, सैफई (पैरामेडिकल्स) पर दिनांक 29.12.2022 को रू0 50000/- (रू0 पचास हजार मात्र), दिनांक 06.01.2023 को रू0 70000/- (रू0 सत्तर हजार मात्र), दिनांक 01.02.2023 को रू0 140000/- (रू0 एक लाख चालीस हजार मात्र), दिनांक 01.03.2023 को रू0 270000/- (रू0 दो लाख सत्तर हजार मात्र), दिनांक 10.03.2023 को रू0 30000/- (रू0 तीस हजार मात्र), दिनांक 19.07.2023 को रू0 80000/- (रू0 अस्सी हजार मात्र), दिनांक 02.08.2023 को रू0 70000/- (रू0 सत्तर हजार मात्र), दिनांक 11.09.2023 को रू0 80000/- (रू0 अस्सी हजार मात्र) की धनराशि को भू–राजस्व की भाँति वसूली करवाते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या **701502010002104, IFSC कोड UBIN0570150** में जमा करवाने की कार्यवाही करते हुए बोर्ड को सूचित करने का कष्ट करें।

संलग्नकः–यथोपरि।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि :–

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, फिरोजाबाद को इस निर्देश के साथ प्रेषित कि व्यक्तिगत रूप से जिलाधिकारी, इटावा से समन्वय स्थापित कर वसूली सम्बन्धी कार्यवाही कराया जाना सुनिश्चित करायें।

सदस्य सचिव

DTC
22.11.23

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LIFE Lifestyle for Environment

संदर्भ संख्या- HD3211/ UPPCB/CL/640/STP Mainpuri/2023-24

दिनांक: 23/1/23

सेवा में,

जिलाधिकारी,
जनपद--मैनपुरी,
मो0 नं0--9454417511

विषय: जनपद--मैनपुरी के उल्लंघनकारी 23 एम0एल0डी0, एस0टी0पी0 मौजा, उडेनिया, पदारिया के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू--राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया जनपद--मैनपुरी के उल्लंघनकारी 23 एम0एल0डी0, एस0टी0पी0 मौजा, उडेनिया, पदारिया, मैनपुरी के विरूद्ध बोर्ड मुख्यालय के पत्र संख्या--एच 86440/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0--ई0सी0/22, दिनांक--29.12.2022; पत्र संख्या--एच 86928/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0--ई0सी0/22, दिनांक--06.01.2023; पत्र संख्या--एच 88122/यू0पी0 पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0--ई0सी0/22, दिनांक 01.02.2023; पत्र संख्या--एच 90120/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0--ई0सी0/22, दिनांक 01.03.2023; पत्र संख्या--एच 90425/यू0पी0 पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0--ई0सी0/23, दिनांक 10.03.2023 एवं पत्र संख्या--एच 91587/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0--ई0सी0/23, दिनांक 05.04.2023 क्रमशः के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति का संदर्भ ग्रहण करने का कष्ट करें, जो एस0टी0पी0 को सम्बोधित एवं आपको भी पृष्ठांकित है। उक्त पत्र के माध्यम से एस0टी0पी0 के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये 15 दिवस में उक्त धनराशि राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था किन्तु संदर्भित एस0टी0पी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नही की गयी है। उक्त डिफाल्टर एस0टी0पी0 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाइडलाइन्स के अनुसार पर्यावरणीय क्षतिपूर्ति के आंकलन उपरान्त विवरण निम्नवत् है:--

क्र0 सं0	जनपद का नाम	इकाई/संस्थान का नाम व पता जिसके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है		अधिरोपित पर्या0 क्षतिपूर्ति का दिनांक	अधिरोपित पर्या0 क्षतिपूर्ति की धनराशि (रूपये में)
1	मैनपुरी	23 एम0एल0डी0, एस0टी0पी0 मौजा, उडेनिया, पदारिया, मैनपुरी	अधिशाषी अभियन्ता उ0प्र0 जल निगम (नगरीय), सिविल लाइन, फिरोजाबाद।	29.12.2022	340000/-
				06.01.2023	160000/-
				01.02.2023	340000/-
				01.03.2023	580000/-
				10.03.2023	200000/-
				05.04.2023	80000/-
कुल अधिरोपित पर्यावरणीय क्षतिपूर्ति (रूपये मे)					1700000/- : (रू0 सत्रह लाख मात्र)

टी.सी.-12वी, विभूति खण्ड, गोमती नगर,
लखनऊ- 226010
दूरभाष 522-2720831,
फैक्स 0522 - 2720764, 2720676

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow - 226010
Phone : 0522-2720831, 2720828
Fax : 0522 - 2720764

अतः आपसे अनुरोध है कि वर्णित एस0टी0पी0 के समक्ष अंकित अधिरोपित पर्यावरणीय क्षतिपूर्ति 23 एम0एल0डी0, एस0टी0पी0 मौजा, उडेनिया, पदारिया, मैनपुरी पर दिनांक 29.12.2022 को रू0 340000/– (रू0 तीन लाख चालीस हजार मात्र) + दिनांक 06.01.2023 को रू0 160000/(रू0 एक लाख साठ हजार मात्र) + दिनांक 01.02.2023 को रू0 340000/– (रू0 तीन लाख चालीस हजार मात्र) + दिनांक 01.03.2023 को रू0 580000/– (रू0 पांच लाख अस्सी हजार मात्र) + दिनांक 10.03.2023 को रू0 200000/– (रू0 दो लाख मात्र) तथा दिनांक 05.04.2023 को रू0 80000/– (रू0 अस्सी हजार मात्र) की धनराशि को भू–राजस्व की भाँति वसूली करवाते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या–**701502010002104, IFSC** कोड **UBIN0570150** में जमा करवाने की कार्यवाही करते हुए बोर्ड को सूचित करने का कष्ट करें।

संलग्नकः–यथोपरि।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि :–

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, फिरोजाबाद को इस निर्देश के साथ प्रेषित कि व्यक्तिगत रूप से जिलाधिकारी, मैनपुरी से समन्वय स्थापित कर वसूली सम्बन्धी कार्यवाही कराया जाना सुनिश्चित करायें।

सदस्य सचिव

22.11.23

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या : H03205 UPPCB/CL/647/STP Bulandshahr/2023-24 दिनांक: 23/11/23

सेवा मे,

जिलाधिकारी,
जनपद–बुलन्दशहर
मो0 नं0–9454417563

विषयः जनपद–बुलन्दशहर के उल्लंघनकारी एस0टी0पी0 (सूची संलग्न–04 एस0टी0पी0) के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया जनपद–बुलन्दशहर के उल्लंघनकारी एस0टी0पी0 के विरूद्ध बोर्ड मुख्यालय के विभिन्न पत्रांकों के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति का संदर्भ ग्रहण करने का कष्ट करें (सूची संलग्न–04 एस0टी0पी0), जो इकाई को सम्बोधित एवं आपको भी पृष्ठांकित है। उक्त पत्रों के माध्यम से एस0टी0पी0 के विरूद्ध सूची में वर्णित पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये 15 दिवस में उक्त धनराशि राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था किन्तु संदर्भित एस0टी0पी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नही की गयी है।

अतः आपसे अनुरोध है कि संलग्न सूची में वर्णित एस0टी0पी0 के समक्ष अंकित अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भू–राजस्व की भाँति वसूली करवाते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या **701502010002104, IFSC कोड UBIN0570150** में जमा करवाने की कार्यवाही करते हुए बोर्ड को सूचित करने का कष्ट करें।

संलग्नकः–यथोपरि।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि :–

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर मो0 न0 7839891730 को इस निर्देश के साथ प्रेषित कि व्यक्तिगत रूप से जिलाधिकारी, बुलन्दशहर से समन्वय स्थापित कर वसूली सम्बन्धी कार्यवाही कराया जाना सुनिश्चित करायें।

सदस्य सचिव

22.11.23

टी.सी.–12वी, विभूति खण्ड, गोमती नगर,
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com

जनपद– बुलन्दशहर में एस०टी०पी० के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की सूची

क्र० सं०	जनपद का नाम	उद्योग/इकाई/संस्थान का नाम व पता जिसके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है	अधिरोपित पर्या० क्षतिपूर्ति का दिनांक	पत्रांक संदर्भ संख्या	अधिरोपित पर्या० क्षतिपूर्ति की धनराशि (रूपये में)
1	बुलन्दशहर	0.805 एम०एल०डी० आहारा रोड, जोन–ए, अनूपशहर, अधिशासी अभियंता, निर्माणखण्ड, यू०पी० जल निगम (नगरीय), बुलन्दशहर	29.12.2022	एच 86433/यू०पी०पी०सी०बी०/सी०एल० /569/एस०टी०पी० & सी०ई०टी०पी०– ई०सी०/22 दिनांक 29.12.2022	210000/-
			06.01.2023	एच 86934/यू०पी०पी०सी०बी०/सी०एल० /569/एस०टी०पी० & सी०ई०टी०पी०– ई०सी०/22 दिनांक 06.01.2023	140000/-
2		1.75 एम०एल०डी०, आहारा रोड, (शिवानंद आश्रम), जोन–बी, अनूपशहर, मैसर्स या–टेक, बाबाग लि०, शक्तिखण्ड–4, इंदिरापुरम, गाजियाबाद	09.12.2022	एच 85405/यू०पी०पी०सी०बी०/सी०एल० /569/एस०टी०पी० & सी०ई०टी०पी०– ई०सी०/22 दिनांक 09.12.2022	150000/-
			29.12.2022	एच 86434/यू०पी०पी०सी०बी०/सी०एल० /569/एस०टी०पी० & सी०ई०टी०पी०– ई०सी०/22 दिनांक 29.12.2022	270000/-
			06.01.2023	एच 86933/यू०पी०पी०सी०बी०/सी०एल० /569/एस०टी०पी० & सी०ई०टी०पी०– ई०सी०/22 दिनांक 06.01.2023	150000/-
			01.02.2023	एच 88120/यू०पी०पी०सी०बी०/सी०एल० /569/एस०टी०पी० & सी०ई०टी०पी०– ई०सी०/22 दिनांक 01.02.2023	60000/-
3		1.5 एम०एल०डी०, अनूपशहर, जोन–ए (एन०जी०आर०पी०ए०) मैसर्स एल०सी० इन्फ्रा प्रा०लि०, 1.5 एम०एल०डी० एस०टी०पी०, नियर शिवानंद आश्रम, अनूपशहर टाउन (जोन–ए) बुलन्दशहर	05.10.2023	एच 01536/यू०पी०पी०सी०बी०/सी०एल० /569/एस०टी०पी० & सी०ई०टी०पी०– ई०सी०/23 दिनांक 05.10.2023	150000/-
			26.10.2023	एच 02332/यू०पी०पी०सी०बी०/सी०एल० /569/एस०टी०पी० & सी०ई०टी०पी०– ई०सी०/23 दिनांक 26.10.2023	210000/-
4		01 एम०एल०डी० एस०टी०पी०, जोन–बी०, अनूपशहर मैसर्स एल०सी० इन्फ्रा प्रा०लि०, 1.0 एम०एल०डी० एस०टी०पी०, नियर–सोहमताऊ आश्रम, अनूपशहर टाउन (जोन–बी) बुलन्दशहर	05.10.2023	एच 01537/यू०पी०पी०सी०बी०/सी०एल० /569/एस०टी०पी० & सी०ई०टी०पी०– ई०सी०/23 दिनांक 05.10.2023	70000/-
			26.10.2023	एच 02335/यू०पी०पी०सी०बी०/सी०एल० /569/एस०टी०पी० & सी०ई०टी०पी०– ई०सी०/23 दिनांक 26.10.2023	220000/-
कुल अधिरोपित पर्यावरणीय क्षतिपूर्ति (रूपये में)					1630000/- (रू० सोलह लाख तीस हजार मात्र)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या: H03040/UPPCB/CL/626/STP ALIGARH (KASGANJ)/23-24 दिनांक: 17/11/23

सेवा मे,

जिलाधिकारी,
जनपद– कासगंज,
मो0 नं0–9454417516

विषयः जनपद– कासगंज के उल्लंघनकारी 15 एम0एल0डी0, एस0टी0पी0, कासगंज, अलीगढ़ के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया जनपद– कासगंज के उल्लंघनकारी 15 एम0एल0डी0, एस0टी0पी0, कासगंज के विरूद्ध बोर्ड मुख्यालय के पत्र संख्या– एच 86442/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 29.12.2022 के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति का संदर्भ ग्रहण करने का कष्ट करें, जो एस0टी0पी0 को सम्बोधित एवं आपको भी पृष्ठांकित है। उक्त पत्र के माध्यम से एस0टी0पी0 के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये 15 दिवस में उक्त धनराशि राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था किन्तु संदर्भित एस0टी0पी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नही की गयी है। उक्त डिफाल्टर एस0टी0पी0 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाइडलाइन्स के अनुसार पर्यावरणीय क्षतिपूर्ति के आंकलन उपरान्त विवरण निम्नवत् हैः–

क्र0 सं0	जनपद का नाम	उद्योग/इकाई/संस्थान का नाम व पता जिसके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है		अधिरोपित पर्या0 क्षतिपूर्ति का दिनांक	अधिरोपित पर्या0 क्षतिपूर्ति की धनराशि (रूपये में)
1	कासगंज	15 एम0एल0डी0, कासगंज, अलीगढ़	अधिशाषी अभियंता, यू0पी0 जल निगम, कासगंज, अलीगढ़	29.12.2022	100000/–
कुल अधिरोपित पर्यावरणीय क्षतिपूर्ति (रूपये मे)					100000/- (रू0 एक लाख मात्र)

अतः आपसे अनुरोध है कि वर्णित एस0टी0पी0 के समक्ष अंकित अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 100000/- (रू0 एक लाख मात्र) की धनराशि को भू–राजस्व की भाँति वसूली करवाते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या **701502010002104, IFSC** कोड **UBIN0570150** में जमा करवाने की कार्यवाही करते हुए बोर्ड को सूचित कराने का कष्ट करें।

संलग्नकः–यथोपरि।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़ (मो0 न0 9454417513) को इस निर्देश के साथ प्रेषित कि व्यक्तिगत रूप से जिलाधिकारी, कासगंज से समन्वय स्थापित कर वसूली सम्बन्धी कार्यवाही कराया जाना सुनिश्चित करायें।

सदस्य सचिव

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या/ 405563 /UPPCB/CL/657/345MLD STP Lucknow/2023

दिनांक: 12-12-23

सेवा मे,

जिलाधिकारी,
जनपद–लखनऊ
मो0 नं0–9415005000

विषयः जनपद–लखनऊ के उल्लंघनकारी एस0टी0पी0 (सूची संलग्न–04 एस0टी0पी0) के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया जनपद–लखनऊ के उल्लंघनकारी एस0टी0पी0 के विरूद्ध बोर्ड मुख्यालय के विभिन्न पत्रांकों के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति का संदर्भ ग्रहण करने का कष्ट करें (सूची संलग्न–04 एस0टी0पी0), जो इकाई को सम्बोधित एवं आपको भी पृष्ठांकित है। उक्त पत्रों के माध्यम से एस0टी0पी0 के विरूद्ध सूची में वर्णित पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये 15 दिवस में उक्त धनराशि राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था किन्तु संदर्भित एस0टी0पी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नही की गयी है।

अतः आपसे अनुरोध है कि संलग्न सूची में वर्णित एस0टी0पी0 के समक्ष अंकित अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भू–राजस्व की भाँति वसूली करवाते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या **701502010002104 IFSC कोड UBIN0570150** में जमा करवाने की कार्यवाही करते हुए बोर्ड को सूचित करने का कष्ट करें।

संलग्नकः–यथोपरि।

भवदीय

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि :

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, मो0 न0 7839891696 को इस निर्देश के साथ प्रेषित कि व्यक्तिगत रूप से जिलाधिकारी, लखनऊ से समन्वय स्थापित कर वसूली सम्बन्धी कार्यवाही कराया जाना सुनिश्चित करायें।

सदस्य सचिव

जनपद–लखनऊ में एस0टी0पी0 के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की सूची

क्र0 सं0	जनपद का नाम	इकाई/संस्थान का नाम व पता जिसके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है।		अधिरोपित पर्या0 क्षतिपूर्ति का दिनांक	संदर्भ संख्या	अधिरोपित पर्या0 क्षतिपूर्ति की धनराशि (रूपये में)
1	लखनऊ	345, एम0एल0डी0 एस0टी0पी0, भरवारा, लखनऊ।	मेसर्स सुएज इण्डिया, प्राइवेट लिमिटेड, टाइटेनियम शालीमार कॉर्पोरेट पार्क, 704,705–ए0, 705–बी विकल्प बिल्डिंग रोड, विभूति खण्ड, गोमती नगर, लखनऊ।	09.12.2022	एच 85403/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 09.12.2022	5,25,000/-
				06.01.2023	एच 86026/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 06.01.2023	5,25,000/-
				01.02.2023	एच 86126/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 01.02.2023	7,87,500/-
				01.03.2023	एच 90119/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 01.03.2023	4,87,500/-
2		56 एम0एल0डी0 एस0टी0पी0, दीलकुशा, लखनऊ।	मेसर्स सुएज इण्डिया, प्राइवेट लिमिटेड, टाइटेनियम शालीमार कॉर्पोरेट पार्क, 704,705–ए0, 705–बी विकल्प बिल्डिंग रोड, विभूति खण्ड, गोमती नगर, लखनऊ।	09.12.2022	एच 85401/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 09.12.2022	5,25,000/-
				06.01.2023	एच 86924/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 06.01.2023	5,25,000/-
				01.02.2023	एच 88127/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 01.02.2023	7,87,500/-
				01.03.2023	एच 90118/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 01.03.2023	4,87,500/-
3		37.5 एम0एल0डी0 एस0टी0पी0, आवास विकास परिषद, लखनऊ।	मेसर्स एस0एन0 एनवायरोटेक प्राइवेट लिमिटेड, एफ– 90/32, ओखला इंडस्ट्रियल एरिया फेज–1, नई दिल्ली।	09.12.2022	एच 85400/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 09.12.2022	9,37,500/-
4		6.5 एम0एल0डी0 एस0टी0पी0, आवास विकास परिषद, लखनऊ।	मेसर्स आर0सी0सी0 डेवलपर्स लिमिटेड, 109, सिटी सेन्टर, बाग्पत बाईपास, मेरठ।	09.12.2022	एच 85399/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 09.12.2022	7,00,000/-
				29.12.2022	एच 86439/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 29.12.2022	5,50,000/-
				06.01.2023	एच 86925/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 06.01.2023	7,00,000/-
				01.02.2023	एच 88128/यू0पी0पी0सी0बी0/सी0एल0/569/एस0टी0पी0 & सी0ई0टी0पी0– ई0सी0/22 दिनांक 01.02.2023	3,25,000/-
कुल अधिरोपित पर्यावरणीय क्षतिपूर्ति						78,62,500/-

Annexure - 43

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTARPRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. UPPCB/STP/CL/235/2021-2022) Vol-I

दिनांक
Date 3-10-22

सेवा में,

प्रबन्ध निदेशक, (नगरीय)
उ0प्र0 जल निगम,
6, राणा प्रताप मार्ग, लखनऊ
उ0प्र0।

प्रबन्ध निदेशक, (ग्रामीण)
उ0प्र0 जल निगम,
6, राणा प्रताप मार्ग, लखनऊ,
उ0प्र0।

आवास आयुक्त,
उ0प्र0 आवास विकास परिषद,
लखनऊ।

विषयः सीवेज ट्रीटमेण्ट प्लान्ट (एस0टी0पी0) से जनित उत्प्रवाह को मानकों के अनुरूप शोधित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा दिनांक 13.10.2017 को जारी अधिसूचना के माध्यम से सीवेज ट्रीटमेण्ट प्लान्ट (एस0टी0पी0) से उत्प्रवाह निस्तारण के सम्बन्ध मे सम्बन्धित जलगुणता के प्रयोजको हेतु मानक निर्धारित किये गये है तथा एस0टी0पी0 से निस्तारित होने वाले उत्प्रवाह का शोधन निर्धारित मानको के अनुरूप किया जाना अनिवार्य किया गया है। अग्रेतर यह भी अवगत कराना है कि मुख्य सचिव, उ0प्र0 शासन/अध्यक्ष, राज्य गंगा समिति की अध्यक्षता मे गठित उ0प्र0 राज्य गंगा समिति एवं गवर्निंग काउन्सिल की दिनांक 09.11.2021 को सम्पन्न बैठक की सम्बन्ध मे जारी कार्यवृत्त दिनांक 02.12.2021 की अन्तर्गत मुख्य सचिव महोदय, उ0प्र0 शासन द्वारा निर्देश दिये गये थे कि "उ0प्र0 मे संचालित एस0टी0पी0 के माध्यम से शोधित सीवेज में फीकल कॉलीफार्म/टोटल कॉलीफार्म मानक के अनुरूप शोधित नही किया जा रहा है। ऐसे शोधित संयंत्रों के शोधित सीवेज की जांच करायी जायें।" मुख्य सचिव महोदय, उ0प्र0 शासन द्वारा दिये गये निर्देशों का अनुपालन सुनिश्चित कराये जाने हेतु बोर्ड के पत्र दिनांक 11.02.2022 के माध्यम से जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 की धारा–33ए के अन्तर्गत आपको निर्देश जारी किये गये।

उक्त के अनुक्रम मे आपको पुनः अवगत कराना है कि सीवेज ट्रीटमेण्ट प्लान्ट से जनित उत्प्रवाह का शोधन पर्यावरण, वन एव जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा तत्सम्बन्ध मे निर्धारित मानको के अनुरूप सुनिश्चित करने का कष्ट करें। कृपया अवगत होना चाहे कि बोर्ड द्वारा एस0टी0पी0 से निस्तारित होने वाले उत्प्रवाह के नमूनों का एकत्रण प्रत्येक सप्ताह किया जा रहा है। एकत्रित नमूनों की गुणवत्ता निर्धारित मानको के अनुरूप नही पाये जाने पर सम्बन्धित एस0टी0पी0 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाईडलाइन्स के अनुरूप पर्यावरणीय क्षतिपूर्ति अधिरोपित की जायेगी, जिसका पूर्ण दायित्व सम्बन्धित एस0टी0पी0 के संचालन हेतु उत्तरदायी आपरेटर/विभाग का होगा।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपिः निम्नलिखित को सूचनार्थ प्रेषितः–

1. अपर मुख्य सचिव महोदय, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन, लखनऊ।
2. स्टाफ आफीसर, मुख्य सचिव महोदय, उ0प्र0 शासन, लखनऊ।
3. मुख्य पर्यावरण अधिकारी, वृत्त–1,2,3,4,5,6,7 एवं केन्द्रीय प्रयोगशाला, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. समस्त क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को इस निर्देश के साथ कि तत्सम्बन्धी मे अनुपालन सुनिश्चित करें।

सदस्य सचिव

टी.सी.–12वी, विभूति खण्ड, गोमती नगर,
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@uppcb.com
वेबसाइट www.uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com
Web Site : www.uppcb.com

Annexure - 44

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTARPRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 Ref. CTO/39615 /UPPCB/CL/569/STP & CETP-EC/22

दिनांक Date 05/12/22

सेवा में,

प्रमुख सचिव,
नगर विकास विभाग
601, बापू भवन, उ0प्र0 शासन,
लखनऊ।

विषयः सीवेज ट्रीटमेण्ट प्लान्ट (एस0टी0पी0) से जनित उत्प्रवाह को मानकों के अनुरूप शोधित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करना चाहें। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा दिनांक 13.10.2017 को जारी अधिसूचना के माध्यम से सीवेज ट्रीटमेण्ट प्लान्ट (एस0टी0पी0) से उत्प्रवाह निस्तारण के सम्बन्ध मे सम्बन्धित जलगुणता के प्रचालको हेतु मानक निर्धारित किये गये है तथा एस0टी0पी0 से निस्तारित होने वाले उत्प्रवाह का शोधन निर्धारित मानको के अनुरूप किया जाना अनिवार्य किया गया है। अग्रेतर यह भी अवगत कराना है कि मुख्य सचिव, उ0प्र0 शासन/अध्यक्ष, राज्य गंगा समिति की अध्यक्षता मे गठित उ0प्र0 राज्य गंगा समिति एवं गवर्निंग काउन्सिल की दिनांक 09.11.2021 को सम्पन्न बैठक की सम्बन्ध मे जारी कार्यवृत्त दिनांक 02.12.2021 की अन्तर्गत मुख्य सचिव महोदय, उ0प्र0 शासन द्वारा निर्देश दिये गये थे कि "उ0प्र0 मे संचालित एस0टी0पी0 के माध्यम से शोधित सीवेज में फीकल कॉलीफार्म/टोटल कॉलीफार्म मानक के अनुरूप शोधित नही किया जा रहा है। ऐसे शोधित संयंत्रों के शोधित सीवेज की जांच करायी जायें"।

उक्त के अनुक्रम मे आपको अवगत कराना है कि सीवेज ट्रीटमेण्ट प्लान्ट से जनित उत्प्रवाह का शोधन पर्यावरण, वन एव जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा तत्सम्बन्ध मे निर्धारित मानको के अनुरूप सुनिश्चित करने का कष्ट करें। कृपया अवगत होना चाहे कि बोर्ड द्वारा एस0टी0पी0 से निस्तारित होने वाले उत्प्रवाह के नमूनों का एकत्रण प्रत्येक सप्ताह किया जा रहा है, एकत्रित नमूनों की गुणवत्ता निर्धारित मानको के अनुरूप नही पाये जाने पर सम्बन्धित एस0टी0पी0 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाईडलाइन्स के अनुरूप पर्यायरणीय क्षतिपूर्ति अधिरोपित की जायेगी।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि: निम्नलिखित को सूचनार्थ प्रेषित:-

1. अपर मुख्य सचिव महोदय, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन, लखनऊ।
2. स्टाफ आफीसर, मुख्य सचिव महोदय, उ0प्र0 शासन, लखनऊ।
3. मुख्य पर्यावरण अधिकारी, वृत्त-1,2,3,4,5,6,7 एवं केन्द्रीय प्रयोगशाला, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. समस्त क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को इस निर्देश के साथ कि तत्सम्बन्ध मे अनुपालन सुनिश्चित करें।

सदस्य सचिव

टी.सी.-12वी, विभूति खण्ड, गोमती नगर,
लखनऊ- 226010
दूरभाष 522-2720831,
फैक्स 0522 - 2720764, 2720676
ई-मेल info@uppcb.com
वेबसाइट www.uppcb.com

T.C-12V, Vibhuti Khand, Gomti Nagar
Lucknow - 226010
Phone : 0522-2720831, 2720828
Fax : 0522 - 2720764
Email : info@uppcb.com
Web Site : www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTARPRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref 1339/16 | UPPCB | CL-1568 | STPs CETP-EC/22

दिनांक
Date 05/12/22

सेवा में,

प्रमुख सचिव,
आवास
509, पंचम तल, लोक भवन,
सरोजनी नायडू मार्ग, लखनऊ।
लखनऊ।

विषयः सीवेज ट्रीटमेण्ट प्लान्ट (एस0टी0पी0) से जनित उत्प्रवाह को मानकों के अनुरूप शोधित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करना चाहें। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा दिनांक 13.10.2017 को जारी अधिसूचना के माध्यम से सीवेज ट्रीटमेण्ट प्लान्ट (एस0टी0पी0) से उत्प्रवाह निस्तारण के सम्बन्ध मे सम्बन्धित जलगुणता के प्रचालको हेतु मानक निर्धारित किये गये है तथा एस0टी0पी0 से निस्तारित होने वाले उत्प्रवाह का शोधन निर्धारित मानको के अनुरूप किया जाना अनिवार्य किया गया है। अग्रेतर यह भी अवगत कराना है कि मुख्य सचिव, उ0प्र0 शासन/अध्यक्ष, राज्य गंगा समिति की अध्यक्षता मे गठित उ0प्र0 राज्य गंगा समिति एवं गवर्निंग काउन्सिल की दिनांक 09.11.2021 को सम्पन्न बैठक की सम्बन्ध मे जारी कार्यवृत्त दिनांक 02.12.2021 की अन्तर्गत मुख्य सचिव महोदय, उ0प्र0 शासन द्वारा निर्देश दिये गये थे कि "उ0प्र0 मे संचालित एस0टी0पी0 के माध्यम से शोधित सीवेज में फीकल कॉलीफार्म/टोटल कॉलीफार्म मानक के अनुरूप शोधित नही किया जा रहा है। ऐसे शोधित संयंत्रों के शोधित सीवेज की जांच करायी जायें"।

उक्त के अनुक्रम मे आपको अवगत कराना है कि सीवेज ट्रीटमेण्ट प्लान्ट से जनित उत्प्रवाह का शोधन पर्यावरण, वन एव जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा तत्सम्बन्ध मे निर्धारित मानको के अनुरूप सुनिश्चित करने का कष्ट करें। कृपया अवगत होना चाहे कि बोर्ड द्वारा एस0टी0पी0 से निस्तारित होने वाले उत्प्रवाह के नमूनों का एकत्रण प्रत्येक सप्ताह किया जा रहा है। एकत्रित नमूनों की गुणवत्ता निर्धारित मानको के अनुरूप नही पाये जाने पर सम्बन्धित एस0टी0पी0 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाईडलाइन्स के अनुरूप पर्यावरणीय क्षतिपूर्ति अधिरोपित की जायेगी।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि निम्नलिखित को सूचनार्थ प्रेषित:-

1. अपर मुख्य सचिव महोदय, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन, लखनऊ।
2. स्टाफ आफीसर, मुख्य सचिव महोदय, उ0प्र0 शासन, लखनऊ।
3. मुख्य पर्यावरण अधिकारी, वृत्त-1,2,3,4,5,6,7 एवं केन्द्रीय प्रयोगशाला, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. समस्त क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को इस निर्देश के साथ कि तत्सम्बन्ध मे अनुपालन सुनिश्चित करें।

सदस्य सचिव

टी.सी.-12वी, विभूति खण्ड, गोमती नगर,
लखनऊ- 226010
दूरभाष 522-2720831,
फैक्स 0522 - 2720764, 2720676
ई-मेल info@uppcb.com
वेबसाइट www.uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow - 226010
Phone : 0522-2720831, 2720828
Fax : 0522 - 2720764
Email : info@uppcb.com
Web Site : www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTARPRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref.....G.39.617 /uppcb/cc1503/STP&CETP.Ec/22

दिनांक
Date 05/12/22

सेवा में,

प्रमुख सचिव,
उ0प्र0 औद्योगिक एवं अवस्थापना विभाग,
प्रथम तल, ब्लाक–सी, लोक भवन,
सरोजनी नायडू मार्ग, लखनऊ।

विषय: सीवेज ट्रीटमेण्ट प्लान्ट (एस0टी0पी0) से जनित उत्प्रवाह को मानकों के अनुरूप शोधित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करना चाहें। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा दिनांक 13.10.2017 को जारी अधिसूचना के माध्यम से सीवेज ट्रीटमेण्ट प्लान्ट (एस0टी0पी0) से उत्प्रवाह निस्तारण के सम्बन्ध मे सम्बन्धित जलगुणता के प्रचालको हेतु मानक निर्धारित किये गये है तथा एस0टी0पी0 से निस्तारित होने वाले उत्प्रवाह का शोधन निर्धारित मानको के अनुरूप किया जाना अनिवार्य किया गया है। अग्रेतर यह भी अवगत कराना है कि मुख्य सचिव, उ0प्र0 शासन/अध्यक्ष, राज्य गंगा समिति की अध्यक्षता मे गठित उ0प्र0 राज्य गंगा समिति एवं गवर्निंग काउन्सिल की दिनांक 09.11.2021 को सम्पन्न बैठक की सम्बन्ध मे जारी कार्यवृत्त दिनांक 02.12.2021 की अन्तर्गत मुख्य सचिव महोदय, उ0प्र0 शासन द्वारा निर्देश दिये गये थे कि "उ0प्र0 मे संचालित एस0टी0पी0 के माध्यम से शोधित सीवेज में फीकल कॉलीफार्म/टोटल कॉलीफार्म मानक के अनुरूप शोधित नही किया जा रहा है। ऐसे शोधित संयंत्रों के शोधित सीवेज की जांच करायी जायें"।

उक्त के अनुक्रम मे आपको अवगत कराना है कि सीवेज ट्रीटमेण्ट प्लान्ट से जनित उत्प्रवाह का शोधन पर्यावरण, वन एव जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा तत्सम्बन्ध मे निर्धारित मानको के अनुरूप सुनिश्चित करने का कष्ट करें। कृपया अवगत होना चाहे कि बोर्ड द्वारा एस0टी0पी0 से निस्तारित होने वाले उत्प्रवाह के नमूनों का एकत्रण प्रत्येक सप्ताह किया जा रहा है। एकत्रित नमूनों की गुणवत्ता निर्धारित मानको के अनुरूप नही पाये जाने पर सम्बन्धित एस0टी0पी0 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाईडलाइन्स के अनुरूप पर्यावरणीय क्षतिपूर्ति अधिरोपित की जायेगी।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि: निम्नलिखित को सूचनार्थ प्रेषित:–

1. अपर मुख्य सचिव महोदय, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन, लखनऊ।
2. स्टाफ आफीसर, मुख्य सचिव महोदय, उ0प्र0 शासन, लखनऊ।
3. मुख्य पर्यावरण अधिकारी, वृत्त–1,2,3,4,5,6,7 एवं केन्द्रीय प्रयोगशाला, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. समस्त क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को इस निर्देश के साथ कि तत्सम्बन्ध मे अनुपालन सुनिश्चित करें।

सदस्य सचिव

टी.सी.–12वी, विभूति खण्ड, गोमती नगर,
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@uppcb.com
वेबसाइट www.uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com
Web Site : www.uppcb.com

Annexure 43

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या/ GH/624 /UPPCB/STP/CL/235/22-23(Vol.II) दिनांक 16-9-23

सेवा में,

आवास आयुक्त,
उ०प्र० आवास विकास परिषद,
महात्मा गांधी मार्ग,
लखनऊ उ०प्र०।

प्रबन्ध निदेशक (नगरीय)
उ०प्र० जल निगम,
6, राणा प्रताप मार्ग,
लखनऊ उ०प्र०।

प्रबन्ध निदेशक (ग्रामीण)
उ०प्र० जल निगम,
6, राणा प्रताप मार्ग,
लखनऊ, उ०प्र०।

विषयः **सीवेज ट्रीटमेण्ट प्लान्ट (एस०टी०पी०) से जनित उत्प्रवाह में फीकल कॉलीफार्म/टोटल कॉलीफार्म मानकों के अनुरूप शोधित किये जाने के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र संख्या एच 82654/एस०टी०पी०/सी०एल०/235/2021–22/वाल्यूम–1 दिनांक 03.10.2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के संबंध में पुनः अवगत कराना है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा दिनांक 13.10.2017 को जारी अधिसूचना के माध्यम से सीवेज ट्रीटमेण्ट प्लान्ट (एस०टी०पी०) से उत्प्रवाह निस्तारण के सम्बन्ध में सम्बन्धित जलगुणता के प्रचालको हेतु मानक निर्धारित किये गये है तथा एस०टी०पी० से निस्तारित होने वाले उत्प्रवाह का शोधन निर्धारित मानको के अनुरूप किया जाना अनिवार्य किया गया है। अग्रेतर यह भी अवगत कराना है कि मुख्य सचिव, उ०प्र० शासन/अध्यक्ष, राज्य गंगा समिति की अध्यक्षता में गठित उ०प्र० राज्य गंगा समिति एवं गवर्निंग काउन्सिल की दिनांक 09.11.2021 को सम्पन्न बैठक के सम्बन्ध मे जारी कार्यवृत्त दिनांक 02.12.2021 के अन्तर्गत मुख्य सचिव महोदय, उ०प्र० शासन द्वारा निर्देश दिये गये थे कि **"उ०प्र० में संचालित एस०टी०पी० के माध्यम से शोधित सीवेज में फीकल कॉलीफार्म/टोटल कॉलीफार्म मानक के अनुरूप शोधित नही किया जा रहा है। ऐसे शोधित संयंत्रों के शोधित सीवेज की जांच करायी जायें।"** मुख्य सचिव महोदय, उ०प्र० शासन द्वारा दिये गये निर्देशों का अनुपालन सुनिश्चित कराये जाने हेतु बोर्ड के पत्र दिनांक 11.02.2022 के माध्यम से जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा–33ए के अन्तर्गत निर्देश जारी किये गये थे।

अवगत कराना है कि राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली की दिनांक 12.09.2023 को वीडियो कान्फ्रेन्सिंग के माध्यम से आयोजित समीक्षा बैठक में फीकल कॉलीफार्म/टोटल कॉलीफार्म प्रचालकों का मानकों के अनुरूप न पाये जाने पर असंतोष व्यक्त किया गया।

उक्त के अनुक्रम में आपको पुनः अवगत कराना है कि सीवेज ट्रीटमेण्ट प्लान्ट (एस०टी०पी०) से जनित उत्प्रवाह का शोधन पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा तत्सम्बन्ध में निर्धारित मानकों के अनुरूप सुनिश्चित करने का कष्ट करें तथा जिन सीवेज ट्रीटमेन्ट प्लांट के शोधित उत्प्रवाह में फीकल कॉलीफार्म/टोटल कॉलीफार्म के शुद्धीकरण की व्यवस्था नहीं है, उन सीवेज ट्रीटमेन्ट प्लांट को उच्चीकृत कर निर्धारित मानकों को प्राप्त किये जाने हेतु संबंधित को निर्देशित करना चाहेंगे।

कृपया अवगत होना चाहे कि बोर्ड द्वारा एस०टी०पी० से निस्तारित होने वाले उत्प्रवाह के नमूनों का एकत्रण प्रत्येक सप्ताह किया जा रहा है। एकत्रित नमूनों की गुणवत्ता निर्धारित मानको के अनुरूप नही पाये जाने पर सम्बन्धित एस०टी०पी० पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाईडलाइन्स के अनुरूप पर्यावरणीय क्षतिपूर्ति अधिरोपित की जायेगी, जिसका पूर्ण दायित्व सम्बन्धित एस०टी०पी० के संचालन हेतु उत्तरदायी आपरेटर/विभाग का होगा।

संलग्नक– उपरोक्तानुसार

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपिः निम्नलिखित को सूचनार्थ प्रेषितः–

1. अपर मुख्य सचिव महोदय, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन, लखनऊ।
2. स्टाफ ऑफिसर, मुख्य सचिव महोदय, उ०प्र० शासन, लखनऊ।
3. मुख्य पर्यावरण अधिकारी वृत्त – 1,2,3,4,5,6,7 एवं केन्द्रीय प्रयोगशाला उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. समस्त क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड को इस निर्देश के साथ कि तत्सम्बन्धी में अनुपालन सुनिश्चित करें।

सदस्य सचिव

टी.सी.–12वी, विभूति खण्ड, गोमती नगर,
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या GW623 /UPPCB/STP/CL/235/22-23(Vol.II) दिनांक: 15-9-23

सेवा में,

प्रमुख सचिव,
नगर विकास विभाग,
601, बापू भवन, उ0प्र0 शासन
लखनऊ।

विषयः **सीवेज ट्रीटमेण्ट प्लान्ट (एस०टी०पी०) से जनित उत्प्रवाह में फीकल कॉलीफार्म/टोटल कॉलीफार्म मानकों के अनुरूप शोधित किये जाने के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र संख्या जी 39615/यू0पी0पी0सी0बी0/सी0एल0/569/STP& CETP-EC/22 दिनांक 05.12.2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के संबंध में पुनः अवगत कराना है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा दिनांक 13.10.2017 को जारी अधिसूचना के माध्यम से सीवेज ट्रीटमेण्ट प्लान्ट (एस०टी०पी०) से उत्प्रवाह निस्तारण के सम्बन्ध में सम्बन्धित जलगुणता के प्रचालको हेतु मानक निर्धारित किये गये है तथा एस०टी०पी० से निस्तारित होने वाले उत्प्रवाह का शोधन निर्धारित मानको के अनुरूप किया जाना अनिवार्य किया गया है। अग्रेतर यह भी अवगत कराना है कि मुख्य सचिव, उ०प्र० शासन/अध्यक्ष, राज्य गंगा समिति की अध्यक्षता में गठित उ०प्र० राज्य गंगा समिति एवं गवर्निंग काउन्सिल की दिनांक 09.11.2021 को सम्पन्न बैठक के सम्बन्ध मे जारी कार्यवृत्त दिनांक 02.12.2021 के अन्तर्गत मुख्य सचिव महोदय, उ०प्र० शासन द्वारा निर्देश दिये गये थे कि **"उ0प्र0 में संचालित एस०टी०पी० के माध्यम से शोधित सीवेज में फीकल कॉलीफार्म/टोटल कॉलीफार्म मानक के अनुरूप शोधित नही किया जा रहा है। ऐसे शोधित संयंत्रों के शोधित सीवेज की जांच करायी जायें।"** मुख्य सचिव महोदय, उ०प्र० शासन द्वारा दिये गये निर्देशों का अनुपालन सुनिश्चित कराये जाने हेतु बोर्ड के पत्र दिनांक 11.02.2022 के माध्यम से जल (प्रदूषण नियारण एवं नियंत्रण) अधिनियम 1974 की धारा–33ए के अन्तर्गत निर्देश जारी किये गये थे।

अवगत कराना है कि राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली की दिनांक 12.09.2023 को वीडियो कान्फ्रेन्सिंग के माध्यम से आयोजित समीक्षा बैठक में फीकल कॉलीफार्म/टोटल कॉलीफार्म प्रचालकों का मानकों के अनुरूप न पाये जाने पर असंतोष व्यक्त किया गया।

उक्त के अनुक्रम में आपको पुनः अवगत कराना है कि सीवेज ट्रीटमेण्ट प्लान्ट (एस०टी०पी०) से जनित उत्प्रवाह का शोधन पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा तत्सम्बन्ध में निर्धारित मानकों के अनुरूप सुनिश्चित करने का कष्ट करें तथा जिन सीवेज ट्रीटमेन्ट प्लांट के शोधित उत्प्रवाह में फीकल कोलीफार्म/टोटल कोलीफार्म के शुद्धीकरण की व्यवस्था नहीं है, उन सीवेज ट्रीटमेन्ट प्लांट को उच्चीकृत कर निर्धारित मानकों को प्राप्त किये जाने हेतु संबंधित को निर्देशित करना चाहेंगे।

कृपया अवगत होना चाहे कि बोर्ड द्वारा एस०टी०पी० से निस्तारित होने वाले उत्प्रवाह के नमूनों का एकत्रण प्रत्येक सप्ताह किया जा रहा है। एकत्रित नमूनों की गुणवत्ता निर्धारित मानको के अनुरूप नही पाये जाने पर सम्बन्धित एस०टी०पी० पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाईडलाइन्स के अनुरूप पर्यावरणीय क्षतिपूर्ति अधिरोपित की जायेगी, जिसका पूर्ण दायित्व सम्बन्धित एस०टी०पी० के संचालन हेतु उत्तरदायी आपरेटर/विभाग का होगा।

संलग्नक– उपरोक्तानुसार

भवदीय
(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि: निम्नलिखित को सूचनार्थ प्रेषित:–

1. अपर मुख्य सचिव महोदय, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन, लखनऊ।
2. स्टाफ ऑफिसर, मुख्य सचिव महोदय, उ०प्र० शासन, लखनऊ।
3. मुख्य पर्यावरण अधिकारी वृत्त – 1,2,3,4,5,6,7 एवं केन्द्रीय प्रयोगशाला उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. समस्त क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड को इस निर्देश के साथ कि तत्सम्बन्ध मे अनुपालन सुनिश्चित करें। ।

सदस्य सचिव

टी.सी.–12वी, विभूति खण्ड, गोमती नगर
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या: G4/622 /UPPCB/STP/CL/235/22-23(Vol.II) दिनांक: 15-9-23

सेवा में,

अपर मुख्य सचिव/प्रमुख सचिव,
अवस्थापना एवं औद्योगिक विकास विभाग,
उ0प्र0 शासन,
प्रथम तल, ब्लाक–सी, लोक भवन,
सरोजनी नायडू मार्ग, लखनऊ।

विषयः **सीवेज ट्रीटमेण्ट प्लान्ट (एस०टी०पी०) से जनित उत्प्रवाह में फीकल कॉलीफार्म/टोटल कॉलीफार्म मानकों के अनुरूप शोधित किये जाने के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र संख्या जी 39617/यू0पी0पी0सी0बी0/सी0एल0/569/STP& CETP-EC/22 दिनांक 05.12.2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के संबंध में पुनः अवगत कराना है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा दिनांक 13.10.2017 को जारी अधिसूचना के माध्यम से सीवेज ट्रीटमेण्ट प्लान्ट (एस०टी०पी०) से उत्प्रवाह निस्तारण के सम्बन्ध में सम्बन्धित जलगुणता के प्रचालको हेतु मानक निर्धारित किये गये है तथा एस०टी०पी० से निस्तारित होने वाले उत्प्रवाह का शोधन निर्धारित मानको के अनुरूप किया जाना अनिवार्य किया गया है। अग्रेतर यह भी अवगत कराना है कि मुख्य सचिव, उ०प्र० शासन/अध्यक्ष, राज्य गंगा समिति की अध्यक्षता में गठित उ०प्र० राज्य गंगा समिति एवं गवर्निंग काउन्सिल की दिनांक 09.11.2021 को सम्पन्न बैठक के सम्बन्ध मे जारी कार्यवृत्त दिनांक 02.12.2021 के अन्तर्गत मुख्य सचिव महोदय, उ०प्र० शासन द्वारा निर्देश दिये गये थे कि "उ0प्र0 में **संचालित एस०टी०पी० के माध्यम से शोधित सीवेज में फीकल कॉलीफार्म/टोटल कॉलीफार्म मानक के अनुरूप शोधित नही किया जा रहा है। ऐसे शोधित संयंत्रों के शोधित सीवेज की जांच करायी जायें।**" मुख्य सचिव महोदय, उ०प्र० शासन द्वारा दिये गये निर्देशों का अनुपालन सुनिश्चित कराये जाने हेतु बोर्ड के पत्र दिनांक 11.02.2022 के माध्यम से जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा–33ए के अन्तर्गत निर्देश जारी किये गये थे।

अवगत कराना है कि राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली की दिनांक 12.09.2023 को वीडियो कान्फ्रेन्सिंग के माध्यम से आयोजित समीक्षा बैठक में फीकल कॉलीफार्म/टोटल कॉलीफार्म प्रचालकों का मानकों के अनुरूप न पाये जाने पर असंतोष व्यक्त किया गया।

उक्त के अनुक्रम में आपको पुनः अवगत कराना है कि सीवेज ट्रीटमेण्ट प्लान्ट (एस०टी०पी०) से जनित उत्प्रवाह का शोधन पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा तत्सम्बन्ध में निर्धारित मानकों के अनुरूप सुनिश्चित करने का कष्ट करें तथा जिन सीवेज ट्रीटमेन्ट प्लांट के शोधित उत्प्रवाह में फीकल कोलीफार्म/टोटल कोलीफार्म के शुद्धीकरण की व्यवस्था नहीं है, उन सीवेज ट्रीटमेन्ट प्लांट को उच्चीकृत कर निर्धारित मानकों को प्राप्त किये जाने हेतु संबंधित को निर्देशित करना चाहेगे।

कृपया अवगत होना चाहे कि बोर्ड द्वारा एस०टी०पी० से निस्तारित होने वाले उत्प्रवाह के नमूनों का एकत्रण प्रत्येक सप्ताह किया जा रहा है। एकत्रित नमूनों की गुणवत्ता निर्धारित मानको के अनुरूप नही पाये जाने पर सम्बन्धित एस०टी०पी० पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाईडलाइन्स के अनुरूप पर्यावरणीय क्षतिपूर्ति अधिरोपित की जायेगी, जिसका पूर्ण दायित्व सम्बन्धित एस०टी०पी० के संचालन हेतु उत्तरदायी आपरेटर/विभाग का होगा।

संलग्नक– उपरोक्तानुसार

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपिः निम्नलिखित को सूचनार्थ प्रेषितः–

1. अपर मुख्य सचिव महोदय, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन, लखनऊ।
2. स्टाफ ऑफिसर, मुख्य सचिव महोदय, उ०प्र० शासन, लखनऊ।
3. मुख्य पर्यावरण अधिकारी वृत्त – 1,2,3,4,5,6,7 एवं केन्द्रीय प्रयोगशाला उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. समस्त क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड को इस निर्देश के साथ कि तत्सम्बन्ध मे अनुपालन सुनिश्चित करें। ।

सदस्य सचिव

टी.सी.–12वी, विभूति खण्ड, गोमती नगर,
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar,
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या G 4162 /UPPCB/STP/CL/235/22-23(Vol.II) दिनांक 15-9-23

सेवा में,

अपर मुख्य सचिव/प्रमुख सचिव,
आवास एवं शहरी नियोजन विभाग,
उ0प्र0 शासन,
509, पंचम तल, लोक भवन,
सरोजनी नायडू मार्ग, लखनऊ।

विषयः सीवेज ट्रीटमेण्ट प्लान्ट (एस०टी०पी०) से जनित उत्प्रवाह में फीकल कॉलीफार्म/टोटल कॉलीफार्म मानकों के अनुरूप शोधित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र संख्या जी 39816/यू0पी0पी0सी0बी0/सी0एल0/569/STP& CETP-EC/22 दिनांक 05.12.2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के संबंध में पुनः अवगत कराना है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा दिनांक 13.10.2017 को जारी अधिसूचना के माध्यम से सीवेज ट्रीटमेण्ट प्लान्ट (एस०टी०पी०) से उत्प्रवाह निस्तारण के सम्बन्ध में सम्बन्धित जलगुणता के प्रचालको हेतु मानक निर्धारित किये गये है तथा एस०टी०पी० से निस्तारित होने वाले उत्प्रवाह का शोधन निर्धारित मानको के अनुरूप किया जाना अनिवार्य किया गया है। अग्रेतर यह भी अवगत कराना है कि मुख्य सचिव, उ०प्र० शासन/अध्यक्ष, राज्य गंगा समिति की अध्यक्षता में गठित उ०प्र० राज्य गंगा समिति एवं गवर्निंग काउन्सिल की दिनांक 09.11.2021 को सम्पन्न बैठक के सम्बन्ध मे जारी कार्यवृत्त दिनांक 02.12.2021 के अन्तर्गत मुख्य सचिव महोदय, उ०प्र० शासन द्वारा निर्देश दिये गये थे कि "उ0प्र0 में संचालित एस०टी०पी० के माध्यम से शोधित सीवेज में फीकल कॉलीफार्म/टोटल कॉलीफार्म मानक के अनुरूप शोधित नही किया जा रहा है। ऐसे शोधित संयंत्रों के शोधित सीवेज की जांच करायी जायें।" मुख्य सचिव महोदय, उ०प्र० शासन द्वारा दिये गये निर्देशों का अनुपालन सुनिश्चित कराये जाने हेतु बोर्ड के पत्र दिनांक 11.02.2022 के माध्यम से जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा–33ए के अन्तर्गत निर्देश जारी किये गये थे।

अवगत कराना है कि राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली की दिनांक 12.09.2023 को वीडियो कान्फ्रेन्सिंग के माध्यम से आयोजित समीक्षा बैठक में फीकल कॉलीफार्म/टोटल कॉलीफार्म प्रचालकों का मानकों के अनुरूप न पाये जाने पर असंतोष व्यक्त किया गया।

उक्त के अनुक्रम में आपको पुनः अवगत कराना है कि सीवेज ट्रीटमेण्ट प्लान्ट (एस०टी०पी०) से जनित उत्प्रवाह का शोधन पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा तत्सम्बन्ध में निर्धारित मानकों के अनुरूप सुनिश्चित करने का कष्ट करें तथा जिन सीवेज ट्रीटमेन्ट प्लांट के शोधित उत्प्रवाह में फीकल कोलीफार्म/टोटल कोलीफार्म के शुद्धीकरण की व्यवस्था नहीं है, उन सीवेज ट्रीटमेन्ट प्लांट को उच्चीकृत कर निर्धारित मानकों को प्राप्त किये जाने हेतु संबंधित को निर्देशित करना चाहेगे।

कृपया अवगत होना चाहे कि बोर्ड द्वारा एस०टी०पी० से निस्तारित होने वाले उत्प्रवाह के नमूनों का एकत्रण प्रत्येक सप्ताह किया जा रहा है। एकत्रित नमूनों की गुणवत्ता निर्धारित मानको के अनुरूप नही पाये जाने पर सम्बन्धित एस०टी०पी० पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा निर्धारित गाईडलाइन्स के अनुरूप पर्यावरणीय क्षतिपूर्ति अधिरोपित की जायेगी, जिसका पूर्ण दायित्व सम्बन्धित एस०टी०पी० के संचालन हेतु उत्तरदायी आपरेटर/विभाग का होगा।

संलग्नक– उपरोक्तानुसार

भवदीय
(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि: निम्नलिखित को सूचनार्थ प्रेषित:–

1. अपर मुख्य सचिव महोदय, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन, लखनऊ।
2. स्टाफ ऑफिसर, मुख्य सचिव महोदय, उ०प्र० शासन, लखनऊ।
3. मुख्य पर्यावरण अधिकारी वृत्त – 1,2,3,4,5,6,7 एवं केन्द्रीय प्रयोगशाला उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. समस्त क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड को इस निर्देश के साथ कि तत्सम्बन्ध में अनुपालन सुनिश्चित करें। ।

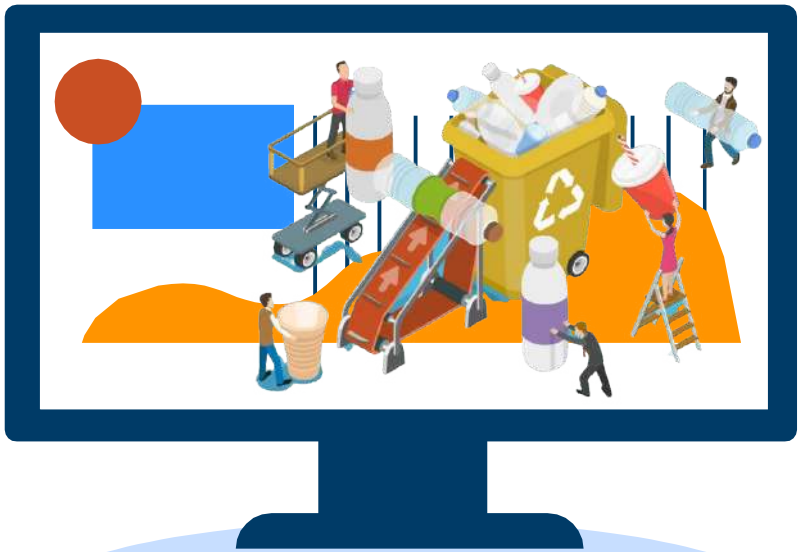
सदस्य सचिव

टी.सी.–12वी, विभूति खण्ड, गोमती नगर
लखनऊ– 226010
दूरभाष 522-2720831,
फैक्स 0522 – 2720764, 2720676
ई–मेल info@uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com

Annexure A-2

Status of Compliance In O.A. 606/2018 Compliance of Municipal Solid Waste Management Rules 2016 And Other Environmental Issues



Order Dated 23-03-2023

Hon'ble National Green Tribunal (hereinafter referred to as "NGT") on dated 23.03.2023 has passed the order in O.A. No. 606/2018. The operative portion for the same is reproduced hereunder:

" ....Further, six monthly progress reports with verifiable progress may be filed by the Chief Secretary with a copy to the Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. Copies thereof may be furnished to the NMCG, MoUD, CPHEEO (MoUD) and CPCB and also be placed on the website of the State Government"

Item No. 01 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 606/2018

(**In respect of State of Uttar Pradesh**)

In re: **Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues**

Date of hearing: 23.03.2023

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Present: Mr. D.S. Mishra, Chief Secretary, Government of U.P.
Mr. Ashish Tiwari, Secretary, Environment, Forest & Climate Change, Govt. of U.P.
Mr. Anil Dhingra, Managing Director, Jal Nigam (Urban), Govt. of U.P.
Mr. Balkar Singh, Managing Director, Jal Nigam (Rural), Govt. of U.P.
Ms. Neha Sharma, Director, ULB/Urban, Govt. of U.P.
Mr. Anil Kumar Sagar, Principal Secretary, Industrial Development, Government of U.P.
Mr. P.K. Upadhyay, Director-Panchayati Raj, Government of U.P.
with Ms.Garima Prasad, Senior Advocate, AAG UP and Ms. Priyanka Swami, Advocate for the State of U.P.

ORDER

The Issue – Monitoring of compliance of waste in terms of orders of Hon'ble Supreme Court dated 02.09.2014 and 22.02.2017

1. The issues of solid as well as liquid waste management are being monitored by this Tribunal as per orders of the Hon'ble Supreme Court order dated 02.09.2014 in *Writ Petition No. 888/1996, Almitra H. Patel vs. Union of India & Ors.,* with regard to solid waste management and order dated 22.02.2017 in W.P. No. 375/2012, reported in (*2017) 5 SCC 326, Paryavaran Suraksha vs. Union of India,* with regard to liquid waste management. Other related issues include pollution of 351 river stretches,

124 non-attainment cities in terms of air quality, 100 polluted industrial clusters, illegal sand mining etc. have also been dealt with separately. We propose to limit the proceedings in the present matter to **two issues of solid waste and sewage management.**

ORDERS OF THE HON'BLE SUPREME COURT TRANSFERRING THE ISSUE OF SOLID WASTE MANAGEMENT AND LIQUID WASTE MANAGEMENT TO THIS TRIBUNAL:

Solid Waste Management

2. While transferring the issue of solid waste management vide Order dated 02.09.2014 in *Writ Petition No. 888/1996, Almitra H. Patel Vs. Union of India & Ors.*, the Hon'ble Supreme Court observed **"handling of solid municipal waste is a perennial challenge and would require constant efforts and monitoring with a view to making the municipal authorities concerned accountable, taking note of dereliction, if any, issuing suitable directions consistent with the said Rules and direction incidental to the purpose underlying the Rules such as upgradation of technology wherever possible. All these matters can, in our opinion, be best left to be handled by the National Green Tribunal established under the National Green Tribunal Act, 2010. The Tribunal, it is common ground, is not only equipped with the necessary expertise to examine and deal with the environment related issues but is also competent to issue in appropriate cases directions considered necessary for enforcing the statutory provisions."**

3. Before transferring the said proceedings, matter was monitored by Hon'ble Supreme Court for about eighteen years and orders passed include *(2000) 2 SCC 679* and *(2004) 13 SCC 538,* directing scientific disposal of waste by setting up of compost plants/processing plants, preventing water percolation through heaps of garbage, creating focused **'solid waste**

management cells' in all States and complying with the Municipal Solid Waste Management Rules, 2000 (now replaced by SWM Rules, 2016). **It was observed that the local authorities constituted for providing services to the citizens are lethargic and insufficient in their functioning which is impermissible. Non-accountability has led to lack of effort on the part of the employees.** Domestic garbage and sewage along with poor drainage system in an unplanned manner contribute heavily to the problem of solid waste. The number of slums has multiplied significantly occupying large areas of public land. Promise of free land attracts more land grabbers. **Instead of "slum clearance" there is "slum creation" in cities which is further aggravating the problem of domestic waste being strewn in the open**. Accordingly, the Court directed that provisions pertaining to sanitation and public health be complied with, streets and public premises be cleaned daily, **statutory authorities levy and recover charges from any person violating laws and ensure scientific disposal of waste**, landfill sites be identified keeping in mind requirement of the city for next 20 years and environmental considerations, sites be identified for setting up of compost plants, steps be taken to prevent fresh encroachments and compliance report be submitted within eight weeks. Further observations in the judgment of the Hon'ble Supreme Court[1]are:

> *"3. The petitioner has handed over a note in the Court showing the progress that has been made in some of the States and also setting out some of the suggestions, including the suggestion for creation of solid waste management cell, so as to put a focus on the issue and also to provide incentives to those who perform well as was tried in some of the States. The said note states as under:*
>
> > *"1. As a result of the Hon'ble Supreme Court's orders on 26-7-2004, in Maharashtra the number of authorisations granted for solid waste management (SWM) has increased from 32% to 98%, in Gujarat from 58% to 92%*

[1] (2004) 13 SCC 538

and in M.P. from NIL to 34%. No affidavits at all have been received from the 24 other States/UTs for which CPCB reported NIL or less than 3% authorisations in February 2004. All these States and their SPCBs can study and learn from Karnataka, Maharashtra and Gujarat's successes.

2. ***All States/UTs and their SPCBs/PCCs have totally ignored the improvement of existing open dumps, due by 31-12-2001****, let alone identifying and monitoring the existing sites. Simple steps can be taken immediately at almost no cost by every single ULB to prevent monsoon water percolation through the heaps, which produces highly polluting black run-off (leachate). Waste heaps can be made convex to eliminate standing water, upslope diversion drains can prevent water inflow, downslope diversion drains can capture leachate for recirculation onto the heaps, and disused heaps can be given soil cover for vegetative healing.*

3. ***Lack of funds is no excuse for inaction. Smaller towns in every State should go and learn from Suryapet in A.P. (population 103,000) and Namakkal in T.N. (population 53,000) which have both seen dustbin-free 'zero garbage towns' complying with the MSW Rules since 2003 with no financial input from the State or the Centre, just good management and a sense of commitment.***

4. ***States seem to use the Rules as an excuse to milk funds from the Centre, by making that a precondition for action and inflating waste processing costs 2-3 fold.*** *The Supreme Court Committee recommended 1/3 contribution each from the city, State and Centre. Before seeking 70-80% Centre's contribution, every State should first ensure that each city first spends its own share to immediately make its wastes non-polluting by simple sanitising/stabilising, which is always the first step in composting viz. inoculate the waste with cow dung solution or bio culture and placing it in windrows (long heaps) which are turned at least once or twice over a period of 45 to 60 days.*

5. *Unless each State creates a focussed **'solid waste management cell'** and rewards its cities for good performance, both of which Maharashtra has done, compliance with the MSW Rules seems to be an illusion.*

6. ***The admitted position is that the MSW Rules have not been complied with even after four years.*** *None of the functionaries have bothered or discharged their duties to ensure compliance.* ***Even existing dumps have not been improved.*** *Thus deeper thought and urgent and immediate action is necessary to ensure compliance in future."*

4. In this regard, reference may also be made to orders of Hon'ble Supreme Court in *Municipal Council, Ratlam vs. Vardhichand*[2] and *B.L. Wadhera v. Union of India and Ors.*[3] laying down that **clean environment is fundamental right of citizens under Article 21** and it is for the local bodies as well as the State to ensure that public health is preserved by taking all possible steps. **For doing so, financial inability cannot be pleaded.** We note that even after 26 years of monitoring, 18 years by Hon'ble Supreme Court and eight years by this Tribunal, ground situation remains unsatisfactory.

Liquid Waste Management

5. Hon'ble Supreme Court in *Paryavaran Suraksha vs. Union of India*[4] required this Tribunal to monitor directions for proper treatment of sewage to prevent untreated sewage and other effluents being discharged in water bodies by directing "We are of the view that mere directions are inconsequential, unless a rigid implementation mechanism is laid down. We, therefore, hereby provide that the directions pertaining to continuation of industrial activity only when there is in place a functional "primary effluent treatment plants", and the setting up of functional "common effluent treatment plants" within the timelines, expressed above, shall be enforced by the Member Secretaries of the Pollution Control Boards concerned. The Secretary of the Department of Environment, of the State Government concerned (and the Union Territory concerned), shall be answerable in case of default. **The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board**

[2] (1980) 4 SCC 162
[3] (1996) 2 SCC 594
[4] (2017) 5 SCC 326

concerned, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional National Green Tribunal. To supervise complaints of non-implementation of the instant directions, the Benches concerned of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The abovementioned case files will be listed periodically. The Pollution Control Board concerned is also hereby directed to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters."

6. Extracts from the judgement of the Hon'ble Supreme Court in *Paryavaran Suraksha Samiti Vs. Union of India* are as follows:

> "8. In view of the fact that the financial position has been taken care of, as has been expressed above, we are of the view, that the **setting up of "common effluent treatment plants", should be taken up as an urgent mission**. With reference to common effluent treatment plants, which are already under implementation, we hope and expect that they would be completed within the timelines already postulated. **With reference to common effluent treatment plants, which are yet to be set up, we consider it just and appropriate to direct the State Governments concerned (including the Union Territories concerned) to complete the same within a period of three years, from today.**
>
> 10. **The process of evolving the above norms, shall be supervised by the State Government (Union Territory) concerned, through the Secretaries, Urban Development and Local Bodies, respectively (depending on the location of the respective common effluent treatment plant). The norms for generating funds for setting up and/or operating the "common effluent treatment plant" shall be finalised, on or before 31-3-2017, so as to be implemented with effect from the next financial year**. In case, such norms are not in place, before the commencement of the next financial year, **the State Governments (or the Union Territories) concerned, shall cater to the financial**

requirements, of running the "common effluent treatment plants", which are presently dysfunctional, from their own financial resources.

13. We are of the view that **mere directions are inconsequential, unless a rigid implementation mechanism is laid down.** We, therefore, hereby provide that the directions pertaining to continuation of industrial activity only when there is in place a functional "primary effluent treatment plants", and the **setting up of functional "common effluent treatment plants" within the timelines, expressed above, shall be of the Member Secretaries of the Pollution Control Boards concerned. The Secretary of the Department of Environment, of the State Government concerned (and the Union Territory concerned), shall be answerable in case of default**. The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board concerned, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. **The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional National Green Tribunal"**

7. Expression "Common Effluent Treatment Plants" may infact refer to the STPs, as the context shows.

8. On this subject, inspite of deadline of 31.3.2018 fixed by Hon'ble Supreme Court for finalizing funding arrangements and February 2020 for all arrangements for preventing discharge of pollutants and rigorous monitoring by this Tribunal for the last five years, ground situation remains unsatisfactory.

Procedural History of present proceedings before this Tribunal

9. In the light of above, the Tribunal has considered the matter in the last eight years as far as solid waste management is concerned and more than five years as far as liquid waste management is concerned. Main orders on the subject include orders dated 22.12.2016, 31.08.2018, 16.01.2019, 28.8.2019, 12.09.2019, 6.12.2019, 07.01.2020, 28.02.2020,

02.07.2020, 14.12.2020, 22.2.2021, 30.11.2021, 14.12.2020 and 31.05.2022. First two orders - dated 22.12.2016 and 31.08.2018 deal only with solid waste management. Orders dated 28.8.2019, 6.12.2019 and 22.2.2021 deal with only liquid waste management while the remaining orders deal with solid waste as well as liquid waste management. Issue of liquid waste has also been separately dealt with in OA No. 593/2017 which was finally disposed of on 22.02.2021 with direction that further monitoring be undertaken by Central Monitoring Committee constituted by the said order. It was held that monitoring by the Tribunal cannot be for indefinite time and State authorities are primarily responsible for such monitoring after adequate monitoring by the Tribunal. By the same order, the Tribunal also dealt with the issue of 351 identified polluted river stretches in OA 673/2018. This is apart from individual cases dealing with solid and liquid waste management. A brief reference of these orders will be made hereafter.

Orders dated 22.12.2016 and 31.08.2018

10. Vide order dated 22.12.2016, (2016) SCC Online NGT 2981, the issue of Solid Waste Management was disposed of requiring strict compliance of Solid Waste Management Rules, 2016 by all the States/UTs making it clear that if violations continue, the State will be liable to pay compensation. Later, matter was taken up to ascertain compliance status and finding that all the States/UTs were still non-compliant in the matter, the matter was again taken up and fresh directions issued for monitoring by the Tribunal constituted Monitoring Committees vide order dated 31.08.2018. Later, continuance of the committees was left to discretion of the States, depending on their own monitoring mechanism.

Order dated 16.01.2019 requiring personal presence of Chief Secretaries of all States and UTs to explore remedial action after interaction with them and further orders

11. In view of continuing non-compliances, vide order dated 16.01.2019, the Tribunal directed personal presence of Chief Secretaries of all States and UTs for interaction to ensure compliance. The Tribunal held that large scale non-compliance of environmental norms was resulting in deaths and diseases and irreversible damage to the environment, without accountability for such failures. Though violation of the Rules as well as orders of this Tribunal is criminal offence, still there was rampant violation by State authorities practically with no accountability and for which unhappy situation was required to be remedied by involvement of highest functionaries of the State in the interest of public health and to uphold rule of law.

12. In terms of order dated 16.1.2019, the Chief Secretaries of all the States/UTs appeared on different dates till 18.07.2019 and the Tribunal, after reviewing the status of noncompliance on most of the issues, directed further effective steps to be taken for compliance of the Rules and the environmental norms. The Chief Secretary of Uttar Pradesh appeared on 26.04.2019 and following directions were issued:

> *"48. In view of above, after discussion with the Chief Secretary, following further directions are issued:*
>
> *i. Apart from cities and towns declared as model cities and towns, at least three Villages in every District of the State may be identified within two weeks and made fully compliant in respect of environmental norms within six months. Remaining State may be made fully compliant within one year.*
>
> *ii. A quarterly report be furnished by the Chief Secretary, every three months. First such report shall be furnished by July 30, 2019.*
>
> *iii. The Chief Secretary may personally monitor the progress, atleast once in a month, with all the District Magistrates.*

Focus of monitoring may include serious issues affecting environment including scientific capping of legacy waste dumping sites and adherence to Solid Waste Management Rules, 2016 in terms of Schedule– I (J), proper management of bio-medical waste and adherence to Bio Waste Management Rules, 2016, proper inventorisation and disposal of plastic waste and usage of plastic in road construction and cement kilns, inventorisation and proper handling of hazardous waste, effective management of ETPs and CETPs and independent assessment of their functioning, strengthening of STP network, adherence to Construction and Demolition Waste Management Rules, 2016, of new infrastructure being created in the State.

iv. The District Magistrates may monitor the status of compliance of environmental norms, atleast once in two weeks.

v. The District Magistrates or other Officers may be imparted requisite training.

vi. Estimate of value of environmental degradation and cost of restoration be prepared and compensation be planned and recovered from polluters for environmental restoration and restitution on that basis.

vii. Performance audit of functioning of all regulatory bodies may be got conducted and remedial measures be taken, within six months.

viii. Consider introduction of a policy of giving ranking, based on performance on the subject of environment and giving of rewards or other incentives on that basis to individual areas, localities, institutions or individuals. This may also include encouraging students or other citizens significantly contributing to the cause of environment. The best practices may be evolved, if necessary, in the light of experiences on the subject. This may help in educating and involving public at large which may help in enhancing of environmental laws. ix. The Chief Secretary may remain present in person before the Tribunal with the status of compliance in respect of various issues mentioned in para 22 as well as any other issues discussed in the above order on 13.11.2019. It is made clear that Chief Secretary may not delegate the above function and the further requirement of appearance before this Tribunal to anyone else. However, it will be open to him to change the date, by advance intimation by e-mail at ngt.filing@gmail.com to adjust their convenience."

13. **In short, the Tribunal expected three model cities, towns and villages to be made compliant in six months and the remaining State with one year. It was this target for the State by setting up of**

environmental cells directly under the Chief Secretaries, regular periodical monitoring by the Chief Secretaries at the State level and by the District Magistrates at the District level. Further direction also was to take action for non-compliance by recovery of compensation and recording adverse ACRs against erring officers. The Tribunal also directed filing of quarterly reports by the Chief Secretaries. Based on such reports, CPCB was to file consolidated status reports. The Chief Secretaries were to appear again after six months with updated status of compliance.

14. The Tribunal has been receiving progress reports from States as well as monitoring Committees wherever functioning which have been considered by further orders.

Further Review after completing round of interaction with all Chief Secretaries by order dated 12.9.2019

15. The matter was then reviewed on 12.09.2019 in the light of report of the CPCB dated 09.09.2019 **showing wide gaps in compliance of solid waste, plastic waste, bio-medical waste management, rejuvenation of identified polluted river stretches, polluted industrial clusters and non-attainment cities**. A fresh schedule for appearance of the Chief Secretaries was issued. Vide order dated 07.01.2020, the Tribunal directed CPCB to ascertain Compliance of Solid Waste Management Rules, 2016 in terms of MSW generated, segregated and treated, gaps in the waste processing, enforcement of statutory timelines and orders of this Tribunal, number of sites remediated, and quantity of legacy waste therein and timelines for completing remediation. It was further directed that on the subject of sewage treatment, CPCB has to ascertain quantity of sewage generated and treated in the State, gap in the sewage treatment and timelines to bridge the gap, including strategy for use of treated water for

secondary purpose. CPCB was accordingly directed to redesign its formats for securing relevant quantifiable information.

Order dated 28.02.2020

16. Accordingly, the Chief Secretaries of 18 States/UTs appeared and filed updated status reports. Since there still existed huge gaps in compliance, further directions were issued by way of different orders. Last such order is of 28.2.2020. Other orders are on same pattern. The direction part of the said order is reproduced below:

> *"41. In view of above, consistent with the directions referred to in Para 29 issued on 10.01.2020 in the case of UP, Punjab and Chandigarh which have also been repeated for other States in matters already dealt with, we direct:*
>
> *a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted,* ***interim compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today. CPCB may prepare a template and issue an appropriate direction to the State PCBs/PCCs for undertaking such an assessment in the light thereof within one month.***

b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 28[5] even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places and delay in clearing legacy waste is causing huge damage to environment in monetary terms as noted in para 33 above, pending assessment and recovery of such damage by the concerned State PCB within four months from today, continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today.

c. Further, with regard to thematic areas listed above in para 20, steps be ensured by the Chief Secretaries in terms of directions of this Tribunal especially w.r.t. plastic waste, bio-medical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.

d. The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and

---

[5] The Chief Secretaries may ensure allocation of funds for processing of legacy waste and its disposal and in their respective next reports, give the progress relating to management of all the legacy waste dumpsites. Remediation work on all other dumpsites may commence from 01.11.2019 and completed preferably within six months and in no case beyond one year. Substantial progress be made within six months. We are conscious that the SWM Rules provide for a maximum period of upto five years for the purpose, however there is no reason why the same should not happen earlier, in view of serious implications on the environment and public health.

Public Health/In-charge Department to take action for treatment of sewage in terms of observations in Para 36 above will result in liability to pay compensation as already noted above which are reproduced for ready reference:

i. Interim measures for phytoremediation/ bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

ii. Commencement of setting up of STPs – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

iii. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.

e. Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries' of the States/UTs.

f. An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs.

g. Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB."

17. Timelines under the Rules referred to in sub para (a) above are **:**

"22. ***Time frame for implementation:-*** *Necessary infrastructure for implementation of these rules shall be created by the local bodies and*

other concerned authorities, as the case may be, on their own, by directly or engaging agencies within the time frame specified below:

Sl. No.	***Activity***	***Time limit from the date of notification of rules***
(1)	*(2)*	*(3)*
1.	*Identification of suitable sites for setting up solid waste processing facilities.*	*1 year*
2.	*Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.*	*1 year*
3.	*Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities.*	*2 years*
4.	*Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source.*	*2 years*
5.	*Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.*	*2 years*
6.	*ensure separate storage, collection and transportation of construction and demolition wastes.*	*2 years*
7.	*setting up solid waste processing facilities by all Local Bodies having 100000 or more population.*	*2 years*
8.	*Setting up solid waste processing facilities by Local Bodies and census towns below 100000 population.*	*3 years*
9.	*setting up common or stand alone sanitary landfills by or for all Local Bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules.*	*3 years*
10.	*setting up common or regional sanitary landfills by 3 years all Local Bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules.*	*3 years*
11.	*bio-remediation or capping of old and abandoned dump sites.*	*5 years*

”

Order dated 02.07.2020

18. The matter was then considered on 02.07.2020. Having regard to the pandemic, appearance of remaining Chief Secretaries was deferred.

Order dated 14.12.2020

19. The matter was further considered on 14.12.2020 for review of progress. Scheduled appearance of remaining Chief Secretaries was dispensed with but it was directed that monitoring at the level of Chief Secretaries may continue and quarterly status reports be filed with CPCB so that CPCB may file a consolidated report every six months before the Tribunal. It was further directed that compensation in terms of earlier orders be recovered and credited to a separate account with the Environment Department of concerned State to be used for restoration of environment. It was also observed that in these proceedings Solid Waste Management also will be monitored, other issues being considered in separate proceedings.

Further review on 30.11.2021 – huge gaps still found and hence, another round of interaction with Chief Secretaries proposed

20. The matter was thereafter taken up on 30.11.2021 to consider the report of CPCB dated 25.10.2020 giving compliance status in 32 States/UTs as follows:-

"3.0 SOLID WASTE MANAGEMENT STATUS

xxx .....xxx.....xxx

Table:1 Overview of quarterly report on SWM submitted by 29 States/UTs

Sl. No.	***ITEM***	***Status***	***Remarks***
1	***xxx***	***xxx***	***xxx***
2	***Over all waste management status in Arunachal Pradesh***		

2(a)	***Quantity of MSW generated (TPD)***	***Information provided by 29 States/UTs*** *(Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, J&K, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Odisha, Puducherry, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal)*	• ***Total Quantity of MSW generated: 150858.951 TPD*** • *Maximum waste generation is in five (7) States/UTs (>10000 TPD)-* ➢ *Maharashtra* ➢ *Uttar Pradesh* ➢ *West Bengal* ➢ *Tamil Nadu* ➢ *Karnataka* ➢ *Delhi* ➢ *Telangana*
2(b)	***Xxx***	***xxx***	***xxx***
2I	***Xxx***	***xxx***	***xxx***
2(d)	***Quantity of MSW processed (TPD)***	***Information provided by 29 States/UTs*** *(Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, J&K, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Odisha, Puducherry, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal)*	• ***Total quantity of MSW processed: 94435.318 TPD*** • *100% MSW is processing reported in two (2) States:* ➢ *Chhattisgarh* ➢ *Himachal Pradesh*
2I	***Xxx***	***xxx***	***xxx***
2(f)	***Gap in Solid Waste Management UTs (TPD) [2(a)- 2(d)- 2(e)]***	***Information provided by 29 States/UTs*** *(Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, J&K, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Odisha, Puducherry, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal)*	• *Gap in Solid Waste Management: 44651.1792 TPD*
xxx	***Xxx***	***xxx***	***xxx***
6	***Legacy Waste management***		
6(a)	***Number of dumpsites (No.)***	***Information provided by 28 States/UTs*** *(Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, J&K, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Odisha, Puducherry, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal)* ***Information not provided by 1 State/UTs:*** *(Chandigarh)*	• ***Total Number of dumpsites: 2129*** • ***Max in MP: 378***

6(b)	***Quantity of Waste dumped at dumpsites (Tons)***	***Information provided by 27 States/UTs*** *(Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, J&K, Karnataka, Kerala, Lakshadweep, Maharashtra, Meghalaya, Nagaland, Odisha, Puducherry, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal)* ***Information not provided by 2 State/UTs:*** *(Chandigarh, Madhya Pradesh)*	• ***Quantity of Waste dumped at dumpsites (Tons): 185558287.3 Tons*** • *Max in Maharashtra – 41683186 Tonnes*
6I	***Number of dumpsites cleared (No.)***	***Information provided by 25 States/UTs*** *(Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, J&K, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Nagaland, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal)* ***Information not provided by 4 State/UTs:*** *(Chandigarh, Meghalaya, Odisha, Puducherry)*	• *Number of dumpsites cleared (No.): 498* *Chhattisgarh- 160* *Maharashtra- 134* *Uttarakhand – 60* *M.P.-50* *Tamil Nadu – 27* *H.P-17* *Gujarat- 16*
6(d)	***Number of dumpsites in which biomining has commenced (No.)***	***Information provided by 26 States/UTs*** *(Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, J&K, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal)* ***Information not provided by 3 State/UTs:*** *(Chandigarh, Odisha, Puducherry)*	• *Number of dumpsites in which biomining has commenced (No.): 496* *Tamil Nadu – 117* *Maharastra-76 M.P-73* *West Bengal – 64* *Telangana – 52 T.N-117* *Rajasthan – 23* *Haryana – 16* *Karnataka – 15* *Uttarakhand – 12* *HP – 10*
6I	***Time frame for clearing all dumpsites***	***Information provided by 24 States/UTs*** *(Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, J&K, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Odisha, Puducherry, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal)* ***Information not provided by 5 State/UT:*** *(Bihar, Chandigarh, Meghalaya, Nagaland, Telangana)*	• *Timeline exceeding December, 2022 in following States/UTs: Delhi, Goa, J&K, Karnataka, Puducherry and Tamil Nadu*

xxx……xxx……xxx

Solid Waste Management

4.0 SUMMARY & CONCLUSIONS

a. Total No. of ULBs in 29 States/UTs is 4186.

b. ***As per information provided by 29 States/UTs – total waste generated is 150858.951 TPD of which 94435.318 TPD is processed, which is 62.6% of the total waste generated in these States/UT. 11772.4538 TPD (7.8%) of the waste is landfilled and the gap in Solid waste management in 29 States is 45071.771 TPD which is 29.8% of the waste generated in these States/UTs.***

c. *Information on MRF has been provided for 28 States/UTs covering 77% of ULBs in these States/UTs.*

d. *Information on Recycling facilities have been provided for 22 States/UTs covering 39% of ULBs in these States/UTs*

e. *Information on Composting facilities has been provided for all 29 States/UTs covering 70% of ULBs in these States/UTs*

f. *Information on WtE has been provided for 25 out of 29 States/UTs covering 1.9% of ULBs in these States/UTs.*

g. *Information on RDF has been provided for 24 out of 29 States/UTs covering 12.4% of ULBs in these States/UTs.*

h. *Information on Bio-methanation has been provided for 27 out of 29 States/UTs covering 7.1% of ULBs in these States/UTs.*

i. ***Information on Landfills has been provided in 24 out of 29 States/UTs covering 18.9% of ULBs in the States.***

j. *498 of 2111 (23%) dumpsites in 25 States/UTs have been cleared and Remediation has been initiated in 23% (496) of the dumpsites.*

k. *Model Town/Cities have been identified in 25 States/UTs.*

l. *16 States /UTs have established environmental cells.*

m. ***15 States /UTs have standardized rates for procurement of services/equipment required for solid waste management.***

n. *In view of above, States/UTs need to develop of ULB wise action plan for collection, segregation, transportation and processing of waste and lay down an appropriate governance framework at state and district levels.**”***

12. xxx ……xxx……xxx

13. Based on above data, the State-wise and city-wise summary is as follows:-

“State-wise summary

Sl. No.	States	Number of ULBs	Quantity of MSW generated (TPD)	Quantity of MSW collected (TPD)	Quantity of MSW Processed (TPD)	Quantity of MSW disposed in secured land fill site (TPD)	GAP in SWM UTs (TPD)
1.	Andhra Pradesh	124	6898	6830	2180	257.5	4460.5
2.	Arunachal Pradesh	02	67	61	8	55	04
3.	Assam	96	1178	1070	389	0	790
4.	Bihar	142	2240.20	2240.20	681	1559.2	0
5.	Chandigarh	01	512.6	512.6	104.5	442.3	0
6.	Chhattisgarh	166	1650	1650	1650	0	0
7.	Delhi	5	11038.335	11038.335	5262.335	400	5776
8.	Goa	14/ 191(RLBs)	226.67/ 317(RLBs)	218.67/ 258(RLBs)	196.67/ 258(RLBs)	NIL	30/ 59(RLBs)
9.	Gujarat	164	9567	9567	8514.63	1052.37	0
10.	Haryana	89	5523	5287 approx.	2696 approx.	30	2797
11.	Himachal Pradesh	54	370	370	370	0	0
12.	J&K	78	1389.1	1303.52	244	923.7	221.4
13.	Karnataka	316	11085	10198	6817	1250	3018
14.	Kerala	93	3472	1261	2502	Nil	970
15.	Lakshadweep	0 (10 Panchayats are existing)	35	10.48	10.48	Nil	24.52
16.	Madhya Pradesh	378	7980	7193	6431	762	787
17.	Maharashtra	396 ULBs + 07 CBs = 403	24410	23234	20319	1626	2465
18.	Meghalaya	7	229.18	191.19	9.64	50.96	168.58
19.	Nagaland	39	331.49	258.49	163.9	8	159.59
20.	Odisha	114	1951	1951	1569	-	382
21.	Puducherry	5	345	345	71	22.5	262
22.	Rajasthan	196	6523	6450	2718	GAP	3805
23.	Sikkim	7	74.7	74.6	12.56	62.032	0

24.	*Tamil Nadu*	*664*	*13593*	*13185*	*9787*	*0*	*3806*
25.	*Telangana*	*142*	*10403*	*10403*	*7968*	*1001*	*1434*
26.	*Tripura*	*20*	*333.906*	*317.685*	*214.063*	*12.8918*	*106.951*
27.	*Uttar Pradesh*	*651*	*14468*	*14468*	*9705*	*1095*	*3668*
28.	*Uttarakhand*	*91*	*1255.77*	*1255.77*	*645.54*	*Landfill functional in Dehradun and Haridwar only*	*310.23*
29.	*West Bengal*	*125*	*13709*	*13356*	*2896*	*1187*	*9626*

”

21. The data of sewage as per report dated 12.02.2021 filed by the Central Monitoring Committee, headed by Secretary Jal Shakti, Government of India, titled **‘3rd QUARTERLY REPORT OF THE CENTRAL MONITORING COMMITTEE (CMC) IN COMPLIANCE OF THE ORDER DATED 21.09.2020’** in *O.A. No. 593/2017, Paryavaran Suraksha* Samiti *& Anr. v. Union of India & Ors.* noted in order dated 22.02.2021 is reproduced below:

> ***“Existing Sewage Infrastructure***
>
> ***48,004 MLD of sewage (from urban settlements) is being generated in 31 States/ UTs and 30,001 MLD capacity of STPs (1249 nos.) is existing which approximates to about 62% of sewage generation. Against the existing capacity, only 56% of the capacity is being utilized for treatment of municipal sewage. This leaves a gap of 17,027 MLD in treatment capacity.*** *The details of sewage generation, existing sewage treatment capacity, its utilization and gap thereof is presented in Table-1.*
>
> ***Table-1: Details of Existing Sewage Infrastructure in the 31 States/ UTs***

No.	***State***	***Sewage Generation (in MLD)***	***Existing STP (capacity in MLD and No.)***	***Capacity Utilization (In MLD)***	***Gap in Treatment at present (in MLD)***
1	***Andhra Pradesh***	*1463.20*	*515.85 (43 STPs)*	*473.77 (91%)*	*947.35*
2	***Assam***	*435.53*	*0*	*0*	*435.53*
3	***Bihar***	*651.5*	*230 (6 STPs)*	*100 (44%)*	*421.5*

4	***Chhattisgarh***	*600*	*73.1 (3 STPs)*	*6 (8%)*	*526.9*
5	***Daman, Diu And Dadra Nagar Haveli***	*21.2*	*17.21 (2 STPs)*	*6.1 (35%)*	*3.9*
6	***Delhi***	*3273*	*2715 (35 STPs)*	*2432 (90%)*	*558*
7	***Goa***	*112.53*	*78.35 (9 STPs)*	*29 (37%)*	*34.18*
8	***Gujarat***	*4003*	*3485 (73 STPs)*	*2739 (78%)*	*518*
9	***Haryana***	*1267*	*1892 (155 STPs)*	*1189 (62%)*	*-*
10	***Himachal Pradesh***	*163.5*	*120.5 (65 STPs)*	*76.8 (64%)*	*43*
11	***Jammu & Kashmir***	*523*	*139 (15 STPs)*	*82.9 (60%)*	*383.08*
12	***Jharkhand***	*452*	*108 (14 STPs)*	*83%*	*343.8*
13	***Karnataka***	*3356.5*	*2242 (125 STPs)*	*1513.5 (67%)*	*1114*
14	***Kerala***	*317*	*124.15 (13 STPs)*	*91.12 (73%)*	*192*
15	***Madhya Pradesh***	*2183.65*	*618.23 (23 STPs)*	*472.6 (76%)*	*1565.4*
16	***Maharashtra***	*9758*	*7747 (142 STPs)*	*4207 (54%)*	*2011*
17	***Manipur***	*115*	*27 (1 STP)*	*9 (33%)*	*88*
18	***Meghalaya***	*75*	*1.85 (8 STPs)*	*1.82 (98%)*	*73*
19	***Mizoram***	*68*	*10 (1 STP)*	*0*	*58*
20	***Nagaland***	*44.3*	*25.4 (1 STP)*	*0*	*18.9*
21	***Odisha***	*367*	*91 (5 STPs)*	*70 (76%)*	*276*
22	***Puducherry***	*88*	*56 (5 STPs)*	*35 (62%)*	*32*
23	***Punjab***	*2111*	*1628.5 (116 STP)*	*80%*	*482.5*
24	***Rajasthan***	*1551*	*999 (80 STPs)*	*694.5 (69%)*	*552*
25	***Sikkim***	*47.68*	*19.5 (7 STPs)*	*60%*	*28*
26	***Tamil Nadu***	*3673.3*	*1616 (66 STPs)*	*919 (56%)*	*1320*
27	***Telangana***	*2613*	*888 (31 STPs)*	*735.8 (82%)*	*1724.45*
28	***Tripura***	*82.5*	*8 (1 STP)*	*3 (37%)*	*74.5*
29	***Uttarakhand***	*329.3*	*379 (63 STPs)*	*232.9 (61%)*	*-*
30	***Uttar Pradesh***	*5500*	*3370 (106 STPs)*	*2630.6 (78%)*	*2130*

31	***West Bengal***	*2758*	*776.32 (47 STPs) + 910 MLD addl treatment through EKW*	*289.89 (37%)*	*1071.68*
Total		***48,003.69***	***30,000.96 (1261 STPs)***	***55.9%***	***17,026.58***

”

22. From the above, it is seen that there was gap in generation and processing of solid waste to the extent of about 56400 TPD (about 60,000 TPD) and legacy waste figure was mentioned at 18.55 crore tones. On the issue of liquid waste management, the gap shown was 17,026 (above 20,000). The data was however found to be not conclusive requiring further verification. The Tribunal in its order dated 30.11.2021 observed:-

> ***“1to14….xxx……xxx……xxx***
>
> ***15. We also find that the report does not capture the entire data and correctness of data is not free from doubt. The same needs to be cross-checked. In particular, data for States of Bihar, Chhattisgarh, Himachal Pradesh, Sikkim and UT of Chandigarh, showing zero gap needs verification. The information is not available for all the million plus and State capital cities, as was required in terms of earlier orders. Information needs to be verified particularly with regard to Aizawl, Kalyan Dombivali, Nagpur, Nasik, Navi Mumbai and Pune where the gap is shown to be zero, which does not prima facie appear to be correct.***
>
> ***16 & 17. Xxx……xxx……xxx***
>
> ***18. We are of the view that hence forthwith proceedings in this matter need to cover Solid Waste Management and Sewage Management, these issues being crucial and required to be monitored by this Tribunal by the Hon’ble Supreme Court. Absence of management of waste results in adding to air and water pollution in a big way. All the legacy waste dump sites in the country need to be remediated to reduce methane gas, foul smell and leachate and also to release valuable land occupied by such sites which can be used for waste management/plantation or raising funds. Waste collected must be scientifically processed and disposed at the earliest in the interest of hygiene and public health. It needs to be ensured that instead of remediating the legacy waste sites, the garbage is not shifted to new sites which is not a solution to the problem. It only results in shifting the problem from one place to the other without any advancement of environment protection. What is necessary is that the garbage must be finally disposed of and land reclaimed. The authorities must***

move towards zero garbage at the end of the day by ensuring that instead of garbage being collected and dumped, it is taken to destination where it is finally processed scientifically and appropriately, except for reused/recycling of such residues as is possible. This is also the mandate of Swachh Bharat Mission, initiated by the Central Government. Similarly, sewage has to be scientifically treated to give effect to the mandate of Water (Prevention and Control of Pollution) Act, 1974 in the interest of availability of clean water in rivers and other waterbodies. Central Governments programmes also provide for initiatives on these subjects. On both aspects, compensation regime has been laid down which is necessary to enforce the rule of law and for protection of environment and public health. The compensation laid down has to be duly collected and utilized for restoration of environment, by being kept in a separate account. Accountability for the failures needs to be fixed by way of ACRs and departmental action as such failures result in crimes under the law of land and damage to public health. Such failure is also breach of Constitutional obligation to uphold the Right to Life. The country is committed to Sustainable Development Goals of providing clean air and safe drinking water.

19. In view of above, continued failure of Rule of Law must be remedied in terms of mandate of orders of the Hon'ble Supreme Court in Writ Petition No. 888/1996, Almitra H. Patel Vs. Union of India & Ors. and Paryavaran Suraksha vs. Union of India,[6] followed by orders of this Tribunal. It is necessary that Chief Secretaries continue the monitoring and interact with this Tribunal periodically by video conferencing. Accordingly, we lay down following further schedule for personal appearance of the Chief Secretaries, by Video Conferencing, with the status of compliance in respect of each of the States/UTs on the subject of Solid Waste Management and Sewage Management. The data to be furnished should cover all categories of areas in the State – big cities, towns and villages.

20. The hearing on each of above dates will commence at 10:30 a.m. sharp. The Chief Secretaries may not delegate the responsibility. As far as possible, they may adjust other work for which long advance notice is being given. In case adjustment is found difficult for any unforeseen reason, request for change of date may be mailed by e-mail at judicial-ngt@gov.in.

21. All the States/CPCB may undertake process of verification of data after having interaction on video conferencing with the concerned States/Uts within one month. The Secretaries, Environment, Urban Development Department and Irrigation Department may also coordinate with the Member Secretaries of State Legal Services Authorities in all State/Uts in the light of background mentioned in paras 3 and 4 above for the awareness programmes on the subject."

[6] (2017) 5 SCC 326

Separate orders dated 28.8.2019, 12.9.2019, 6.12.2019 and 22.02.2021 on the subject of Liquid Waste Management

23. Issue of liquid waste management was separately dealt with in OA 593/2017 on directions of Hon'ble Supreme Court and in *suo motu* proceedings for restoration of 351 identified polluted river stretches in OA 673/2018. Vide order dated 28.08.2019, the Tribunal directed that 100% sewage treatment must be ensured by all local bodies. Vide further order dated 06.12.2019 in O.A. No. 673/2018[7], the Tribunal directed that for failure to commence in-situ remediation, compensation will be payable at the rate of Rs. 5 lakh per month per drain after 31.03.2020 and for failure to commence setting up of STPs after 31.03.2020 compensation is to be paid at the rate of Rs. 5 lakh per month per STP. For failure to complete the project, compensation has to be paid at the rate of Rs. 10 lakh per STP per month after 31.03.2021. Relevant part of the order is quoted below:

> *"47. (i)* ***100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 atleast to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured.*** *If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e.* ***Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP.***
>
> ii. Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22.08.2019 in the case of river Ganga i.e**. Rs. 10 lakhs per month per STP."**

[7] News item published in "The Hindu" authored by Shri Jacob Koshy Titled "More river stretches are now critically polluted: CPCB"

24. Both the matters were disposed of vide order dated 22.02.2021 with a direction that further monitoring be continued at the level of the Chief Secretaries in States and Central Monitoring Committee headed by Secretary, Ministry of Jal Shakti at the national level.

Today's hearing in the presence of Chief Secretary, Uttar Pradesh to ascertain compliance status and way forward

Compliance status in Uttar Pradesh presented

25. The presentation filed by the Chief Secretary, Uttar Pradesh on 21.03.2023 shows following data:

SUMMARY OF STATUS

A: Solid Waste Management			
Quantity of waste generation in the State (in TPD)	Waste Processed (in TPD)	Gap in generation and Processing (in TPD)	Quantity of Legacy waste in the State (Tones)
14,710 (734 ULBs) Rural: 11,959 TPD	Capacity: 10,117 Rural: 3,000 TPD	4593 (based on capacity only) Rural: 8,959 TPD	33.0 lakh MT plus 40 lakh in last 3 years as unprocessed waste (2020-2022)

B): Sewage Management					
Quantity of sewage generation in the State (in MLD)	Capacity (in MLD)	Current Gap in treatment (in MLD)	Utilization of treated sewage in		
			Agriculture/ Horticulture purpose	Industrial purpose	Any other purpose
5,500	Capacity: 3860	1640 (based on capacity and not actually utilized)	- Thermal Power Plants -		

Our analysis, findings and Directions

26. We may at the outset observe that there appears to be discrepancies in the data. With regard to sewage management, gap in sewage generation and treatment is worked out with reference to installed capacity which is not the functional capacity. Data in the report of the Oversight Committee dated 20.03.2023 filed separately shows that utilization is to the extent of 2951.125 MLD out of 3860 MLD capacity. Further, data given by Oversight Committee covers only 651 out of 734 ULBs. CPCB report dated 25.10.2020 quoted in Para 20 above shows that on that date there were 651 ULBs and waste generation was 14468 TPD while presentation shows generation to be 14,710 TPD for 734 ULBs even after addition of 83 ULBs. Thus, the data may need to be cross-checked. Gap in sewage management appears to be more than 2500 MLD.

27. Above analysis is in tune with the data and recommendations of the Oversight Committee in report dated 20.03.2023, which is based on record of the State. The recommendations in the said report are as follows:

> ***"RECOMMENDATIONS***
>
> *1. Since last report of the OSC dated 26.11.2021 integrated municipal solid waste processing capacity including of material recovery facility, compost pits and waste to energy has increased by 827 TPD. Similarly, liquid* ***waste treatment capacity has increased by 571 MLD, but the water quality of river Ganga has not shown any sign of perceptible improvement****. Out of 32 automatic monitoring centres of water quality of river Ganga, it has been found in 'D' category at 15 places, in 'C' category at 13 places and in 'B' at 02 places. At no place it is found in category 'A'. Even now* ***at least 4593 TPD of solid waste in urban area and 8959 TPD solid waste in rural areas and 2549 MLD of liquid waste remain to be scientifically processed****. The State Government has given a time-line for bridging this gap. Having regard to the past experience,* ***the State Government may be directed to grant financial and administrative sanction for the remaining projects in next six months so that the gap is bridged in the time-schedule promised by it. For this purpose, the Chief Secretary may be directed to submit within a month a six-month schedule for allocation/release of funds for all the projects in six***

months thereafter and monitor its execution on monthly basis.

2. *It has been observed that* ***quite a few STPs and CETPs are either non-functional or they are not achieving the norms. An important reason for the units to remain non-functional is the lack of sewage waste collection network. The Principal Secretary, Urban Development UP and the Principal Secretary, Jal Shakti Department may be directed to ensure that all the completed STPs and CETPs are made functional at the earliest and all STPs to be constructed in future must include sewage collection network in the projects. Clear and specific provision should be made in respect of delays in making the project functional by holding the persons/agencies/departments accountable for their slackness in execution as well as supervision.***

3. *Although it has been reported that the District Environment Committee (DEC) has been constituted for monthly waste management related issues, but it has been observed that* ***02 districts have not held any meeting till now and 10 districts have not discussed this matter at all in these meetings. In 39 districts, the chairperson has given general directions for compliance of the Solid Waste Management Rules, 2016 but compliance of the directions has not been monitored in subsequent meetings. Only 24 of the total 75 Districts have taken up this issue in a purposeful manner. The Chief Secretary UP may be directed to create a mechanism to advise and guide the District Magistrates to use the forum of DEC or Special Task Force for effective management of solid, liquid and other wastes affecting the environment adversely.***

4. *In its several orders, the Hon'ble* ***NGT has held that failure of Governments and local bodies to comply with the provisions of Rule 22 of Solid Waste Management Rules, 2016 is a punishable criminal offence under the provisions of the Environmental (Protection) Act, 1986 as well as the National Green Tribunal Act, 2010. In its order dated 10.01.2020, it has directed the Regulatory Authorities that if the local bodies continue not to comply with the SWM Rules after 31.03.2020, it shall be made to pay a compensation at the rate of Rs. 10 lakh/ month/local body for population of above 10 lakhs; Rs. 5 lakhs/ month/local body for population between 5-10 lakhs and Rs. 1 lakh/month/local body for population below 5 lakh from 01.04.2020 till compliance. Regarding liquid waste management also, it has directed that 100% sewage treatment must be ensured by all local bodies for failure to complete the STP projects. For any such failure, compensation has to be paid at the rate of Rs.10 lakh/STP/month after 31.03.2021. It has also directed that in cases of failure to commence in-situ remediation, compensation may be payable at the rate of Rs. 5 lakh/month/drain after 31.03.2020. It seems that***

although notices were issued sometime back to the defaulting bodies but no final decision has been taken and the default continues. The UPPCB needs to be directed to initiate/finalise action in this regard in a time bound manner and also push for the recovery of the EC on priority basis. A quarterly progress report in this regard may be submitted to the Hon'ble NGT and the Oversight Committee.

5. *The Urban Development Department may be directed to ensure that the Model Byelaws notified by it, is adopted by the ULBs at the earliest.*

6. ***A web portal www.upecp.in (UPECP) has been created for monitoring the compliances of the directions of the Hon'ble NGT, but it does not have the case-wise or theme-wise compliance details. Having regard to the unexplained delays in execution of the projects within the targeted time-frame, about which the Hon'ble NGT has expressed concerned on several occasions; it will be useful to upload these details in the UPECP portal. At present, it is not accessible to the public. As environment related issues affect the life of the people at large, "Social Auditing" of the projects being implemented for the protection of environment would be a useful and more effective mechanism. As the opacity in sharing information about the implementation of the projects has resulted in inordinate delays, this may be a worth-trying proposition. Therefore, the State Government may be directed to make this portal accessible to the public and invite their suggestions/observations/complaints about the implementation.***

7. ***Normally, when a new ULB is created, it does not get the desired attention of the Urban Development Department for allocation of funds etc. On the contrary, it loses rural development funds immediately. Recently, 83 new ULBs have been created. Therefore, the Principal Secretary, Urban Development Department may be directed to ensure that these ULBs receive adequate funds for becoming compliant with Environmental laws in every respect."***

28. **After interaction with the officers present, we are satisfied that the recommendations of the OSC need to be accepted and concerned authorities need to take steps accordingly. The Chief Secretary, UP may ensure compliance.**

Timelines under the SWM Rules and SC Judgment in Paryavaran Suraksha are mandatory and any violation is actionable

29. Needless to say that statutory timelines under SWM Rules under the EP Act are binding and mandatory as section 15 of the EP Act makes violation thereof criminal offence. Further, vide judgement of this Tribunal dated 22.12.2016 referred to in para 10 above, read with the orders of Hon'ble Supreme Court in Almitra Patel, quoted in para 2 earlier, there are already directions for strict adherence to the timelines. The judgment has attained finality and has thus to be strictly followed. Any overshooting of timelines is actionable in terms of criminal prosecution and compensation on polluter pays principle on account of serious consequences on environment and public health. Similarly, timelines for sewage treatment plant laid down in Supreme Court judgment in Paryavaran Suraksha, supra, quoted earlier in paras 5 and 6 are binding as far as this Tribunal is concerned and any overshooting thereof is actionable. We hope the State will go by rule of law and not take liberty of shifting timelines at will on any untenable grounds without extension of such timeline by the Hon'ble Supreme Court or in the law of the land. The Chief Secretary, UP may evolve mechanism for fixing accountability of the erring officers, following due process of law.

30. The Chief Secretary, Uttar Pradesh submits that there is improved governance on the subject and further initiatives are planned which will soon result in bridging the existing gaps in solid and liquid waste management. He submits that projects required to meet the gaps have been grounded and funds ring-fenced in respective project accounts. Without commenting of promised improvement in future, on the pattern of compensation awarded in respect of other States, compensation of Rs. 5000 crores may be liable to be levied for the past violations for discharge

of untreated sewage but it has been stated by the Chief Secretary that the State has already ring fenced more amount than Rs. 5000 crore. We take the statement on record.

31. If necessary, the State may lay down mechanism for raising funds such as by way of user charges by households/contribution of corporate, business sectors, commercial establishments and the tourists who contribute to waste. Further steps have to be taken in a mission mode to comply with MSW Rules without further delay.

Solid Waste Management

32. Apart from collection, segregation and transportation of waste, scientifically handling of waste (processing and disposal) as per SWM Rules 2016 is required. Thus, while addressing the issue of bridging the gap in management of MSW, segregation of the solid waste at source and its earliest processing nearest to the point of generation with defined destination is imperative. In particular, adequate composting/ vermicomposting/bio-methanation centers need to be set up and upgraded nearest to the source of generation of wet solid waste, listing people's involvement. This may also require establishing de-centralized and centralized waste processing facilities. Waste generators can themselves be required to process the waste under guidance and handholding by the Administration, with the assistance of identified empaneled service providers and such details may be posted on State's/Center's GeM portal. This may perhaps reduce planned expenditure.

33. Though as per above data solid waste generated in urban areas is being processed through integrated MSW processing facilities with Composting Facilities (CFs) and Material Recovery Facilities (MRFs), however, end-users of the compost and the rejects are not given. If

adequate waste processing facilities exist, one can expect that no further deposition of fresh waste will take place in any ULB site in the State.

34. We note that three Waste to Energy Plants with processing capacity of 268 TPD are in operation and five Bio-CNG plants and three new WTE plants are under plan/construction for which date of completion is March 2025. Corporations and other Municipalities need to provide required waste processing and utilization facilities with proper recycling/reuse of rejects to remedy the situation.

35. In case of rural waste, management of waste has to be ensured for all villages. Community compost pits prepared numbering 40558 need to be properly maintained and compost produced as per standards and fully utilized. It would be appropriate that standardized designs for compost pits and bio-gas plants are set up in villages involving Gram Panchayats and service providing extension/facilitation centers provided at District and Tehsil level.

36. Legacy waste sites must be maintained free from fires and other hazards till remediation. Safety of workers engaged should be ensured. Such sites may be fenced with row of trees or wall, as may be viable, for aesthetics, preventing foul smell and safety. Provisions of Schedule-I of the SWM Rules, 2016 may be strictly followed. Water quality in the vicinity of legacy waste dump sites may be periodically monitored. If any contamination is found, remedial action may be taken. Environmental safety aspects associated with legacy waste dump sites be complied with as specified in Schedule I of MSW Rules, 2016.

37. Dump sites in operation as well as the legacy waste dump sites occupy huge area of valuable public lands. They remain source of air, water

and land pollution resulting in damage to environment and public health. They emit intolerable smell and cause hazardous and unsafe environment for inhabitants in the vicinity. Their life is hell which is denial of their constitutional and human rights. In terms of money also, huge loss is caused to public health and environment. This situation is not acceptable in a civilized society governed by rule of law. For victims of situation, there is no governance. In recent order of the Tribunal dated 18.08.2022 in RA No. 21/2022 in OA No. 286/2022, two scientific studies on the subject of extent of environmental damage have been referred to. These are reproduced below:

> ***"7. ...****Legacy waste dumpsites are serious threat to public health and also source of generation of greenhouse gases. The Tribunal considered the issue of quantification of loss to environment by legacy waste dump sites inter alia in OA 514/2018 and OA 519/2019. Orders passed show that as per expert studies, loss for such failure, due to release of pollutants in air atmosphere, release of leachate into ground /surface water and soil, due to pollution from the landfill site, damage cost associated with climate change due to carbon di-oxide and methane, damage caused due to aesthetics loss, price depreciation due to disamenity cost etc., is huge running in hundreds of crores. Some of the orders showing this are quoted below:*
>
> ***Order dated 23.03.2020 in O.A. No. 519/2019***
>
> *"xxxx……xxx……xxx*
>
> *18. We may observe that non-compliance of rules relating to waste disposal results in damage to the environment and public health. Any failure needs to be visited with assessment and recovery of compensation for such damage from the persons responsible for such failure.* ***A study was recently got conducted by CPCB, under orders of this Tribunal requiring such a study by a joint Committee comprising CPCB, NEERI and IIT, Delhi about the monetary cost of damage caused to the environment on account of existence of legacy waste dump site at Gurgaon (Bandhewadi) vide order dated 05.03.2019 in O.A. No. 514/2018. The report of the CPCB filed on 13.02.2020 is that damage on account of the said legacy waste dump site was Rs. 148.46 crore, on account of damage to the air quality, soil and water quality, climate change and disamenity (aesthetic)****. The damage has been assessed in terms of impact on health due to release of pollutants in air atmosphere, release of*

leachate into ground /surface water and soil, due to pollution from the landfill site, damage cost associated with climate change due to carbon di-oxide and methane, damage caused due to aesthetics loss, price depreciation due to disamenity cost etc.

19. *Thus, monetary cost of every legacy dump site is expected to be huge depending upon the location, quantity and quality of waste and area covered, its proximity to water body/ stream and human habitation etc. Needless to say that there is huge cost for non-compliance of provisions relating to waste management – Solid as well as Liquid. Loss to the environment and public health is taking place not only on account of delay in clearing legacy waste but also for not complying with other provisions of the Rules resulting in huge gap in generation and processing of waste. It may be necessary to determine such cost for delay in clearing legacy waste at every dump site as well as for delay in complying with other rules and failure to treat sewage and recover the same from the persons responsible for action in the matter.* ***Let the Committee comprising CPCB, NEERI & IIT Delhi carry out similar study as mentioned in Para 18 above to assess the amount of damage to environment on account of dump sites in Delhi within two months."***

Order dated 29.01.2021 in O.A. No. 519/2019

"6. Accordingly, status report dated 28.01.2021 has been filed by the CPCB as follows:-

"2.0 Action Taken :-

In compliance of Para 19 of aforesaid Hon'ble NGT's Order, *Joint committee comprising of following members has been formed:*

- *Dr. S. K. Goyal, Chief Scientist and Head, NEERI Delhi Zonal Center*
- *Dr. G .V .Ramanna, Professor, Department. of Civil Engg., IIT-Delhi*
- *Ms D. Sinha, DH- UPC-II, CPCB*
- *Mr. P. Agarwal, Scientist-E, CPCB*

*Report on "**Assessment of amount of damage to environment on account of dumpsites in Delhi**" as prepared by Joint committee is placed at **Annexure-A.** Amount of Damage to Environment due to three dumpsites of Delhi to be levied on Municipal Corporations of Delhi is given in the following table:*

S. No.	***Name of Municipal Corporation***	***Name of Dumpsite***	***Damage Cost assessed, (Rupees)***

1.	*NDMC (North Delhi Municipal Corp.)*	*Bhalswa*	*155.9 Crore*
2.	*EDMC (East Delhi Municipal Corp.)*	*Ghazipur*	*142.5 Crore*
3.	*SDMC (SouthDelhi Municipal Corp.)*	*Okhla*	*151.1 Crore*

xxx.....xxx.....xxx

7. Report of inspection conducted by the joint Committee comprising of the CPCB, NEERI and IIT Delhi is filed with following summary and conclusion:

*"**5.0 SUMMARY & CONCLUSION :***

i. Hon'ble NGT in OA No. 519/2019 constituted a Committee comprising of CPCB, NEERI & IIT Delhi to assessment of damage to environment due of dump sites in Delhi within two months.

*ii. Baseline information was collected by Committee through Questionnaire sent to three concerned Municipal Corporations (MCs). As per the information provided by the MCs, bio mining is being carried out at all three sites. **However, about 6% of waste has been bio-remediated at the three sites**. Further, fresh waste is being dumped at all three dumpsites.*

iii. Potential sources of air pollution at the sites include handling of fresh waste, Bio mining of legacy waste, Methane and other Green House gases from the Dumpsite, transportation of fresh waste & screened fractions, Odour & Fire accidents. Potential sources of water pollution at the sites includes Leachate which is being generated at all the three dumpsites

iv.** Air Pollution control measures taken at site includes mainly includes sprinkling of water. It has been informed by the authorities that smog guns are being procured for control of air pollution. **No concrete measures for leachate collection and treatment have being taken at the three dumpsites. Leachate is partially being recirculated for stabilization of waste and the remaining is being discharged into nearby surface water drains. Actual details regarding quantity of leachate

used/ discharged not provided by the concerned authorities

v. *Concentration of TDS, TSS, COD & BOD in leachate exceeds the stipulated norms at all the three dumpsites. Concentration of Heavy metals is within the stipulated norms with the exception of lead which has marginally exceeded the permissible limits at Ghazipur. Assessment of Ambient Air, Surface & Ground Water quality is based on monitoring data of CPCB for the past three years. Zone of impact has been considered to be 5 km and information related to monitored stations located within and beyond this radius has been compiled and analysed. In addition, information provided by Delhi Pollution Control Committee regarding ground water monitoring has been taken into consideration.*

vii. As per air quality monitoring data, PMio & PM25 concentrations exceeded the prescribed values at all monitored stations upto 5 km distance & beyond from the Dumpsite sites*. SO2 & NH3 concentrations are within the prescribed values at all monitored stations.* ***Benzene has exceeded the stipulated limited at one station and NOx has exceeded the permissible limit at 7 monitored stations.***

viii. ***As per the water quality monitoring data, concentration value of Arsenic, Chromium, Copper, Chloride, TDS, Fluoride, Cadmium and Iron exceeded the permissible limits at specified locations of Surface & Ground Water locations. Besides COD was detected at several stations monitored.*** *As heavy metals (except iron) concentration in leachate was within specified norms and Chloride and TDS were within the permissible drinking water limits (BIS 10500) at most stations monitored, further analysis was done in terms of COD & Fe concentration levels and following are the observations:*

- ***High level of COD & Fe reported in Ground water at all three sites in Ground water which may be due to leachate from the dumpsite***
- ***Very High level of COD, Chloride, TDS, TSS, Turbidity reported in surface water body (Bhalswa lake)***

located within a radius of 0-1 km from Bhalswa site, which may be due to leachate from the dumpsite

- ***High COD values reported in surface water body (Sanjay Lake) located at a distance of 3-5 km from Ghazipur site. Owing to the distance from the site, actual impact due to dumpsite can be confirmed based on the hydrogeology of the region and contaminant transport modelling***
- ***Fluctuating trend in Iron & COD concentration in ground water observed within 5 km radius at the three sites. Overall increase in Iron and COD levels observed with increase in distance from the dumpsites, indicating, marginal impact on ground water quality due to dumpsite within 5 km distance from dumpsite***
- ***Ground water outside 5 km radius have reported higher value of COD & Fe than stations located within 5 km radius, indicating minimal impact of dumpsite on ground water quality. Local factors are contributing in deterioration in water quality at these stations***
- ***As several sources of water pollution including open drains observed in these regions, actual impact of the local sources as well as that of the dumpsite can be confirmed based on the hydrogeology of the region and contaminant transport modelling***

ix. *There are currently 37 Continuous Air Quality monitoring locations in Delhi, of which 10 are located within a distance of 5 km from the dumpsites.*

x. *Range in variation in PM2.5 & PM10, NOx & Benzene concentration levels within 5 km overlaps the range observed for stations located at distance greater than 5 km from dumpsites. Fluctuating trend is observed in NOx /Benzene concentration levels vis-a-vis distance from the dumpsite.*

xi. *Several local factors such as drains, road dust, vehicular pollution, C&D waste etc. also contribute towards air & water pollution in the region.*

As per analysis of air and water quality carried out, deterioration in environmental quality cannot be attributed directly to the various activities happening at the dumpsites. ***As further detailed investigations are required to assess actual impact of the dumpsite related activities on the environment (air, water & soil quality), interim cost of damage to environment is based on the Environmental Compensation to be levied for violation of Solid Waste Management Rules, 2016. Cost of damage to environment has been calculated based on the Environmental Compensation to be levied for violation of Solid Waste Management Rules and has been assessed as Rs.155.9 Crore (for Bhalswa), Rs. 142.5 Crore (for Ghazipur) and Rs. 151.1 Crore (for Okhla).***

xii. *Source apportionment studies are required to assess the actual impact of air pollution sources at dumpsite on air quality in the region.*

xiii. *Detailed hydrogeological investigations and containment transport modelling is required to assess the impact of dumpsites on surface / ground water."*

8. As shown above, in O.A. No. 514/2018, damage to the environment was assessed at Rs. 148.46 crores for Air pollution, Water pollution, Soil pollution, Climatic (GHG emissions) and Aesthetics has been taken into consideration in the report and damage cost to environment is estimated at Rs 148.46 crores. The report has following conclusions:-

"7. Results & Conclusion

The report focuses on identifying and estimating monetary losses (in 2019 Rupees) on the environment due to the operation of Bandhwari municipal dumpsite. The damage was assessed with a consideration that there is no major polluting industries existing in nearby vicinity other than the dumpsite. The study estimates a total incurred damage of about ₹ 148.46 Crore due to externalities from Bandhwari dumpsite. The breakup is shown in Table 22. The cost for damages includes drivers of externalities like greenhouse gas emissions, air pollution, water pollution, soil pollution and aesthetic loss.

Table 22: *Break Up of Monetary Estimation of Damages (reported in 2019 values)*

Environment	***Estimated Damage Cost in Lakhs, INR***

Air	*Nil*
Water	*2900*
Soil	*31**
Climatic (for last 5 years)	*7,000*
Aesthetic	*4,946*
Total	***14,846***

**Soil value is not considered in total, to avoid double-counting, as it based on total quantum of heavy metal from leachate which is considered in water as well.*

*The valuation of damages is done for greenhouse gas emissions using social cost of carbon approach recommended by USEPA. The social cost of carbon is indirect measure of loss in economy due to emission of CO_2 and is contributing by 73% of total damage due to Bandhwari municipal dumpsite. Air pollution damages are not valued as the emissions hardly breach the limits and the area in which emissions are higher, no population exposure is there. Further, the leachate contaminated groundwater and soil damages are valued using cost transfer method and Extern report valuations. Groundwater sample analysis shows lead and nickel exceeding the BIS standards at sampling locations near the dumpsite. Groundwater beneath the dumpsite showed high contamination due to heavy metals such as Cr, Cu, Pb & Ni. Physiochemical characteristics such as BOD, COD, SS, N, P of the treated leachate showed higher concentration and have contributed to half of the total damage cost in water environment. The leachate is valued for the damages which it can cause due to contamination of soil and water. The damages to water are considered as overall damages. The total quantum of heavy metals due to leachate is fixed and is used for valuation for both soil and water, however, higher damages are seen for water and hence considered in total. Aesthetic losses due to dumpsite are valued using hedonic pricing method. GHG emissions are a part and parcel of any dumpsite. If proper control systems are kept in place these emissions can be controlled and may be utilized as well and hence maximum damages can be averted. Leachate also should be controlled and treated scientifically.***”**

Use of reclaimed land occupied by legacy waste sites

38. As already mentioned earlier, legacy waste dump sites have resulted in huge damage to the environment and population in the vicinity of such dump sites who have suffered in safety, health and comfort. For

compensating them for such damage, one third of land occupied by legacy dump sites (on reclamation) needs to be reserved for dense forest and in the process of afforestation, Campa Funds can be utilized in accordance with the provisions of Compensatory Afforestation Fund Management and Planning Authority Act, 2016 (CAMPA Act). One third of reclaimed land out of the said dump site needs to be reserved for integrated waste management facilities. Remaining one third can be used for any other purpose, consistent with the above purposes, including a part of it being utilized for monetizing, if funding is required for tackling the legacy waste. Legacy waste clearance has to be in minimum further time as laid down statutory timelines have already expired and serious damage is taking place. It may be noted that remediation of legacy sites may be one time affair and such situations should not arise in future. Bio-remediation followed by bio-mining has to be executed in accordance with the Guidelines/SoP laid down by CPCB[8] and the residues/rejects arising out of such processes are to be properly utilized and managed with well-defined destinations. Having regard to the fact that significant quantity of rejects is generated out of biomining processes, **CPCB in consultation with other concerned agencies, including some of the States PCBs and Municipal Corporations may work out environmentally safe methods/options for their use**. It may elaborate para 4.3 of its guidelines and issue operative directions particularly for such cities having significant quantities of legacy waste. Once remediation is done at one site, repeated tendering may be avoided and instead standardized rates be worked out for the execution of similar remediation to same time or such execution be done Departmentally. Remediation works done at Baruasagar, Shahjahanpur,

[8] https://mpcb.mizoram.gov.in/uploads/attachments/6e7c1548449702807cb534c7cf89aafe/pages-207-guidelines-for-disposal-of-legacy-waste.pdf

Anoopshahar, Mahoba, Meerut, Mirzapur, Pilibhit, Raebareli, Etah, Agra, Ghaziabad, Ghazipur, etc may be brought into knowledge of other ULBs replicated without further delay. Use for land to be reclaimed be declared in advance so that further steps can be taken in that direction. This is in line with order of this Tribunal dated 11.10.2022 in OA No. 300/2022, *In re: News item published in News 18 dated 26.04.2022 titled "Delhi: Massive Fire at Bhalswa Dump Yard, Fourth This Year; 13 Fire Tenders on Spot".* Relevant part thereof is quoted below:-

> *"xxx ……xxx……xxx*
>
> *37. Restoration measures will include scientific disposal of the accumulated garbage as per statutory Rules and environmental norms, fire control and mitigation measures, construction of boundary wall/ bio-fencing by trees and shrubs/ afforestation, plantation, leachate treatment facility. Course of action planned and executed at other places[9] where legacy waste dumpsites are reported to have been remediated may also be studied. Ground Water Authority may examine the extent of leachate flow into the ground water on which remedial action may be taken.*
>
> *38. It is to be ensured that current waste is not added to legacy waste dumpsites. After collection, the same be taken to the destination such as Integrated Waste Management Facility or stand alone Waste Management Facilities such as Composting Centres, C&D Waste Centres and RDF Units, Waste to Energy Units, Cement Factories, Road Construction and filling up identified low lying areas, as per norms. This requires careful planning and execution with the involvement of senior level officers instead of leaving the task to junior officers as appears to be currently happening. Precautions in light of report of the Committee headed by Justice S.P. Garg, retired Judge, Delhi High Court need to be taken forthwith. To control foul smell and improve aesthetics, turfing of landfill sites must be done forthwith either in the form of a boundary walls with necessary entry and exit gates or fencing by plantations of at least three rows of native fast growing and tall native trees requiring minimum water in the periphery of landfill sites as well as complying with other criteria for development of facilities at such sites following the provisions under the Schedule I of MSW Rules, 2016. A clear action plan with defined course of action needs to be drawn up after brain storming and studying the remediation processes adopted at other places. Consequences of overshooting timeline against identified officers/ service providers may be specified and enforced. The Committee may consider undertaking visits to appropriate sites.*
>
> *39. One of the crucial links in management of remediation work based on bio-mining and bio-remediation is the utilization and disposal of*

[9] such as Indore and Ahmedabad

rejects like inert, RDF, stabilized bio-earth. Segregated fractions and components which are in high quantity be safely utilized and disposed. Bulk users of RDF, three waste to energy projects should utilize the RDF and if required enhance their capacity without compromising environmental norms and public safety.

40. To compensate the affected citizens of the area, the authorities are under obligation to develop dense forest in at least on one third of the land occupied by the dumpsite, after the sites are cleared. One third can be utilized for setting up Integrated Waste Management Facilities or other like infrastructure. The remaining one-third can be utilized for any other purpose, including raising of funds consistent with environment concerns without affecting the use of the two-third, as earlier mentioned. The authorities may explore setting up a tourism and recreational centre with the involvement of an appropriate agency on PPP or Hybrid Annuity Model or other mechanism so that investment is made which is allowed to be recovered from the tourists visiting such centres. Creation of an appropriate water body may be considered as part of such recreational centre. Possibility of setting up an Interpretation Centres at all the three sites to facilitate study for creating awareness for the citizens may also be considered.

41. Community involvement including the Welfare Associations, Educational Institutions, Volunteers, corporates, charitable and other social organisations and individuals may be explored. Such involvement may be explored for plantation drives also. There is also need to strengthen the Control Room and set up Grievance Redressal Mechanism accessible to the citizens to extend immediate help in emergencies within a month."

39. Thus, execution plan relating to management of municipal solid waste for both Urban and Rural areas may include setting up of new facilities and augmentation of existing waste processing plants (centralized and decentralized) for un-processed waste. Bio-remediation/bio-mining process need to be executed as per CPCB guidelines and the stabilized organic waste from biomining as well as from compost plants need to comply with laid down specifications. Other material recovered during such processes be put to use through authorized dealers/handlers /users instead of unorganized disposal. Further, instead of creating more dumping sites for waste generated on day-to-day basis, waste processing plants already set up be fully utilized so that no further legacy waste is generated. Simultaneously, **plastic waste and construction and demolition waste processing plants be also set up ensuring that bio-**

medical, hazardous and E-waste are not co-mingled and treated with solid waste. It may be worthwhile to take into consideration guidelines on the subject issued by the Ministry of Urban Development, GoI titled "Waste to Wealth" on 2.10.2017 under Swachh Bharat Mission.[10]

Sewage Management

40. Gap in generation and treatment of sewage needs to be addressed as observed earlier. Appropriate treatment of such waste has to be undertaken ensuring that no fecal contaminants are discharged into water streams/ponds/rivers or in coastal or estuarine areas. The STPs set up so far need to be properly operated and to remain compliant with the standards. Treated sewage needs to be utilized for secondary purposes. Immediate efforts need to be made for ensuring connectivity with STPs.

41. Compliance status of laid down standards at the outlets of STPs has to be ensured. Timeline for the establishing requisite treatment systems in terms of judgment of Hon'ble Supreme Court in *Paryavaran Suraksha vs. Union of India,* supra has long expired, speedy further action has to be ensured.

42. As already noted and also observed in the judgement of the Hon'ble Supreme Court in Paryavaran Surakhsha, supra, quoted earlier, the matter falls in 11th and 12th Schedules to the Constitution. It is constitutional responsibility of the State and the Local Bodies to provide pollution free environment and to arrange necessary funds from contributors or others. Being part of right to life, which is also basic human right and absolute liability of the State, lack of funds or other resources such as land (sites for waste management) cannot be plea to deny such

[10] http://cpheeo.gov.in/upload/5abc86de40012WastetoWealth2Oct.pdf

right. Such resources have to be found by the State by its policies and according due priority to the subject. Further, while there may be no objection to any central funds being availed, the State cannot avoid its responsibility or delay its discharge on that pretext. Free ship or other policies involving State resources cannot take priority over basic need for hygiene and pollution free environment.

43. Sewage can be processed by cost-effective methods at least at several identified locations with least expenses. Decentralized and the prefabricated/modular treatment plants can be explored, apart from imposing condition of ZLD on industries, Group Housing Societies etc. Reduced load can be processed partly with the help of water using commercial establishments requiring water for their processes enforcing consent conditions in CTEs and CTOs whereby State's financial burden can be reduced.

44. In this context, the draft Notification of MoEF&CC dated 25.02.2022[11] etc. and the relevant part of the draft Notification in context of sewage and solid waste management is reproduced below:

> ***"xxx .....xxx.....xxx***
> ***C. Management of sewage/waste water, Reuse and recycle of treated wastewater by dual plumbing system***
>
> *10. Dual Plumbing System shall be implemented - one for supplying fresh water for drinking, cooking and bathing etc. and another for supply of treated water for flushing.*
>
> *11. Only treated water shall be used for flushing.*
>
> *12. In no case, sewage or untreated waste water generated within the project area shall be discharged through storm water drains or otherwise into water bodies nor discharged/injected into the ground water by any mode.*

[11] http://www.indiaenvironmentportal.org.in/files/file/Building%20Construction%20Environment%20Regulations%202022.pdf

13. Subject to Clause (3) of this notification, the project authority may opt or avail to common off-site treatment facility, as feasible, for treatment with reuse & recycle of corresponding quantity of treated water through the dual plumbing system for flushing and other non-potable use.

A. For projects with built up area of 5,000 sq. mtrs. to 20,000 sq. mtrs. –

i. In areas where there is no municipal sewage network,

a. Either Onsite Sewage Treatment Systems with capacity to treat 100% waste water may be installed with appropriate tertiary treatment system with disinfection for black & grey water. Such treated water should be used with dual plumbing system for flushing and other non-potable use;

OR

b. In case of usage of septic tank, only black water shall be discharged in the septic tank. Grey water may be treated through natural treatment systems or other secondary treatment as feasible. Such treated water should be used with dual plumbing system for flushing and other non-potable use;

The excess treated water should conform to the general discharge norms of CPCB/MoEF&CC.

ii. In areas where there is municipal sewage network

a. Either Onsite Sewage Treatment Systems with capacity to treat 100% waste water may be installed with appropriate tertiary treatment system with disinfection for black & grey water. Such treated water should be used with dual plumbing system for flushing and other non-potable use;

OR

b. The project authority may opt to discharge only black water in such municipal sewage network subject to availability of trunk sewer line. For this purpose, two separate pipeline network– one for black water discharge and other for collection of grey water shall be installed. Grey water may be

treated through natural treatment systems or other secondary treatment as feasible. Such treated water should be used with dual plumbing system for flushing and other non-potable use;

B. For projects involving built-up area of 20,000 sq. mts. or more –

14. Subject to Clause (3) of this notification, Onsite Sewage Treatment Plant with capacity to treat 100% waste water generated within the project area through tertiary treatment shall be installed. Treated waste water shall be reused on site for landscape, flushing, HVAC, fire-fighting, and other end-uses.

15. The adequacy of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the authorized agency.

16. Discharge of excess treated wastewater outside the premises, after treatment in STP, should meet the discharge standards as notified by CPCB/MoEF&CC from time to time.

17. Wastewater and treated water quantification system through metering/sub-metering shall be installed.

18. Sludge from the onsite sewage treatment shall be collected, conveyed and disposed as per the Central Public Health and Environmental Engineering Organization (CPHEEO) Manual, Ministry of Housing and Urban Affair, on Sewerage and Sewage Treatment Systems.

19. Where Common Sewage Treatment Plan facility has been availed, it shall be ensured that treated waste water is recycled back to respective building for reuse.

D. Solid Waste Management

20. Subject to Clause (3) of this notification, onsite solid waste management facility should be developed and a formal contractual arrangement shall be ensured with authorized recyclers/concerned municipal agency for disposal of all non-biodegradable waste.

21. Subject to Clause (3) of this notification, where there is no alternate arrangement for disposal of biodegradable waste, Organic waste composter/Vermiculture pit with a minimum capacity of 1.0 kg/150 sqm. of built-up area/day shall be installed & operated."

Maintaining sources of clean water (rivers, storm water drains and water bodies – lakes, wetlands etc.) free from treated or untreated sewage, channelizing treated sewage for non potable purposes

45. We also find that sanctity and significance of natural storm water drains needs to be maintained. Storm water drains, if left unpolluted, can be source of drinking water for humans, birds, animals or aquatic life and discharge of sewage or even treated water which is not of standard of drinking water, seriously affects such drinking water resource adversely affecting their health. They are not to serve as sewage carrier. The Tribunal has comprehensively dealt with this issue on 03.08.2022 in OA No. 1002/2018, *Abhisht Kusum Gupta vs. State of Uttar Pradesh & Ors.* Thus, in the State, rivers, streams, ponds and lakes should be maintained for their pristine quality.

46. The Tribunal has found in several of its orders that long time has been taken in setting up of STPs. Even in small towns, high cost STPs are being planned. By way of illustration, reference is made to following matters:

"

S. NO.	***MATTERS DETAILS***	***ISSUE***
1	*OA No. 840/2022, Dr. Sanjay Kulshresthra vs. Govt. of Uttar Pradesh & Ors., order dated 25.11.2022*	*Relates to sewage treatment at **Agra**. Against the sewage generation of 306 MLD, treatment capacity provided is 220 MLD and utilization is 175 MLD and 131 MLD is being discharged into Yamuna.*
2.	*OA 859/2022, Abhisht Kusum Gupta vs. State of Uttar Pradesh & Ors., order dated 17.03.2023*	*Relates to pollution of **river Hindon**. Against 844 MLD of sewage generation in seven districts, treatment capacity is only 799 MLD and huge gap is existing at Saharanpur, Muzaffarnagar, Shamli, Meerut.* *Further, three STPs at Ghaziabad are non-compliant.*
3.	*OA 773/2022, Rajesh Pareek vs. State of Uttar Pradesh, order dated 19.10.2022*	*Relating to sewage management at **Mathura, Vrindavan** where 75 MLD of treated waste water is being discharged into drains and river Yamuna.*
4.	*OA 170/2021, Noorul Sehar Lari vs. State of U. P. & Ors., order dated 09.02.2023*	*Relating to sewage management at **Lar (district Deoria)** where no decision has been taken for last 20 months to set up sewage treatment facility for waste water less than 04 MLD.*

5.	*MA No. 50/2021 in OA 41/2020, Pushpendra Kumar vs. Nagarpanchayat, Kadaura & Ors., order dated 04.08.2021*	*Relates to discharge of sewage in a pond. No action has been taken to provide low cost sewage management facility.*
6.	*OA 490/2019, T. S. Singh vs. State of Uttar Pradesh, order dated 14.09.2022*	*Relates to pollution of* ***river Sai and no tangible progress with respect to Pratapgarh, Raebareli and Jaunpur****.*
7.	*OA 200/2014, M.C. Mehta vs. Union of India, order dated 22.07.2022*	*Relating to prevention, control and abatement of pollution of river Ganga indicating discharging sewage (treated/untreated)*

Working of UP Jal Nigam needs to be directly supervised and regulated by the Chief Secretary, UP to effectuate the mandate of this order with regard to speedy setting up of systems, meeting standards, enhancing functional capacity and proper utilization of treated sewage.

47. Efforts are also required on utilization of treated sewage such as by establishments like malls, industrial estates, automobile establishments, power plants, playgrounds, railways, bus stands, local bodies, universities etc. to save potable water for drinking. The treated sewage can be utilized for industrial/agricultural/other non-drinking uses like washing railway wagons/yards, buses, roads, water sprinkling and several such models reportedly exist[12]. The State may contemplate with prospective plan to

[12] https://www.newindianexpress.com/cities/chennai/2019/jul/31/chennai-industries-to-now-use-treated-sewage-water-2011837.html
https://timesofindia.indiatimes.com/city/surat/surat-water-reuse-model-goes-global/articleshow/85668103.cms
https://www.aninews.in/news/national/general-news/surat-generating-massive-revenue-by-selling-treated-water-to-industries20201217051127/
https://swachhindia.ndtv.com/surat-generating-massive-revenue-by-selling-treated-water-of-river-tapi-to-industries-54411/
https://m.timesofindia.com/city/ahmedabad/amc-offers-rs43/kl-treated-wastewater-for-industries/amp_articleshow/87169850.cms https://theprint.in/india/governance/nagpur-to-become-the-first-indian-city-to-treat-and-reuse-90-of-its-sewage/180493/

https://www.business-standard.com/content/press-releases-ani/india-s-1st-and-largest-ppp-on-waste-water-reuse-completed-in-record-time- during-pandemic-bags-ficci-water-award-2020-121022500841_1.html
https://mpcb.gov.in/sites/default/files/focus-area-reports-documents/NMC_%26_KTPS_success_story_28052019.pdf
https://cpcb.nic.in/success-stories/upload/1501156301.pdf
http://cpheeo.gov.in/upload/uploadfiles/files/engineering_chapter7.pdf

utilize treated sewage extensively rather than discharging into natural water courses which are very precious.

48. In particular, we may refer to the Government of India (Ministry of Power) Notification dated 4.3.2020 requiring Thermal Power Plants to utilise treated sewage:

> ***"Mandatory use of treated sewage water by the Thermal Power Plants as per the provisions of the Tariff Policy 2016-regarding.***
>
> *The Tariff policy 2016 issued by Ministry of Power (copy enclosed) under the clause 6.2 (5) has mandated that the thermal power plant(s) including the existing plants located within 50 km radius of sewage treatment plant of a Municipality/local bodies/similar organization, shall in the order of their closeness to the sewage treatment plant, mandatorily use treated sewage water produced by these bodies and the associated cost on this account be allowed as a pass through in the tariff.*
>
> *2. To facilitate use of treated sewage water by the power plants, a draft MOU (copy enclosed) between ULB and power plants was placed on CEA website addressed to all the power utilities. This document provided the flexibility to the ULBs to build the STP, and deliver the required water quality to the power plants after tertiary treatment. The power plants also had choice to construct their own tertiary treatment plant and associated transportation pipelines.*
>
> *2.1 As per the present arrangements the cost of the STP is borne by the urban Local Body, and the cost of tertiary treatment, the pipeline for transport of water and the pumping system for this purpose is to be borne by the Thermal Power Plant.*
>
> *Thus; in the draft MoU:-*
>
> *Part-A - which includes the raw sewage supply system from sources to STP, Sewage Treatment Plant (Primary and secondary-STP), supply of secondary treated sewage water from STP to inlet of TTP (Teftiary Treatment Plant) is the responsibility of the Urban Local Body; while*
>
> *Part-B - which includes the Tertiary Treatment Plant, the Treated Sewage Water pumping station, the pipe line conveying the water upto point of delivery at power plant, is the responsibility of the thermal power plant.*
>
> *3. It was clarified that irrespective of mode of investment explained above no payment would be made by power utility towards supply of secondary treated water from STP secondary treatment plant which acts as input water for the Teftiary Treatment Plant (TTP).*
>
> *3.1 As regards the setting up of the system of Part B - the tertiary treatment plant, the pipeline and the pumping system is concerned, two options were given. One option was that the ULB will set it up and*

realize the cost thereof from the thermal power plant by levying a charge per Kilo Liter of water. The second option given was the thermal power plant may set up the system of Part B itself. It has been seen that where the first option was followed - the Municipal Body setting up the system of Part B and recovering the cost thereof by a tariff per KL of water, there were disputes regarding the rates at which charges were levied.

3.2 Considering this and the delays caused by this; the arrangement of treated water supply between STPs and power plants has been reviewed and to promote the use of treated sewage water by the Thermal Power Plants as per the provisions of the Tariff Policy 2016, it has been decided as under:

a) The treated sewage water transportation system may be constructed by the power plants and the cost of transportation of treated sewage water up to the power plant shall be borne by the end use power plant.

b) The Urban local bodies (ULBs) shall facilitate the power plants in obtaining the Right of way etc, for laying the water transportation pipeline by the power plant.

c) The tertiary treatment plant may be constructed by the power plants and consequently the cost of tertiary treatment plant may be borne by the end use power plant."

49. The State Authorities may accordingly coordinate with the concerned power plants.

50. As already observed, there is need for planning to prevent sewage (treated or untreated) entering the potable water resources. Instead, the same is to be suitably treated and channelized for non-potable purposes – agriculture, industrial or others. By way of illustration, we may refer to certain models which can be considered at appropriate locations. The same have been mentioned in order of this Tribunal dated 11.10.2022 in M.A. No. 43/2022 in OA No. 41/2020, *Pushpendra Kumar vs. Nagarpanchayat, Kadaura & Ors.*, as follows:

"5. In this regard, we have drawn their attention to Seechewal Model[13], Karnal Technology of sewage treatment and zero discharge and manual on sewerage and sewage treatment systems- 2013 (chapter7), issued by the Central Public Health & Environmental

[13] https://www.civilsdaily.com/news/seechewal-model-of-wastewater-management/

Engineering Organisation (CPHEEO), Ministry of Urban Development, GoI, which provide for inexpensive and simple methods of treatment of waste water, its utilization for irrigation and other secondary purposes. The said models are briefly described as follows:-

Seechewal Model

- *Provides for use of treated waste water for irrigation in order to conserve precious surface fresh water and ground water. The process involves passing waste water through four well for cleaning the waste water and thereafter use of such treated water for irrigation. The process can be undertaken by communities through collective approach.*

Karnal Technology Of Sewage Treatment & Zero Discharge.

- *Involves growing trees/plants on ridges with one meter wide and 50 cm height and irrigated by treated effluent in furrow. The technique utilizes entire bio mass present in waste water and provides nutrient to soil and plants. By this method forest plants/trees can be grown which can be used for firewood and timber. By this technique no chance of pathogen, heavy metals or organic compounds enter the food chain. Tree species like Eucalyptus, Leucaena can be grown.*

Central Public Health & Environmental Engineering Organisation (CPHEEO)

Manual on Sewerage and Sewage Treatment Systems – 2013 (Chapter 7)

- *Provides various case studies of utilization of treated sewage and its reuse as cooling water in power plant, in airport, in petroleum refinery, fish culture (like at Mudiali, Kolkata), road washings, ground cooling, boilers and also in agriculture. In agriculture the suitability of treated sewage is dependent upon soil, salt tolerance of the crop, intake of minerals and climate conditions. Sewage conforming to specified norms can be applied to selected species of food crops into soil by strip, basin or furrow irrigation. Sprinkler irrigation could be used with treated sewage. During rainy and non irrigating seasons, the treated sewage can be held in lagoons or undertaking irrigation in additional land/waste land including resorting to artificial recharge of ground water."*

We have also come across and low cost options for sewage/sullage treatment for less population at village Sultanpur and Village, Kurak Jagir in District Karnal. These grey water management projects based on waste

stabilization and system have been executed under Swachh Bharat Mission Gramin and MG NREGA. These systems are designed for intake of waste water less than 100 KLD allowing waste to stabile and using wet flow of ponds for irrigation. Such models may help for medium and small towns and the Rural areas as substitute for high cost technology. Central Public Health and Environment Engineering Organization (CPHEEO), Ministry of Housing and Urban Affairs dealt with the matter in its instructions titled "Municipal Used Water Treatment Technology for Medium and Small Towns"[14] in September 2022.

51. Restoration measures with respect to sewage management need to include identification of sites for setting up of sewage treatment and utilization systems, upgrading systems/operations of existing sewage treatment facilities to ensure utilization of their full capacities, ensuring compliance of standards, including those of fecal coliform and setting up of proper fecal sewage and sludge management in rural areas. STPs need to have co-treatment facilities of septage rather than having isolated FSTPs. Guidelines of SBM - U 2.0 may be referred to in this respect. For urban areas, SBM-U 2.0 provides co-treatment of fecal sludge at STPs with sewage for which exclusive funding provisions are made under ringfenced accounts.

It would be appropriate that State dovetails its ongoing execution plan with the cities and towns according to population and corresponding waste generation. For example, small towns having population less than 1 lac may opt for oxidation pond or other cost effective method for sewage management rather than setting up of such STPs requiring time and O&M issues.

[14] https://sbmurban.org/storage/app/media/rr-final-signed.pdf

Utilisation of already set up STPs

52. Available treatment capacity should be fully utilised. **STPs be made compliant with the prescribed standards. This aspect needs to be looked into on continuous basis by a centralised mechanism which may be set up within a month.**

53. Sewage treatment facilities adopted in terms of septic tank/soak pit/FSTP particularly for rural areas and villages may be reviewed in view of health, hygiene and the guidelines of MoUD.

54. Following points may also be duly considered with regard to establishment and operation of STPs:

"A. Pipelines Networks & Related Engineering Structures:

1. Estimation of quantity of Sewage generation (present and at the end of design period).

2. Topographical Survey of the area for which Sewage System is being designed (Contour, L-Section and cross section of Nallah/Drain to be intercepted.).

3. Details of out falls to be Tapped (both major and minor Pipelines) leading to River/Nala/Lakes/Ponds/Open Areas.

   - All Household connections to be made to branch Sewers
   - All Branch Sewers should be connected to main/trunk Sewer
   - Main/trunk Sewer line conveying Sewage to STP.

4. **Sewage Network:**

   - Length, (Kilometers)
   - Pipelines, (diameter), both major and minor (millimeter),
   - Total number of Wards to be covered.

5. **Details of Sewage Pumping Station:**

   - Number of Pumping Stations, if required
   - Capacity (MLD)
   - Power/Electricity requirements for pumping sewage through electric supply or DG Sets

6. Scheme for Geo-tagging of outfalls and its marking on GIS based Map with Unique Code

7. Details of Public Toilets and Urinal (Ward Wise) to be constructed and maintained by Municipal Corporation/Council/ PHE/ Jal Nigam/ other agency/through outsourcing

8. Details of Operation and Maintenance (O&M) of Pipelines, Pumping Stations and other Engineering structures being developed for transportation of Sewage to STP for Final Treatment

9. Budget provisions for implementation of various activities as listed under point No.1-8.

B. Treatment of Sewage at STP:

1. Details of Biological and Engineering Measures for the Sewage Treatment.
2. Scheme for the use of Treated Water in Irrigation, Park/Garden, construction activities, other purposes etc.

Need to consider change in approach for administrative processes

55. We have suggested change in approach in realizing that remedial action cannot wait for indefinite period nor loose ended time lines without accountability can be a solution. Responsibility of the State is to have comprehensive time bound plan with tied up resources to control pollution which is its absolute liability. If there is deficit in budgetary allocations, it is for the State alone to have suitable planning by reducing cost or augmenting resources. People must be involved in the problem by appropriate awareness and strategies to encourage public participation and contribution. At the cost of repetition, health issues cannot be deferred to long future. Long future dates breach of which has taken place frequently in the past without accountability is not a convincing solution. It is poor substitute for compliance within laid down timelines for long past. This approach may project lack of concern or not realizing the grim ground situation crying for emergent remedial measures on priority. There is no time for leisure, reflected in timelines proposed for bridging the acknowledged gaps.

56. It is the mindset and determination to act in a mission mode which can produce results.

57. **Thus, it may be necessary to brain storm with available experts and other stake holders in the State at different levels, evolve models for both solid and sewage management which can be fast replicated, initiate special campaigns with community/media involvement in the larger interest of protecting environment and public health with determination for prompt action**. Such brain storming sessions may enable capacity enhancement of the regulators and the processes. Campaigns and community involvement may result in reducing the financial and administrative load on the administration. The Chief Secretary may also entrust responsibility to Senior Secretaries to monitor waste management for establishments governed by non-municipal entities.

58. Compliance of environmental norms on the subject of waste management has to be on high on priority. It is high time that the State realizes its duty to law and to citizens and adopts further monitoring at its own level.

59. While reviewing the progress in formulation and implementation of District Environment Plan (DEP), as per Articles 243 W and other provisions of the Constitution read with 11th and 12th Schedule, vide order dated 17.01.2023 in O.A No. 360/2018, *Shree Nath Sharma vs. Union of India & Ors.,* the Tribunal noted that in the State of Uttar Pradesh District Environment Plans have been prepared which are to be duly implemented by the District Magistrates through District Level Committees. Waste management is major component of the said plans for all the towns and villages. The operative part of the order is reproduced below:-

"13. We have considered the reports. We are satisfied that further action needs to be taken by the concerned States/UTs in the light of observations and recommendations in the above report. ***It is well known that there is urgent need for upgrading environmental standards in the country – air, water and land in the interest of public health and in the light of Constitutional goal and mandate. This is not possible without planning. Planning should be at all levels – Districts, States as well as national. This has to be part of ongoing exercise for discharge of State's Constitutional obligation for providing pollution free environment and protection of natural environmental resources under public trust doctrine in the light of applicable statutory regime and earlier orders of the Tribunal. The District Environment plans must contain all relevant data on different thematic subjects, covering each city, town and village, with identified gaps in compliances and set out plan for remedial action in measurable terms with requisite budgetary support to meet estimated cost. It must provide for grievance redressal mechanism with review at higher levels. This can be basis for planning at higher level and also enable monitoring and measurement of progress with reference to baseline data. On that basis there can be further policy making and planning. One of the steps is to identify vulnerable districts with respect to specific environmental issues like sand mining, industrial pollution, stone crushers/brick kilns and mining, ground water depletion etc. so as to give due attention to monitor them. The plans may provide for awarding appreciation to best/ model districts/areas which may be then replicated at other places. Plans may also provide for taking on board civil society and creating awareness through educational, social and charitable institutions, including in coordination with Legal Services Authorities. The District Plans as on 31st December of the year must be finalized with respect to remaining 98 districts expeditiously, preferably within three months. CPCB may follow up with concerned States. Progress in implementation of the plan be placed on website by 31st January every year. Likewise, State Environment Plan, taking into account District Environment Plans or any other relevant data may be finalized by 28th February every year and placed on respective State websites. The CPCB may thereafter in coordination with any other Ministry or authority prepare a consolidated plan based on State Environmental Plans by 31st March every year and place the same on its website. Consolidated national plan may also be filed with the Registrar General of this Tribunal by April 30 every year. If found necessary, the same be placed for consideration before the Bench. Let District, State and National Environmental plans be prepared and updated accordingly on continuous basis annually. Subject to such plans being considered as and when necessary and any grievance being separately considered, the application is disposed of."***

60. In order to facilitate expeditious execution of sewage and solid waste management projects, the **Chief Secretary may consider suitable**

orientation/interaction programmes for District Magistrates or other concerned officers to improve environmental governance. The plans grounded for sewage and solid waste management be monitored rigorously at district and Tehsil level.

Adhering to the timelines

61. Since the issue has been pending since long and there are adverse effects of continuing delay on environment and public health, it cannot be a matter of satisfaction that some steps are taken till the entirety of the problem is tackled on war footing. Planning has to be to resolve the problem without any further delay, in shortest possible time. Whatever timeline is laid down, it should not be breached. If breached, adverse consequences for such failures must follow on the designated accountable officers instead of loose-ended processes.

Community involvement

62. Another important subject is community involvement not only for IEC activities but also for planning and execution of waste management activities. Welfare associations, corporates, religious, educational and charitable institutions can play their role. The District Environment Plans must have authentic and updated database which can be helpful for policy making and execution of projects. Regularly monitor of bridging of gaps in sewage and solid waste management in districts is required by the Chief Secretary through a suitable nodal officer, preferably of the rank of Additional Chief Secretary. Status of sewage and solid waste management with respect to each city, town and village be placed on State's portal and be made part of District environment Plan. This may be done in next two months.

Further observations to explore implementation mechanism

63. In the light of above observations, it appears that there is need for paradigm shift in handling of the situation. The nagging problem of waste management stares the administration in the face and remains unresolved to the detriment of environment and public health. First change required is to set up a **centralized single window mechanism for planning, capacity building and monitoring of waste management at the State level**. Of course, local authorities have to do their duty and stocktaking at the district levels may continue but subject to supervision and control of such mechanism. **It should be headed by an officer of the rank of Additional Chief Secretary with representation from concerned departments – Urban Development, Rural Development, Environment and Forest, Agriculture, Water Resources, Fisheries and Industries.** The mechanism should be working on fulltime basis. Its functions should include preparing a comprehensive blue print, periodic review of progress in bridging the gaps in sewage and solid waste management and establishing, continuous interaction with the stakeholders, including experts and institutions, concerned departments, community members and all other stakeholders. There must be a continuous training programme for those involved in execution of waste management projects. In this regard reference is made to recent order of the Tribunal dated 23.01.2023 in M.A. No. 98/2022 in OA No. 180/2021, *Mukul Kumar vs. State of Uttar Pradesh & Ors.* It was held that training must be planned for probationers and in service officers, particularly those who have to serve as District Magistrates to implement DEPs including sewage and solid waste management. The operative part of the order is reproduced below:

> *"17. The Tribunal noted that while DEPs have been prepared and uploaded on websites in about 640 out of 738 districts (about 90%), execution thereof remains a challenge. There are huge gaps in compliance of environmental norms to the detriment of environment*

and public health. District Magistrates have to provide leadership on the subject at grassroot level. We are not sure whether the subject is part of training imparted in academies for probationers and in-house officers such as LBS National Academy of Administration, Mussoorie, IIPA, New Delhi and other State Academies. It may be desirable that need for such training is considered. National Judicial Academy at Bhopal has included the subject as part of its training to judicial officers. On that pattern, with such further modifications as found necessary, syllabus of Administrative Training Institutes may need to include the subject. We request the Secretary, DoPT, GoI and Chief Secretaries of all States/UTs to consider this aspect in coordination with the Directors of the Academies in question. Such training programs may include not only academic discussion but also undertaking field visits to places where successful environmental compliance models exist. Infact such training may be required in Police Academies/Public Prosecutors also. In the first instance, training may be imparted to all existing District Magistrates and thereafter to others who may have potential to work as District Magistrates or other positions where they may have to deal with such issues.

18. Let the Secretary, DoPT, GoI and Chief Secretaries of all States/UTs consider the issue and file their respective action taken reports with the Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. CMC may continue its monitoring and file its further report of compliance status as on 31.03.2023 by April 15, 2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

Service Providers

64. Best practices be evolved and followed for selecting service providers and simplifying procedures for fixing terms of engagement. Mechanism be considered to engage service providers by due diligent process who may execute work relating to solid and sewage management simultaneously throughout the State – all districts, cities and towns. Selection of service providers may be done taking into account of his past performance and number of projects and capacity to handle successfully. There is also need for evolving key indicators and its monitoring by independent Social/Environmental Agencies about functioning of STP and solid waste management programs.

65. "Integrated Solid Waste Management for local Governments a practical guide"[15] brought out by Asian Development Bank published in 2017 details out solid waste management, planning and segregation of waste categories, waste collection methods, waste processing, waste to energy and diversion land fill development, operation and its management of landfill and also including contract issues by involving public private partnership. The document has been prepared based on the experience and the practices followed in several Asian Countries. The State of Uttar Pradesh may look into and consider this report to handle solid waste generated, particularly the cost effective technologies mentioned in the report.

Need for compliance of statutory duties by specified authorities under SWM Rules and monitoring by NMCG and MoUD for centrally assisted/sponsored schemes

66. Under the Solid Waste Management Rules, 2016, statutory authorities for various actions have been specified. **Under Rule 5**, a Central Monitoring Committee (CMC) is to be constituted headed by the Secretary, MoEF&CC with representation from Ministries of Urban Development, Rural Development, Chemicals and Fertilizers, Agriculture, CPCB, State PCBs/PCCs, Urban and Rural Development Departments, Urban Local Bodies and Towns from the of the States, FICCI, CII and subject experts. The CMC is to meet once in a year.

The Ministry of Urban Development has to coordinate with the States/UTs **under Rule 6** for periodic review and formulation of National Policy and strategies and taking other measures. **Under Rule 7**, the Department of Fertilizers, Ministry of Chemical and Fertilizers have to

[15] https://www.adb.org/sites/default/files/institutional-document/324101/tool-kit-solid-waste-management.pdf

provide market development assistance for compost and promote marketing of such compost. **Under Rule 8**, Ministry of Agriculture has to evolve mechanism for utilization of compost. **Under Rule 9**, Ministry of Power has to decide compulsory purchase and tariff issues. **Under Rule 10**, Ministry of New and Renewable Energy Sources has to facilitate infrastructure creation and provide for subsidy. **Under Rule 11**, the concerned Secretaries of Urban Development have to prepare State Policy and Management strategies and the Town Planning Department has to ensure setting up waste processing and disposal facilities and take other enumerated actions. **Under Rule 12**, the District Magistrates have to identify suitable lands and review performance of local bodies. **Under Rule 13**, the Secretaries of Panchayats have also to perform similar duties. **Under Rule 14**, CPCB is to coordinate with State PCBs and formulate standards of ground water, ambient air quality, noise, etc. **Under rule 15**, local authorities have to prepare solid waste management plans, collection of waste and coordination with the other stakeholders for enumerated steps. **Under Rule 16**, the SPCBs/PCCs have to enforce the rules and monitor compliances. **Under Rule 17**, there are duties of private bodies, including the manufacturers to be monitored by the State Bodies. **The timelines are provided in Rule 22** for various steps. Last timeline of 5 years from the Rules expires on 7.4.2021. There is also provision for audit and submitting of annual report **under Rule 24**. Since there has been large scale non-compliances of the said rules, all the concerned authorities need to review the progress and perform their responsibility in accordance with law. The MoEF&CC has to finally monitor compliance, as already mentioned.

67. Based on interaction with States/UTs extensively on the issue of solid and sewage waste management, we are of the view that Central

Ministries and Departments need to facilitate States/UTs to effectively execute centrally sponsored projects. This will include utilization of waste for defined purposes involving components of central funding. Some such aspects include (i) utilisation of installed STPs are fully utilized remaining unutilised due to lack of connectivity which can be overseen by MoUD. Utilization for treated sewage should be taken as an integral part of the sewage treatment planning with STPs. (ii) looking into applicability of standards for sewage treatment in Urban and Rural areas, considering the usage of treated sewage and mode of disposal under the Water (Prevention and Control of Pollution) Act. 1974. This can be done by MoUD, MoEF&CC and CPCB under the coordination of MoUD; (iii) maximizing use of treated sewage and the compost made out of municipal solid waste as full or partial substitute of fertilizer and ultimately reviewing subsidy issue which may be done under joint coordination of MoUD and Ministry of Agriculture and Ministry of Chemical and Fertilizer (iv) process of setting up of waste to energy projects as per applicability in cities and towns with specified technologies and ensuring compliance with environmental norms by Ministry of Power and Ministry of Non-Renewal Energy (MNRE). We have already cleared that such projects may be kept out of the scope of environmental clearances but taking due care based on siting and preventing human health damages (v) specific directions on management of rejects out of biomining processes of legacy waste to avoid haphazard disposal/dumping by CPCB and MoEF&CC.

68. In view of continuing huge gap in solid and liquid waste generation and treatment, it is high time that Ministry of Housing and Urban Development (MoUD) and National Mission for Clean Ganga (NMCG) who

have programmes like Swachh Bharat Mission (SBM – Urban 2.0)[16], AMRUT 2.0[17], Swachh Bharat Mission (Grameen)[18] and River Cleaning, appropriately monitor compliance of waste management norms by concerned States/UTs and take remedial action on their part. Central Funding and State budgetary provisions need to be adequately allocated and apportioned keeping in view of environment compensation which is based on the restoration work estimate. While granting/disbursing funds to States/UTs, execution mechanism for centralized tendering at the State level to overcome delays at each city/town level may be considered. This may facilitate timely utilization of funds. MoEF&CC and CPCB may continue monitoring as per MSW Rules and the Water Act. MoUD and NMCG may also note the gaps reported by the States and UTs in solid and liquid waste management. MoUD may further consider to render proper financial and technical support to States and UTs and also keeping in view of Environment Compensation (EC) either directed by the Tribunal or States having given statements to ringfenced EC at their own level.

Conclusion

69. **We hope in the light of interaction with the Chief Secretary, the State of Uttar Pradesh will take further measures in the matter by innovative approach and stringent monitoring, ensuring that legacy waste as well as unprocessed waste and liquid waste generation and treatment are bridged at the earliest, shortening the proposed timelines, adopting alternative/interim measures to the extent and wherever found viable**. Restoration plans need to be executed at the earliest simultaneously in all districts/cities/ towns/ villages in a time

[16] https://sbmurban.org/storage/app/media/pdf/swachh-bharat-2.pdf
[17] https://mohua.gov.in/upload/uploadfiles/files/AMRUT-Operational-Guidelines.pdf
[18] https://jalshakti-ddws.gov.in/sites/default/files/sbm-ph-II-Guidelines_updated_0.pdf

bound manner without further delay with well laid monitoring mechanism at State and District level. District Magistrates must take ownership for monitoring of sewage and solid waste management and regularly providing report to Chief Secretary on monthly basis and overall compliance be ensured by Chief Secretary for which regular meetings be conducted.

70. As already observed, it will also be open to the State to plan raising of requisite funds from generators/contributors of waste or by any other legal means.

71. In our recent order dated 01.09.2022 in O.A No. 606/2018 (in respect of State of West Bengal), considering scale of compensation adopted in earlier cases including in OA No. 1002/2018, *Abhisht Kusum Gupta vs. State of Uttar Pradesh & Ors.*, compensation was determined @ Rs. 2 Crore per MLD for untreated liquid waste and in OA No. 286/2022 for unprocessed legacy waste compensation was fixed @ Rs. 300 per MT to be utilized for restoration measures, including preventing discharge of untreated sewage and solid waste treatment/processing facilities, as per appropriate mechanism for planning and execution that may be evolved, within three months. Operative part of the said order is reproduced below:-

> ***"Conclusion about quantum of compensation***
>
> *49. In the light of above and considering damage to the recipient environment, we hold that apart from ensuring compliance at the earliest, compensation has to be paid by the State for past violations. The amount of compensation is fixed @ Rs. 2 crore per MLD (at which rate compensation has been levied against Noida and DJB in OA No. 1002/2018, Abhisht Kusum Gupta vs. State of Uttar Pradesh & Ors, referred to in para 48 above for detailed reasons mentioned therein). As noted earlier,* ***gap in generation and treatment in West Bengal, as per data furnished is 1490 MLD. Thus, under this head, liability of the State of West Bengal is to pay compensation of Rs. 2980 crores, rounded off to Rs. 3000 crore in view of continuing damage****. F****or failure to process solid waste, unprocessed legacy waste being 1.20 crore MT, compensation is assessed @ Rs. 300 per MT (at which approximate rate compensation has been***

awarded in OA No. 286/2022 against Municipal Corporation, Ludhiana, for the reasons given therein). This works out to Rs. 366 crore but adding 134 crore for continuing addition of unprocessed waste @ 13469.19 TPD, the total amount is rounded off to Rs. 500 crore. Thus, final amount of compensation under the two heads (solid and liquid waste) is assessed at Rs. 3500 crores which may be deposited by the State of West Bengal in a separate ring-fenced account within two months, to be operated as per directions of the Chief Secretary and utilised *for restoration measures, including preventing discharge of untreated sewage and solid waste treatment/processing facilities, as per appropriate mechanism for planning and execution that may be evolved, within three months. If violations continue, liability to pay additional compensation may have to be considered. Compliance will be the responsibility of the Chief Secretary."*

Directions for further follow up

72. We sum up our directions as under:

i. The Chief Secretary, UP may take further remedial measures to ensure compliance of SWM Rules considering the statutory timelines to be sacrosanct as already directed by this Tribunal vide judgment dated 22.12.2016[19] (para 10). Similarly, the timelines for ensuring setting up of necessary sewage management systems have to be accepted as rigid timelines in view of judgment of the Hon'ble Supreme Court dated 22.02.2017[20] (para 6)

ii. Accountability of erring officers be fixed for delay beyond the binding timelines within six months, following due process of law (para 29).

iii. Recommendations of the Oversight Committee quoted in para 27 above may be implemented forthwith (para 28).

iv. Ring-fenced amount of atleast Rs. 5,000/- crores be set apart in terms of statement of the Chief Secretary, UP which has been taken on record. There is no bar to allocation of more amount as it has been stated that more amount has already been allocated by the State (para 30).

v. Community compost pits be properly maintained, ensuring that compost produced is fully utilized and standardized designs be executed at town and village level. (para 35).

vi. CPCB in consultation with some of the States PCBs and Municipal Corporations may work out environmentally safe methods/options for their use within one month (para 38).

[19] (2016) SCC Online NGT 2981
[20] (2017) 5 SCC 326

vii. Plastic waste and construction and demolition waste processing plants be set up ensuring that bio-medical, hazardous and E-waste are not co-mingled and treated with solid waste (para 39).

viii. Immediate efforts be made for ensuring connectivity with STPs having present treatment capacity of 3860 MLD and proposed STPs (para 40).

ix. Working of UP Jal Nigam needs to be directly supervised and regulated by the Chief Secretary, UP to effectuate the mandate of this order with regard to speedy setting up of systems, meeting standards, enhancing functional capacity and proper utilization of treated sewage. First review meeting be held within one month (para 46).

x. Chief Secretary may, in particular, look into continuing violations pointed out in some of the orders (para 46).

xi. The issues relating to compliance of STPs with standards and utilization of treated sewage be monitored and looked into by centralised mechanism at State level instead of high costed STPs in small population towns/villages, oxidation ponds and other low cost options be preferred (para 52).

xii. Chief Secretary may immediately set up orientation programme on regular basis at appropriate institutional level to deal with environmental issues at district level(para 60).

xiii. MoUD may review utilisation of capacities of STPs established and utilisation of treated sewage (para 68).

xiv. MoUD with MoEF&CC and CPCB may look into applicability of standards for STPs based on mode of disposal (para 68).

xv. MoUD with Ministry of Agriculture and Ministry of Chemical and Fertilizer may maximize use of treated sewage and the compost and reviewing subsidy policy (para 68).

xvi. Ministry of Power and Ministry of Non-Renewal Energy (MNRE) may hasten the process of setting up of waste to energy projects and lay down rolling plan (para 68).

xvii. CPCB and MoEF&CC may specifically issue directions on management of rejects out of biomining processes of legacy waste to avoid haphazard disposal/dumping (para 68).

xviii. Chief Secretary may set up a centralized single window mechanism for planning, capacity building and monitoring of waste management at the State level and District level (para 69) and;

xix. State level Monitoring Mechanism be set up under Chief Secretary and District level Monitoring Mechanism under District Magistrate for monthly review starting from 1st March, 2023 (para 69).

73. Further, six monthly progress reports with verifiable progress may be filed by the Chief Secretary with a copy to the Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. Copies thereof may be furnished to the NMCG, MoUD, CPHEEO (MoUD) and CPCB and also be placed on the website of the State Government.

A copy of this order be forwarded for compliance to the Chief Secretary, Uttar Pradesh, Secretary, Ministry of Housing and Urban Development, MoEF&CC, GoI, Ministry of Power and Ministry of Non-Renewal Energy, National Mission for Clean Ganga, CPCB, Secretary, Ministry of Chemicals and Fertilizers, GoI, Ministry of Agriculture, GoI, CPHEEO of MoUD, GoI by e-mail.

On report being filed with the Registrar General of this Tribunal, the same may be placed before the Bench, if found necessary.

If any grievance survives, it will be open to the aggrieved parties to take further remedies as per law.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Prof. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

March 23, 2023
Original Application No. 606/2018

Action Taken by State

1. That Department of Environment , Forest and Climate Change Government of Uttar Pradesh vide letter dated 09.05.2024 has filed the compiled six month progress reports of the period ending 30.04.2024 duly signed by Chief Secretary Govt. of Uttar Pradesh.
2. That in compliance of above directions of Hon'ble NGT the Chief Secretary State of Uttar Pradesh has reviewed the action plan for Solid Waste Management and Used Water Management. Chief Secretary has issued directions to concern departments to ensure the completion of the projects on time.
3. An accountable committee has been constituted for Solid Waste Management under the chairmanship of Principal Secretary Urban Development Department vide notification dated 8.9.2023 .Meeting of the Committee conducted on dated 26.10.2023 & 15.12.2023, 15.04.2024.

उत्तर प्रदेश शासन
संख्या–N.G.T-414/81–7–2023–44(रिट)/2016
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7
लखनऊ : दिनांक : 08 सितम्बर, 2023

कार्यालय ज्ञाप

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7, उ0प्र0 शासन के कार्यालय ज्ञाप संख्या–13/2019/एन0जी0टी0–257/55–पर्या0–2–2019–44(रिट)/2016, दिनांक 14 जून, 2019 द्वारा उ0प्र0 राज्य में पर्यावरण संरक्षण एवं प्रभावी प्रदूषण नियंत्रण सुनिश्चित कराये जाने तथा मा0 राष्ट्रीय हरित अधिकरण के निर्देशों के अनुपालन में की जाने वाली कार्यवाही के अनुश्रवण हेतु एक त्रिस्तरीय अनुश्रवण तंत्र स्थापित किया गया है, जो कि वर्तमान में क्रियाशील है।

2. मा0 सर्वोच्च न्यायालय द्वारा रिट पिटीशन (सिविल) संख्या–375/2022 पर्यावरण सुरक्षा समिति बनाम यूनियन ऑफ इण्डिया एवं अन्य के अंतर्गत उ0प्र0 राज्य द्वारा दाखिल की गयी मिसलेनियस एप्लीकेशन संख्या–356/2023 में दिनांक 20 मार्च, 2023 को निम्नवत् आदेश पारित किये गये हैं :

> *".....12 .We accordingly permit the applicant to move the National Green Tribunal with an application in that regard. The National Green Tribunal shall duly monitor compliance with the directions including the time-lines which have been spelt out in the order of this Court. It would be open to the applicant to place on the record of the Tribunal all material to indicate the bona fide steps which were taken to comply with the order of this Court and, if there were any genuine hindrances in doing so, the nature of the hindrances. The Tribunal would be at liberty in the exercise of its discretion to consider any request for a further extension of time.*
>
> *13. The National Green Tribunal is authorized in terms of the present order to suitably extend time should it be satisfied that all necessary steps have been pursued with a sufficient degree of alacrity. The Tribunal shall also take stock of the issues which have been set out above in relation to due monitoring of the performance of the STPs and steps for ensuring up-gradation and maintenance. The Tribunal shall also ensure that an accountable mechanism is set up in the State of Uttar Pradesh to take stock of the performance of the STPs, providing for adequate funds for up-gradation and maintenance as required and for attending to all other administrative issues and problems....."*

3. मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–593/2017 पर्यावरण सुरक्षा समिति एवं अन्य बनाम यूनियन ऑफ इण्डिया एवं अन्य के साथ ओ0ए0 संख्या–670/2018 अतुल सिंह चौहान बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय एवं अन्य के अंतर्गत स्टेट ऑफ उत्तर प्रदेश द्वारा दाखिल एम0ए0 संख्या–62/2023 में दिनांक 17.08.2023 को निम्न आदेश पारित किये गये हैं :

> *".....6. Now, the Hon'ble Supreme Court of India has directed this Tribunal to ensure that an accountable mechanism is set up in the State of Uttar Pradesh to monitor the compliances with regard to violation of Water (Prevention and Control of Pollution) Act, 1974. Since the State has constituted the Committee mentioned above, thus, the report and suggestions for better mechanisms is required for improvement of the existing Committee or to reconstitute by way of any addition of technical /administrative member. Further, the views of the Committee are also required to be sought.*

FE-1

7. Accordingly, the State of UP/Secretary, Environment/State PCB are directed to submit the report with regard to any reform required in the monitoring mechanism in the Committee or induction of any new technical/administrative member or change of members and till the decision is taken by this Tribunal, the Monitoring Committee as quoted above headed by Justice S.V.S. Rathore will continue to work in accordance with the order quoted above. The State may recommend the manner and method of mechanism to take the stock of performance of the STPs in the State of UP. In the meantime, the present Committee headed by Justice S.V.S. Rathore is directed to submit the compliance report in the light of order of the Hon'ble Supreme Court of India dated 20.03.2023 and to continue to function till further orders....."

4. मा0 सर्वोच्च न्यायालय के उक्त आदेश दिनांक 20.03.2023 तथा मा0 राष्ट्रीय हरित अधिकरण के उक्त आदेश दिनांक 17.08.2023 के अनुपालन में प्रदेश के अंतर्गत सीवेज ट्रीटमेंट प्लान्ट्स, कॉमन एफ्लूएन्ट ट्रीटमेंट प्लान्ट्स तथा ठोस अपशिष्ट प्रबन्धन सुविधाओं की स्थापना, उच्चीकरण तथा मानकों के अनुरूप संचालन हेतु उत्तरदायित्व का निर्धारण सुनिश्चित कराये जाने के उद्देश्य से उक्त अनुश्रवण की व्यवस्था के अंतर्गत संबंधित विभागों/एजेंसियों के स्तर पर 'उत्तरदायित्व निर्धारण' समितियों का निम्नवत् गठन करते हुए उनके द्वारा की जाने वाली कार्यवाही के बिन्दु निम्नवत् निर्धारित किये जाते हैं :

(अ) **<u>सीवेज ट्रीटमेंट प्लान्ट्स/कॉमन एफ्लुएन्ट ट्रीटमेंट प्लान्ट्स उत्तरदायित्व निर्धारण समिति:</u>**

i.	अपर मुख्य सचिव/प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन।	–	सदस्य
ii.	अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।	–	सदस्य
iii.	अपर मुख्य सचिव/प्रमुख सचिव, आवास एवं शहरी नियोजन/अवस्थापना एवं औद्योगिक विकास विभाग, उ0प्र0 शासन द्वारा नामित सचिव अथवा विशेष सचिव से अनिम्न अधिकारी।	–	सदस्य
iv.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण)।	–	संयोजक सदस्य
v.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय)।	–	सदस्य
vi.	सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।	–	सदस्य
vii.	अपर मुख्य सचिव/प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन द्वारा नामित एस0टी0पी0/सी0ई0टी0पी0 से संबंधित तकनीकी विशेषज्ञ।	–	सदस्य

<u>उक्त समिति के कार्यदायित्व निम्नवत् होंगे:</u>

i. समिति की अध्यक्षता नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग/नगर विकास विभाग, उ0प्र0 शासन के वरिष्ठतम अधिकारी (सदस्य) द्वारा की जायेगी।

ii. समिति द्वारा प्रदेश के अंतर्गत निर्माणाधीन एस0टी0पी0/सी0ई0टी0पी0 की परियोजनाओं तथा सीवेज एवं औद्योगिक उत्प्रवाह के शत-प्रतिशत शुद्धिकरण हेतु प्रस्तावित परियोजनाओं की संबंधित विभागों द्वारा मा0 राष्ट्रीय हरित अधिकरण में दाखिल की गई टाइमलाइन का परीक्षण कर निर्धारित टाइमलाइन के अनुसार इण्टरमीडिएट माइलस्टोन तय किये जायेंगे।

iii. समिति द्वारा उक्त इण्टरमीडिएट माइलस्टोन के आधार पर परियोजनाओं के कियान्यवयन की प्रगति की प्रत्येक त्रैमास में समीक्षा की जायेगी तथा परियोजनाओं की टाइमलाइन के उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा रिवर रिजुविनेशन समिति को उसके नोडल ऑफिसर यथा सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के माध्यम से प्रेषित की जायेगी।

iv. समिति द्वारा प्रदेश में स्थापित समस्त एस0टी0पी0/सी0ई0टी0पी0 के मानकों के अनुरूप संचालन हेतु प्रत्येक त्रैमास में समीक्षा की जायेगी तथा उल्लंघन की दशा में उत्तरदायित्व का निर्धारण, कर अपनी संस्तुति संबंधित विभागों को तथा रिवर रिजुविनेशन समिति को उसके नोडल ऑफिसर यथा सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के माध्यम से प्रेषित की जायेगी।

v. समिति का सचिवालय उ0प्र0 जल निगम (ग्रामीण) होगा।

(ब) <u>ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति:</u>

i.	अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।	–	अध्यक्ष
ii.	अपर मुख्य सचिव/प्रमुख सचिव, आवास एवं शहरी नियोजन/अवस्थापना एवं औद्योगिक विकास विभाग, उ0प्र0 शासन द्वारा नामित विशेष सचिव से अनिम्न अधिकारी।	–	सदस्य
iii.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण) द्वारा नामित संयुक्त प्रबन्ध निदेशक।	–	सदस्य
iv.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय) द्वारा नामित संयुक्त प्रबन्ध निदेशक।	–	सदस्य
v.	सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा नामित मुख्य पर्यावरण अधिकारी।	–	सदस्य
vi.	निदेशक, सी0 एण्ड डी0एस0, उ0प्र0 जल निगम (नगरीय) द्वारा नामित अधिकारी।	–	सदस्य
vii.	मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण) द्वारा नामित अधिकारी।	–	सदस्य
viii.	मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय) द्वारा नामित अधिकारी।	–	सदस्य
ix.	अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन द्वारा नामित ठोस अपशिष्ट प्रबन्धन विशेषज्ञ।	–	सदस्य
x.	निदेशक, स्थानीय निकाय, उ0प्र0 लखनऊ।	–	संयोजक सदस्य

<u>उक्त समिति के कार्यदायित्व निम्नवत होंगे:</u>

i. समिति द्वारा प्रदेश के अंतर्गत निर्माणाधीन ठोस अपशिष्ट प्रबन्धन सुविधाओं की परियोजनाओं तथा ठोस अपशिष्ट के शत–प्रतिशत प्रबन्धन हेतु प्रस्तावित परियोजनाओं की संबंधित विभागों द्वारा मा0 राष्ट्रीय हरित अधिकरण में दाखिल की गई टाइमलाइन का परीक्षण कर निर्धारित टाइमलाइन के अनुसार इण्टरमीडिएट माइलस्टोन तय किये जायेंगे।

ii. समिति द्वारा उक्त इण्टरमीडिएट माइलस्टोन के आधार पर परियोजनाओं के कियान्यवयन की प्रगति की प्रत्येक त्रैमास में समीक्षा की जायेगी तथा परियोजनाओं की टाइमलाइन के उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा राज्य स्तरीय अपशिष्ट प्रबन्धन अनुश्रवण समिति को उसके समन्वयक यथा सचिव, नगर विकास

विभाग, उ0प्र0 शासन के माध्यम से प्रेषित की जायेगी।

iii. समिति द्वारा प्रदेश में स्थापित समस्त अपशिष्ट प्रबन्धन सुविधाओं के मानकों के अनुरूप संचालन हेतु प्रत्येक त्रैमास में समीक्षा की जायेगी तथा उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा राज्य स्तरीय अपशिष्ट प्रबन्धन अनुश्रवण समिति को उसके समन्वयक यथा सचिव, नगर विकास विभाग, उ0प्र0 शासन के माध्यम से प्रेषित की जायेगी।

iv. समिति का सचिवालय स्थानीय निकाय निदेशालय, उ0प्र0 लखनऊ होगा।

5. उक्त समितियों द्वारा उत्तरदायित्व के निर्धारण के संबंध में की गयी संस्तुतियों के अनुसार संबंधित विभाग उत्तरदायी कार्मिक/फर्म/कॉन्ट्रैक्टर/वेंडर इत्यादि के विरूद्ध त्वरित यथोचित दण्डात्मक कार्यवाही यथा अनुशासनात्मक कार्यवाही, पर्यावरणीय क्षतिपूर्ति की वसूली आदि सुनिश्चित करेंगे ताकि मा0 सर्वोच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण के आदेशों का अक्षरशः अनुपालन सुनिश्चित हो सके। उत्तरदायित्व के निर्धारण के संबंध में संबंधित विभागों के द्वारा की गयी कार्यवाहियों का विवरण मा0 राष्ट्रीय हरित अधिकरण में समय- समय पर दाखिल की जाने वाली अनुपालन सूचनाओं के माध्यम से संबंधित विभागों द्वारा मा0 अधिकरण के समक्ष प्रस्तुत किया जायेगा।

Signed by दुर्गा शंकर मिश्र
Date: 07-09-2023 15:19:18
Reason: Approved

(दुर्गा शंकर मिश्र)
मुख्य सचिव।

संख्या एवं दिनांक तदैव।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :

1– कृषि उत्पादन आयुक्त, उ0प्र0 शासन।
2– अपर मुख्य सचिव/प्रमुख सचिव/सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति, नगर विकास, अवस्थापना एवं औद्योगिक विकास, आवास एवं शहरी नियोजन, पंचायती राज विभाग, उ0प्र0 शासन।
3– प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण/नगरीय), उ0प्र0 लखनऊ।
4– निदेशक, स्थानीय निकाय निदेशालय, उ0प्र0, लखनऊ/
5– निदेशक, सी0 एण्ड डी0एस0, उ0प्र0 जल निगम (नगरीय), लखनऊ।
6– मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण/नगरीय), उ0प्र0, लखनऊ।
7– समस्त मण्डलायुक्त/जिलाधिकारी, उ0प्र0।
8– समस्त सदस्य संयोजक/प्रभागीय वनाधिकारी, जिला पर्यावरण समिति, उ0प्र0।
9– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
10 गार्ड फाइल।

आज्ञा से,

(मनोज सिंह)
अपर मुख्य सचिव।

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन द्वारा गठित ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति की सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन की अध्यक्षता में दिनांक 26.10.2023 को सम्पन्न बैठक का कार्यवृत्त

उपस्थिति संलग्न विवरण के अनुसार।

अवगत कराना है कि मा0 सर्वोच्च न्यायालय द्वारा रिट पिटीशन (सिविल) संख्या–375/2022 पर्यावरण सुरक्षा समिति बनाम यूनियन ऑफ इण्डिया एवं अन्य के अन्तर्गत उ0प्र0 राज्य द्वारा दाखिल की गयी मिसलेनियस एप्लीकेशन संख्या–356/2023 में पारित आदेश दिनांक 20.03.2023 एवं मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–593/2017 पर्यावरण सुरक्षा समिति एवं अन्य बनाम यूनियन ऑफ इण्डिया एवं अन्य के साथ ओ0ए0 संख्या–670/2018 अतुल सिंह चौहान बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय एवं अन्य के अन्तर्गत स्टेट ऑफ उत्तर प्रदेश द्वारा दाखिल एम0ए0 संख्या–62/2023 में पारित आदेश दिनांक 17.08.2023 के अनुपालन में पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7, उ0प्र0 शासन से निर्गत कार्यालय ज्ञाप संख्या–एन0जी0टी0–414/81–7–2023–44(रिट)/2016 दिनांक 08.09.2023 में प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन की अध्यक्षता में ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति का गठन किया गया है।

उक्त गठित ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति की प्रथम बैठक सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन की अध्यक्षता में दिनांक 26.10.2023 को सर्वसंबंधितों के साथ सम्पन्न हुई।

2– उक्त सम्पन्न बैठक में सचिव, नगर विकास विभाग, उ0प्र0 शासन द्वारा गठित ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति को निम्नानुसार कायवाही किये जाने के निर्देश दिये गये हैः–

(1)– प्रदेश के अन्तर्गत निर्माणाधीन ठोस अपशिष्ट प्रबन्धन सुविधाओं की परियोजनाओं को निर्धारित समय–सीमा में ही पूर्ण कराया जाना सुनिश्चित किया जाए।

(कार्यवाहीः–नगर विकास विभाग/राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)/निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ)

(2)– प्रदेश में प्रस्तावित ठोस अपशिष्ट प्रबन्धन की परियोजनाओं के संबंध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखिल की गयी टाईम लाइन का परीक्षण कर इण्टरमीडिएट माइलस्टोन तय किये जाए।

- 2 -

(कार्यवाहीः—नगर विकास विभाग/राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)/निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ)

(3)— प्रदेश में प्रस्तावित/निर्माणाधीन ठोस अपशिष्ट प्रबन्धन की परियोजनाओं के संबंध में विलम्ब से की गयी कार्यवाहियों का उत्तरदायित्व निर्धारण कर उत्तरदायी कार्मिक/फर्म/कॉन्ट्रैक्टर/वेंडर इत्यादि के विरूद्ध यथोचित दण्डात्मक कार्यवाही यथा अनुशासनात्मक कार्यवाही, पर्यावरणीय क्षतिपूर्ति की वसूली आदि सुनिश्चित किया जाए।

(कार्यवाहीः—नगर विकास विभाग/राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)/निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ)

अन्त में बैठक सधन्यवाद सम्पन्न हुई।

(सत्य प्रकाश पटेल)
विशेष सचिव

उत्तर प्रदेश शासन
नगर विकास अनुभाग—5
संख्या—5994 नौ—5—2023—53रिट/2023
लखनऊः दिनांक 27 अक्टूबर, 2023

प्रतिलिपिः— निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः—

1— अपर मुख्य सचिव/प्रमुख सचिव, आवास एवं शहरी नियोजन/पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/अवस्थापना एवं औद्योगिक विकास विभाग, उ0प्र0 शासन।
2— निजी सचिव, प्रमुख सचिव/सचिव/विशेष सचिव, नगर विकास विभाग, उ0प्र0 शासन को प्रमुख सचिव/सचिव/विशेष सचिव महोदय के अवगतार्थ।
3— सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4— प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (ग्रामीण), उ0प्र0।
5— प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), उ0प्र0 लखनऊ।
6— मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण)।
7— मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)।
8— निदेशक, नगरीय निकाय निदेशालय, उत्तर प्रदेश लखनऊ
9— निदेशक, सी0एण्डडी0एस0, उ0प्र0 जल निगम (नगरीय), लखनऊ।
10— श्री अतुल भारती, एडवोकेट, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
11— गार्ड बुक/कम्प्यूटर सेल।

आज्ञा से,
27.10.2023
(कल्याण बनर्जी)
संयुक्त सचिव

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन द्वारा गठित ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति की दिनांक 26.10.2023 को अपरान्ह 01:00 से 02:00 बजे तक बापू भवन स्थित उनके कार्यालय कक्ष में आहूत बैठक में उपस्थितिः—

क्र0स0	नाम	पदनाम	विभाग का नाम	हस्ताक्षर	मो0न0
1.	अजय कुमार शुक्ला	सचिव	नगर विकास		9451610000.
2.	जयवीर सिंह	सं. सचिव	औद्योगिक विकास विभाग		9454414195
3.	महेन्द्र प्रसाद शाही	विशेष सचिव	आवास एवं शहरी नियोजन		9454412693
4.	प्रवीण मित्तल	विशेष सचिव - मुख्य कार्यपालक निदेशक	नगरीय क्षेत्रों में अग्निशमन (यू.पी.)		9599912950
5.	डा. नितिन बंजल	निदेशक, स्थानीय निकाय	नगर विकास		81890 77777
6.	Ritu Suhas	Ad. Director Local Bodies	" "		8707453233
7.	रिम्पा निगम	नगर आयोजक	CTCP OFFICE		6307450136
8.	Girish Arya	E.E.	U.P.P.C.B		7839891883
9.	Ekta Singh	RP, WMD3	UPPCB		7039079138
10.	Mahim Kumar	State Consultant SBM(G) P.R.D	Panchayati Raj U.P.		9455033221
11.	Kamal Singh	GM, CEOs	CEOs, UDJN(G)		9450076663.
12.					

4868

307

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन द्वारा गठित ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति की सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन की अध्यक्षता में दिनांक 15.12.2023 को सम्पन्न द्वितीय बैठक का कार्यवृत्त

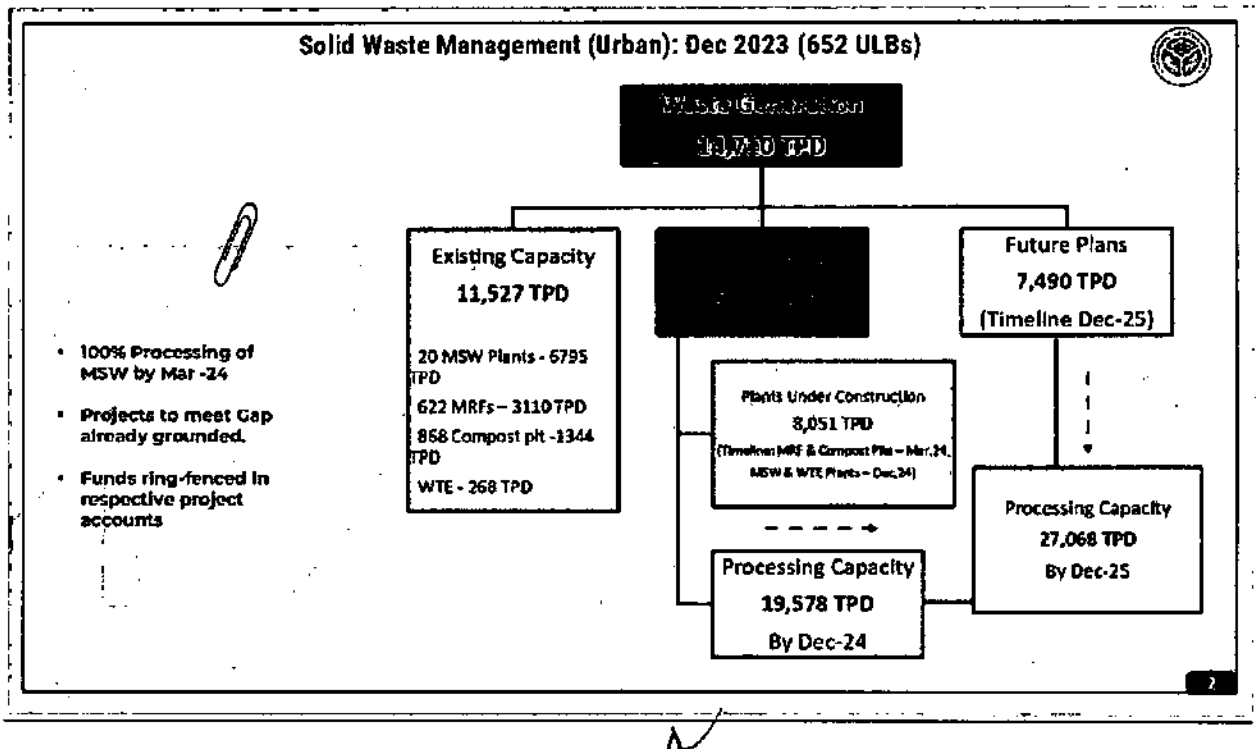
उपस्थिति संलग्न विवरण के अनुसार।

अवगत कराना है कि मा0 सर्वोच्च न्यायालय द्वारा रिट पिटीशन (सिविल) संख्या–375/2022 पर्यावरण सुरक्षा समिति बनाम यूनियन ऑफ इण्डिया एवं अन्य के अन्तर्गत उ0प्र0 राज्य द्वारा दाखिल की गयी मिसलेनियस एप्लीकेशन संख्या–356/2023 में पारित आदेश दिनांक 20.03.2023 एवं मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–593/2017 पर्यावरण सुरक्षा समिति एवं अन्य बनाम यूनियन ऑफ इण्डिया एवं अन्य के साथ ओ0ए0 संख्या–670/2018 अतुल सिंह चौहान बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय एवं अन्य के अन्तर्गत स्टेट ऑफ उत्तर प्रदेश द्वारा दाखिल एम0ए0 संख्या–62/2023 में पारित आदेश दिनांक 17.08.2023 के अनुपालन में पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7, उ0प्र0 शासन से निर्गत कार्यालय ज्ञाप संख्या–एन0जी0टी0–414/81–7–2023–44(रिट)/2016 दिनांक 08.09.2023 में प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन की अध्यक्षता में ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति का गठन किया गया है।

उक्त गठित ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति की द्वितीय बैठक प्रमुख सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन की अध्यक्षता में दिनांक 15.12.2023 को सर्वसंबंधितों के साथ सम्पन्न हुई।

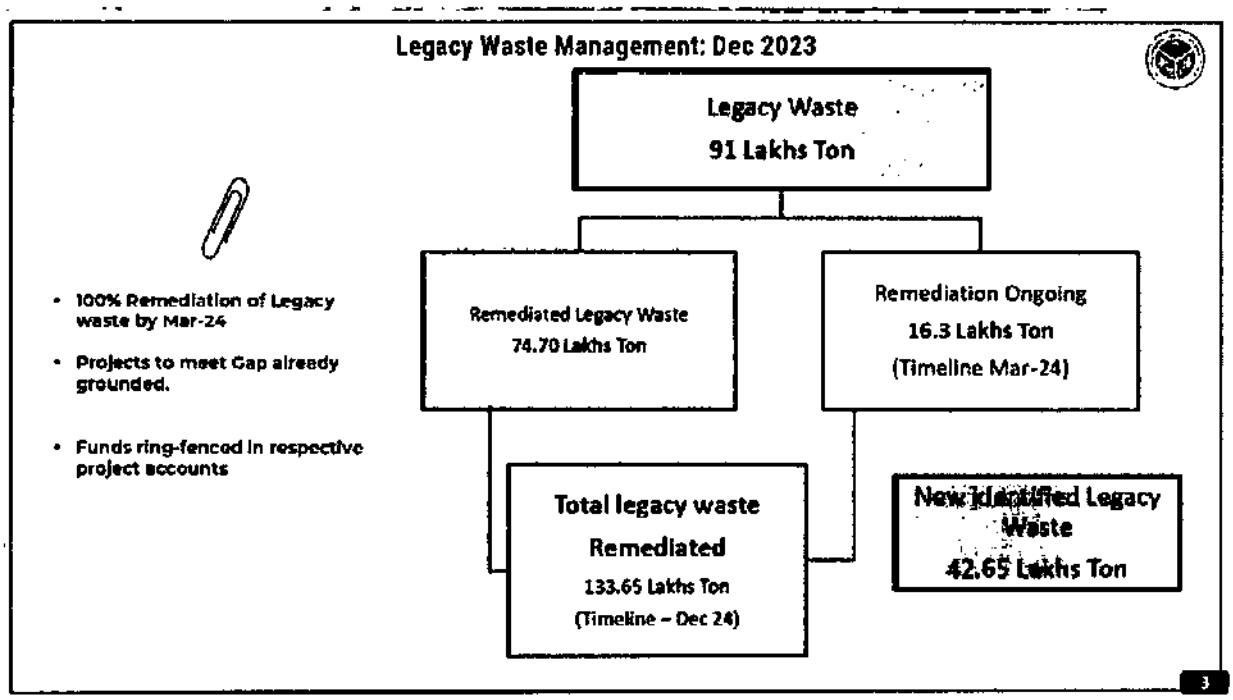
2– उक्त सम्पन्न बैठक में प्रदेश में ठोस अपशिष्ट प्रबन्धन के अन्तर्गत सॉलिड वेस्ट मैनेजमेन्ट, लिगेसी वेस्ट मैनेजमेन्ट तथा सी0एण्डडी0 वेस्ट की वार्षिक रिपोर्ट एवं भविष्य की कार्य योजना पर सर्वसंबंधितों के साथ व्यापक चर्चा की गयी तथा प्रस्तुतीकरण किया गया।

❖ **ठोस अपशिष्ट प्रबन्धन (नगरीय)**

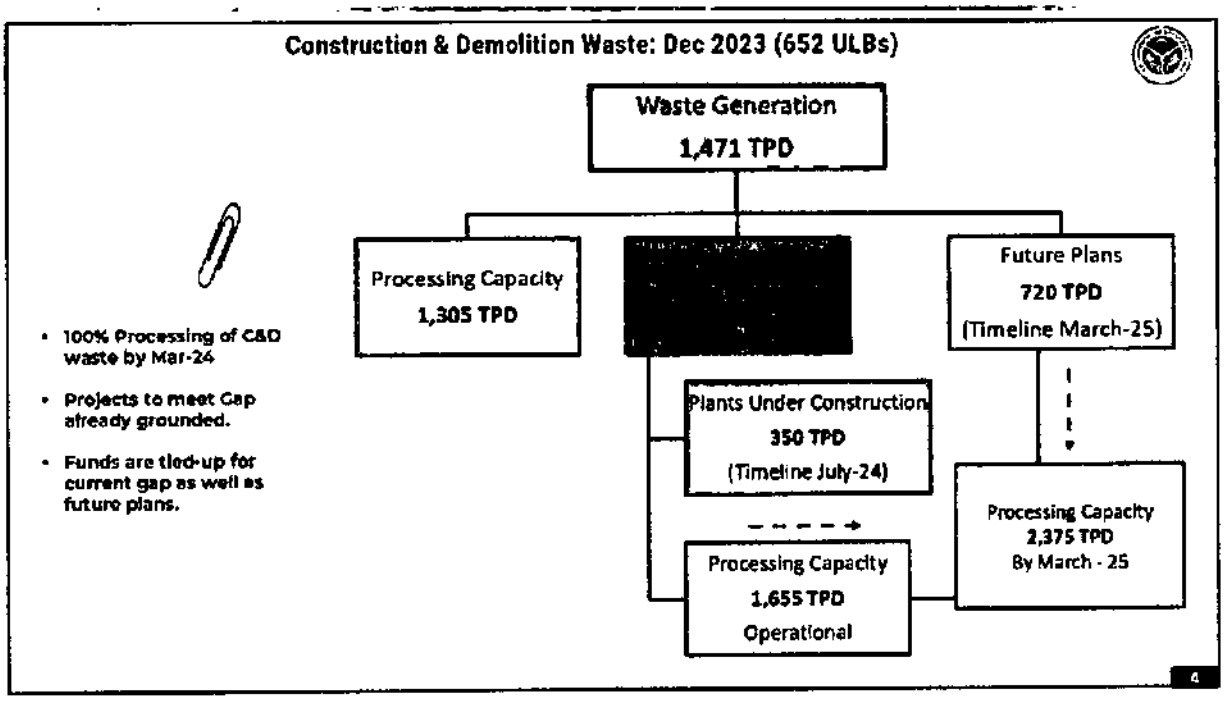


-2-

❖ <u>लिगेसी वेस्ट मैनेजमेन्ट (नगरीय)</u>



❖ <u>सी0एण्डडी0 वेस्ट (नगरीय)</u>



3— उक्त सम्पन्न बैठक में प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन द्वारा गठित ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति को निम्नानुसार कायवाही किये जाने के निर्देश दिये गये है:—

(1)– प्रदेश में ठोस अपशिष्ट प्रबन्धन के अन्तर्गत सॉलिड वेस्ट मैनेजमेन्ट, लिगेसी वेस्ट मैनेजमेन्ट तथा सी0एण्डडी0वेस्ट की वार्षिक रिपोर्ट के साथ–साथ त्रैमासिक रिपोर्ट भी प्रस्तुत की जाए।

(कार्यवाहीः–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)/निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ)

(2)– प्रदेश में ठोस अपशिष्ट प्रबन्धन के अन्तर्गत सॉलिड वेस्ट मैनेजमेन्ट, लिगेसी वेस्ट मैनेजमेन्ट तथा सी0एण्डडी0वेस्ट की Existing Capacity, Current Gap, Future Plans को ग्राफ के रूप में भी प्रस्तुत/प्रदर्शित किया जाए।

(कार्यवाहीः–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय))

(3)– प्रदेश में प्रस्तावित/निर्माणाधीन ठोस अपशिष्ट प्रबन्धन की परियोजनाओं के संबंध में विलम्ब से की गयी कार्यवाहियों का उत्तरदायित्व निर्धारण कर उत्तरदायी कार्मिक/फर्म/कॉन्ट्रैक्टर/वेंडर इत्यादि के विरूद्ध यथोचित दण्डात्मक कार्यवाही यथा अनुशासनात्मक कार्यवाही, पर्यावरणीय क्षतिपूर्ति की वसूली आदि सुनिश्चित किया जाए।

(कार्यवाहीः–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय))

(4)– प्रदेश में लिगेसी वेस्ट का निस्तारण किये जाने के उपरान्त खाली पड़ी भूमि पर पार्क/ग्रीन स्पेस/पौधारोपण इत्यादि कराकर उसकी जियोटैगिंग फोटोग्राफ्स प्रस्तुत की जाए।

(कार्यवाहीः–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)/निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ)

(5)– प्रदेश के अन्तर्गत निर्माणाधीन ठोस अपशिष्ट प्रबन्धन सुविधाओं की परियोजनाओं को निर्धारित समय–सीमा में ही पूर्ण कराया जाना सुनिश्चित किया जाए तथा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखिल की गयी टाईम लाइन का परीक्षण कर इण्टरमीडिएट माइलस्टोन तय किये जाए।

(कार्यवाहीः–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय))

अन्त में बैठक सधन्यवाद सम्पन्न हुई।

22.12.2023

(कल्याण बनर्जी)
संयुक्त, सचिव

-4-

उत्तर प्रदेश शासन
नगर विकास अनुभाग–5
संख्या–7164/नौ–5–2023–53रिट/2023
लखनऊः दिनांक 22 दिसम्बर, 2023

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1– अपर मुख्य सचिव/प्रमुख सचिव, आवास एवं शहरी नियोजन/पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/अवस्थापना एवं औद्योगिक विकास विभाग, उ0प्र0 शासन।
2– निजी सचिव, प्रमुख सचिव/सचिव/विशेष सचिव, नगर विकास विभाग, उ0प्र0 शासन को प्रमुख सचिव/सचिव/विशेष सचिव महोदय के अवगतार्थ।
3– सदस्य सचिव, उत्तर प्रदेश प्रदूषण निंयत्रण बोर्ड, लखनऊ।
4– प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (ग्रामीण), उ0प्र0।
5– प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), उ0प्र0 लखनऊ।
6– मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण)।
7– मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)।
8– निदेशक, नगरीय निकाय निदेशालय, उत्तर प्रदेश लखनऊ
9– निदेशक, सी0एण्डडी0एस0, उ0प्र0 जल निगम (नगरीय), लखनऊ।
10– श्री अतुल भारती, एडवोकेट, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
11– गार्ड बुक/कम्प्यूटर सेल।

आज्ञा से,
22.12.2023
(कल्याण बनर्जी)
संयुक्त सचिव

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन द्वारा गठित ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति की प्रमुख सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन की अध्यक्षता में दिनांक 15.04.2024 को सम्पन्न तृतीय बैठक का कार्यवृत्त

उपस्थिति संलग्न विवरण के अनुसार।

अवगत कराना है कि मा0 सर्वोच्च न्यायालय द्वारा रिट पिटीशन (सिविल) संख्या–375/2022 पर्यावरण सुरक्षा समिति बनाम यूनियन ऑफ इण्डिया एवं अन्य के अन्तर्गत उ0प्र0 राज्य द्वारा दाखिल की गयी मिसलेनियस एप्लीकेशन संख्या–356/2023 में पारित आदेश दिनांक 20.03.2023 एवं मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–593/2017 पर्यावरण सुरक्षा समिति एवं अन्य बनाम यूनियन ऑफ इण्डिया एवं अन्य के साथ ओ0ए0 संख्या–670/2018 अतुल सिंह चौहान बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय एवं अन्य के अन्तर्गत स्टेट ऑफ उत्तर प्रदेश द्वारा दाखिल एम0ए0 संख्या–62/2023 में पारित आदेश दिनांक 17.08.2023 के अनुपालन में पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7, उ0प्र0 शासन से निर्गत कार्यालय ज्ञाप संख्या–एन0जी0टी0–414/81–7–2023–44(रिट)/2016 दिनांक 08.09.2023 में प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन की अध्यक्षता में ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति का गठन किया गया है।

उक्त गठित ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति की तृतीये बैठक प्रमुख सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन की अध्यक्षता में दिनांक 15.04.2024 को सर्वसंबंधितों के साथ सम्पन्न हुई।

2– अवगत कराया जाना है कि पूर्व में सम्पन्न बैठक दिनांक 26.10.2023 एवं 15.12.2023 को सम्पन्न बैठक में दिये गये निर्देशों के अनुपालन में की गयी कार्यवाही का विवरण निम्नवत् हैः–

- प्रदेश में प्रस्तावित/निर्माणाधीन ठोस अपशिष्ट प्रबन्धन की परियोजनाओं के संबंध में विलम्ब से की गयी कार्यवाहियों का उत्तरदायित्व निर्धारण किये जाने हेतु अब तक निम्न अधिकारियों के विरूद्ध कारण बताओं नोटिस निर्गत किया गया हैः–

S.No.	Date of show cause Notices	Number of ULB's	Reason of show cause
1.	12.07.2023	59 Executive Officer	Delay of operation of MRFs
2.	22.12.2023	84 Executive Officer	Delay of operation of Compostpits
3.	30.01.2023	15 Executive Officer	Delayin Construction & operation of MRFs
4.	04.04.2024	06 Executive Officer	Delay in Construction & operation of MSW Plants

उक्त के अतिरिक्त एमआरएफ के निर्माण और संचालन में देरी के संबंध में नगर पंचायत बिलराम (कासगंज) और नगर पंचायत नगरा (बलिया) को दिनांक 15.02.2024 को प्रतिकूल प्रविष्टि जारी की गई है।

- **रिंग फेंस्ड खाता** एसबीएम–1 और एसबीएम–2.0 के तहत फंड का उपयोग ठोस अपशिष्ट प्रबंधन, स्वच्छता और अपशिष्ट जल प्रबंधन के लिए किया जा रहा है। इन सभी परियोजनाओं में राज्य स्तर पर एक एकल नोडल बैंक खाता (एसबीएम–1 और 2

के लिए एसएनए कहा जाता है) है जहां मिशन का सारा पैसा रखा जाता है। प्रत्येक परियोजना के लिए वित्तीय सीमाएँ समय–समय पर प्रदान की जाती हैं। यह प्रणाली भारत सरकार के निर्देशों के अनुसार है।

- रिंग फेंस अकाउंट के संबंध में मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा ओ0ए0 संख्या–593/2017 में दिनांक 20.12.2023 को आदेश पारित किया गया है।

SBM-1 & 2 Fund Status			
Component		**Total Project Cost Approved (In Cr.)**	**Status**
SBM-1.0	Solid Waste Management, Sanitation (IHHT/CT/PT) , & Legacy Waste.	3662.12	Ongoing
SBM-2.0	Solid Waste Management, Sanitation, & Used Water Management	4335.11	Ongoing
	Total	**7997.23**	

SBM-1FundStatus(InCr.)	
Opening balance as on 01st April 2023	1729.52
Fund release from government	0
Expenditure of this year	489.11
Remaining balance as on today	1240.41

SBM-2.0 Fund Status (InCr.)	
Opening balanceas on 01st April 2023	488.77
Fund release from government	352.09
Expenditure of this year	30.60
Remaining balance as on today	810.36

3– उक्त सम्पन्न बैठक में प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन द्वारा गठित ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति को निम्नानुसार कायवाही किये जाने के निर्देश दिये गये हैः–

(1)– प्रदेश में ठोस अपशिष्ट प्रबन्धन के अन्तर्गत सॉलिड वेस्ट मैनेजमेन्ट, लिगेसी वेस्ट मैनेजमेन्ट तथा सी0एण्डडी0वेस्ट की प्रगति की निदेशालय स्तर पर नियमित समीक्षा की जाए।

(कार्यवाहीः–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)/निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ)

(2)– प्रदेश में प्रस्तावित/निर्माणाधीन ठोस अपशिष्ट प्रबन्धन की परियोजनाओं के संबंध में विलम्ब से की गयी कार्यवाहियों का उत्तरदायित्व निर्धारण कर उत्तरदायी कार्मिक/फर्म/कॉन्ट्रैक्टर/वेंडर इत्यादि के विरूद्ध यथोचित दण्डात्मक कार्यवाही यथा अनुशासनात्मक कार्यवाही, पर्यावरणीय क्षतिपूर्ति की वसूली आदि सुनिश्चित किया जाए।

(कार्यवाहीः–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय))

(3)– प्रदेश में लिगेसी वेस्ट का निस्तारण किये जाने के उपरान्त खाली पड़ी भूमि पर पार्क/ग्रीन स्पेस/पौधारोपण इत्यादि कराकर उसकी जियोटैगिंग फोटोग्राफ्स प्रस्तुत की जाए।

(कार्यवाहीः–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)/निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ)

(5)– प्रदेश के अन्तर्गत निर्माणाधीन ठोस अपशिष्ट प्रबन्धन सुविधाओं की परियोजनाओं को निर्धारित समय–सीमा में ही पूर्ण कराया जाना सुनिश्चित किया जाए।

(कार्यवाहीः–राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय))

अन्त में बैठक सधन्यवाद सम्पन्न हुई।

(कल्याण बनर्जी)
संयुक्त सचिव

उत्तर प्रदेश शासन
नगर विकास अनुभाग–5
संख्या– /नौ–5–2024–53रिट/2023
लखनऊः: दिनांक अप्रैल, 2024

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1– अपर मुख्य सचिव/प्रमुख सचिव, आवास एवं शहरी नियोजन/पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/अवस्थापना एवं औद्योगिक विकास विभाग, उ0प्र0 शासन।
2– निजी सचिव, प्रमुख सचिव/सचिव/विशेष सचिव, नगर विकास विभाग, उ0प्र0 शासन को प्रमुख सचिव/सचिव/विशेष सचिव महोदय के अवगतार्थ।
3– सदस्य सचिव, उत्तर प्रदेश प्रदूषण निंयत्रण बोर्ड, लखनऊ।
4– प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (ग्रामीण), उ0प्र0।
5– प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), उ0प्र0 लखनऊ।
6– मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण)।
7– मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)।
8– निदेशक, नगरीय निकाय निदेशालय, उत्तर प्रदेश लखनऊ
9– निदेशक, सी0एण्डडी0एस0, उ0प्र0 जल निगम (नगरीय), लखनऊ।
10– श्री अतुल भारती, एडवोकेट, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
11– गार्ड बुक/कम्प्यूटर सेल।

आज्ञा से,

(कल्याण बनर्जी)
संयुक्त सचिव

Action Taken by State

4. Directorate ULB's has issued show cause Notice to Executive Officers for delay in commencement of proposed plants. Dentail given below :-

S.No.	Date of show cause Notices	Number of ULB's	Reason of show cause
1	12.07.2023	59 Executive Officer	Delay of operation of MRFs
2	22.12.2023	84 Executive Officer	Delay of operation of Compost pits
3	30.01.2024	15 Executive Officer	Delay in Construction & operation of MRFs
4	15.02.2024	Adverse entry against Executive Officer Nagar Panchayat Bilgram and Nagar Panchayat Nagra (Balia)	Delay in Construction & operation of MRFs
5	04.04.2024	06 Executive Officer	Delay in Construction & operation of MSW plants.
6	09.08.2024	11 Executive Officer	Delay of operation of Compost pits

नगरीय निकाय निदेशालय एवं
स्वच्छ भारत मिशन–नगरीय, उ0प्र0
सेक्टर–7 गोमती नगर विस्तार, लखनऊ

संख्या–पी0एम0यू0/8700/429(12)/2023 लखनऊः दिनांक 12 जुलाई, 2023

कारण बताओ नोटिस

समस्त अधिशासी अधिकारी,
नगर पालिका परिषद/नगर पंचायत, उ0प्र0।
(संलग्न सूची के अनुसार)

स्वच्छ भारत मिशन–नगरीय के अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है जिसमें मिशन का मुख्य उद्देश्य गार्बेज फ्री सिटी विकसित करना है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत एम0आर0एफ0 सेन्टर को संचालित कराये जाने हेतु आपके नगरीय निकायों को वित्त–पोषित किया गया है।

संज्ञान में लाया गया है कि आप द्वारा एम0आर0एफ0 सेन्टर के निर्माण कार्य पूर्ण होने, मशीन स्थापित होने एवं बिजली की व्यवस्था होने के पश्चात् भी अभी तक एम0आर0एफ0 सेन्टर को मशीनों के माध्यम से संचालित नहीं किया जा रहा है। उक्त एम0आर0एफ0 सेन्टर को मैनुअल तरीके से चलाया जा रहा है। यह स्थिति संतोषजनक नहीं है।

कारण सहित स्पष्टीकरण 03 कार्यदिवस के भीतर राज्य मिशन निदेशालय को उपलब्ध करना सुनिश्चित करें एवं यह भी स्पष्ट करें कि उक्त कृत्य हेतु क्यों न आपको प्रतिकूल प्रविष्टि प्रदत्त की जाये।

12/7/23
(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन निदेशक

S.N	District	ULB Name	No of MRF Unit	Address	Civil Structure Status	% of Work Completed	Machinery Purchased	Status(Operational/Non-Operational)	If Operational Manually (No of workers involved)	Electricity Status
1	Etah	Jalesar (Npp)	1	Isoli Raod, Railway Crosing, Jalesar Etah	Constructed	100%	Yes	Operational Manually	4	Yes
2	Etah	Marehra (Npp)	1	Nadrai Road, Marhera (Etah)	Constructed	100%	Yes	Operational Manually	4	Yes
3	Badaun	Budaun (Npp)	1	mira sarai road	Constructed	100%	Yes	Operational Manually	8	Yes
4	Maharajganj	Nautanwa (Npp)	1		Constructed	100%	Yes	Operational Manually	9	Yes
5	Jhansi	Barua Sagar (Npp)	1		Constructed	100%	Yes	Operational Manually	8	Yes
6	Jhansi	Chirgaon (Npp)	1		Constructed	100%	Yes	Operational Manually	8	Yes
7	Jhansi	Gursarai (Npp)	1	ward no 3 garautha road gursarai	Constructed	100%	Yes	Operational Manually	8	Yes
8	Jhansi	Mauranipur (Npp)	1	Ward No 05, Moh. Kuraichanaka Mauranipur	Constructed	100%	Yes	Operational Manually	8	Yes
-9	Kanpur Dehat	Jhinjhak (Npp)	1	WARD NO 18 BHOLA NAGAR JHINJHAK	Constructed	100%	Yes	Operational Manually	4	Yes
10	Kanpur Dehat	Pukhrayan (Npp)	1	Indra Nagar	Constructed	100%	Yes	Operational Manually	4	Yes
11	Unnao	Gangaghat	1	Netua Shuklaganj	Constructed	100%	Yes	Operational Manually	12	Yes
12	Bulandsahar	Dibai (Npp)	1	Dharampur Road, Dibai (Bulandshahr)	Constructed	100%	Yes	Operational Manually	10	Yes
13	Bulandsahar	Jahangirabad (Npp)	1	Gata No 3278s Near Village Jalilpur Road Jahangirabad	Constructed	100%	Yes	Operational Manually	10	Yes
14	Bulandsahar	Shikarpur (Npp)	1	ग्राम पहाड़पुर हवेली	Constructed	100%	Yes	Operational Manually	6	Yes
15	Hapur	Garhmukhteshwar (Npp)(G)	1	Garh Bangar	Constructed	100%	Yes	Operational Manually	6	Yes
16	Hapur	Hapur (Npp)	1	Sikandar gate. Bulandshahr road	Constructed	100%	Yes	Operational Manually	8	Yes
17	Bijnor	Haldaur (Npp)	1	Moh. Rajeevnagar Amheda Road Dumping Gorund	Constructed	100%	Yes	Operational Manually	7	Yes
18	Fatehpur	Bindki (Npp)	1	Pump No. 5 Eid Gah Maidan Near Power House Mugal Road Bindki	Constructed	100%	Yes	Operational Manually	4	Yes
19	Pratapgarh	Bela Pratapgarh (Npp)	1	Mahuli NPP Bela Pratapgarh	Constructed	100%	Yes	Operational Manually	7	Yes
20	Etah	Jaithara (Np)	1	Gram Baniyadhara Jaithra Etah	Constructed	100%	Yes	Operational Manually	3	Yes
21	Etah	Raja Ka Rampur (Np)	1	Dheepa Road,Raja Ka Rampur-Etah	Constructed	100%	Yes	Operational Manually	3	Yes
22	Barabanki	Belhara (Np)	1	Vill Majgawan Tehsil Fatehpur barabanki	Constructed	100%	Yes	Operational Manually	4	Yes
23	Barabanki	Dewa (Np)	1	VILL GOPALPUR DEWA BARABANKI	Constructed	100%	Yes	Operational Manually	4	Yes
24	Bareilly	Faridpur (Np)	1	Horipura tirkuniya road	Constructed	100%	Yes	Operational Manually	5	Yes
25	Shahjahanpur	Kanth (Np)	1	ABHAYAN ROAD KANT	Constructed	100%	Yes	Operational Manually	4	Yes
26	Sant Kabeer Nagar	Mehdawal (Np)	1	ward no 13 sonbarsa	Constructed	100%	Yes	Operational Manually	5	Yes
27	Mahoba	Kabrai (Np)	1	jhalkari bai nagar kabrai	Constructed	100%	Yes	Operational Manually	5	Yes
28	Mahoba	Kul Pahar (Np)	1	OUT OF BOUNDREY BILONI MAUJA KULPAHAR	Constructed	100%	Yes	Operational Manually	5	Yes
29	Gorakhpur	Gola Bazar (Np)	1	Ward No.02 Koudiram Road in Front of CSC Hospital	Constructed	100%	Yes	Operational Manually	5	Yes
30	Gorakhpur	Pipraich (Np)	1	Ward No 01 Subhas Chandra Bosh Nagar (Near Munderi Gadhava)	Constructed	100%	Yes	Operational Manually	5	Yes
31	Maharajganj	Anandnagar (Np)	1		Constructed	100%	Yes	Operational Manually	6	Yes

32	Maharajganj	Sonauli (Np)	1		Constructed	100%	Yes	Operational Manually	4	Yes
33	Jhansi	Erich (Np)	1	Ward no 09 Mahaveerganj	Constructed	100%	Yes	Operational Manually	4	Yes
34	Jhansi	Garautha (Np)	1	Ward no 05 Rajend Nagar	Constructed	100%	Yes	Operational Manually	4	Yes
35	Jhansi	Kathera (Np)	1	ward 04 Dalbadal, katera	Constructed	100%	Yes	Operational Manually	4	Yes
36	Jhansi	Moth (Np)	1	neyer ward no 1 ashok nagar moth	Constructed	100%	Yes	Operational Manually	4	Yes
37	Kannauj	Samdhan (Np)	1	mo lohiya nagar rihua samdhan kanaauj	Constructed	100%	Yes	Operational Manually		Yes
38	Kannauj	Tirwaganj (Np)	1	MO. DURGA NAGAR , NEAR KOTWALI TIRWA GANJ KANNAUJ UP.209732	Constructed	100%	Yes	Operational Manually	2	Yes
39	Kanpur Dehat	Derapur (Np)	1	मंगलपुर रोड फतेपुर	Constructed	100%	Yes	Operational Manually		Yes
40	Kanpur Dehat	Shivli (Np)	1	jawahar nagar shivli kanpur dehat	Constructed	100%	Yes	Operational Manually	5	Yes
41	Sitapur	Hargaon (Np)	1	Ward Jalalipur NP Hargaon	Constructed	100%	Yes	Operational Manually	5	Yes
42	Unnao	Auras (Np)	1	Ward Gautam Budda Nagar, NP Auras	Constructed	100%	Yes	Operational Manually	5	Yes
43	Unnao	Bhagwant Nagar (Np)	1	Ward-6 Dakshini gadewa dakshin	Constructed	100%	Yes	Operational Manually	5	Yes
44	Unnao	Fatehpur Chaurasi (Np)	1	Ward No. 02, Moti Nagar, Np Fatehpur 84	Constructed	100%	Yes	Operational Manually	4	Yes
45	Unnao	Ganj Muradabad (Np)	1	Kapoorpur Tedva Marg	Constructed	100%	Yes	Operational Manually	5	Yes
46	Unnao	Mohan (Np)	1	Katra Main Near Power House	Constructed	100%	Yes	Operational Manually	3	Yes
47	Unnao	Rasulabad (Np)	1	Ward No 5 Atal nagar Rasulabad unnao	Constructed	100%	Yes	Operational Manually	5	Yes
48	Unnao	Safipur (Np)	1	Ward No 2 Mo. Gadha	Constructed	100%	Yes	Operational Manually	5	Yes
49	Bulandsahar	Naraura (Np) (G)	1	Gopalpuri Narora,Bulandshahr	Constructed	100%	Yes	Operational Manually	10	Yes
50	Meerut	Phalauda (Np)	1	Kale Singh Road Phalauda	Constructed	100%	Yes	Operational Manually	5	Yes
51	Bhadohi	Nai Bazar (Np)	1	ward no 08 shivaji nagar	Constructed	100%	Yes	Operational Manually	8	Yes
52	Sonbhadra	Pipri (Np)	1	Ward No-02 Near RO Plant	Constructed	100%	Yes	Operational Manually		Yes
53	Fatehpur	Khaga (Np)	1		Constructed	100%	Yes	Operational Manually	14	Yes
54	Kaushambi	Bharwari (Np)	1	Ward no. 2 Raja Suheldev Nagar parsara Kaushambi	Constructed	100%	Yes	Operational Manually	15	Yes
55	Kaushambi	Sarai Aquil (Np)	1	Fakirabad kharka	Constructed	100%	Yes	Operational Manually	6	Yes
56	Pratapgarh	Manikpur (Np)	1	Yemaraje Mohammad Hayat	Constructed	100%	Yes	Operational Manually	5	Yes
57	Pratapgarh	Raniganj (Np)	1	Tawakkarpur NP Raniganj Pratapgarh	Constructed	100%	Yes	Operational Manually	5	Yes
58	Prayagraj	Sirsa (Np)	1	Barsaita, Meja	Constructed	100%	Yes	Operational Manually	6	Yes
59	Ghazipur	Jangipur (Np)	1	Gram- Madarpur, Jangipur.	Constructed	100%	Yes	Operational Manually	3	Yes

स्वच्छ भारत मिशन–नगरीय
सेक्टर–7 गोमती नगर विस्तार, लखनऊ
संख्या–पी0एम0यू0/9494/425(6)/2023
लखनऊः दिनांक 22 दिसम्बर, 2023

कारण बताओ नोटिस

संबंधित अधिशासी अधिकारी,
नगर पालिका परिषद/नगर पंचायत,
उत्तर प्रदेश। (सूची संलग्न)

आप अवगत है कि राज्य मिशन निदेशालय के पत्र संख्या– पी0एम0यू0/8648/427(13)/2023, दिनांक–03.07.2023 के माध्यम से स्वच्छ भारत मिशन–नगरीय के अन्तर्गत वेट वेस्ट प्रोसेसिंग (पिट कम्पोस्टिंग) के सिविल निर्माण हेतु **रु0 5118.51 लाख (रु0 इक्यावन करोड़ अट्ठारह लाख इक्यावन हजार मात्र)** की धनराशि का सीमा आवंटन किया गया।

उक्त के क्रम में राज्य मिशन निदेशालय, स्वच्छ भारत मिशन–नगरीय के पत्र संख्या– **पी०एम०यू०/9480/425(6)/2023, दिनांक 21.12.2023** के माध्यम से स्वच्छ भारत मिशन–नगरीय के अन्तर्गत निकायों को 03 टी0पी0डी0 वेट वेस्ट (पिट कम्पोस्टिग) सिविल निर्माण हेतु आबंटित धनराशि के सापेक्ष वित्तीय एवं भौतिक प्रगति के संबंध में अधोहस्ताक्षरी की अध्यक्षता में वीडियो कान्फ्रेन्सिंग के माध्यम से बैठक भी आहूत की गयी थी।

उपर्युक्त प्रकरण अत्यंत महत्वपूर्ण होने के उपरांत भी उक्त आहूत बैठक में आपके द्वारा आबंटित धनराशि के सापेक्ष वित्तीय एवं भौतिक प्रगति के संबंध में समुचित जानकारी उपलब्ध नहीं करायी गयी और यह भी संज्ञान में आया कि संबंधित निकायों में अभी तक पिट कम्पोस्टिग सिविल निर्माण संबंधी किये गए कार्य की स्थिति भी संतोषजनक नही है। अतः इस संबंध में अपना स्पष्टीकरण 03 कार्यदिवस के अंदर राज्य मिशन निदेशालय, स्वच्छ भारत मिशन–नगरीय को उपलब्ध कराना सुनिश्चित करें, अन्यथा आपके विरुद्ध विभागीय कार्यवाही की जाएगी।

संलग्नः 84 नगरीय निकायों की सूची।

(ऋतु सुहास)
अपर निदेशक

संख्या एवं दिनांक उक्तवत्

प्रतिलिपिः–निम्नलिखित को सूचनार्थ प्रेषित।

1– प्रमुख सचिव, नगर विकास अनुभाग–5, उत्तर प्रदेश, लखनऊ।
2– निदेशक, राज्य मिशन निदेशालय, एस0बी0एम0–नगरीय, उ0प्र0।
3– संबंधित जिलाधिकारी, उ0प्र0
4– गार्ड फाइल।

(ऋतु सुहास)
अपर निदेशक

Under Construction Status			
228 ULBs (Compost pits)Plants			
S.No.	District	ULBs	3 TPD unit No
1	Aligarh	Beswan (NP)	1
2	Aligarh	Kasrlaganj (NP)	1
3	Aligarh	Pilkhana (NP)	1
4	Amroha	Ujhari (NP)	1
5	Azamgarh	Atraulya (NP)	1
6	Azamgarh	Azmatgarh (NP)	1
7	Azamgarh	Jiyanpur (NP)	1
8	Azamgarh	Katghar Lalganj (NP)	1
9	Azamgarh	Mahraiganj (NP)	1
10	Azamgarh	Nizamabad (NP)	1
11	Badaun	Islamnagar (NP)	1
12	Badaun	Kachhla (NP)	1
13	Badaun	Mundiya (NP)	1
14	Badaun	Rudayan (NP)	1
15	Badaun	Sakhanu (NP)	1
16	Badaun	Usawan (NP)	1
17	Bahraich	Nanpara (NPP)	1
18	Ballia	Sikanderpur (NP)	1
19	Banda	Mataundh (NP)	1
20	Bareilly	Fatehganj Purvi (NP)	1
21	Bulandsahar	Naraura (NP)	1
22	Etawah	Jaswantnagar (NPP)	1
23	Etawah	Lakhna (NP)	1
24	Farrukhabad	Kampil (NP)	1
25	Farrukhabad	Mohammadabad (NP)	1
26	Fatehpur	Hathgaam (NP)	1
27	Hamirpur	Gohand (NP)	1
28	Hamirpur	Kurara (NP)	1
29	Hamirpur	Sarila (NP)	1
30	Hardoi	Beniganj (NP)	1
31	Hardoi	Bilgram (NPP)	1
32	Hardoi	Pihani (NPP)	1
33	Jalaun	Jalaun (NPP)	1
34	Jalaun	Kalpi (NPP)	1
35	Jalaun	Madhogarh (NP)	1
36	Jalaun	Nadigaon (NP)	1
37	Jalaun	Rampura (NP)	1
38	Jalaun	Umri (NP)	1
39	Jhansi	Erich (NP)	1
40	Jhansi	Garautha (NP)	1

42	Jhansi	Moth (NP)	1
43	Jhansi	Tondi Fatehpur (NP)	1
44	Kannauj	Saurikh (NP)	1
45	Kannauj	Sikanderpur (NP)	1
46	Kannauj	Talgram (NP)	1
47	Kannauj	Tirwaganj (NP)	1
48	Kanpur Dehat	Amraudha (NP)	1
49	Kanpur Dehat	Derapur (NP)	1
50	Kanpur Dehat	Pukhrayan (NPP)	1
51	Kanpur Dehat	Shivli (NP)	1
52	Lalitpur	Mahroni (NP)	1
53	Lalitpur	Pali (NP)	1
54	Mahoba	Charkhari (NPP)	1
55	Mahoba	Kharela (NP)	1
56	Mainpuri	Bewar (NP)	1
57	Mainpuri	Bhogaon (NP)	1
58	Mainpuri	Karhal (NP)	1
59	Mainpuri	Kushmara (NP)	1
60	Meerut	Karnawal (NP)	1
61	Moradabad	Dhakia (NP)	1
62	Moradabad	Kundarki (NP)	1
63	Muzaffarnagar	Mirapur (NP)	1
64	Raebareilly	Bachhrawan (NP)	1
65	Raebareilly	Lalganj (NP)	1
66	Raebareilly	Parsadepur (NP)	1
67	Rampur	Milak (NPP)	1
68	Saharanpur	Chilkana Sultanpur	1
69	Sambhal	Gawan (NP)	1
70	Sambhal	Gunnaur (NP)	1
71	Sant K Nagar	Hariharpur (NP)	1
72	Shamli	Garhi Pukhta (NP)	1
73	Shamli	Jalalabad (NP)	1
74	Shamli	Kandhla (NPP)	1
75	Siddharth Nagar	Barhani Bazar (NP)	1
76	Siddharth Nagar	Shohratgarh (NP)	1
77	Sitapur	Paintepur (NP)	1
78	Sonbhadra	Chopan (NP)	1
79	Sonbhadra	Churk Ghurma (NP)	1
80	Sonbhadra	Dudhi (NP)	1
81	Sonbhadra	Ghorawal (NP)	1
82	Sonbhadra	Pipri (NP)	1
83	Sultanpur	Dostpur (NP)	1
84	Sultanpur	Koeripur (NP)	1

84

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1094/नि0कैम्प/2024 लखनऊः दिनांकः 30 जनवरी, 2024

कारण बताओ नोटिस

श्री अमरनाथ,
अधिशासी अधिकारी
नगर पंचायत तरबगंज,
जनपद–गोण्डा।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। ठोस अपशिष्ट प्रबन्धन हेतु प्रत्येक निकाय में एक एम0आर0एफ0 सेन्टर का निर्माण किया जाना है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु आपकी निकाय को पूर्व में धनराशि आवंटित की गयी थी, किन्तु आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य अभी तक प्रारम्भ नहीं किया गया है, जो शासन तथा निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ न किये जाने के संबंध में अपना स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

30/1/24
(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1041/नि0कैम्प/2024 लखनऊः दिनांकः 10 जनवरी, 2024

कारण बताओ नोटिस

श्री अखिलेश कुमार यादव,
अधिशासी अधिकारी
नगर पंचायत मुहम्मदाबाद गोहना,
जनपद–मऊ।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। ठोस अपशिष्ट प्रबन्धन हेतु प्रत्येक निकाय में एक एम0आर0एफ0 सेन्टर का निर्माण किया जाना है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु आपकी निकाय को पूर्व में धनराशि आवंटित की गयी थी, किन्तु आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य अभी तक प्रारम्भ नहीं किया गया है, जो शासन तथा निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ न किये जाने के संबंध में अपना स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

30/1/24
(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1092/नि0कैम्प/2024 लखनऊः दिनांकः 30 जनवरी, 2024

कारण बताओ नोटिस

श्री रोहित कुमार,
अधिशासी अधिकारी
नगर पंचायत घोसी,
जनपद–मऊ।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। ठोस अपशिष्ट प्रबन्धन हेतु प्रत्येक निकाय में एक एम0आर0एफ0 सेन्टर का निर्माण किया जाना है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु आपकी निकाय को पूर्व में धनराशि आवंटित की गयी थी, किन्तु आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य अभी तक प्रारम्भ नहीं किया गया है, जो शासन तथा निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ न किये जाने के संबंध में अपना स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय़ को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

30/1/24

(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0 / 1041 / नि0कैम्प / 2024 लखनऊः दिनांकः 30 जनवरी, 2024

कारण बताओ नोटिस

श्री अमित कुमार सिंह,
अधिशासी अधिकारी
नगर पंचायत भटनी बाजार,
जनपद–देवरिया।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। ठोस अपशिष्ट प्रबन्धन हेतु प्रत्येक निकाय में एक एम0आर0एफ0 सेन्टर का निर्माण किया जाना है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु आपकी निकाय को पूर्व में धनराशि आवंटित की गयी थी, किन्तु आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य अभी तक प्रारम्भ नहीं किया गया है, जो शासन तथा निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ न किये जाने के संबंध में अपना स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

30/1/24

(डॉ0 नितिन बंसल)
निदेशक / राज्य मिशन निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0 / 1040 / नि0कैम्प / 2024 लखनऊः दिनांकः 30 जनवरी, 2024

कारण बताओ नोटिस

श्री अनिल कुमार,
अधिशासी अधिकारी
नगर पंचायत चितबड़ा गांव,
जनपद–बलिया।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। ठोस अपशिष्ट प्रबन्धन हेतु प्रत्येक निकाय में एक एम0आर0एफ0 सेन्टर का निर्माण किया जाना है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु आपकी निकाय को पूर्व में धनराशि आवंटित की गयी थी, किन्तु आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य अभी तक प्रारम्भ नहीं किया गया है, जो शासन तथा निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ न किये जाने के संबंध में अपना स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

30/1/24
(डॉ0 नितिन बंसल)
निदेशक / राज्य मिशन निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1019/नि0कैम्प/2024 लखनऊः दिनांकः 10 जनवरी, 2024

कारण बताओ नोटिस

श्री अनिल कुमार,
अधिशासी अधिकारी
नगर पंचायत मनियर,
जनपद–बलिया।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। ठोस अपशिष्ट प्रबन्धन हेतु प्रत्येक निकाय में एक एम0आर0एफ0 सेन्टर का निर्माण किया जाना है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु आपकी निकाय को पूर्व में धनराशि आवंटित की गयी थी, किन्तु आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य अभी तक प्रारम्भ नहीं किया गया है, जो शासन तथा निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ न किये जाने के संबंध में अपना स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

30/1/24

(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1078 /नि0कैम्प/2024 लखनऊः दिनांकः 30 जनवरी, 2024

कारण बताओ नोटिस

श्री त्रिभुवन मिश्रा,
अधिशासी अधिकारी
नगर पंचायत नगरा,
जनपद–बलिया।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। ठोस अपशिष्ट प्रबन्धन हेतु प्रत्येक निकाय में एक एम0आर0एफ0 सेन्टर का निर्माण किया जाना है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु आपकी निकाय को पूर्व में धनराशि आवंटित की गयी थी, किन्तु आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य अभी तक प्रारम्भ नहीं किया गया है, जो शासन तथा निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ न किये जाने के संबंध में अपना स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

30/1/24

(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1017/नि0कैम्प/2024 लखनऊः दिनांकः 30 जनवरी, 2024

कारण बताओ नोटिस

सुश्री प्रतिमा सिंह,
अधिशासी अधिकारी
नगर पंचायत जहानागंज,
जनपद–आजमगढ़।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। ठोस अपशिष्ट प्रबन्धन हेतु प्रत्येक निकाय में एक एम0आर0एफ0 सेन्टर का निर्माण किया जाना है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु आपकी निकाय को पूर्व में धनराशि आवंटित की गयी थी, किन्तु आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य अभी तक प्रारम्भ नहीं किया गया है, जो शासन तथा निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ न किये जाने के संबंध में अपना स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

30/1/24

(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1036/नि0कैम्प/2024 लखनऊः दिनांकः 30 जनवरी, 2024

कारण बताओ नोटिस

श्री मुकेश कुमार,
अधिशासी अधिकारी
नगर पंचायत बिलराम,
जनपद–कासगंज।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। ठोस अपशिष्ट प्रबन्धन हेतु प्रत्येक निकाय में एक एम0आर0एफ0 सेन्टर का निर्माण किया जाना है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु आपकी निकाय को पूर्व में धनराशि आवंटित की गयी थी, किन्तु आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य अभी तक प्रारम्भ नहीं किया गया है, जो शासन तथा निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ न किये जाने के संबंध में अपना स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1015 /नि0कैम्प/2024 लखनऊः दिनांकः 30 जनवरी, 2024

कारण बताओ नोटिस

श्री रामकृष्ण वर्मा,
अधिशासी अधिकारी
नगर पंचायत कलान,
जनपद–शाहजहांपुर।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। ठोस अपशिष्ट प्रबन्धन हेतु प्रत्येक निकाय में एक एम0आर0एफ0 सेन्टर का निर्माण किया जाना है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु आपकी निकाय को पूर्व में धनराशि आवंटित की गयी थी, किन्तु आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य अभी तक प्रारम्भ नहीं किया गया है, जो शासन तथा निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ न किये जाने के संबंध में अपना स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

30/1/24

(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1014/नि0कैम्प/2024 लखनऊः दिनांकः 30 जनवरी, 2024

कारण बताओ नोटिस

श्रीमती प्रमिता सिंह,
अधिशासी अधिकारी
नगर पंचायत पयागपुर,
जनपद–बहराइच।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। ठोस अपशिष्ट प्रबन्धन हेतु प्रत्येक निकाय में एक एम0आर0एफ0 सेन्टर का निर्माण किया जाना है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु आपकी निकाय को पूर्व में धनराशि आवंटित की गयी थी, किन्तु आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य अभी तक प्रारम्भ नहीं किया गया है, जो शासन तथा निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ न किये जाने के संबंध में अपना स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

30/1/24

(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1033/नि0कैम्प/2024 लखनऊः दिनांकः 30 जनवरी, 2024

कारण बताओ नोटिस

श्री अनुराग शुक्ला,
अधिशासी अधिकारी
नगर पंचायत बेलसार,
जनपद–गोण्डा।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। ठोस अपशिष्ट प्रबन्धन हेतु प्रत्येक निकाय में एक एम0आर0एफ0 सेन्टर का निर्माण किया जाना है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु आपकी निकाय को पूर्व में धनराशि आवंटित की गयी थी, किन्तु आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य अभी तक प्रारम्भ नहीं किया गया है, जो शासन तथा निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ न किये जाने के संबंध में अपना स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

30/1/24

(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1012/नि0कैम्प/2024 लखनऊः दिनांकः 30 जनवरी, 2024

कारण बताओ नोटिस

श्री धनुषधारी सिंह,
अधिशासी अधिकारी
नगर पालिका परिषद करनैलगंज,
जनपद–गोण्डा।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। ठोस अपशिष्ट प्रबन्धन हेतु प्रत्येक निकाय में एक एम0आर0एफ0 सेन्टर का निर्माण किया जाना है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु आपकी निकाय को पूर्व में धनराशि आवंटित की गयी थी, किन्तु आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य अभी तक प्रारम्भ नहीं किया गया है, जो शासन तथा निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ न किये जाने के संबंध में अपना स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

30/1/24

(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1031/नि0कैम्प/2024 लखनऊः दिनांकः 30 जनवरी, 2024

कारण बताओ नोटिस

सुश्री रागिनी वर्मा,
अधिशासी अधिकारी
नगर पंचायत धानेपुर,
जनपद–गोण्डा।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। ठोस अपशिष्ट प्रबन्धन हेतु प्रत्येक निकाय में एक एम0आर0एफ0 सेन्टर का निर्माण किया जाना है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु आपकी निकाय को पूर्व में धनराशि आवंटित की गयी थी, किन्तु आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य अभी तक प्रारम्भ नहीं किया गया है, जो शासन तथा निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ न किये जाने के संबंध में अपना स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

30/1/24

(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1010/नि0कैम्प/2024 लखनऊः दिनांकः 30 जनवरी, 2024

कारण बताओ नोटिस

श्री संजय कुमार मिश्रा,
अधिशासी अधिकारी
नगर पालिका परिषद, गोण्डा,
जनपद–गोण्डा।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। ठोस अपशिष्ट प्रबन्धन हेतु प्रत्येक निकाय में एक एम0आर0एफ0 सेन्टर का निर्माण किया जाना है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु आपकी निकाय को पूर्व में धनराशि आवंटित की गयी थी, किन्तु आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य अभी तक प्रारम्भ नहीं किया गया है, जो शासन तथा निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ न किये जाने के संबंध में अपना स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

30.1.24

(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–2/1735/अधि0अधि0 /2024 लखनऊः दिनांकः 15 फरवरी, 2024

कार्यालय आदेश

स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु नगर पंचायत नगरा, जनपद बलिया को पूर्व में धनराशि आवंटित की गयी थी, किन्तु तत्समय नगर पंचायत, नगरा में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ नहीं किया गया, इस संबंध में निदेशालय के पत्र संख्या–पी0ए0/1038/ नि0कैम्प/2024, दिनांकः 30 जनवरी, 2024 द्वारा अधिशासी अधिकारी नगर पंचायत, नगरा को कारण बताओ नोटिस निर्गत करते हुए स्पष्टीकरण तीन कार्य दिवस में उपलब्ध कराये जाने एवं स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में कठो दण्डात्मक कार्यवाही किये जाने के निर्देश निर्गत किये गये। किंतु श्री त्रिभुवन मिश्रा, अधिशासी अधिकारी नगर पंचायत नगरा, जनपद बलिया द्वारा इस संबंध में स्पष्टीकरण उपलब्ध नहीं कराया गया, जो शासन तथा निदेशालय के आदेशों की घोर अवहेलना है।

अतः स्वच्छ भारत मिशन–नगरीय के अन्तर्गत नगर पंचायत, नगरा में एम0आर0एफ0 सेन्टर के निर्माण का कार्य न कराने तथा इस संबंध में कारण बताओ नोटिस का जवाब न दिया जाना शासकीय दायित्वों में घोर शिथिलता एवं लापरवाही का द्योतक है। उक्त कृत्य के लिए श्री त्रिभुवन मिश्रा, अधिशासी अधिकारी, नगर पंचायत नगरा, जनपद–बलिया को **'प्रतिकूल प्रविष्टि'** प्रदान की जाती है।

(डॉ0 नितिन बंसल)
निदेशक।

o/c

संख्या एवं दिनांक तदैव।

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1–विशेष सचिव, नगर विकास अनुभाग–4, उ0प्र0 शासन, लखनऊ।
2–जिलाधिकारी बलिया।।
3–अध्यक्ष नगर पंचायत नगरा, जनपद बलिया।
4–श्री त्रिभुवन मिश्रा, अधिशासी अधिकारी, नगर पंचायत नगरा, जनपद–बलिया।
5–चरित्र पंजिका में चस्पा करने हेतु।

15/2/24

(डॉ0 नितिन बंसल)
निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–2/1736 /अधि0अधि0 /2024 लखनऊः दिनांकः 15 फरवरी, 2024

कार्यालय आदेश

स्वच्छ भारत मिशन–नगरीय के अन्तर्गत मटेरियल रिकवरी फैसिलिटी (एम0आर0एफ0) सेन्टर को संचालित कराये जाने हेतु नगर पंचायत बिलराम, जनपद कासगंज को पूर्व में धनराशि आवंटित की गयी थी, किन्तु तत्समय नगर पंचायत, बिलराम में एम0आर0एफ0 सेन्टर के निर्माण का कार्य प्रारम्भ नहीं किया गया, इस संबंध में निदेशालय के पत्र संख्या–पी0ए0/1036/ नि0कैम्प/2024, दिनांकः 30 जनवरी, 2024 द्वारा अधिशासी अधिकारी नगर पंचायत, बिलराम को कारण बताओं नोटिस निर्गत करते हुए स्पष्टीकरण तीन कार्य दिवस में उपलब्ध कराये जाने एवं स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में कठोर दण्डात्मक कार्यवाही किये जाने के निर्देश निर्गत किये गये। किंतु श्री मुकेश कुमार, अधिशासी अधिकारी नगर पालिका परिषद सोरों जनपद कासगंज अतिरिक्त प्रभार नगर पंचायत बिलराम, जनपद कासगंज द्वारा इस संबंध में स्पष्टीकरण उपलब्ध नहीं कराया गया, जो शासन तथा निदेशालय के आदेशों की घोर अवहेलना है।

अतः स्वच्छ भारत मिशन–नगरीय के अन्तर्गत नगर पंचायत, बिलराम में एम0आर0एफ0 सेन्टर के निर्माण का कार्य न कराने तथा इस संबंध में कारण बताओं नोटिस का जवाब न दिया जाना शासकीय दायित्वों में घोर शिथिलता एवं लापरवाही का द्योतक है। उक्त कृत्य के लिए श्री मुकेश कुमार, अधिशासी अधिकारी नगर पालिका परिषद, सोरों जनपद कासगंज अतिरिक्त प्रभार नगर पंचायत बिलराम, जनपद कासगंज को **'प्रतिकूल प्रविष्टि'** प्रदान की जाती है।

(डॉ0 नितिन बंसल)
निदेशक।
o/c

संख्या एवं दिनांक तदैव।

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1–विशेष सचिव, नगर विकास अनुभाग–4, उ0प्र0 शासन, लखनऊ।
2–जिलाधिकारी कासगंज।
3–अध्यक्ष नगर पंचायत बिलराम, जनपद कासगंज।
4–श्री मुकेश कुमार, अधिशासी अधिकारी नगर पालिका परिषद सोरों जनपद कासगंज अतिरिक्त प्रभार नगर पंचायत बिलराम, जनपद कासगंज।
5–चरित्र पंजिका में चस्पा करने हेतु।

(डॉ0 नितिन बंसल)
निदेशक।
o/c

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0 / 1112 / नि0कैम्प / 2024 लखनऊः दिनांकः 04 अप्रैल, 2024

कारण बताओ नोटिस

श्री कृष्णचंद्र
तत्कालीन अधिशासी अधिकारी,
नगर पालिका परिषद देवरिया (देवरिया),
सम्प्रति संयुक्त नगर आयुक्त,
नगर निगम वाराणसी।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत म्युनिसिपल सॉलिड वेस्ट मैनेजमेंट प्लान्ट (एम0एस0डब्ल्यू0 प्लान्ट) को स्थापित कर संचालित कराया जाना था। सी0एण्ड डी0एस0 उ0प्र0 जल निगम–नगरीय द्वारा आपकी निकाय में सॉलिड वेस्ट मैनेजमेंट प्लान्ट का निर्माण कार्य पूर्ण कर दिया गया है। आपको मशीनरी क्रय कर सॉलिड वेस्ट मैनेजमेंट प्लान्ट को संचालित करना था, किन्तु आप द्वारा अपनी निकाय में प्लान्ट संचालन के संबंध में तत्समय कोई कार्यवाही प्रारम्भ नहीं की गयी है, जो शासन तथा राज्य मिशन निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में सॉलिड वेस्ट मैनेजमेंट प्लान्ट के संचालन का कार्य तत्समय प्रारम्भ न किये जाने के संबंध में स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

04/4/24

(डॉ0 नितिन बंसल)
निदेशक / राज्य मिशन
निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1111/नि0कैम्प/2024 लखनऊः दिनांकः 09 अप्रैल, 2024

कारण बताओ नोटिस

श्री संदीप कुमार सक्सेना,
अधिशासी अधिकारी,
नगर पालिका परिषद नगीना (बिजनौर)।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत म्युनिसिपल सॉलिड वेस्ट मैनेजमेंट प्लान्ट (एम0एस0डब्ल्यू0 प्लान्ट) को स्थापित कर संचालित कराया जाना था। सी0एण्ड डी0एस0 उ0प्र0 जल निगम–नगरीय द्वारा आपकी निकाय में सॉलिड वेस्ट मैनेजमेंट प्लान्ट का निर्माण कार्य पूर्ण कर दिया गया है। आपको मशीनरी क्रय कर सॉलिड वेस्ट मैनेजमेंट प्लान्ट को संचालित करना था, किन्तु आप द्वारा अपनी निकाय में प्लान्ट संचालन के संबंध में तत्समय कोई कार्यवाही प्रारम्भ नहीं की गयी है, जो शासन तथा राज्य मिशन निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में सॉलिड वेस्ट मैनेजमेंट प्लान्ट के संचालन का कार्य तत्समय प्रारम्भ न किये जाने के संबंध में स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

04/4/24

(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन
निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1110/नि0कैम्प/2024 लखनऊः दिनांकः 04 अप्रैल, 2024

कारण बताओ नोटिस

श्री दिनेश कुमार,
अधिशासी अधिकारी,
नगर पालिका परिषद मऊनाथ भंजन (मऊ)।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत म्युनिसिपल सॉलिड वेस्ट मैनेजमेंट प्लान्ट (एम0एस0डब्ल्यू0 प्लान्ट) को स्थापित कर संचालित कराया जाना था। सी0एण्ड डी0एस0 उ0प्र0 जल निगम–नगरीय द्वारा आपकी निकाय में सॉलिड वेस्ट मैनेजमेंट प्लान्ट का निर्माण कार्य पूर्ण कर दिया गया है। आपको मशीनरी क्रय कर सॉलिड वेस्ट मैनेजमेंट प्लान्ट को संचालित करना था, किन्तु आप द्वारा अपनी निकाय में प्लान्ट संचालन के संबंध में तत्समय कोई कार्यवाही प्रारम्भ नहीं की गयी है, जो शासन तथा राज्य मिशन निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में सॉलिड वेस्ट मैनेजमेंट प्लान्ट के संचालन का कार्य तत्समय प्रारम्भ न किये जाने के संबंध में स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

04/04/24

(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन
निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1109/नि0कैम्प/2024 लखनऊः दिनांकः 04 अप्रैल, 2024

कारण बताओ नोटिस

श्री इन्द्रपाल सिंह,
तत्कालीन अधिशासी अधिकारी,
नगर पालिका परिषद कैराना (शामली),
सम्प्रति अधिशासी अधिकारी,
नगर पालिका परिशद पिलखुवा (हापुड़)।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत म्युनिसिपल सॉलिड वेस्ट मैनेजमेंट प्लान्ट (एम0एस0डब्ल्यू0 प्लान्ट) को स्थापित कर संचालित कराया जाना था। सी0एण्ड डी0एस0 उ0प्र0 जल निगम–नगरीय द्वारा आपकी निकाय में सॉलिड वेस्ट मैनेजमेंट प्लान्ट का निर्माण कार्य पूर्ण कर दिया गया है। आपको मशीनरी क्रय कर सॉलिड वेस्ट मैनेजमेंट प्लान्ट को संचालित करना था, किन्तु आप द्वारा अपनी निकाय में प्लान्ट संचालन के संबंध में तत्समय कोई कार्यवाही प्रारम्भ नहीं की गयी है, जो शासन तथा राज्य मिशन निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में सॉलिड वेस्ट मैनेजमेंट प्लान्ट के संचालन का कार्य तत्समय प्रारम्भ न किये जाने के संबंध में स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

04/04/24

(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन
निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1108/नि0कैम्प/2024 लखनऊः दिनांकः 09-अप्रैल, 2024

कारण बताओ नोटिस

श्री विमलापति,
तत्कालीन अधिशासी अधिकारी,
नगर पालिका परिषद उरई (जालौन),
सम्प्रति अनुभागीय अधिकारी,
नगर निगम कानपुर।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत म्युनिसिपल सॉलिड वेस्ट मैनेजमेंट प्लान्ट (एम0एस0डब्ल्यू0 प्लान्ट) को स्थापित कर संचालित कराया जाना था। सी0एण्ड डी0एस0 उ0प्र0 जल निगम–नगरीय द्वारा आपकी निकाय में सॉलिड वेस्ट मैनेजमेंट प्लान्ट का निर्माण कार्य पूर्ण कर दिया गया है। आपको मशीनरी क्रय कर सॉलिड वेस्ट मैनेजमेंट प्लान्ट को संचालित करना था, किन्तु आप द्वारा अपनी निकाय में प्लान्ट संचालन के संबंध में तत्समय कोई कार्यवाही प्रारम्भ नहीं की गयी है, जो शासन तथा राज्य मिशन निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में सॉलिड वेस्ट मैनेजमेंट प्लान्ट के संचालन का कार्य तत्समय प्रारम्भ न किये जाने के संबंध में स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

04/04/24

(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन
निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0,
गोमती नगर विस्तार सेक्टर–7, लखनऊ।

पत्रांक–पी0ए0/1107/नि0कैम्प/2024 लखनऊः दिनांकः 04 अप्रैल, 2024

कारण बताओ नोटिस

सुश्री शालिनी गुप्ता,
तत्कालीन अधिशासी अधिकारी,
नगर पालिका परिषद खोड़ा मकनपुर (गाजियाबाद),
सम्प्रति अधिशासी अधिकारी,
नगर पालिका परिषद गजरौला (अमरोहा)।

स्वच्छ भारत मिशन–नगरीय का मुख्य उद्देश्य नगरीय निकायों को गार्बेज फ्री सिटी के रूप में विकसित किया जाना है, जिसके अन्तर्गत ठोस अपशिष्ट प्रबन्धन एक महत्वपूर्ण घटक है। राज्य मिशन निदेशालय द्वारा स्वच्छ भारत मिशन–नगरीय के अन्तर्गत म्युनिसिपल सॉलिड वेस्ट मैनेजमेंट प्लान्ट (एम0एस0डब्ल्यू0 प्लान्ट) को स्थापित कर संचालित कराया जाना था। सी0एण्ड डी0एस0 उ0प्र0 जल निगम–नगरीय द्वारा आपकी निकाय में सॉलिड वेस्ट मैनेजमेंट प्लान्ट का निर्माण कार्य पूर्ण कर दिया गया है। आपको मशीनरी क्रय कर सॉलिड वेस्ट मैनेजमेंट प्लान्ट को संचालित करना था, किन्तु आप द्वारा अपनी निकाय में प्लान्ट संचालन के संबंध में तत्समय कोई कार्यवाही प्रारम्भ नहीं की गयी है, जो शासन तथा राज्य मिशन निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में सॉलिड वेस्ट मैनेजमेंट प्लान्ट के संचालन का कार्य तत्समय प्रारम्भ न किये जाने के संबंध में स्पष्टीकरण 03 कार्य दिवस के भीतर निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

04/04/24
(डॉ0 नितिन बंसल)
निदेशक/राज्य मिशन
निदेशक।

नगरीय निकाय निदेशालय, उ0प्र0
सेक्टर–7 गोमती नगर विस्तार, लखनऊ।

संख्या–पी0एम0यू0/10652/429(11)/2024 लखनऊ:दिनांक: 09अगस्त, 2024

कारण बताओ नोटिस

अधिशासी अधिकारी,
नगर पालिका परिषद/नगर पंचायत, उ0प्र0,

स्वच्छ भारत मिशन–नगरीय अन्तर्गत वेट वेस्ट प्रोसेसिंग (Pit Composting) के निर्माण हेतु धनराशि का सीमा आवंटन किया गया था। वेट वेस्ट प्रोसेसिंग के निर्माण पूर्ण करने हेतु राज्य मिशन निदेशालय से पूर्व में भी दिशा–निर्देश दिये गये थे परन्तु आप द्वारा अभी तक पिट कम्पोस्ट निर्माण का कार्य पूर्ण नहीं किया गया है जबकि टेण्डर वर्ष 2023 में ही कर दिया गया था। (निकायवार टेण्डर की तिथि संलग्न) जो शासन/राज्य मिशन निदेशालय के आदेशों की अवहेलना है।

अतः आप द्वारा अपनी निकाय में वेट वेस्ट प्रोसेसिंग (Pit Composting) का कार्य पूर्ण न किये जाने के संबंध में कारण सहित अपना स्पष्टीकरण 03 कार्य दिवस के भीतर राज्य मिशन निदेशालय को उपलब्ध कराना सुनिश्चित करें। स्पष्टीकरण संतोषजनक न पाये जाने की स्थिति में आपके विरूद्ध कठोर दण्डात्मक कार्यवाही की जायेगी।

(अनुज कुमार झा)
राज्य मिशन निदेशक।

संख्या एवं दिनांक तदैव।
प्रतिलिपिः–निम्नलिखित को सूचनार्थ।

1. प्रमुख सचिव, नगर विकास अनुभाग–5 उ0प्र0 शासन लखनऊ।
2. अपर निदेशक, नगरीय निकाय निदेशालय, उ0प्र0।
3. सम्बन्धित जिलाधिकारी, उ0प्र0।
4. संबंधित स्टेट पी0एम0यू0, स्वच्छ भारत मिशन–नगरीय, उ0प्र0।
5. गार्ड फाइल।

9/8/24

(अनुज कुमार झा)
राज्य मिशन निदेशक।

- **ULBs wise Tender Details:**

PIT Composting 3 TPD					
District	**ULBs**	**Tender Issue Date**	**Work Order Issued**	**Construction Status**	**% Work Done**
Tender done 2023					
Azamgarh	Atrauliya (NP)	16/12/2023	Yes	Under construction	20.38%
Hardoi	Pihani (NPP)	18-12-2023	YES	Work Order Issued	15%
Lalitpur	Pali (NP)	22/11/2023	YES	Work in Progress	10%
Meerut	Karnawal (NP)	08-12-2023	YES	Under Construction	10%
Shamli	Kandhla (NPP)	17-July-2023	YES	Work Not Started	0%
Sonbhadra	Pipri (NP)	11.12.23	YES	Under Construction	10%
PIT Composting 5TPD					
District	**ULBs**	**Tender Issue Date**	**Work Order Issued**	**Construction Status**	**% Work done**
Tender done in 2023					
Etawah	Bharthana (NPP)	13.09.2023	Yes	Under Construction	50%
Etawah	Jaswantnagar (NPP)	21-10-2023	YES	Under Construction	30%
Hardoi	Bilgram(NPP)	16-12-2023	YES	Under Construction	45%
Hardoi	Pihani (NPP)	18-12-2023	Yes	Under Construction	30%
Jalaun	Kadaura (NP)	23.11.2023	Yes	Under Construction	40%
Jhansi	Ranipur (NP)	28-12-2023	yes	Under Construction	45%

Action Taken by State

4. An accountable committee has been constituted under chairmanship of Senior most officer of Namami Gange and Jalapurti Vibhag / Nagar Vikas Vibhag for Sewage Treatment Plant/Common Effluent Treatment Plant vide notification dated 8.9.2023 .

5. Regular meetings have been conducted by the Committee. The minutes of meeting of the Committee dated 18.10.2023, 14.12.2023, 12.04.2024.

6. The action taken by UP Jal Nigam against the erring officers/firms for delay in project completion and not maintaining STPs Compliant are given blow:

S.No	Action taken	Reason
1	Show cause issued to Chief Engineer and EE (E/M) vide letter dated 28.11.2023, UPJN (R), Varanasi	For delay in power connection at Mirzapur STP Project
2	Show cause issued vide letter dated 26.09.2023.	To Project Managers for delay in project completion of Kairana, Lucknow STP Projects
3	Show cause issued to firm vide letter dated 03.11.2023	To M/s SPCPL for delay in completion of Lucknow STP project

उत्तर प्रदेश शासन
संख्या–N.G.T-414/81–7–2023–44(रिट)/2016
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7
लखनऊ : दिनांक : 08 सितम्बर, 2023

कार्यालय ज्ञाप

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7, उ0प्र0 शासन के कार्यालय ज्ञाप संख्या–13/2019/एन0जी0टी0–257/55–पर्या0–2–2019–44(रिट)/2016, दिनांक 14 जून, 2019 द्वारा उ0प्र0 राज्य में पर्यावरण संरक्षण एवं प्रभावी प्रदूषण नियंत्रण सुनिश्चित कराये जाने तथा मा0 राष्ट्रीय हरित अधिकरण के निर्देशों के अनुपालन में की जाने वाली कार्यवाही के अनुश्रवण हेतु एक त्रिस्तरीय अनुश्रवण तंत्र स्थापित किया गया है, जो कि वर्तमान में क्रियाशील है।

2. मा0 सर्वोच्च न्यायालय द्वारा रिट पिटीशन (सिविल) संख्या–375/2022 पर्यावरण सुरक्षा समिति बनाम यूनियन ऑफ इण्डिया एवं अन्य के अंतर्गत उ0प्र0 राज्य द्वारा दाखिल की गयी मिसलेनियस एप्लीकेशन संख्या–356/2023 में दिनांक 20 मार्च, 2023 को निम्नवत् आदेश पारित किये गये हैं :

> *".....12 .We accordingly permit the applicant to move the National Green Tribunal with an application in that regard. The National Green Tribunal shall duly monitor compliance with the directions including the time-lines which have been spelt out in the order of this Court. It would be open to the applicant to place on the record of the Tribunal all material to indicate the bona fide steps which were taken to comply with the order of this Court and, if there were any genuine hindrances in doing so, the nature of the hindrances. The Tribunal would be at liberty in the exercise of its discretion to consider any request for a further extension of time.*
>
> *13. The National Green Tribunal is authorized in terms of the present order to suitably extend time should it be satisfied that all necessary steps have been pursued with a sufficient degree of alacrity. The Tribunal shall also take stock of the issues which have been set out above in relation to due monitoring of the performance of the STPs and steps for ensuring up-gradation and maintenance. The Tribunal shall also ensure that an accountable mechanism is set up in the State of Uttar Pradesh to take stock of the performance of the STPs, providing for adequate funds for up-gradation and maintenance as required and for attending to all other administrative issues and problems....."*

3. मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–593/2017 पर्यावरण सुरक्षा समिति एवं अन्य बनाम यूनियन ऑफ इण्डिया एवं अन्य के साथ ओ0ए0 संख्या–670/2018 अतुल सिंह चौहान बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय एवं अन्य के अंतर्गत स्टेट ऑफ उत्तर प्रदेश द्वारा दाखिल एम0ए0 संख्या–62/2023 में दिनांक 17.08.2023 को निम्न आदेश पारित किये गये हैं :

> *".....6. Now, the Hon'ble Supreme Court of India has directed this Tribunal to ensure that an accountable mechanism is set up in the State of Uttar Pradesh to monitor the compliances with regard to violation of Water (Prevention and Control of Pollution) Act, 1974. Since the State has constituted the Committee mentioned above, thus, the report and suggestions for better mechanisms is required for improvement of the existing Committee or to reconstitute by way of any addition of technical /administrative member. Further, the views of the Committee are also required to be sought.*

FE-1

7. Accordingly, the State of UP/Secretary, Environment/State PCB are directed to submit the report with regard to any reform required in the monitoring mechanism in the Committee or induction of any new technical/administrative member or change of members and till the decision is taken by this Tribunal, the Monitoring Committee as quoted above headed by Justice S.V.S. Rathore will continue to work in accordance with the order quoted above. The State may recommend the manner and method of mechanism to take the stock of performance of the STPs in the State of UP. In the meantime, the present Committee headed by Justice S.V.S. Rathore is directed to submit the compliance report in the light of order of the Hon'ble Supreme Court of India dated 20.03.2023 and to continue to function till further orders....."

4. मा0 सर्वोच्च न्यायालय के उक्त आदेश दिनांक 20.03.2023 तथा मा0 राष्ट्रीय हरित अधिकरण के उक्त आदेश दिनांक 17.08.2023 के अनुपालन में प्रदेश के अंतर्गत सीवेज ट्रीटमेंट प्लान्ट्स, कॉमन एफ्लूएन्ट ट्रीटमेंट प्लान्ट्स तथा ठोस अपशिष्ट प्रबन्धन सुविधाओं की स्थापना, उच्चीकरण तथा मानकों के अनुरूप संचालन हेतु उत्तरदायित्व का निर्धारण सुनिश्चित कराये जाने के उद्देश्य से उक्त अनुश्रवण की व्यवस्था के अंतर्गत संबंधित विभागों/एजेंसियों के स्तर पर 'उत्तरदायित्व निर्धारण' समितियों का निम्नवत् गठन करते हुए उनके द्वारा की जाने वाली कार्यवाही के बिन्दु निम्नवत् निर्धारित किये जाते हैं :

(अ) <u>सीवेज ट्रीटमेंट प्लान्ट्स/कॉमन एफ्लुएन्ट ट्रीटमेंट प्लान्ट्स उत्तरदायित्व निर्धारण समिति:</u>

i.	अपर मुख्य सचिव/प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन।	–	सदस्य
ii.	अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।	–	सदस्य
iii.	अपर मुख्य सचिव/प्रमुख सचिव, आवास एवं शहरी नियोजन/अवस्थापना एवं औद्योगिक विकास विभाग, उ0प्र0 शासन द्वारा नामित सचिव अथवा विशेष सचिव से अनिम्न अधिकारी।	–	सदस्य
iv.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण)।	–	संयोजक सदस्य
v.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय)।	–	सदस्य
vi.	सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।	–	सदस्य
vii.	अपर मुख्य सचिव/प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन द्वारा नामित एस0टी0पी0/सी0ई0टी0पी0 से संबंधित तकनीकी विशेषज्ञ।	–	सदस्य

<u>उक्त समिति के कार्यदायित्व निम्नवत् होंगे:</u>

i. समिति की अध्यक्षता नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग/नगर विकास विभाग, उ0प्र0 शासन के वरिष्ठतम अधिकारी (सदस्य) द्वारा की जायेगी।
ii. समिति द्वारा प्रदेश के अंतर्गत निर्माणाधीन एस0टी0पी0/सी0ई0टी0पी0 की परियोजनाओं तथा सीवेज एवं औद्योगिक उत्प्रवाह के शत-प्रतिशत शुद्धिकरण हेतु प्रस्तावित परियोजनाओं की संबंधित विभागों द्वारा मा0 राष्ट्रीय हरित अधिकरण में दाखिल की गई टाइमलाइन का परीक्षण कर निर्धारित टाइमलाइन के अनुसार इण्टरमीडिएट माइलस्टोन तय किये जायेंगे।

iii. समिति द्वारा उक्त इण्टरमीडिएट माइलस्टोन के आधार पर परियोजनाओं के कियान्यवयन की प्रगति की प्रत्येक त्रैमास में समीक्षा की जायेगी तथा परियोजनाओं की टाइमलाइन के उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा रिवर रिजुविनेशन समिति को उसके नोडल ऑफिसर यथा सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के माध्यम से प्रेषित की जायेगी।

iv. समिति द्वारा प्रदेश में स्थापित समस्त एस0टी0पी0/सी0ई0टी0पी0 के मानकों के अनुरूप संचालन हेतु प्रत्येक त्रैमास में समीक्षा की जायेगी तथा उल्लंघन की दशा में उत्तरदायित्व का निर्धारण, कर अपनी संस्तुति संबंधित विभागों को तथा रिवर रिजुविनेशन समिति को उसके नोडल ऑफिसर यथा सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के माध्यम से प्रेषित की जायेगी।

v. समिति का सचिवालय उ0प्र0 जल निगम (ग्रामीण) होगा।

(ब) <u>ठोस अपशिष्ट प्रबन्धन सुविधा उत्तरदायित्व निर्धारण समिति:</u>

i.	अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।	–	अध्यक्ष
ii.	अपर मुख्य सचिव/प्रमुख सचिव, आवास एवं शहरी नियोजन/अवस्थापना एवं औद्योगिक विकास विभाग, उ0प्र0 शासन द्वारा नामित विशेष सचिव से अनिम्न अधिकारी।	–	सदस्य
iii.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण) द्वारा नामित संयुक्त प्रबन्ध निदेशक।	–	सदस्य
iv.	प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय) द्वारा नामित संयुक्त प्रबन्ध निदेशक।	–	सदस्य
v.	सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा नामित मुख्य पर्यावरण अधिकारी।	–	सदस्य
vi.	निदेशक, सी0 एण्ड डी0एस0, उ0प्र0 जल निगम (नगरीय) द्वारा नामित अधिकारी।	–	सदस्य
vii.	मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण) द्वारा नामित अधिकारी।	–	सदस्य
viii.	मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय) द्वारा नामित अधिकारी।	–	सदस्य
ix.	अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन द्वारा नामित ठोस अपशिष्ट प्रबन्धन विशेषज्ञ।	–	सदस्य
x.	निदेशक, स्थानीय निकाय, उ0प्र0 लखनऊ।	–	संयोजक सदस्य

<u>उक्त समिति के कार्यदायित्व निम्नवत होंगे:</u>

i. समिति द्वारा प्रदेश के अंतर्गत निर्माणाधीन ठोस अपशिष्ट प्रबन्धन सुविधाओं की परियोजनाओं तथा ठोस अपशिष्ट के शत–प्रतिशत प्रबन्धन हेतु प्रस्तावित परियोजनाओं की संबंधित विभागों द्वारा मा0 राष्ट्रीय हरित अधिकरण में दाखिल की गई टाइमलाइन का परीक्षण कर निर्धारित टाइमलाइन के अनुसार इण्टरमीडिएट माइलस्टोन तय किये जायेंगे।

ii. समिति द्वारा उक्त इण्टरमीडिएट माइलस्टोन के आधार पर परियोजनाओं के कियान्यवयन की प्रगति की प्रत्येक त्रैमास में समीक्षा की जायेगी तथा परियोजनाओं की टाइमलाइन के उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा राज्य स्तरीय अपशिष्ट प्रबन्धन अनुश्रवण समिति को उसके समन्वयक यथा सचिव, नगर विकास

विभाग, उ0प्र0 शासन के माध्यम से प्रेषित की जायेगी।

iii. समिति द्वारा प्रदेश में स्थापित समस्त अपशिष्ट प्रबन्धन सुविधाओं के मानकों के अनुरूप संचालन हेतु प्रत्येक त्रैमास में समीक्षा की जायेगी तथा उल्लंघन की दशा में उत्तरदायित्व का निर्धारण कर अपनी संस्तुति संबंधित विभागों को तथा राज्य स्तरीय अपशिष्ट प्रबन्धन अनुश्रवण समिति को उसके समन्वयक यथा सचिव, नगर विकास विभाग, उ0प्र0 शासन के माध्यम से प्रेषित की जायेगी।

iv. समिति का सचिवालय स्थानीय निकाय निदेशालय, उ0प्र0 लखनऊ होगा।

5. उक्त समितियों द्वारा उत्तरदायित्व के निर्धारण के संबंध में की गयी संस्तुतियों के अनुसार संबंधित विभाग उत्तरदायी कार्मिक/फर्म/कॉन्ट्रैक्टर/वेंडर इत्यादि के विरूद्ध त्वरित यथोचित दण्डात्मक कार्यवाही यथा अनुशासनात्मक कार्यवाही, पर्यावरणीय क्षतिपूर्ति की वसूली आदि सुनिश्चित करेंगे ताकि मा0 सर्वोच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण के आदेशों का अक्षरशः अनुपालन सुनिश्चित हो सके। उत्तरदायित्व के निर्धारण के संबंध में संबंधित विभागों के द्वारा की गयी कार्यवाहियों का विवरण मा0 राष्ट्रीय हरित अधिकरण में समय- समय पर दाखिल की जाने वाली अनुपालन सूचनाओं के माध्यम से संबंधित विभागों द्वारा मा0 अधिकरण के समक्ष प्रस्तुत किया जायेगा।

Signed by दुर्गा शंकर मिश्र
Date: 07-09-2023 15:19:18
Reason: Approved

(दुर्गा शंकर मिश्र)
मुख्य सचिव।

संख्या एवं दिनांक तदैव।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :

1– कृषि उत्पादन आयुक्त, उ0प्र0 शासन।
2– अपर मुख्य सचिव/प्रमुख सचिव/सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति, नगर विकास, अवस्थापना एवं औद्योगिक विकास, आवास एवं शहरी नियोजन, पंचायती राज विभाग, उ0प्र0 शासन।
3– प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण/नगरीय), उ0प्र0 लखनऊ।
4– निदेशक, स्थानीय निकाय निदेशालय, उ0प्र0, लखनऊ/
5– निदेशक, सी0 एण्ड डी0एस0, उ0प्र0 जल निगम (नगरीय), लखनऊ।
6– मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण/नगरीय), उ0प्र0, लखनऊ।
7– समस्त मण्डलायुक्त/जिलाधिकारी, उ0प्र0।
8– समस्त सदस्य संयोजक/प्रभागीय वनाधिकारी, जिला पर्यावरण समिति, उ0प्र0।
9– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
10 गार्ड फाइल।

आज्ञा से,

(मनोज सिंह)
अपर मुख्य सचिव।

दिनांक 18.10.2023 का अध्यक्ष, उत्तरदायित्व निर्धारण समिति/प्रमुख सचिव नमामि गंगे एवं ग्रामीण जलापूर्ति की अध्यक्षता में आयोजित बैठक का कार्यवृत्त

बैठक में उपस्थित प्रतिभागियों की सूचना संलग्न है।

उ0प्र0 में स्थापित एस.टी.पी./सी.ई.टी.पी. के क्रियाशील व कम्पलाएण्ट व निर्माणाधीन परियोजनाओं की प्रगति की समीक्षा हेतु निम्न बिन्दुओं पर चर्चा हुई:–

i. सर्वप्रथम संयोजक द्वारा समिति के अध्यक्ष, सदस्यों व कार्यदायी संस्थाओं के प्रतिनिधियों को उत्तरदायित्व निर्धारण समिति के कार्यों एवं उद्देश्यों से अवगत कराया गया। तदोपरान्त बैठक में विभिन्न विभागों/कार्यदायी संस्थाओं द्वारा प्रदेश में संचालित एसटीपी सीईटीपी तथा निर्माणाधीन परियोजनाओं के सम्बन्ध में प्रस्तुतीकरण दिया गया।

ii. वर्तमान में प्रदेश में उ0प्र0 उपलब्ध सूची के आधार पर कुल 129 एस.टी.पी. स्थापित हैं जिनकी कुल शोधन क्षमता 4011 एम.एल.डी. है, जिनकी उपयोग क्षमता मात्र 3110.41 एम.एल.डी. ही है।

iii. संयोजक समिति द्वारा अवगत कराया गया कि स्थापित एस.टी.पी. में से वर्तमान में 114 ही क्रियाशील हैं जिनमें से सिर्फ 81 ही मानकों को प्राप्त कर रहे हैं तथा 08 एस.टी.पी. अक्रियाशील अवस्था में हैं।

iv. प्रदेश में शोधन क्षमता बढाये जाने के लिये विभिन्न कार्यक्रमों जैसे नमामि गंगे, अमृत आदि के अर्न्तगत 48 एस.टी.पी. निर्माणाधीन हैं तथा 18 एस.टी.पी. की योजनाएं निविदा प्रक्रिया में हैं।

v. उ0 प्र0 जल निगम (ग्रा0) विभाग द्वारा 37 एस.टी.पी. संचालित किये जा रहे हैं जिनमें से 5 एस.टी.पी. नॉन–कम्पलाएण्ट व 2 एस.टी.पी. अक्रियाशील हैं। मुख्य अभियन्ता (गंगा) द्वारा अवगत कराया गया कि सुल्तानपुर व रमना वाराणसी के अक्रियाशील दोनों एस.टी.पी. को क्रियाशील कर लिया गया है व मिर्जापुर के नॉन–कम्पलाएण्ट एस.टी.पी. को नवम्बर–2023 तक क्रियाशील कर लिया जायेगा। शेष 03 नॉन–कम्पलाएण्ट एस.टी.पी. जाजमऊ व बिनगवां को नवम्बर–2023 तक कम्पलाएण्ट कर लिया जायेगा। इसके अतिरिक्त यह भी अवगत कराया गया कि कानपुर स्थित एस.टी.पी. के रख–रखाव व संचालन में लापरवाही बरतने व गंगा व पाण्डु नदी को प्रदूषित करने के लिये उत्तरदायी फर्म M/s KRMPL के विरूद्ध पूर्व में प्राथमीकी, परिवाद भी दर्ज किया जा चुका है। इसके अतिरिक्त एन.एम.सी.जी., एस.एम.सी.जी. व जल निगम (ग्रा0) द्वारा कारण बताओ नोटिस भी निर्गत किये जा चुके हैं। अब तक जल निगम (ग्रा0) द्वारा फर्म के विरूद्ध रू0 7.15 करोड़ व उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा रू0 1.16 करोड का अर्थदण्ड/पर्यावरण क्षतिपूर्ति अधिरोपित की जा चुकी है।

6022/SG/23
VS(GM)
31-10-23
(आशीष तिवारी)
सचिव, vi.
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन।

उ0 प्र0 जल निगम (ग्रा0) विभाग द्वारा 35 एस.टी.पी. निर्माण की 15 परियोजनाएं प्रगति में हैं जिनमें विलम्ब से चल रही परियोजनाओं को यथाशीघ्र पूर्ण किये जाने के लिये मुख्य अभियन्ता (गंगा) द्वारा अवगत कराया गया कि पनखा कानपुर, कैराना, उन्नाव, सुल्तानपुर परियोजना के कार्य अक्टूबर–2023 में तथा मुजफ्फरनगर, बुढ़ाना, शुक्लागंज एवं लखनऊ परियोजना के कार्य दिसम्बर–2023 में पूर्ण कर लिये जायेंगें। निर्धारित करी गई समय–सीमा तालिका में अंकित है। इसके अतिरिक्त सुल्तानपुर परियोजना में कार्य के विलम्ब होने की दशा में फर्म के विरूद्ध रू0 9.0 करोड़ की, कैराना–शामली में रू0 32.0 लाख की, उन्नाव में 55.91 लाख की, शुक्लागंज में रू0 38.72 लाख की liquidated damage अधिरोपित किया जा चुका है। इसके साथ ही विलम्ब में चल रही परियोजनाओं के लिये उ0प्र0 जल निगम (ग्रा0) के संबधित परियोजना प्रबंधक को भी स्पष्टीकरण जारी किया गया है।

4040/VSGM/23
US(DC)/507
31.10.23
(घनश्याम मिश्र)
विशेष सचिव
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
उ० प्र० शासन

vii. आवास एवं शहरी नियोजन द्वारा प्रदेश में कुल 23 एस.टी.पी. संचालित हैं जिनमें से मेरठ विकास प्राधीकरण द्वारा संचालित 13 एस.टी.पी. नॉन–कम्पलाएण्ट तथा मुरादाबाद व लखनऊ

SO-3
31.10.2023
(दिनेश कुमार सिंह)
अनुसचिव
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
उ0प्र0 शासन

DPS
31/10/23

S.O-7
31/10/2023

विकास प्राधिकरण द्वारा स्थापित एक–एक एस.टी.पी. अक्रियाशील स्थिति में है। उपाध्यक्ष मेरठ विकास प्राधीकरण द्वारा अवगत कराया गया कि 13 एस.टी.पी. में से तीन एस.टी.पी. पर सी.सी. टी. की स्थापना का कार्य पूर्ण कर एस.टी.पी. को कम्पलाएण्ट कर लिया गया है एवं 5 एस.टी. पी. सी.सी.टी. की स्थापना का कार्य नवम्बर–2023 तक पूर्ण कर लिया जायेगा। शेष 2 एस.टी. पी. पर सी.सी.टी. की स्थापना हेतु जल निगम (न0) द्वारा डी.पी.आर. विरचन प्रक्रिया में है तथा 3 एस.टी.पी. पर सी.सी.टी. की स्थापना के लिये जगह की अनुपलब्धता है। उपाध्यक्ष मुरादाबाद विकास प्राधीकरण द्वारा अवगत कराया गया कि मुरादाबाद स्थित 20 एम.एल.डी. एस.टी.पी. को क्रियाशील व कम्पलाएण्ट किया जा चुका है।

viii. उप मुख्य अभियन्ता, बनारस लोकोमोटिव वर्क्स, वाराणसी द्वारा अवगत कराया गया कि बी.एल. डब्लू. द्वारा स्थापित 12 एम.एल.डी. एस.टी.पी. को क्रियाशील व कम्पलाएण्ट बनाये जाने के लिये एजेन्सी का चयन किया जा रहा है।

ix. नगर विकास विभाग व उ0 प्र0 जल निगम (न0) के सक्षम प्रतिनिधि द्वारा प्रतिभाग नहीं किये जाने की वजह से उक्त विभाग द्वारा संचालित/निर्माणाधीन/प्रस्तावित योजनाओं की समीक्षा नहीं की जा सकी। उ0 प्र0 जल निगम (न0) द्वारा प्रस्तुत आख्या में अवगत कराया गया है कि उनके द्वारा संचालित 2 परियोजना विलम्ब से चल रही हैं गोरखपुर सीवरेज योजना जोन सी–2 पार्ट–1 के कार्यों में विलम्ब के कारण उत्तरदायी फर्म पर रू 22.62 करोड़ तथा जीएच कैनाल लखनऊ परियोजना पर रू 25.0 करोड़ का अर्थदण्ड अधिरोपित किया गया है।

x. औद्योगिक उत्प्रवाह सम्बन्धी शोधन परियोजनाओं पर वरिष्ठ पर्यावरण अभियन्ता, राज्य स्वच्छ गंगा मिशन–उ0प्र0 द्वारा निम्नानुसार अवगत कराया गया:–

1. ट्रोनिका सिटी स्थित 6 एम.एल.डी. सी.ई.टी.पी. के संचालन के लिये गठित एस.पी.वी. को हैण्डओवर किया जा चुका है। एन.एम.सी.जी. द्वारा दिये गये निर्देशों के क्रम में उक्त प्लांट 50 प्रतिशत क्षमता पर ट्रायल रन में कमप्लाइंट है।
2. 20 एम.एल.डी. सीईटीपी जाजमऊ में केस्को द्वारा अस्थाई विद्युत कनेक्शन दे दिया गया है एवं प्लान्ट में 10 एमएलडी एफ्ल्यूएण्ट के शोधन हेतु कमीशनिंग कार्य प्रारम्भ कर दी गई है।
3. बन्थर–उन्नाव में सीईटीपी में निर्माण कार्य की भौतिक प्रगति 31 प्रतिशत है एवं यह कार्य सितम्बर 2024 में पूर्ण किया जाना लक्षित है। आगामी कुम्भ जनवरी–2025 के दृष्टिगत कार्य को निर्धारित समयान्तर्गत पूर्ण किया जाना आवश्यक है।
4. उन्नाव 2.15 एमएलडी सीईटीपी में निर्माण कार्य हेतु दिनांक 07.09.2023 को एलओए जारी कर दिया गया है।
5. गीडा गोरखपुर मे सीईटीपी निर्माण हेतु निविदा प्रपत्र एनएमसीजी ने स्वीकृत कर दिये है एवं निविदा अपलोडिंग की कार्यवाही उ0प्र0 जल निगम (नगरीय) के स्तर पर लम्बित हैं।
6. BIDA भदोही के मुख्य कार्यपालक अधिकारी/जिलाधिकारी भदोही द्वारा अवगत कराया गया कि भदोही औद्योगिक विकास प्राधिकरण में निर्मित 01 एमएलडी सीईटीपी निर्माण उपरांत कभी चलाया नही गया, जिसकी वजह से यह निष्प्रयोज्य हो चुका है एवं यहां नया सीईटीपी बनाये जाने पर विचार किया जा रहा है।
7. यूपीसीडा जैनपुर कानपुर देहात के क्षेत्रीय प्रबन्धक द्वारा अवगत कराया गया कि जैनपुर कानपुर देहात का प्लान्ट उत्प्रवाह न होने के कारण वर्षों से बंद पड़ा हुआ था किन्तु क्षेत्र में अब फैक्ट्रियां संचालित हो गई है एवं उत्प्रवाह के शोधन हेतु बंद पड़े सीईटीपी को यूपीसीडा फिर से संचालन हेतु उन्यन का कार्य हेतु बजट आवंटित कर रहा है एवं जनवरी 2024 तक कार्य पूर्ण किया जाना लक्षित है।

2/8

अपर परियोजना निदेशक, राज्य स्वच्छ गंगा मिशन–उ0प्र0 द्वारा अवगत कराया गया कि उनके द्वारा दिनांक 17.10.2023 को एन.एम.सी.जी. नई दिल्ली से वाराणसी में वरूणा नदी के प्रदूषण के रोकथाम हेतु तैयार की गई डीपीआर की स्वीकृति के सम्बन्ध में विचार विमर्श किया गया जिसमें एन.एम.सी.जी. द्वारा पुर्नपरीक्षण कर डीपीआर स्वीकृत किये जाने हेतु सैद्धांतिक स्वीकृति व्यक्त की गई।

प्रस्तुतीकरण के उपरान्त अध्यक्ष, उत्तरदायित्व निर्धारण समिति द्वारा निम्न निर्देश दिये गये:–

- कानपुर स्थित उ0प्र0 जल निगम (ग्रा0) द्वारा स्थापित व M/s KRMPL संचालित 210 एम.एल.डी. एस.टी.पी. के संचालन हेतु अन्य विकल्पों पर विचार किया जाये। साथ ही परियोजना प्रबंधक, उ0प्र0 जल निगम (ग्रा0), कानपुर द्वारा इस संबध में स्पष्टीकरण भी प्राप्त किया जाये। विलम्बित परियोजनाओं में उत्तरदायित्व निर्धारण के संबंध कृत कार्यवाही पर संतोष व्यक्त किया गया। **कार्यवाही:–उ0प्र0 जल निगम (ग्रा0)**
- उ0प्र0 जल निगम (ग्रा0) द्वारा विलम्ब से चल रही परियोजनाओं को समयान्तर्गत पूरा किये जाने के लिये बैठक में निर्धारित समय–सीमा का अनुपालन सुनिश्चित किया जाये। **कार्यवाही:–उ0प्र0 जल निगम (ग्रा0)**
- मेरठ विकास प्राधिकरण द्वारा संचालित एस.टी.पी. जहां क्लोरिनेशन हेतु जगह की कमी है, तकनीकी सलाहकार, एस.एम.सी.जी. द्वारा स्थलीय निरीक्षण कर वैकल्पिक प्रस्ताव पर रिपोर्ट प्रस्तुत की जाए। **(कार्यवाही:–एस.एम.सी.जी. / एमडीए)**
- उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा नोएडा एवं ग्रेटर नोएडा में संचालित सभी एस.टी.पी. मासिक सूचना में निरन्तर कमप्लाइंट दर्शित किये जा रहे हैं जबकि तकनीकी सलाहकार, एस.एम.सी.जी. द्वारा माह जून एवं जुलाई–2023 में किये गये निरीक्षण में नोएडा में 2 नग एवं ग्रेटर नोएडा में 1 नग एस.टी.पी. नॉन–कमप्लाइंट पाये गये थे। अतः वस्तुस्थिति उ0प्र0 प्रदूषण नियंत्रण बोर्ड से प्राप्त की जाये।
(कार्यवाही:– उ0प्र0 प्रदूषण नियंत्रण बोर्ड)
- बी.एल.डब्लू, वाराणसी यथाशीघ्र एसटीपी को उच्चीकरण कराकर मानको के अनुरूप संचालन करने के लिये रोड–मैप 15 दिवस के भीतर प्रस्तुत करे। रोड–मैप प्रस्तुत न करने की दशा में अथवा प्रस्तुत करने के उपरान्त किया चरण पर अनावश्यक विलम्ब की दशा में उ0प्र0 प्रदूषण नियंत्रण बोर्ड नोटिस निर्गत करते हुये आवश्यक कार्यवाही करे व कृत कार्यवाही से समिति को अवगत कराये।
(कार्यवाही:–बी0एल0डब्लू, वाराणसी / उ0प्र0 प्रदूषण नियंत्रण बोर्ड)
- प्रदेश के सभी संचालित एस.टी.पी. एवं सी.ई.टी.पी. का राज्य स्वच्छ गंगा मिशन–उ0प्र0 के स्तर से सघन निरीक्षण कराया जाए। **(कार्यवाही:–एस.एम.सी.जी.)**
- औद्योगिक विकास विभाग अवगत कराये कि जैनपुर कानपुर देहात में सीईटीपी के उन्नयन कार्य में हो रहे विलम्ब हेतु उत्तरदायित्व निर्धारित करते हुये प्रदेश में स्थित सभी अक्रियाशील सी.ई.टी.पी. को क्रियाशील करने हेतु आगामी कार्ययोजना पाक्षिक माइलस्टोन के साथ समिति को यथाशीघ्र प्रस्तुत करे। **(कार्यवाही:–एस.एम.सी.जी.)**
- भदोही में निष्प्रयोज्य सी.ईटी.पी. के स्थान पर नये सी.ई.टी.पी. बनाये जाने हेतु कार्ययोजना यथाशीघ्र तैयार कराई जाये। **(कार्यवाही:–CEO, BIDA)**

- निर्माणाधीन आई एण्ड डी एवं एस.टी.पी. परियोजनाएं तथा औद्योगिक उत्प्रवाह के शोधन हेतु सी.ई.टी.पी. निर्माण की परियोजनाएं लक्षित समय से पूर्ण करायी जाएं।

अंत में सधन्यवाद बैठक समाप्त हुई।

संलग्नक–यथोक्त।

अनुराग श्रीवास्तव
प्रमुख सचिव, नमामि गंगे एवं ग्रामीण
जलापूर्ति विभाग/अध्यक्ष, उत्तरदायित्व
निर्धारण समिति

पत्र संख्या–1240/783/SMCG/02 **दिनांक** 26.10.2023

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य सचिव, उ0प्र0 शासन।
2. कृषि उत्पादन आयुक्त, उ0प्र0 शासन।
3. प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।
4. प्रमुख सचिव, आवास एवं शहरी नियोजन विभाग, उ0प्र0 शासन।
5. प्रमुख सचिव, औद्योगिक विकास विभाग, उ0प्र0 शासन।
6. सचिव, वन पर्यावरण एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन।
7. प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण) लखनऊ।
8. प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ।
9. मुख्य कार्यपालक अधिकारी, यू.पी.सीडा/नोएडा/ग्रेटर नोएडा/भदोही औद्योगिक विकास प्राधिकरण।
10. उपाध्यक्ष, मुरादाबाद विकास प्राधिकरण/मेरठ विकास प्राधिकरण।
11. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
12. मुख्य अभियन्ता, वाराणसी लोकोमोटिव वर्क्स, वाराणसी।

आज्ञा से,

26/10/23

(प्रवीण मिश्र)
संयुक्त प्रबंध निदेशक, उ0प्र.
जल निगम (ग्रा0)

Annexure

Time-line decided for Non-compliant STPs						
S.No.	Name	Capacity (MLD)	Utilization Capacity (MLD)	Year/ Technology	Time-line	Action taken Penalty imposed (Cr.)
1	Jajmau, Kanpur	5	5	1990/UASB	Mar-2024	-
2	Fatehgarh	2.7	2.7	1992/WSP	Jun-2024	-
3	Jalalpur Kannauj	13	13	2017/SBR	Compliant	-
4	Bharwara Lucknow	345	345	2011/UASB	Oct-2023	-
5	Trans Hindon (Indirapuram), Gaziabad	56	56	2000/UASB	Oct-2023	-
6	Dudaihada,Gaziabad	70	70	2000/UASB	Oct-2023	-
7	Kidwai Nagar, Mujaffar nagar	32.5	30.6	2002/OP	Oct-2023	-
8	Ayodhya	12	12	2014/UASB	Compliant	-
9	Ahara Road+Zone-A, Anoopsahar	0.805	0.4	2003/WSP	Oct-2023	-
10	Ahara Road (Shivanand Ashram) Zone B	1.75	0.9	2003/WSP	Oct-2023	-
11	Modinagar Ghaziabad	20	12	2023/SBR	Compliant	-
12	Ayodhya	6	4	2023/SBR	Compliant	-
13	Jharkhandi Gorakhpur	15	11.9	2015/SBR	Compliant	-
14	Banda	4	4	1979/OP	-	-
15	Jajmau, Kanpur	43	37	2020/ASP	Nov-2023	3.02
16	Bingwan, Kanpur	210	135	2015/UASB	Nov-2023	4.09
17	Jajmau, Kanpur	130	120	1998/ASP	Nov-2023	0.35
18	Pakka Pokhra,Mirzapur	14	14	1994/UASB	Nov-2023	-
19	Pandav Nagar, MeDA	03	2.7	2013/ASP	-	-
20	Pallav puram-1, MeDA	07	6.5	2012/ASP	Nov-2023	-
21	Lohiya Nagar , MeDA	10	2	2010/ASP	Nov-2023	-
22	Shatabdi Nagar, MeDA	15	4.8	2010/ASP	Nov 2023	-
23	Pallav puram-2 , MeDA	11	7	2008/MBBR	Jan-2024	-
24	Vedvyaspuri , MeDA	15	4.5	2010/ASP	Nov-2023	-
25	Rachapuram, MeDA	06	4.4	2011/ASP	Jan-2024	-
26	Shardapuri-1, MeDA	06	5.5	2010/ASP	-	-
27	Sainik Vihar, MeDA	06	5.95	2017/UASB	-	-
28	Modipuram Tiraha, MeDA	05	4.9	2016/ASP	Compliant	-
29	Sports Goods Complex, MeDA	07	4	2012/ASP	Nov-2023	-
30	Ganga Nagar, MeDA	10	3.8	2011/SBR	Compliant	-
31	Shardapuri Phase-2, MeDA	06	5.6	2012/ASP	Compliant	-
32	Firozabad	3	3	2014/OP	-	-

Time-line decided for Non-operational STPs						
S.No.	Name	Capacity (MLD)	Utilization Capacity (MLD)	Year/ Technology	Time-line	Action taken
1	Rampur	15	0	2015/UASB	-	-
2	Rampur	5	0	2016/SBR	Operational	-
3	Baniyapur	15	0	2018/SBR	Dec-2024	-
4	Sultanpur	05	0	2006/OP	Operational	-
5	Ramna	050	0	2021/SBR	Operational	-
6	Moradabad, MoDA	20	0	2017/SBR	Operational	-
7	Chitrakoot	3.42	3.42	2000/OP	-	-
8	Govardhan	2.76	2.76	2011/WSP	-	-
9	Varanasi Locomotive Work	12	0	1989/ASP	Consultant to be appointed by Dec-2023	-

Time-line decided for delayed STP Projects								
S.No.	Project	No of STP/ Capacity (MLD)	Date of start	Physical Progress (%)	Date of completion as per CB	Expected date of completion	Time-line	Action taken
1	Lucknow	120	Jul-2018	87	Mar-2020	Sep-2023	Dec-2023	25.0
2	Azamgarh	8	Jan-2022	60	Jan-2024	Jan-2024	Jan-2024	
3	Gorakhpur	10	Mar-2022	94	Mar-2023	Sep-2023	Oct-2023	22.62
4	Balrampur	8.5	May-2023	60	Nov-2023	Nov-2023	Nov-2023	-
5	Gorakhpur	10	Apr-2023	2	Sep-2024	Sep-2024	Sep-2024	-
6	Gorakhpur	30	Apr-2023	3	Mar-2025	Mar-2025	Mar-2025	-
7	Gorakhpur	38	Apr-2023	3	Mar-2025	Mar-2025	Mar-2025	-
8	Rehabilitation and O&M of Sewage Infrastructure at Kanpur and STP at Panka	30	Mar-2018	97.00	Oct - 2021	Oct - 2023	Nov-2023	0.32
9	I&D and STP works at Budhana town, Distt. Muzaffarnagar	10	Feb-2019	97.63	Jun - 2023	Jun – 2023	Jun-2023	-
10	I&D and STP works at Muzaffarnagar	54.50 (2 no.)	Jan-2019	88.75	Jun - 2023	Dec - 2023	Dec-2023	-
11	I&D and STP works at Kairana	15	Dec-2020	78.40	May-2023	Oct – 2023	Dec-2023	0.32
12	I&D and STP works at Unnao.	15	Jul-2017	95.00	Oct-2021	Jul – 2023	Oct-2023	0.56
13	I&D and STP works at Shuklaganj, Distt. Unnao	05	Jul-2017	76.50	Dec-2022	Oct – 2023	Dec-2023	0.39
14	I&D and STP works at Lucknow	42.5 (2 no.)	May-2020	49.02	Nov-2023	Nov-2023	Dec-2023	-

15	I&D and STP works at Sultanpur	17 (3 no.)	Dec – 2019	99.55	Nov-2021	Jul – 2023	Oct-2023	9.0
16	I&D and STP works at Mirzapur (HAM) including 15 years O&M.	17 (2 no.)	May-2020	74.00	Jan-2024	Jan-2024	Nov-2023	-
17	Sewerage works at Ghazipur (HAM) including 15 years O&M.	21	May-2020	73.50	Jan-2024	Jan-2024	Jan-2024	-
18	I&D and STP works at Fatehgarh - Farrukhabad (HAM) including 15 years O&M.	47.70 (2 no.)	Jan-2021	63.00	Jun-2024	Jun-2024	Jun-2024	-
19	I&D and STP works at Bareilly (HAM) including 15 years O&M.	63 (3 no.)	Jan-2019	83.50	Aug-2024	Aug-2024	Aug-2024	-
20	I&D and STP works at Moradubad (HAM) including 15 years O&M.	25	Jul-2018	26.00	Jan-2025	Jan-2025	Jan-2025	-
21	Rehabilitation/Renovation of Agra Sewerage Scheme (I&D works) (HAM) including 15 years O&M.	177.60 (13 no.)	May-2020	19.38	Apr-2025	Apr-2025	Apr-2025	-
22	I&D and STP works at Ayodhya (HAM) including 15 years O&M.	33	May-2021	50.59	Mar-2024	Mar-2024	Mar-2024	-
23	Ghaziabad	21.5 (1no.)		60	Aug-2023			
24	Jhansi	1/26		70	Jul-23			

Time-line decided for Under construction/non operational CETPs							
S.No.	Name	Capacity (MLD)	Executing Agency	Current status	Date of Sanction	Expected date of completion	Time-line
1	Jajmau	20	JTETA	83%	11.02.2019	Oct-2023	Apr-2024
2	Banthar, Unnao	4.5	BIPCC	31%	21.02.2020	Feb-2024	Sep-2024
3	Unnao	2.15	UTPCC	Non compliant	22.06.2020	LoA issued on 07.09.2023	-
4	Jainpur, Kanpur Dehat	2	UPSIDA	Non operational		Oct-2023	Jan-2024
5	GIDA, Gorakhpur	7.5	GIDA/ UPJN(U)	-	11.01.2022	Jul-2024	
6	Bhadohi	1	BIDA	Non operational			New plant to be proposed
7	Moradabad	2.4	UPSIDA	Non operational			

Note: Show cause letters has been issued to the respective Project Managers, UPJN (R) responsible for delay in work completion/non compliance of STP at Sultanpur, Kanpur, Shamli, Garh project by UP Jal Nigam (Rural). Notices/complaints have also been served to the responsible firm other than imposing penalty/Environmental Compensation for not achieving KPIs in Kanpur, Sultanpur, Shamli etc.

Attendance sheet Dated 18.10.2023

Sl.no.	Name	Designation	Contact details	Signature
1	Anurag Srivastava	Principal Secretary	NGERWS, GOUP	
2	Dr. Balker Singh	MD, UPJN(CR)		
3	Praveen Mishra	JMD, UPJN(CR)		
4				
5	Udai Bhanu Tripathi	Spl. Sec. Housing	9411545945	
6	Sandeep Kumar	CE(Ganga) UPJN(Rural)	8317071993	
7	Anil Kumar Gupta	TA, SMCG-UP, LKO	9412182537	
8	Neeraj Pandey	SEE, SMCG-UP, LKO	7651946918	
9	SMITA SRIVASTAVA	CHIEF PROJECT OFFICER	6307455136	
10	Ram Gopal	CEO UPPCB	7839891949	
11	Dr. Arunima Bajpai	ASO, UPPCB	7839891884	18/10/2023
12	Er. Vimal Kumar	EE. UPPCB	7839891961	18/10/2023
13	DM Bhadohi			
14	Brajesh Kumar			
15	Amitabh Ranjan Das			
16	Vc MeDA			
17	Radhakrishnan Tripathi	JMC	9451758000	

4921

360

Sl.no.	Name	Designation	Contact details	Signature
18	Ajeet Kumar	EE LDA	9910001566	
19	Kiran Chauhan			
20	MDA Moradabad			
21	Saket	DCE BLW		
22	R S Yadav	DGM, UPSIDA		
23	Shefali Srivastava	Tronica city ES, SMC	9956111902	
24				
25				
26				
27				
28				
29				
30				
31				
32				
33				
34				

File No:-70-2093/9/7/2023-2-

अध्यक्ष, उत्तरदायित्व निर्धारण समिति/प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति की अध्यक्षता में दिनांक 14.12.2023 को सम्पन्न द्वितीय बैठक का कार्यवृत।

बैठक में उपस्थित अधिकारी गण का उपस्थिति पत्रक संलग्न है। मुख्यालय से बाहर के अधिकारी गण द्वारा वर्चुअल प्रतिभाग किया गया ।

2- बैठक में प्रदेश में स्थापित एस. टी.पी/सी.ई.टी.पी के क्रियाशील व कम्प्लाएन्ट व निर्माणाधीन परियोजनाओं के संबंध में दिनांक 18.10.2023 को सम्पन्न बैठक में दिये निर्देशों के क्रम में अद्यतन प्रगति से निम्नानुसार अवगत कराया गया:-

I. अद्यतन उपलब्ध विवरण के अनुसार प्रदेश कुल 133 एस.टी.पी. स्थापित हैं, जिनकी कुल शोधन क्षमता 4110.90 एम.एल.डी. है। वर्तमान में 122 एस.टी.पी. ही क्रियाशील अवस्था में हैं, जिनमें से 99 एस.टी.पी. मानक प्राप्त है तथा 05 एस.टी.पी. अक्रियाशील अवस्था में हैं।

II. प्रदेश में शोधन क्षमता बढ़ाये जाने के उद्देश्य से विभिन्न कार्यक्रमों के अन्तर्गत, 44 एस.टी.पी. निर्माणाधीन हैं तथा 19 एस.टी.पी. निविदा प्रक्रिया में हैं।

III. उ0प्र0 जल निगम (नगरीय) द्वारा संचालित 54 एस.टी.पी. में से 38 एस.टी.पी. कम्प्लाएन्ट, 12 नॉन कम्प्लाएन्ट तथा 04 अक्रियाशील हैं। अवगत कराया गया कि अक्रियाशील 2.7 एम.एल.डी. फतेहगढ़ एस.टी.पी. नमामि गंगे के अन्तर्गत बन रहे 17.7 एम.एल.डी. के संचालित हो जाने के उपरान्त क्रियाशील हो जाएगा। नॉन कम्प्लाएन्ट 345 एम.एल.डी. भरवारा लखनऊ एस.टी.पी. व 32.5 एम.एल.डी. किदवईनगर, मुजफ्फरनगर एस.टी.पी. 31 दिसम्बर 2023 तक कम्प्लाएन्ट कर लिये जाएंगे तथा अक्रियाशील 15 एम.एल.डी, रामपुर को फरवरी 2024 को क्रियाशील कर लिया जाएगा।

IV. 56 एम.एल.डी, ट्रांस हिण्डन, (इन्दिरापुरम) गाजियाबाद एस.टी.पी. को जनवरी 2024 तक कम्प्लाएन्ट कर लिया जाएगा। आहार रोड जोन-ए व जोन-बी के 0.805 व 1.75 एम.एल.डी. एस.टी.पी. को डी.जी. सेट के माध्यम से संचालित किया जा रहा है। अवगत कराया गया कि 13 एम.एल.डी. एस.टी.पी. जलालपुर कन्नौज, 12 व 6 एम.एल.डी. एस.टी.पी. अयोध्या, वर्तमान में कम्प्लाएन्ट अवस्था में है। बांदा स्थित 04 एम.एल.डी. एस.टी.पी. अक्रियाशील है, परन्तु एस.टी.पी. पर आने वाला अधिकतम जल परकोलेट हो जाने की वजह से आउटलेट पर न्यूनतम मात्रा में जल प्रवाहित होता है। अवगत कराया गया कि प्रतापगढ़ स्थित 8.95 एम.एल.डी. एस.टी.पी. में सी.सी.टी. का कार्य पूर्ण कर लिया गया है, एस.टी.पी. शीघ्र ही कम्प्लाएन्ट हो जाएगा। 15 एम.एल.डी.

बनियापुर, कानपुर एस.टी.पी. को क्रियाशील किये जाने हेतु निविदा प्रक्रिया पूर्ण कर ली गयी है तथा कार्य 31 दिसम्बर 2024 तक पूर्ण करा लिया जाएगा।

V. लखनऊ, गोरखपुर व बलरामपुर में निर्माणाधीन परियोजनाओं की समय सीमा बढ़ा कर क्रमशः मार्च-2024, 31 दिसम्बर-2023 व मार्च-2024 कर दी गयी है।

VI. उ0प्र0 जल निगम (ग्रामीण) द्वारा 37 एस.टी.पी. का संचालन किया जा रहा है, जिनमें से 05 एस.टी.पी. नॉन कम्प्लाएन्ट हैं। अनूपशहर स्थित 1 व 1.5 एम.एल.डी. एस.टी.पी., अनूपशहर स्थित उ0प्र0 जल निगम (नगरीय) द्वारा संचालित 0.805 व 1.75 एम.एल.डी. एस.टी.पी. पर विद्युत कनेक्शन न होने व एस.टी.पी. के दूषित जल को उत्तर प्रदेश जल निगम (ग्रामीण) द्वारा संचालित एस.टी.पी. में छोड़ दिये जाने की वजह से नॉन कम्प्लाएन्ट हो गया है। पूर्व में नॉन कम्प्लाएन्ट 14 एम.एल.डी.एस.टी.पी. पक्का पोखरा, मिर्जापुर में स्टेबलाइजेशन का कार्य किया जा रहा है, एस.टी.पी. शीघ्र ही कम्प्लाएन्ट हो जाएगा। पूर्व में अक्रियाशील सुल्तानपुर व रमना एस.टी.पी. क्रियाशील कर लिया गया है।

VII. मिर्जापुर में निर्माणाधीन परियोजनाओं के कार्यों में अनावश्यक विलम्ब के कारण प्रकरण में दोषी/उत्तरदायी अधिकारियों को कारण बताओं नोटिस निर्गत की गयी है।

VIII. बैठक में आवास एवं शहरी नियोजन विभाग द्वारा अवगत कराया कि मेरठ विकास प्राधिकरण द्वारा संचालित 13 एस.टी.पी. में से 03 एस.टी.पी. को कम्प्लाएन्ट कर लिया गया है, 05 एस.टी.पी. पर क्लोरिनेशन का कार्य पूर्ण कर टेस्टिंग प्रक्रिया में है तथा शेष 05 एस.टी.पी. पर डिसइन्फेक्शन किये जाने के लिए डी.पी.आर. विरचन प्रक्रिया में है।

IX. नगर विकास विभाग द्वारा संचालित 04 एस.टी.पी. में से 02 एस.टी.पी. नॉन कम्प्लाएन्ट हैं, जिनमें से 3.42 एम.एल.डी. एस.टी.पी. चित्रकूट को कम्प्लाएन्ट किये जाने की कार्ययोजना प्रगति में है। गोवर्द्धन स्थित 2.76 एम.एल.डी. एस.टी.पी. को कम्प्लाएन्ट किये जाने की योजना स्वीकृत की है।

X. वाराणसी लोकोमोटिव वर्क्स द्वारा संचालित 12 एम.एल.डी. एस.टी.पी. अभी भी नॉन कम्प्लाएन्ट है। उप मुख्य अभियन्ता, डी.एल.डब्ल्यू. वाराणसी द्वारा अवगत कराया गया कि एस.टी.पी. को कम्प्लाएन्ट किये जाने हेतु डी.पी.आर. विरचन प्रक्रिया में है। एस.टी.पी. से निकलने वाला जल परिसर में उपयोग कर लिया जाता है।

XI. 30प्र0 जल निगम (नगरीय) द्वारा अवगत कराया गया कि वाराणसी स्थित 80 एम.एल.डी. एस.टी.पी. दीनापुर के स्थान पर 220 एम.एल.डी. एस.टी.पी. का निर्माण तथा 120 एम.एल.डी. एस.टी.पी., गोइठा की क्षमता बढ़ाये जाने का कार्य नमामि गंगे कार्यक्रम के अन्तर्गत किये जाने का प्रस्ताव है। परियोजना प्रबन्धक, 30प्र0 जल निगम (ग्रामीण), वाराणसी द्वारा अवगत कराया गया कि 120 एम.एल.डी. गोइठा एस.टी.पी. उत्तर प्रदेश जल निगम (नगरीय) द्वारा संचालित है, अतः राष्ट्रीय स्वच्छ गंगा मिशन द्वारा उक्त पर असहमति दी गयी है। बलिया में एस.टी.पी. निर्माण किये जाने के कार्य हेतु अनुबन्ध हस्ताक्षर कर लिया गया है।

XII. 20 एम.एल.डी. सी.ई.टी.पी. कानपुर के संबंध में वरिष्ठ पर्यावरण अभियन्ता, एस.एम.सी.जी. द्वारा अवगत कराया गया कि 10 एम.एल.डी. क्षमता पर प्लान्ट को स्टेबलाइज किया जा रहा है एवं अप्रैल 2024 तक प्लान्ट के सभी कार्य पूर्ण कर 20 एम.एल.डी. क्षमता पर चलाया जा सकेगा। निदेशक, JTETA द्वारा अवगत कराया गया कि पम्पिंग स्टेशन-3 पर पावर कनेक्शन की आवश्यकता है, जिसके लिए केस्को, कानपुर से अनुरोध किया जा रहा है। केस्को, कानपुर द्वारा अभी तक सी.ई.टी.पी. पर पर्मानेन्ट पावर कनेक्शन किये जाने हेतु निविदा प्रक्रिया का कार्य प्रारम्भ नहीं किया गया है।

XIII. निदेशक, बी.आई.पी.सी.सी. द्वारा अवगत कराया गया कि बन्थर सी.ई.टी.पी. की भौतिक प्रगति वर्तमान में 31 प्रतिशत है एवं कार्य पूर्ण होने की तिथि सितम्बर-2024 निर्धारित है।

XIV. ए.सी.ई.ओ. गीडा गोरखपुर द्वारा अवगत कराया गया कि गीडा हेतु नमामि गंगे कार्यक्रम के अन्तर्गत स्वीकृत 7.5 एम.एल.डी. सी.ई.टी.पी. में डिस्टलरी एवं इलेक्ट्रोप्लेटिंग इकाई का उत्प्रवाह शोधित नहीं किया जा सकता, जिसके फलस्वरूप 1.5 एम.एल.डी. शोधन क्षमता के सी.ई.टी.पी. की आवश्यकता होगी। उक्त के क्रम में एन.एम.सी.जी., नई दिल्ली के साथ विचार-विमर्श किया जा रहा है।

3- प्रश्नगत प्रकरण में सम्पन्न प्रस्तुतीकरण के उपरान्त निम्नवत् निर्देश दिये गये:-

(1) आहार रोड जोन-ए व जोन-बी के 0.805 व 1.75 एम.एल.डी. एस.टी.पी पर आवश्यक कार्यवाही सुनिश्चित की जाए ताकि 1 व 1.5 एम.एल.डी. एस.टी.पी. को भी कम्प्लाएन्ट किया जा सके।

(कार्यवाही-30प्र0 जल निगम (नगरीय)/नगर विकास विभाग उत्तर प्रदेश शासन)

(2) मेरठ विकास प्राधिकरण द्वारा शेष 05 एस.टी.पी. पर भी डिसइन्फेक्शन का कार्य मार्च 2024 तक पूर्ण करा लिये जाये।

(कार्यवाही-मेरठ विकास प्राधिकरण)/आवास एवं शहरी नियोजन विभाग उत्तर प्रदेश शासन।)

(3) डी.एल.डब्ल्यू वाराणसी द्वारा लिखित रूप से बताया जाए कि उनके द्वारा जनित सीवेज परिसर में ही इस्तेमाल किया जाता है। अन्यथा की स्थिति में डिसइन्फेक्शन की व्यवस्था किये जाने तक एस.टी.पी. को कम्प्लाएन्ट किये जाने के लिए बायोरेमेडियेशन या अन्य कोई विकल्प अन्तरिम व्यवस्था के अन्तर्गत लिये जायें। उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उक्त के संबंध में आवश्यक कार्यवाही सुनिश्चित की जाय।

(कार्यवाही- डी.एल.डब्ल्यू वाराणसी/उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ) पर्यावरण वन एवं जलवायु परिवर्तन विभाग उत्तर प्रदेश शासन।)

(4) वाराणसी स्थित 80 एम.एल.डी. एस.टी.पी. दीनापुर के स्थान पर 220 एम.एल.डी. एस.टी.पी. का निर्माण का कार्य नमामि गंगे कार्यक्रम के अन्तर्गत किये जाने पर सहमति देते हुए उ0प्र0 जल निगम (ग्रामीण) द्वारा डी.पी.आर. शीघ्र ही राष्ट्रीय स्वच्छ गंगा मिशन को प्रेषित की जाऐ।

(कार्यवाही-उ0प्र0 जल निगम (ग्रामीण)/राज्य स्वच्छ गंगा मिशन लखनऊ)

(5) वाराणसी स्थित 120 एम.एल.डी. गोइठा एस.टी.पी. की क्षमता बढ़ाने व नाले से हो रहे ओवर फ्लो को डायवर्ट करने के लिए दिये गये प्रस्ताव पर असहमति व्यक्त की गयी। उक्त प्रस्ताव को नगर विकास विभाग द्वारा संचालित अमृत अथवा राज्य सेक्टर के अन्तर्गत कराया जाऐ

(कार्यवाही-उ0प्र0 जल निगम (नगरीय)/नगर विकास विभाग उत्तर प्रदेश शासन)

(6) स्वच्छ भारत मिशन 2.0 के अन्तर्गत बन रहे एस.टी.पी. की सूची व अद्यतन प्रगति शीघ्र ही उपलब्ध करायी जाए।

(कार्यवाही-नगर विकास विभाग)

(7) उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा प्रदेश में स्थापित एस.टी.पी. के कम्प्लाएन्ट/नॉन कम्प्लाएन्ट की प्रस्तुत की जा रही सूचना को पुनः सत्यापित करते हुए प्रेषित किया जाऐ।

(कार्यवाही- उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड)

(8) 20 एम.एम.डी. सी.ई.टी.पी. जाजमऊ पर पावर कनेक्शन के संबंध में आ रही समस्याओं के निस्तारण हेतु निदेशक JTETA एस.एम.सी.जी. को लिखित रूप से अवगत कराया जाऐ।

File No.76-2023(27)/2023-2-

(कार्यवाही-निदेशक, JTETA)

(9) गीडा में प्रस्तावित सी.ई.टी.पी. में शोधन क्षमता का निर्धारण त्वरित गति से कर निविदा प्रक्रिया को शीघ्र पूर्ण किया जाय।

(कार्यवाही-सी.ई.ओ., गीडा, गोरखपुर/ उ0प्र0 जल निगम (नगरीय)/नगर विकास विभाग उत्तर प्रदेश शासन)

उपरोक्त लिये गये निर्णयानुसार बैठक सधन्यवाद समाप्त हुई।

संलग्नक-यथोक्त।

Digitally Signed by अनुराग श्रीवास्तव
Date: 19-12-2023 18:22:26
Reason: Approved

(अनुराग श्रीवास्तव)
प्रमुख सचिव,

संख्या-1150/76-2-2023-E-1747760 तदविषयक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर मुख्य सचिव, औद्योगिक विकास विभाग, उ0प्र0 शासन।
2. अपर मुख्य सचिव, आवास एवं शहरी नियोजन विभाग, उ0प्र0 शासन।
3. प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।
4. सचिव, पर्यावरण वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन।
5. प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ।
6. मुख्य कार्यपालक अधिकारी, यू.पी.सीडा/नोएडा/ग्रेटर नोएडा/भदोही औद्योगिक विकास प्राधिकरण।
7. उपाध्यक्ष, मुरादाबाद विकास प्राधिकरण/मेरठ विकास प्राधिकरण।
8. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
9. मुख्य अभियन्ता, वाराणसी लोकोमोटिव वर्क्स, वाराणसी।

आज्ञा से,

(प्रवीण मिश्र)
विशेष सचिव।

(कार्यवाही-निदेशक, JTETA)

(9) गीडा में प्रस्तावित सी.ई.टी.पी. में शोधन क्षमता का निर्धारण त्वरित गति से कर निविदा प्रक्रिया को शीघ्र पूर्ण किया जाय।

(कार्यवाही-सी.ई.ओ.,गीडा, गोरखपुर/ उ0प्र0 जल निगम (नगरीय)/नगर विकास विभाग उत्तर प्रदेश शासन)

उपरोक्त लिये गये निर्णयानुसार बैठक सधन्यवाद समाप्त हुई।

संलग्नक-यथोक्त।

(अनुराग श्रीवास्तव)
प्रमुख सचिव,

संख्या-1150/76-2-2023-E-1747760 तद्विषयक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर मुख्य सचिव, औद्योगिक विकास विभाग, उ0प्र0 शासन।
2. अपर मुख्य सचिव, आवास एवं शहरी नियोजन विभाग, उ0प्र0 शासन।
3. प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।
4. सचिव, पर्यावरण वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन।
5. प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ।
6. मुख्य कार्यपालक अधिकारी, यू.पी.सीडा/नोएडा/ग्रेटर नोएडा/भदोही औद्योगिक विकास प्राधिकरण।
7. उपाध्यक्ष, मुरादाबाद विकास प्राधिकरण/मेरठ विकास प्राधिकरण।
8. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
9. मुख्य अभियन्ता, वाराणसी लोकनिर्माण वर्क्स, वाराणसी।

आज्ञा से,

Digitally Signed by प्रवीण मिश्र
(प्रवीण मिश्र)
Date: 20-12-2023 17:21:32
विशेष सचिव।
Reason: Approved

Time-line decided for Under construction/non operational CETPs							
S.No.	**Name**	**Capacity (MLD)**	**Executing Agency**	**Current status**	**Date of Sanction**	**Expected date of completion**	**Time-line**
1	**Jajmau**	20	JTETA	83%	11.02.2019	Oct-2023	Apr-2024
2	**Banthar, Unnao**	4.5	BIPCC	31%	21.02.2020	Feb-2024	Sep-2024
3	**Unnao**	2.15	UTPCC	Non compliant	22.06.2020	LoA issued on 07.09.2023	-
4	**Jainpur, Kanpur Dehat**	2	UPSIDA	Non operational		Oct-2023	DPR prepared
5	GIDA, **Gorakhpur**	7.5	GIDA/ UPJN(U)	-	11.01.2022	Jul-2024	-
6	**Bhadohi**	1	BIDA	Non operational			New plant to be proposed
7	**Moradabad**	2.4	UPSIDA	Non operational			-

Note: Show cause letter has been issued to the respective Project Managers responsible for delay in project completion by UP Jal Nigam (Rural). Notices/complaints have also been served to the responsible firm other than imposing penalty/Environmental Compensation for not achieving KPIs. -

	Lucknow							
15	I&D and STP works at Sultanpur	17 (3 no.)	Dec – 2019	99.55	Nov-2021	Jul – 2023	Oct-2023	Under trial run
16	I&D and STP works at Mirzapur (HAM) including 15 years O&M.	17 (2 no.)	May-2020	74.00	Jan-2024	Jan-2024	Nov-2023	STP under stabilization
17	Sewerage works at Ghazipur (HAM) including 15 years O&M.	21	May-2020	73.50	Jan-2024	Jan-2024	Jan-2024	-
18	I&D and STP works at Fatehgarh - Farrukhabad (HAM) including 15 years O&M.	47.70 (2 no.)	Jan-2021	63.00	Jun-2024	Jun-2024	Jun-2024	-
19	I&D and STP works at Bareilly (HAM) including 15 years O&M.	63 (3 no.)	Jan-2019	83.50	Aug-2024	Aug-2024	Aug-2024	-
20	I&D and STP works at Moradabad (HAM) including 15 years O&M.	25	Jul-2018	26.00	Jan-2025	Jan-2025	Jan-2025	-
21	Rehabilitation/Renovation of Agra Sewerage Scheme (I&D works) (HAM) including 15 years O&M.	177.60 (13 no.)	May-2020	19.38	Apr-2025	Apr-2025	Apr-2025	-
22	I&D and STP works at Ayodhya (HAM) including 15 years O&M.	33	May-2021	50.59	Mar-2024	Mar-2024	Mar-2024	-
23	Ghaziabad	21.5 (1no.)		60	Aug-2023	LoA issued on 17.11.2023		
24	Jhansi	1/26		95	Dec-2023	Dec-2023		

Time-line decided for Non-operational STPs					
S.No.	Name	Capacity (MLD)	Utilization Capacity (MLD)	Year/ Technology	Time-line
1	Rampur	15	0	2015/UASB	Feb-2024
2	Rampur	5	0	2016/SBR	Operational
3	Baniyapur	15	0	2018/SBR	Tender finalized
4	Sultanpur	05	0	2006/OP	Operational
5	Ramna	05	0	2021/SBR	Operational
6	Moradabad, MoDA	20	0	2017/SBR	Operational
7	Chitrakoot	3.42	3.42	2000/OP	Under tendering
8	Govardhan	2.76	2.76	2011/WSP	Project sanctioned
9	Varanasi Locomotive Work	12	0	1989/ASP	Interim measures to be taken if treated water is being discharged outside premised

Time-line decided for delayed STP Projects								
S.No.	Project	No of STP/ Capacity (MLD)	Date of start	Physical Progress (%)	Date of completion as per CB	Expected date of completion	Time-line	Action taken (Cr.))
1	Lucknow	120	Jul-2018	87	Mar-2020	Sep-2023	Mar-2024	2.5
2	Azamgarh	8	Jan-2022	60	Jan-2024	Jan-2024	Jan-2024	-
3	Gorakhpur	10	Mar-2022	94	Mar-2023	Sep-2023	Dec-2023	2.26
4	Balrampur	8.5	May-2023	60	Nov-2023	Nov-2023	Mar-2024	-
5	Gorakhpur	10	Apr-2023	2	Sep-2024	Sep-2024	Sep-2024	-
6	Gorakhpur	30	Apr-2023	3	Mar-2025	Mar-2025	Mar-2025	-
7	Gorakhpur	38	Apr-2023	3	Mar-2025	Mar-2025	Mar-2025	-
8	Rehabilitation and O&M of Sewage Infrastructure at Kanpur and STP at Panka	30	Mar-2018	97.00	Oct - 2021	Oct - 2023	Nov-2023	Under trial run
9	I&D and STP works at Budhana town, Distt. Muzaffarnagar	10	Feb-2019	97.63	Jun - 2023	Jun – 2023	Jun-2023	-
10	I&D and STP works at Muzaffarnagar	54.50 (2 no.)	Jan-2019	88.75	Jun - 2023	Dec - 2023	Dec-2023	-
11	I&D and STP works at Kairana	15	Dec-2020	78.40	May-2023	Oct – 2023	Dec-2023	0.32
12	I&D and STP works at Unnao.	15	Jul-2017	95.00	Oct-2021	Jul – 2023	STP under trial run	
13	I&D and STP works at Shuklaganj, Distt. Unnao	05	Jul-2017	76.50	Dec-2022	Oct – 2023	Dec-2023	0.39
14	I&D and STP works at	42.5 (2 no.)	May-2020	49.02	Nov-2023	Nov-2023	Dec-2023	-

Annexure

Time-line decided for Non-compliant STPs						
S.No.	**Name**	**Capacity (MLD)**	**Utilization Capacity (MLD)**	**Year/ Technology**	**Time-line**	**Action taken Penalty imposed (Cr.)**
1	Jajmau, Kanpur	5	5	1990/UASB	To be demmolished	-
2	Fatehgarh	2.7	2.7	1992/WSP	Jun-2024	-
3	Jalalpur Kannauj	13	13	2017/SBR	Compliant	-
4	Bharwara Lucknow	345	345	2011/UASB	Dec-2023	-
5	Trans Hindon (Indirapuram), Gaziabad	56	56	2000/UASB	Jan-2023	-
6	Dudailhada,Gaziabad	70	70	2000/UASB	Dec-2023	-
7	Kidwai Nagar, Mujaffar nagar	32.5	30.6	2002/OP	Dec-2023	-
8	Ayodhya	12	12	2014/UASB	Compliant	-
9	Ahara Road+Zone-A, Anoopsahar	0.805	0.4	2003/WSP	Maintained compliant using DG	-
10	Ahara Road (Shivanand Ashram) Zone B	1.75	0.9	2003/WSP		-
11	Modinagar Ghaziabad	20	12	2023/SBR	Compliant	-
12	Ayodhya	6	4	2023/SBR	Compliant	-
13	Jharkhandi Gorakhpur	15	11.9	2015/SBR	Compliant	-
14	Banda	4	4	1979/OP	Operational	-
15	Jajmau, Kanpur	43	37	2020/ASP	Jan-2024	3.44
16	Bingwan, Kanpur	210	135	2015/UASB	Feb-2024	4.45
17	Jajmau, Kanpur	130	120	1998/ASP	Jan-2024	0.35
18	Pakka Pokhra,Mirzapur	14	14	1994/UASB	Under stabilization	-
19	Pandav Nagar, MeDA	03	2.7	2013/ASP	DPR incorporating new technology under preparation	
20	Shardapuri-I, MeDA	06	5.5	2010/ASP		
21	Sainik Vihar, MeDA	06	5.95	2017/UASB		
22	Ganga Nagar, MeDA	10	3.8	2011/SBR	Compliant	-
23	Modipuram Tiraha, MeDA	05	4.9	2016/ASP	Compliant	-
24	Shardapuri Phase-2, MeDA	06	5.6	2012/ASP	Compliant	-
25	Lohiya Nagar , MeDA	10	2	2010/ASP	Chlorination system is under testing.	
26	Shatabdi Nagar, MeDA	15	4.8	2010/ASP		
27	Vedvyaspuri , MeDA	15	4.5	2010/ASP		
28	Pallav puram-1, MeDA	07	6.5	2012/ASP		
29	Sports Goods Complex, MeDA	07	4	2012/ASP		
30	Pallav puram-2 , MeDA	11	7	2008/MBBR	Jan-2024	-
31	Rachapuram, MeDA	06	4.4	2011/ASP	Jan-2024	-
32	Firozabad	3	3	2014/OP	Compliant	-

प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उत्तर प्रदेश शासन की अध्यक्षता में दिनांक 14.12.2023 को अपरान्ह 01:00 बजे से मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के क्रम में गठित उत्तरदायित्व निर्धारण समिति की समीक्षा बैठक में उपस्थित अधिकारियों की उपस्थिति पत्रक:-

क्र0 सं0	अधिकारी का नाम/पदनाम	विभाग का नाम	हस्ताक्षर
1	सचिन डा० पलकार सिंह, सचिव नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग उत्तर प्रदेश शासन।	———	
2	प्रवीण मीत, विशेष सचिव नमामि गंगे तथा ग्रामीण जलापूर्ति		
3	डा० आनु त्रिपाठी विशेष सचिव	आवास एवं शहरी नियोजन विभाग	
4	अनिल कुमार गुप्ता तकनीकी सलाहकार	शहरी सचिव गंगा पथ उ०प्र०	14.12.23
5	[illegible]	उ०प्र० जल निगम (ग्रामीण)	14.12.23
6	Neeraj Pandey	SMLG-UP	Neeraj
7	Sandeep Chauhan	SBM-U/DULB	Sandeep
8	D. P. Singh CE(N)	UPJN (U)	14/12/23
9	Amit Kumar Sonkar S.E.(N)	U.P.J.N.(U)	
10	Ajeet Kumar EE	LDA	
11	NEERAJ KUMAR EE	UPJN-Urban	

12	[illegible]	UPPCB, Lko	
13	Rajendra Singh, CEO	UPPCB, Lko	
14	Pranjal Tripathi	PMU, UDD	
15			
16			
17			
18			
19			
20			
21			
22			
23			
24			
25			
26			
27			

दिनांक 12.04.2024 को अध्यक्ष, उत्तर प्रदेश निवेश सुविधा/प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति की अध्यक्षता में आयोजित तृतीय बैठक का कार्यवृत्त

बैठक में उपस्थित प्रतिभागियों की सूची संलग्न है।

विशेष सचिव, नगामि गंगे तथा ग्रामीण जलापूर्ति द्वारा उत्तर प्रदेश में स्थापित एस.टी.पी./सी.ई.टी.पी. के क्रियाशील व कम्प्लाएन्ट तथा निर्माणाधीन परियोजनाओं की समीक्षा हेतु प्रथम बैठक दिनांक 14.12.2023 को निर्धारित की गयी समय सीमा की प्रगति के बारे में बिन्दुवार अवगत कराया गया:-

i. वर्तमान में प्रदेश में उपलब्ध सूची के आधार पर कुल 134 एस.टी.पी. स्थापित हैं, जिनकी कुल शोधन क्षमता 4120.90 एम.एल.डी. है। अवगत कराया गया कि वर्तमान में 128 एस.टी.पी. ही क्रियाशील अवस्था में हैं, जिनमें से 106 एस.टी.पी. कम्प्लाएन्ट, 29 एस.टी.पी. नॉन कम्प्लाएन्ट तथा 06 एस.टी.पी. अक्रियाशील अवस्था में हैं।

ii. उ0प्र0 जल निगम (नगरीय) द्वारा संचालित 54 एस.टी.पी. में से 46 एस.टी.पी. कम्प्लाएन्ट, 04 नॉन कम्प्लाएन्ट तथा 04 अक्रियाशील अवस्था में हैं। विभाग द्वारा अवगत कराया गया कि अक्रियाशील 2.7 एम.एल.डी. फतेहगढ़ एस.टी.पी. नमामि गंगे के अन्तर्गत बन रहे 17.7 एम.एल.डी. के संचालित हो जाने के उपरान्त क्रियाशील हो जाएगा। नॉन कम्प्लाएन्ट 345 एम.एल.डी. भरवारा एस.टी.पी. व 32.5 एम.एल.डी. किदवईनगर, मुजफ्फरनगर एस.टी.पी. अप्रैल 2024 तक कम्प्लाएंट कर लिये जायेगें। अक्रियाशील 15 एम.एल.डी. एसटीपी यूनिवर्सिटी कैम्पस में स्थापित है, जिसपर फ्लो नही प्राप्त हो रहा है, अक्रियाषील 15 एमएलडी बनियापुर, कानपुर एसटीपी पर टेण्डर फाइनल कर फर्म को कार्यादेष जारी कर दिया गया है। अक्रियाषील 4 एमएलडी बांदा एसटीपी को प्रदेष में स्थापित एसटीपी से हटाने का पुनः अनुरोध किया गया है। अवगत कराया गया है कि उ0प्र0 जल निगम (नगरीय) द्वारा संचालित सभी एसटीपी क्रियाशील व कम्लाएंट अवस्था में है।

iii. निर्माणाधीन परियोजना लखनऊ योजना जो कि मार्च 2024 में पूर्ण की जानी थी, अत्यन्त विलम्ब से चल रही है, जिसे अब जून 2024 तक पूर्ण किया जाना प्रस्तावित है। गोरखपुर एसटीपी योजना पूर्ण की जा चुकी है, बलरामपुर एसटीपी योजना मई 2024 मे पूर्ण किया जाना प्रस्तावित है। इसके अतिरिक्त गोरखपुर में चल रही परियोजनाओं में धीमी गति का कारण भूमि अनुपलब्धता बताया गया जिसे मार्च 2025 तक पूर्ण किया जाना लक्षित किया गया है।

Scanned with OKEN Scanner

Scanned with CamScanner

iv. उ0प्र0 जल निगम (ग्रामीण) द्वारा 36 एस.टी.पी. का संचालन किया जा रहा है, जिनमें से 03 एस.टी.पी. नॉन कम्प्लाएन्ट हैं। पूर्व बैठक में सूचित नान कम्प्लाएंट अनूपशहर स्थित 1 व 1.5 एम.एल.डी. एस.टी.पी. तथा नॉन कम्प्लाएन्ट 14 एम.एल.डी.एस.टी.पी. पक्का पोखरा, मिर्जापुर को कम्प्लाएन्ट कर लिया गया है। कानपुर स्थित मेसर्स के.आर.एम.पी.एल. द्वारा संचालित 43 व 130 एमएलडी जाजमऊ एसटीपी तथा 210 एमएलडी बिनगवां एसटीपी फर्म की लापरवाही की वजह से अभी नॉन कम्प्लाएंट अवस्था में है। फर्म द्वारा परियोजना को पूर्ण करने में विलम्ब व एसटीपी को लगातार नॉन कम्प्लाएंट रखने के कारण फर्म पर रु0 10.69 करोड़ का अर्थदण्ड अधिरोपित किया जा चुका है तथा फर्म को विभिन्न स्तर से कारण बताओ नोटिस भी निर्गत की गई है। इस सम्बन्ध में राज्य स्वच्छ गंगा मिशन द्वारा न्यायालय मुख्य महानगर मजिस्ट्रेट, कानपुर में परिवाद दाखिल किया गया है।

v. बैठक में आवास एवं शाहरी नियोजन विभाग द्वारा अवगत कराया कि उनके द्वारा प्रदेश में 22 एसटीपी संचालित किये जा रहे है, जिनमें से मेरठ विकास प्राधिकरण द्वारा संचालित 13 एसटीपी में से 08 पर क्लोरिनेशन का कार्य पूर्ण कर एसटीपी को कम्प्लाएंट कर लिया गया है तथा शेष 02 एस.टी.पी. को अप्रैल 2024 तक कम्प्लाएन्ट कर लिया जायेगा। शेष 02 एस.टी.पी. पर क्लारिनेशन की व्यवस्था जुलाई 2024 तक पूर्ण कर ली जायेगी तथा 01 एसटीपी पर इस कार्य हेतु डीपीआर बनाना प्रस्तावित है। अवगत कराया गया कि मुरादाबाद स्थित 20 एमएलडी एसटीपी क्रियाशील कर लिया गया है तथा लखनऊ स्थित 19 एमएलडी एसटीपी कालोनी में कम बसावट के कारण डिस्चार्ज न प्राप्त कर पाने के कारण अक्रियाशील है।

vi. नगर विकास विभाग द्वारा वर्तमान में कुल 05 एसटीपी संचालित है जिसमें से 02 एस.टी.पी. नॉन कम्प्लाएन्ट हैं, पूर्व में नान कम्प्लाएंट 3.42 एमएलडी चित्रकूट एसटीपी को कम्प्लाएन्ट किया जा चुका है। नान कम्प्लाएंट एसटीपी के विषय में कोई अधिकारी उपस्थित नही थे।

vii. पूर्व में नॉन कम्प्लाएन्ट वाराणसी लोकोमोटिव वर्क्स द्वारा संचालित 12 एम.एल.डी. एस.टी.पी. को कम्प्लाएंट कर लिया गया है। वर्तमान में नोएडा अथारिटी द्वारा संचालित सभी 08 एसटीपी नान कम्प्लएंट अवस्था में है परन्तु नोएडा अथारिटी के प्रतिनिधि द्वारा अवगत कराया गया कि उनकी रिपोर्ट के अनुसार अथारिटी द्वारा संचालित सभी 08 एसटीपी कम्प्लाएंट अवस्था में है।

Scanned with OKEN Scanner

viii. उ0प्र0 जल निगम (नगरीय) द्वारा अवगत कराया गया कि दिनांक 09.04.2024 को सम्पन्न बैठक में मुख्य सचिव महोदय द्वारा वाराणसी स्थित 80 एम.एल.डी. एस.टी.पी. दीनापुर के स्थान पर 220 एम.एल.डी. एस.टी.पी. का निर्माण कार्य उ0प्र0 जल निगम (ग्रामीण) के द्वारा नमामि गंगे कार्यक्रम के अन्तर्गत कराये जाने हेतु निर्देशित किया गया है। इसके अतिरिक्त वाराणसी में सिंचाई विभाग द्वारा बिछाये गये इन्टरसेप्टिंग सीवर की डी-सिल्टिंग व रेक्टीफिकेशन के कार्य सिंचाई विभाग द्वारा पूर्ण करते हुए 120 एमएलडी गोइंठा एसटीपी पर सीवेज पम्प करने हेतु पम्पिंग स्टेशन का निर्माण कार्य उ0प्र0 जल निगम (नगरीय) द्वारा किये जाने हेतु निर्देशित किया गया है। वरूणा में गिर रहे दुर्गा नाला को टैप व शोधन करने के कार्य हेतु पृथक से योजना स्वीकृत कराये जाने के निर्देश दिये गये।

ix. उक्त के सम्बन्ध में प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण) द्वारा अवगत कराया गया कि दुर्गा नाला को टैप व शोधन करने के कार्य हेतु डीपीआर एनएमसीजी को प्रेषित की जा चुकी है तथा 80 एम.एल.डी. एस.टी.पी. दीनापुर के स्थान पर 220 एम.एल.डी. एस.टी.पी. का निर्माण कार्य की डीपीआर मई 2024 तक बनाकर अनुमोदन हेतु एनएमसीजी प्रेषित कर दी जायेगी।

x. उ0प्र0 जल निगम (नगरीय) द्वारा बलिया में एस.टी.पी. निर्माण कार्य अमृत योजना में प्रारम्भ कर दिया गया है।

xi. 20 एम.एल.डी. सी.ई.टी.पी. कानपुर के संबंध में वरिष्ठ पर्यावरण अभियन्ता, एस.एम.सी.जी. द्वारा अवगत कराया गया कि 10 एम.एल.डी. क्षमता पर प्लान्ट को स्टेबलाइज किये जाने हेतु पुराने 36 एमएलडी सीईटीपी पर आ रहे 09 एमएलडी टेनरी उत्प्रवाह को डायवर्ट किया जाना है, उक्त के क्रम में संयुक्त प्रबन्ध निदेशक-उ0प्र0 जल निगम-नगरीय द्वारा अवगत कराया गया कि उनके स्तर से 20 एमएलडी सीईटीपी को टेनरी उत्प्रवाह डायवर्ट करने हेतु अनापत्ति दी जा चुकी है, परन्तु फर्म द्वारा उत्प्रवाह पानी नही दिया जा रहा है।

xii. अवगतक कराया गया कि बन्थर सी.ई.टी.पी. का कार्य प्रगति में है वर्तमान में भौतिक प्रगति 40 प्रतिशत है एवं अनुबंध के अनुसार कार्य पूर्ण होने की तिथि सितम्बर-2024 है। उन्नाव 2.15 सीईटीपी का अभी तक अनुबंध गठित नही हो पाया है एवं एनएमसीजी स्तर पर कार्यवाही लम्बित है।

xiii. गीडा गोरखपुर द्वारा अवगत कराया गया कि गीडा हेतु नमामि गंगे कार्यक्रम के अन्तर्गत स्वीकृत 7.5 एम.एल.डी. सी.ई.टी.पी. में डिस्टलरी (इंडियन ग्लायकोज लि0) एवं इलेक्ट्रोप्लेटिंग इकाई (गैलिएंट स्पात) का उत्प्रवाह शोधित नहीं किया जा

Scanned with OKEN Scanner

सकता, जिसके फलस्वरूप सीईटीपी की क्षमता पुनः निर्धारित किये जाने हेतु गीडा, जल निगम-नगरीय एवं एनएमसीजी द्वारा कार्यवाही की जा रही है।

xiv. डीजीएम यूपीसीडा द्वारा अवगत कराया गया कि जैनपुर-कानपुर देहात में स्थापित सीईटीपी के उन्नयन हेतु यूपीसीडा द्वारा राज्य स्वच्छ गंगा मिशन के माध्यम से एनएमसीजी को डीपीआर प्रस्तुत किया जा चुका है। यूपीसीडा रूमा में संचालित सीईटीपी वर्तमान में नॉन कम्प्लाएंट है एवं प्लान्ट को कम्प्लाएंट एवं क्षमता को अबग्रेड किये जाने हेतु रूमा में अटल योजना के तहत 03 एमएलडी नये सीईटीपी पर यूपीसीडा द्वारा विचार किया जा रहा है।

xv. मुख्य कार्यपालक अधिकारी,, बीडा, भदोही द्वारा अवगत कराया गया कि भदोही मे स्थित 01 एमएलडी सीईटीपी को निष्प्रयोज्य घोषित किया जा चुका है।

xvi. यूपीसीडा के प्रतिनिधि द्वारा अवगत कराया गया कि मुरादाबाद एस.ई.जेड में स्थित सीईटीपी औद्योगिक उत्प्रवाह की अनुपलब्धता के कारण अक्रियाशील है।

<u>प्रस्तुतीकरण के उपरान्त अध्यक्ष, उत्तरदायित्व निर्धारण समिति द्वारा निम्नवत् निर्देश दिये गयेः-</u>

- लखनऊ स्थित भरवारा एसटीपी व किदवईनगर-मुजफ्फरनगर में काफी समय से नान कम्प्लाएंट एसटीपी को शीघ्र ही कम्प्लाएंट किया जाये तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा इस सम्बन्ध में कार्यवाही की जाये। **(कार्यवाही-उ0प्र0 जल निगम-नगरीय/उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ)**
- लखनऊ योजना में निर्माणाधीन 120 एमएलडी एसटीपी को निर्धारित समय-सीमा जून 2024 तक अवश्य पूर्ण किया जाये तथा अन्यथा की दशा में अधिकतम अर्थदण्ड अधिरोपित किया जाये **(कार्यवाही-उ0प्र0 जल निगम-नगरीय)**
- गोरखपुर में निर्माणाधीन 03 एसटीपी में निर्माण कार्य की प्रगति को बढ़ाया जाये तथा इस सम्बन्ध में जिलाधिकारी गोरखपुर से समन्वय स्थापित कर कार्य पूर्ण कराया जाये। **(कार्यवाही-उ0प्र0 जल निगम-नगरीय)**
- कानपुर में मेसर्स के.आर.एम.पी.एल. द्वारा संचालित नान कम्प्लाएंट एसटीपी पर उ0प्र0 जल निगम द्वारा कड़ी कार्यवाही करते हुए अर्थदण्ड अधिरोपित किया जाये। **(कार्यवाही-उ0प्र0 जल निगम-ग्रामीण)**
- मेसर्स के.आर.एम.पी.एल. द्वारा कानपुर व उन्नाव में संचालित/निर्माणाधीन परियोजनाओं पर उ0प्र0 जल निगम, प्रदूषण नियंत्रण बोर्ड व राज्य स्वच्छ गंगा मिशन द्वारा अब तक की गई कार्यवाही की आख्या राष्ट्रीय स्वच्छ गंगा मिशन, नई

Scanned with OKEN Scanner

दिल्ली प्रेषित की जाये तथा मेसर्स के.आर.एम.पी.एल. से संचालन एवं अनुरक्षण के कार्य ले लिये जाने की संस्तुति प्रेषित की जाये। **(कार्यवाही-उ0प्र0 जल निगम-ग्रामीण/उ0प्र0 प्रदूषण नियंत्रण बोर्ड/राज्य स्वच्छ गंगा मिशन-उ0प्र0)**

- मेरठ विकास प्राधिकरण द्वारा संचालित नान कम्प्लाएंट एसटीपी को शीघ्र ही कम्पलाएंट किया जाये तथा तदुपरांत नान कम्प्लाएंट एसटीपी पर कड़ी कार्यवाही किये जाने की चेतावनी दी गई **(कार्यवाही-आवास एवं शहरी नियोजन विभाग)**
- नगर विकास विभाग द्वारा गोवर्धन नगर पालिका पंचायत में संचालित 2.76 एमएलडी एसटीपी के कम्प्लाएंट न होने पर अधिशासी अधिकारी, नगर पालिका पंचायत गोवर्धन से स्पष्टीकरण प्राप्त किया जाये। **(कार्यवाही-राज्य स्वच्छ गंगा मिशन-उ0प्र0)**
- नोएडा अथारिटी द्वारा संचालित व नान कम्प्लाएंट सभी 08 एसटीपी पर प्रदूषण नियंत्रण बोर्ड व नोएडा अथारिटी से आख्या प्राप्त की जाये। **(कार्यवाही-उ0प्र0 प्रदूषण नियंत्रण बोर्ड/नोएडा अथारिटी)**
- जाजमऊ 20 एमएलडी सीईटीपी मे पुराने सीईटीपी से टेनरी उत्प्रवाह डायवर्ट किये जाने उ0प्र0 जल निगम-नगरीय आवश्यक कार्यवाही की जाये। **(कार्यवाही-उ0प्र0 जल निगम-नगरीय)**
- उन्नाव में स्वीकृत 2.15 एमएलडी सीईटीपी में फर्म के साथ अनुबंध हस्ताक्षरित करने हेतु राष्ट्रीय स्वच्छ गंगा मिशन से समन्वय स्थापित किया जाये तथा निर्माण कार्य यथाशीघ्र प्रारम्भ किया जाये। **(कार्यवाही-राज्य स्वच्छ गंगा मिशन-उ0प्र0)**
- बंथर-उन्नाव में 4.5 एमएलडी सीईटीपी मे निर्माण कार्यों को गति प्रदान किये जाने हेतु एनएमसीजी एवं एसपीवी से समन्वय स्थापित किया जाये **(कार्यवाही-राज्य स्वच्छ गंगा मिशन-उ0प्र0)**
- भदोही औद्योगिक विकास प्राधिकरण में नये सीईटीपी के निर्माण हेतु डीपीआर बनाये जाने के लिए उ0प्र0 जल निगम-ग्रामीण से समन्वय स्थापित कर अग्रिम कार्यवाही प्रारम्भ की जाये **(कार्यवाही-भदोही औद्योगिक विकास प्राधिकरण/राज्य स्वच्छ गंगा मिशन-उ0प्र0)**
- गोरखपुर में स्थित इंडियन ग्लायकोल लि0 एवं इलेक्ट्रोप्लेटिंग इकाई (गैलिएंट इस्पात लि0) में संचालित ईटीपी का राज्य स्वच्छ गंगा मिशन, उ0प्र0 प्रदूषण नियंत्रण बोर्ड तथा गीडा के अधिकारियों द्वारा संयुक्त परीक्षण कराया जाये। **(कार्यवाही-राज्य स्वच्छ गंगा मिशन/उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ/गीडा, गोरखपुर)**

Scanned with OKEN Scanner

- उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा एसटीपी/सीईटीपी की मासिक रिपोर्ट उ0प्र0 जल निगम-ग्रामीण/नगरीय को भी प्रेषित की जाये। **(कार्यवाही-उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ)**

अंत में सधन्यवाद बैठक समाप्त हुई।

संलग्नक-यथोक्त।

(अनुराग श्रीवास्तव)
प्रमुख सचिव,
नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग/
अध्यक्ष, उत्तरदायित्व निर्धारण समिति

पत्र संख्या-

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवष्यक कार्यवाही हेतु प्रेषित।

1. निजी सचिव, कृषि उत्पादन आयुक्त,उ0प्र0 शासन।
2. प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।
3. प्रमुख सचिव, आवास एवं शहरी नियोजन विभाग, उ0प्र0 शासन।
4. प्रमुख सचिव, औद्योगिक विकास विभाग, उ0प्र0 शासन।
5. सचिव, वन पर्यावरण एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन।
6. प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय /ग्रामीण), लखनऊ।
7. जिलाधिकारी, कानपुर/उन्नाव।
8. मुख्य कार्यपालक अधिकारी, यू.पी.सी.डा./नोएडा/भदोही औद्योगिक विकास प्राधिकरण/गोरखपुर औद्योगिक विकास प्राधिकरण।
9. उपाध्यक्ष, मुरादाबाद विकास प्राधिकरण/मेरठ विकास प्राधिकरण।
10. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

आज्ञा से,

(डा0 राज शेखर)
प्रबन्ध निदेशक,उ0प्र. जल निगम (ग्रा0)/
सदस्य संयोजक, उत्तरदायित्व निर्धारण समिति

Scanned with OKEN Scanner

E-mail-ceganga @yahoo.in

उत्तर प्रदेश जल निगम(ग्रामीण)

प्रधान कार्यालय 6. राणा प्रताप मार्ग, लखनऊ 226001

पत्रांक :-428 /012-0026/2023 दिनांक :-28.11.2023

सेवा में,

श्री विशेश्वर प्रसाद,
कार्य0 मुख्य अभियन्ता (वा0क्षे0)/अधीक्षण अभियन्ता (म0कार्य0)
उ0प्र0 जल निगम (ग्रामीण)
वाराणसी।

विषयः- नमामि गंगे कार्यक्रम के अर्न्तगत जनपद मीरजापुर में निर्माणाधीन एस0टी0पी0 एवं पम्पिंग स्टेशन के कार्यों में अनावश्यक विलम्ब हेतु स्पष्टीकरण के सम्बन्ध में,

महोदय,

दिनांक 23.11.2023 को अधोहस्ताक्षरी की अध्यक्षता में नमामि गंगे कार्यक्रम की परियोजनाओं के समीक्षा के दौरान यह तथ्य प्रकाश में आया है कि जनपद मीरजापुर में निर्माणाधीन एस0टी0पी0 एवं पम्पिंग स्टेशन हेतु पावर कनेक्शन वर्तमान तक प्राप्त नही किया जा सका है एवं जिसे पूर्व में ही प्राप्त कर लिया जाना चाहिए था। उक्त योजना की कार्य प्रारम्भ की तिथि अप्रैल 2022 एवं पूर्ण होने की तिथि जनवरी 2024 द्वारा निर्धारित है।

उक्त बैठक में मिरजापुर एस.टी.पी. को क्रियाशील किये जाने के सम्बन्ध में परियोजना प्रबन्धक, गंगा प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम (ग्रामीण), वाराणसी द्वारा अवगत कराया गया कि मिरजापुर में निर्माणाधीन एस.टी.पी. को माह जनवरी-2024 में क्रियाशील कर लिया जायेगा, जिसके सम्बन्ध में कार्यदायी फर्म मेसर्स इ.एम.एस., इन्फ्राकॉन प्रा0लि0 (JV) मेसर्स इ.एम.आई.टी. के प्रतिनिधि द्वारा अवगत कराया गया कि निर्माणाधीन एस.टी.पी. पर विद्युत संयोजन वर्तमान तक नही हो पाया है।

उक्त के सम्बन्ध में अधिशासी अभियन्ता, खण्ड कार्यालय (वि0/यॉ), उ0प्र0 जल निगम (ग्रामीण), वाराणसी द्वारा अवगत कराया गया कि माह जून 2023 में उनके द्वारा बिजली विभाग से पावर कनेक्शन हेतु आगणन की मांग की गयी, जिसका आगणन माह अक्टूबर 2023 में प्राप्त हुआ। उक्त प्राप्त आगणन में बिजली विभाग द्वारा एक नया सब स्टेशन बनाने हेतु धनराशि भी सम्मिलित की गयी है, जिसके कारण पावर कनेक्शन की कुल लागत रु0 8.50 करोड़ है। इस सम्बन्ध में आपके द्वारा यह अवगत कराया गया कि इस सम्बन्ध में खण्ड कार्यालय द्वारा आपको कोई जानकारी नही दी गयी है एवं आप इस विषय के सम्बन्ध में अनभिज्ञ है। आपका उक्त कथन दर्शाता है कि न ही आपके द्वारा कार्यो में रूचि ली जाती है न ही अधीनस्थों पर प्रभावी नियंत्रण रखा जाता है। आपके इस लचर रवैये के कारण परियोजना हेतु आवश्यक पावर कनेक्शन के अधिष्ठापन के सम्बन्ध में कोई प्रभावी कार्यवाही नही की जा सकी, जिसके दृष्टिगत परियोजना में विलम्ब होना सम्भावित है।

उल्लेखनीय है कि एस.टी.पी. के विद्युत संयोजन हेतु प्रबन्ध निदेशक महोदय द्वारा विभिन्न बैठकों में समयान्तर्गत विद्युत संबोजन प्राप्त किये जाने हेतु निर्देशित किया जाता रहा है एंव उक्त के सम्बन्ध में इस कार्यलय के पत्र संख्या 249/012-0021/2023 दिनांक 15.07.2023 द्वारा निर्माणाधीन एस.टी.पी., एम. पी.एस. एवं आई.पी.एस. में विद्युत संयोजन के कार्य, निर्माण कार्य के साथ-साथ पूर्ण कराने हेतु निर्देशित किया गया है।

अतः आपको निर्देशित किया जाता है कि एस.टी.पी. के विद्युत संयेजन में विलम्ब हेतु पत्र प्राप्ति के 07 कार्यदिवसों में इस संबंध में अधोहस्ताक्षरी को अपना लिखित स्पष्टीकरण उपलब्ध करना सुनिश्चित करें।

29-11-23

(डॉ0 बलकार सिंह, IAS)
प्रबन्ध निदेशक

o/c
Sunday
26.11.23

E-mail- ceganga_upjn@yahoo.co.in

उत्तर प्रदेश जल निगम (ग्रामीण)

प्रधान कार्यालय – 6–राणा प्रताप मार्ग, लखनऊ

पत्रांकः– 344 /012–21(48)/2023 दिनांक : 26 09.2023

सेवा में,

मुख्य अभियन्ता (मेरठ क्षेत्र),
उ0प्र0 जल निगम (ग्रामीण),
मेरठ।

विषयः–**नमामि गंगे कार्यक्रम के अन्तर्गत जनपद शामली में कैराना के आई0 एण्ड डी0 एण्ड एस0टी0पी0 कार्य के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि नमामि गंगे कार्यक्रम के अन्तर्गत जनपद शामली के कैराना में आई0 एण्ड डी0 एण्ड एस0टी0पी0 क्षमता 15 एम0एल0डी0 का निर्माण कराया जा रहा है, जिसमें विद्युत/यॉन्त्रिक एवं विद्युत संयोजन सम्बन्धी कार्यों में अनावश्यक विलम्ब के परिणामस्वरूप एस.टी.पी. के समस्त कार्य पूर्ण कर कियाशील बनाना सम्भव नही हो पा रहा है।

उपरोक्त प्रकरण में परियोजना प्रबन्धक, नमामि गंगे इकाई, उ0प्र0 जल निगम (ग्रामीण), मुजफ्फरनगर द्वारा अवगत कराया गया है कि उक्त एस.टी.पी. के सिविल निर्माण कार्य लगभग पूर्ण हो चुके हैं। परन्तु विद्युत/यॉन्त्रिक एवं विद्युत संयोजन सम्बन्धी कार्य लम्बित है, जिससे योजना एस.टी.पी. कियाशील नही हो पा रही है, संज्ञान में आया है कि एस.टी.पी. के विद्युत/यॉन्त्रिक सम्बन्धी कार्यों में प्रयुक्त होने वाली सामग्री, वर्तमान तक कार्यस्थल पर उपलब्ध नही है, जिसके कारण कार्यों को पूर्ण कराने में विलम्ब हो रहा है।

उल्लेखनीय है कि मा0 एन0जी0टी0 में, योजना को निर्धारित समय–सीमा में पूर्ण किये जाने का शपथ–पत्र दाखिल किया गया है। उक्त योजना के निर्धारित समय–सीमा में पूर्ण न के कारण प्रगति समीक्षा में अप्रिय स्थिति का सामना करना पड़ता है एवं विभाग की छवि धूमिल होती है।

अतः आपसे अनुरोध है कि उक्त एस0टी0पी0 के विद्युत/यॉन्त्रिक एवं विद्युत संयोजन सम्बन्धी कार्यों को निर्धारित समय में पूर्ण न करने के सम्बन्ध में **अधिशासी अभियन्ता, खण्ड कार्यालय, (वि0/यॉ0), उ0प्र0 जल निगम (ग्रामीण), मेरठ से स्पष्टीकरण प्राप्त कर** एस.टी.पी. के विद्युत/यॉन्त्रिक कार्यों की प्रगति एवं सामग्री आपूर्ति से सम्बन्धित विस्तृत विवरण सहित आख्या उपलब्ध कराने का कष्ट करें।

भवदीय

26.9.23

(संदीप कुमार)
मुख्य अभियन्ता (गंगा)

पृ0सं0 एवं दिनांक उपरोक्तानुसार :–

प्रतिलिपि :–

1. निजी सचिव, प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण), लखनऊ को प्रबन्ध निदेशक महोदय के संज्ञानार्थ प्रेषित।
2. निजी सचिव, संयुक्त प्रबन्ध निदेशक (गंगा), उ0प्र0 जल निगम (ग्रामीण), लखनऊ को संयुक्त प्रबन्ध निदेशक महोदय के संज्ञानार्थ प्रेषित।

मुख्य अभियन्ता (गंगा)

E-mail- ceganga_upjn@yahoo.co.in

उत्तर प्रदेश जल निगम (ग्रामीण)

प्रधान कार्यालय – 6–राणा प्रताप मार्ग, लखनऊ

पत्रांकः– 346 /012–21(28)/2023 दिनांक :26 09.2023

सेवा में,

मुख्य अभियन्ता (लखनऊ क्षेत्र),
उ0प्र0 जल निगम (ग्रामीण),
लखनऊ।

विषयः–**नमामि गंगे कार्यक्रम के अन्तर्गत जनपद उन्नाव के 15 एम.एल.डी. एवं 05 एम.एल.डी. (शुक्लागंज) क्षमता के एस.टी.पी. के निर्माण कार्यों के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक आप भिज्ञ हैं कि नमामि गंगे कार्यक्रम के अन्तर्गत जनपद उन्नाव में 15 एम.एल.डी. एवं 05 एम.एल.डी. क्षमता के एस.टी.पी. के निर्माण कार्य कराये जा रहे हैं, जिसके निर्माण कार्यों की प्रगति निम्नवत् हैः–

Particular	UNNAO 15 MLD STP	SHUKLAGANJ 5 MLD STP
Effective Start Date	11th October 2019	15th March 2021
Total Milestones	8	8
Completed Milestone	7	6
Original Date for Completion	15th September 2021	14th December 2022
1st Extension of Time	25th May 2022	13th June 2023
2nd Extension of Time	15th October 2022	-
3rd Extension of Time	20th Dec. 2022	-
4th Extension of Time	15 March 2023	-
5th Extension of Time	30th April 2023	-
Actual Progress Till Date	95.00%	76.00%
Expected Completion Time	30.10.2023	30.12.2023

उपरोक्त तालिका से स्पष्ट है कि योजना की वास्तविक समापन तिथि कमशः उन्नाव की दिनांक 15.09.2021 एवं शुक्लागंज की दिनांक 14.12.2022 थी, जबकि समय–समय पर एन0एम0सी0जी0, नई दिल्ली द्वारा योजनाओं को कियाशील करने हेतु समयवृद्धि प्रदान की गयी है। वर्तमान तक कमशः उन्नाव की भौतिक प्रगति 95 प्रतिशत एवं सम्भावित समापन दिनांक 30.10.2023 एवं शुक्लागंज की भौतिक प्रगति 76 प्रतिशत एवं सम्भावित समापन दिनांक 30.12.2023 है। योजनाओं के कार्यों की प्रगति के दृष्टिगत उपरोक्त सम्भावित तिथियों में भी कार्य पूर्ण हो पाना सम्भव प्रतीत नही हो रहा है।

उल्लेखनीय है कि मा0 एन0जी0टी0 में, योजना को निर्धारित समय–सीमा में पूर्ण किये जाने का शपथ–पत्र दाखिल किया गया है। उक्त योजनाओं को कई बार समयवृद्धि के पश्चात् भी योजना पूर्ण न होने के कारण प्रगति समीक्षा में अप्रिय स्थिति का सामना करना पड़ता है एवं विभाग की छवि धूमिल होती है।

अतः आपसे अनुरोध है कि उपरोक्त दोनो एस0टी0पी0 के कार्यों को कई बार समयवृद्धि के पश्चात् भी कियाशील न करने के सम्बन्ध में उत्तरदायित्व निर्धारित करते हुए सम्बन्धित अधिकारी/कर्मचारी से स्पष्टीकरण प्राप्त कर विस्तृत विवरण सहित आख्या उपलब्ध कराने का कष्ट करें।

भवदीय

Sandeep 26.9.23

(संदीप कुमार)
मुख्य अभियन्ता (गंगा)

पृ0सं0 एवं दिनांक उपरोक्तानुसार :–

प्रतिलिपि :–

1. निजी सचिव, प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण), लखनऊ को प्रबन्ध निदेशक महोदय के संज्ञानार्थ प्रेषित।
2. निजी सचिव, संयुक्त प्रबन्ध निदेशक (गंगा), उ0प्र0 जल निगम (ग्रामीण), लखनऊ को संयुक्त प्रबन्ध निदेशक महोदय के संज्ञानार्थ प्रेषित।

मुख्य अभियन्ता (गंगा)

कार्यालय अधीक्षण अभियन्ता, निर्माण मण्डल,
उत्तर प्रदेश जल निगम(नगरीय),
निकट सूरज कुण्ड पार्क, रिवर बैंक कॉलोनी, लखनऊ–226018
ई–मेल:– gmgomti01@gmail.com

पत्रांक : 146/कैम्प(एस.ई.)/नि.ख-II /07 दिनांकः– 03 /11/2023

सेवा में,

मैसर्स शापूरजी पलोंजी एण्ड कम्पनी प्रा0 लि0,
एस0पी0 सेन्टर, 41/44, माइनू देसाई मार्ग,
कोलाबा, मुम्बई - 400 005,
ज्वांइट वेंचर–मैसर्स जी0एस0जे0, इनवो लि0,
51, हेमकुण्ट कालोनी, नई दिल्ली–110048
ई–मेलः das.balaram@shapoorji.com, amiya.sarkar@shapoorji.com
Kind Attention:- Mr. Reby Thomos

IMPORTANT NOTICE
(Regarding EOT-4)

विषयः– 120 एम0एल0डी0 एस0टी0पी0 के अवशेष निर्माण कार्यो को पूरा करने के संबंध में आपके द्वारा अनुबन्ध सं0 07/GM(gomti)/PM-TGPCU/2018-19 दिनांक 25.07.2019 के अंतर्गत समय वृद्धि हेतु प्रेषित पत्र सं SPCPL/Site-2015-16/UPJN/2023-24/975 दिनांक 31.10.2023 के सापेक्ष प्रेषित नोटिस।

आप अवगत ही हैं कि 120 एम0एल0डी0 क्षमता के एस0टी0पी0 का निर्माण जी0एच0 कैनाल के निर्माण हेतु **ज्वांइट वेंचर फर्म के रूप में मैसर्स शापूरजी पलोंजी एण्ड कम्पनी प्रा0 लि0(ज्वांइट वेंचर लीड पार्टनर) - मैसर्स जी0एस0जे0, इनवो लि0, (ज्वांइट वेंचर पार्टनर) के साथ** अनुबन्ध सं0 07/ GM (gomti) /PM-TGPCU/2018-19 दिनांक 25.07.2019 गठित किया गया था। अनुबंध में निर्धारित कार्यों के निर्माण हेतु कुल 20 माह की अवधि प्रदान करते हुये अन्य तत्संबंधी कार्यवाही पूर्ण किये जाने निम्नानुसार टाइम लाइन निर्धारित की गयी थीः-

S.No.	Details of work / Activity	Time period	Date
1	Date of start	-	25.07.2018
2	Total Period of construction	20 month	25.07.2018 to 24.03.2020
3	Trial & run	4 month	25.03.2020 to 24.07.2020
4	O & M period	12 month (after completion of trial run)	25.07.2020 to 24.07.2021
5	Date of completion	-	24.07.2021

अनुबन्ध में 120 एम0एल0डी0 क्षमता के एस0टी0पी0 का निर्माण जी0एच0 कैनाल के बहाव क्षेत्र की भूमि पर ही निर्मित किया जाना प्रस्तावित था। इसके फलस्वरूप अनुबन्धित फर्म निविदा के समय से ही इस तथ्य से पूर्ण रूप से भिज्ञ थी कि फर्म को सर्वप्रथम जी0एच0 कैनाल नाला रि-एलाइनमेंट का कार्य करना होगा। परन्तु अनुबन्धित ज्वाइंट वेंचर फर्म का प्रबंधन एवं तकनीकी तंत्र स्थलीय आवश्यकताओं के अनुरूप एस0टी0पी0 के निर्माण की कार्यवाही के प्रारम्भ से ही कार्य स्थल पर लेबर, शटरिंग, टी0एण्ड पी0 एवं अन्य आवश्यक संसाधन जुटाने में असफल रहा। विभाग के विभिन्न स्तरीय अधिकारियों द्वारा कार्य स्थल की कठिनाइयों का आंकलन करते हुए अपने स्थलीय निरीक्षणों एवं विभिन्न पत्रों के माध्यम से कार्य की प्राथमिकताओं का उल्लेख करते हुए कार्यस्थल पर वांछित लेबर व टी0एण्ड पी0 एवं अन्य आवश्यक संसाधनों की तैनाती हेतु कार्यवाही के निर्देश दिये जाते रहे हैं। निर्देशों के बावजूद भी फर्म द्वारा कभी भी अपनी कार्य प्रणाली में कोई सुधार नही किया गया। इसके परिणामस्वरूप अनुबन्ध में कार्य प्रारम्भ की तिथि के पश्चात 9 माह तक कोई बिल भुगतान हेतु प्रस्तुत न कर सकी एवं निर्धारित 20 माह की निर्माण कार्य अवधि के समाप्त होने पर फर्म मात्र 17 प्रतिशत कार्य ही पूर्ण कर सकी थी।

फर्म द्वारा BEP की कार्यवाही पूर्ण करने में 7 माह व्यतीत किये गये एवं विभाग द्वारा लेविल में आंशिक संशोधन कराये जाने की कार्यवाही में पुनः 5 माह अनावश्यक व्यतीत कर दिया गया था। यह कार्यवाही अनुबंध के अन्तर्गत फर्म द्वारा प्रस्तुत किये गये प्रथम बार चार्ट के अनुसार पूर्ण कर ली गयी होती तो विभाग द्वारा लेविल में संशोधन किये जाने हेतु बाध्य न होना पड़ता। फर्म द्वारा सीवेज ट्रीटमेन्ट प्लान्ट के निर्माण अत्यन्त विलंब किये जाने के फलस्वरूप और अधिक विलंब न हो इस कारण से ही विभाग द्वारा लेविल में आंशिक संशोधन कराये जाने का निर्णय लिया गया था। फर्म अपनी प्रबंधनीय अक्षमताओं/असफलताओं को विभाग पर थोपने का कुत्सित प्रयास करते हुये अनावश्यक पत्राचार करती रही है।

<u>नाला रिएलाइनमेंट कार्य एवं बार चार्ट की तुलनात्मक स्थितिः-</u>

नाला रि-एलाइनमेंट एवं रिटेनिंग वॉल के कार्यों हेतु आपके द्वारा कार्य प्रारम्भ की तिथि के पश्चात स्थलीय परिस्थितियों का आंकलन कर आवश्यक संसाधनों का नियोजन करते हुए ही 120 एम0एल0डी0 एस0टी0पी0 के निर्माण का प्रथम **<u>बार-चार्ट/शिड्यूल फॉर कम्पलीशन ऑफ वर्क्स</u>** दिनांक 14.09.2018 को प्रस्तुत किया गया था जिसमें नाला रि-एलाइनमेंट के कार्य को अप्रैल 2019 तक पूर्ण

करना निर्धारित किया गया था। फर्म ने कुछ संशोधन करते हुए बाद में पुनरीक्षित बार-चार्ट /शिड्यूल ऑफ कम्पलीशन भी प्रस्तुत किये गये परन्तु प्रत्येक बार-चार्ट में नाला रि-एलाइनमेंट के कार्य को शीर्ष प्राथमिकता पर रखा गया था। फर्म द्वारा प्रस्तुत बार-चार्ट के अनुसार नाला रि-एलाइनमेंट के कार्य की टाइमलाइन एवं उसके सापेक्ष उपलब्धि की स्थिति निम्नानुसार थी:-

S. No.	Time line/Barchart submission letters of Contractor		Scheduled time line for Nala Re-alignment work							Timeline for STP
	letter no.	Date	Start Date	Completion Date	Total period in months	Time elapsed from date of start-25.07.18 (in months)	Target	Achievement	Balance work	
1	SPCPL/UPJN/STP 120mld/2018-19/07	14.09.2018	29.10.2018	20.04.2019	6	9	100%	5%	95%	31.03.2020
2	SPCPL/Site-2015-16/UPJN/2018-19/107	25.07.2019	12.11.2018	11.04.2020	17	21	100%	20%	80%	20.02.2021
3	SPCPL/Site-2015-16/UPJN/2019-20/117	26.08.2019	12.11.2018	30.05.2020	18	22	100%	23%	77%	30.09.2020
4	SPCPL/Site-2015-16/UPJN/2019-20/133	09.08.2019	08.08.2019	30.09.2020	13	26	100%	37%	63%	30.09.2020
5	SPCPL/Site-2015-16/UPJN/2020-21/336	23.07.2020	-	27.10.2020	24	27	100%	40%	60%	30.12.2020

उपरोक्त तालिका से स्वतः स्पष्ट है कि फर्म द्वारा नाला रि-एलाइनमेंट एवं रिटेनिंग वॉल के क्रिटिकल एक्टिविटी के कार्य को 6 माह में पूर्ण करने हेतु प्रस्तुत टाइमलाइन के अनुरूप कार्यस्थल पर वांछित संसाधन तैनात कर आवश्यक कार्य पूर्ण कर दिया गया होता तो प्रागंण में जी0एच0 कैनाल/वर्षा के पानी के बहकर प्रवेश करने की सम्भावना शून्य हो जाती। फर्म द्वारा कितनी खेद जनक स्थिति उतपन्न कर दी गयी थी कि फर्म ने नाला रि-एलाइनमेंट एवं रिटेनिंग वॉल के क्रिटिकल एक्टिविटी के कार्य को 6 माह में पूर्ण करने का बार चार्ट प्रस्तुत किया गया था परन्तु 27 माह की अवधि में भी मात्र 40 प्रतिशत ही पूर्ण कर सकी थी। इसके फलस्वरूप न बल्कि यह परियोजना समय से पूर्ण कर ली जाती अपितु फर्म द्वारा नाला रि-एलाइनमेंट एवं रिटेनिंग वॉल के काम पूरा न करने के कारण वर्षा के पानी के प्रागंण में घुसने से क्षति दर्शाते हुए विभाग के समक्ष प्रस्तुत किये गये क्लेम की स्थिति उत्पन्न ही नहीं होती। यह स्थिति फर्म के कुप्रबंधन एवं इस प्रकार के कार्यों के निर्माण हेतु अक्षम रहने का परिणाम है।

उल्लेखनीय है कि विभाग द्वारा विभिन्न पत्रों एवं स्थलीय निरीक्षण रिर्पोट्स के माध्यम से फर्म को यह चेतावनी भी दी गई थी कि यदि फर्म द्वारा नाला रि-एलाइनमेंट एवं रिटेनिंग वॉल की क्रिटीकल एक्टिविटी समयबद्व पूर्ण नहीं करायी गई तो जी0एच0 कैनाल नाले का पानी कार्यस्थल में प्रवेश कर सकता है एवं निर्माण कार्य बाधित हो सकती है। परन्तु फर्म का स्थानीय प्रबंधन तंत्र अपनी प्रबंधनीय अक्षमताओं के कारण कार्यों को नियोजित एवं क्रियान्वित नहीं करा सका।

समय वृद्धि एवं फर्म द्वारा कराये गये निर्माण कार्य की स्थिति :-

फर्म द्वारा एस0टी0पी0 के निर्माण कार्य पूर्ण करने हेतु समय-समय पर पुनरीक्षित बार-चार्ट/शिड्यूल ऑफ कम्पलीशन/ कैचअप प्लान विभाग के समक्ष No Claim Certificate के साथ प्रस्तुत करते हुए अतिरिक्त समय (EOT) की मांग की गई। विभाग द्वारा शासन /प्रशासन तथा मा0 एन0जी0टी0 के निर्देशों के अनुपालनार्थ इस परियोजना को किसी भी स्थिति में अविलम्ब क्रियाशील किये जाने के उद्देश्य से फर्म के प्रार्थना पत्रों एवं विलम्ब के कारणों को मूल्यांकित करते हुए दण्डरहित तथा दण्डसहित समयवृद्वि प्रदान की गई परन्तु फर्म अपने ही बार-चार्ट/शिड्यूल ऑफ कम्पलीशन/ कैचअप प्लान के अनुसार लक्षित अवधि में योजना के कार्यो को पूर्ण नहीं कर सकी है। योजना में प्रदान अवधि एवं समयवृद्वि के सापेक्ष फर्म द्वारा प्राप्त की गई भौतिक प्रगति की निम्न तुलनात्मक स्थिति से स्वतः स्पष्ट होता है कि किस प्रकार फर्म निर्माण कार्यो हेतु निर्धारित कुल अवधि 20 माह के सापेक्ष 60 माह का समय उपभोग करने बावजूद भी STP के निर्माण सम्बंधी कार्यवाही को पूर्ण करने में असफल रही है:-

S. No.	Construction of 120 mld STP, GH Canal, Lucknow.	Status of achievement of physical progress with respect to Scheduled original date of completion & EOT				
		Total Scheduled Construction Period Including Trial & Run as per Contract – 25.07.2018 to 24.07.2020	EOT-1 – 25.07.2020 to 24.01.2021	EOT-2 – 25.01.2021 to 30.11.2022	EOT-3 – 01.12.2022 to 31.07.2023	Total Period Consumed by Firm for Construction of STP
		-	LD – Rs. 97.00 Lac	-	LD – Rs. 250.00 Lac	-
		24 month	06 month	22 month	08 month	60 month
1	Physcial Progress	17%	11%	37.50%	22.50%	88%
		17%	28%	65.50%	88%	88%

यह उल्लेखनीय है कि फर्म द्वारा अपनी स्वयं की प्लानिंग के अनुसार EOT-2 के सापेक्ष अवशेष कार्यों को पूर्ण करने हेतु दिनांक 30.04.2023 तक की समय वृद्धि प्रदान किये जाने की मांग करते हुये बार चार्ट प्रस्तुत करते हुये विभाग में समय वृद्धि हेतु अनुरोध पत्र प्रस्तुत किया गया था। विभाग द्वारा तत्समय अवशेष कार्यों को पूर्ण किये जाने हेतु आवश्यक समय का आंकलन करते हुये दिनांक 30.11.2022 तक EOT-2 के रूप में समय वृद्धि प्रदान की गयी थी। फर्म द्वारा अपने विभिन्न पत्रों में यह उल्लेख किया जाता रहा है कि विभाग द्वारा 5 month shortfall के साथ समय वृद्धि प्रदान की गयी है। यहां यह विचारणीय है कि फर्म द्वारा स्वयं दिनांक 30.04.2023

Gh-Br

24

तक की अपनी कार्य योजना के अनुसार भी कार्यों को पूर्ण नहीं करा सकी। इससे स्पष्ट है कि फर्म दिनांक 30.04.2023 तक अवशेष कार्यों को पूर्ण कराये जाने हेतु आवश्यक लेबर टी.एण्ड पी. व अन्य भौतिक एवं वित्तीय संसाधन तैनात करने में असफल रही है।

यह भी सूच्य है कि फर्म द्वारा इस सीवेज ट्रीटमेन्ट प्लान्ट के निर्माण कार्य में हुये विलम्ब के सापेक्ष प्रस्तुत किये गये विभिन्न क्लेम अनुबन्ध के प्राविधानों के विपरीत पाये जाने एवं किसी भी प्रकार के विलम्ब हेतु विभाग के उत्तरदायी न होने के आलोक में पूर्व में ही कार्यालय अधि0अभि0, निर्माण खण्ड-।।, उ0प्र0 जल निगम (नगरीय), लखनऊ (पूर्ववर्ती कार्यालय परियोजना प्रबंधक अस्थाई गोमती प्रदूषण नियंत्रण इकाई) के द्वारा अपने पत्र सं0 2191/कार्य-9/438, दिनांक 03.10.2020 के माध्यम वस्तुस्थिति से फर्म को अवगत कराते हुए अमान्य कर दिया गया था। उसके उपरान्त भी आपके द्वारा बार-बार की गयी अनुचित क्लेम की मांग अनुबंध के प्राविधानों के विपरीत होने के परिणाम स्वरूप विचार योग्य न पाये जाने के कारण अधि0अभि0, निर्माण खण्ड-।।, उ0प्र0 जल निगम (नगरीय), लखनऊ द्वारा विस्तृत विवरण के साथ आपको प्रेषित अपने कार्यालय पत्र सं0 2491/कार्य-9/466, दिनांक 14.11.2022 से स्थिति स्पष्ट की जा चुकी।

उक्त वस्तु स्थिति से पूर्णतः अवगत होते हुये फर्म द्वारा पुनः EOT-3 के सापेक्ष अवशेष कार्यों को पूर्ण करने हेतु दिनांक 31.07.2023 तक की समय वृद्धि की मांग की गयी थी एवं विभाग द्वारा फर्म की मांग के अनुरूप समय वृद्धि प्रदान कर दी गयी परन्तु एक बार फिर फर्म अपनी प्रबंधनीय अक्षमताओं के अनुरूप ही अवशेष कार्यों को पूर्ण कराये जाने हेतु आवश्यक लेबर टी.एण्ड पी. व अन्य भौतिक एवं वित्तीय संसाधन तैनात करने में असफल रही है।

यह उल्लेखनीय है कि फर्म वर्तमान तक मात्र 88 प्रतिशत कार्य ही पूर्ण कर सकी है। विभाग के स्तर से किसी प्रकार की कोई एन.ओ.सी. तथा एप्रूवल एवं भुगतान सम्बंधी कोई कार्यवाही लंबित नहीं रही है। ज्वांइट वेंचर फर्म द्वारा इस योजना के कार्यों हेतु निविदा प्रस्तुत करते समय अपनी कुल बिड कैपेसिटी रू. 12009.11 करोड़ दर्शायी गयी थी जबकि निविदित लागत मात्र रू. 234.30 करोड़ ही थी। इसके अतिरिक्त विभाग द्वारा निर्माण कार्यों हेतु मोबिलाइजेशन एडवांस के रूप में रु. 23.43 करोड़ का की राशि भी उपलब्ध करा दी गयी थी। फर्म पर अभी भी रू0 4.26 करोड़ मोबिलाइजेशन एडवांस रिकवरी हेतु शेष है। इसके बावजूद भी फर्म निर्माण कार्यों हेतु आवश्यक लेबर, सामग्री, टी0एण्ड0पी0 एवं अन्य आवश्यक संशाधनों को कार्यस्थल पर उपलब्ध नहीं करा सकी तथा कार्यस्थल पर लेबर, टी.एण्ड पी. की सदैव कमी बनी रही। इसके साथ-साथ प्रारम्भ से ही कंक्रीट आपूर्तिकर्ता (RMC plants) फर्मों के भुगतान लम्बित बने रहे एवं कार्यस्थल पर कंक्रीट की आपूर्ति बाधित होती रही है।

आपके द्वारा कार्यस्थल पर पिछले 3 माह से निर्माण की कार्यवाही लगभग शून्य कर दी गयी है। किसी भी विद्युत यांत्रिक उपकरण की आपूर्ति प्राप्त नहीं की गयी है। विद्युत यांत्रिक उपकरणों की आपूर्ति संबंधी औपचारिकतायें/इंस्पेक्शन की कार्यवाही विभाग स्तर पर लंबित नहीं है। विद्युत यांत्रिक उपकरणों की आपूर्ति के सापेक्ष भुगतान के संबंध शिथिलता का विकल्प भी कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड-वि/यां, उ0प्र0 जल निगम (नगरीय) लखनऊ द्वारा अपने पत्र सं 1061/डब्लू-10/144 दिनांक 24.08.2023 प्रदान किया जा चुका है। इसके बावजूद भी फर्म द्वारा किसी भी विद्युत यांत्रिक उपकरण की आपूर्ति प्राप्त नहीं की गयी है। इसके फलस्वरूप पिछले 3 माह से आपको कोई भुगतान नहीं किया जा सका है।

आपके द्वारा समय वृद्धि हेतु प्रेषित पत्र सं SPCPL/Site-2015-16/UPJN/2023-24/975 दिनांक 31.10.2023 के माध्यम से इस परियोजना के अवशेष कार्यों को पूर्ण करने की एक बार पुनः कार्य योजना (Bar chart) प्रस्तुत करते हुये दिनांक 31.07.2024 तक की समय वृद्धि की मांग की गयी है। आपके द्वारा अपने पत्र में एक बार फिर ऐसे उन सभी अनुचित क्लेम्स्/मांगों की पुनरावृत्ति की गयी है जिन्हे विभाग द्वारा पूर्व में विभिन्न पत्रों के माध्यम से अनुबंध के इतर पाये जाने के परिणाम स्वरूप अस्वीकार किया जा चुका है। आपके द्वारा पत्र में अवशेष कार्यों को पूर्ण किये जाने के हेतु की जाने वाली कार्यवाही एवं आवश्यक धन की उपलब्धता के संबंध में कोई ठोस आधार प्रस्तुत नहीं किया गया है। अधिशासी अभियन्ता, निर्माण खण्ड-वि/यां, उ0प्र0 जल निगम (नगरीय) लखनऊ द्वारा अपने पत्र सं 1061/डब्लू-10/144 दिनांक 24.08.2023 के माध्यम से भुगतान के संबंध में प्रदान की गई शिथिलता का भी कोई लाभ नहीं लिया गया है। आपके द्वारा दिनांक 31.07.2024 तक मांगी गयी समयवृद्धि अनुचित है क्योंकि वर्तमान स्थिति में समस्त अवशेष सिविल निर्माण कार्य तथा विद्युत यांत्रिक उपकरणों की आपूर्ति एवं उनके अधिष्ठापन संबंधी कार्यवाही मात्र 3 माह में पूर्ण की जा सकती है। आपका उक्त समय वृद्धि प्रार्थना पत्र अस्पष्ट एवं विरोधाभासी है। फर्म की अविश्वसनीयता को दृष्टिगत रखते हुये आपके प्रार्थना पत्र को विचार योग्य नहीं पाया गया है।

यह सर्व विदित है कि 120 एम.एल.डी. क्षमता के सीवेज ट्रीटमेन्ट प्लान्ट का निर्माण गंगा नदी की सहायक गोमती नदी में लखनऊ नगर के जी. एच. कैनाल के माध्यम से बह रहे अशोधित सीवेज के शोधन हेतु निर्मित किया जा रहा है। इसके फलस्वरूप पर्यावरण सुरक्षा के दृष्टिगत इस परियोजना को मा0 एन.जी.टी. द्वारा मॉनीटर किया जा रहा है। अतः इस कार्य को अविलम्ब पूर्ण किया जाना बाध्यकारी है। उ0प्र0 शासन के निर्देशों के अनुरूप इस परियोजना को पूर्ण किये जाने में अब कोई और विलंब की स्वीकार्यता नहीं है।

3/4

Gb-Rr/2023

उक्त के अतिरिक्त आप प्रारम्भ से ही इस तथ्य से भली भाँति भिज्ञ हैं तथा विभाग द्वारा भी पार्श्वांकित पत्रों के माध्यम से आपको निरंतर सूचित किया जाता रहा है कि 120 एम.एल.डी. क्षमता के सीवेज ट्रीटमेन्ट प्लान्ट के निर्माण की प्रगति को मा0 एन.जी.टी. द्वारा मॉनीटर किया जा रहा है एवं इस कार्य को अविलम्ब पूर्ण किया जाना बाध्यकारी है। साथ ही विभाग द्वारा इस तथ्य से भी आपको सचेत किया जाता रहा है कि इस परियोजना के विलम्ब के लिये मा0 एन.जी.टी. द्वारा वित्तीय दण्ड भारित किया जा सकता है जिसकी प्रतिपूर्ति फर्म की जायेगी।

क्र.स.	पत्र संख्या	दिनांक
अधि0अभि0, निर्माण खण्ड-।।, 3090 जल निगम (नगरीय), लखनऊ		
1	2538/कार्य-9/373	21.11.2020
2	2768/कार्य-9/561	15.12.2020
3	61/कार्य-9/9	11.01.2021
4	167/कार्य-9/20	19.01.2021
5	1465/कार्य-9/186	17.08.2021
6	1504/कार्य-9/198	24.08.2021
7	1669/कार्य-9/225	06.02.2021
8	1736/कार्य-9/235	13.09.2021
9	1824/कार्य-9/245	20.09.2021
10	1910/कार्य-9/270	30.09.2021
11	1479/कार्य-9/283	23.07.2022
12	174/कार्य-16/11	02.03.2023
13	208/कार्य-9/79	21.03.2023
14	662/कार्य-9/206	22.08.2023
अधि0अभि0(वि0/यां0), 3090 जल निगम (नगरीय), लखनऊ		
15	141/डब्लू-10/23	25.01.2023
मुख्य अभि0 (वि0/यां0), 3090 जल निगम (नगरीय), लखनऊ		
16	172/मु.अभि. (वि0/यां0)/(2062-0016)/22	25.07.2022
अधि0अभि0(वि0/यां0), 3090 जल निगम (नगरीय), लखनऊ		
17	42/एम-8/03	25.01.2023
मुख्य अभियन्ता (ल0क्षे0), 3090 जल निगम (नगरीय), लखनऊ		
18	253/सामग्री-9/38	27.03.2023
अधी अभि., नि.मण्डल, 3090 जल निगम (नगरीय), लखनऊ		
19	424/डब्लू-34/72	04.03.2023

आपके संज्ञानार्थ यह पुनः स्पष्ट करना है कि माननीय सर्वोच्च न्यायालय द्वारा रिट पिटीशन (सिविल) संख्या 375/2022 पर्यावरण सुरक्षा समिति बनाम यूनियन बैंक ऑफ इण्डिया एवं अन्य के अन्तर्गत उत्तर प्रदेश राज्य द्वारा दाखिल की गई मिसलेनियस एप्लीकेशन संख्या - 356/2023 में पारित आदेश के अनुपालन में मुख्य सचिव उत्तर प्रदेश शासन द्वारा उत्तर प्रदेश राज्य में पर्यावरण संरक्षण एवं प्रभावी प्रदूषण नियंत्रण सुनिश्चित कराये जाने के उद्देश्य से निर्माणाधीन परियोजनाओं के विलम्बित किये जाने के उत्तरदायित्व निर्धारण हेतु उच्च स्तरीय **उत्तरदायित्व निर्धारण कमेटी** गठित की जा चुकी है एवं यह उच्च स्तरीय उत्तरदायित्व निर्धारण कमेटी 120 एम.एल.डी. क्षमता के सीवेज ट्रीटमेन्ट प्लान्ट का निर्माण विलम्बित किये जाने के लिए फर्म पर कठोरतम कार्यवाही कभी भी कर सकती है।

उपरोक्त के आलोक में आपको अन्तिम अवसर प्रदान करते हुये यह निर्देश दिये जाते हैं कि विलम्बतम दिनांक 31.01.2024 तक की समय सीमा में ही एस0टी0पी0 को क्रियाशील किये जाने हेतु समस्त अवशेष सिविल तथा वि0/यां0 कार्यों के निर्माण संबंधी समस्त कार्यवाही को समाहित करते हुये एस0टी0पी0 को क्रियाशील करने की तिथिवार टाइमलाइन तैयार करते हुये एवं इस हेतु आवश्यक धन की व्यवस्था की ठोस वचन बद्धता लिखित रूप में प्रस्तुत करते हुये अपना पक्ष पत्र प्राप्ति के 3 दिन के अंदर अधोहस्ताक्षरी के समक्ष उपस्थित होकर प्रेषित करना सुनिश्चित करें। अन्यथा की स्थिति में यह मानते हुए कि फर्म अब इस परियोजना को पूर्ण करने में असमर्थ है मा0 एन.जी.टी. से आच्छादित इस परियोजना को पूर्ण करने में अब कोई और विलम्ब न करते हुये फर्म के विरूद्ध इस कार्यालय के पत्र सं0 1869/डब्लू-34/242 दिनांक 28.10.2023 के द्वारा प्रारम्भ की जा चुकी कार्यवाही को अमल मे लाते हुये अनुबंध सं0 07/GM (gomti) /PM-TGPCU/2018-19 दिनांक 25.07.2019 के **Chapter-IV CONDITION OF CONTRACT (PART-I)** की नियम एवं शर्तों की धारा-4 **RIGHT OF BREACH OF CONTRACT** के अंतर्गत फर्म के विरूद्ध ब्लैक लिस्टिंग की कार्यवाही तथा अनुबंध को निरस्त करते हुए, शेष कार्यों को फर्म की **Risk & Cost** पर डेविटेबिल एजेंसी से कराते हुए इस परियोजना को क्रियाशील कर जनोपयोगी किया जाना सुनिश्चित किया जायेगा, जिसके लिए फर्म पूर्ण रूप से स्वयं उत्तरदायी होगी।

(शमीम अख्तर)
अधीक्षण अभियन्ता

पु0सं0 एवं दिनांक उपरोक्तानुसार।
प्रतिलिपि निम्नलिखित को सूचनार्थ प्रेषितः-

1. प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय) लखनऊ।
2. संयुक्त प्रबन्ध निदेशक (नागर), उ0प्र0 जल निगम (नगरीय) लखनऊ।
3. मुख्य अभियंता (वि0/यां0), उ0प्र0 जल निगम (नगरीय) लखनऊ।
4. मुख्य अभियंता (नागर), उ0प्र0 जल निगम (नगरीय) लखनऊ।
5. मुख्य अभियंता (ल0क्षे0), उ0प्र0 जल निगम (नगरीय) लखनऊ।
6. अधीक्षण अभियन्ता, निर्माण मण्डल (वि0/यां0), उ0प्र0 जल निगम (नगरीय), लखनऊ।
7. अधि0अभि0, निर्माण खण्ड-।।, उ0प्र0 जल निगम (नगरीय), लखनऊ
8. अधि0अभि0, निर्माण खण्ड-(वि0/यां0), उ0प्र0 जल निगम (नगरीय), लखनऊ
9. श्री अमिया सरकार, परियोजना प्रबन्धक मैसर्स शापूरजी पलोंजी एण्ड कम्पनी प्रा0 लि0, लखनऊ।
10. मैसर्स जी0एस0जे0 इनवो लिमिटेड, 51 हेमकुण्ड कालोनी, नई दिल्ली।
11. अनुबन्ध में चस्पा हेतु।

अधीक्षण अभियन्ता

4/4

Action Taken by State

S.No	Action taken	Reason
4	Liquidated Damages (LD) Imposed	UP Jal Nigam vide letter dated 13.10.2023 imposed LD of ₹ 9.14 Cr against M/s EIEL – AVI (JV) Delhi , for incomplete works of STPs of 10 MLD , 05 MLD & 02 MLD at Sultanpur .
5	Litigation filed/other action taken.	i. Litigation filed against M/s KRMPL, Kanpur for discharging untreated sewage in to river Ganga in Kanpur in Chief Metropolitan Magistrate, Kanpur ii. Recommendation for termination of concessionaire agreement with M/s KRMPL has been sent to NMCG, New Delhi

7. Regular meetings of District Environment Committee is conducted, in last one year 980 meetings conducted in the state.

8. Funds under SBM-1 and SBM-2.0 is being utilized for solid waste management, Sanitation, and wastewater management. All these projects have a single nodal bank account (called SNA for SBM- 1&2) at state level where all fund for mission is placed. The expenditure done by UDD / Panchayati Raj Department Govt of U.P. is given below –

SUPERINTENDING ENGINEER AYODHAYA
MUNDAL U.P. JAL NIGAM(GRAMIN)
AYODHAYA (CAMP-AMETHI)

Mo.- 9473942559

69
W-17
3278
16/11/23

Letter no. 644 / कार्या-05 / 83 Dated: 13/10/2023

To,

M/s EIEL- ABI (JV)
108, Vardhman Premium Mall,
Deepali, Pitampura Delhi
Email- aggarwalbuiltec87@gmail.com

Notice:-2

Sub.:- Regarding Termination of Contract Bond No- 07/ GM (Gomti) PM-1 / 19-20 Date 20.01.2020 for incomplete balance works of 10 MLD STP, 5 MLD STP, 2 MLD STP and associated Structure at District-Sultanpur.

Reff: This office letter No- 719/W-3 / 20 Dated 03.04.2023, 726/W-4/45 Dated 05.04.2023, 1000/W-17 /2 Dated 28.04.2023, 1091/ W-17/ 7 Dated 08.05.2023, 1088/ W-17/09 Dated 15.05.2023, 1089/ W-17/ 10 Dated 15.05.2023, 1327/ W-17/ 16 Dated 08.06.2023,1328 / W-17 / 17 Dated 08.06.2023 & 1356/W-17/16 Dated 14.06.2023, 403/ Karya-5/ 47 Dated 09.08.2023, 2076/W-17/ 40 Dated 24.08.2023, 2080 / W-17 / 41 Dated 24.08.2023, 2232 / W-17 / 46 / 06.09.2023, 2241 / W-17 / 47 Dated 08.09.2023, 508/ Karya-5 / 72 dated 05.09.2023, 2331/ W-17 / 49 dated 18.09.2023, 559 / Karya-05 / 77 Dated 21.09.2023 & 2506/ W-17/ 50 Dated 29.09.2023.

Sir,

This is with reference to above cited subject, It is bring to your kind notice that the work interception & diversion of 06 no's drains, upgradation of the existing 5 MLD facility with 10 MLD STP at Vinovapuri (Lolepur) and construction of 5 MLD STP, 2 MLD STP and associated Structure at District-Sultanpur is being executed by your agency under contract bond No- 07/ GM (Gomti) PM-1 / 19-20 Date 20.01.2020 under the esteemed ***"Namami Gange Programme"***. As per the contract bond, the date of commencement of work was 30th Nov 2019, and the date of completion of work was 29th Nov 2021. An extension of time has also been given to complete the work of this prestigious project up to 29th May 2022 but the work of this project is potentially delayed despite repeated reminders and discussions regarding the completion of the following leftover activities:

A. 10 MLD STP (Lolepur/Vinovapuri) Facility:-

- Erection of SCADA, PLC, OCEMS and Camera is also pending for a long time.
- The installation & calibration of the flow meter of 10 MLD STP, 10 MLD MPS, IPS-1 & IPS-2 is still pending.
- Commissioning of the CCT unit is pending for long time.

B. 05 MLD STP (Palhipur) Facility:-

- The construction of the interception and diversion (I&D) arrangement for the 5 MLD SPS has not been completed, despite our continuous instructions over the past seven months.
- The installation of 06 pumps of 05 MLD STP is pending for a long time.
- The erection work of SCADA, PLC, Camera & OCEMS is also pending at 05 MLD Palhipur STP facility.

Scan
01/12/23

- The Painting work of this STP facility is also pending for a long period.
- The installation & calibration of the flow meter of 05 MLD STP is still pending.
- Commissioning of CCT unit and Sludge Dewatering Unit are pending since long time.

C. 2 MLD STP (Karaundiya) Facility:-

- The installation of the air diffuser arrangement is also pending in the SBR/ Biological treatment unit due non-availability of materials and manpower at the site of the 2 MLD STP facility.
- The installation work of Screen at Pre Treatment Unit of 2 MLD Karundiya STP is also pending for a long time.
- The erection work of SCADA, PLC, Camera & OCEMS is also pending at 05 MLD Palhipur STP facility.
- The Painting work of this STP facility is also pending for a long period.
- The installation & calibration of the flow meter of 02 MLD STP is still pending.
- Commissioning of the CCT unit and Sludge Dewatering Unit are pending for long time.

It is disappointing to note that these works remain incomplete within the agreed-upon revised timeline, leading to project delays and potential financial losses.

It is pertinent to mention herewith that, as per clause no 2.3.6 of the General Condition of Contract Bond, "The Operator guarantees that it shall attain completion of the Project Facility in Accordance with GC section 2.3.4. ***"If an operator fails to attain the completion of the project within the time for completion, or any extension thereof in accordance with GC section 2.3.4, the operator shall pay to the owner liquidated damages in the amount specified in the SCC ("Liquidated Damages-Delay"). The aggregate amount of liquidated damages- Delay shall in no event exceed the amount specified as "Maximum" in the SCC. The owner may terminate the contract pursuant to GC section 11.2.3 if the operator reaches the "Maximum" level for Liquidated Damages- Delay."*** *and as per Clause no-2.3.6(2) of Special Condition of Contract* ***"The Operator shall be liable to pay Liquidated Damages to the Owner in accordance with GCC clause 2.3.6(2) if the operator fails to achieve various activities/ milestones @ 0.05% of the value of the Design Build Services stipulated in the contract for each day of delay beyond the Completion Time.***

After careful consideration, we have calculated the appropriate liquidated damages as per the conditions specified in the contract below-

Amount of Design Build Services	Delay in days as on Date 13.10.2023 from the date 30.05.2022	Amount of Liquidated Damages
36,50,00,000/-	501 days	9,14,32500/

The total amount of liquidated damages incurred due to the incomplete balance works is calculated as 0.05 percent per day of design-build Services commencing from the date of the revised scheduled completion of these tasks until the date 13.10.2023. Based on the provided project timeline and the extent of the delay, the total amount calculated as

liquidated damages is INR 9,14,32,500/- (Nine Fourteen lakhs thirty-two thousand and five hundred only).

Upon reviewing the conditions of the contract and evaluating the liquidated damages provision, it is to bring your kind notice that the cumulative amount of liquidated damages has exceeded the agreed-upon threshold as specified in ***GC section 11.2.3*** of the contract.

Therefore, as per the terms and conditions outlined in the contract, the above contract termination is being recommended due to the excessive amount of liquidated damages that have been incurred.

Annexure- As Above.

(V.P. Singh)
Superintending Engineer

Ends. No. & Date as above
Copy forward to the following for information and necessary action: -

1. Additional Project Director, State Mission for Clean Ganga, Gomti Nagar, Lucknow.
2. District Magistrate, Sultanpur.
3. Chief Development Officer, Sultanpur.
4. Chief Engineer (Ganga), U.P. Jal Nigam (Rural), Lucknow.
5. Chief Engineer (Lucknow), U.P. Jal Nigam (Rural), Lucknow.
6. Superintending Engineer, Circle Office (E/M), U.P. Jal Nigam (Rural), Ayodhya (Amethi).
7. Regional Officer, U.P. Pollution Board, Rae barely.
8. Executive Engineer, Division Office, U.P. Jal Nigam (Rural), Sultanpur.
9. Executive Engineer, Division Office (E/M), U.P. Jal Nigam (Rural), Ayodhya.

Superintending Engineer

Status District Environment Committee Meeting

S.No.	District Name	Total Number of meeting (from Jan-2023 to Upto
1	Agra	**16**
2	Aligarh	**7**
3	Ambedkar Nagar	16
4	Amethi	18
5	Amroha	13
6	Auraiya	18
7	Ayodhya	12
8	Azamgarh	17
9	Badaun	13
10	Baghpat	16
11	Bahraich	9
12	Baliya	16
13	Balrampur	18
14	Barabanki	18
15	Bareilly	14
16	Basti	9
17	Bhadohi	13
18	Bijnor	19
19	Bulandshahr	19
20	Chandauli	16
21	Chitrakoot	13
22	Etah	11
23	Fatehpur	18
24	Farrukhabad	15
25	Firozabad	14
26	Gautam Budhha Nagar	6
27	Ghaziabad	13
28	Ghazipur	10
29	Gonda	16
30	Gorakhpur	18
31	Hamirpur	16
32	Hapur	16
33	Hathras	9
34	Hardoi	13
35	Jalaun	12
36	Jaunpur	11
37	Jhansi	12
38	Kannauj	18
39	Kanpur Nagar	10
40	Kaushambi	13
41	Kanpur Dehat	18

42	Kasganj	4
43	Kushinagar	11
44	Lakhimpur Kheri	16
45	Lalitpur	17
46	Lucknow	10
47	Mainpuri	6
48	Mathura	17
49	Mahoba	7
50	Mirzapur	11
51	Maharajganj	13
52	Mau	13
53	Moradabad	14
54	Muzaffarnagar	11
55	Pilibhit	16
56	Pratapgarh	15
57	Prayagraj	12
58	Raebareli	11
59	Saharanpur	16
60	Sambhal	11
61	Sant Kabir Nagar	16
62	Shahjahanpur	6
63	Shamli	8
64	Shravasti	12
65	Siddharth Nagar	11
66	Sitapur	14
67	Sultanpur	17
68	Sonbhadra	8
69	Unnao	9
70	Varanasi	10
71	Deoria	10
72	Etwah	12
73	Meerut	13
74	Banda	15
75	Rampur	9
	Grand Total	**980**

Action Taken by State

Status of Fund (₹ Cr.)for Solid Waste Management , Sewage Management and Senitation						
SBM(Urban) under SBM(1 &2) (For FY 2023-2024)						
S.No.	**Fund Approved**	**Opening Balance**	**Fund Release**	**Expenditure of the year**	**Remaining balance**	**Fund Required**
1	7,997.23	2,218.29	352.09	519.71	2,050.67	0
SBM(Rural) under Gramin(I&II) (For FY 2023-2024)						
S.No.	**Fund Approved**	**Opening Balance**	**Fund Release**	**Expenditure of the year**	**Remaining balance**	**Fund Required.**
1	330.39	0	330.39	231.27	99.12	0
Namami Gange Deparment (For FY 2023-2024)						
S.No.	**Fund Approved**	**Opening Balance**	**Fund Release**	**Expenditure of the year**	**Remaining balance**	**Fund Required**
1	262.76	0	262.76	252.02	10.74	0
Total	**8,590.38**	**2,218.29**	**945.24**	**1,003**	**2,160.53**	**0**

SBM-1&2 Fund Status			
Components		Total Project Cost Approved (in ₹ Cr.)	Status
SBM -1.0	Solid Waste Management, Sanitation (IHHT/CT/PT), & Legacy Waste.	3662.12	On going
SBM-2.0	Solid Waste Management, Sanitation, & Used Water Management	4335.11	On going
Total		7997.23	

SBM-1 Fund Status (In ₹ Cr.)	
Opening balance as on 01 April 2023	1729.52
Fund release from government	1729.52
Expenditure of this year	489.11
Remaining balance as on today	1240.41

SBM-2 Fund Status (In ₹ Cr.)	
Opening balance as on 01 April 2023	488.77
Fund release from government	339.42
Expenditure of this year	30.60
Remaining balance as on today	797.59

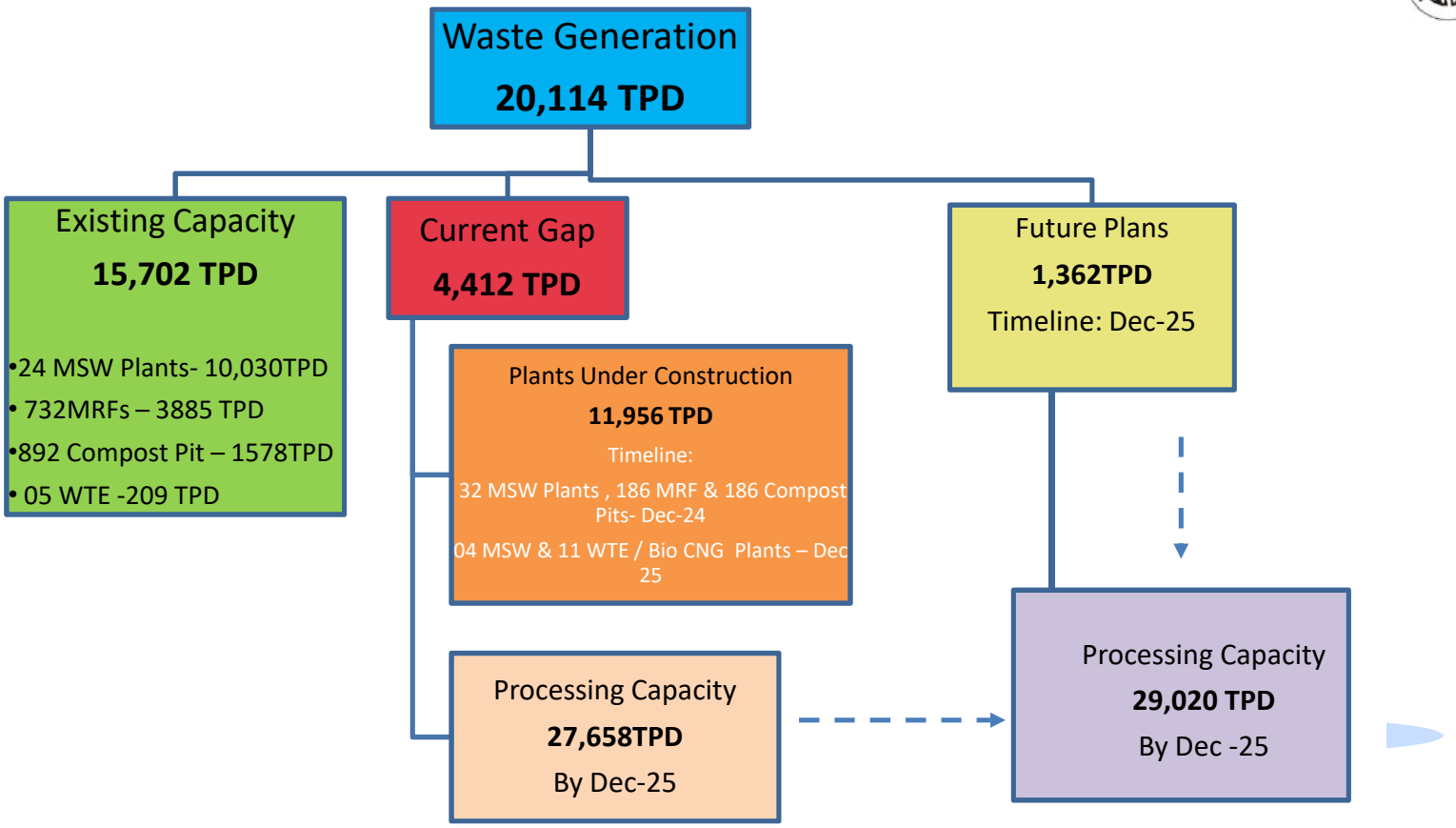
SBM (Gramin) I & II Fund Status (In ₹ Cr.)	
Opening balance as on 01 April 2023	330.39
Fund release from government	330.39
Expenditure of this year	231.27
Remaining balance as on today	99.12

unds under Namami Gange project is being utilized for Used water management. The expenditure done
amami Gange Department Govt of U.P. is given below –

Fund Status (In ₹ Cr.)	
Fund Tied up for 1 April 2023 to 31 March 2024	262.76
Fund released from Central government	206.76
Fund released from State government	56
Total fund released	262.76
Fund utilized	252.02
Remaining balance as on today	10.74
Additional fund required	0

Comparative status of Data filed in Hon'ble NGT in March 2023 to Current Status
&
Current Status of Solid Waste Management

Current Status Solid Waste Management (Urban)



Current Status Solid Waste Management (Urban)

ULBs	Total Waste Generated (TPD)	Door to Door Collection (TPD)	Segregation (TPD)	Total Waste processed (TPD)	GAP (TPD)	Facilities Under construction (TPD)	Timelines
762	20,114	20,114	17,700 (88%)	15,702	4,412	5,006	Dec 24
						20,708 TPD (Gap shall be zero by Dec, 2024)	
						6,950	Dec 25
						Total 27,658 TPD	
						Facilities Proposed	**Timeline**
						980 TPD	Dec,2025
						382 TPD (98 Compost pits)	Dec,2025
						Total 1,362 TPD	Dec,2025
						Grand Total 29,020 TPD (Dec, 2025)	

Status of SWM

Existing Facility (15,702 TPD)

Existing SWM Processing Facilities	• **24 plants** with 10,030**TPD** • MRFs set up in **732** ULBs– capacity **3,885 TPD** • Operational Compost pits in **185 ULBs** -892 pits having utilizatio capacity of treatment **1,578 TPD** • **5 WTE Plants** Operational with waste disposal capacity – 209 TP • **Total Exiting processing Capacity-15,702TPD**

Status of SWM December-2024

Under Construction Plant(5006 TPD)

Under construction and functional by June,24	**32 Plants** with **3,160 TPD capacity**
New MRF Plants under construction functional by June	• **186 MRFs of capacity 1,125 TPD to be made operational byDec,24**
ompost pit to be made operational by une,24	**Total 231ULBs 186 unit with capacity 721 TPD**

Status of SWM December-2025	
Under Construction Plant(6,950 TPD)	
Under construction and functional by Dec,25	4 Plants with **200 TPD capacity**
WTE + CBG Plants Under construction and functional by Dec,25	11 (WTE + CBG Plants) with **6750 Capacity**

Status of SWM

Future Plan (1362 TPD)

nts Under construction to be de operational by **March-2025**	**15 Plants** with 980 **TPD capacity**
npost pit to be made erational by Dec,25	**Total 231ULBs 98 unit with capacity 382 TPD**

Comparative status of SWM(Urban) Data filed in Hon'ble NGT in March 2023 & Current Status

Entity	Status as on 23.03.2023	Status as on 09.05.2024	Current Status(September, 2024)
Existing Capacity			
Waste Generation	**14,710 TPD**	**20,114 TPD**	**20,114 TPD**
Integrated Operational MSW processing facility	5,865 TPD **(19 plants)**	9,435 TPD **(22 Plants)**	10,030 TPD **(24 Plants)**
Material Recovery facility	2,670 TPD **(534 MRF)**	3,780 TPD **(711 MRF)**	3,885 TPD **(732 MRF)**

22 MSW - Operational Plant Status					
SN	**District**	**ULB**	**Capacity**	**Authorization valid up to**	**Operational status**
1	Hapur	Pilkhuwa	45	17-3-2028	Operational
2	Prayagraj	Prayagraj	400	15-3-2028	Operational
3	Kannauj	Kannauj	25	15-3-2028	Operational
4	Kanpur	Kanpur	1500	2-4-2028	Operational
5	Muzaffarnagar	Muzaffarnagar	120	16-3-2028	Operational
6	Aligarh	Aligarh	220	16-3-2028	Operational
7	Etawah	Etawah	75	14-4-2028	Operational
8	Mathura	Mathura	250	16-3-2028	Operational
9	Agra	Agra	500	Not Applied for authorization	Operational
10	Barabanki	Nawabganj	100	27-3-2028	Operational
11	Lucknow	Lucknow	1300	16-3-2027	Operational
12	Varanasi	Varanasi	600	31-12-2027	Operational
13	Jaunpur	Jaunpur	100	31-12-2027	Operational
14	Ballia	Ballia	50	31-12-2027	Operational
15	Azamgarh	Mubarakpur	40	31-12-2027	Operational
16	Moradabad	Moradabad	400	31-12-2027	Operational
17	Noida	Noida	380	Applied for authorization	Operational
18	Ballia	Reorti	10	31-12-2027	Operational
19	Shahjahanpur	Shahjahanpur	90	Applied for authorization	Operational
20	Saharanpur	Gangoh	30	Applied for authorization	Operational
21	Ghaziabad	Ghaziabad	800	31-7-2025	Operational
22	Ghaziabad	Ghaziabad	2400	31-7-2025	Operational
	Total		**9435**		

24 MSW - Operational Plant Status					
SN	**District**	**ULB**	**Capacity**	**Authorization valid up to**	**Operational status**
1	Hapur	Pilkhuwa	45	17-3-2028	Operational
2	Prayagraj	Prayagraj	400	15-3-2028	Operational
3	Kannauj	Kannauj	25	15-3-2028	Operational
4	Kanpur	Kanpur	1500	2-4-2028	Operational
5	Muzaffarnagar	Muzaffarnagar	120	16-3-2028	Operational
6	Aligarh	Aligarh	220	16-3-2028	Operational
7	Etawah	Etawah	75	14-4-2028	Operational
8	Mathura	Mathura	250	16-3-2028	Operational
9	Agra	Agra	500	Not Applied for authorization	Operational
10	Barabanki	Nawabganj	100	27-3-2028	Operational
11	Lucknow	Lucknow	1300	16-3-2027	Operational
12	Varanasi	Varanasi	600	31-12-2027	Operational
13	Jaunpur	Jaunpur	100	31-12-2027	Operational
14	Ballia	Ballia	50	31-12-2027	Operational
15	Azamgarh	Mubarakpur	40	31-12-2027	Operational
16	Moradabad	Moradabad	400	31-12-2027	Operational
17	Noida	Noida	380	Applied for authorization	Operational
18	Ballia	Reorti	10	31-12-2027	Operational
19	Shahjahanpur	Shahjahanpur	90	Applied for authorization	Operational
20	Saharanpur	Gangoh	30	Applied for authorization	Operational
21	Ghaziabad	Ghaziabad	800	31-7-2025	Operational
22	Ghaziabad	Ghaziabad	2400	31-7-2025	Operational
23	Ghaziabad	Loni	275	Not Applied for authorization	Operational(Under Trial)
24	Jhansi	Jhansi	320	CTE (08.05.2024)	Operational
	Total		**10030**		

711 MRF Operational Status					
S.N	**District**	**ULBs**	**Capacity (TPD)**	**Status (Operational/ Non Operational)**	**Timeline**
1	Agra	Achhnera (NPP)	5	Operational	Mar-23
2	Agra	Agra (M.Corp)	5	Operational	Mar-23
3	Agra	Bah (NPP)	5	Operational	Mar-23
4	Agra	Dayalbagh (NP)	5	Operational	Mar-23
5	Agra	Etmadpur (NPP)	5	Operational	Mar-23
6	Agra	Fatehpur Sikri (NPP)	5	Operational	Mar-23
7	Agra	Jagner (NP)	5	Operational	Mar-23
8	Agra	Kheragarh (NP)	5	Operational	Mar-23
9	Agra	Kiraoali (NP)	5	Operational	Mar-23
10	Agra	Pinahat (NP)	5	Operational	Mar-23
11	Agra	Shamsabad (NPP)	5	Operational	Mar-23
12	Agra	Swamibagh (NP)	5	Operational	Mar-23
13	Firozabad	Eka (NP)	5	Operational	Mar-23
14	Firozabad	Fariha (NP)	5	Operational	Mar-23
15	Firozabad	Firozabad (M Corp.)	5	Operational	Mar-23
16	Firozabad	MAKKHANPUR	5	Operational	Mar-23
17	Firozabad	Shikohabad (NPP)	5	Operational	Mar-23
18	Firozabad	Sirsaganj (NPP)	5	Operational	Mar-23
19	Firozabad	Tundla (NPP)	5	Operational	Mar-23
20	Mainpuri	BARNAHAL	5	Operational	Mar-23
21	Mainpuri	Bewar (NP)	5	Operational	Mar-23
22	Mainpuri	Bhogaon (NP)	5	Operational	Mar-23
23	Mainpuri	Ghiraur (NP)	5	Operational	Mar-23
24	Mainpuri	Jyoti Khuriya (NP)	5	Operational	Mar-23
25	Mainpuri	Karhal (NP)	5	Operational	Mar-23
26	Mainpuri	Kishni (NP)	5	Operational	Mar-23
27	Mainpuri	Kuraoali (NP)	5	Operational	Mar-23
28	Mainpuri	Kushmara (NP)	5	Operational	Mar-23
29	Mainpuri	Mainpuri (NPP)	5	Operational	Mar-23
30	Mathura	Bajna (NP)	5	Operational	Mar-23
31	Mathura	Baldeo (NP)	5	Operational	Mar-23
32	Mathura	Barsana (NP)	5	Operational	Mar-23
33	Mathura	Chaumuhan (NP)	5	Operational	Mar-23
34	Mathura	Chhata (NP)	5	Operational	Mar-23
35	Mathura	Farah (NP)	5	Operational	Mar-23
36	Mathura	Gokul (NP)	5	Operational	Mar-23
37	Mathura	Govardhan (NP)	5	Operational	Mar-23
38	Mathura	Mahavan (NP)	5	Operational	Mar-23
39	Mathura	Mathura (M Corp.)	5	Operational	Mar-23
40	Mathura	Nandgaon (NP)	5	Operational	Mar-23
41	Mathura	Radhakund (NP)	5	Operational	Mar-23
42	Mathura	Saunkh (NP)	5	Operational	Mar-23
43	Aligarh	Aligarh (M Corp.)	5	Operational	Mar-23
44	Aligarh	Atrauli (NPP)	5	Operational	Mar-23
45	Aligarh	Beswan (NP)	5	Operational	Mar-23
46	Aligarh	CHANDAUS	5	Operational	Mar-23
47	Aligarh	Chharra (NP)	5	Operational	Mar-23
48	Aligarh	Harduaganj (NP)	5	Operational	Mar-23
49	Aligarh	Iglas (NP)	5	Operational	Mar-23
50	Aligarh	Jalali (NP)	5	Operational	Mar-23
51	Aligarh	Jattari (NP)	5	Operational	Mar-23
52	Aligarh	JAWAN SIKANDARPUR (NP)	5	Operational	Mar-23
53	Aligarh	Kauriaganj (NP)	5	Operational	Mar-23

54	Aligarh	Khair (NPP)	5	Operational	Mar-23
55	Aligarh	Pilkhana (NP)	5	Operational	Mar-23
56	Aligarh	Vijaigarh (NP)	5	Operational	Mar-23
57	Etah	Aliganj (NPP)	5	Operational	Mar-23
58	Etah	Awagarh (NP)	5	Operational	Mar-23
59	Etah	Etah (NPP)	5	Operational	Mar-23
60	Etah	Jaithara (NP)	5	Operational	Mar-23
61	Etah	Jalesar (NPP)	5	Operational	Mar-23
62	Etah	Marehra (NPP)	5	Operational	Mar-23
63	Etah	Nidhauli Kalan (NP)	5	Operational	Mar-23
64	Etah	Raja Ka Rampur (NP)	5	Operational	Mar-23
65	Etah	Sakit (NP)	5	Operational	Mar-23
66	Hathras	Hasayan (NP)	5	Operational	Mar-23
67	Hathras	Hathras (NPP)	5	Operational	Mar-23
68	Hathras	Mendu (NP)	5	Operational	Mar-23
69	Hathras	Purdilnagar (NP)	5	Operational	Mar-23
70	Hathras	Sadabad (NP)	5	Operational	Mar-23
71	Hathras	Sahpau (NP)	5	Operational	Mar-23
72	Hathras	Sasni (NP)	5	Operational	Mar-23
73	Kasganj	Amapur (NP)	5	Operational	Mar-23
74	Kasganj	Bhargain (NP)	5	Operational	Mar-23
75	Kasganj	Kasganj (NPP)	5	Operational	Mar-23
76	Kasganj	Mohanpur (NP)	5	Operational	Mar-23
77	Kasganj	Patiyali (NP)	5	Operational	Mar-23
78	Kasganj	Sahawar (NP)	5	Operational	Mar-23
79	Kasganj	Sidhpura (NP)	5	Operational	Mar-23
80	Kasganj	Soron (NPP)	5	Operational	Mar-23
81	Ambedkar Nagar	Iltifatganj (NP)	5	Operational	Mar-23
82	Amethi	Gauriganj (NPP)	5	Operational	Mar-23
83	Amethi	Musafirkhana (NP)	5	Operational	Mar-23
84	Ayodhya	Ayodhya (M Corp.)	5	Operational	Mar-23
85	Ayodhya	Bikapur (NP)	5	Operational	Mar-23
86	Barabanki	Banki (NP)	5	Operational	Mar-23
87	Barabanki	Belhara (NP)	5	Operational	Mar-23
88	Barabanki	Dariyabad (NP)	5	Operational	Mar-23
89	Barabanki	Dewa (NP)	5	Operational	Mar-23
90	Barabanki	Fatehpur (NP)	5	Operational	Mar-23
91	Barabanki	Haidergarh (NP)	5	Operational	Mar-23
92	Barabanki	Nawabganj (NPP)	5	Operational	Mar-23
93	Barabanki	Ramnagar (NP)	5	Operational	Mar-23
94	Barabanki	Satrikh (NP)	5	Operational	Mar-23
95	Barabanki	Siddhaur (NP)	5	Operational	Mar-23
96	Barabanki	Tikait Nagar (NP)	5	Operational	Mar-23
97	Barabanki	Zaidpur (NP)	5	Operational	Mar-23
98	Sultanpur	Dostpur (NP)	5	Operational	Mar-23
99	Sultanpur	Kadipur (NP)	5	Operational	Mar-23
100	Sultanpur	Koeripur (NP)	5	Operational	Mar-23
101	Sultanpur	Sultanpur (NPP)	5	Operational	Mar-23
102	Azamgarh	Atrauliya (NP)	5	Operational	Mar-23
103	Azamgarh	Bilariaganj (NP)	5	Operational	Mar-23
104	Azamgarh	Jiyanpur (NP)	5	Operational	Mar-23
105	Azamgarh	Katghar Lalganj (NP)	5	Operational	Mar-23
106	Azamgarh	Mahrajganj (NP)	5	Operational	Mar-23
107	Azamgarh	Mahul (NP)	5	Operational	Mar-23
108	Azamgarh	Mehnagar (NP)	5	Operational	Mar-23
109	Azamgarh	Mubarakpur (NPP)	5	Operational	Mar-23
110	Azamgarh	Nizamabad (NP)	5	Operational	Mar-23
111	Azamgarh	Sarai Mir (NP)	5	Operational	Mar-23
112	Ballia	Belthara Road (NP)	5	Operational	Mar-23

113	Ballia	Rasra (NPP)	5	Operational	Mar-23
114	Ballia	Reoti (NP)	5	Operational	Mar-23
115	Ballia	Sikanderpur (NP)	5	Operational	Mar-23
116	Mau	Kopaganj (NP)	5	Operational	Mar-23
117	Badaun	Allapur (NP)	5	Operational	Mar-23
118	Badaun	Bilsi (NPP)	5	Operational	Mar-23
119	Badaun	Bisauli (NPP)	5	Operational	Mar-23
120	Badaun	Budaun (NPP)	5	Operational	Mar-23
121	Badaun	Dataganj (NPP)	5	Operational	Mar-23
122	Badaun	Faizganj (NP)	5	Operational	Mar-23
123	Badaun	Gulariya (NP)	5	Operational	Mar-23
124	Badaun	Islamnagar (NP)	5	Operational	Mar-23
125	Badaun	Kachhla (NP)	5	Operational	Mar-23
126	Badaun	Kakrala (NPP)	5	Operational	Mar-23
127	Badaun	Kunwargaon (NP)	5	Operational	Mar-23
128	Badaun	Mundiya (NP)	5	Operational	Mar-23
129	Badaun	Rudayan (NP)	5	Operational	Mar-23
130	Badaun	Sahaswan (NPP)	5	Operational	Mar-23
131	Badaun	Saidpur (NP)	5	Operational	Mar-23
132	Badaun	Sakhanu (NP)	5	Operational	Mar-23
133	Badaun	Ujhani (NPP)	5	Operational	Mar-23
134	Badaun	Usawan (NP)	5	Operational	Mar-23
135	Badaun	Usehat (NP)	5	Operational	Mar-23
136	Badaun	Wazirganj (NP)	5	Operational	Mar-23
137	Bareilly	Aonla (NPP)	5	Operational	Mar-23
138	Bareilly	Baheri (NPP)	5	Operational	Mar-23
139	Bareilly	Bareilly (M Corp.)	5	Operational	Mar-23
140	Bareilly	Bisharatganj (NP)	5	Operational	Mar-23
141	Bareilly	Deoranian (NP)	5	Operational	Mar-23
142	Bareilly	Dhaura Tanda (NP)	5	Operational	Mar-23
143	Bareilly	Faridpur (NP)	5	Operational	Mar-23
144	Bareilly	Faridpur (NPP)	5	Operational	Mar-23
145	Bareilly	Fatehganj Pashchimi (NP)	5	Operational	Mar-23
146	Bareilly	Fatehganj Purvi (NP)	5	Operational	Mar-23
147	Bareilly	Mirganj (NP)	5	Operational	Mar-23
148	Bareilly	Richha (NP)	5	Operational	Mar-23
149	Bareilly	Rithora (NP)	5	Operational	Mar-23
150	Bareilly	Sainthal (NP)	5	Operational	Mar-23
151	Bareilly	Shahi (NP)	5	Operational	Mar-23
152	Bareilly	Shergarh (NP)	5	Operational	Mar-23
153	Bareilly	Shishgarh (NP)	5	Operational	Mar-23
154	Bareilly	Sirauli (NP)	5	Operational	Mar-23
155	Bareilly	Thiriya Nizawat Khan (NP)	5	Operational	Mar-23
156	Pilibhit	Barkhera (NP)	5	Operational	Mar-23
157	Pilibhit	Bilsanda (NP)	5	Operational	Mar-23
158	Pilibhit	Bisalpur (NPP)	5	Operational	Mar-23
159	Pilibhit	Gulariya Bhindara (NP)	5	Operational	Mar-23
160	Pilibhit	Jahanabad (NP)	5	Operational	Mar-23
161	Pilibhit	Kalinagar (NP)	5	Operational	Mar-23
162	Pilibhit	Nyoria Husainpur (NP)	5	Operational	Mar-23
163	Pilibhit	Pilibhit (NPP)	5	Operational	Mar-23
164	Pilibhit	Puranpur (NPP)	5	Operational	Mar-23
165	Shahjahanpur	Allahganj (NP)	5	Operational	Mar-23
166	Shahjahanpur	Jalalabad (NPP)	5	Operational	Mar-23
167	Shahjahanpur	Kanth (NP)	5	Operational	Mar-23
168	Shahjahanpur	Katra (NP)	5	Operational	Mar-23
169	Shahjahanpur	Khudaganj (NP)	5	Operational	Mar-23
170	Shahjahanpur	Khutar (NP)	5	Operational	Mar-23
171	Shahjahanpur	Powayan (NPP)	5	Operational	Mar-23

172	Shahjahanpur	Shahjahanpur (M Corp.)	5	Operational	Mar-23
173	Shahjahanpur	Tilhar (NPP)	5	Operational	Mar-23
174	Basti	Basti (NPP)	5	Operational	Mar-23
175	Basti	Harraiya (NP)	5	Operational	Mar-23
176	Basti	Rudhauli Bazar (NP)	5	Operational	Mar-23
177	Sant Kabeer Nagar	Hariharpur (NP)	5	Operational	Mar-23
178	Sant Kabeer Nagar	Khalilabad (NPP)	5	Operational	Mar-23
179	Sant Kabeer Nagar	Maghar (NP)	5	Operational	Mar-23
180	Sant Kabeer Nagar	Mehdawal (NP)	5	Operational	Mar-23
181	Siddharth Nagar	Bansi (NPP)	5	Operational	Mar-23
182	Siddharth Nagar	Barhani Bazar (NP)	5	Operational	Mar-23
183	Banda	Banda (NPP)	5	Operational	Mar-23
184	Banda	Atarra (NPP)	5	Operational	Mar-23
185	Banda	Baberu (NP)	5	Operational	Mar-23
186	Banda	Bisanda Buzurg (NP)	5	Operational	Mar-23
187	Banda	Mataundh (NP)	5	Operational	Mar-23
188	Banda	Naraini (NP)	5	Operational	Mar-23
189	Banda	Oran (NP)	5	Operational	Mar-23
190	Banda	Tindwari (NP)	5	Operational	Mar-23
191	Chitrakoot	Manikpur Sarhat (NP)	5	Operational	Mar-23
192	Hamirpur	Hamirpur (NPP)	5	Operational	Mar-23
193	Hamirpur	Maudaha (NPP)	5	Operational	Mar-23
194	Hamirpur	Rath (NPP)	5	Operational	Mar-23
195	Hamirpur	Sarila (NP)	5	Operational	Mar-23
196	Mahoba	Charkhari (NPP)	5	Operational	Mar-23
197	Mahoba	Kabrai (NP)	5	Operational	Mar-23
198	Mahoba	Kharela (NP)	5	Operational	Mar-23
199	Mahoba	Kul Pahar (NP)	5	Operational	Mar-23
200	Mahoba	Mahoba (NPP)	5	Operational	Mar-23
201	Bahraich	Bahraich (NPP)	5	Operational	Mar-23
202	Balrampur	Pachperwa (NP)	5	Operational	Mar-23
203	Balrampur	Tulsipur (NP)	5	Operational	Mar-23
204	Gonda	Katra (NP)	5	Operational	Mar-23
205	Gonda	Paraspur (NP)	5	Operational	Mar-23
206	Sravasti	Bhinga (NPP)	5	Operational	Mar-23
207	Sravasti	Ikauna (NP)	5	Operational	Mar-23
208	Deoria	Bariyarpur (NP)	5	Operational	Mar-23
209	Deoria	Bhatpar Rani (NP)	5	Operational	Mar-23
210	Deoria	Deoria (NPP)	5	Operational	Mar-23
211	Deoria	Gaura Barhaj (NPP)	5	Operational	Mar-23
212	Deoria	Gauri Bazar (NP)	5	Operational	Mar-23
213	Deoria	Lar (NP)	5	Operational	Mar-23
214	Deoria	Majhauliraj (NP)	5	Operational	Mar-23
215	Deoria	Rampur Karkhana (NP)	5	Operational	Mar-23
216	Deoria	Rudrapur (NP)	5	Operational	Mar-23
217	Deoria	Salempur (NP)	5	Operational	Mar-23
218	Gorakhpur	Gola Bazar (NP)	5	Operational	Mar-23
219	Gorakhpur	Gorakhpur (M Corp.)	5	Operational	Mar-23
220	Gorakhpur	Pipraich (NP)	5	Operational	Mar-23
221	Gorakhpur	Sahjanwan (NP)	5	Operational	Mar-23
222	Kushinagar	Hata (NPP)	5	Operational	Mar-23
223	Kushinagar	Kaptanganj (NP)	5	Operational	Mar-23
224	Maharajganj	Anandnagar (NP)	5	Operational	Mar-23
225	Maharajganj	Maharajganj (NPP)	5	Operational	Mar-23
226	Maharajganj	Nautanwa (NPP)	5	Operational	Mar-23
227	Maharajganj	Nichlaul (NP)	5	Operational	Mar-23
228	Maharajganj	Siswa Bazar (NP)	5	Operational	Mar-23
229	Maharajganj	Sonauli (NP)	5	Operational	Mar-23
230	Jalaun	AIT (NP)	5	Operational	Mar-23
231	Jalaun	Jalaun (NPP)	5	Operational	Mar-23
232	Jalaun	Kadaura (NP)	5	Operational	Mar-23

233	Jalaun	Kalpi (NPP)	5	Operational	Mar-23
234	Jalaun	Konch (NPP)	5	Operational	Mar-23
235	Jalaun	Kotra (NP)	5	Operational	Mar-23
236	Jalaun	Madhogarh (NP)	5	Operational	Mar-23
237	Jalaun	Nadigaon (NP)	5	Operational	Mar-23
238	Jalaun	Orai (NPP)	5	Operational	Mar-23
239	Jalaun	Rampura (NP)	5	Operational	Mar-23
240	Jalaun	Umri (NP)	5	Operational	Mar-23
241	Jaunpur	Jaunpur (NPP)	5	Operational	Mar-23
242	Jhansi	Baragaon (NP)	5	Operational	Mar-23
243	Jhansi	Barua Sagar (NPP)	5	Operational	Mar-23
244	Jhansi	Chirgaon (NPP)	5	Operational	Mar-23
245	Jhansi	Erich (NP)	5	Operational	Mar-23
246	Jhansi	Garautha (NP)	5	Operational	Mar-23
247	Jhansi	Gursarai (NPP)	5	Operational	Mar-23
248	Jhansi	Jhansi (M Corp.)	5	Operational	Mar-23
249	Jhansi	Kathera (NP)	5	Operational	Mar-23
250	Jhansi	Mauranipur (NPP)	5	Operational	Mar-23
251	Jhansi	Moth (NP)	5	Operational	Mar-23
252	Jhansi	Ranipur (NP)	5	Operational	Mar-23
253	Jhansi	Samthar (NPP)	5	Operational	Mar-23
254	Jhansi	Tondi Fatehpur (NP)	5	Operational	Mar-23
255	Lalitpur	Lalitpur (NPP)	5	Operational	Mar-23
256	Lalitpur	Mahroni (NP)	5	Operational	Mar-23
257	Lalitpur	Pali (NP)	5	Operational	Mar-23
258	Lalitpur	Talbehat (NP)	5	Operational	Mar-23
259	Auraiya	Achhalda (NP)	5	Operational	Mar-23
260	Auraiya	Atasu (NP)	5	Operational	Mar-23
261	Auraiya	Auraiya (NPP)	5	Operational	Mar-23
262	Auraiya	Babarpur Ajitmal (NP)	5	Operational	Mar-23
263	Auraiya	Bidhuna (NP)	5	Operational	Mar-23
264	Auraiya	Dibiyapur (NP)	5	Operational	Mar-23
265	Auraiya	Phaphund (NP)	5	Operational	Mar-23
266	Etawah	Bharthana (NPP)	5	Operational	Mar-23
267	Etawah	Ekdil (NP)	5	Operational	Mar-23
268	Etawah	Etawah (NPP)	5	Operational	Mar-23
269	Etawah	Jaswantnagar (NPP)	5	Operational	Mar-23
270	Farrukhabad	Farrukhabad (NPP) (G)	5	Operational	Mar-23
271	Farrukhabad	Kaimganj (NPP)	5	Operational	Mar-23
272	Farrukhabad	Kamalganj (NP)	5	Operational	Mar-23
273	Farrukhabad	Kampil (NP)	5	Operational	Mar-23
274	Farrukhabad	Mohammadabad (NP)	5	Operational	Mar-23
275	Farrukhabad	Shamsabad (NP)	5	Operational	Mar-23
276	Kannauj	Chhibramau (NPP)	5	Operational	Mar-23
277	Kannauj	Gursahaiganj (NPP)	5	Operational	Mar-23
278	Kannauj	Samdhan (NP)	5	Operational	Mar-23
279	Kannauj	Sikanderpur (NP)	5	Operational	Mar-23
280	Kannauj	Talgram (NP)	5	Operational	Mar-23
281	Kannauj	Tirwaganj (NP)	5	Operational	Mar-23
282	Kanpur Dehat	Akbarpur (NP)	5	Operational	Mar-23
283	Kanpur Dehat	Derapur (NP)	5	Operational	Mar-23
284	Kanpur Dehat	Jhinjhak (NPP)	5	Operational	Mar-23
285	Kanpur Dehat	Pukhrayan (NPP)	5	Operational	Mar-23
286	Kanpur Dehat	Rasulabad (NP)	5	Operational	Mar-23
287	Kanpur Dehat	Rura (NP)	5	Operational	Mar-23
288	Kanpur Dehat	Shivli (NP)	5	Operational	Mar-23
289	Kanpur Dehat	Sikandra (NP)	5	Operational	Mar-23
290	Kanpur Nagar	Kanpur (M Corp.) (G)	5	Operational	Mar-23
291	Kanpur Nagar	Shivrajpur (NP)	5	Operational	Mar-23
292	Hardoi	Beniganj (NP)	5	Operational	Mar-23

293	Hardoi	Bilgram (NPP)	5	Operational	Mar-23
294	Hardoi	Gopamau (NP)	5	Operational	Mar-23
295	Hardoi	Hardoi (NPP)	5	Operational	Mar-23
296	Hardoi	Madhoganj (NP)	5	Operational	Mar-23
297	Hardoi	Mallawan (NPP)	5	Operational	Mar-23
298	Hardoi	Pali (NP)	5	Operational	Mar-23
299	Hardoi	Pihani (NPP)	5	Operational	Mar-23
300	Hardoi	Sandila (NPP)	5	Operational	Mar-23
301	Hardoi	Sandila (NPP)	5	Operational	Mar-23
302	Hardoi	Shahabad (NPP)	5	Operational	Mar-23
303	Hardoi	Shahabad (NPP)	5	Operational	Mar-23
304	Kheeri	Barwar (NP)	5	Operational	Mar-23
305	Kheeri	Dhaurehra (NP)	5	Operational	Mar-23
306	Kheeri	Gola Gokarannath (NPP)	5	Operational	Mar-23
307	Kheeri	Kheri (NP)	5	Operational	Mar-23
308	Kheeri	Lakhimpur (NPP)	5	Operational	Mar-23
309	Kheeri	Mailani (NP)	5	Operational	Mar-23
310	Kheeri	Mohammadi (NPP)	5	Operational	Mar-23
311	Kheeri	Oel Dhakwa (NP)	5	Operational	Mar-23
312	Kheeri	Paliya Kalan (NPP)	5	Operational	Mar-23
313	Kheeri	Singahi Bhindaura (NP)	5	Operational	Mar-23
314	Lucknow	Amethi (NP)	5	Operational	Mar-23
315	Lucknow	Bakshi Ka Talab (NP)	5	Operational	Mar-23
316	Lucknow	Gosainganj (NP)	5	Operational	Mar-23
317	Lucknow	Itaunja (NP)	5	Operational	Mar-23
318	Lucknow	Kakori (NP)	5	Operational	Mar-23
319	Lucknow	Lucknow (M Corp.)	5	Operational	Mar-23
320	Lucknow	Mahona (NP)	5	Operational	Mar-23
321	Lucknow	Nagram (NP)	5	Operational	Mar-23
322	Raebareilly	Bachhrawan (NP)	5	Operational	Mar-23
323	Raebareilly	Dalmau (NP)	5	Operational	Mar-23
324	Raebareilly	Maharajganj (NP)	5	Operational	Mar-23
325	Raebareilly	Nasirabad (NP)	5	Operational	Mar-23
326	Raebareilly	Parsadepur (NP)	5	Operational	Mar-23
327	Raebareilly	Salon (NP)	5	Operational	Mar-23
328	Raebareilly	Unchahar (NP)	5	Operational	Mar-23
329	Sitapur	Biswan (NPP)	5	Operational	Mar-23
330	Sitapur	Hargaon (NP)	5	Operational	Mar-23
331	Sitapur	Khairabad (NPP)	5	Operational	Mar-23
332	Sitapur	Laharpur (NPP)	5	Operational	Mar-23
333	Sitapur	Mahmudabad (NPP)	5	Operational	Mar-23
334	Sitapur	Maholi (NP)	5	Operational	Mar-23
335	Sitapur	Misrikh-Naimish (NPP)	5	Operational	Mar-23
336	Sitapur	Paintepur (NP)	5	Operational	Mar-23
337	Sitapur	Sidhauli (NP)	5	Operational	Mar-23
338	Sitapur	Sitapur (NPP)	5	Operational	Mar-23
339	Sitapur	Tambaur- Ahamdabad (NP)	5	Operational	Mar-23
340	Unnao	Auras (NP)	5	Operational	Mar-23
341	Unnao	Bangarmau (NPP)	5	Operational	Mar-23
342	Unnao	Bhagwant Nagar (NP)	5	Operational	Mar-23
343	Unnao	Bighapur (NP)	5	Operational	Mar-23
344	Unnao	Fatehpur Chaurasi (NP)	5	Operational	Mar-23
345	Unnao	Gangaghat (NPP) (G)	5	Operational	Mar-23
346	Unnao	Ganj Muradabad (NP)	5	Operational	Mar-23
347	Unnao	Hyderabad (NP)	5	Operational	Mar-23
348	Unnao	Kursath (NP)	5	Operational	Mar-23
349	Unnao	Maurawan (NP)	5	Operational	Mar-23
350	Unnao	Mohan (NP)	5	Operational	Mar-23
351	Unnao	Nawabganj (NP)	5	Operational	Mar-23

352	Unnao	Nyotini (NP)	5	Operational	Mar-23
353	Unnao	Purwa (NP)	5	Operational	Mar-23
354	Unnao	Rasulabad (NP)	5	Operational	Mar-23
355	Unnao	Safipur (NP)	5	Operational	Mar-23
356	Unnao	Ugu (NP)	5	Operational	Mar-23
357	Unnao	Unnao (NPP)	5	Operational	Mar-23
358	Bagpat	Aminagar Sarai (NP)	5	Operational	Mar-23
359	Bagpat	Baraut (NPP)	5	Operational	Mar-23
360	Bagpat	Chhaprauli (NP)	5	Operational	Mar-23
361	Bagpat	Doghat (NP)	5	Operational	Mar-23
362	Bagpat	Khekada (NPP)	5	Operational	Mar-23
363	Bagpat	Tikri (NP)	5	Operational	Mar-23
364	Bulandsahar	Anupshahr (NPP) (G)	5	Operational	Mar-23
365	Bulandsahar	Aurangabad (NP)	5	Operational	Mar-23
366	Bulandsahar	Bhawan Bahadurnagar (NP)	5	Operational	Mar-23
367	Bulandsahar	Bugrasi (NP)	5	Operational	Mar-23
368	Bulandsahar	Chhatari (NP)	5	Operational	Mar-23
369	Bulandsahar	Dibai (NPP)	5	Operational	Mar-23
370	Bulandsahar	Gulaoti (NPP)	5	Operational	Mar-23
371	Bulandsahar	Jahangirabad (NPP)	5	Operational	Mar-23
372	Bulandsahar	Khanpur (NP)	5	Operational	Mar-23
373	Bulandsahar	Khurja (NPP)	5	Operational	Mar-23
374	Bulandsahar	Naraura (NP) (G)	5	Operational	Mar-23
375	Bulandsahar	Shikarpur (NPP)	5	Operational	Mar-23
376	Bulandsahar	Siana (NPP)	5	Operational	Mar-23
377	Bulandsahar	Sikandrabad (NPP)	5	Operational	Mar-23
378	Gautam Buddh Nagar	Bilaspur (NP)	5	Operational	Mar-23
379	Gautam Buddh Nagar	Dadri (NPP)	5	Operational	Mar-23
380	Gautam Buddh Nagar	Jewar (NP)	5	Operational	Mar-23
381	Ghaziabad	Faridnagar (NP)	5	Operational	Mar-23
382	Ghaziabad	Ghaziabad (M Corp.)	205	Operational	Mar-23
383	Ghaziabad	Modinagar (NPP)	5	Operational	Mar-23
384	Ghaziabad	Niwari (NP)	5	Operational	Mar-23
385	Hapur	Garhmukhteshwar (NPP)(G)	5	Operational	Mar-23
386	Hapur	Hapur (NPP)	5	Operational	Mar-23
387	Meerut	Daurala (NP)	5	Operational	Mar-23
388	Meerut	Harra (NP)	5	Operational	Mar-23
389	Meerut	Hastinapur (NP) (G)	5	Operational	Mar-23
390	Meerut	Karnawal (NP)	5	Operational	Mar-23
391	Meerut	Kharkhauda (NP)	5	Operational	Mar-23
392	Meerut	Khiwai (NP)	5	Operational	Mar-23
393	Meerut	Lawar (NP)	5	Operational	Mar-23
394	Meerut	Mawana (NPP)	5	Operational	Mar-23
395	Meerut	Parikshitgarh (NP)	5	Operational	Mar-23
396	Meerut	Phalauda (NP)	5	Operational	Mar-23
397	Meerut	Sardhana (NPP)	5	Operational	Mar-23
398	Meerut	Sewalkhas (NP)	5	Operational	Mar-23
399	Meerut	Shahjahanpur (NP)	5	Operational	Mar-23
400	Bhadohi	Bhadohi (NPP)	5	Operational	Mar-23
401	Bhadohi	Ghosia Bazar (NP)	5	Operational	Mar-23
402	Bhadohi	Gopiganj (NPP)	5	Operational	Mar-23
403	Bhadohi	Gyanpur (NP)	5	Operational	Mar-23
404	Bhadohi	Khamaria (NP)	5	Operational	Mar-23
405	Bhadohi	Nai Bazar (NP)	5	Operational	Mar-23
406	Bhadohi	Suriyawan (NP)	5	Operational	Mar-23
407	Mirzapur	Ahraura (NPP)	5	Operational	Mar-23
408	Mirzapur	Chunar (NPP) (G)	5	Operational	Mar-23
409	Mirzapur	Mirzapur (NPP) (G)	5	Operational	Mar-23
410	Sonbhadra	Chopan (NP)	5	Operational	Mar-23

411	Sonbhadra	Dudhi (NP)	5	Operational	Mar-23
412	Sonbhadra	Ghorawal (NP)	5	Operational	Mar-23
413	Sonbhadra	Pipri (NP)	5	Operational	Mar-23
414	Sonbhadra	Renukoot (NP)	5	Operational	Mar-23
415	Sonbhadra	Sonbhadra- Robertsganj (NPP)	5	Operational	Mar-23
416	Amroha	Amroha (NPP)	5	Operational	Mar-23
417	Amroha	Bachhraon (NPP)	5	Operational	Mar-23
418	Amroha	Dhanaura (NPP)	5	Operational	Mar-23
419	Amroha	Gajraula (NPP)	5	Operational	Mar-23
420	Amroha	Hasanpur (NPP)	5	Operational	Mar-23
421	Amroha	Joya (NP)	5	Operational	Mar-23
422	Amroha	Naugawan Sadat (NP)	5	Operational	Mar-23
423	Amroha	Ujhari (NP)	5	Operational	Mar-23
424	Bijnor	Afzalgarh (NPP)	5	Operational	Mar-23
425	Bijnor	Bijnore (NPP) (G)	5	Operational	Mar-23
426	Bijnor	Chandpur (NPP)	5	Operational	Mar-23
427	Bijnor	Dhampur (NPP)	5	Operational	Mar-23
428	Bijnor	Haldaur (NPP)	5	Operational	Mar-23
429	Bijnor	Jalalabad (NP)	5	Operational	Mar-23
430	Bijnor	Jhalu (NP)	5	Operational	Mar-23
431	Bijnor	Kiratpur (NPP)	5	Operational	Mar-23
432	Bijnor	Mandawar (NP)	5	Operational	Mar-23
433	Bijnor	Nagina (NPP)	5	Operational	Mar-23
434	Bijnor	Najibabad (NPP)	5	Operational	Mar-23
435	Bijnor	Nehtaur (NPP)	5	Operational	Mar-23
436	Bijnor	Noorpur (NPP)	5	Operational	Mar-23
437	Bijnor	Sahanpur (NP)	5	Operational	Mar-23
438	Bijnor	Sahaspur (NP)	5	Operational	Mar-23
439	Bijnor	Seohara (NPP)	5	Operational	Mar-23
440	Bijnor	Sherkot (NPP)	5	Operational	Mar-23
441	Bijnor	Warhapur (NP)	5	Operational	Mar-23
442	Moradabad	Agwanpur (NP)	5	Operational	Mar-23
443	Moradabad	Bhojpur Dharampur (NP)	5	Operational	Mar-23
444	Moradabad	Bilari (NPP)	5	Operational	Mar-23
445	Moradabad	Kanth (NP)	5	Operational	Mar-23
446	Moradabad	Kundarki (NP)	5	Operational	Mar-23
447	Moradabad	Moradabad (M Corp.)	5	Operational	Mar-23
448	Moradabad	Pakbada (NP)	5	Operational	Mar-23
449	Moradabad	Thakurdwara (NPP)	5	Operational	Mar-23
450	Moradabad	Umri Kalan (NP)	5	Operational	Mar-23
451	Rampur	Bilaspur (NPP)	5	Operational	Mar-23
452	Rampur	Maswasi (NP)	5	Operational	Mar-23
453	Rampur	Milak (NPP)	5	Operational	Mar-23
454	Rampur	Rampur (NPP)	5	Operational	Mar-23
455	Rampur	Swar (NPP)	5	Operational	Mar-23
456	Rampur	Tanda (NPP)	5	Operational	Mar-23
457	Sambhal	Bahjoi (NPP)	5	Operational	Mar-23
458	Sambhal	Chandausi (NPP)	5	Operational	Mar-23
459	Sambhal	Gawan (NP)	5	Operational	Mar-23
460	Sambhal	Gunnaur (NP)	5	Operational	Mar-23
461	Sambhal	Narauli (NP)	5	Operational	Mar-23
462	Sambhal	Sambhal (NPP)	5	Operational	Mar-23
463	Sambhal	Sirsi (NP)	5	Operational	Mar-23
464	Fatehpur	ASOTHER (NP)	5	Operational	Mar-23
465	Fatehpur	Bindki (NPP)	5	Operational	Mar-23
466	Fatehpur	Fatehpur (NPP)	5	Operational	Mar-23
467	Fatehpur	Hathgaam (NP)	5	Operational	Mar-23
468	Fatehpur	Khaga (NP)	5	Operational	Mar-23
469	Fatehpur	Kora Jahanabad (NP)	5	Operational	Mar-23

470	Kaushambi	Ajhuwa (NP)	5	Operational	Mar-23
471	Kaushambi	Bharwari (NP)	5	Operational	Mar-23
472	Kaushambi	Chail (NP)	5	Operational	Mar-23
473	Kaushambi	Karari (NP)	5	Operational	Mar-23
474	Kaushambi	Manjhanpur (NP)	5	Operational	Mar-23
475	Kaushambi	Sarai Aquil (NP)	5	Operational	Mar-23
476	Kaushambi	Sirathu (NP)	5	Operational	Mar-23
477	Pratapgarh	Bela Pratapgarh (NPP)	5	Operational	Mar-23
478	Pratapgarh	Katra Medniganj (NP)	5	Operational	Mar-23
479	Pratapgarh	Kunda (NP)	5	Operational	Mar-23
480	Pratapgarh	Lalganj (NP)	5	Operational	Mar-23
481	Pratapgarh	Manikpur (NP)	5	Operational	Mar-23
482	Pratapgarh	Patti (NP)	5	Operational	Mar-23
483	Pratapgarh	Pratapgarh City (NP)	5	Operational	Mar-23
484	Pratapgarh	Raniganj (NP)	5	Operational	Mar-23
485	Prayagraj	Bharatganj (NP)	5	Operational	Mar-23
486	Prayagraj	Handia (NP)	5	Operational	Mar-23
487	Prayagraj	Koraon (NP)	5	Operational	Mar-23
488	Prayagraj	Lal Gopalganj (NP)	5	Operational	Mar-23
489	Prayagraj	Mau Aima (NP)	5	Operational	Mar-23
490	Prayagraj	Phulpur (NP)	5	Operational	Mar-23
491	Prayagraj	Prayagraj (M Corp.) (G)	10	Operational	Mar-23
492	Prayagraj	Prayagraj (M Corp.) (G) (Jhusi)	10	Operational	Mar-23
493	Prayagraj	Shankargarh (NP)	5	Operational	Mar-23
494	Prayagraj	Sirsa (NP)	5	Operational	Mar-23
495	Muzaffarnagar	Bhokarhedi (NP)	5	Operational	Mar-23
496	Muzaffarnagar	Budhana (NP)	5	Operational	Mar-23
497	Muzaffarnagar	Charthawal (NP)	5	Operational	Mar-23
498	Muzaffarnagar	Jansath (NP)	5	Operational	Mar-23
499	Muzaffarnagar	Khatauli (NPP)	5	Operational	Mar-23
500	Muzaffarnagar	Mirapur (NP)	5	Operational	Mar-23
501	Muzaffarnagar	Purquazi (NP)	5	Operational	Mar-23
502	Muzaffarnagar	Shahpur (NP)	5	Operational	Mar-23
503	Saharanpur	Ambehta (NP)	5	Operational	Mar-23
504	Saharanpur	Behat (NP)	5	Operational	Mar-23
505	Saharanpur	Chilkana Sultanpur (NP)	5	Operational	Mar-23
506	Saharanpur	Deoband (NPP)	5	Operational	Mar-23
507	Saharanpur	Gangoh (NPP)	5	Operational	Mar-23
508	Saharanpur	Nakur (NPP)	5	Operational	Mar-23
509	Saharanpur	Nanauta (NP)	5	Operational	Mar-23
510	Saharanpur	Rampur Maniharan (NP)	5	Operational	Mar-23
511	Saharanpur	Saharanpur (M Corp.)	5	Operational	Mar-23
512	Saharanpur	Sarsawa (NPP)	5	Operational	Dec-23
513	Saharanpur	Titron (NP)	5	Operational	Dec-23
514	Shamli	Ailam (NP)	5	Operational	Dec-23
515	Shamli	Banat (NP)	5	Operational	Dec-23
516	Shamli	Garhi Pukhta (NP)	5	Operational	Dec-23
517	Shamli	Jalalabad (NP)	5	Operational	Dec-23
518	Shamli	Jhinjhana (NP)	5	Operational	Dec-23
519	Shamli	Kairana (NPP)	5	Operational	Dec-23
520	Shamli	Kandhla (NPP)	5	Operational	Dec-23
521	Shamli	Shamli (NPP)	5	Operational	Dec-23
522	Shamli	Un (NP)	5	Operational	Dec-23
523	Chandauli	Chakia (NP)	5	Operational	Dec-23
524	Chandauli	Chandauli (NP)	5	Operational	Dec-23
525	Chandauli	Mughalsarai (NPP)(G)	5	Operational	Dec-23
526	Chandauli	Saiyad Raza (NP)	5	Operational	Dec-23
527	Ghazipur	Bahadurganj (NP)	5	Operational	Dec-23

528	Ghazipur	Dildarnagar (NP)	5	Operational	Dec-23
529	Ghazipur	Ghazipur (NPP) (G)	5	Operational	Dec-23
530	Ghazipur	Jangipur (NP)	5	Operational	Dec-23
531	Ghazipur	Mohammadabad (NPP)	5	Operational	Dec-23
532	Ghazipur	Sadat (NP)	5	Operational	Dec-23
533	Ghazipur	Saidpur (NP) (G)	5	Operational	Dec-23
534	Jaunpur	Kerakat (NP)	5	Operational	Dec-23
535	Jaunpur	Khetasarai (NP)	5	Operational	Dec-23
536	Jaunpur	Mariahu (NP)	5	Operational	Dec-23
537	Varanasi	Gangapur (NP)	5	Operational	Dec-23
538	Etawah	Etawah (NPP)	5	Operational	Dec-23
539	Etawah	Etawah (NPP)	5	Operational	Dec-23
540	Etawah	Etawah (NPP)	5	Operational	Dec-23
541	Etawah	Etawah (NPP)	5	Operational	Dec-23
542	Etawah	Etawah (NPP)	5	Operational	Dec-23
543	Ambedkar Nagar	Akbarpur (NPP)	5	Operational	Dec-23
544	Azamgarh	Phulpur (NP)	5	Operational	Dec-23
545	Mau	KURTHI JAFARPUR	5	Operational	Dec-23
546	Raebareilly	Rae Bareli (NPP)	5	Operational	Dec-23
547	Rampur	Shahabad (NP)	5	Operational	Dec-23
548	Sambhal	Babrala (NP) (G)	5	Operational	Dec-23
549	Muzaffarnagar	Sisauli (NP)	5	Operational	Dec-23
550	Shamli	Thana Bhawan (NP)	5	Operational	Dec-23
551	Jaunpur	Badlapur (NP)	5	Operational	Dec-23
552	Agra	Agra (M. Corp)	20	Operational	Dec-23
553	Firozabad	Jasrana (Np)	5	Operational	Dec-23
554	Mathura	Kosi Kalan (Npp)	5	Operational	Dec-23
555	Aligarh	Gabhana (Np)	5	Operational	Dec-23
556	Aligarh	Madrak	5	Operational	Dec-23
557	Aligarh	Pisawa	5	Operational	Dec-23
558	Hathras	Sikandrarao (Npp)	5	Operational	Dec-23
559	Kasganj	Ganj Dundawara (Npp)	5	Operational	Dec-23
560	Ambedkar Nagar	Jalalpur (Npp)	5	Operational	Dec-23
561	Amethi	Amethi (Np)	5	Operational	Dec-23
562	Amethi	Jais (Npp)	5	Operational	Dec-23
563	Ayodhya	Bhadarsa (Np)	5	Operational	Dec-23
564	Ayodhya	Gosainganj (Np)	5	Operational	Dec-23
565	Ayodhya	Khirauni (Shuchittaganj) (Np)	5	Operational	Dec-23
566	Ayodhya	Kumarganj (Np)	5	Operational	Dec-23
567	Ayodhya	Rudauli (Npp)	5	Operational	Dec-23
568	Barabanki	Ramsanehi Ghat (Np)	5	Operational	Dec-23
569	Sultanpur	Lambhua	5	Operational	Dec-23
570	Azamgarh	Azamgarh (Npp)	5	Operational	Dec-23
571	Azamgarh	Azamgarh (Npp)	5	Operational	Dec-23
572	Azamgarh	Azmatgarh (Np)	5	Operational	Dec-23
573	Ballia	Ballia (Npp) (G)	5	Operational	Dec-23
574	Ballia	Bansdih (Np)	5	Operational	Dec-23
575	Ballia	Bariya (Np)	5	Operational	Dec-23
576	Mau	Chiraiyakot (Np)	5	Operational	Dec-23
577	Mau	Madhuban (Np)	5	Operational	Dec-23
578	Mau	Maunath Bhanjan (Npp)	5	Operational	Dec-23
579	Badaun	Budaun (Npp)	5	Operational	Dec-23
580	Badaun	Dahgawan	5	Operational	Dec-23
581	Bareilly	Bareilly (M. Corp)	5	Operational	Dec-23
582	Bareilly	Bareilly (M. Corp)	5	Operational	Dec-23
583	Bareilly	Faridpur (Npp)	5	Operational	Dec-23
584	Bareilly	Nawabganj (Npp)	5	Operational	Dec-23
585	Shahjahanpur	Shahjahanpur (M. Corp)	5	Operational	Dec-23
586	Shahjahanpur	Tilhar (Npp)	5	Operational	Dec-23

587	Basti	Bankati (Np)	5	Operational	Dec-23
588	Basti	Bhanpur Kaswa	5	Operational	Dec-23
589	Basti	Gaayghat	5	Operational	Dec-23
590	Basti	Ganeshpur (Np)	5	Operational	Dec-23
591	Basti	Mundervan (Np)	5	Operational	Dec-23
592	Basti	Nagar Bazar (Np)	5	Operational	Dec-23
593	Siddharth Nagar	Badhani Chafa	5	Operational	Dec-23
594	Siddharth Nagar	Itwa	5	Operational	Dec-23
595	Siddharth Nagar	Kapilavastu	5	Operational	Dec-23
596	Chitrakoot	Chitrakootdham Karwi (Npp)	5	Operational	Dec-23
597	Chitrakoot	Mau (Np)	5	Operational	Dec-23
598	Chitrakoot	Rajapur (Np)	5	Operational	Dec-23
599	Hamirpur	Gohand (Np)	5	Operational	Dec-23
600	Hamirpur	Rath (Npp)	5	Operational	Dec-23
601	Hamirpur	Sumerpur (Np)	5	Operational	Dec-23
602	Bahraich	Nanpara (Npp)	5	Operational	Dec-23
603	Balrampur	Balrampur (Npp)	5	Operational	Dec-23
604	Gorakhpur	Bansgaon (Np)	5	Operational	Dec-23
605	Gorakhpur	Campierganj	5	Operational	Dec-23
606	Gorakhpur	Kasba Sangrampur(Np)	5	Operational	Dec-23
607	Gorakhpur	Mundera Bazar (Np)	5	Operational	Dec-23
608	Gorakhpur	Pipiganj (Np)	5	Operational	Dec-23
609	Kushinagar	Chhitauni	5	Operational	Dec-23
610	Kushinagar	Duddhi	5	Operational	Dec-23
611	Kushinagar	Fazilnagar	5	Operational	Dec-23
612	Kushinagar	Kushinagar (Npp)	5	Operational	Dec-23
613	Kushinagar	Mathauli(Np)	5	Operational	Dec-23
614	Kushinagar	Padrauna (Npp)	5	Operational	Dec-23
615	Kushinagar	Ramkola (Np)	5	Operational	Dec-23
616	Kushinagar	Sewarhi (Np)	5	Operational	Dec-23
617	Kushinagar	Sukrauli	5	Operational	Dec-23
618	Kushinagar	Tamkuhi Raj	5	Operational	Dec-23
619	Maharajganj	Chowk (Np)	5	Operational	Dec-23
620	Maharajganj	Paniyara	5	Operational	Dec-23
621	Maharajganj	Partawal	5	Operational	Dec-23
622	Gorakhpur	Gorakhpur (M Corp.)	5	Operational	Dec-23
623	Gorakhpur	Gorakhpur (M Corp.)	5	Operational	Dec-23
624	Gorakhpur	Gorakhpur (M Corp.)	5	Operational	Dec-23
625	Etawah	Bakewar (Np)	5	Operational	Dec-23
626	Etawah	Lakhna (Np)	5	Operational	Dec-23
627	Farrukhabad	Khimsepur(Np)	5	Operational	Dec-23
628	Farrukhabad	Nawabganj	5	Operational	Dec-23
629	Farrukhabad	Sankisa Basantpur(Np)	5	Operational	Dec-23
630	Kannauj	Kannauj (Npp) (G)	5	Operational	Dec-23
631	Kannauj	Saurikh (Np)	5	Operational	Dec-23
632	Kanpur Dehat	Rajpur	5	Operational	Dec-23
633	Kanpur Dehat	Raniya	5	Operational	Dec-23
634	Kanpur Nagar	Bilhaur (Npp)	5	Operational	Dec-23
635	Kanpur Nagar	Bithoor (Np) (G)	5	Operational	Dec-23
636	Kanpur Nagar	Ghatampur (Npp)	5	Operational	Dec-23
637	Kanpur Nagar	Kanpur (M. Corp) (G)	5	Operational	Dec-23
638	Kanpur Nagar	Kanpur (M. Corp) (G)	5	Operational	Dec-23
639	Kanpur Nagar	Kanpur (M. Corp) (G)	5	Operational	Dec-23
640	Kanpur Nagar	Kanpur (M. Corp) (G)	5	Operational	Dec-23
641	Kanpur Nagar	Kanpur (M. Corp) (G)	5	Operational	Dec-23
642	Kanpur Nagar	Shivrajpur (Np)	5	Operational	Dec-23
643	Hardoi	Kachhauna Patseni (Np)	5	Operational	Dec-23
644	Hardoi	Kursath (Np)	5	Operational	Dec-23
645	Hardoi	Sandi (Npp)	5	Operational	Dec-23

646	Kheeri	Nighasan	5	Operational	Dec-23
647	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
648	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
649	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
650	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
651	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
652	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
653	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
654	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
655	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
656	Lucknow	Lucknow (M. Corp)	5	Operational	Dec-23
657	Lucknow	Mohanlalganj	5	Operational	Dec-23
658	Sitapur	Paintepur (Np)	5	Operational	Dec-23
659	Unnao	Achalganj (Np)	5	Operational	Dec-23
660	Bagpat	Baghpat (Npp)	5	Operational	Dec-23
661	Bagpat	Baraut (Npp)	5	Operational	Dec-23
662	Bulandsahar	Bulandshahr (Npp)	5	Operational	Dec-23
663	Bulandsahar	Bulandshahr (Npp)	5	Operational	Dec-23
664	Bulandsahar	Bulandshahr (Npp)	5	Operational	Dec-23
665	Bulandsahar	Bulandshahr (Npp)	5	Operational	Dec-23
666	Bulandsahar	Kakod (Np)	5	Operational	Dec-23
667	Gautam Buddh Nagar	Bilaspur (Np)	5	Operational	Dec-23
668	Gautam Buddh Nagar	Dadri (Npp)	5	Operational	Dec-23
669	Gautam Buddh Nagar	Jewar (Np)	5	Operational	Dec-23
670	Ghaziabad	Dasna (Np)	5	Operational	Dec-23
671	Ghaziabad	Khoda Makanpur (Npp)	5	Operational	Dec-23
672	Ghaziabad	Modinagar (Npp)	5	Operational	Dec-23
673	Ghaziabad	Modinagar (Npp)	5	Operational	Dec-23
674	Ghaziabad	Patala (Np)	5	Operational	Dec-23
675	Hapur	Babugarh (Np)	5	Operational	Dec-23
676	Meerut	Bahsuma (Np)	5	Operational	Dec-23
677	Mirzapur	Mirzapur (Npp) (G)	5	Operational	Dec-23
678	Sonbhadra	Anapara	5	Operational	Dec-23
679	Sonbhadra	Churk Ghurma (Np)	5	Operational	Dec-23
680	Sonbhadra	Dala Bazar	5	Operational	Dec-23
681	Sonbhadra	Obra(Np)	5	Operational	Dec-23
682	Amroha	Amroha (Npp)	5	Operational	Dec-23
683	Amroha	Amroha (Npp)	5	Operational	Dec-23
684	Amroha	Amroha (Npp)	5	Operational	Dec-23
685	Amroha	Amroha (Npp)	5	Operational	Dec-23
686	Amroha	Hasanpur (Npp)	5	Operational	Dec-23
687	Amroha	Saidnagli (Np)	5	Operational	Dec-23
688	Moradabad	Dhakia (Np)	5	Operational	Dec-23
689	Rampur	Narpat Nagar Doondawala	5	Operational	Dec-23
690	Sambhal	Sambhal (Npp)	5	Operational	Dec-23
691	Sambhal	Sambhal (Npp)	5	Operational	Dec-23
692	Fatehpur	Fatehpur (Npp)	5	Operational	Dec-23
693	Fatehpur	Fatehpur (Npp)	5	Operational	Dec-23
694	Fatehpur	Kishunpur (Np)	5	Operational	Dec-23
695	Kaushambi	Charwa (Np)	5	Operational	Dec-23
696	Kaushambi	Daranagar	5	Operational	Dec-23
697	Kaushambi	Poorav Pashchim Shareera	5	Operational	Dec-23
698	Pratapgarh	Antu (Np)	5	Operational	Dec-23
699	Pratapgarh	Derwa(Np)	5	Operational	Dec-23
700	Pratapgarh	Suwansa Bazar	5	Operational	Dec-23
701	Muzaffarnagar	Khatauli (Npp)	5	Operational	Dec-23
702	Muzaffarnagar	Muzaffarnagar (Npp)	5	Operational	Dec-23
703	Saharanpur	Saharanpur (M. Corp)	5	Operational	Dec-23
704	Saharanpur	Saharanpur (M. Corp)	5	Operational	Dec-23

705	Ghazipur	Zamania (Npp)	5	Operational	Dec-23
706	Jaunpur	Gaurabadshahpur	5	Operational	Dec-23
707	Jaunpur	Jaunpur (Npp)	5	Operational	Dec-23
708	Jaunpur	Kajgaon	5	Operational	Dec-23
709	Jaunpur	Machhlishahr (Np)	5	Operational	Dec-23
710	Jaunpur	Mogra Badshahpur (Npp)	5	Operational	Dec-23
711	Jaunpur	Rampur (Jaunpur)	5	Operational	Dec-23
	Total		**3780**		

732 MRF Operational Status				
S.N	District	ULBs	Capacity (TPD)	Status (Operational/ Non Operational)
1	Agra	Achhnera (NPP)	5	Operational
2	Agra	Agra (M.Corp)	5	Operational
3	Agra	Bah (NPP)	5	Operational
4	Agra	Dayalbagh (NP)	5	Operational
5	Agra	Etmadpur (NPP)	5	Operational
6	Agra	Fatehpur Sikri (NPP)	5	Operational
7	Agra	Jagner (NP)	5	Operational
8	Agra	Kheragarh (NP)	5	Operational
9	Agra	Kiraoali (NP)	5	Operational
10	Agra	Pinahat (NP)	5	Operational
11	Agra	Shamsabad (NPP)	5	Operational
12	Agra	Swamibagh (NP)	5	Operational
13	Firozabad	Eka (NP)	5	Operational
14	Firozabad	Fariha (NP)	5	Operational
15	Firozabad	Firozabad (M Corp.)	5	Operational
16	Firozabad	MAKKHANPUR	5	Operational
17	Firozabad	Shikohabad (NPP)	5	Operational
18	Firozabad	Sirsaganj (NPP)	5	Operational
19	Firozabad	Tundla (NPP)	5	Operational
20	Mainpuri	BARNAHAL	5	Operational
21	Mainpuri	Bewar (NP)	5	Operational
22	Mainpuri	Bhogaon (NP)	5	Operational
23	Mainpuri	Ghiraur (NP)	5	Operational
24	Mainpuri	Jyoti Khuriya (NP)	5	Operational
25	Mainpuri	Karhal (NP)	5	Operational
26	Mainpuri	Kishni (NP)	5	Operational
27	Mainpuri	Kuraoali (NP)	5	Operational
28	Mainpuri	Kushmara (NP)	5	Operational
29	Mainpuri	Mainpuri (NPP)	5	Operational
30	Mathura	Bajna (NP)	5	Operational
31	Mathura	Baldeo (NP)	5	Operational
32	Mathura	Barsana (NP)	5	Operational
33	Mathura	Chaumuhan (NP)	5	Operational
34	Mathura	Chhata (NP)	5	Operational
35	Mathura	Farah (NP)	5	Operational
36	Mathura	Gokul (NP)	5	Operational
37	Mathura	Govardhan (NP)	5	Operational
38	Mathura	Mahavan (NP)	5	Operational
39	Mathura	Mathura (M Corp.)	5	Operational
40	Mathura	Nandgaon (NP)	5	Operational
41	Mathura	Radhakund (NP)	5	Operational
42	Mathura	Saunkh (NP)	5	Operational
43	Aligarh	Aligarh (M Corp.)	5	Operational
44	Aligarh	Atrauli (NPP)	5	Operational
45	Aligarh	Beswan (NP)	5	Operational
46	Aligarh	CHANDAUS	5	Operational
47	Aligarh	Chharra (NP)	5	Operational
48	Aligarh	Harduaganj (NP)	5	Operational
49	Aligarh	Iglas (NP)	5	Operational
50	Aligarh	Jalali (NP)	5	Operational
51	Aligarh	Jattari (NP)	5	Operational
52	Aligarh	JAWAN SIKANDARPUR (NP)	5	Operational
53	Aligarh	Kauriaganj (NP)	5	Operational
54	Aligarh	Khair (NPP)	5	Operational
55	Aligarh	Pilkhana (NP)	5	Operational

56	Aligarh	Vijaigarh (NP)	5	Operational
57	Etah	Aliganj (NPP)	5	Operational
58	Etah	Awagarh (NP)	5	Operational
59	Etah	Etah (NPP)	5	Operational
60	Etah	Jaithara (NP)	5	Operational
61	Etah	Jalesar (NPP)	5	Operational
62	Etah	Marehra (NPP)	5	Operational
63	Etah	Nidhauli Kalan (NP)	5	Operational
64	Etah	Raja Ka Rampur (NP)	5	Operational
65	Etah	Sakit (NP)	5	Operational
66	Hathras	Hasayan (NP)	5	Operational
67	Hathras	Hathras (NPP)	5	Operational
68	Hathras	Mendu (NP)	5	Operational
69	Hathras	Purdilnagar (NP)	5	Operational
70	Hathras	Sadabad (NP)	5	Operational
71	Hathras	Sahpau (NP)	5	Operational
72	Hathras	Sasni (NP)	5	Operational
73	Kasganj	Amapur (NP)	5	Operational
74	Kasganj	Bhargain (NP)	5	Operational
75	Kasganj	Kasganj (NPP)	5	Operational
76	Kasganj	Mohanpur (NP)	5	Operational
77	Kasganj	Patiyali (NP)	5	Operational
78	Kasganj	Sahawar (NP)	5	Operational
79	Kasganj	Sidhpura (NP)	5	Operational
80	Kasganj	Soron (NPP)	5	Operational
81	Ambedkar Nagar	Iltifatganj (NP)	5	Operational
82	Amethi	Gauriganj (NPP)	5	Operational
83	Amethi	Musafirkhana (NP)	5	Operational
84	Ayodhya	Ayodhya (M Corp.)	5	Operational
85	Ayodhya	Bikapur (NP)	5	Operational
86	Barabanki	Banki (NP)	5	Operational
87	Barabanki	Belhara (NP)	5	Operational
88	Barabanki	Dariyabad (NP)	5	Operational
89	Barabanki	Dewa (NP)	5	Operational
90	Barabanki	Fatehpur (NP)	5	Operational
91	Barabanki	Haidergarh (NP)	5	Operational
92	Barabanki	Nawabganj (NPP)	5	Operational
93	Barabanki	Ramnagar (NP)	5	Operational
94	Barabanki	Satrikh (NP)	5	Operational
95	Barabanki	Siddhaur (NP)	5	Operational
96	Barabanki	Tikait Nagar (NP)	5	Operational
97	Barabanki	Zaidpur (NP)	5	Operational
98	Sultanpur	Dostpur (NP)	5	Operational
99	Sultanpur	Kadipur (NP)	5	Operational
100	Sultanpur	Koeripur (NP)	5	Operational
101	Sultanpur	Sultanpur (NPP)	5	Operational
102	Azamgarh	Atrauliya (NP)	5	Operational
103	Azamgarh	Bilariaganj (NP)	5	Operational
104	Azamgarh	Jiyanpur (NP)	5	Operational
105	Azamgarh	Katghar Lalganj (NP)	5	Operational
106	Azamgarh	Mahrajganj (NP)	5	Operational
107	Azamgarh	Mahul (NP)	5	Operational
108	Azamgarh	Mehnagar (NP)	5	Operational
109	Azamgarh	Mubarakpur (NPP)	5	Operational
110	Azamgarh	Nizamabad (NP)	5	Operational
111	Azamgarh	Sarai Mir (NP)	5	Operational
112	Ballia	Belthara Road (NP)	5	Operational
113	Ballia	Rasra (NPP)	5	Operational
114	Ballia	Reoti (NP)	5	Operational
115	Ballia	Sikanderpur (NP)	5	Operational
116	Mau	Kopaganj (NP)	5	Operational

117	Badaun	Allapur (NP)	5	Operational
118	Badaun	Bilsi (NPP)	5	Operational
119	Badaun	Bisauli (NPP)	5	Operational
120	Badaun	Budaun (NPP)	5	Operational
121	Badaun	Dataganj (NPP)	5	Operational
122	Badaun	Faizganj (NP)	5	Operational
123	Badaun	Gulariya (NP)	5	Operational
124	Badaun	Islamnagar (NP)	5	Operational
125	Badaun	Kachhla (NP)	5	Operational
126	Badaun	Kakrala (NPP)	5	Operational
127	Badaun	Kunwargaon (NP)	5	Operational
128	Badaun	Mundiya (NP)	5	Operational
129	Badaun	Rudayan (NP)	5	Operational
130	Badaun	Sahaswan (NPP)	5	Operational
131	Badaun	Saidpur (NP)	5	Operational
132	Badaun	Sakhanu (NP)	5	Operational
133	Badaun	Ujhani (NPP)	5	Operational
134	Badaun	Usawan (NP)	5	Operational
135	Badaun	Usehat (NP)	5	Operational
136	Badaun	Wazirganj (NP)	5	Operational
137	Bareilly	Aonla (NPP)	5	Operational
138	Bareilly	Baheri (NPP)	5	Operational
139	Bareilly	Bareilly (M Corp.)	5	Operational
140	Bareilly	Bisharatganj (NP)	5	Operational
141	Bareilly	Deoranian (NP)	5	Operational
142	Bareilly	Dhaura Tanda (NP)	5	Operational
143	Bareilly	Faridpur (NP)	5	Operational
144	Bareilly	Faridpur (NPP)	5	Operational
145	Bareilly	Fatehganj Pashchimi (NP)	5	Operational
146	Bareilly	Fatehganj Purvi (NP)	5	Operational
147	Bareilly	Mirganj (NP)	5	Operational
148	Bareilly	Richha (NP)	5	Operational
149	Bareilly	Rithora (NP)	5	Operational
150	Bareilly	Sainthal (NP)	5	Operational
151	Bareilly	Shahi (NP)	5	Operational
152	Bareilly	Shergarh (NP)	5	Operational
153	Bareilly	Shishgarh (NP)	5	Operational
154	Bareilly	Sirauli (NP)	5	Operational
155	Bareilly	Thiriya Nizawat Khan (NP)	5	Operational
156	Pilibhit	Barkhera (NP)	5	Operational
157	Pilibhit	Bilsanda (NP)	5	Operational
158	Pilibhit	Bisalpur (NPP)	5	Operational
159	Pilibhit	Gulariya Bhindara (NP)	5	Operational
160	Pilibhit	Jahanabad (NP)	5	Operational
161	Pilibhit	Kalinagar (NP)	5	Operational
162	Pilibhit	Nyoria Husainpur (NP)	5	Operational
163	Pilibhit	Pilibhit (NPP)	5	Operational
164	Pilibhit	Puranpur (NPP)	5	Operational
165	Shahjahanpur	Allahganj (NP)	5	Operational
166	Shahjahanpur	Jalalabad (NPP)	5	Operational
167	Shahjahanpur	Kanth (NP)	5	Operational
168	Shahjahanpur	Katra (NP)	5	Operational
169	Shahjahanpur	Khudaganj (NP)	5	Operational
170	Shahjahanpur	Khutar (NP)	5	Operational
171	Shahjahanpur	Powayan (NPP)	5	Operational
172	Shahjahanpur	Shahjahanpur (M Corp.)	5	Operational
173	Shahjahanpur	Tilhar (NPP)	5	Operational
174	Basti	Basti (NPP)	5	Operational
175	Basti	Harraiya (NP)	5	Operational
176	Basti	Rudhauli Bazar (NP)	5	Operational
177	Sant Kabeer Nagar	Hariharpur (NP)	5	Operational

178	Sant Kabeer Nagar	Khalilabad (NPP)	5	Operational
179	Sant Kabeer Nagar	Maghar (NP)	5	Operational
180	Sant Kabeer Nagar	Mehdawal (NP)	5	Operational
181	Siddharth Nagar	Bansi (NPP)	5	Operational
182	Siddharth Nagar	Barhani Bazar (NP)	5	Operational
183	Banda	Banda (NPP)	5	Operational
184	Banda	Atarra (NPP)	5	Operational
185	Banda	Baberu (NP)	5	Operational
186	Banda	Bisanda Buzurg (NP)	5	Operational
187	Banda	Mataundh (NP)	5	Operational
188	Banda	Naraini (NP)	5	Operational
189	Banda	Oran (NP)	5	Operational
190	Banda	Tindwari (NP)	5	Operational
191	Chitrakoot	Manikpur Sarhat (NP)	5	Operational
192	Hamirpur	Hamirpur (NPP)	5	Operational
193	Hamirpur	Maudaha (NPP)	5	Operational
194	Hamirpur	Rath (NPP)	5	Operational
195	Hamirpur	Sarila (NP)	5	Operational
196	Mahoba	Charkhari (NPP)	5	Operational
197	Mahoba	Kabrai (NP)	5	Operational
198	Mahoba	Kharela (NP)	5	Operational
199	Mahoba	Kul Pahar (NP)	5	Operational
200	Mahoba	Mahoba (NPP)	5	Operational
201	Bahraich	Bahraich (NPP)	5	Operational
202	Balrampur	Pachperwa (NP)	5	Operational
203	Balrampur	Tulsipur (NP)	5	Operational
204	Gonda	Katra (NP)	5	Operational
205	Gonda	Paraspur (NP)	5	Operational
206	Sravasti	Bhinga (NPP)	5	Operational
207	Sravasti	Ikauna (NP)	5	Operational
208	Deoria	Bariyarpur (NP)	5	Operational
209	Deoria	Bhatpar Rani (NP)	5	Operational
210	Deoria	Deoria (NPP)	5	Operational
211	Deoria	Gaura Barhaj (NPP)	5	Operational
212	Deoria	Gauri Bazar (NP)	5	Operational
213	Deoria	Lar (NP)	5	Operational
214	Deoria	Majhauliraj (NP)	5	Operational
215	Deoria	Rampur Karkhana (NP)	5	Operational
216	Deoria	Rudrapur (NP)	5	Operational
217	Deoria	Salempur (NP)	5	Operational
218	Gorakhpur	Gola Bazar (NP)	5	Operational
219	Gorakhpur	Gorakhpur (M Corp.)	5	Operational
220	Gorakhpur	Pipraich (NP)	5	Operational
221	Gorakhpur	Sahjanwan (NP)	5	Operational
222	Kushinagar	Hata (NPP)	5	Operational
223	Kushinagar	Kaptanganj (NP)	5	Operational
224	Maharajganj	Anandnagar (NP)	5	Operational
225	Maharajganj	Maharajganj (NPP)	5	Operational
226	Maharajganj	Nautanwa (NPP)	5	Operational
227	Maharajganj	Nichlaul (NP)	5	Operational
228	Maharajganj	Siswa Bazar (NP)	5	Operational
229	Maharajganj	Sonauli (NP)	5	Operational
230	Jalaun	AIT (NP)	5	Operational
231	Jalaun	Jalaun (NPP)	5	Operational
232	Jalaun	Kadaura (NP)	5	Operational
233	Jalaun	Kalpi (NPP)	5	Operational
234	Jalaun	Konch (NPP)	5	Operational
235	Jalaun	Kotra (NP)	5	Operational
236	Jalaun	Madhogarh (NP)	5	Operational
237	Jalaun	Nadigaon (NP)	5	Operational
238	Jalaun	Orai (NPP)	5	Operational

239	Jalaun	Rampura (NP)	5	Operational
240	Jalaun	Umri (NP)	5	Operational
241	Jaunpur	Jaunpur (NPP)	5	Operational
242	Jhansi	Baragaon (NP)	5	Operational
243	Jhansi	Barua Sagar (NPP)	5	Operational
244	Jhansi	Chirgaon (NPP)	5	Operational
245	Jhansi	Erich (NP)	5	Operational
246	Jhansi	Garautha (NP)	5	Operational
247	Jhansi	Gursarai (NPP)	5	Operational
248	Jhansi	Jhansi (M Corp.)	5	Operational
249	Jhansi	Kathera (NP)	5	Operational
250	Jhansi	Mauranipur (NPP)	5	Operational
251	Jhansi	Moth (NP)	5	Operational
252	Jhansi	Ranipur (NP)	5	Operational
253	Jhansi	Samthar (NPP)	5	Operational
254	Jhansi	Tondi Fatehpur (NP)	5	Operational
255	Lalitpur	Lalitpur (NPP)	5	Operational
256	Lalitpur	Mahroni (NP)	5	Operational
257	Lalitpur	Pali (NP)	5	Operational
258	Lalitpur	Talbehat (NP)	5	Operational
259	Auraiya	Achhalda (NP)	5	Operational
260	Auraiya	Atasu (NP)	5	Operational
261	Auraiya	Auraiya (NPP)	5	Operational
262	Auraiya	Babarpur Ajitmal (NP)	5	Operational
263	Auraiya	Bidhuna (NP)	5	Operational
264	Auraiya	Dibiyapur (NP)	5	Operational
265	Auraiya	Phaphund (NP)	5	Operational
266	Etawah	Bharthana (NPP)	5	Operational
267	Etawah	Ekdil (NP)	5	Operational
268	Etawah	Etawah (NPP)	5	Operational
269	Etawah	Jaswantnagar (NPP)	5	Operational
270	Farrukhabad	Farrukhabad (NPP) (G)	5	Operational
271	Farrukhabad	Kaimganj (NPP)	5	Operational
272	Farrukhabad	Kamalganj (NP)	5	Operational
273	Farrukhabad	Kampil (NP)	5	Operational
274	Farrukhabad	Mohammadabad (NP)	5	Operational
275	Farrukhabad	Shamsabad (NP)	5	Operational
276	Kannauj	Chhibramau (NPP)	5	Operational
277	Kannauj	Gursahaiganj (NPP)	5	Operational
278	Kannauj	Samdhan (NP)	5	Operational
279	Kannauj	Sikanderpur (NP)	5	Operational
280	Kannauj	Talgram (NP)	5	Operational
281	Kannauj	Tirwaganj (NP)	5	Operational
282	Kanpur Dehat	Akbarpur (NP)	5	Operational
283	Kanpur Dehat	Derapur (NP)	5	Operational
284	Kanpur Dehat	Jhinjhak (NPP)	5	Operational
285	Kanpur Dehat	Pukhrayan (NPP)	5	Operational
286	Kanpur Dehat	Rasulabad (NP)	5	Operational
287	Kanpur Dehat	Rura (NP)	5	Operational
288	Kanpur Dehat	Shivli (NP)	5	Operational
289	Kanpur Dehat	Sikandra (NP)	5	Operational
290	Kanpur Nagar	Kanpur (M Corp.) (G)	5	Operational
291	Kanpur Nagar	Shivrajpur (NP)	5	Operational
292	Hardoi	Beniganj (NP)	5	Operational
293	Hardoi	Bilgram (NPP)	5	Operational
294	Hardoi	Gopamau (NP)	5	Operational
295	Hardoi	Hardoi (NPP)	5	Operational
296	Hardoi	Madhoganj (NP)	5	Operational
297	Hardoi	Mallawan (NPP)	5	Operational
298	Hardoi	Pali (NP)	5	Operational
299	Hardoi	Pihani (NPP)	5	Operational

300	Hardoi	Sandila (NPP)	5	Operational
301	Hardoi	Sandila (NPP)	5	Operational
302	Hardoi	Shahabad (NPP)	5	Operational
303	Hardoi	Shahabad (NPP)	5	Operational
304	Kheeri	Barwar (NP)	5	Operational
305	Kheeri	Dhaurehra (NP)	5	Operational
306	Kheeri	Gola Gokarannath (NPP)	5	Operational
307	Kheeri	Kheri (NP)	5	Operational
308	Kheeri	Lakhimpur (NPP)	5	Operational
309	Kheeri	Mailani (NP)	5	Operational
310	Kheeri	Mohammadi (NPP)	5	Operational
311	Kheeri	Oel Dhakwa (NP)	5	Operational
312	Kheeri	Paliya Kalan (NPP)	5	Operational
313	Kheeri	Singahi Bhindaura (NP)	5	Operational
314	Lucknow	Amethi (NP)	5	Operational
315	Lucknow	Bakshi Ka Talab (NP)	5	Operational
316	Lucknow	Gosainganj (NP)	5	Operational
317	Lucknow	Itaunja (NP)	5	Operational
318	Lucknow	Kakori (NP)	5	Operational
319	Lucknow	Lucknow (M Corp.)	5	Operational
320	Lucknow	Mahona (NP)	5	Operational
321	Lucknow	Nagram (NP)	5	Operational
322	Raebareilly	Bachhrawan (NP)	5	Operational
323	Raebareilly	Dalmau (NP)	5	Operational
324	Raebareilly	Maharajganj (NP)	5	Operational
325	Raebareilly	Nasirabad (NP)	5	Operational
326	Raebareilly	Parsadepur (NP)	5	Operational
327	Raebareilly	Salon (NP)	5	Operational
328	Raebareilly	Unchahar (NP)	5	Operational
329	Sitapur	Biswan (NPP)	5	Operational
330	Sitapur	Hargaon (NP)	5	Operational
331	Sitapur	Khairabad (NPP)	5	Operational
332	Sitapur	Laharpur (NPP)	5	Operational
333	Sitapur	Mahmudabad (NPP)	5	Operational
334	Sitapur	Maholi (NP)	5	Operational
335	Sitapur	Misrikh-Naimish (NPP)	5	Operational
336	Sitapur	Paintepur (NP)	5	Operational
337	Sitapur	Sidhauli (NP)	5	Operational
338	Sitapur	Sitapur (NPP)	5	Operational
339	Sitapur	Tambaur- Ahamdabad (NP)	5	Operational
340	Unnao	Auras (NP)	5	Operational
341	Unnao	Bangarmau (NPP)	5	Operational
342	Unnao	Bhagwant Nagar (NP)	5	Operational
343	Unnao	Bighapur (NP)	5	Operational
344	Unnao	Fatehpur Chaurasi (NP)	5	Operational
345	Unnao	Gangaghat (NPP) (G)	5	Operational
346	Unnao	Ganj Muradabad (NP)	5	Operational
347	Unnao	Hyderabad (NP)	5	Operational
348	Unnao	Kursath (NP)	5	Operational
349	Unnao	Maurawan (NP)	5	Operational
350	Unnao	Mohan (NP)	5	Operational
351	Unnao	Nawabganj (NP)	5	Operational
352	Unnao	Nyotini (NP)	5	Operational
353	Unnao	Purwa (NP)	5	Operational
354	Unnao	Rasulabad (NP)	5	Operational
355	Unnao	Safipur (NP)	5	Operational
356	Unnao	Ugu (NP)	5	Operational
357	Unnao	Unnao (NPP)	5	Operational
358	Bagpat	Aminagar Sarai (NP)	5	Operational
359	Bagpat	Baraut (NPP)	5	Operational
360	Bagpat	Chhaprauli (NP)	5	Operational

361	Bagpat	Doghat (NP)	5	Operational
362	Bagpat	Khekada (NPP)	5	Operational
363	Bagpat	Tikri (NP)	5	Operational
364	Bulandsahar	Anupshahr (NPP) (G)	5	Operational
365	Bulandsahar	Aurangabad (NP)	5	Operational
366	Bulandsahar	Bhawan Bahadurnagar (NP)	5	Operational
367	Bulandsahar	Bugrasi (NP)	5	Operational
368	Bulandsahar	Chhatari (NP)	5	Operational
369	Bulandsahar	Dibai (NPP)	5	Operational
370	Bulandsahar	Gulaoti (NPP)	5	Operational
371	Bulandsahar	Jahangirabad (NPP)	5	Operational
372	Bulandsahar	Khanpur (NP)	5	Operational
373	Bulandsahar	Khurja (NPP)	5	Operational
374	Bulandsahar	Naraura (NP) (G)	5	Operational
375	Bulandsahar	Shikarpur (NPP)	5	Operational
376	Bulandsahar	Siana (NPP)	5	Operational
377	Bulandsahar	Sikandrabad (NPP)	5	Operational
378	Gautam Buddh Nagar	Bilaspur (NP)	5	Operational
379	Gautam Buddh Nagar	Dadri (NPP)	5	Operational
380	Gautam Buddh Nagar	Jewar (NP)	5	Operational
381	Ghaziabad	Faridnagar (NP)	5	Operational
382	Ghaziabad	Ghaziabad (M Corp.)	205	Operational
383	Ghaziabad	Modinagar (NPP)	5	Operational
384	Ghaziabad	Niwari (NP)	5	Operational
385	Hapur	Garhmukhteshwar (NPP)(G)	5	Operational
386	Hapur	Hapur (NPP)	5	Operational
387	Meerut	Daurala (NP)	5	Operational
388	Meerut	Harra (NP)	5	Operational
389	Meerut	Hastinapur (NP) (G)	5	Operational
390	Meerut	Karnawal (NP)	5	Operational
391	Meerut	Kharkhauda (NP)	5	Operational
392	Meerut	Khiwai (NP)	5	Operational
393	Meerut	Lawar (NP)	5	Operational
394	Meerut	Mawana (NPP)	5	Operational
395	Meerut	Parikshitgarh (NP)	5	Operational
396	Meerut	Phalauda (NP)	5	Operational
397	Meerut	Sardhana (NPP)	5	Operational
398	Meerut	Sewalkhas (NP)	5	Operational
399	Meerut	Shahjahanpur (NP)	5	Operational
400	Bhadohi	Bhadohi (NPP)	5	Operational
401	Bhadohi	Ghosia Bazar (NP)	5	Operational
402	Bhadohi	Gopiganj (NPP)	5	Operational
403	Bhadohi	Gyanpur (NP)	5	Operational
404	Bhadohi	Khamaria (NP)	5	Operational
405	Bhadohi	Nai Bazar (NP)	5	Operational
406	Bhadohi	Suriyawan (NP)	5	Operational
407	Mirzapur	Ahraura (NPP)	5	Operational
408	Mirzapur	Chunar (NPP) (G)	5	Operational
409	Mirzapur	Mirzapur (NPP) (G)	5	Operational
410	Sonbhadra	Chopan (NP)	5	Operational
411	Sonbhadra	Dudhi (NP)	5	Operational
412	Sonbhadra	Ghorawal (NP)	5	Operational
413	Sonbhadra	Pipri (NP)	5	Operational
414	Sonbhadra	Renukoot (NP)	5	Operational
415	Sonbhadra	Sonbhadra- Robertsganj (NPP)	5	Operational
416	Amroha	Amroha (NPP)	5	Operational
417	Amroha	Bachhraon (NPP)	5	Operational
418	Amroha	Dhanaura (NPP)	5	Operational
419	Amroha	Gajraula (NPP)	5	Operational
420	Amroha	Hasanpur (NPP)	5	Operational
421	Amroha	Joya (NP)	5	Operational

422	Amroha	Naugawan Sadat (NP)	5	Operational
423	Amroha	Ujhari (NP)	5	Operational
424	Bijnor	Afzalgarh (NPP)	5	Operational
425	Bijnor	Bijnore (NPP) (G)	5	Operational
426	Bijnor	Chandpur (NPP)	5	Operational
427	Bijnor	Dhampur (NPP)	5	Operational
428	Bijnor	Haldaur (NPP)	5	Operational
429	Bijnor	Jalalabad (NP)	5	Operational
430	Bijnor	Jhalu (NP)	5	Operational
431	Bijnor	Kiratpur (NPP)	5	Operational
432	Bijnor	Mandawar (NP)	5	Operational
433	Bijnor	Nagina (NPP)	5	Operational
434	Bijnor	Najibabad (NPP)	5	Operational
435	Bijnor	Nehtaur (NPP)	5	Operational
436	Bijnor	Noorpur (NPP)	5	Operational
437	Bijnor	Sahanpur (NP)	5	Operational
438	Bijnor	Sahaspur (NP)	5	Operational
439	Bijnor	Seohara (NPP)	5	Operational
440	Bijnor	Sherkot (NPP)	5	Operational
441	Bijnor	Warhapur (NP)	5	Operational
442	Moradabad	Agwanpur (NP)	5	Operational
443	Moradabad	Bhojpur Dharampur (NP)	5	Operational
444	Moradabad	Bilari (NPP)	5	Operational
445	Moradabad	Kanth (NP)	5	Operational
446	Moradabad	Kundarki (NP)	5	Operational
447	Moradabad	Moradabad (M Corp.)	5	Operational
448	Moradabad	Pakbada (NP)	5	Operational
449	Moradabad	Thakurdwara (NPP)	5	Operational
450	Moradabad	Umri Kalan (NP)	5	Operational
451	Rampur	Bilaspur (NPP)	5	Operational
452	Rampur	Maswasi (NP)	5	Operational
453	Rampur	Milak (NPP)	5	Operational
454	Rampur	Rampur (NPP)	5	Operational
455	Rampur	Swar (NPP)	5	Operational
456	Rampur	Tanda (NPP)	5	Operational
457	Sambhal	Bahjoi (NPP)	5	Operational
458	Sambhal	Chandausi (NPP)	5	Operational
459	Sambhal	Gawan (NP)	5	Operational
460	Sambhal	Gunnaur (NP)	5	Operational
461	Sambhal	Narauli (NP)	5	Operational
462	Sambhal	Sambhal (NPP)	5	Operational
463	Sambhal	Sirsi (NP)	5	Operational
464	Fatehpur	ASOTHER (NP)	5	Operational
465	Fatehpur	Bindki (NPP)	5	Operational
466	Fatehpur	Fatehpur (NPP)	5	Operational
467	Fatehpur	Hathgaam (NP)	5	Operational
468	Fatehpur	Khaga (NP)	5	Operational
469	Fatehpur	Kora Jahanabad (NP)	5	Operational
470	Kaushambi	Ajhuwa (NP)	5	Operational
471	Kaushambi	Bharwari (NP)	5	Operational
472	Kaushambi	Chail (NP)	5	Operational
473	Kaushambi	Karari (NP)	5	Operational
474	Kaushambi	Manjhanpur (NP)	5	Operational
475	Kaushambi	Sarai Aquil (NP)	5	Operational
476	Kaushambi	Sirathu (NP)	5	Operational
477	Pratapgarh	Bela Pratapgarh (NPP)	5	Operational
478	Pratapgarh	Katra Medniganj (NP)	5	Operational
479	Pratapgarh	Kunda (NP)	5	Operational
480	Pratapgarh	Lalganj (NP)	5	Operational
481	Pratapgarh	Manikpur (NP)	5	Operational
482	Pratapgarh	Patti (NP)	5	Operational

483	Pratapgarh	Pratapgarh City (NP)	5	Operational
484	Pratapgarh	Raniganj (NP)	5	Operational
485	Prayagraj	Bharatganj (NP)	5	Operational
486	Prayagraj	Handia (NP)	5	Operational
487	Prayagraj	Koraon (NP)	5	Operational
488	Prayagraj	Lal Gopalganj (NP)	5	Operational
489	Prayagraj	Mau Aima (NP)	5	Operational
490	Prayagraj	Phulpur (NP)	5	Operational
491	Prayagraj	Prayagraj (M Corp.) (G)	10	Operational
492	Prayagraj	Prayagraj (M Corp.) (G) (Jhusi)	10	Operational
493	Prayagraj	Shankargarh (NP)	5	Operational
494	Prayagraj	Sirsa (NP)	5	Operational
495	Muzaffarnagar	Bhokarhedi (NP)	5	Operational
496	Muzaffarnagar	Budhana (NP)	5	Operational
497	Muzaffarnagar	Charthawal (NP)	5	Operational
498	Muzaffarnagar	Jansath (NP)	5	Operational
499	Muzaffarnagar	Khatauli (NPP)	5	Operational
500	Muzaffarnagar	Mirapur (NP)	5	Operational
501	Muzaffarnagar	Purquazi (NP)	5	Operational
502	Muzaffarnagar	Shahpur (NP)	5	Operational
503	Saharanpur	Ambehta (NP)	5	Operational
504	Saharanpur	Behat (NP)	5	Operational
505	Saharanpur	Chilkana Sultanpur (NP)	5	Operational
506	Saharanpur	Deoband (NPP)	5	Operational
507	Saharanpur	Gangoh (NPP)	5	Operational
508	Saharanpur	Nakur (NPP)	5	Operational
509	Saharanpur	Nanauta (NP)	5	Operational
510	Saharanpur	Rampur Maniharan (NP)	5	Operational
511	Saharanpur	Saharanpur (M Corp.)	5	Operational
512	Saharanpur	Sarsawa (NPP)	5	Operational
513	Saharanpur	Titron (NP)	5	Operational
514	Shamli	Ailam (NP)	5	Operational
515	Shamli	Banat (NP)	5	Operational
516	Shamli	Garhi Pukhta (NP)	5	Operational
517	Shamli	Jalalabad (NP)	5	Operational
518	Shamli	Jhinjhana (NP)	5	Operational
519	Shamli	Kairana (NPP)	5	Operational
520	Shamli	Kandhla (NPP)	5	Operational
521	Shamli	Shamli (NPP)	5	Operational
522	Shamli	Un (NP)	5	Operational
523	Chandauli	Chakia (NP)	5	Operational
524	Chandauli	Chandauli (NP)	5	Operational
525	Chandauli	Mughalsarai (NPP)(G)	5	Operational
526	Chandauli	Saiyad Raza (NP)	5	Operational
527	Ghazipur	Bahadurganj (NP)	5	Operational
528	Ghazipur	Dildarnagar (NP)	5	Operational
529	Ghazipur	Ghazipur (NPP) (G)	5	Operational
530	Ghazipur	Jangipur (NP)	5	Operational
531	Ghazipur	Mohammadabad (NPP)	5	Operational
532	Ghazipur	Sadat (NP)	5	Operational
533	Ghazipur	Saidpur (NP) (G)	5	Operational
534	Jaunpur	Kerakat (NP)	5	Operational
535	Jaunpur	Khetasarai (NP)	5	Operational
536	Jaunpur	Mariahu (NP)	5	Operational
537	Varanasi	Gangapur (NP)	5	Operational
538	Etawah	Etawah (NPP)	5	Operational
539	Etawah	Etawah (NPP)	5	Operational
540	Etawah	Etawah (NPP)	5	Operational
541	Etawah	Etawah (NPP)	5	Operational
542	Etawah	Etawah (NPP)	5	Operational

543	Ambedkar Nagar	Akbarpur (NPP)	5	Operational
544	Azamgarh	Phulpur (NP)	5	Operational
545	Mau	KURTHI JAFARPUR	5	Operational
546	Raebareilly	Rae Bareli (NPP)	5	Operational
547	Rampur	Shahabad (NP)	5	Operational
548	Sambhal	Babrala (NP) (G)	5	Operational
549	Muzaffarnagar	Sisauli (NP)	5	Operational
550	Shamli	Thana Bhawan (NP)	5	Operational
551	Jaunpur	Badlapur (NP)	5	Operational
552	Agra	Agra (M. Corp)	20	Operational
553	Firozabad	Jasrana (Np)	5	Operational
554	Mathura	Kosi Kalan (Npp)	5	Operational
555	Aligarh	Gabhana (Np)	5	Operational
556	Aligarh	Madrak	5	Operational
557	Aligarh	Pisawa	5	Operational
558	Hathras	Sikandrarao (Npp)	5	Operational
559	Kasganj	Ganj Dundawara (Npp)	5	Operational
560	Ambedkar Nagar	Jalalpur (Npp)	5	Operational
561	Amethi	Amethi (Np)	5	Operational
562	Amethi	Jais (Npp)	5	Operational
563	Ayodhya	Bhadarsa (Np)	5	Operational
564	Ayodhya	Gosainganj (Np)	5	Operational
565	Ayodhya	Khirauni (Shuchittaganj) (Np)	5	Operational
566	Ayodhya	Kumarganj (Np)	5	Operational
567	Ayodhya	Rudauli (Npp)	5	Operational
568	Barabanki	Ramsanehi Ghat (Np)	5	Operational
569	Sultanpur	Lambhua	5	Operational
570	Azamgarh	Azamgarh (Npp)	5	Operational
571	Azamgarh	Azamgarh (Npp)	5	Operational
572	Azamgarh	Azmatgarh (Np)	5	Operational
573	Ballia	Ballia (Npp) (G)	5	Operational
574	Ballia	Bansdih (Np)	5	Operational
575	Ballia	Bariya (Np)	5	Operational
576	Mau	Chiraiyakot (Np)	5	Operational
577	Mau	Madhuban (Np)	5	Operational
578	Mau	Maunath Bhanjan (Npp)	5	Operational
579	Badaun	Budaun (Npp)	5	Operational
580	Badaun	Dahgawan	5	Operational
581	Bareilly	Bareilly (M. Corp)	5	Operational
582	Bareilly	Bareilly (M. Corp)	5	Operational
583	Bareilly	Faridpur (Npp)	5	Operational
584	Bareilly	Nawabganj (Npp)	5	Operational
585	Shahjahanpur	Shahjahanpur (M. Corp)	5	Operational
586	Shahjahanpur	Tilhar (Npp)	5	Operational
587	Basti	Bankati (Np)	5	Operational
588	Basti	Bhanpur Kaswa	5	Operational
589	Basti	Gaayghat	5	Operational
590	Basti	Ganeshpur (Np)	5	Operational
591	Basti	Mundervan (Np)	5	Operational
592	Basti	Nagar Bazar (Np)	5	Operational
593	Siddharth Nagar	Badhani Chafa	5	Operational
594	Siddharth Nagar	Itwa	5	Operational
595	Siddharth Nagar	Kapilavastu	5	Operational
596	Chitrakoot	Chitrakootdham Karwi (Npp)	5	Operational
597	Chitrakoot	Mau (Np)	5	Operational
598	Chitrakoot	Rajapur (Np)	5	Operational
599	Hamirpur	Gohand (Np)	5	Operational
600	Hamirpur	Rath (Npp)	5	Operational
601	Hamirpur	Sumerpur (Np)	5	Operational
602	Bahraich	Nanpara (Npp)	5	Operational
603	Balrampur	Balrampur (Npp)	5	Operational

604	Gorakhpur	Bansgaon (Np)	5	Operational
605	Gorakhpur	Campierganj	5	Operational
606	Gorakhpur	Kasba Sangrampur(Np)	5	Operational
607	Gorakhpur	Mundera Bazar (Np)	5	Operational
608	Gorakhpur	Pipiganj (Np)	5	Operational
609	Kushinagar	Chhitauni	5	Operational
610	Kushinagar	Duddhi	5	Operational
611	Kushinagar	Fazilnagar	5	Operational
612	Kushinagar	Kushinagar (Npp)	5	Operational
613	Kushinagar	Mathauli(Np)	5	Operational
614	Kushinagar	Padrauna (Npp)	5	Operational
615	Kushinagar	Ramkola (Np)	5	Operational
616	Kushinagar	Sewarhi (Np)	5	Operational
617	Kushinagar	Sukrauli	5	Operational
618	Kushinagar	Tamkuhi Raj	5	Operational
619	Maharajganj	Chowk (Np)	5	Operational
620	Maharajganj	Paniyara	5	Operational
621	Maharajganj	Partawal	5	Operational
622	Gorakhpur	Gorakhpur (M Corp.)	5	Operational
623	Gorakhpur	Gorakhpur (M Corp.)	5	Operational
624	Gorakhpur	Gorakhpur (M Corp.)	5	Operational
625	Etawah	Bakewar (Np)	5	Operational
626	Etawah	Lakhna (Np)	5	Operational
627	Farrukhabad	Khimsepur(Np)	5	Operational
628	Farrukhabad	Nawabganj	5	Operational
629	Farrukhabad	Sankisa Basantpur(Np)	5	Operational
630	Kannauj	Kannauj (Npp) (G)	5	Operational
631	Kannauj	Saurikh (Np)	5	Operational
632	Kanpur Dehat	Rajpur	5	Operational
633	Kanpur Dehat	Raniya	5	Operational
634	Kanpur Nagar	Bilhaur (Npp)	5	Operational
635	Kanpur Nagar	Bithoor (Np) (G)	5	Operational
636	Kanpur Nagar	Ghatampur (Npp)	5	Operational
637	Kanpur Nagar	Kanpur (M. Corp) (G)	5	Operational
638	Kanpur Nagar	Kanpur (M. Corp) (G)	5	Operational
639	Kanpur Nagar	Kanpur (M. Corp) (G)	5	Operational
640	Kanpur Nagar	Kanpur (M. Corp) (G)	5	Operational
641	Kanpur Nagar	Kanpur (M. Corp) (G)	5	Operational
642	Kanpur Nagar	Shivrajpur (Np)	5	Operational
643	Hardoi	Kachhauna Patseni (Np)	5	Operational
644	Hardoi	Kursath (Np)	5	Operational
645	Hardoi	Sandi (Npp)	5	Operational
646	Kheeri	Nighasan	5	Operational
647	Lucknow	Lucknow (M. Corp)	5	Operational
648	Lucknow	Lucknow (M. Corp)	5	Operational
649	Lucknow	Lucknow (M. Corp)	5	Operational
650	Lucknow	Lucknow (M. Corp)	5	Operational
651	Lucknow	Lucknow (M. Corp)	5	Operational
652	Lucknow	Lucknow (M. Corp)	5	Operational
653	Lucknow	Lucknow (M. Corp)	5	Operational
654	Lucknow	Lucknow (M. Corp)	5	Operational
655	Lucknow	Lucknow (M. Corp)	5	Operational
656	Lucknow	Lucknow (M. Corp)	5	Operational
657	Lucknow	Mohanlalganj	5	Operational
658	Sitapur	Paintepur (Np)	5	Operational
659	Unnao	Achalganj (Np)	5	Operational
660	Bagpat	Baghpat (Npp)	5	Operational
661	Bagpat	Baraut (Npp)	5	Operational
662	Bulandsahar	Bulandshahr (Npp)	5	Operational
663	Bulandsahar	Bulandshahr (Npp)	5	Operational
664	Bulandsahar	Bulandshahr (Npp)	5	Operational

665	Bulandsahar	Bulandshahr (Npp)	5	Operational
666	Bulandsahar	Kakod (Np)	5	Operational
667	Gautam Buddh Nagar	Bilaspur (Np)	5	Operational
668	Gautam Buddh Nagar	Dadri (Npp)	5	Operational
669	Gautam Buddh Nagar	Jewar (Np)	5	Operational
670	Ghaziabad	Dasna (Np)	5	Operational
671	Ghaziabad	Khoda Makanpur (Npp)	5	Operational
672	Ghaziabad	Modinagar (Npp)	5	Operational
673	Ghaziabad	Modinagar (Npp)	5	Operational
674	Ghaziabad	Patala (Np)	5	Operational
675	Hapur	Babugarh (Np)	5	Operational
676	Meerut	Bahsuma (Np)	5	Operational
677	Mirzapur	Mirzapur (Npp) (G)	5	Operational
678	Sonbhadra	Anapara	5	Operational
679	Sonbhadra	Churk Ghurma (Np)	5	Operational
680	Sonbhadra	Dala Bazar	5	Operational
681	Sonbhadra	Obra(Np)	5	Operational
682	Amroha	Amroha (Npp)	5	Operational
683	Amroha	Amroha (Npp)	5	Operational
684	Amroha	Amroha (Npp)	5	Operational
685	Amroha	Amroha (Npp)	5	Operational
686	Amroha	Hasanpur (Npp)	5	Operational
687	Amroha	Saidnagli (Np)	5	Operational
688	Moradabad	Dhakia (Np)	5	Operational
689	Rampur	Narpat Nagar Doondawala	5	Operational
690	Sambhal	Sambhal (Npp)	5	Operational
691	Sambhal	Sambhal (Npp)	5	Operational
692	Fatehpur	Fatehpur (Npp)	5	Operational
693	Fatehpur	Fatehpur (Npp)	5	Operational
694	Fatehpur	Kishunpur (Np)	5	Operational
695	Kaushambi	Charwa (Np)	5	Operational
696	Kaushambi	Daranagar	5	Operational
697	Kaushambi	Poorav Pashchim Shareera	5	Operational
698	Pratapgarh	Antu (Np)	5	Operational
699	Pratapgarh	Derwa(Np)	5	Operational
700	Pratapgarh	Suwansa Bazar	5	Operational
701	Muzaffarnagar	Khatauli (Npp)	5	Operational
702	Muzaffarnagar	Muzaffarnagar (Npp)	5	Operational
703	Saharanpur	Saharanpur (M. Corp)	5	Operational
704	Saharanpur	Saharanpur (M. Corp)	5	Operational
705	Ghazipur	Zamania (Npp)	5	Operational
706	Jaunpur	Gaurabadshahpur	5	Operational
707	Jaunpur	Jaunpur (Npp)	5	Operational
708	Jaunpur	Kajgaon	5	Operational
709	Jaunpur	Machhlishahr (Np)	5	Operational
710	Jaunpur	Mogra Badshahpur (Npp)	5	Operational
711	Jaunpur	Rampur (Jaunpur)	5	Operational
712	Aligarh	Barauli (Np)	5	Operational
713	Ayodhya	Ma Kamakhya (Np)	5	Operational
714	Bagpat	Ratual Np	5	Operational
715	Ballia	Sahatwar (Np)	5	Operational
716	Barabanki	Subeha (Np)	5	Operational
717	Bareilly	Bareilly (M. Corp)	5	Operational
718	Bareilly	Bareilly (M. Corp)	5	Operational
719	Basti	Kaptanganj (Np)	5	Operational
720	Bulandsahar	Pahasu (Np)	5	Operational
721	Deoria	Tarkulwa (Np)	5	Operational
722	Fatehpur	Fatehpur (Npp)	5	Operational
723	Ghaziabad	Loni (Npp)	5	Operational

724	Gorakhpur	Barhalganj (Np)	5	Operational
725	Gorakhpur	Gorakhpur (M. Corp)	5	Operational
726	Moradabad	Moradabad (M. Corp)	5	Operational
727	Moradabad	Moradabad (M. Corp)	5	Operational
728	Moradabad	Moradabad (M. Corp)	5	Operational
729	Moradabad	Moradabad (M. Corp)	5	Operational
730	Moradabad	Moradabad (M. Corp)	5	Operational
731	Moradabad	Moradabad (M. Corp)	5	Operational
732	Pratapgarh	Dhakwa (Np)	5	Operational

Comparative status of SWM(Urban) Data filed in Hon'ble NGT in March 2023 & Current Status

Entity	Status as on 23.03.2023	Status as on 09.05.2024	Current Status(September, 2024)
Existing Capacity			
Compost Pits	850 (1,314 TPD)	868 (1,457 TPD)	892 (1,578 TPD)
Waste to Energy	03 (268.97 TPD)	05 (209 TPD)	05 (209 TPD)
TOTAL	**10,117 TPD**	**14,881 TPD**	**15,702 TPD**

Compost Pits Operational				
S.No.	District	ULB Name	No. of Pit	Pit Composting Capacity (TPD)
1	Agra	Agra	44	528
2	Agra	Shamsabad	5	6.5
3	Agra	Fatehpur Sikri	5	6.5
4	Agra	ACHHNERA	4	4
5	Agra	ETMADPUR	4	4
6	Agra	Bah	2	2.8
7	Agra	Jagner	2	2
8	Agra	Kheragarh	4	4.5
9	Agra	Kiraoli	4	4.5
10	Agra	Pinahat	3	3
11	Amroha	Hasanpur	6	7.5
12	Amroha	Bachhraon	5	2
13	Amroha	Naugawan Sadat	6	4
14	Bareilly	Bisharatganj	2	5
15	Bareilly	Fatehganj Pashchimi	2	5
16	Bareilly	Meerganj	2	5
17	Basti	Basti	2	2
18	Bhadohi	Bhadohi	2	4
19	Bhadohi	Nai Bazar	3	3
20	Bhadohi	Gopiganj	2	1.5
21	Bulandshahr	Anupshahr	5	0.5
22	Etah	Etah	3	5
23	Etah	Marhera	4	5
24	Etah	Aliganj	4	5
25	Etah	Awagarh	2	4
26	Etah	Jaithara	1	5
27	Etah	Nidhauli Kalan	2	2
28	Etah	Sakit	2	2
29	Etawah	Etawah	5	5
30	Etawah	Bharthana	3	3
31	Etawah	Jaswantnagar	3	3
32	Etawah	Bakewar	1	1
33	Etawah	Ekdil	2	2
34	Etawah	Lakhna	1	1
35	Farrukhabad	Farrukhabad	3	3
36	Farrukhabad	Kaimganj	8	4
37	Farrukhabad	Kamalganj	1	1
38	Farrukhabad	Kampil	1	1
39	Farrukhabad	Mohammadabad	6	4
40	Farrukhabad	Shamsabad	10	5
41	Fatehpur	Fatehpur	5	20
42	Fatehpur	Bindki	4	8
43	Fatehpur	Hathgam	1	1
44	Fatehpur	Khaga	67	30
45	Fatehpur	Kora Jahanabad	6	12
46	Hamirpur	Gohand	3	3
47	Hardoi	Hardoi	4	12
48	Hardoi	Shahabad	2	3
49	Hardoi	Sandila	4	5.5
50	Hardoi	Mallawan	4	3
51	Hardoi	PIHANI	2	4.5
52	Hardoi	Bilgram	6	4
53	Hardoi	Sandi	2	3.5
54	Hardoi	Beniganj	2	1.5
55	Hardoi	Gopamau	4	2.23
56	Hardoi	Kachhauna Patseni	2	2.1
57	Hardoi	Kursath	2	0.1
58	Hardoi	Madhoganj	2	4
59	Hardoi	Pali	2	2.35
60	Hathras	Hathras	8	8

61	Hathras	Sadabad	8	8
62	Kaushambi	Bharwari	5	5
63	Kaushambi	Manjhanpur	8	8
64	Kaushambi	Ajhuwa	2	2
65	Kaushambi	Chail	1	1
66	Kaushambi	Karari	2	2
67	Kaushambi	Daranagar	2	2
68	Kaushambi	Purab Pashchim	2	2
69	Kaushambi	Sarai Aquil	2	2
70	Kaushambi	Sirathu	2	2
71	Kaushambi	Charwa	2	2
72	Kushinagar	Padrauna	2	2
73	Kushinagar	Kushinagar	2	5
74	Kushinagar	Hata	2	5
75	Kushinagar	Kaptanganj	1	2
76	Kushinagar	Dudahi	2	2
77	Kushinagar	Ramkola	1	2
78	Kushinagar	Sewarhi	1	1
79	Lakimpur Kheri	Lakhimpur	5	5
80	Lakimpur Kheri	Gola Gokarannath	1	1
81	Lakimpur Kheri	MOHAMMADI	1	1
82	Lakimpur Kheri	Barwar	16	16
83	Lakimpur Kheri	Dhaurahra	4	10
84	Lakimpur Kheri	Kheri	2	2
85	Lakimpur Kheri	Mailani	1	1
86	Lakimpur Kheri	Oel Dhakhwa	2	1
87	Lakimpur Kheri	Singahi Bhedaura	1	1
88	Lucknow	Lucknow	142	213
89	Lucknow	Amethi	2	6
90	Lucknow	Bakshi Ka Talab	2	6
91	Lucknow	Gosaiganj	1	3
92	Lucknow	Itaunja	1	3
93	Lucknow	Kakori	1	3
94	Lucknow	Mahona	1	3
95	Lucknow	Malihabad	1	3
96	Lucknow	Banthara	2	6
97	Lucknow	Mohanlalganj	2	6
98	Lucknow	Nagram	2	6
99	Mahoba	Mahoba	6	2
100	Mahoba	Charkhari	3	1
101	Mahoba	Kabrai	3	1
102	Mahoba	Kharela	3	1
103	Mahoba	Kulpahar	6	2
104	Meerut	Shahjahanpur	1	4
105	Meerut	Siwalkhas	1	2
106	Mirzapur	Mirzapur	2	2
107	Mirzapur	Chunar	2	3
108	Mirzapur	Ahraura	1	0.5
109	Mainpuri	Mainpuri	18	30
110	Mirzapur	Kachhwa	2	1
111	Muzaffarnagar	Muzaffarnagar	3	3
112	Muzaffarnagar	Khatauli	3	3
113	Muzaffarnagar	Bhokerheri	3	3
114	Muzaffarnagar	Budhana	3	3
115	Muzaffarnagar	Charthawal	3	3
116	Muzaffarnagar	Jansath	3	3
117	Muzaffarnagar	Meerapur	3	3
118	Muzaffarnagar	Purquazi	3	3
119	Muzaffarnagar	Shahpur	3	3
120	Muzaffarnagar	Sisauli	3	3

121	Pilibhit	Neoria Husainpur	1	10
122	Pratapgarh	Pratapgarh	5	10
123	Rae Bareli	Rae Bareli	7	12
124	Rae Bareli	Bachhrawan	2	2
125	Rae Bareli	Dalmau	1	1
126	Rae Bareli	Lalganj	2	2
127	Rae Bareli	Maharajganj	1	1
128	Rae Bareli	Nasirabad	2	2
129	Rae Bareli	Parshadepur	1	1
130	Rae Bareli	Salon	2	2
131	Rae Bareli	Unchahar	1	1
132	Saharanpur	Saharanpur	20	35
133	Saharanpur	Deoband	3	15
134	Sambhal	Chandausi	10	3
135	Sambhal	Babrala	6	2
136	Sambhal	Sirsi	30	6
137	Shahjahanpur	Powayan	4	4
138	Shahjahanpur	Allahganj	2	2
139	Shahjahanpur	Katra	2	2
140	Shahjahanpur	Khutar	5	5
141	Shahjahanpur	Banda	1	1
142	Shamli	Shamli	10	5
143	Shravasti	Ikauna	6	1
144	Sitapur	Sitapur	10	10
145	Sitapur	Mahmudabad	5	5
146	Sitapur	Laharpur	8	8
147	Sitapur	Biswan	10	10
148	Sitapur	KHAIRABAD	40	20
149	Sitapur		2	2
150	Sitapur	Hargaon	6	5
151	Sitapur	Maholi	5	5
152	Sitapur	Paintepur	4	4
153	Sitapur	Sidhauli	8	8
154	Sitapur	Tambaur Cum	8	5
155	Sonbhadra		2	5
156	Sonbhadra	Ghorawal	1	2
157	Sonbhadra	Pipri	2	4
158	Sonbhadra	Renukoot	4	8
159	Unnao	Mohan	2	1
160	Unnao	Nyotani	2	1
161	Varanasi	Gangapur	2	2
	Total		**868**	**1457**

892 Compost Pits Operational				
S.No.	**District**	**ULB Name**	**No. of Pit**	**Pit Composting Capacity (TPD)**
1	Agra	Agra	44	528
2	Agra	Shamsabad	5	6.5
3	Agra	Fatehpur Sikri	5	6.5
4	Agra	ACHHNERA	4	4
5	Agra	ETMADPUR	4	4
6	Agra	Bah	2	2.8
7	Agra	Jagner	2	2
8	Agra	Kheragarh	4	4.5
9	Agra	Kiraoli	4	4.5
10	Agra	Pinahat	3	3
11	Amroha	Hasanpur	6	7.5
12	Amroha	Bachhraon	5	2
13	Amroha	Naugawan Sadat	6	4
14	Bareilly	Bisharatganj	2	5
15	Bareilly	Fatehganj Pashchimi	2	5
16	Bareilly	Meerganj	2	5
17	Basti	Basti	2	2
18	Bhadohi	Bhadohi	2	4
19	Bhadohi	Nai Bazar	3	3
20	Bhadohi	Gopiganj	2	1.5
21	Bulandshahr	Anupshahr	5	0.5
22	Etah	Etah	3	5
23	Etah	Marhera	4	5
24	Etah	Aliganj	4	5
25	Etah	Awagarh	2	4
26	Etah	Jaithara	1	5
27	Etah	Nidhauli Kalan	2	2
28	Etah	Sakit	2	2
29	Etawah	Etawah	5	5
30	Etawah	Bharthana	3	3
31	Etawah	Jaswantnagar	3	3
32	Etawah	Bakewar	1	1
33	Etawah	Ekdil	2	2
34	Etawah	Lakhna	1	1

35	Farrukhabad	Farrukhabad	3	3
36	Farrukhabad	Kaimganj	8	4
37	Farrukhabad	Kamalganj	1	1
38	Farrukhabad	Kampil	1	1
39	Farrukhabad	Mohammadabad	6	4
40	Farrukhabad	Shamsabad	10	5
41	Fatehpur	Fatehpur	5	20
42	Fatehpur	Bindki	4	8
43	Fatehpur	Hathgam	1	1
44	Fatehpur	Khaga	67	30
45	Fatehpur	Kora Jahanabad	6	12
46	Hamirpur	Gohand	3	3
47	Hardoi	Hardoi	4	12
48	Hardoi	Shahabad	2	3
49	Hardoi	Sandila	4	5.5
50	Hardoi	Mallawan	4	3
51	Hardoi	PIHANI	2	4.5
52	Hardoi	Bilgram	6	4
53	Hardoi	Sandi	2	3.5
54	Hardoi	Beniganj	2	1.5
55	Hardoi	Gopamau	4	2.23
56	Hardoi	Kachhauna Patseni	2	2.1
57	Hardoi	Kursath	2	0.1
58	Hardoi	Madhoganj	2	4
59	Hardoi	Pali	2	2.35
60	Hathras	Hathras	8	8
61	Hathras	Sadabad	8	8
62	Kaushambi	Bharwari	5	5
63	Kaushambi	Manjhanpur	8	8
64	Kaushambi	Ajhuwa	2	2
65	Kaushambi	Chail	1	1
66	Kaushambi	Karari	2	2
67	Kaushambi	Daranagar	2	2
68	Kaushambi	Purab Pashchim	2	2
69	Kaushambi	Sarai Aquil	2	2
70	Kaushambi	Sirathu	2	2
71	Kaushambi	Charwa	2	2
72	Kushinagar	Padrauna	2	2
73	Kushinagar	Kushinagar	2	5

74	Kushinagar	Hata	2	5
75	Kushinagar	Kaptanganj	1	2
76	Kushinagar	Dudahi	2	2
77	Kushinagar	Ramkola	1	2
78	Kushinagar	Sewarhi	1	1
79	Lakimpur Kheri	Lakhimpur	5	5
80	Lakimpur Kheri	Gola Gokarannath	1	1
81	Lakimpur Kheri	MOHAMMADI	1	1
82	Lakimpur Kheri	Barwar	16	16
83	Lakimpur Kheri	Dhaurahra	4	10
84	Lakimpur Kheri	Kheri	2	2
85	Lakimpur Kheri	Mailani	1	1
86	Lakimpur Kheri	Oel Dhakhwa	2	1
87	Lakimpur Kheri	Singahi Bhedaura	1	1
88	Lucknow	Lucknow	142	213
89	Lucknow	Amethi	2	6
90	Lucknow	Bakshi Ka Talab	2	6
91	Lucknow	Gosaiganj	1	3
92	Lucknow	Itaunja	1	3
93	Lucknow	Kakori	1	3
94	Lucknow	Mahona	1	3
95	Lucknow	Malihabad	1	3
96	Lucknow	Banthara	2	6
97	Lucknow	Mohanlalganj	2	6
98	Lucknow	Nagram	2	6
99	Mahoba	Mahoba	6	2
100	Mahoba	Charkhari	3	1
101	Mahoba	Kabrai	3	1
102	Mahoba	Kharela	3	1
103	Mahoba	Kulpahar	6	2
104	Meerut	Shahjahanpur	1	4
105	Meerut	Siwalkhas	1	2
106	Mirzapur	Mirzapur	2	2
107	Mirzapur	Chunar	2	3
108	Mirzapur	Ahraura	1	0.5
109	Mainpuri	Mainpuri	18	30
110	Mirzapur	Kachhwa	2	1
111	Muzaffarnagar	Muzaffarnagar	3	3
112	Muzaffarnagar	Khatauli	3	3

113	Muzaffarnagar	Bhokerheri	3	3
114	Muzaffarnagar	Budhana	3	3
115	Muzaffarnagar	Charthawal	3	3
116	Muzaffarnagar	Jansath	3	3
117	Muzaffarnagar	Meerapur	3	3
118	Muzaffarnagar	Purquazi	3	3
119	Muzaffarnagar	Shahpur	3	3
120	Muzaffarnagar	Sisauli	3	3
121	Pilibhit	Neoria Husainpur	1	10
122	Pratapgarh	Pratapgarh	5	10
123	Rae Bareli	Rae Bareli	7	12
124	Rae Bareli	Bachhrawan	2	2
125	Rae Bareli	Dalmau	1	1
126	Rae Bareli	Lalganj	2	2
127	Rae Bareli	Maharajganj	1	1
128	Rae Bareli	Nasirabad	2	2
129	Rae Bareli	Parshadepur	1	1
130	Rae Bareli	Salon	2	2
131	Rae Bareli	Unchahar	1	1
132	Saharanpur	Saharanpur	20	35
133	Saharanpur	Deoband	3	15
134	Sambhal	Chandausi	10	3
135	Sambhal	Babrala	6	2
136	Sambhal	Sirsi	30	6
137	Shahjahanpur	Powayan	4	4
138	Shahjahanpur	Allahganj	2	2
139	Shahjahanpur	Katra	2	2
140	Shahjahanpur	Khutar	5	5
141	Shahjahanpur	Banda	1	1
142	Shamli	Shamli	10	5
143	Shravasti	Ikauna	6	1
144	Sitapur	Sitapur	10	10
145	Sitapur	Mahmudabad	5	5
146	Sitapur	Laharpur	8	8
147	Sitapur	Biswan	10	10
148	Sitapur	KHAIRABAD	40	20
149	Sitapur	Mishritnaimisharnya	2	2
150	Sitapur	Hargaon	6	5
151	Sitapur	Maholi	5	5

152	Sitapur	Paintepur	4	4
153	Sitapur	Sidhauli	8	8
154	Sitapur	Tambaur cum Ahmadabad	8	5
155	Sonbhadra	Robertsganj (sonbhadra)	2	5
156	Sonbhadra	Ghorawal	1	2
157	Sonbhadra	Pipri	2	4
158	Sonbhadra	Renukoot	4	8
159	Unnao	Mohan	2	1
160	Unnao	Nyotani	2	1
161	Varanasi	Gangapur	2	2
162	Lucknow	BAKSHI KA TALAB	1	3
163	Moradabad	Bilari (NPP)	1	5
164	Mau	Chiraiyakot (NP)	1	5
165	Meerut	Daurala (NP)	1	3
166	Sultanpur	Dostpur (NP)	1	3
167	Jhansi	Garautha (NP)	1	3
168	Mainpuri	Ghiraur (NP)	1	5
169	Sonbhadra	Ghorawal (NP)	1	3
170	Meerut	Hastinapur	1	15
171	Jalaun	Jalaun (NPP)	1	3
172	Farrukhabad	Kamalganj (NP)	1	5
173	Farrukhabad	Kampil (NP)	1	3
174	Mainpuri	Karhal (NP)	1	3
175	Meerut	Kharkhauda	1	20
176	Muzaffarnagar	Khatauli (NPP)	1	5
177	Sultanpur	Koeripur (NP)	1	3
178	Jaunpur	Mogra Badshahpur (NPP)	1	5
179	Farrukhabad	Mohammadabad (NP)	1	3
180	Bulandsahar	Naraura (NP)	1	3
181	Moradabad	Pakbada (NP)	1	5
182	Hamirpur	Rath (NPP)	1	5
183	Basti	Rudhauli Bazar (NP)	1	5
184	Amroha	Ujhari (NP)	1	5
185	Amroha	Ujhari (NP)	1	3
Total			**892**	**1578**

5004

Waste to Enegry Plants - Operational					
SN	**State name**	**District Name**	**Name of the city**	**Capacity (TPD)**	**Status**
1	Uttar Pradesh	Varanasi	Bhawania Pokhri	5	Operational
2	Uttar Pradesh	Varanasi	Pahadia Mandi	5	Operational
3	Uttar Pradesh	Varanasi	IDH near Adampur Zone office	5	Operational
4	Uttar Pradesh	Ghaziabad	Dasna	73.97	Operational
5	Uttar Pradesh	Muzaffarnagar	Muzaffarnagar	120	Operational
	Total			**209**	

Comparative status of SWM(Urban) Data filed in Hon'ble NGT in March 2023 & Current Status

Entity	Status as on 23.03.2023	Status as on 09.05.2024	Current Status(September, 2024)
Under Construction			
Integrated Under Construction MSW processing facility	36 plants (4,305 TPD) **Timeline – June-23**	38 Plants (3,955 TPD) (Timeline –Dec-25) 13 Plants (Timeline – June 24) 21 Plants (Timeline- Dec 24) 4 Plants (Timeline Dec 25)	36 Plants (3,360 TPD) Timeline –Dec-25 32 Plants (Timeline- Dec 24) 4 Plants (Timeline -Dec 25)
Material Recovery facility	437 (2,185 TPD) **Timeline – Dec-23**	222 (1,315 TPD) Timeline – June-24	186 (1,125 TPD) Timeline – Dec-24

13

5006

13 MSW Plants - Under Construction (Timeline: June 2024)				
S.N.	**Division Name**	**District Name**	**ULB Name**	**Capacity (in TPD)**
1	Aligarh	Hathras	Hathras (Npp)	60
2	Bareilly	Bareilly	Bareilly (M. Corp)	500
3	Bareilly	Pilibhit	Pilibhit (Npp)	60
4	Bareilly	Shahjahanpur	Shahjahanpur (M.Corp.)	130
5	Chitrakoot	Banda	Banda (Npp)	55
6	Gorakhpur	Kushinagar	Padrauna (Npp)	50
7	Meerut	Ghaziabad	Loni (Npp)	275
8	Meerut	Bulandsahar	Khurja (Npp)	50
9	Ayodhya	Ayodhya	Ayodhya (M.Corp.)	140
10	Gorakhpur	Kushinagar	Kushinagar (Npp)	55
11	Lucknow	Kheri	Lakhimpur (Npp)	65
12	Moradabad	Rampur	Rampur (Npp)	140
13	Agra	Firozabad	Firozabad (M.Corp.)	250
			Total	**1830**

5007

21 MSW Plants - Under Construction (Timeline: Dec,2024)				
S.N.	**Division Name**	**District Name**	**ULB Name**	**Capacity (in TPD)**
1	Gorakhpur	Deoria	Deoria (Npp)	75
2	Jhansi	Jhansi	Jhansi (M. Corp)	320
3	Jhansi	Lalitpur	Lalitpur (Npp)	75
4	Kanpur	Farrukhabad	Farrukhabad-Cum-Fatehgarh (Npp)	120
5	Lucknow	Hardoi	Hardoi (Npp)	50
6	Lucknow	Unnao	Unnao (Npp)	65
7	Lucknow	Unnao	Gangaghat (Npp)	50
8	Meerut	Ghaziabad	Khoda Makanpur (Npp)	90
9	Meerut	Bulandsahar	Sikandrabad (Npp)	50
10	Moradabad	Bijnor	Nagina (Npp)	50
11	Moradabad	Sambhal	Chandausi (Npp)	50
12	Saharanpur	Saharanpur	Saharanpur (M. Corp)	320
13	Devipatan	Bahraich	Bahraich (Npp)	75
14	Jhansi	Jalaun	Orai (Npp)	90
15	Saharanpur	Shamli	Kairana (Npp)	50
16	Aligarh	Etah	Etah (Npp)	60
17	Mirzapur	Bhadohi	Bhadohi (Npp)	55
18	Varanasi	Ghazipur	Ghazipur (Npp)	50
19	Azamgarh	Mau	Maunath Bhanjan (Npp)	130
20	Aligarh	Kasganj	Kasganj (Npp)	50
21	Saharanpur	Shamli	Shamli (Npp)	50
			Total	**1925**

4 MSW Plants - Under Construction						
S.N.	**Division Name**	**District Name**	**ULB Name**	**Capacity (in TPD)**	**% Construction**	**Plant construction status**
1	Prayagraj	Kaushambi	Manjhanpur (Npp)	50	0.00	Under tender process
2	Varanasi	Chandauli	PT. Deen Dayal Upadhyay Nagar (Npp)	50	2%	Under Construction
3	Agra	Firozabad	Shikohabad (Npp)	50	0.00	Under tender process
4	Prayagraj	Pratapgarh	Bela Pratapgarh (Npp)	50	0.00	Under tender process
			Total	**200**		

5009

32 MSW Plants - Under Construction (Timeline: December 2024)				
S.N.	**Division Name**	**District Name**	**ULB Name**	**Capacity (in TPD)**
1	Aligarh	Hathras	Hathras (Npp)	60
2	Bareilly	Bareilly	Bareilly (M. Corp)	500
3	Bareilly	Pilibhit	Pilibhit (Npp)	60
4	Bareilly	Shahjahanpur	Shahjahanpur (M.Corp.)	130
5	Chitrakoot	Banda	Banda (Npp)	55
6	Gorakhpur	Kushinagar	Padrauna (Npp)	50
7	Meerut	Bulandsahar	Khurja (Npp)	50
8	Ayodhya	Ayodhya	Ayodhya (M.Corp.)	140
9	Gorakhpur	Kushinagar	Kushinagar (Npp)	55
10	Lucknow	Kheri	Lakhimpur (Npp)	65
11	Moradabad	Rampur	Rampur (Npp)	140
12	Agra	Firozabad	Firozabad (M.Corp.)	250
13	Gorakhpur	Deoria	Deoria (Npp)	75
14	Jhansi	Lalitpur	Lalitpur (Npp)	75
15	Kanpur	Farrukhabad	Farrukhabad-Cum-Fatehgarh (Npp)	120
16	Lucknow	Hardoi	Hardoi (Npp)	50
17	Lucknow	Unnao	Unnao (Npp)	65
18	Lucknow	Unnao	Gangaghat (Npp)	50
19	Meerut	Ghaziabad	Khoda Makanpur (Npp)	90
20	Meerut	Bulandsahar	Sikandrabad (Npp)	50
21	Moradabad	Bijnor	Nagina (Npp)	50
22	Moradabad	Sambhal	Chandausi (Npp)	50
23	Saharanpur	Saharanpur	Saharanpur (M. Corp)	320
24	Devipatan	Bahraich	Bahraich (Npp)	75
25	Jhansi	Jalaun	Orai (Npp)	90
26	Saharanpur	Shamli	Kairana (Npp)	50
27	Aligarh	Etah	Etah (Npp)	60
28	Mirzapur	Bhadohi	Bhadohi (Npp)	55
29	Varanasi	Ghazipur	Ghazipur (Npp)	50
30	Azamgarh	Mau	Maunath Bhanjan (Npp)	130
31	Aligarh	Kasganj	Kasganj (Npp)	50
32	Saharanpur	Shamli	Shamli (Npp)	50
Total				**3160**

5010

4 MSW Plants - Under Construction						
S.N.	**Division Name**	**District Name**	**ULB Name**	**Capacity (in TPD)**	**% Construction**	**Plant construction status**
1	Prayagraj	Kaushambi	Manjhanpur (Npp)	50	0.00	Under tender process
2	Varanasi	Chandauli	PT. Deen Dayal Upadhyay Nagar (Npp)	50	2%	Under Construction
3	Agra	Firozabad	Shikohabad (Npp)	50	0.00	Under tender process
4	Prayagraj	Pratapgarh	Bela Pratapgarh (Npp)	50	0.00	Under tender process
			Total	**200**		

222 MRFs - Under Construction						
SN	**District**	**ULB Name**	**No of MRF Unit**	**TPD**	**Status(Operational/ Non Operational)**	**Timeline**
1	Agra	Agra (M. Corp)	1	15	Under Construction	Mar-24
2	Agra	Agra (M. Corp)	1	15	Under Construction	Mar-24
3	Agra	Fatehabad (Np)	1	5	Under Construction	Mar-24
4	Aligarh	Barauli (Np)	1	5	Under Construction	Mar-24
5	Ambedkar Nagar	Ashrafpur Kichhauchha (Np)	1	5	Under Construction	Mar-24
6	Auraiya	Auraiya (Npp)	1	5	Under Construction	Mar-24
7	Ayodhya	Ayodhya (M. Corp)	1	5	Under Construction	Mar-24
8	Ayodhya	Ayodhya (M. Corp)	1	5	Under Construction	Mar-24
9	Ayodhya	Ayodhya (M. Corp)	1	5	Under Construction	Mar-24
10	Ayodhya	Ayodhya (M. Corp)	1	5	Under Construction	Mar-24
11	Ayodhya	Ayodhya (M. Corp)	1	5	Under Construction	Mar-24
12	Ayodhya	Ma Kamakhya (Np)	1	5	Under Construction	Mar-24
13	Azamgarh	Azamgarh (Npp)	1	5	Under Construction	Mar-24
14	Azamgarh	Budhanpur	1	5	Under Construction	Mar-24
15	Azamgarh	Jahanaganj	1	5	Under Construction	Mar-24
16	Azamgarh	Martinganj (Np)	1	5	Under Construction	Mar-24
17	Badaun	Budaun (Npp)	1	5	Under Construction	Mar-24
18	Badaun	Budaun (Npp)	1	5	Under Construction	Mar-24
19	Badaun	Budaun (Npp)	1	5	Under Construction	Mar-24
20	Badaun	Sahaswan (Npp)	1	5	Under Construction	Mar-24
21	Badaun	Ujhani (Npp)	1	5	Under Construction	Mar-24
22	Bagpat	Agarwal Mandi (Np)	1	5	Under Construction	Mar-24
23	Bagpat	Baraut (Npp)	1	5	Under Construction	Mar-24
24	Bagpat	Ratual Np	1	5	Under Construction	Mar-24
25	Bahraich	Jarwal (Np)	1	5	Under Construction	Mar-24
26	Bahraich	Kaisarganj (Np)	1	5	Under Construction	Mar-24
27	Bahraich	Mihipurwa(Np)	1	5	Under Construction	Mar-24
28	Bahraich	Payagpur	1	5	Under Construction	Mar-24
29	Bahraich	Risiya (Np)	1	5	Under Construction	Mar-24

30	Bahraich	Rupaediha (Np)	1	5	Under Construction	Mar-24
31	Ballia	Ballia (Npp) (G)	1	5	Under Construction	Mar-24
32	Ballia	Ballia (Npp) (G)	1	5	Under Construction	Mar-24
33	Ballia	Chitbara Gaon (Np)	1	5	Under Construction	Mar-24
34	Ballia	Maniyar (Np)	1	5	Under Construction	Mar-24
35	Ballia	Nagra	1	5	Under Construction	Mar-24
36	Ballia	Ratsarkalan (Np)	1	5	Under Construction	Mar-24
37	Ballia	Sahatwar (Np)	1	5	Under Construction	Mar-24
38	Balrampur	Balrampur (Npp)	1	5	Under Construction	Mar-24
39	Balrampur	Gainsadi(Np)	1	5	Under Construction	Mar-24
40	Balrampur	Utraula (Npp)	1	5	Under Construction	Mar-24
41	Barabanki	Subeha (Np)	1	5	Under Construction	Mar-24
42	Bareilly	Baheri (Npp)	1	5	Under Construction	Mar-24
43	Bareilly	Bareilly (M. Corp)	1	5	Under Construction	Mar-24
44	Bareilly	Bareilly (M. Corp)	1	5	Under Construction	Mar-24
45	Bareilly	Bareilly (M. Corp)	1	5	Under Construction	Mar-24
46	Basti	Basti (Npp)	1	5	Under Construction	Mar-24
47	Basti	Basti (Npp)	1	5	Under Construction	Mar-24
48	Basti	Bhabnan Bazar (Np)	1	5	Under Construction	Mar-24
49	Basti	Kaptanganj (Np)	1	5	Under Construction	Mar-24
50	Bulandsahar	Bulandshahr (Npp)	1	5	Under Construction	Mar-24
51	Bulandsahar	Bulandshahr (Npp)	1	5	Under Construction	Mar-24
52	Bulandsahar	Pahasu (Np)	1	5	Under Construction	Mar-24
53	Deoria	Baitalpur(Np)	1	5	Under Construction	Mar-24
54	Deoria	Bhaluani Bazar(Np)	1	5	Under Construction	Mar-24
55	Deoria	Bhatni Bazar (Np)	1	5	Under Construction	Mar-24
56	Deoria	Hetimpur(Np)	1	5	Under Construction	Mar-24
57	Deoria	Madanpur(Np)	1	5	Under Construction	Mar-24
58	Deoria	Pathardewa(Np)	1	5	Under Construction	Mar-24
59	Deoria	Tarkulwa (Np)	1	5	Under Construction	Mar-24
60	Etah	Mirhachi(Np)	1	5	Under Construction	Mar-24
61	Etawah	Etawah (Npp)	1	5	Under Construction	Mar-24
62	Fatehpur	Bahuwa (Np)	1	5	Under Construction	Mar-24

63	Fatehpur	Fatehpur (Npp)	1	5	Under Construction	Mar-24
64	Fatehpur	Kakhreru(Np)	1	5	Under Construction	Mar-24
65	Fatehpur	Karikandhata(Np)	1	5	Under Construction	Mar-24
66	Firozabad	Firozabad (M. Corp)	1	5	Under Construction	Mar-24
67	Firozabad	Firozabad (M. Corp)	1	5	Under Construction	Mar-24
68	Firozabad	Firozabad (M. Corp)	1	5	Under Construction	Mar-24
69	Firozabad	Firozabad (M. Corp)	1	5	Under Construction	Mar-24
70	Firozabad	Firozabad (M. Corp)	1	5	Under Construction	Mar-24
71	Gautam Buddh Nagar	Dankaur (Np)	1	5	Under Construction	Mar-24
72	Gautam Buddh Nagar	Jahangirpur (Np)	1	5	Under Construction	Mar-24
73	Gautam Buddh Nagar	Rabupura (Np)	1	5	Under Construction	Mar-24
74	Ghaziabad	Ghaziabad (M. Corp)	1	25	Under Construction	Mar-24
75	Ghaziabad	Ghaziabad (M. Corp)	1	25	Under Construction	Mar-24
76	Ghaziabad	Loni (Npp)	1	5	Under Construction	Mar-24
77	Ghaziabad	Muradnagar (Npp)	1	5	Under Construction	Mar-24
78	Gonda	Belsar(Np)	1	5	Under Construction	Mar-24
79	Gonda	Colonelganj (Npp)	1	5	Under Construction	Mar-24
80	Gonda	Dhanepur(Np)	1	5	Under Construction	Mar-24
81	Gonda	Gonda (Npp)	1	5	Under Construction	Mar-24
82	Gonda	Gonda (Npp)	1	5	Under Construction	Mar-24
83	Gonda	Gonda (Npp)	1	5	Under Construction	Mar-24
84	Gonda	Khargupur (Np)	1	5	Under Construction	Mar-24
85	Gonda	Mankapur (Np)	1	5	Under Construction	Mar-24
86	Gonda	Tarabganj(Np)	1	5	Under Construction	Mar-24
87	Gorakhpur	Barhalganj (Np)	1	5	Under Construction	Mar-24
88	Gorakhpur	Gaghsara Bazar(Np)	1	5	Under Construction	Mar-24
89	Gorakhpur	Gorakhpur (M. Corp)	1	5	Under Construction	Mar-24
90	Gorakhpur	Gorakhpur (M. Corp)	1	5	Under Construction	Mar-24
91	Gorakhpur	Uruwa Bazar(Np)	1	5	Under Construction	Mar-24
92	Hamirpur	Kurara (Np)	1	5	Under Construction	Mar-24
93	Hapur	Hapur (Npp)	1	5	Under Construction	Mar-24
94	Hapur	Hapur (Npp)	1	5	Under Construction	Mar-24
95	Hapur	Hapur (Npp)	1	5	Under Construction	Mar-24

5014

96	Hapur	Pilkhuwa (Npp)	1	5	Under Construction	Mar-24
97	Hathras	Mursan (Np)	1	5	Under Construction	Mar-24
98	Jaunpur	Jafarabad (Np)	1	5	Under Construction	Mar-24
99	Jaunpur	Shahganj (Npp)	1	5	Under Construction	Mar-24
100	Jhansi	Jhansi (M. Corp)	1	5	Under Construction	Mar-24
101	Jhansi	Jhansi (M. Corp)	1	5	Under Construction	Mar-24
102	Jhansi	Jhansi (M. Corp)	1	5	Under Construction	Mar-24
103	Jhansi	Jhansi (M. Corp)	1	5	Under Construction	Mar-24
104	Jhansi	Jhansi (M. Corp)	1	5	Under Construction	Mar-24
105	Kanpur Dehat	Amraudha (Np)	1	5	Under Construction	Mar-24
106	Kanpur Dehat	Kanchausi (Np))	1	5	Under Construction	Mar-24
107	Kanpur Dehat	Musanagar	1	5	Under Construction	Mar-24
108	Kasganj	Bilram (Np)	1	5	Under Construction	Mar-24
109	Kheeri	Bheera(Np)	1	5	Under Construction	Mar-24
110	Kushinagar	Khadda (Np)	1	5	Under Construction	Mar-24
111	Lucknow	Banthra	1	5	Under Construction	Mar-24
112	Lucknow	Malihabad (Np)	1	5	Under Construction	Mar-24
113	Maharajganj	Brijmanganj	1	5	Under Construction	Mar-24
114	Maharajganj	Ghughuli (Np)	1	5	Under Construction	Mar-24
115	Mainpuri	Mainpuri (Npp)	1	5	Under Construction	Mar-24
116	Mainpuri	Mainpuri (Npp)	1	5	Under Construction	Mar-24
117	Mainpuri	Mainpuri (Npp)	1	5	Under Construction	Mar-24
118	Mathura	Kosi Kalan (Npp)	1	5	Under Construction	Mar-24
119	Mathura	Mathura (M. Corp)	1	5	Under Construction	Mar-24
120	Mathura	Mathura (M. Corp)	1	5	Under Construction	Mar-24
121	Mathura	Mathura (M. Corp)	1	5	Under Construction	Mar-24
122	Mathura	Mathura (M. Corp)	1	5	Under Construction	Mar-24
123	Mathura	Mathura (M. Corp)	1	5	Under Construction	Mar-24
124	Mathura	Raya (Np)	1	5	Under Construction	Mar-24
125	Mau	Adari (Np)	1	5	Under Construction	Mar-24
126	Mau	Amila (Np)	1	5	Under Construction	Mar-24
127	Mau	Dohrighat (Np)	1	5	Under Construction	Mar-24
128	Mau	Ghosi (Np)	1	5	Under Construction	Mar-24

129	Mau	Muhammadabad Gohna (Np)	1	5	Under Construction	Mar-24
130	Mau	Walidpur (Np)	1	5	Under Construction	Mar-24
131	Meerut	Kithaur (Np)	1	5	Under Construction	Mar-24
132	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
133	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
134	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
135	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
136	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
137	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
138	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
139	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
140	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
141	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
142	Meerut	Meerut (M. Corp)	1	5	Under Construction	Mar-24
143	Meerut	Sardhana (Npp)	1	5	Under Construction	Mar-24
144	Mirzapur	Kachhwa (Np)	1	5	Under Construction	Mar-24
145	Mirzapur	Mirzapur (Npp) (G)	1	5	Under Construction	Mar-24
146	Mirzapur	Mirzapur (Npp) (G)	1	5	Under Construction	Mar-24
147	Mirzapur	Mirzapur (Npp) (G)	1	5	Under Construction	Mar-24
148	Mirzapur	Mirzapur (Npp) (G)	1	5	Under Construction	Mar-24
149	Moradabad	Mehmoodpur Mafi (Np)	1	5	Under Construction	Mar-24
150	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Mar-24
151	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Mar-24
152	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Mar-24
153	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Mar-24
154	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Mar-24
155	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Mar-24
156	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Mar-24
157	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Mar-24
158	Muzaffarnagar	Muzaffarnagar (Npp)	1	5	Under Construction	Mar-24
159	Muzaffarnagar	Muzaffarnagar (Npp)	1	5	Under Construction	Mar-24
160	Muzaffarnagar	Muzaffarnagar (Npp)	1	5	Under Construction	Mar-24

161	Muzaffarnagar	Muzaffarnagar (Npp)	1	5	Under Construction	Mar-24
162	Muzaffarnagar	Muzaffarnagar (Npp)	1	5	Under Construction	Mar-24
163	Pilibhit	Bisalpur (Npp)	1	5	Under Construction	Mar-24
164	Pilibhit	Pakadia Naugawa	1	5	Under Construction	Mar-24
165	Pratapgarh	Dhakwa (Np)	1	5	Under Construction	Mar-24
166	Pratapgarh	Gadwara Bazar(Np)	1	5	Under Construction	Mar-24
167	Pratapgarh	Heeraganj Bazar(Np)	1	5	Under Construction	Mar-24
168	Pratapgarh	Katra Gulab Singh Bazar(Np)	1	5	Under Construction	Mar-24
169	Pratapgarh	Kohdaur	1	5	Under Construction	Mar-24
170	Pratapgarh	Mandhata Bazar(Np)	1	5	Under Construction	Mar-24
171	Pratapgarh	Prithviganj	1	5	Under Construction	Mar-24
172	Pratapgarh	Ramganj (Np)	1	5	Under Construction	Mar-24
173	Prayagraj	Prayagraj (M. Corp) (G)	1	150	Under Construction	Mar-24
174	Raebareilly	Lalganj (Np)	1	5	Under Construction	Mar-24
175	Raebareilly	Rae Bareli (Npp)	1	5	Under Construction	Mar-24
176	Raebareilly	Rae Bareli (Npp)	1	5	Under Construction	Mar-24
177	Raebareilly	Rae Bareli (Npp)	1	5	Under Construction	Mar-24
178	Raebareilly	Rae Bareli (Npp)	1	5	Under Construction	Mar-24
179	Raebareilly	Shivgarh(Np)	1	5	Under Construction	Mar-24
180	Rampur	Darhiyal	1	5	Under Construction	Mar-24
181	Rampur	Kemri (Np)	1	5	Under Construction	Mar-24
182	Rampur	Saifani	1	5	Under Construction	Mar-24
183	Saharanpur	Chhutmalpura	1	5	Under Construction	Mar-24
184	Saharanpur	Gangoh (Npp)	1	5	Under Construction	Mar-24
185	Saharanpur	Saharanpur (M. Corp)	1	5	Under Construction	Mar-24
186	Saharanpur	Saharanpur (M. Corp)	1	5	Under Construction	Mar-24
187	Saharanpur	Saharanpur (M. Corp)	1	5	Under Construction	Mar-24
188	Sambhal	Sambhal (Npp)	1	5	Under Construction	Mar-24
189	Sambhal	Sambhal (Npp)	1	5	Under Construction	Mar-24
190	Sambhal	Sambhal (Npp)	1	5	Under Construction	Mar-24
191	Sant Kabeer Nagar	Baghnagar Urf Bakhira	1	5	Under Construction	Mar-24
192	Shahjahanpur	Banda	1	5	Under Construction	Mar-24

193	Shahjahanpur	Kalaan (Np)	1	5	Under Construction	Mar-24
194	Shahjahanpur	Nigohi	1	5	Under Construction	Mar-24
195	Shahjahanpur	Shahjahanpur (M. Corp)	1	5	Under Construction	Mar-24
196	Shahjahanpur	Shahjahanpur (M. Corp)	1	5	Under Construction	Mar-24
197	Shahjahanpur	Shahjahanpur (M. Corp)	1	5	Under Construction	Mar-24
198	Shahjahanpur	Shahjahanpur (M. Corp)	1	5	Under Construction	Mar-24
199	Siddharth Nagar	Bharatbhari	1	5	Under Construction	Mar-24
200	Siddharth Nagar	Biskohar	1	5	Under Construction	Mar-24
201	Siddharth Nagar	Domariyaganj (Np)	1	5	Under Construction	Mar-24
202	Siddharth Nagar	Shohratgarh (Np)	1	5	Under Construction	Mar-24
203	Siddharth Nagar	Siddharthnagar (Npp)	1	5	Under Construction	Mar-24
204	Siddharth Nagar	Uska Bazar (Np)	1	5	Under Construction	Mar-24
205	Sitapur	Laharpur (Npp)	1	5	Under Construction	Mar-24
206	Sitapur	Sitapur (Npp)	1	5	Under Construction	Mar-24
207	Sitapur	Sitapur (Npp)	1	5	Under Construction	Mar-24
208	Sitapur	Sitapur (Npp)	1	5	Under Construction	Mar-24
209	Sonbhadra	Anapara	1	5	Under Construction	Mar-24
210	Sultanpur	Sultanpur (Npp)	1	5	Under Construction	Mar-24
211	Sultanpur	Sultanpur (Npp)	1	5	Under Construction	Mar-24
212	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
213	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
214	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
215	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
216	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
217	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
218	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
219	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
220	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
221	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
222	Varanasi	Varanasi (M. Corp) (G)	1	5	Under Construction	Mar-24
	Total		**222**	**1315**		

186 MRFs - Under Construction						
SN	**District**	**ULB Name**	**No of MRF Unit**	**TPD**	**Status(Operational/ Non Operational)**	**Timeline**
1	Agra	Agra (M. Corp)	1	15	Under Construction	Dec-24
2	Agra	Fatehabad (Np)	1	5	Under Construction	Dec-24
3	Ambedkar Nagar	Ashrafpur Kichhauchha	1	5	Under Construction	Dec-24
4	Auraiya	Auraiya (Npp)	1	5	Under Construction	Dec-24
5	Ayodhya	Ayodhya (M. Corp)	1	5	Constructed, Machine purchase in process	Dec-24
6	Ayodhya	Ayodhya (M. Corp)	1	5	purchase in process	Dec-24
7	Ayodhya	Ayodhya (M. Corp)	1	5	purchase in process	Dec-24
8	Ayodhya	Ayodhya (M. Corp)	1	5	purchase in process	Dec-24
9	Ayodhya	Ayodhya (M. Corp)	1	5	purchase in process	Dec-24
10	Azamgarh	Azamgarh (Npp)	1	5	Under Construction	Dec-24
11	Azamgarh	Budhanpur	1	5	Under Construction	Dec-24
12	Azamgarh	Jahanaganj	1	5	Under Construction	Dec-24
13	Azamgarh	Martinganj (Np)	1	5	Under Construction	Dec-24
14	Badaun	Budaun (Npp)	1	5	Under Construction	Dec-24
15	Badaun	Budaun (Npp)	1	5	Under Construction	Dec-24
16	Badaun	Budaun (Npp)	1	5	Under Construction	Dec-24
17	Badaun	Sahaswan (Npp)	1	5	Under Construction	Dec-24
18	Badaun	Ujhani (Npp)	1	5	Under Construction	Dec-24
19	Bagpat	Agarwal Mandi (Np)	1	5	Under Construction	Dec-24
20	Bagpat	Baraut (Npp)	1	5	Under Construction	Dec-24
21	Bahraich	Jarwal (Np)	1	5	Under Construction	Dec-24
22	Bahraich	Kaisarganj (Np)	1	5	Under Construction	Dec-24
23	Bahraich	Mihipurwa(Np)	1	5	Under Construction	Dec-24
24	Bahraich	Payagpur	1	5	Under Construction	Dec-24
25	Bahraich	Risiya (Np)	1	5	Under Construction	Dec-24
26	Bahraich	Rupaediha (Np)	1	5	Under Construction	Dec-24
27	Ballia	Chitbara Gaon (Np)	1	5	Under Construction	Dec-24
28	Ballia	Maniyar (Np)	1	5	Under Construction	Dec-24
29	Ballia	Nagra	1	5	Under Construction	Dec-24
30	Ballia	Ratsarkalan (Np)	1	5	Under Construction	Dec-24
31	Balrampur	Balrampur (Npp)	1	5	Under Construction	Dec-24
32	Balrampur	Gainsadi(Np)	1	5	Under Construction	Dec-24
33	Balrampur	Utraula (Npp)	1	5	Under Construction	Dec-24
34	Bareilly	Baheri (Npp)	1	5	Under Construction	Dec-24
35	Bareilly	Bareilly (M. Corp)	1	5	Under Construction	Dec-24
36	Basti	Basti (Npp)	1	5	Under Construction	Dec-24
37	Basti	Basti (Npp)	1	5	Under Construction	Dec-24
38	Basti	Bhabnan Bazar (Np)	1	5	Under Construction	Dec-24
39	Bulandsahar	Bulandshahr (Npp)	1	5	Under Construction	Dec-24
40	Bulandsahar	Bulandshahr (Npp)	1	5	Under Construction	Dec-24

41	Deoria	Baitalpur(Np)	1	5	Under Construction	Dec-24
42	Deoria	Bhaluani Bazar(Np)	1	5	Under Construction	Dec-24
43	Deoria	Bhatni Bazar (Np)	1	5	Under Construction	Dec-24
44	Deoria	Hetimpur(Np)	1	5	Under Construction	Dec-24
45	Deoria	Madanpur(Np)	1	5	Under Construction	Dec-24
46	Deoria	Pathardewa(Np)	1	5	Under Construction	Dec-24
47	Etah	Mirhachi(Np)	1	5	Under Construction	Dec-24
48	Etawah	Etawah (Npp)	1	5	Under Construction	Dec-24
49	Fatehpur	Bahuwa (Np)	1	5	Under Construction	Dec-24
50	Fatehpur	Kakhreru(Np)	1	5	Under Construction	Dec-24
51	Fatehpur	Karikandhata(Np)	1	5	Under Construction	Dec-24
52	Firozabad	Firozabad (M. Corp)	1	5	Under Construction	Dec-24
53	Firozabad	Firozabad (M. Corp)	1	5	Under Construction	Dec-24
54	Firozabad	Firozabad (M. Corp)	1	5	Under Construction	Dec-24
55	Firozabad	Firozabad (M. Corp)	1	5	Under Construction	Dec-24
56	Firozabad	Firozabad (M. Corp)	1	5	Under Construction	Dec-24
57	Gautam Buddh	Dankaur (Np)	1	5	Under Construction	Dec-24
58	Gautam Buddh	Jahangirpur (Np)	1	5	Under Construction	Dec-24
59	Gautam Buddh	Rabupura (Np)	1	5	Under Construction	Dec-24
60	Ghaziabad	Ghaziabad (M. Corp)	1	25	Under Construction	Dec-24
61	Ghaziabad	Ghaziabad (M. Corp)	1	25	Under Construction	Dec-24
62	Ghaziabad	Muradnagar (Npp)	1	5	Under Construction	Dec-24
63	Gonda	Belsar(Np)	1	5	Under Construction	Dec-24
64	Gonda	Colonelganj (Npp)	1	5	Under Construction	Dec-24
65	Gonda	Dhanepur(Np)	1	5	Under Construction	Dec-24
66	Gonda	Gonda (Npp)	1	5	Under Construction	Dec-24
67	Gonda	Gonda (Npp)	1	5	Under Construction	Dec-24
68	Gonda	Gonda (Npp)	1	5	Under Construction	Dec-24
69	Gonda	Khargupur (Np)	1	5	Under Construction	Dec-24
70	Gonda	Mankapur (Np)	1	5	Under Construction	Dec-24
71	Gonda	Tarabganj(Np)	1	5	Under Construction	Dec-24
72	Gorakhpur	Gaghsara Bazar(Np)	1	5	Under Construction	Dec-24
73	Gorakhpur	Gorakhpur (M. Corp)	1	5	Under Construction	Dec-24
74	Gorakhpur	Uruwa Bazar(Np)	1	5	Under Construction	Dec-24
75	Hamirpur	Kurara (Np)	1	5	Under Construction	Dec-24
76	Hapur	Hapur (Npp)	1	5	Under Construction	Dec-24
77	Hapur	Hapur (Npp)	1	5	Under Construction	Dec-24
78	Hapur	Hapur (Npp)	1	5	Under Construction	Dec-24
79	Hapur	Pilkhuwa (Npp)	1	5	Under Construction	Dec-24
80	Hathras	Mursan (Np)	1	5	Under Construction	Dec-24
81	Jaunpur	Jafarabad (Np)	1	5	Under Construction	Dec-24
82	Jaunpur	Shahganj (Npp)	1	5	Under Construction	Dec-24
83	Jhansi	Jhansi (M. Corp)	1	5	is completed and	Dec-24
84	Jhansi	Jhansi (M. Corp)	1	5	is completed and	Dec-24
85	Jhansi	Jhansi (M. Corp)	1	5	is completed and	Dec-24

86	Jhansi	Jhansi (M. Corp)	1	5	is completed and	Dec-24
87	Jhansi	Jhansi (M. Corp)	1	5	is completed and	Dec-24
88	Kanpur Dehat	Amraudha (Np)	1	5	Under Construction	Dec-24
89	Kanpur Dehat	Kanchausi (Np)	1	5	Under Construction	Dec-24
90	Kanpur Dehat	Musanagar	1	5	Under Construction	Dec-24
91	Kasganj	Bilram (Np)	1	5	Under Construction	Dec-24
92	Kheeri	Bheera(Np)	1	5	Under Construction	Dec-24
93	Kushinagar	Khadda (Np)	1	5	Under Construction	Dec-24
94	Lucknow	Banthra	1	5	Under Construction	Dec-24
95	Lucknow	Malihabad (Np)	1	5	Under Construction	Dec-24
96	Maharajganj	Brijmanganj	1	5	Under Construction	Dec-24
97	Maharajganj	Ghughuli (Np)	1	5	Under Construction	Dec-24
98	Mainpuri	Mainpuri (Npp)	1	5	Under Construction	Dec-24
99	Mainpuri	Mainpuri (Npp)	1	5	Under Construction	Dec-24
100	Mainpuri	Mainpuri (Npp)	1	5	Under Construction	Dec-24
101	Mathura	Kosi Kalan (Npp)	1	5	Under Construction	Dec-24
102	Mathura	Mathura (M. Corp)	1	5	Under Construction	Dec-24
103	Mathura	Mathura (M. Corp)	1	5	Under Construction	Dec-24
104	Mathura	Mathura (M. Corp)	1	5	Under Construction	Dec-24
105	Mathura	Mathura (M. Corp)	1	5	Under Construction	Dec-24
106	Mathura	Mathura (M. Corp)	1	5	Under Construction	Dec-24
107	Mathura	Raya (Np)	1	5	Under Construction	Dec-24
108	Mau	Adari (Np)	1	5	Under Construction	Dec-24
109	Mau	Amila (Np)	1	5	Under Construction	Dec-24
110	Mau	Dohrighat (Np)	1	5	Under Construction	Dec-24
111	Mau	Ghosi (Np)	1	5	Under Construction	Dec-24
112	Mau	Muhammadabad Gohna	1	5	Under Construction	Dec-24
113	Mau	Walidpur (Np)	1	5	Under Construction	Dec-24
114	Meerut	Kithaur (Np)	1	5	Under Construction	Dec-24
115	Meerut	Meerut (M. Corp)	1	5	Under Construction	Dec-24
116	Meerut	Meerut (M. Corp)	1	5	Under Construction	Dec-24
117	Meerut	Meerut (M. Corp)	1	5	Under Construction	Dec-24
118	Meerut	Meerut (M. Corp)	1	5	Under Construction	Dec-24
119	Meerut	Meerut (M. Corp)	1	5	Under Construction	Dec-24
120	Meerut	Meerut (M. Corp)	1	5	Under Construction	Dec-24
121	Meerut	Meerut (M. Corp)	1	5	Under Construction	Dec-24
122	Meerut	Meerut (M. Corp)	1	5	Under Construction	Dec-24
123	Meerut	Meerut (M. Corp)	1	5	Under Construction	Dec-24
124	Meerut	Meerut (M. Corp)	1	5	Under Construction	Dec-24
125	Meerut	Meerut (M. Corp)	1	5	Under Construction	Dec-24
126	Meerut	Sardhana (Npp)	1	5	Under Construction	Dec-24
127	Mirzapur	Kachhwa (Np)	1	5	Under Construction	Dec-24
128	Mirzapur	Mirzapur (Npp) (G)	1	5	Under Construction	Dec-24
129	Mirzapur	Mirzapur (Npp) (G)	1	5	Under Construction	Dec-24

130	Mirzapur	Mirzapur (Npp) (G)	1	5	Under Construction	Dec-24
131	Mirzapur	Mirzapur (Npp) (G)	1	5	Under Construction	Dec-24
132	Moradabad	Mehmoodpur Mafi (Np)	1	5	Under Construction	Dec-24
133	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Dec-24
134	Moradabad	Moradabad (M. Corp)	1	5	Under Construction	Dec-24
135	Muzaffarnagar	Muzaffarnagar (Npp)	1	5	Under Construction	Dec-24
136	Muzaffarnagar	Muzaffarnagar (Npp)	1	5	Under Construction	Dec-24
137	Muzaffarnagar	Muzaffarnagar (Npp)	1	5	Under Construction	Dec-24
138	Muzaffarnagar	Muzaffarnagar (Npp)	1	5	Under Construction	Dec-24
139	Muzaffarnagar	Muzaffarnagar (Npp)	1	5	Under Construction	Dec-24
140	Pilibhit	Bisalpur (Npp)	1	5	Under Construction	Dec-24
141	Pilibhit	Pakadia Naugawa	1	5	Under Construction	Dec-24
142	Pratapgarh	Gadwara Bazar(Np)	1	5	Under Construction	Dec-24
143	Pratapgarh	Heeraganj Bazar(Np)	1	5	Under Construction	Dec-24
144	Pratapgarh	Katra Gulab Singh	1	5	Under Construction	Dec-24
145	Pratapgarh	Kohdaur	1	5	Under Construction	Dec-24
146	Pratapgarh	Mandhata Bazar(Np)	1	5	Under Construction	Dec-24
147	Pratapgarh	Prithviganj	1	5	Under Construction	Dec-24
148	Pratapgarh	Ramganj (Np)	1	5	Under Construction	Dec-24
149	Prayagraj	Prayagraj (M. Corp) (G)	1	150	Under Construction	Dec-24
150	Raebareilly	Lalganj (Np)	1	5	Under Construction	Dec-24
151	Raebareilly	Rae Bareli (Npp)	1	5	Under Construction	Dec-24
152	Raebareilly	Rae Bareli (Npp)	1	5	Under Construction	Dec-24
153	Raebareilly	Rae Bareli (Npp)	1	5	Under Construction	Dec-24
154	Raebareilly	Rae Bareli (Npp)	1	5	Under Construction	Dec-24
155	Raebareilly	Shivgarh(Np)	1	5	Under Construction	Dec-24
156	Rampur	Darhiyal	1	5	Under Construction	Dec-24
157	Rampur	Kemri (Np)	1	5	Under Construction	Dec-24
158	Rampur	Saifani	1	5	Under Construction	Dec-24
159	Saharanpur	Chhutmalpura	1	5	Under Construction	Dec-24
160	Saharanpur	Saharanpur (M. Corp)	1	5	Under Construction	Dec-24
161	Saharanpur	Saharanpur (M. Corp)	1	5	Under Construction	Dec-24
162	Saharanpur	Saharanpur (M. Corp)	1	5	Under Construction	Dec-24
163	Sambhal	Sambhal (Npp)	1	5	Under Construction	Dec-24
164	Sambhal	Sambhal (Npp)	1	5	Under Construction	Dec-24
165	Sambhal	Sambhal (Npp)	1	5	Under Construction	Dec-24
166	Sant Kabeer Nagar	Baghnagar Urf Bakhira	1	5	Under Construction	Dec-24
167	Shahjahanpur	Banda	1	5	Under Construction	Dec-24
168	Shahjahanpur	Kalaan (Np)	1	5	Under Construction	Dec-24
169	Shahjahanpur	Nigohi	1	5	Under Construction	Dec-24
170	Shahjahanpur	Shahjahanpur (M. Corp)	1	5	Under Construction	Dec-24
171	Shahjahanpur	Shahjahanpur (M. Corp)	1	5	Under Construction	Dec-24
172	Shahjahanpur	Shahjahanpur (M. Corp)	1	5	Under Construction	Dec-24
173	Shahjahanpur	Shahjahanpur (M. Corp)	1	5	Under Construction	Dec-24

5022

174	Siddharth Nagar	Bharatbhari	1	5	Under Construction	Dec-24
175	Siddharth Nagar	Biskohar	1	5	Under Construction	Dec-24
176	Siddharth Nagar	Domariyaganj (Np)	1	5	Under Construction	Dec-24
177	Siddharth Nagar	Shohratgarh (Np)	1	5	Under Construction	Dec-24
178	Siddharth Nagar	Siddharthnagar (Npp)	1	5	Under Construction	Dec-24
179	Siddharth Nagar	Uska Bazar (Np)	1	5	Under Construction	Dec-24
180	Sitapur	Laharpur (Npp)	1	5	Under Construction	Dec-24
181	Sitapur	Sitapur (Npp)	1	5	Under Construction	Dec-24
182	Sitapur	Sitapur (Npp)	1	5	Under Construction	Dec-24
183	Sitapur	Sitapur (Npp)	1	5	Under Construction	Dec-24
184	Sonbhadra	Anapara	1	5	Under Construction	Dec-24
185	Sultanpur	Sultanpur (Npp)	1	5	Under Construction	Dec-24
186	Sultanpur	Sultanpur (Npp)	1	5	Under Construction	Dec-24
	Total		**186**	**1125**		

Comparative status of SWM(Urban) Data filed in Hon'ble NGT in March 2023 & Current Status

Entity	Status as on 23.03.2023	Status as on 09.05.2024	Current Status(September, 2024)
Under Construction			
Compost Pits	1036 TPD **Timeline – Dec-23**	842 TPD Timeline – June-24	721 TPD Timeline – Dec-24
Waste to Energy / Bio CNG	0	11 Plants (6750 TPD) **Timeline – Dec-25**	11 Plants (6750 TPD) **Timeline – Dec-25**
TOTAL	**7,526 TPD**	**12,862 TPD**	**11,956 TPD**

Under Construction Status				
231 ULBs (Compost pits) Plants				
S.No.	District	ULBs	5 TPD unit No	3 TPD unit No
1	Agra	Bah (NPP)		
2	Agra	Fatehabad (NP)		
3	Agra	Pinahat (NP)		
4	Aligarh	Atrauli (NPP)		
5	Aligarh	Beswan (NP)		1
6	Aligarh	Chharra (NP)	1	
7	Aligarh	Iglas (NP)	1	
8	Aligarh	Jattari (NP)	1	
9	Aligarh	Kauriaganj (NP)		1
10	Aligarh	Pilkhana (NP)		1
11	Amroha	Joya (NP)	1	
12	Amroha	Ujhari (NP)	1	1
13	Auraiya	Achhalda (NP)		
14	Auraiya	Atasu (NP)		
15	Auraiya	Babarpur Ajitmal (NP)		
16	Auraiya	Bidhuna (NP)		
17	Auraiya	Dibiyapur (NP)		
18	Auraiya	Phaphund (NP)		
19	Azamgarh	Atrauliya (NP)		1
20	Azamgarh	Azmatgarh (NP)		1
21	Azamgarh	Bilariaganj (NP)		
22	Azamgarh	Jiyanpur (NP)		1
23	Azamgarh	Katghar Lalganj (NP)		1
24	Azamgarh	Mahrajganj (NP)		1
25	Azamgarh	Mahul (NP)		
26	Azamgarh	Mehnagar (NP)	1	
27	Azamgarh	Nizamabad (NP)		1
28	Azamgarh	Phulpur (NP)		
29	Badaun	Islamnagar (NP)	1	1
30	Badaun	Kachhla (NP)		1
31	Badaun	Mundiya (NP)		1
32	Badaun	Rudayan (NP)		1
33	Badaun	Saidpur (NP)	1	
34	Badaun	Sakhanu (NP)		1
35	Badaun	Usawan (NP)		1
36	Badaun	Usehat (NP)	1	
37	Badaun	Kuwargaon		1
38	Bahraich	Nanpara (NPP)	2	1
39	Bahraich	Risiya (NP)		
40	Ballia	Bansdih (NP)	1	
41	Ballia	Bariya (NP)	1	
42	Ballia	Belthara Road (NP)		
43	Ballia	Chitbara Gaon (NP)		
44	Ballia	Maniyar (NP)	1	
45	Ballia	Rasra (NPP)	1	

46	Ballia	Sahatwar (NP)	1	
47	Ballia	Sikanderpur (NP)		1
48	Banda	Atarra (NPP)	2	
49	Banda	Baberu (NP)		
50	Banda	Bisanda Buzurg (NP)		1
51	Banda	Mataundh (NP)		1
52	Banda	Naraini (NP)		1
53	Banda	Oran (NP)		
54	Banda	Tindwari (NP)		
55	Barabanki	Tikait Nagar (NP)		
56	Bareilly	Dhaura Tanda (NP)		
57	Bareilly	Fatehganj Purvi (NP)		1
58	Bareilly	Richha (NP)		
59	Bareilly	Shishgarh (NP)	1	
60	Bareilly	Thiriya Nizawat Khan (NP)	1	
61	Basti	Bankati (NP)	1	
62	Basti	Bhabnan Bazar (NP)		
63	Basti	Rudhauli Bazar (NP)	1	
64	Bhadohi	Ghosia Bazar (NP)	1	
65	Bhadohi	Khamaria (NP)	1	
66	Bhadohi	Nai Bazar (NP)	1	
67	Bhadohi	Suriyawan (NP)	1	
68	Budaun	Wazirganj	1	
69	Bulandsahar	Kakod (NP)		
70	Bulandsahar	Naraura (NP)		1
71	Chitrakoot	Rajapur (NP)		
72	Etawah	Bharthana (NPP)	1	
73	Etawah	Jaswantnagar (NPP)	1	1
74	Etawah	Lakhna (NP)		1
75	Farrukhabad	Kamalganj (NP)	1	
76	Farrukhabad	Kampil (NP)		1
77	Farrukhabad	Mohammadabad (NP)	1	1
78	Farrukhabad	Shamsabad (NP)		
79	Fatehpur	Hathgaam (NP)		1
80	Hamirpur	Gohand (NP)		1
81	Hamirpur	Kurara (NP)		1
82	Hamirpur	Rath (NPP)	3	
83	Hamirpur	Sarila (NP)		1
84	Hamirpur	Sumerpur (NP)	2	
85	Hardoi	Beniganj (NP)		1
86	Hardoi	Bilgram (NPP)	1	1
87	Hardoi	Gopamau (NP)	1	
88	Hardoi	Madhoganj (NP)		
89	Hardoi	Pali (NP)		
90	Hardoi	Pihani (NPP)	1	1
91	Hardoi	Sandi (NPP)	1	
92	Hardoi	Sandila (NPP)	3	
93	Hathras	Mursan (NP)		

94	Hathras	Sahpau (NP)		
95	Jalaun	Jalaun (NPP)		1
96	Jalaun	Kadaura (NP)	1	
97	Jalaun	Kalpi (NPP)	2	1
98	Jalaun	Madhogarh (NP)		1
99	Jalaun	Nadigaon (NP)		1
100	Jalaun	Rampura (NP)		1
101	Jalaun	Umri (NP)		1
102	Jaunpur	Badlapur (NP)	1	
103	Jaunpur	Jafarabad (NP)		
104	Jaunpur	Kerakat (NP)		
105	Jaunpur	Khetasarai (NP)	1	
106	Jaunpur	Machhlishahr (NP)		
107	Jaunpur	Mariahu (NP)		
108	Jaunpur	(NPP)	1	
109	Jhansi	Erich (NP)		1
110	Jhansi	Garautha (NP)		1
111	Jhansi	Katera (NP)		1
112	Jhansi	Moth (NP)		1
113	Jhansi	Ranipur (NP)	1	
114	Jhansi	Samthar (NPP)	1	
115	Jhansi	Tondi Fatehpur (NP)		1
116	Kannauj	Chhibramau (NPP)	1	
117	Kannauj	Samdhan (NP)	1	
118	Kannauj	Saurikh (NP)		1
119	Kannauj	Sikanderpur (NP)		1
120	Kannauj	Talgram (NP)		1
121	Kannauj	Tirwaganj (NP)		1
122	Dehat	Amraudha (NP)		1
123	Dehat	Derapur (NP)		1
124	Dehat	Jhinjhak (NPP)		
125	Dehat	Pukhrayan (NPP)	1	1
126	Dehat	Rura (NP)		
127	Dehat	Rasulabad (NP)		1
128	Dehat	Shivli (NP)		1
129	Kaushambi	Sarai Aquil (NP)		
130	Kaushambi	Sirathu (NP)		
131	Lalitpur	Mahroni (NP)		1
132	Lalitpur	Pali (NP)		1
133	Lalitpur	Talbehat	1	
134	Lucknow	Malihabad (NP)		
135	Lucknow	Kakori (NP)		1
136	Maharajganj	Sonauli (NP)		
137	Mahoba	Charkhari (NPP)	1	1
138	Mahoba	Kharela (NP)		1
139	Mahoba	Kabari(NP)		1
140	Mainpuri	Bewar (NP)	1	1
141	Mainpuri	Bhogaon (NP)	1	1
142	Mainpuri	Ghiraur (NP)	1	

143	Mainpuri	Karhal (NP)	1	1
144	Mainpuri	Kushmara (NP)		1
145	Mathura	Bajna (NP)		1
146	Mathura	Barsana (NP)	2	
147	Mathura	Chaumuhan (NP)		1
148	Mathura	Chhata (NP)	1	
149	Mathura	Farah (NP)		
150	Mathura	Gokul (NP)		1
151	Mathura	Govardhan (NP)	1	
152	Mathura	Kosi Kalan (NPP)	2	1
153	Mathura	Mahavan (NP)		1
154	Mathura	Nandgaon (NP)		1
155	Mathura	Radhakund (NP)	1	1
156	Mathura	Raya (NP)		
157	Mathura	Saunkh (NP)		1
158	Mau	Adari (NP)		
159	Mau	Amila (NP)		
160	Mau	Chiraiyakot (NP)	1	
161	Mau	Dohrighat (NP)		
162	Mau	Ghosi (NP)		
163	Mau	Kopaganj (NP)	1	
164	Mau	Madhuban (NP)	1	
165	Mau	Muhammadabad Gohna (NP)		
166	Mau	Walidpur (NP)	1	
167	Meerut	Karnawal (NP)		1
168	Mirzapur	Kachhwa (NP)	1	
169	Moradabad	Agwanpur (NP)	1	
170	Moradabad	Bilari (NPP)	2	
171	Moradabad	Dhakia (NP)		1
172	Moradabad	Kanth (NP)	1	
173	Moradabad	Kundarki (NP)	1	1
174	Moradabad	Pakbada (NP)	2	
175	Moradabad	Thakurdwara (NPP)	2	
176	Moradabad	Umri Kalan (NP)	1	
177	Muzaffarnagar	Bhokarhedi (NP)		
178	Muzaffarnagar	Charthawal (NP)		
179	Muzaffarnagar	Jansath (NP)	1	
180	Muzaffarnagar	Khatauli (NPP)	1	
181	Muzaffarnagar	Mirapur (NP)	1	1
182	Muzaffarnagar	Purquazi (NP)		
183	Muzaffarnagar	Shahpur (NP)	1	
184	Muzaffarnagar	Sisauli (NP)	1	
185	Pratapgarh	Manikpur (NP)	1	
186	Raebareilly	Bachhrawan (NP)		1
187	Raebareilly	Lalganj (NP)	1	1
188	Raebareilly	Parsadepur (NP)		1
189	Raebareilly	Salon (NP)	1	
190	Rampur	Bilaspur (NPP)	1	

191	Rampur	Kemri (NP)		
192	Rampur	Milak (NPP)	1	1
193	Rampur	Shahabad (NP)	1	
194	Rampur	Swar (NPP)		
195	Rampur	Tanda (NPP)	1	
196	Saharanpur	Chilkana Sultanpur	1	1
197	Sambhal	Bahjoi (NPP)	1	
198	Sambhal	Gawan (NP)		1
199	Sambhal	Gunnaur (NP)	1	1
200	Sambhal	Narauli (NP)	1	
201	Sant K Nagar	Hariharpur (NP)		1
202	Shamli	Ailam (NP)		
203	Shamli	Garhi Pukhta (NP)		1
204	Shamli	Jalalabad (NP)	1	1
205	Shamli	Kandhla (NPP)	2	1
206	Shamli	Thana Bhawan (NP)	1	
207	Shamli	Un (NP)		
208	Siddharth Nagar	Barhani Bazar (NP)		1
209	Siddharth Nagar	Domariyaganj (NP)		
210	Siddharth Nagar	Shohratgarh (NP)		1
211	Siddharth Nagar	Uska Bazar (NP)		
212	Sitapur	Paintepur (NP)		1
213	Sonbhadra	Chopan (NP)		1
214	Sonbhadra	Churk Ghurma (NP)		1
215	Sonbhadra	Dudhi (NP)		1
216	Sonbhadra	Ghorawal (NP)		1
217	Sonbhadra	Obra (NP)	1	
218	Sonbhadra	Pipri (NP)		1
219	Sultanpur	Dostpur (NP)		1
220	Sultanpur	Koeripur (NP)		1
221	Unnao	Auras (NP)		1
222	Unnao	Bangarmau (NPP)	1	1
223	Unnao	Bhagwant Nagar (NP)		
224	Unnao	Bighapur (NP)		
225	Unnao	Fatehpur Chaurasi (NP)		1
226	Unnao	Ganj Muradabad (NP)		1
227	Unnao	Mohan (NP)	1	
228	Unnao	Nyotini (NP)		1
229	Unnao	Rasulabad (NP)		
230	Unnao	Safipur (NP)	1	
231	Unnao	Ugu (NP)		1
		Total Unit	**106**	**104**
		Total Capacity (TPD)	**842**	

Compost Pits 5 TPD				
SN	**District**	**ULBs Name**	**Approved Units**	**Capacity in TPD**
1	Aligarh	Iglas (NP)	1	5
2	Aligarh	Jattari (NP)	1	5
3	Aligarh	Chharra (NP)	1	5
4	Amroha	Joya (NP)	1	5
5	Azamgarh	Mehnagar (NP)	1	5
6	Badaun	Islamnagar (NP)	1	5
7	Badaun	Saidpur (NP)	1	5
8	Badaun	Usehat (NP)	1	5
9	Bahraich	Nanpara (NPP)	2	10
10	Ballia	Rasra (NPP)	1	5
11	Ballia	Bariya (NP)	1	5
12	Ballia	Maniyar (NP)	1	5
13	Ballia	Bansdih (NP)	1	5
14	Ballia	Sahatwar (NP)	1	5
15	Bareilly	Shishgarh (NP)	1	5
16	Basti	Bankati (NP)	1	5
17	Bhadohi	Ghosia Bazar (NP)	1	5
18	Bhadohi	Nai Bazar (NP)	1	5
19	Bhadohi	Suriyawan (NP)	1	5
20	Bhadohi	Khamaria (NP)	1	5
21	Etawah	Bharthana (NPP)	1	5
22	Etawah	Jaswantnagar (NPP)	1	5
23	Farrukhabad	Mohammadabad (NP)	1	5
24	Hamirpur	Sumerpur (NP)	2	10
25	Hardoi	Sandi (NPP)	1	5
26	Hardoi	Sandila (NPP)	3	15
27	Hardoi	Bilgram (NPP)	1	5
28	Hardoi	Gopamau (NP)	1	5
29	Jaunpur	Khetasarai (NP)	1	5
30	Jhansi	Samthar (NPP)	1	5
31	Kannauj	Chhibramau (NPP)	1	5
32	Kannauj	Samdhan (NP)	1	5
33	Kanpur Dehat	Pukhrayan (NPP)	1	5
34	Mahoba	Charkhari (NPP)	1	5
35	Mau	Madhuban (NP)	1	5
36	Mau	Walidpur (NP)	1	5
37	Mau	Kopaganj (NP)	1	5
38	Mirzapur	Kachhwa (NP)	1	5
39	Moradabad	Agwanpur (NP)	1	5
40	Moradabad	Thakurdwara (NPP)	2	10
41	Moradabad	Kanth (NP)	1	5
42	Moradabad	Umri Kalan (NP)	1	5

43	Muzaffarnagar	Mirapur (NP)	1	5
44	Muzaffarnagar	Jansath (NP)	1	5
45	Muzaffarnagar	Shahpur (NP)	1	5
46	Pratapgarh	Manikpur (NP)	1	5
47	Raebareilly	Salon (NP)	1	5
48	Rampur	Bilaspur (NPP)	1	5
49	Rampur	Tanda (NPP)	1	5
50	Sambhal	Narauli (NP)	1	5
51	Sambhal	Bahjoi (NPP)	1	5
52	Sambhal	Gunnaur (NP)	1	5
53	Shamli	Kandhla (NPP)	2	10
54	Sonbhadra	Obra (NP)	1	5
55	Unnao	Mohan (NP)	1	5
56	Unnao	Bangarmau (NPP)	1	5
57	Unnao	Safipur (NP)	1	5
58	Mainpuri	Bewar (NP)	1	5
59	Mainpuri	Bhogaon (NP)	1	5
60	Mainpuri	Karhal (NP)	1	5
61	Jalaun	Kadaura (NP)	1	5
62	Jalaun	Kalpi (NPP)	2	10
63	Jhansi	Ranipur (NP)	1	5
64	Hardoi	Pihani (NPP)	1	5
65	Rampur	Milak (NPP)	1	5
66	Rampur	Shahabad (NP)	1	5
67	Raebareilly	Lalganj (NP)	1	5
68	Muzaffarnagar	Sisauli (NP)	1	5
69	Moradabad	Kundarki (NP)	1	5
70	Jaunpur	Badlapur (NP)	1	5
71	Shamli	Thana Bhawan (NP)	1	5
72	Shamli	Jalalabad (NP)	1	5
73	Sultanpur	Chilakhna	1	5
74	Badaun	Wazirganj	1	5
75	Mathura	Barsana (NP)	2	10
76	Mathura	Chhata (NP)	1	5
77	Mathura	Govardhan (NP)	1	5
78	Mathura	Kosi Kalan (NPP)	2	10
79	Mathura	Radhakund (NP)	1	5
80	Bareilly	Thiriya Nizawat Khan (NP)	1	5
81	Banda	Atarra (NPP)	2	10
82	Etawah	Bharthana (NPP)	1	5
	Total		**92**	**460**

Compost Pits 3 TPD				
SN	**District**	**ULBs Name**	**Approved Units**	**Capacity in TPD**
1	Aligarh	Kauriaganj (NP)	1	3
2	Aligarh	Pilkhana (NP)	1	3
3	Aligarh	Beswan (NP)	1	3
4	Azamgarh	Katghar Lalganj (NP)	1	3
5	Azamgarh	Mahrajganj (NP)	1	3
6	Azamgarh	Atrauliya (NP)	1	3
7	Azamgarh	Nizamabad (NP)	1	3
8	Azamgarh	Azmatgarh (NP)	1	3
9	Azamgarh	Jiyanpur (NP)	1	3
10	Badaun	Sakhanu (NP)	1	3
11	Badaun	Usawan (NP)	1	3
12	Badaun	Rudayan (NP)	1	3
13	Badaun	Mundiya (NP)	1	3
14	Badaun	Kachhla (NP)	1	3
15	Badaun	Islamnagar (NP)	1	3
16	Badaun	Kuwargaon	1	3
17	Bahraich	Nanpara (NPP)	1	3
18	Ballia	Sikanderpur (NP)	1	3
19	Banda	Mataundh (NP)	1	3
20	Banda	Bisanda Buzurg (NP)	1	3
21	Banda	Naraini (NP)	1	3
22	Bareilly	Fatehganj Purvi (NP)	1	3
23	Etawah	Lakhna (NP)	1	3
24	Etawah	Jaswantnagar (NPP)	1	3
25	Fatehpur	Hathgaam (NP)	1	3
26	Hamirpur	Gohand (NP)	1	3
27	Hamirpur	Sarila (NP)	1	3
28	Hamirpur	Kurara	1	3
29	Hardoi	Beniganj (NP)	1	3
30	Hardoi	Bilgram (NPP)	1	3
31	Hardoi	Pihani (NPP)	1	3
32	Jalaun	Kalpi (NPP)	1	3
33	Jalaun	Madhogarh (NP)	1	3
34	Jalaun	Nadigaon (NP)	1	3
35	Jalaun	Rampura (NP)	1	3
36	Jalaun	Umri (NP)	1	3
37	Jhansi	Moth (NP)	1	3
38	Jhansi	Katera (NP)	1	3
39	Jhansi	Erich (NP)	1	3
40	Jhansi	Tondi Fatehpur (NP)	1	3
41	Kannauj	Tirwaganj (NP)	1	3
42	Kannauj	Talgram (NP)	1	3

43	Kannauj	Saurikh (NP)	1	3
44	Kannauj	Sikanderpur (NP)	1	3
45	Kanpur Dehat	Pukhrayan (NPP)	1	3
46	Kanpur Dehat	Derapur (NP)	1	3
47	Kanpur Dehat	Shivli (NP)	1	3
48	Kanpur Dehat	Amraudha (NP)	1	3
49	Kanpur Dehat	Rasulabad	1	3
50	Lalitpur	Pali (NP)	1	3
51	Lalitpur	Mahroni (NP)	1	3
52	Lucknow	Kakori	1	3
53	Mahoba	Charkhari (NPP)	1	3
54	Mahoba	Kharela (NP)	1	3
55	Mahoba	Kabari	1	3
56	Mainpuri	Bewar (NP)	1	3
57	Mainpuri	Bhogaon (NP)	1	3
58	Mainpuri	Kushmara (NP)	1	3
59	Mathura	Bajna	1	3
60	Mathura	Chaumuhan (NP)	1	3
61	Mathura	Gokul (NP)	1	3
62	Mathura	Kosi Kalan (NPP)	1	3
63	Mathura	Mahavan (NP)	1	3
64	Mathura	Saunkh (NP)	1	3
65	Mathura	Radhakund	1	3
66	Mathura	Nandgaon	1	3
67	Meerut	Karnawal (NP)	1	3
68	Moradabad	Dhakia (NP)	1	3
69	Moradabad	Kundarki (NP)	1	3
70	Muzaffarnagar	Mirapur (NP)	1	3
71	Raebareilly	Bachhrawan (NP)	1	3
72	Raebareilly	Parsadepur (NP)	1	3
73	Raebareilly	Lalganj (NP)	1	3
74	Rampur	Milak (NPP)	1	3
75	Sambhal	Gawan (NP)	1	3
76	Sambhal	Gunnaur (NP)	1	3
77	Sant K Nagar	Hariharpur (NP)	1	3
78	Shamli	Garhi Pukhta (NP)	1	3
79	Shamli	Kandhla (NPP)	1	3
80	Shamli	Jalalabad (NP)	1	3
81	Siddharth Nagar	Shohratgarh (NP)	1	3
82	Siddharth Nagar	Barhani Bazar (NP)	1	3
83	Sitapur	Paintepur (NP)	1	3
84	Sonbhadra	Pipri (NP)	1	3
85	Sonbhadra	Churk Ghurma (NP)	1	3
86	Sonbhadra	Chopan (NP)	1	3
87	Sonbhadra	Dudhi (NP)	1	3

88	Sultanpur	Chilakhna	1	3
89	Unnao	Auras (NP)	1	3
90	Unnao	Fatehpur Chaurasi (NP)	1	3
91	Unnao	Ganj Muradabad (NP)	1	3
92	Unnao	Ugu (NP)	1	3
93	Unnao	Bangarmau (NPP)	1	3
94	Unnao	Nyotini (NP)	1	3
	Total		**94**	**282**

Waste to Energy & Bio CNG (CBG) Plants- Under Construction						
SN	**Name of the city**	**Name of the project**	**Agency exceuting the project**	**Designed capacity (TPD/MW)**	**Expected Time/ Date of completion**	**Recheck Timeline/ Remarks**
1	**Lucknow**	Design, Finance, Built, Own, Operate (DFBOO), 300 TPD Capacity (expandable in future) Bio-CNG (CBG) Plant based on Source Segregated Organic Fraction of Solid Waste at Lucknow under Public Private Partnership	EverEnviro Resource Management Private Limited	300	02.10.2024	02.10.2024
2	**Ghaziabad**	Design, Finance, Built, Own, Operate (DFBOO), 300 TPD Capacity (expandable in future) Bio-CNG (CBG) Plant based on Source Segregated Organic Fraction of Solid Waste at Ghaziabad under Public Private Partnership	EverEnviro Resource Management Private Limited	300	31.12.2024	31.12.2024
3	**Gorakhpur**	Design, Finance, Built, Own, Operate (DFBOO), 300 TPD Capacity (expandable in future) Bio-CNG (CBG) Plant based on Source Segregated Organic Fraction of Solid Waste at Gorakhpur under Public Private Partnership	EverEnviro Resource Management Private Limited	200	02.10.2024	02.10.2024
4	**Prayagraj**	Design, Finance, Built, Own, Operate (DFBOO), 200 TPD Capacity (expandable in future) Bio-CNG (CBG) Plant based on Source Segregated Organic Fraction of Solid Waste at Prayagraj under Public Private Partnership	EverEnviro Resource Management Private Limited	200	02.10.2024	02.10.2024
5	**Noida + Gr. Noida**	Design, Finance, Built, Own, Operate (DFBOO), 300 TPD Capacity (expandable in future) Bio-CNG (CBG) Plant based on Source Segregated Organic Fraction of Solid Waste at Noida under Public Private Partnership	EverEnviro Resource Management Private Limited	300	31.12.2024	31.12.2024
6	**Varanasi**	Waste to Charcoal (BOO - Built, Own, Operate Basis)	NTPC Vidyut Vyapar Nigam Ltd. (NVVN)	600	July 24	The plant was running on trail basis during January 2024, it will be fully operational by July 2024
7	**Kanpur**	CBG	CUGL	550	October,2024	31.12.2024
8	**Gorakhpur**	Waste to Charcoal (BOO - Built, Own, Operate Basis)	NTPC Vidyut Vyapar Nigam Ltd. (NVVN)	500	June-2024	30.06.2024
9	**Ghaziabad**	Waste to Electricity	GC International	2300	Dec-25	Land is in Hapur, Land acquisition is in progress by NN Ghaziabad.
10	**Muzaffarnagar**	Waste to Electricity	GC International	750	Mar-25	Work Started
11	**Agra**	Waste to Electricity	Spake Branson	750	Mar-25	Work Started
	Total			**6750**		

Comparative status of SWM(Urban) Data filed in Hon'ble NGT in March 2023 & Current Status

Entity	Status as on 23.03.2023	Status as on 09.05.2024	Current Status(September, 2024)
Future Plans			
Integrated Under Construction MSW processing facility	19 plants (1,180 TPD) **Timeline – Dec-24**	15 Plants (980 TPD) **Timeline – Dec-25**	15 Plants (980 TPD) **Timeline – Dec-25**
Waste to Energy	08 Plants (5,100 TPD) **Timeline – Mar-25**	**0**	0
Compost Pits	0	382 TPD **Timeline – Dec-25**	382 TPD **Timeline – Dec-25**
TOTAL	**6280 TPD**	**1362 TPD**	**1362 TPD**

15 MSW Plants - Proposed						
S.N.	**Division Name**	**District Name**	**ULB Name**	**Capacity of the Plant (TPD)**	**Current Status**	**Timline**
1	Moradabad	Sambhal	Sambhal	75	Approved in SLTC	Mar-25
2	Bareilly	Badaun	Badaun	55	Approved in SLTC	Mar-25
3	Mirzapur	Mirzapur	Mirzapur	100	Approved in SLTC	Mar-25
4	Prayagraj	Fatehpur	Fatehpur	55	DPR Prepared	Mar-25
5	Prayagraj	Kaushambi	Bharwari	50	DPR Prepared	Mar-25
6	Chitrakoot	Mahoba	Mahoba	50	DPR Prepared	Mar-25
7	Ayodhya	Ambedkar Nagar	Akbarpur	50	DPR Prepared	Mar-25
8	Saharnpur	Saharanpur	Deoband	50	DPR Prepared	Mar-25
9	Basti	Basti	Basti	40	DPR Prepared	Mar-25
10	Gorakhpur	Kushinagar	Hata	50	DPR Prepared	Mar-25
11	Lucknow	Sitapur	Sitapur	75	DPR Preparation in progress	Mar-25
12	Moradabad	Amroha	Amroha	85	DPR Preparation in progress	Mar-25
13	Meerut	G.B. Nagar	Dadri	50	DPR Preparation in progress	Mar-25
14	Devipatan	Gonda	Gonda	65	DPR Preparation in progress	Mar-25
15	Meerut	Hapur	Hapur	130	DPR Preparation in progress	Mar-25
	Total			**980**		

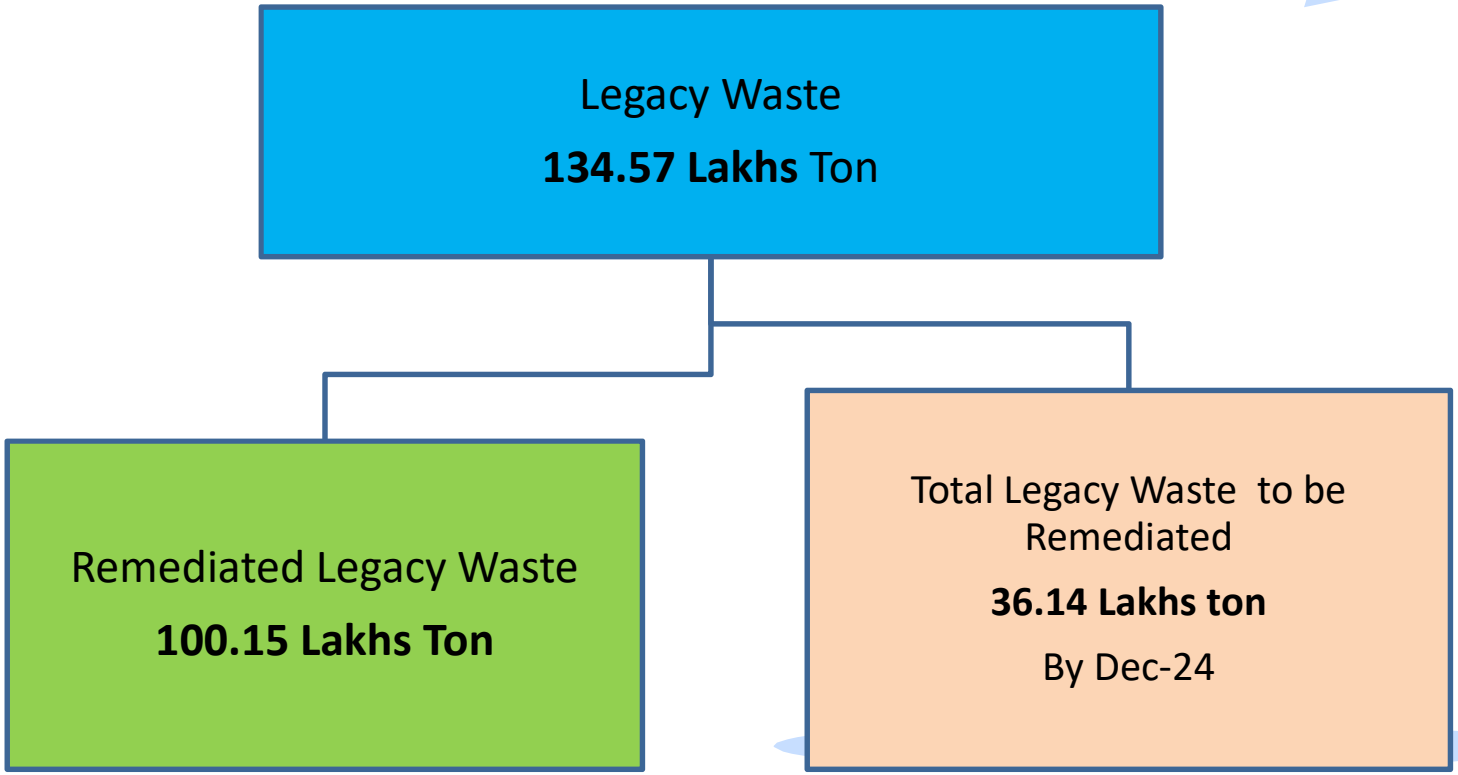
List of ULBs regarding pending Wet waste Processing units							
SN	Division	District	ULB	5 TPD Unit	Capacity in TPD	3 TPD Unit	Capcity in TPD
1	Agra	Agra	Bah (NPP)	1	5	0	0
2	Agra	Agra	Fatehabad (NP)	1	5	0	0
3	Agra	Agra	Pinahat (NP)	1	5	0	0
5	Agra	Mathura	Chhata (NP)	0	0	1	3
6	Agra	Mathura	Farah (NP)	0	0	1	3
7	Agra	Mathura	Govardhan (NP)	1	5	1	3
9	Agra	Mathura	Raya (NP)	1	5	0	0
10	Aligarh	Aligarh	Atrauli (NPP)	2	10	1	3
11	Aligarh	Hathras	Mursan (NP)	0	0	1	3
12	Aligarh	Hathras	Sahpau (NP)	0	0	1	3
13	Ayodhya	Barabanki	Tikait Nagar (NP)	0	0	1	3
14	Azamgarh	Azamgarh	Bilariaganj (NP)	0	0	1	3
15	Azamgarh	Azamgarh	Mahul (NP)	0	0	1	3
16	Azamgarh	Azamgarh	Phulpur (NP)	0	0	1	3
17	Azamgarh	Ballia	Bariya (NP)	0	0	1	3
18	Azamgarh	Ballia	Belthara Road (NP)	1	5	0	0
19	Azamgarh	Ballia	Chitbara Gaon (NP)	1	5	0	0
20	Azamgarh	Ballia	Rasra (NPP)	0	0	1	3
21	Azamgarh	Ballia	Sikanderpur (NP)	1	5	0	0
22	Azamgarh	Mau	Adari (NP)	0	0	1	3
23	Azamgarh	Mau	Amila (NP)	0	0	1	3
24	Azamgarh	Mau	Dohrighat (NP)	0	0	1	3
25	Azamgarh	Mau	Ghosi (NP)	2	10	0	0
26	Azamgarh	Mau	Kopaganj (NP)	0	0	1	3
27	Azamgarh	Mau	Muhammadabad Gohna	2	10	0	0
28	Azamgarh	Mau	Walidpur (NP)	0	0	1	3
29	Bareilly	Bareilly	Dhaura Tanda (NP)	1	5	1	3
30	Bareilly	Bareilly	Richha (NP)	1	5	0	0
31	Bareilly	Bareilly	Shishgarh (NP)	0	0	1	3
32	Basti	Basti	Bhabnan Bazar (NP)	0	0	1	3
33	Basti	Siddharth Nagar	Domariyaganj (NP)	1	5	1	3
34	Basti	Siddharth Nagar	Uska Bazar (NP)	1	5	1	3
35	Chitrakoot	Banda	Atarra (NPP)	0	0	1	3
36	Chitrakoot	Banda	Baberu (NP)	1	5	0	0
37	Chitrakoot	Banda	Oran (NP)	0	0	1	3
38	Chitrakoot	Banda	Tindwari (NP)	0	0	1	3
39	Chitrakoot	Chitrakoot	Rajapur (NP)	0	0	1	3
40	Devipatan	Bahraich	Risiya (NP)	0	0	1	3
41	Gorakhpur	Maharajganj	Sonauli (NP)	1	5	0	0
42	Jhansi	Jalaun	Jalaun (NPP)	1	5	0	0

43	Kanpur	Auraiya	Achhalda (NP)	0	0	1	3
44	Kanpur	Auraiya	Atasu (NP)	0	0	1	3
45	Kanpur	Auraiya	Babarpur Ajitmal (NP)	1	5	1	3
46	Kanpur	Auraiya	Bidhuna (NP)	1	5	1	3
47	Kanpur	Auraiya	Dibiyapur (NP)	1	5	1	3
48	Kanpur	Auraiya	Phaphund (NP)	1	5	0	0
49	Kanpur	Farrukhabad	Shamsabad (NP)	1	5	1	3
50	Kanpur	Kannauj	Chhibramau (NPP)	1	5	0	0
51	Kanpur	Kannauj	Samdhan (NP)	0	0	1	3
52	Kanpur	Kannauj	Tirwaganj (NP)	1	5	0	0
53	Kanpur	Kanpur Dehat	Jhinjhak (NPP)	1	5	1	3
54	Kanpur	Kanpur Dehat	Rura (NP)	1	5	0	0
55	Lucknow	Hardoi	Madhoganj (NP)	0	0	1	3
56	Lucknow	Hardoi	Pali (NP)	1	5	0	0
57	Lucknow	Hardoi	Sandi (NPP)	0	0	1	3
58	Lucknow	Lucknow	Malihabad (NP)	1	5	0	0
59	Lucknow	Unnao	Bhagwant Nagar (NP)	0	0	1	3
60	Lucknow	Unnao	Bighapur (NP)	0	0	1	3
61	Lucknow	Unnao	Rasulabad (NP)	0	0	1	3
62	Meerut	Bulandsahar	Kakod (NP)	0	0	1	3
63	Meerut	Bulandsahar	Naraura (NP)	1	5	0	0
64	Mirzapur	Bhadohi	Khamaria (NP)	0	0	1	3
65	Mirzapur	Sonbhadra	Obra (NP)	0	0	1	3
66	Moradabad	Moradabad	Kanth (NP)	0	0	1	3
67	Moradabad	Rampur	Kemri (NP)	1	5	1	3
68	Moradabad	Rampur	Shahabad (NP)	2	10	0	0
69	Moradabad	Rampur	Swar (NPP)	1	5	1	3
70	Moradabad	Rampur	Tanda (NPP)	0	0	1	3
71	Prayagraj	Kaushambi	Sarai Aquil (NP)	1	5	0	0
72	Prayagraj	Kaushambi	Sirathu (NP)	0	0	1	3
73	Saharanpur	Muzaffarnagar	Bhokarhedi (NP)	1	5	0	0
74	Saharanpur	Muzaffarnagar	Charthawal (NP)	1	5	0	0
75	Saharanpur	Muzaffarnagar	Khatauli (NPP)	2	10	1	3
76	Saharanpur	Muzaffarnagar	Purquazi (NP)	1	5	1	3
77	Saharanpur	Shamli	Ailam (NP)	0	0	1	3
78	Saharanpur	Shamli	Kairana (NPP)	0	0	0	0
79	Varanasi	Jaunpur	Jafarabad (NP)	0	0	1	3
80	Varanasi	Jaunpur	Kerakat (NP)	0	0	1	3
81	Varanasi	Jaunpur	Machhlishahr (NP)	1	5	1	3
	Total			**44**	**220**	**54**	**162**
Total Unit				**98**			
Total capacity				**382**			

Comparative status of Data filed in Hon'ble NGT in March 2023 to Current Status
&
Current Status of Legacy Waste Management

16

Current Status of Legacy Waste Management



17

Comparative status of Legacy Waste Data filed in Hon'ble NGT in March 2023 & Current Status

Entity	Status as on 23.03.2023	Status as on 09.05.2024	Current Status(September, 2024)
Details	75 districts	75 districts	75 districts
No. of Dump sites	75	86 (11 Newly identified Sites)	86
Area in acres	627	-	_
Estimated Quantity in Lakh Tons	91	134.57 (91 Lakh Tons Old Sites+ 43.57 Newly Sites)	134.57 (91 Lakh Tons Old Sites+ 43.57 Newly Sites)
Remediated Waste Lakh Tons	58	86.3	100.15
Ongoing work (Lakh Ton)	33	50.54 [4.97(old sites) + 43.57(new sites)+ 2(legacy of last one year)	**36.42**
Timeline for remediation of all sites	March 2024	December 2024	December 2024

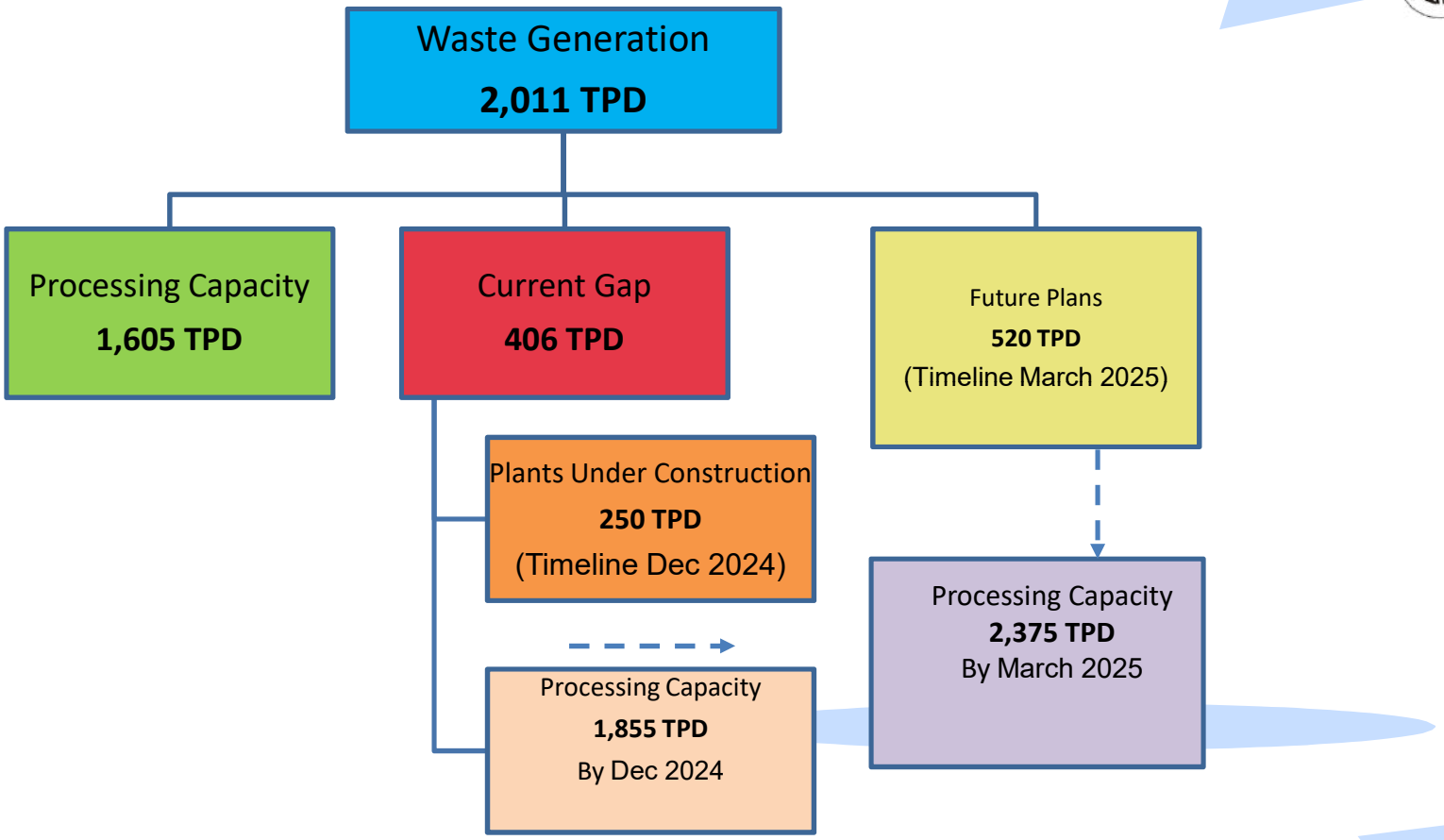
86 Legacy Waste Remediation Status				
SN	District	ULB Name	Waste Quantity (Ton)	Waste Remediated (Ton)
1	Kanpur	Kanpur (M. Corp.)	1450000	675581.22
2	Agra	Agra (M. Corp.)	940000	940000
3	Prayagraj	Prayagraj (M. Corp.)	833500	833500
4	Ghaziabad	Ghaziabad (M. Corp.)	650000	650000
5	Lucknow	Lucknow (M. Corp.)	650000	650000
6	Moradabad	Moradabad (M. Corp.)	580000	495000
7	Bareilly	Bareilly (M. Corp.)	575578	575151
8	Aligarh	Aligarh (M. Corp.)	447912	0
9	Ballia	Ballia (NPP)	337714.5	337714.5
10	Jhansi	Jhansi (M. Corp.)	326028	326028
11	Meerut	Meerut (M. Corp.)	300000	300000
12	Varanasi	Varanasi (M. Corp.)	275000	275000
13	Mathura -Vrindavan	Mathura -Vrindavan (M. Corp.)	259358	150000
14	Muzzafarnagar	Muzzafarnagar (NPP)	224655	224655
15	Saharanpur	Saharanpur (M. Corp)	200000	200000
16	Firozabad	Firozabad (M. Corp.)	188518	188518
17	Mainpuri	Mainpuri (NPP)	173342.8	173342.8
18	Rampur	Rampur (NPP)	163823	163823
19	Ghaziabad	Moradnagar (NPP)	95095.85	95095.85
20	Etah	Etah (NPP)	88725.7	88725.7
21	Hapur	Hapur (NPP)	85171	85171
22	Etawah	Etawah (NPP)	81314	81314
23	Ayodhya	Ayodhya (M. Corp)	77760	77760
24	Hathras	Hathras (NPP)	77184	77184
25	Jaunpur	Jaunpur (NPP)	74869	74869
26	Ghaziabad	Loni (NPP)	72000	72000
27	Raebareilly	Raebareilly (NPP)	62770	62770
28	Shahjahanpur	Shahjahanpur (M.corp)	60000	60000
29	Lalitpur	Lalitpur (NPP)	51738.8	50185.0
30	Sultanpur	Sultanpur (NPP)	51237	38427.75
31	Amroha	Amroha (NPP)	49061.1	49061.1
32	Sambhal	Sambhal (NPP)	49061.1	49061.1
33	Badaun	Badaun (NPP)	46246.8	46246.8
34	Mau	Maunath Bhanjan (NPP)	45336	453.36
35	Unnao	Unnao (NPP)	42532	42532
36	Fatehpur	Fatehpur (NPP)	41205	41205
37	Ambedkar Nagar	Akbarpur (NPP)	40887	36800
38	Banda	Banda (NPP)	40260	1000
39	Pilibhit	Pilibhit (NPP)	38645	38645
40	Bulandshahar	Anupshahr (NPP)	38220	38220
41	Kannauj	Kannauj (NPP)	33384.5	33384.5
42	Bahraich	Bahraich (NPP)	30139	30139
43	Sambhal	Chandausi (NPP)	29328	23462.4
44	Firozabad	Shikohabad (NPP)	25829	8523.57
45	Azamgarh	Azamgarh (NPP)	25603	0
46	Bulandshahar	Sikandarabad (NPP)	25304.28	24798

5043

47	Muzzafarnagar	Budhana (NP)	25000	23750
48	Shamli	Shamli (NPP)	22000	13600
49	Sitapur	Sitapur (NPP)	20882	20882
50	Hardoi	Kachhauna Patseni (NP)	20800	20800
51	Gautam budh Nagar	Dadri (NPP)	20388	8910
52	Hapur	Garhmukteshwar (NPP)	20324	19917.52
53	Basti	Basti (NPP)	20000	20000
54	Amroha	Dhanaura (NPP)	17291	864.55
55	Jalaun	Orai (NPP)	15170	8343.5
56	Bagpat	Khekada (NPP)	14600	10220
57	Moradabad	Thakurdwaara (NPP)	14384	719.2
58	Muzaffar Nagar	Bhokarhedi (NP)	14000	2000
59	Hardoi	Sandi (NPP)	13000	13000
60	Muzaffar Nagar	Meerapur (NP)	13000	5000
61	Bagpat	Tikri (NP)	12500	0
62	Bagpat	Baraut (NPP)	12000	12000
63	Bulandshahar	Jahangirabad (NPP)	12000	6000
64	Muzaffar Nagar	Purqazi (NP)	12000	7000
65	Gautam budh Nagar	Dankaur (NP)	10950	0
66	Bulandshahar	Bulandshahar (NPP)	10000	7000
67	Ghaziabad	Modinagar (NPP)	10000	4000
68	Mahoba	Mahoba(NPP)	10000	10000
69	Mirzapur	Mirzapur (NPP)	8803.6	8803.6
70	Bulandshahar	Bugrasi (NP)	8600	0
71	Jhansi	Baruasagar (NPP)	8322	8322
72	Hardoi	Shahabad (NPP)	7300	7300
73	Basti	Bhabnan Bazar (NP)	7000	7000
74	Ballia	Belthara Road (NP)	6500	6500
75	Ghazipur	Ghazipur (NPP)	4500	4500
76	Lucknow	Lucknow (M. Corp.)	1849902	450000
77	Ghaziabad	Ghaziabad (M. Corp.)	272214	272214
78	Gorakhpur	Gorakhpur(M.Corp)	260000	260000
79	Meerut	Meerut (M. Corp.)	170936	0
80	Farrukhabad	Farrukhabad (NPP)	79941.9	79941.9
81	Lakhimpur Kheeri	Lakhimpur (NPP)	76073	45643.8
82	Hardoi	Hardoi (NPP)	63319	37991.4
83	Ayodhya	Ayodhya (M. Corp)	50015	40000
84	Gonda	Gonda(NPP)	47813	47813
85	Unnao	Gangaghat (NPP)	40260	30195
86	Lucknow	Malihabad(NP)	9450	9450
	Total		**13365574.93**	**10015029.12**

Comparative status of Data filed in Hon'ble NGT in March 2023 to Current Status
&
Current Status of C&D Waste Management

Current Status of Construction & Demolition Waste



20

Current Status of Construction & Demolition Waste

- The major demolition waste is soil, sand and gravel accounting for bricks (26%) & masonry (32%), Concretes (28%), metal (6%), wood (3%) others (5%). Bricks, tiles, woods and iron metal are sold for reuse / recycling

(Source: Building Materials & Technology Production Council, GOI).

- Quantity of C&D Waste:2,011 TPD
- Processing Capacity: – 1,605 TPD

C&D Waste Processing Facilities

- Operational- 9 (1,605 Ton Per Day)
- Under Construction- 2 (250 Ton Per Day) by Dec 2024
- Proposed- 6(520 Ton Per Day) will completed till March 2025
- Products made after processing: Bricks, Tiles and interlocking blocks

Construction & Demolition Waste Plant Status				
SN	**District**	**Capacity (TPD)**	**Funding Source**	**Current Status**
1	Agra	5	NCAP	Operational
2	Varanasi	200	NCAP	Operational
3	Prayagraj	100	NCAP, Smart City, 15th CFC	Operational
4	Ghaziabad	400	PPP	Operational
5	Noida	400	PPP	Operational
6	Lucknow	100	PPP	Operational
7	Kanpur	300 (100+200)	NCAP	Operational (Kanpur Merged with Operational)
8	Mathura	50	SBM-U	Operational
9	Gorakhpur	50	SBM-U	Operational
Total		**1605**		

5048

Construction & Demolition Waste Plant Status				
SN	**District**	**Capacity (TPD)**	**Funding Source**	**Current Status**
1	Agra	150	PPP	Under Construction (Levelling and wire fencing work started)
2	Moradabad	100	SBM-U	Under Construction (15%)
	Total	**250**		

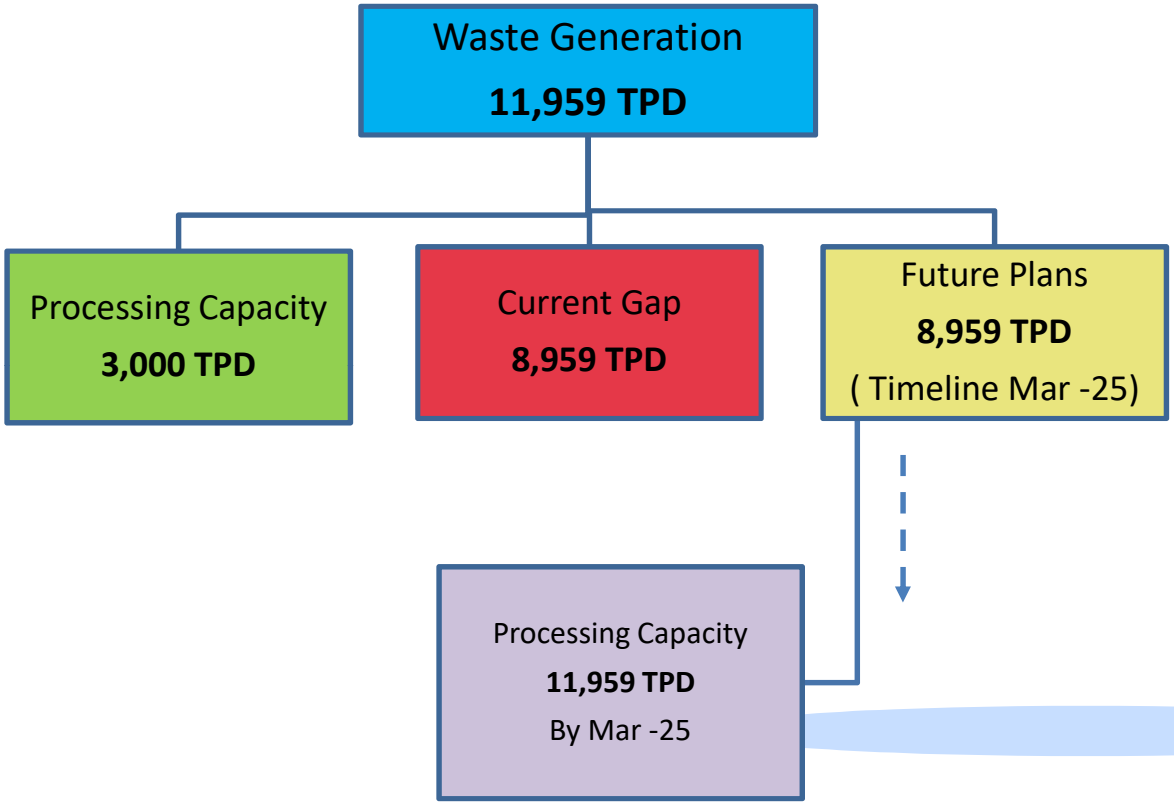
Construction & Demolition Waste Plant Status				
SN	**District**	**Capacity (TPD)**	**Funding Source**	**Current Status (Operational/ Under Construction)**
1	Aligarh	100	SBM-U	Due to financial viability, proposal revision is under process.
2	Firozabad	50	SBM-U	
3	Jhansi	50	SBM-U	
4	Ayodhya	20	SBM-U	
5	Meerut	100	SBM-U	
6	Lucknow	200	PPP	Tender process completed, LOI issued in Dec-23. Work started from January 2024. Proposal revised, Initially proposed for 100 TPD and further enhanced capacity to 200 TPD.

Comparative status of C&D Data filed in Hon'ble NGT in March 2023 & Current Status

Entity	Status as on 23.03.2023	Status as on 09.05.2024	Current Status(September, 2024)
Waste Generation	1,471 TPD	2,011 TPD	2,011 TPD
Operational Processing Facilities	5 (1,105 TPD)	7 (1,505TPD)	9 (1,605TPD)
Under Construction	2 (200 TPD) Timeline (June-23)	4 (350 TPD) Timeline (July.2024)	2 (250 TPD) Timeline (Dec.2024)
Proposed	11 (1,070 TPD) Timeline (March-24)	6 (520 TPD) Timeline(March-25)	6 (520 TPD) Timeline(March-25)
Total	**2375 TPD**	**2375 TPD**	**2375 TPD**

Comparative status of Data filed in Hon'ble NGT in March 2023 to Current Status
&
Current Status of Solid Waste Management (Rural)

Current Status of Solid Waste Management (Rural)



Current Status of Solid Waste Management in Rural areas

Action Plan for SWM in Rural Areas :

Target for ODF+ for all GPs as per SBM (GRAMIN) 2.0- **2024-25**

Total GPs 57,702-

Target Year for ODF+	GPs(Mar-23)	Villages (Mar-23)	GPs (Mar-24)	Villages (Mar-24)
2022-23	4,656	6,000	5,321	7,075
2023-24	25,145	43,000	30,277	43,249
2024-25	27,984	46,829	22,104	45,443
Total	**57,785**	**95,829**	**57,702**	**95,767**

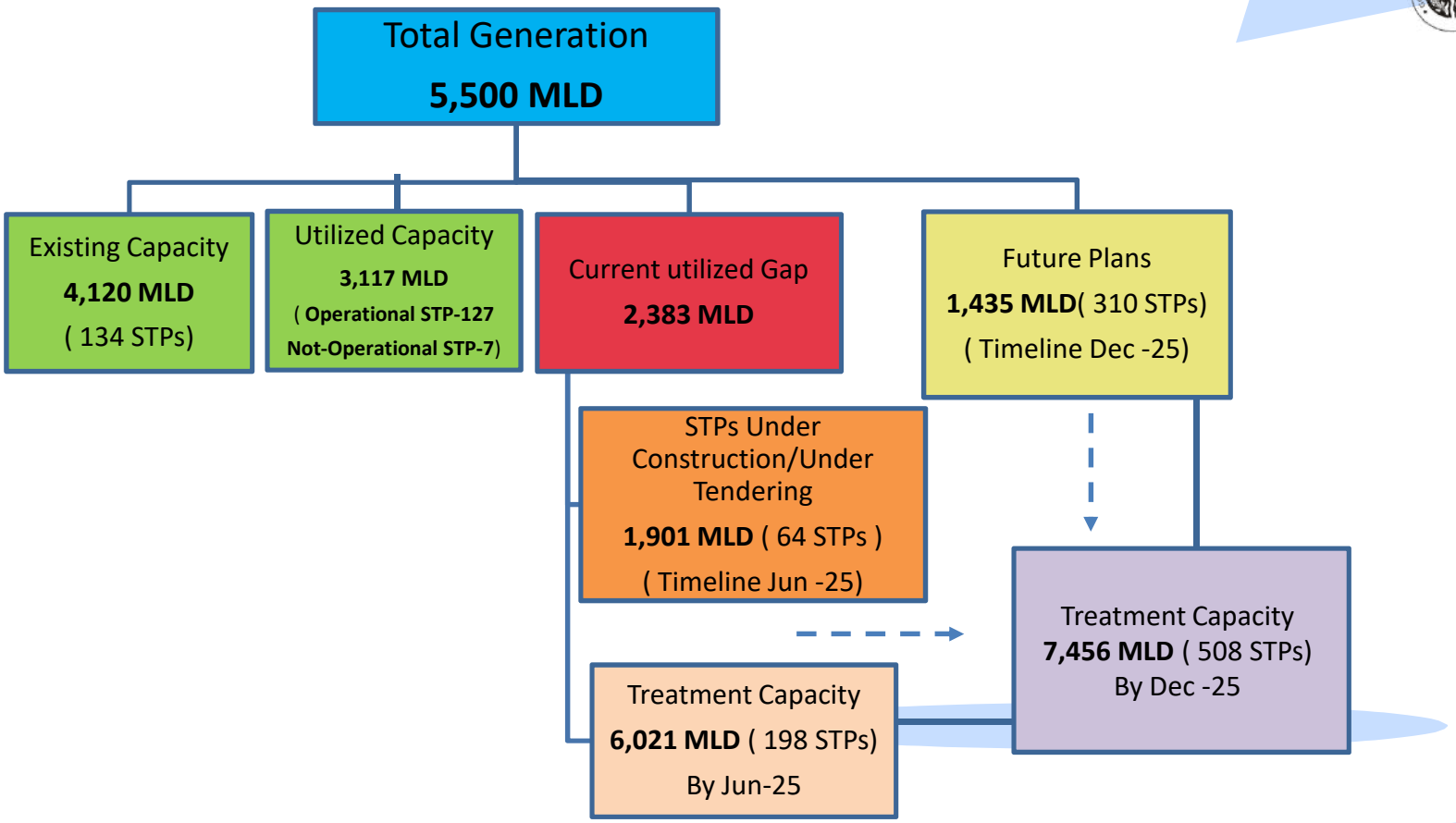
- **100% Coverage of MSW generated – Mar-25**
- **Plants are on-ground to meet the Gap .**
- **Financial grant issued from the fund SBM 2.0 (Gramin) and 15th Financial Commission**

Comparative status of SWM (Rural) Data filed in Hon'ble NGT in March 2023 to September 2024

Entity	Status as on 23.03.2023	Status as on 09.05.2024	Current Status(September, 2024)
❖ Total Gram Panchayat (GPs)	57,785	57,702	57,702
❖ Total Revenue Villages	95,829	95,767	95,767
❖ Total Rural Population (Census 2011)	15.53 Cr.	15.53 Cr.	15.53 Cr.
❖ Total reported solid waste generated-	11,959	11,959 TPD	11,959 TPD
❖ Waste Treated	3,000 TPD(in 6,000 Villages)	7,604.93 TPD(in 50,324 Villages)	7,604.93 TPD(in 50,324 Villages)
❖ Compost pit prepared	40,558 (for 4.86 Cr. Population)	1,01,760	1,01,760
❖ Community bio gas plant operational	30 (in 18 Districts)	72 (in 51 Districts)	72 (in 51 Districts)
❖ Waste Collection Vehicles	18,559	47,531	47,531
❖ Community Bins installed for segregation of organic and in organic waste	9,098	28,763	28,763

Comparative status of Data filed in Hon'ble NGT in March 2023 to Current Status
&
Current Status of Used Water Management

Current Status of Used Water Management



28

Current Status of Used Water Management

Total Generation (MLD)	STP Installed			Utilization Gap (MLD)	STP Under Construction/ Under Tendering	Timeline	STP Proposed (Future Plan)	Timeline
	Number	Installed Capacity (MLD)	Utilized Capacity (MLD)					
5,500	134	4,120	3117 Operational STPs-127 Not-Operational STPs-7	2383	948.30 MLD (45 STPs)	Mar,25	1,435 MLD (310 STPs)	Dec-25
					953 MLD (19 STPs)	June, 2025		
					Total 1,901 MLD (64 STPs)- June 2025			
					By June 2025 Gap shall be Zero. Total Treatment Capacity shall be 6,021 MLD		Total Treatment Capacity shall be 7,456 MLD by Dec, 2025	

Details of existing STPs in Uttar Pradesh

Sr. No.	Name of Town/ District	Name of STP	Year of Commissioning	Design Technology	Capacity of STP (MLD)	Primary Agency Maintaining the STP
1	Agra	Bichhpuri	2012	UASB	40	UPJN (Urban)
2	Agra	Bichhpuri - 2	2013	SBR	36	ADA
3	Agra	Dandupura	2013	UASB	78	UPJN (Urban)
4	Agra	Dandupura - 2	2013	UASB	24	UPJN (Urban)
5	Agra	Devri Road	2011	UASB	12	UPJN (Urban)
6	Agra	Jaganpur	2010	UASB	14	UPJN (Urban)
7	Agra	Kalandi Bihar	2013	UASB	4.5	ADA
8	Agra	Naglaburhi	2000	WSP	2.25	UPJN (Urban)
9	Agra	Pilkhar	2000	WSP	10	UPJN (Urban)
10	Aligarh	Aligarh	2023	SBR	45	UPJN (Urban)
11	Anupshahar	Aahar Road	2001	WSP	0.81	UPJN (Urban)
12	Anupshahar	Shivanand Asharam	2001	WSP	1.76	UPJN (Urban)
13	Anupshahar	Anupshahar (NGRBA) Zone A	2018	UASB	1.5	UPJN (Rural)
14	Anupshahar	Anupshahar Zone B	2018	MBBR	1	UPJN (Rural)
15	Ayodhya	Ramghat Ayodhya	2014	UASB	12	UPJN (Urban)
16	Ayodhya	Ramghat Ayodhya -2	2023	SBR	6	UPJN (Urban)
17	Baghpat	Baghpat	2022	SBR	14	UPJN (Rural)
18	Banda	Kanwara Road	1979	Oxidation Pond	4	UPJN (Urban)
19	Bareilly	Bareilly	2023	ASP	35	UPJN (Urban)
20	Bijnour	Bijnour	2018	UASB	24	UPJN (Urban)
21	Bithoor	Bithoor	2020	Wetland	1.3	UPJN (Rural)
22	Bulandshahar	Bulandshahar	2022	SBR	40	UPJN (Urban)
23	Chitrakoot	Near Viklang Kendra	2016	Oxidation Pond	3.42	NPP
24	Etah	Manpur	2021	SBR	24	UPJN (Urban)
25	Etawah	Karanpur	2000	WSP	10.45	UPJN (Rural)
26	Etawah	Umren	2013	SBR	13.45	UPJN (Rural)
27	Etawah	Etawah	2022	SBR	21	UPJN (Rural)
28	Fatehgarh	Fatehgarh	1993	Oxidation Pond	2.7	UPJN (Urban)
29	Firozabad	Firozabad	2012	UASB	3	NPP
30	Firozabad	Mohammadpur	2021	ASP+BNR	67	UPJN (Urban)
31	Garhmukteshwar	Garhmukteshwar-I	2018	UASB	6	UPJN (Rural)
32	Garhmukteshwar	Garhmukteshwar-II	2018	UASB	3	UPJN (Rural)
33	Ghaziabad	Bapudham	2018	UASB	56	GDA
34	Ghaziabad	Dudaheda	2013	SBR	56	UPJN (Urban)
35	Ghaziabad	Dudaheda - 3	1998	UASB	70	UPJN (Urban)
36	Ghaziabad	Govindpuram	2012	UASB	56	GDA
37	Ghaziabad	Indirapuram	2013	SBR	74	UPJN (Urban)
38	Ghaziabad	Indirapuram - 2	1998	UASB	56	UPJN (Urban)
39	Ghaziabad	Indirapuram 3	2012	UASB	56	GDA
40	Ghaziabad	Morti Rajendra Nagar Extension	2011	SBR	56	GDA
41	Gorakhpur	Mahadev Jharkhandi	2010	SBR	15	UPJN (Urban)
42	Gorakhpur	Ramgarhtal	2015	SBR	30	UPJN (Urban)
43	Gorakhpur	Gorakhpur	2023	SBR	5	UPJN (Urban)
44	Greater Noida	Badalpur	2013	SBR	2	Greater Noida
45	Greater Noida	Ecotech 2nd	2018	SBR	15	Greater Noida
46	Greater Noida	Ecotech 3rd	2018	SBR	20	Greater Noida
47	Greater Noida	Kasna	2013	SBR	137	Greater Noida
48	Hapur	Hapur	2022	SBR	30	UPJN (Urban)
49	Jaunpur	Jaunpur	2023	SBR	30	UPJN (Rural)
50	Jhansi	Laxmi Tal	2021	SBR	26	UPJN (Urban)
51	Kannauj	Kannauj (State/ NGRBA)	2015	SBR	13	UPJN (Urban)
52	Kanpur	Bingaon	2015	UASB	210	UPJN (Rural)
53	Kanpur	Jajmau - 2	1999	ASP	130	UPJN (Rural)
54	Kanpur	Jajmau - 3	1989	UASB	5	UPJN (Urban)

Sr. No.	Name of Town/ District	Name of STP	Year of Commissioning	Design Technology	Capacity of STP (MLD)	Primary Agency Maintaining the STP
55	Kanpur	Kanpur (JNNURM)	2016	UASB	43	UPJN (Rural)
56	Kanpur	Sajari	2016	ASP	42	UPJN (Rural)
57	Kanpur	Baniyapur	2018	SBR	15	UPJN (Urban)
58	Kanpur	Kanpur Pankha	2023	SBR	30	UPJN (Rural)
59	Kasganj	Kasganj	2022	SBR	15	UPJN (Rural)
60	Loni	Loni	2013	MBBR	30	UPJN (Urban)
61	Loni	Tronica City	2020	MBBR	5	UPSIDA
62	Lucknow	Awas Vikas STP	2017	SBR	37.5	Awas Vikas
63	Lucknow	Bharwara	2016	UASB	345	UPJN (Urban)
64	Lucknow	CG City	2020	SBR	19	LDA
65	Lucknow	Hathi Park	2021	MBBR	1.5	Nagar Nigam (Smart City)
66	Lucknow	Daulatganj	2003	FAB	42	UPJN (Urban)
67	Lucknow	Daulatganj - 2	2009	FAB	14	UPJN (Urban)
68	Lucknow	Jalkal	2010	SBR	6.5	Jalkal
69	Mainpuri	Powerhouse Road	2014	UASB	23	UPJN (Urban)
70	Mathura	Mosani	2000	WSP	6.8	UPJN (Rural)
71	Mathura	Trans Yamuna	2016	UASB	16	UPJN (Rural)
72	Mathura	Trans Yamuna (Gowardhan)	2010	WSP	2.76	NPP
73	Mathura	Trans Yamuna - 2	2000	WSP	14.5	UPJN (Rural)
74	Mathura	Masani	2021	SBR	30	UPJN (Rural)
75	Meerut	Ganga Nagar	2011	SBR	10	MDA
76	Meerut	Lohia Nagar	2010	ASP	10	MDA
77	Meerut	Major Dhyan Chand	2012	ASP	7	MDA
78	Meerut	Modipuram Tiraha	2016	ASP	5	MDA
79	Meerut	Pallavpuram	2012	ASP	7	MDA
80	Meerut	Pallavpuram - 2	2008	ASP	11	MDA
81	Meerut	Pandav Nagar	2008	ASP	3	MDA
82	Meerut	Rakshapuram	2011	ASP	6	MDA
83	Meerut	Saardapuri Phase 2	2011	SBR	6	MDA
84	Meerut	Sainik Vihar	2017	UASB	6	MDA
85	Meerut	Sharda Puri Phase-1	2011	ASP	6	MDA
86	Meerut	Shatabdi Nagar	2010	ASP	15	MDA
87	Meerut	Ved Vyaspur	2010	ASP	15	MDA
88	Meerut	Village Kamalpur	2016	ASP	72	UPJN (Urban)
89	Mirzapur	Pucca pokhra	1993	UASB	14	UPJN (Rural)
90	Mirzapur	Vindhyachal	2022	WSP	7	UPJN (Urban)
91	Modinagar	Modinagar	2022	SBR	20	UPJN (Urban)
92	Moradabad	Moradabad (NGRBA)	2018	UASB	58	UPJN (Rural)
93	Moradabad	MDA, New Moradabad	2017	SBR	20	MDA
94	Muzaffar nagar	Kidwai nagar	2001	WSP	32.5	UPJN (Urban)
95	Narora	Narora (NGRBA)	2019	UASB	4	UPJN (Rural)
96	Narora	Narora Atomic Power Plant	2010	ASP	2.25	Narora Atomic Power Plant
97	Noida	Sector-123	2009	SBR	35	Noida
98	Noida	Sector-168	2009	SBR	50	Noida
99	Noida	Sector-50	2009	SBR	25	Noida
100	Noida	Sector-50-2	2013	SBR	34	Noida
101	Noida	Sector-54-2	2009	SBR	33	Noida
102	Noida	Sector-54-3	2013	SBR	54	Noida
103	Noida	STP 123	2022	SBR	80	Noida
104	Noida	STP 168	2022	SBR	100	Noida
105	Pilkhua	Pilkhua	2011	ASP	3	UPJN (Urban)
106	Pratapgarh	Belha Pratapgarh	2023	FAB	8.95	UPJN (Urban)
107	Prayagraj	Kodra	2013	HRBF	25	UPJN (Rural)
108	Prayagraj	Naini	1999	ASP	60	UPJN (Rural)
109	Prayagraj	Naini - 2	2013	ASP	20	UPJN (Rural)
110	Prayagraj	Numayadih	2013	HRBF	50	UPJN (Rural)
111	Prayagraj	Ponghat	2013	HRBF	10	UPJN (Rural)

Sr. No.	Name of Town/ District	Name of STP	Year of Commissioning	Design Technology	Capacity of STP (MLD)	Primary Agency Maintaining the STP
112	Prayagraj	Rajapur	2013	UASB	60	UPJN (Rural)
113	Prayagraj	Salori - 2	2016	SBR	14	UPJN (Urban)
114	Prayagraj	Salori - 3	2007	FAB	29	UPJN (Rural)
115	Prayagraj	Naini	2023	FCR	42	UPJN (Rural)
116	Prayagraj	Jhunsi	2023	FCR	16	UPJN (Rural)
117	Prayagraj	Phaphamau	2023	FCR	14	UPJN (Rural)
118	Raebareilly	Ahmadpur	2022	SBR	18	UPJN (Urban)
119	Rampur	Benajeerpur	2015	UASB	14	UPJN (Urban)
120	Rampur	Paharigaon	2015	UASB	15	UPJN (Urban)
121	Rampur	Rampur	2017	SBR	5	UPJN (Urban)
122	Saharanpur	Mlahipur	1998	UASB	38	UPJN (Urban)
123	Saifai	Saifai	2006	Oxidation Pond	1.5	UPJN (Urban)
124	Shahjahanpur	Shahjahanpur	2023	SBR	40	UPJN (Urban)
125	Varanasi	Bhagwanpur	1994	ASP	8	UPJN (Rural)
126	Varanasi	Dinapur	1994	ASP	80	UPJN (Urban)
127	Varanasi	DLW	1989	ASP	12	BLW
128	Varanasi	Goitha	2018	UASB	120	UPJN (Urban)
129	Varanasi	Varanasi GAP-II (JICA)	2018	ASP	140	UPJN (Urban)
130	Varanasi	Ramna	2021	SBR	50	UPJN (Rural)
131	Varanasi	Ramnagar	2021	A2O	10	UPJN (Rural)
132	Vrindavan	Manth Road	2015	UASB	8	UPJN (Urban)
133	Vrindavan	Near Pagal Baba Mandir	1998	WSP	4	UPJN (Rural)
134	Muzzafarnagar/ Budhana	Budhana	2023	SBR	10	UPJN (Rural)
				Total Capacity (in MLD)	**4120.9**	

Status of Existing 134 STPs in UP								
S.No	**Name of STP**	**City/Town/District**	**Concerning Department**	**Installed Capacity (In MLD)**	**Utilized Capacity (In MLD)**	**Gap**	**Status of Compliance (w.r.t. standards)**	**Remarks**
1	**2**	**4**	**5**	**6**	**7**	**8**	**9**	**10**
1	Bichhpuri	Agra	Jal Nigam (Urban)	40	24.09	15.91	Complying	
2	Dandupura	Agra	Jal Nigam (Urban)	78	77.67	0.33	Complying	
3	Dandupura - 2	Agra	Jal Nigam (Urban)	24	17.8	6.2	Complying	
4	Devri Road	Agra	Jal Nigam (Urban)	12	8.29	3.71	Complying	
5	Jaganpur	Agra	Jal Nigam (Urban)	14	14	0	Complying	
6	Naglaburhi	Agra	Jal Nigam (Urban)	2.25	2.25	0	Complying	
7	Pilakhar	Agra	Jal Nigam (Urban)	10	10	0	Complying	
8	Manth Road	Mathura/ (Virndawan)	Jal Nigam (Urban)	8	7.6	0.4	Complying	
9	Mohammadpur/Biharipur	Firozabad	Jal Nigam (Urban)	67	47	20	Complying	
10	Mainpuri	Mainpuri	Jal Nigam (Urban)	23	17	6	Complying	
11	Manpur	Etah	Jal Nigam (Urban)	24	10.86	13.14	Complying	
12	Saifai	Etawah	Jal Nigam (Urban)	1.5	1.4	0.1	Complying	
13	Fatehgarh	Farrukhabad	Jal Nigam (Urban)	2.7	2.7	0	Not Complying	
14	Jajmau-3	Kanpur	Jal Nigam (Urban)	5	0	5	Not Operational under maintanace	STP is presently Non-Operational, Flow of this STP has been diverted to 130 MLD STP
15	Kannauj	Kannauj	Jal Nigam (Urban)	13	2	11	Not Complying	-
16	Aahar Road	Bulandshahar/ Anupshahar	Jal Nigam (Urban)	0.81	0.81	0	Complying	

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
17	Shivanand Asharam	Bulandshahar/Anup shahar	Jal Nigam (Urban)	1.76	1.7	0.06	Complying	
18	Dudaheda -3	Gzb/Vijaynagar	Jal Nigam (Urban)	70	70	0	Complying	
19	Indirapuram	Ghaziabad	Jal Nigam (Urban)	74	74	0	Complying	
20	Dudaheda	Gzb/Vijaynagar	Jal Nigam (Urban)	56	56	0	Complying	
21	Indrapuram-2	Ghaziabad	Jal Nigam (Urban)	56	56	0	Complying	
22	Kamalpur	Meerut	Jal Nigam (Urban)	72	72	0	Complying	
23	Kidwai nagar	Muzaffarnagar	Jal Nigam (Urban)	32.5	32.44	0.06	Not Complying	
24	Malhipur	Saharanpur	Jal Nigam (Urban)	38	38	0	Complying	
25	Pilkhuwa	Hapur	Jal Nigam (Urban)	3	3	0	Complying	
26	Benajeerpur	Rampur	Jal Nigam (Urban)	14	13.89	0.11	Complying	
27	Paharigaon	Rampur	Jal Nigam (Urban)	15	0	15	Not Operational Sewage line under maintanance	Non-Operational
28	Rampur	Rampur	Jal Nigam (Urban)	5	4.98	0.02	Complying	
29	Loni	Ghaziabad	Jal Nigam (Urban)	30	25	5	Complying	
30	Bijnor	Bijnor	Jal Nigam (Urban)	24	23.04	0.96	Complying	
31	Laxmital	Jhansi	Jal Nigam (Urban)	26	22	4	Complying	
32	Mahadev Jharkhandi	Gorakhpur	Jal Nigam (Urban)	15	15	0	Complying	

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
33	Ramgarhtal	Gorakhpur	Jal Nigam (Urban)	30	27	3	Complying	
34	Ramghat Ayodhya	Ayodhya	Jal Nigam (Urban)	12	12	0	Complying	
35	Ramghat Ayodhya-2	Ayodhya	Jal Nigam (Urban)	6	2.5	3.5	Complying	
36	Bharwara	Lucknow	Jal Nigam (Urban)	345	345	0	Not Complying	
37	Daulatganj	Lucknow	Jal Nigam (Urban)	42	42	0	Complying	
38	Daulatganj - 2	Lucknow	Jal Nigam (Urban)	14	14	0	Complying	
39	Kanwara Road	Banda	Jal Nigam (Urban)	4	2	2	Not Operational	
40	14 MLD Salori	Prayragraj	Jal Nigam (Urban)	14	14	0	Complying	
41	Dinapur	Varanasi	Jal Nigam (Urban)	140	110	30	Complying	
42	Goithaha	Varanasi	Jal Nigam (Urban)	120	47	73	Complying	
43	Dinapur	Varanasi	Jal Nigam (Urban)	80	87	0	Complying	
44	Baniyapur	Kanpur	Jal Nigam (Urban)	15	0	15	Sewage Network Issue	Non-Operational
45	Modinagar	Ghaziabad	Jal Nigam (Urban)	20	14	6	Complying	
46	Hapur	Hapur	Jal Nigam (Urban)	30	16	14	Complying	
47	Bulandshahar	Bulandshahar	Jal Nigam (Urban)	40	20	20	Complying	
48	Vindhyachal	Mirzapur	Jal Nigam (Urban)	7	3.5	3.5	Complying	

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
49	Godwa Gadiyani_ Raebareli	Raebareli	Jal Nigam (Urban)	18	3	15	Complying	
50	Belha Pratapgarh	Pratapgarh	Jal Nigam (Urban)	8.95	6.9	2.05	Complying	
51	Aligarh	Aligarh	Jal Nigam (Urban)	45	11.5	33.5	Complying	
52	Bareilly	Bareilly	Jal Nigam (Urban)	35	19.8	15.2	Complying	
53	Shahjahanpur	Shahjahanpur	Jal Nigam (Urban)	40	7	33	Not Complying	STP Works Completed but no discharge receiving at STP currently. After completion of House Connection work sewage will be reach at STP
54	Gorakhpur	Gorakhpur	Jal Nigam (Urban)	5	4	1	Complying	
55	10.445 MLD STP near Tixi Temple	Etawah	Jal Nigam (Rural)	10.445	7.5	2.945	Complying	STP is designed for year 2034 it will run on full capacity in 2034
56	21 MLD STP at Umrain	Etawah	Jal Nigam (Rural)	21	21	0	Complying	_
57	13.5 MLD STP at Umrain	Etawah	Jal Nigam (Rural)	13.5	8.5	5	Complying	STP is designed for year 2034 it will run on full capacity in 2034
58	42 MLD, Sajari Kanpur	Kanpur	Jal Nigam (Rural)	42	22	20	Complying	Population in the vicinity of said STP has not been increased as per the previous assesment.

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
59	(a) Bithoor-Bhunni nala	Kanpur	Jal Nigam (Rural)	0.6	0.6	0	_	_
	(b) Bithoor - Peshwa Nala STP	Kanpur	Jal Nigam (Rural)	0.1	0.1	0	_	_
	(c) Bithoor - Godara and Brahmavart Nala	Kanpur	Jal Nigam (Rural)	0.08	0.08	0	_	_
	(d) Bithoor - Lakshman Nala STP	Kanpur	Jal Nigam (Rural)	0.03	0.03	0	_	_
	(e) Bithoor - lav-kush Nala STP	Kanpur	Jal Nigam (Rural)	0.22	0.22	0	_	_
	(f) Bithoor - Kalvari STP	Kanpur	Jal Nigam (Rural)	0.27	0.27	0	_	_
60	50 MLD STP Numayadahi	Prayagraj	Jal Nigam (Rural)	50	58.24	0	Complying	_
61	10 MLD STP Ponghat	Prayagraj	Jal Nigam (Rural)	10	12.71	0	Complying	_
62	25 MLD STP Kodra	Prayagraj	Jal Nigam (Rural)	25	28.48	0	Complying	_
63	60 MLD STP Rajapur	Prayagraj	Jal Nigam (Rural)	60	76.51	0	Complying	_

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
64	29 MLD STP Salori-1	Prayagraj	Jal Nigam (Rural)	29	37.58	0	Complying	_
65	20 MLD STP Naini	Prayagraj	Jal Nigam (Rural)	20	110.05	0	Complying	one outlet
66	60 MLD STP Naini	Prayagraj	Jal Nigam (Rural)	60			Complying	
67	10 MLD Ramnagar	Varanasi	Jal Nigam (Rural)	10	9.5	0.5	Complying	STP is designed for year 2033
68	8 MLD Bhagwanpur STP	Varanasi	Jal Nigam (Rural)	8	10	0	Complying	_
69	50 MLD Ramana	Varanasi	Jal Nigam (Rural)	50	50	0	Complying	_
70	6 MLD STP Garh Zone, Garhmukeshwar Hapur	Hapur / Garhmukteswar	Jal Nigam (Rural)	6	4.5	1.5	Complying	STP is designed for year 2028, it will run on full capacity upto 2028
71	3 MLD STP Brijghat Zone, Garhmukeshwar Hapur	Hapur / Garhmukteswar	Jal Nigam (Rural)	3	2	1	Complying	STP is designed for year 2028, it will run on full capacity upto 2028
72	6.8 MLD, Masani, Mathura	Mathura	Jal Nigam (Rural)	6.8	6.8	0	Complying	_
73	14.5 MLD Trans-yamuna, Jamunapar	Mathura	Jal Nigam (Rural)	14.5	14.5	0	Complying	_
74	30 MLD Masani Mathura	Mathura	Jal Nigam (Rural)	30	30	0	Complying	_

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
75	16 MLD Trans Yamuna, Laxmi Nagar, Mathura	Mathura	Jal Nigam (Rural)	16	16	0	Complying	_
76	04 MLD Vrindavan Near Pagal Baba Mandir, Mathura	Mathura	Jal Nigam (Rural)	4	4	0	Complying	_
77	04 MLD Narora (NGRBA)	Bulandhsahar	Jal Nigam (Rural)	4	3.5	0.5	Complying	STP is designed for year 2032, it will run on full capacity upto 2032
78	1.5 MLD Anoopshahar Zone A (NGRBA)	Bulandhsahar	Jal Nigam (Rural)	1.5	1.9	0	Complying	_
79	01 MLD STP Zone-B Anoopshahar	Bulandhsahar	Jal Nigam (Rural)	1	1.1	0	Complying	_
80	14 MLD Baghpat	Baghpat	Jal Nigam (Rural)	14	5	9	Complying	STP is designed for year 2036, it will run on full capacity upto 2036
81	58 MLD Moradabad	Moradabad	Jal Nigam (Rural)	58	34	24	Complying	STP is designed for year 2028 (58 MLD STP has been designed for the treatment of 135 LPCD discharge capacity, but only 93 LPCD water supply is being generated by the
82	15 MLD Kasganj	Kasganj	Jal Nigam (Rural)	15	15	0	Complying	_

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
83	14 MLD PakkaPokhra	Mirzapur	Jal Nigam (Rural)	14	12.68	1.32	Complying	Rehabilitation is done under NG Program. Shall run at full capacity in May-2024
84	210 MLD, Bingawan Kanpur	Kanpur	Jal Nigam (Rural)	210	135	75	Not Complying	There are two partially untapped drains(Total Disch-31.5 MLD) in the vicinity of Bingawan STP, For which DPR for I&D works is under submission of NMCG.Alongwith this a project of sewer network saturation is also ongoing under UPJN(U) in this area.These will increase the discharge at STP.
85	43 MLD Jajmau, Kanpur	Kanpur	Jal Nigam (Rural)	43	40	3	Not Complying	There are 6 untapped drains(Total Disch-11.70 MLD) in the vicinity of 130 & 43 MLD STPs, For which DPR for I&D works is under submission of NMCG.Alongwith this UPJN(U) is also planning for sewer network saturation in this
86	130 MLD Jajmau, Kanpur	Kanpur	Jal Nigam (Rural)	130	110	20	Not Complying	
87	42 MLD NainiPrayagraj	Prayagraj	Jal Nigam (Rural)	42	38	4	Complying	STP is designed for year 2033, it will run on full capacity upto

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
88	14 MLD Phaphamau Prayagraj	Prayagraj	Jal Nigam (Rural)	14	15	0	Complying	STP is designed for year 2033 ,it will run on full capacity upto 2033
89	Pachhetiya, Jaunpur	Jaunpur	Jal Nigam (Rural)	30	25.5	4.5	Complying	STP is designed for year 2034, it will run on its full capacity upto 2034.
90	Panka, Kanpur	Kanpur	Jal Nigam (Rural)	30	25	5	Complying	STP is designed for year 2037, it will run on full capacity up to 2037
91	Jhusi, Prayagraj	Prayagraj	Jal Nigam (Rural)	16	11	5	Complying	STP is designed for year 2033, it will run on full capacity in 2033
92	Budhana	Muzaffarnagar	Jal Nigam (Rural)	10	6.5	3.5	Complying	STP is designed for year 2037,it will run on full capacity up to 2037
93	Bichhpuri - 2	Agra	ADA	36	20	16	Complying	
94	Kalandi Bihar	Agra	ADA	4.5	2.3	2.2	Complying	
95	Near Viklang Kendra	Chitrakoot	NPP	3.42	2.24	1.18	Complying	
96	Firozabad	Firozabad	NPP	3	2.25	0.75	Complying	
97	Bapudham	Ghaziabad	GDA	56	1.5	54.5	Complying	
98	Govindpuram	Ghaziabad	GDA	56	11.8	44.2	Complying	
99	Indirapuram 3	Ghaziabad	GDA	56	38	18	Complying	
100	Morti Rajendra Nagar Extension	Ghaziabad	GDA	56	24	32	Complying	
101	Badalpur	Greater Noida	Greater Noida	2	2	0	Complying	
102	Ecotech 2nd	Greater Noida	Greater Noida	15	8	7	Complying	
103	Ecotech 3rd	Greater Noida	Greater Noida	20	16	4	Complying	

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
104	Kasna	Greater Noida	Greater Noida	137	88	49	Complying	
105	Tronica City	Loni	UPSIDA	5	3.8	1.2	Complying	
106	Awas Vikas STP	Lucknow	Awas Vikas	37.5	9	28.5	Complying	
107	CG City	Lucknow	LDA	19	0	19	-	
108	Hathi Park	Lucknow	Nagar Nigam (Smart City)	1.5	0.5	1	Not Complying	
109	Jalkal	Lucknow	Jalkal	6.5	4	2.5	Complying	
110	Trans Yamuna (Gowardhan)	Mathura	NPP	2.76	1.5	1.26	Not Complying	
111	Ganga Nagar	Meerut	MDA	10	5	5	Complying	
112	Lohia Nagar	Meerut	MDA	10	1.5	8.5	Complying	
113	Major Dhyan Chand	Meerut	MDA	7	4.5	2.5	Complying	
114	Modipuram Tiraha	Meerut	MDA	5	5	0	Complying	
115	Pallavpuram	Meerut	MDA	7	6.5	0.5	Complying	
116	Pallavpuram - 2	Meerut	MDA	11	5.9	5.1	Not Complying	
117	Pandav Nagar	Meerut	MDA	3	2.3	0.7	Not Complying	
118	Rakshapuram	Meerut	MDA	6	4.3	1.7	Not Complying	
119	Saardapuri Phase 2	Meerut	MDA	6	6	0	Complying	
120	Sainik Vihar	Meerut	MDA	6	4.5	1.5	Not Complying	
121	Sharda Puri Phase-1	Meerut	MDA	6	4.3	1.7	Not Complying	
122	Shatabdi Nagar	Meerut	MDA	15	4.8	10.2	Complying	
123	Ved Vyaspur	Meerut	MDA	15	3.5	11.5	Complying	
124	MDA, New Moradabad	Moradabad	MDA	20	0	20	Not Operational No Sewage at Inlet	

S.No	Name of STP	City/Town/District	Concerning Department	Installed Capacity (In MLD)	Utilized Capacity (In MLD)	Gap	Status of Compliance (w.r.t. standards)	Remarks
1	2	4	5	6	7	8	9	10
125	Narora Atomic Power Plant	Narora	Narora Atomic Power Plant	2.25	1.5	0.75	Complying	
126	Sector-123	Noida	Noida	35	17	18	Complying	
127	Sector-168	Noida	Noida	50	23	27	Complying	
128	Sector-50	Noida	Noida	25	15	10	Complying	
129	Sector-50-2	Noida	Noida	34	18	16	Complying	
130	Sector-54-2	Noida	Noida	33	14	19	Complying	
131	Sector-54-3	Noida	Noida	54	42	12	Complying	
132	STP 123	Noida	Noida	80	60	20	Complying	
133	STP 168	Noida	Noida	100	58	42	Complying	
134	DLW	Varanasi	BLW	12	6	6	Complying	
TOTAL				**4120.95**	**3116.06**	**1084**		

Details of under construction STP in the State

S.No.	No. of STPs	Capacity of the plant in MLD	Physical Progress in %	Timeline
1.	23	482.20	80% to 100%	Mar-24 to Dec-24
2.	2	42.5	50% to 80%	May -24
3.	20	423.60	Below 50%	Dec-25
Total	**45**	**948.30**		

1

5073

Details of under construction STPs in the State

(Physical Progress 80% to 100%)

Sl.	Name Of Town/District	No. of STP	Capacity (MLD)	Constructing Agency	Present Progress	Completion Timeline
1	Unnao	1	15	UPJN (Rural)	95.50%	Jun -24 **Work of STP has been completed** and is under Trail run through bypass arrangement. Targeted to complete balance work by Jun -24.
2	Sultanpur	3	17	UPJN (Rural)	99.80%	Upgradation of 5 MLD STP Hathia nala from 5 MLD to **10 MLD , 5 MLD and 2 MLD STP** is completed and under Trail-run. Automation work of STP is in progress which is targeted to be completed by Apr-24
3	Muzaffarnagar	2	54.5	UPJN (Rural)	93.00 %	**22 MLD - Work of Sahawali STP is Completed and under Trail-run.** Jun-24 32.5 MLD STP is commissioned in Feb - 2024 by taking discharge from one drain. Land was made available in April 2023 for construction of IPS-2A at Krisnapuri which is to be completed by June 2024.
4	Mirzapur	2	17	UPJN (Rural)	99.00%	Apr-24 **Work of STP and MPS are completed.** Power connection is balance for which additional fund is approved by NMCG on 26.02.24
5	Ghazipur	1	21	UPJN (Rural)	98.50%	Apr-24 **Work of STP and MPS are completed.** Proposal of Additional cost implication approved by NMCG in

						EC meeting dt 13.02.2024. Work of Effluent pipe line in progress.
6	Bareilly	3	63	UPJN (Rural)	99.00 %	Aug-24 **Work of 42.0, 20 and 1 MLD is completed**. Sewage is taken in all three STP.
7	Fatehgarh - Farrukhabad	2	47.70	UPJN (Rural)	83.10%	Jun-24
8	Shuklaganj	1	5	UPJN (Rural)	81.00%	Aug-24
9	Kairana	1	15	UPJN (Rural)	91.71 %	Apr-24 **Work of STP is completed** and sewage is taken in STP
10	Lucknow	1	120	UPJN (Urban)	88.00%	Jun-24
11	Ghaziabad	1	21.5	Awas Vikas Parishad	100.00%	STP construction work was completed in august 23 but the electricity connection was provided in January 24. From Feb 24 the plant is operational
12	Jhansi	1	26	Nagar Nigam Jhansi	95.00%	Apr-24
13	Gorakhpur	1	10	UPJN (Urban)	100.00%	STP under trail run
14	Azamgarh	1	8	UPJN (Urban)	90.00%	Mar-24
15	Ayodhya	1	33	UPJN (Rural)	80.61%	Dec-24
16	Balrampur	1	8.5	UPJN (Urban)	80.00%	Mar-24
	Total	**23**	**482.20**			

5075

Details of under construction STPs in the State

(Physical Progress 50% to 80%)

Sl.	Name Of Town/District	No. of STP	Capacity (MLD)	Constructing Agency	Present Progress	Completion Timeline
1	Daulatganj & Barikala, Lucknow	2	42.5	UPJN (Rural)	77.25 %	May-24 **39 MLD STP –** Land availability for construction of SBR Basin 1, 2 & 3 of 39 MLD STP could be ensured from UPJN (Urban) by the delay of 06 months. **For 3.5 MLD STP** financial approval has not been given yet by NMCG .
	Total	**2**	**42.5**			

5076

Details of under construction STPs in the State

(Physical Progress below 50%)

Sl.	Name Of Town/District	No. of STP	Capacity (MLD)	Constructing Agency	Present Progress	Completion Timeline
1	Moradabad	1	25	UPJN (Rural)	50.00%	Jan-25
2	Agra	13	177.6	UPJN (Rural)	37.82 %	Apr-25
3	Gorakhpur	1	10	UPJN (Urban)	3.00%	Sep-24
4	Gorakhpur	1	30	UPJN (Urban)	28.00%	Mar-25
5	Gorakhpur	1	38	UPJN (Urban)	28.00%	Mar-25
6	Ghaziabad	1	68	UPJN (Urban)	3.00%	Jun-25
7	Ballia	1	20	UPJN (Urban)	4.00%	Mar-25
8	Varanasi	1	55	UPJN (Rural)	2.0%%	Dec-25 Work started on 07.03.2024.
	Total	**20**	**423.60**			

Details of STPs under tendering stage in State

Sl.	Location	No. of STPs	Capacity of STP proposed (MLD)	Status of Project	Executing Agency	Timeline
1	Meerut	1	220	LOA issued to (JV) M/s GA Infra Private Ltd, Rajasthan a iG Infratech Pvt. Ltd. New Delh 5.2023. Concessionaire igned is signed on 05.09.23. Financ is under process. Financial closure document sent to NMCG on 15.03.24 for review.	UPJN (Rural)	June-25
2	Mathura	1	60	LOA issued to JV M/s Enviro Infra engineer Limited, Dehli and M/s Micro Transmission System , greater Noida. on 27.09.23. financial closer is under process. Concessionaire agreement signed is signed on 12.12.23. Financial closure is under process.	UPJN (Rural)	
3	Saharanpur	1	135	Revised TBER report sent to NMCG on 02.08.23. NOC received from NMCG for opening of Financial bid on 28.12.23 Financial bid has been opened on 12.01.24 which is under evaluation.	UPJN (Rural)	
4	Kosi Kalan	1	12	Financial bid evaluation report sent to NMCG on 13.12.23. NOC received from NMCG for issuing of LOA on 20.02.24 to L2 bidder Reply for same sent to NMCG on 27.02.24 for reconsideration of UPJN recommendation as previous.	UPJN (Rural)	
5	Chhata	1	6	Re-bid is invited on 12.12.2023. 05 bid received. Technical bid evaluation report sent to NMCG on 12.01.24. NOC received from NMCG for opening of Financial bid on 07.03.24.Financial bid opened on 18.03.24 which is under evaluation.	UPJN (Rural)	
6	Vrindavan	1	13	Financial bid evaluation report sent to NMCG on 05.12.23. NOC received from NMCG fot issuing of LOA on 08.03.24.LOA is issued to L1 bidder on 15.03.24	UPJN (Rural)	
7	Hathras	1	24	Financial bid evaluation report sent to NMCG on 12.01.24. NOC received from NMCG for issuing of LOA on 20.02.24 to L2 bidder. Reply for same sent to NMCG on 27.02.24. for annulling the bidding process.	UPJN (Rural)	

8	Prayagraj (Distt. D)	1	90	Financial bid evaluation report sent to NMCG on 13.12.23. NMCG has given its comment on evaluation report on 30.01.24 with change in ranking of bidder. Reply for same sent to NMCG on 27.02.24 for reconsideration of UPJN recommendation as previous.	UPJN (Rural)
9	Lucknow	1	50	Financial bid evaluation report sent to NMCG on 11.01.24. NOC received from NMCG for issuing LOA on 13.03.24. LOA is issued to L1 bidder on 15.03.24	UPJN (Rural)
10	Prayagraj (Distt. C)	1	43	Financial bid evaluation report sent to NMCG on 13.12.23. NOC received from NMCG for issuing of LOA to L1 bidder on 20.02.24. LOA issued to M/S HNB on 23.02.24. Date of Start is given as 19.03.24.	UPJN (Rural)
11	Shamli Town	1	40	Technical bid evaluation report sent to NMCG on 21.12.2023. NOC received from NMCG for opening of financial bid on 12.01.24. Financial bid is opened on 15.01.24 which is under evaluation.	UPJN (Rural)
12	Banat Town, distt. Shamli	1	5	Under Re-tendering. Technical bid was opened on 22.02.2024. 09 bid received which is under evaluation.	UPJN (Rural)
13	Thanabhawan town, distt. Shamli	1	10	Under Re-tendering. Technical bid was opened on 22.02.2024. 07 bid received which is under evaluation.	UPJN (Rural)
14	Babri- Bantikhera, disttShamli	1	5	Under Re-tendering. Technical bid was opened on 26.02.2024. 07 Bid received which is under evaluation.	UPJN (Rural)
15	Lucknow (Phase-2, Part-2) – **HAM -PPP**	1	100	Last date of bid submission is 22.04.2024.	UPJN (Rural)

16	Hapur	1	6	Last date of bid submission is 17.03.2024.	UPJN (Rural)	
17	Prayagraj (Naini).	1	50	Technical bid was opened on 26.02.24. 14 bid received which is under evaluation.	UPJN (Rural)	
18	Fatehpur	1	18	Under re-tendering Technical bid opened on 23.02.204. Bid under evaluation.	UPJN (Urban)	
19	Khoda-Makanpur	1	66	Under re-tendering Technical bid opened on 28.03.204. Bid under evaluation.	UPJN (Urban)	
	Total	**19.0**	**953.0**			

A. Details of DPR submitted/to be submitted to NMCG for approval

UPJN(Rural)

Sl.	Location/Town	No. of STPs	Capacity of STP proposed (MLD)	Remarks	Likely Date of Completion
1	Chandauli	1	37	DPR is under review at NMCG.	24 months after issuance of effective date of start
2	Dalmau, Raebareilly	-	0.006	DPR is under review at NMCG.	
3	Varanasi (Durga drain)	1	55	Revised DPR is under preparation by UPJN (Rural)	
4	Lucknow Phase-III	1	75	DPR is under review at NMCG.	
5	Gulaothi, Bulandshahar	1	10	DPR is under review at NMCG.	
6	Manikpur	1	2.4	Revised DPR is under preparation at UPJN (Rural) for FSTP.	
7	Deoband	1	20	DPR is under review at NMCG.	
8	I & D and STP works at Barhalganj NP, Distt. Gorakhpur	1	6	DPR is under review at NMCG.	
.9	I&D & STP works for 8 drains falling in River Rapti at Distt. Gorakhpur	1	44	Revised DPR is under preparation by UPJN (Rural)	
10	I & D and STP works at Tanda Distt. Ambedkar nagar	1	15	DPR is under review at NMCG.	
11	I & D of remaining 7 drains falling in river Ganga of Kanpur city	-	-	DPR is under review at NMCG.	
12	I & D and STP works of Aligarh Drain at Distt. Aligarh	2	113	DPR is under review at SMCG.	
13	I & D and STP works of drains falling in Ghaghara at NPP, Dohrighat, Distt. Mau	1	3.5	Revised DPR is under preparation by UPJN (Rural) for FSTP.	
14	DPR for I & D and STP works at Distt. Moradabad (Zone -3 & Zone 4)	2	80	DPR is under review at NMCG.	
15	DPR for I&D and STP works at Bhadohi	2	23.50	Revised DPR is under preparation by UPJN (Rural)	
	Total – 15 DPRs	**16**	**484.40**		

B. List of approved CSAP prepared by UPJN (Urban) under SBM 2.0

Sl.	District	Name of ULB	Date of Approval SLTC/SHPC	Current Status	STP Capacity (MLD)
1	Aligarh	Atruli	05.09.22 / 20.09.22	DPR under preparation	5.00
2	Ambedkar nagar	Iltifatganj Bazar	05.09.22 / 20.09.22	DPR prepared and approval awaited	1.50
3	Amethi	Gauriganj (NPP)	01.11.22 / 02.11.22	DPR under preparation	2.75
4	Auraiya	Acchalda (NP)	01.11.22 / 02.11.22	DPR under preparation	1
5	Auraiya	Auraiya	05.09.22 / 20.09.22	DPR under preparation	9.00
6	Auraiya	Bidhuna (NP)	01.11.22 / 02.11.22	DPR under preparation	3.30
7	Ayodhya	Gosaiganj (NP)	01.11.22 / 02.11.22	DPR under preparation	1.50
8	Ayodhya	Rudauli (NPP)	01.11.22 / 02.11.22	DPR under preparation	4.50
9	Azamgarh	Mubarakpur (NPP)	01.11.22 / 02.11.22	DPR under preparation	12.00
10	Balrampur	Tulsipur (NP)	01.11.22 / 02.11.22	DPR under preparation	3.25
11	Balrampur	Utraula (NPP)	01.11.22 / 02.11.22	DPR under preparation	3.25
12	Bareilly	Aonla	01.11.22 / 02.11.22	DPR prepared and approval awaited	6.00
13	Bareilly	Faridpur	05.09.22 / 20.09.22	DPR prepared and approval awaited	10.00
14	Bijnor	Kiratpur	05.09.22 / 20.09.22	DPR prepared and approval awaited	6.50
15	Bijnor	Najibaabad	05.09.22 / 20.09.22	DPR under preparation	9.00
16	Bijnor	Nagina	05.09.22 / 20.09.22	DPR under preparation	10.00
17	Bijnor	Chandpur	05.09.22 / 20.09.22	DPR prepared and approval awaited	8.50
18	Bijnor	Sherkot	05.09.22 / 20.09.22	DPR under preparation	6.50
19	Bijnor	Dhampur	05.09.22 / 20.09.22	DPR prepared and approval awaited	5.00
20	Bulandshahr	Aurangabad (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.82
21	Bulandshahr	Sikandrabad (NPP)	01.11.22 / 02.11.22	DPR under preparation	8.40
22	Bulandshahr	B.B. Nagar (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	0.97
23	Bulandshahr	Gulaothi (NPP)	01.11.22 / 02.11.22	DPR under preparation	5.00
24	Bulandshahr	Debai (NPP)	01.11.22 / 02.11.22	DPR under preparation	3.80
25	Bulandshahr	Siana (NPP)	01.11.22 / 02.11.22	DPR under preparation	4.5
26	Bulandshahr	Chhatari (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	1.20
27	Bulandshahr	Bugrasi (NP)	01.11.22 / 02.11.22	DPR under preparation	1.50

28	Bulandshahr	Jahangirabad (NPP)	01.11.22 / 02.11.22	DPR under preparation	6.00
29	Chitrakoot	Chitrakoot Dham Karwi (NPP)	01.11.22 / 02.11.22	DPR under preparation	9.50
30	Chitrakoot	Rajapur (NP)	01.11.22 / 02.11.22	DPR prepared and under observation	2.50
31	Deoria	Bariyarpur(NP)	01.11.22 / 02.11.22	DPR under preparation	2.84
32	Deoria	Lar	05.09.22 / 20.09.22	DPR prepared and approval awaited	3.00
33	Deoria	Gaura Barhaj	05.09.22 / 20.09.22	DPR prepared and approval awaited	5.00
34	Etawah	Bakewar (NP)	01.11.22 / 02.11.22	DPR under preparation	1.60
35	Etawah	Jasawantnagar (NPP)	01.11.22 / 02.11.22	DPR under preparation	3.30
36	Farrukhabad	Shamshabad	05.09.22 / 20.09.22	DPR prepared and approval awaited	8.00
37	Farrukhabad	Kampil	05.09.22 / 20.09.22	DPR prepared and approval awaited	2.00
38	G B Nagar	Dadri (NPP)	01.11.22 / 02.11.22	DPR under preparation	10.56
39	Ghaziabad	Muradnagar (NPP)	01.11.22 / 02.11.22	DPR under preparation	10.19
40	Ghaziabad	Niwari (NP)	01.11.22 / 02.11.22	DPR under preparation	1.00
41	Ghaziabad	Faridnagar (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	1.25
42	Ghaziabad	Patala (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	1.00
43	Ghaziabad	Dasna (NP)	01.11.22 / 02.11.22	DPR under preparation	3.50
44	Hapur	Pilkhuwa(NPP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	6.00
45	Hardoi	Shahabad	01.11.22 / 02.11.22	DPR under preparation	10.25
46	Jalaun	Jalaun	05.09.22 / 20.09.22	DPR under preparation	6.00
47	Jalaun	Kalpi	05.09.22 / 20.09.22	DPR under preparation	6.00
48	Jalaun	Konch	05.09.22 / 20.09.22	DPR under preparation	6.00
49	Jaunpur	kerakat(NP)	01.11.22 / 02.11.22	DPR under preparation	1.34
50	Jaunpur	Shahganj(NPP)	01.11.22 / 02.11.22	DPR under preparation	2.71
51	Jaunpur	Badlapur(NP)	01.11.22 / 02.11.22	DPR under preparation	2.08
52	Jaunpur	Zafrabad(NP)	01.11.22 / 02.11.22	DPR under preparation	1.13
53	Jaunpur	Gaurabadshahpur (NP)	01.11.22 / 02.11.22	DPR under preparation	2.32
54	Jaunpur	Kajgaon(NP)	01.11.22 / 02.11.22	DPR under preparation	1.35
55	Jaunpur	Kheta sarai (NP)	01.11.22 / 02.11.22	DPR under preparation	1.90

56	Jaunpur	Mugrabadshahpur (NPP)	01.11.22 / 02.11.22	DPR prepared and under observation	3.09
57	Jaunpur	Machhlishahr(NP)	01.11.22 / 02.11.22	DPR under preparation	2.51
58	Jaunpur	Mariahu(NP)	01.11.22 / 02.11.22	DPR under preparation	2.20
59	Jaunpur	Rampur (NP)	01.11.22 / 02.11.22	DPR under preparation	1.58
60	Kannauj	Chhibramau	05.09.22 / 20.09.22	DPR prepared and approval awaited	12.00
61	Kanpur Dehat	Akbarpur	05.09.22 / 20.09.22	DPR under preparation	4.50
62	Kaushambi	Manjhanpur	05.09.22 / 20.09.22	DPR under preparation	10.50
63	Kushinagar	Chhitauni(NP)	01.11.22 / 02.11.22	DPR under preparation	2.50
64	Kushinagar	Dudahi(NP)	01.11.22 / 02.11.22	DPR under preparation	2.50
65	Kushinagar	Khadda(NP)	01.11.22 / 02.11.22	DPR under preparation	1.60
66	Kushinagar	Ramkola(NP)	01.11.22 / 02.11.22	DPR under preparation	8.00
67	Lakhimpur	Gola Gokarnnath	05.09.22 / 20.09.22	DPR prepared and approval awaited	6.15
68	Lucknow	Kakori (NP)	01.11.22 / 02.11.22	DPR under preparation	2.00
69	Lucknow	Malihabad (NP)	01.11.22 / 02.11.22	DPR under preparation	2.50
70	Maharajganj	Maharajganj(NPP)	01.11.22 / 02.11.22	DPR under preparation	6.50
71	Maharajganj	Nichlaul(NP)	01.11.22 / 02.11.22	DPR under preparation	2.00
72	Maharajganj	Nautanwa (NPP)	01.11.22 / 02.11.22	DPR under preparation	3.64
73	Maharajganj	Sonauli (NP)	01.11.22 / 02.11.22	DPR under preparation	2.21
74	Mathura	Gokul (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	0.60
75	Mathura	Goverdhan (NP)	01.11.22 / 02.11.22	DPR under preparation	4.50
76	Mathura	Mahavan (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	1.20
77	Meerut	Sardhana (NPP)	01.11.22 / 02.11.22	DPR under preparation	6.00
78	Moradabad	Bilari (NPP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	3.80
79	Moradabad	Kanth (NP)	01.11.22 / 02.11.22	DPR under preparation	2.60
80	Moradabad	Umrikalan (NP)	01.11.22 / 02.11.22	DPR under preparation	1.80
81	Moradabad	Kundarki (NP)	01.11.22 / 02.11.22	DPR under preparation	3.00
82	Muzaffarnagar	Purkazi (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.77
83	Muzaffarnagar	Miranpur (NP)	01.11.22 / 02.11.22	DPR under preparation	2.80

84	Muzaffarnagar	Jansath (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.00
85	Muzaffarnagar	Shahpur (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.10
86	Muzaffarnagar	Khatauli	05.09.22 / 20.09.22	DPR prepared and approval awaited	7.50
87	Pratapgarh	Bela Pratapgarh (NPP)	01.11.22 / 02.11.22	DPR under preparation	3.00
88	Pratapgarh	Lalganj	05.09.22 / 20.09.22	DPR under preparation	2.75
89	Prayagraj	Bharatganj (NP)	01.11.22 / 02.11.22	DPR under preparation	1.70
90	Prayagraj	Phulpur (NP)	01.11.22 / 02.11.22	DPR under preparation	2.30
91	Prayagraj	Mau Aima (NP)	01.11.22 / 02.11.22	DPR under preparation	2.06
92	Prayagraj	Sirsa (NP)	01.11.22 / 02.11.22	DPR under preparation	1.27
93	Raebareilly	Salon	05.09.22 / 20.09.22	DPR under preparation	1.50
94	Rampur	Kemri(NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.90
95	Rampur	Tanda(NPP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	4.8
96	Rampur	Dariyal(NP)	01.11.22 / 02.11.22	DPR under preparation	2.10
97	Rampur	Suar(NPP)	01.11.22 / 02.11.22	DPR under preparation	3.20
98	Rampur	Bilaspur(NPP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	4.50
99	Rampur	Maswasi(NP)	01.11.22 / 02.11.22	DPR under preparation	1.80
100	Rampur	Milak(NPP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	3.10
101	Rampur	Narpat Nagar(NP)	01.11.22 / 02.11.22	DPR under preparation	2.10
102	Rampur	Shahabad(NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	3.80
103	Rampur	Saifni(NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.20
104	Saharanpur	Ambetha (NP)	01.11.22 / 02.11.22	DPR prepared and under observation	1.5
105	Saharanpur	Chhutmalpur (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.50
106	Saharanpur	Chilkana Sultanpur (NP)	01.11.22 / 02.11.22	DPR under preparation	2.00
107	Saharanpur	Gangho (NP)	01.11.22 / 02.11.22	DPR under preparation	5.50
108	Saharanpur	Nakur (NPP)	01.11.22 / 02.11.22	DPR under preparation	2.00
109	Saharanpur	Nanauta (NP)	01.11.22 / 02.11.22	DPR under preparation	2.40
110	Saharanpur	Rampur Maniharan (NP)	01.11.22 / 02.11.22	DPR under preparation	3.28

111	Saharanpur	Sarsawa (NPP)	01.11.22 / 02.11.22	DPR under preparation	2.00
112	Saharanpur	Titron (NP)	01.11.22 / 02.11.22	DPR under preparation	1
113	Saharanpur	Behat (NP)	01.11.22 / 02.11.22	DPR under preparation	2.00
114	Sant Kabeer Nagar	Maghar	05.09.22 / 20.09.22	DPR under preparation	2.00
115	Sant Kabir Nagar	Bakhira (NP)	01.11.22 / 02.11.22	DPR under preparation	4.13
116	Sant Kabir Nagar	Belharkala (NP)	01.11.22 / 02.11.22	DPR under preparation	1.53
117	Sant Kabir Nagar	Mehandawal (NP)	01.11.22 / 02.11.22	DPR under preparation	5.50
118	Sant Kabir Nagar	Hariharpur (NP)	01.11.22 / 02.11.22	DPR under preparation	1.18
119	Sant Kabir Nagar	Khalilabad	05.09.22 / 20.09.22	DPR under preparation	7.40
120	Sitapur	Biswan (NPP)	01.11.22 / 02.11.22	DPR under preparation	5.77
121	Sitapur	Mahmudabad (NPP)	01.11.22 / 02.11.22	DPR under preparation	5.25
122	Sitapur	Maholi (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	3.13
123	Sitapur	Hargaon (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.23
124	Sitapur	Khairabad (NPP)	01.11.22 / 02.11.22	DPR under preparation	5.01
125	Sitapur	Sidhauli (NP)	01.11.22 / 02.11.22	DPR under preparation	2.58
126	Sonbhadra	Obra (NP)	01.11.22 / 02.11.22	DPR under preparation	6.00
127	Sonebhadra	Anpara (NP)	01.11.22 / 02.11.22	DPR under preparation	7.50
128	Sonebhadra	Robertsganj (NPP)	01.11.22 / 02.11.22	DPR under preparation	6.10
129	Srawasti	Bhinga (NPP)	01.11.22 / 02.11.22	DPR under preparation	5.00
130	Srawasti	Ikauna (NP)	01.11.22 / 02.11.22	DPR under preparation	1.50
131	Unnao	Bangermau (NPP)	01.11.22 / 02.11.22	DPR under preparation	5.00
132	Unnao	Gangaghat (NPP)	01.11.22 / 02.11.22	DPR prepared and under observation	8.00
133	Unnao	Nawabganj (NP)	01.11.22 / 02.11.22	DPR prepared and under observation	1.20
134	Unnao	Safipur (NP)	01.11.22 / 02.11.22	DPR prepared and approval awaited	2.40
135	Unnao	Ganj muradabad (NP)	01.11.22 / 02.11.22	DPR under preparation	1.00
136	Unnao	Auras (NP)	01.11.22 / 02.11.22	DPR under preparation	1.00
137	Ambedkar nagar	Jalalpur (NPP)	06.03.23	DPR under preparation	5.50

138	Ambedkar nagar	Ashrafpur Kicchoucha (NP)	06.03.23	DPR under preparation	3.80
139	Amethi	Jais (NP)	06.03.23	DPR under preparation	4.00
140	Amroha	Bachhraun (NPP)	06.03.23	DPR under preparation	3.10
141	Amroha	Hasanpur (NPP)	06.03.23	DPR under preparation	6.10
142	Amroha	Joya (NP)	06.03.23	DPR under preparation	2.20
143	Amroha	Naugawan Sadat (NP)	06.03.23	DPR under preparation	3.40
144	Amroha	Said Nagli (NP)	06.03.23	DPR under preparation	1.90
145	Amroha	Ujhari (NP)	06.03.23	DPR under preparation	2.60
146	Amroha	Dhanaura (NPP)	06.03.23	DPR under preparation	3.10
147	Amroha	Gajraula (NPP)	06.03.23	DPR under preparation	6.50
148	Azamgarh	Atrauliya (NP)	06.03.23	DPR under preparation	1.20
149	Azamgarh	Jiyanpur (NP)	06.03.23	DPR under preparation	1.25
150	Ballia	Chitbaragoan (NP)	06.03.23	DPR under preparation	2.10
151	Balrampur	Balrampur (NP)	06.03.23	DPR under preparation	8.33
152	Bareilly	Baheri (NPP)	06.03.23	DPR under preparation	7.00
153	Bhadohi	Gyanpur (NP)	06.03.23	DPR under preparation	1.32
154	Budaun	Faizganj (NP)	06.03.23	DPR under preparation	1.25
155	Budaun	Bisauli (NPP)	06.03.23	DPR under preparation	3.50
156	Budaun	Kuwargaon (NP)	06.03.23	DPR under preparation	0.80
157	Budaun	Ujhani (NPP)	06.03.23	DPR under preparation	6.00
158	Budaun	Saidpur (NP)	06.03.23	DPR under preparation	1.40
159	Budaun	Wazirganj (NP)	06.03.23	DPR under preparation	2.10
160	Budaun	Dataganj (NPP)	06.03.23	DPR under preparation	2.70
161	Budaun	Gulariya (NP)	06.03.23	DPR under preparation	0.40
162	Budaun	Alapur (NP)	06.03.23	DPR under preparation	2.30
163	Budaun	Sakhanu (NP)	06.03.23	DPR under preparation	1.00
164	Budaun	Usawan (NP)	06.03.23	DPR under preparation	1.20
165	Chandauli	Chakia (NP)	06.03.23	DPR under preparation	1.73
166	Chandauli	Chandauli (NP)	06.03.23	DPR under preparation	2.62
167	Chandauli	Saiyad raja (NP)	06.03.23	DPR under preparation	1.86
168	Farrukhabad	Kaimganj (NPP)	06.03.23	DPR under preparation	3.40
169	Farrukhabad	Mahommadabad (NP)	06.03.23	DPR under preparation	2.50
170	Fatehpur	Bindki (NPP)	06.03.23	DPR under preparation	3.64
171	Fatehpur	Khaga (NP)	06.03.23	DPR under preparation	6.10
172	Fatehpur	Kora Jahanabad (NP)	06.03.23	DPR under preparation	2.71
173	FIROZABAD	Sirsaganj (NPP)	06.03.23	DPR under preparation	3.52

174	FIROZABAD	Jasrana (NP)	06.03.23	DPR under preparation	1.05
175	FIROZABAD	Fariha (NP)	06.03.23	DPR under preparation	0.68
176	FIROZABAD	Eka (NP)	06.03.23	DPR under preparation	2.69
177	Ghazipur	Saidpur (NP)	06.03.23	DPR under preparation	2.50
178	GORAKHPUR	Gola (NP)	06.03.23	DPR under preparation	4.45
179	GORAKHPUR	Mundera Bazar (NP)	06.03.23	DPR under preparation	2.92
180	GORAKHPUR	Unwal (NP)	06.03.23	DPR under preparation	2.06
181	GORAKHPUR	Bansgaon (NP)	06.03.23	DPR under preparation	1.60
182	GORAKHPUR	Sahjanwa (NP)	06.03.23	DPR under preparation	3.45
183	GORAKHPUR	Campierganj (NP)	06.03.23	DPR under preparation	2.28
184	GORAKHPUR	Pipiganj (NP)	06.03.23	DPR under preparation	5.01
185	GORAKHPUR	Pipraich (NP)	06.03.23	DPR under preparation	3.54
186	Hamirpur	Hamirpur (NPP)	06.03.23	DPR under preparation	5.75
187	Hamirpur	Rath (NP)	06.03.23	DPR under preparation	6.78
188	Jalaun	Madhogarh (NP)	06.03.23	DPR under preparation	1.30
189	Jalaun	Nadigaon (NP)	06.03.23	DPR under preparation	0.80
190	Jalaun	Umri (NP)	06.03.23	DPR under preparation	1.00
191	Jalaun	Kotra (NP)	06.03.23	DPR under preparation	0.80
192	Jalaun	Rampura (NP)	06.03.23	DPR under preparation	1.30
193	Jalaun	Kadaura (NP)	06.03.23	DPR under preparation	1.60
194	Jalaun	Ait (NP)	06.03.23	DPR under preparation	1.33
195	Jhansi	Baragaon (NP)	06.03.23	DPR under preparation	1.00
196	Jhansi	Barua Sagar (NP)	06.03.23	DPR under preparation	2.50
197	Jhansi	Ranipur (NP)	06.03.23	DPR under preparation	2.00
198	Jhansi	Mauranipur (NPP)	06.03.23	DPR under preparation	6.00
199	Jhansi	Chirgaon(NPP)	06.03.23	DPR under preparation	2.00
200	Kannauj	Gursahayganj (NPP)	06.03.23	DPR under preparation	5.70
201	Kannauj	Tirwaganj (NP)	06.03.23	DPR under preparation	3.00
202	Kannauj	Kannauj (NPP)	06.03.23	DPR under preparation	3.50
203	Kannauj	Talgram (NP)	06.03.23	DPR under preparation	1.10
204	Kannauj	Samdhan (NP)	06.03.23	DPR under preparation	3.50
205	Kannauj	Sikandarpur (NP)	06.03.23	DPR under preparation	1.00
206	Kanpur Dehat	Pukhrayan (NPP)	06.03.23	DPR under preparation	5.00
207	Kanpur Dehat	Sikandra (NP)	06.03.23	DPR under preparation	1.40

208	Kanpur Dehat	Rajpur (NP)	06.03.23	DPR under preparation	1.78
209	Kanpur Dehat	Raniya (NP)	06.03.23	DPR under preparation	2.82
210	Kanpur Dehat	Shivli (NP)	06.03.23	DPR under preparation	1.60
211	Kanpur Dehat	Derapur (NP)	06.03.23	DPR under preparation	0.80
212	Kanpur Dehat	Amraudha (NP)	06.03.23	DPR under preparation	1.00
213	Kanpur Dehat	Rasulabad (NP)	06.03.23	DPR under preparation	2.21
214	Kanpur Dehat	Jhinjhak (NP)	06.03.23	DPR under preparation	2.41
215	Kanpur Dehat	Kanchausi (NP)	06.03.23	DPR under preparation	1.74
216	Kanpur Dehat	Musanagar (NP)	06.03.23	DPR under preparation	2.10
217	Kanpur Dehat	Rura (NP)	06.03.23	DPR under preparation	1.85
218	Kanpur Nagar	Ghatampur (NP)	06.03.23	DPR under preparation	5.86
219	Kaushambi	Purab pashchim sharira(NP)	06.03.23	DPR under preparation	2.21
220	Kaushambi	Charwa (NP)	06.03.23	DPR under preparation	1.98
221	Kaushambi	Daranagar Kada dham (NP)	06.03.23	DPR under preparation	2.20
222	Lakhimpur	Mailani (NP)	06.03.23	DPR under preparation	1.39
223	Lakhimpur	Barwar (NP)	06.03.23	DPR under preparation	1.46
224	Lakhimpur	Nighasan (NP)	06.03.23	DPR under preparation	2.53
225	Lakhimpur	Oel Dakhwa (NP)	06.03.23	DPR under preparation	1.34
226	Lakhimpur	Sighahi Bhiraura (NP)	06.03.23	DPR under preparation	1.99
227	Lakhimpur	Kheri (NP)	06.03.23	DPR under preparation	3.47
228	Lakhimpur	Mohamdi (NPP)	06.03.23	DPR under preparation	4.89
229	Lakhimpur	Dhaurahra (NP)	06.03.23	DPR under preparation	3.14
230	Lakhimpur	Paliya Kalan (NPP)	06.03.23	DPR under preparation	4.26
231	Lalitpur	Talbehat (NP)	06.03.23	DPR under preparation	1.50
232	Mahoba	Mahoba (NPP)	06.03.23	DPR under preparation	10.01
233	Mau	Adari (NP)	06.03.23	DPR under preparation	1.50
234	MAU	Ghosi (NP)	06.03.23	DPR under preparation	4.50
235	MAU	Kopaganj (NP)	06.03.23	DPR under preparation	5.50
236	MAU	Mohammdabad Gohna (NP)	06.03.23	DPR under preparation	4.25
237	Meerut	Daurala (NP)	06.03.23	DPR under preparation	2.00

238	Meerut	Harra (NP)	06.03.23	DPR under preparation	2.00
239	Meerut	Hastinapur (NP)	06.03.23	DPR under preparation	2.75
240	Meerut	Karnawal (NP)	06.03.23	DPR under preparation	1.30
241	Meerut	Khiwai (NP)	06.03.23	DPR under preparation	2.20
242	Meerut	Lawad (NP)	06.03.23	DPR under preparation	2.10
243	Meerut	Mawana (NP)	06.03.23	DPR under preparation	7.79
244	Mirzapur	Chunar (NPP)	06.03.23	DPR under preparation	3.79
245	Mirzapur	Ahraura (NPP)	06.03.23	DPR under preparation	2.41
246	Mirzapur	Kachhawa (NP)	06.03.23	DPR under preparation	1.25
247	Pilibhit	Bisalpur (NPP)	06.03.23	DPR under preparation	8.00
248	Pilibhit	Bilsabda (NP)	06.03.23	DPR under preparation	2.00
249	Pilibhit	Jahanabad (NP)	06.03.23	DPR under preparation	2.00
250	Pratapgarh	Antu (NP)	06.03.23	DPR under preparation	1.15
251	Pratapgarh	Dhakawaa (NP)	06.03.23	DPR under preparation	2.00
252	Pratapgarh	Katra Medniganj	06.03.23	DPR under preparation	1.05
253	Pratapgarh	Kohdaur (NP)	06.03.23	DPR under preparation	1.60
254	Pratapgarh	Kunda (NP)	06.03.23	DPR under preparation	2.75
255	Pratapgarh	Manikpur (NP)	06.03.23	DPR under preparation	1.60
256	Pratapgarh	Patti (NP)	06.03.23	DPR under preparation	1.10
257	Pratapgarh	Prithviganj (NP)	06.03.23	DPR under preparation	2.40
258	Pratapgarh	Pratapgarh city (NP)	06.03.23	DPR under preparation	1.60
259	Pratapgarh	Ramganj (NP)	06.03.23	DPR under preparation	2.00
260	Pratapgarh	Raniganj (NP)	06.03.23	DPR under preparation	3.00
261	Pratapgarh	Suvansha bazar (NP)	06.03.23	DPR under preparation	2.30
262	Prayagraj	Lalgopal ganj (NP)	06.03.23	DPR under preparation	2.90
263	Prayagraj	Handia(NP)	06.03.23	DPR under preparation	2.30
264	Raebareli	Unchahar (NP)	06.03.23	DPR under preparation	1.00
265	Raebareli	Maharajganj (NP)	06.03.23	DPR under preparation	1.00
266	Raebareli	Bachhrawan (NP)	06.03.23	DPR under preparation	1.00
267	Raebareli	Naseerabad (NP)	06.03.23	DPR under preparation	2.00
268	Raebareli	Lalgang (NP)	06.03.23	DPR under preparation	2.50
269	Raebareli	Parsadepur (NP)	06.03.23	DPR under preparation	2.00
270	Raebareli	Dalmau (NP)	06.03.23	DPR under preparation	1.00
271	Sambhal	Babrala (NP)	06.03.23	DPR under preparation	1.90
272	Sambhal	Bahjoi (NPP)	06.03.23	DPR under preparation	3.70
273	Sambhal	Gawan (NP)	06.03.23	DPR under preparation	1.00
274	Sambhal	Gunnaur (NP)	06.03.23	DPR under preparation	2.40
275	Sambhal	Narauli (NP)	06.03.23	DPR under preparation	1.80
276	Sambhal	Sirsi (NP)	06.03.23	DPR under preparation	2.70

277	Shahajahanpur	Tilhar (NPP)	06.03.23	DPR under preparation	6.00
278	Shahajahanpur	Khudaganj (NP)	06.03.23	DPR under preparation	1.50
279	Shahajahanpur	Katra (NP)	06.03.23	DPR under preparation	3.25
280	Shahajahanpur	Jalalabad (NPP)	06.03.23	DPR under preparation	3.80
281	Shahajahanpur	Khutar (NP)	06.03.23	DPR under preparation	2.00
282	Shahajahanpur	Banda (NP)	06.03.23	DPR under preparation	2.00
283	Shahajahanpur	Nigohi (NP)	06.03.23	DPR under preparation	2.50
284	Sitapur	Laharpur (NPP)	06.03.23	DPR under preparation	6.41
285	Sitapur	Paitepur (NP)	06.03.23	DPR under preparation	1.44
286	Sitapur	Tambour-Ahmdabad(NP)	06.03.23	DPR under preparation	2.70
287	Sonbhadra	Pipari (NP)	06.03.23	DPR under preparation	1.60
288	Sonbhadra	Dala Bazar (NP)	06.03.23	DPR under preparation	1.10
289	Sonbhadra	Ghorawal (NP)	06.03.23	DPR under preparation	0.80
290	Sonbhadra	Renukot (NP)	06.03.23	DPR under preparation	2.10
291	Sonbhadra	Churk-Ghurma (NP)	06.03.23	DPR under preparation	0.70
292	Sonbhadra	Chopan (NP)	06.03.23	DPR under preparation	1.30
293	Sonbhadra	Duddhi (NP)	06.03.23	DPR under preparation	1.10
294	Varanasi	Gangapur (NP)	06.03.23	DPR under preparation	0.84
	Total (294 STPs)				**950.87**

Comparative status of Data filed in Hon'ble NGT in March 2023 to September 2024

Treatment Facilities	Status as on 23.03.2023	Status as on 09.05.2024	Current Status(September, 2024)
STPs	122	134	134
Treatment Capacity	3,860 MLD	4,120 MLD	4,120 MLD
Under Construction	52 (1,004 MLD) **(Dec 24)**	45 (948.30 MLD) **(Mar 25)**	45 (948.30 MLD) **(Mar 25)**
Under Tendering	15 (854 MLD) **(Jun 25)**	19 (953 MLD) **(Jun 25)**	19 (953 MLD) **(Jun 25)**
Proposed	317(1,593 MLD) **(Dec 25)**	310(1,435 MLD) **(Dec 25)**	310(1,435 MLD) **(Dec 25)**
Total	**506 (7,311MLD) (Dec 25)**	**508 (7,456 MLD) (Dec 25**	**508 (7,456 MLD) (Dec 25)**

Re-utilization of treated sewage

- 8 MLD treated water from Trans - Yamuna –I and II STPs at Mathura is being supplied to IOCL, Mathura as per revised agreement.
- 346 MLD treated sewage is used in irrigation

Future Plan:-			
Re-utilization of treated sewage	**Status as on 23.03.2023**	**Status as on 09.05.2024**	**Current Status (September,2024)**
Treated water from Bingawan STP (210 MLD) to Panki Thermal Power Plant (approx. 40 MLD)	**June , 2023**	**May , 2024**	**October , 2024**
12 MLD treated water from Trans - yamuna –I and II STPs at Mathura is to be supplied to IOCL, Mathura	**December,2023**	**December,2024**	**December,2024**
Treated water from Shahjahanpur STP (45 MLD) to Rosa TPS (approx. 40 MLD)	**June,2025**	**June,2025**	**June,2025**

Re-utilization of Treated wastewater in agriculture purpose				
S.No.	**City/ Town / District**	**Name of STP**	**Installed Capacity (MLD)**	**Quantity of treated Water used in irrigation (MLD)**
1	Mathura	30 MLD Masani Mathura	30	6
2	Mathura	16 MLD Trans Yamuna, Laxmi Nagar, Mathura	16	4.8
3	Mathura	14.5 MLD Trans-yamuna, Jamunapar, Mathura	14.5	12.3
4	Mathura	6.8 MLD Masani Mathura	6.8	1.36
5	Kasganj	15 MLD STP,Bakaner	15	1.5
6	Vridavan	4 MLD STP Pagal baba	4	0.6
7	Bulansahar	2.25 MLD Narora Atomic power Station Narora	2.25	2.25
8	Bulandhsahar	1.5 MLD AnoopshaharZone A (NGRBA)	1.5	1
9	Bulandhsahar	1.0 MLD AnoopshaharZone B (NGRBA)	1	0.5
10	Bulandhsahar	0.805 MLD Ahara Road, Zone-A, Anoopshahar	0.805	0.4
11	Kanpur	5 MLD, Jajmau Kanpur	5	5
12	Kanpur	43 MLD Jajmau, Kanpur	43	35
13	Kanpur	130 MLD Jajmau, Kanpur	130	110
14	Prayagraj	20 MLD STP Naini	80	30
15	Prayagraj	60 MLD STP Naini		
16	Agra	78 MLD Dhandupura	78	62.136
17	Agra	24 MLD Dhandupura	24	14.144
18	Agra	40 MLD Bichpuri	40	26.06
19	Agra	14 MLD Jaganpur	14	14.6
20	Agra	12 MLD Devri Road	12	9.05
21	Agra	10 MLD Pilakhar	10	10.04
			527.855	**346.74**
Total (21 STPs)				**(66%Treated Water Used in Irrigation)**

Re-utilization of treated sewage

Future Plan:-			
Re-utilization of treated sewage	**Status as on 23.03.2023**	**Status as on 09.05.2024**	**Current Status (September,2024)**
Treated water from Aligarh STP (45 MLD) to Harduaganj TPS (approx. 30 MLD)	**July,2025**	**July,2025**	**July,2025**
Treated water from Naini, Prayagraj STP (80 MLD) to Bara TPS (approx. 55 MLD)	**December, 2025**	**December, 2025**	**December, 2025**
Treated water from Bulandshahar STP (40 MLD) to Rosa TPS (approx. 20 MLD)	**July,2025**	**July,2025**	**July,2025**

Thanks

Annexure A-3

मुख्य सचिव कार्यालय, उत्तर प्रदेश शासन

प्रथम तल, लोक भवन,उत्तर प्रदेश सचिवालय, लखनऊ
दूरभाष संख्या–0522–2289212, 2289296
Email- csup@nic.in

पत्र संख्या– 820/पीएसएमएस/2024
दिनांक : 08 सितम्बर, 2024

1. अपर मुख्य सचिव, वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन।
2. प्रमुख सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन।

ओ0ए0 नं0–606 आफ 2018 में मा0 नेशनल ग्रीन ट्रिब्यूनल (प्रिंसिपल बैंच) के समक्ष दिनांक 05.09.2024 को सुनवाई हुई। उपरोक्त सुनवाई के दौरान मेरे द्वारा सॉलिड वेस्ट मैनेजमेंट व सीवरेज सिस्टम के ऊपर प्रदेश की वर्तमान स्थिति से मा0 एन0जी0टी0 को अवगत कराया गया। सुनवाई व प्रस्तुतीकरण के उपरान्त निम्नलिखित बिन्दुओं पर प्रभावी कार्यवाही की जानी है :–

1– मुख्य सचिव के कार्यालय में नए सिरे से पर्यावरण मॉनीटरिंग सेल का गठन किया जाना है।

कार्यवाही–अपर मुख्य सचिव, वन, पर्यावरण तथा जलवायु परिवर्तन विभाग

2– अमृत योजना व राज्य सेक्टर के अन्तर्गत उपलब्ध धनराशि से सीवरेज के विषय पर निम्न वरीयता में कार्य कराया जाना है:–

(i) जिन क्षेत्रों में सीवर लाईन डली हुई है उन क्षेत्रों के हाउस कनेक्शन कार्य पूर्ण किए जाएं।

(ii) जो एस0टी0पी0 बनकर तैयार हैं और वहां सीवर नहीं पहुंच रहा है या कम पहुँच रहा है तो एस0टी0पी0 के पूर्ण कैपेसिटी तक सीवर पहुँचाने के लिए सीवर लाईन डाला जाना और हाउस कनेक्शन दिए जाने का कार्य।

(iii) ऐसे क्षेत्र जो सीवर लाईन से आच्छादित नहीं हैं उन क्षेत्रों में सीवर लाईन डाला जाना है तथा ट्रंक सीवर में जोड़ते हुए एस0टी0पी0 तक ले जाने का कार्य।

(iv) ऐसे समस्त शहर (स्थानीय नगर निकाय) जहां एस0टी0पी0 निर्मित है वहॉ एस0टी0पी0 में सीवर ले जाने के लिए सीवर लाईन का निर्माण तथा हाउस कनेक्शन प्राथमिकता पर टेकअप किया जाना।

3– ऐसे समस्त घर व ईस्टैब्लिसमेंट को नगर निकाय द्वारा नोटिस निर्गत किया जाना जो सीधा अपना सीवर नाले में गिरा रहे हैं और उन्हें प्रत्येक दशा में समयबद्ध रूप में उनके टॉलेट को सीवर लाईन से जोड़ा जाना अथवा सैप्टिक टैंक एवं सोकपिट का निर्माण सुनिश्चित कराया जाना। जिन घरों में कम स्पेस उपलब्ध हैं वहॉ बलराम मॉडल का टॉयलट, जो कम स्पेस में निर्मित हो सकता है वह कराया जा सकता है।

4— उपरोक्त कार्यों के पूर्ण होने के उपरान्त ही अमृत व अन्य राज्य सेक्टर की योजनाओं में कोई अन्य कार्य टेकअप किए जायेंगे।

5— नगर विकास विभाग सीवरेज परियोजनाओं की स्वीकृति के पूर्व प्रकरण पर्यावरण मॉनीटरिंग कमेटी के समक्ष प्रस्तुत करेगा।

(कार्यवाही प्रमुख सचिव, नगर विकास विभाग)

8.9.24

08.09.2024

(मनोज कुमार सिंह)
मुख्य सचिव
उत्तर प्रदेश शासन

संख्या व दिनांक उपरोक्तानुसार।

प्रतिलिपिः प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

08.09.2024

संख्या-एन.जी.टी.- 497 /81-7-2024-01(रिट)/2019

प्रेषक,

मनोज कुमार सिंह,
मुख्य सचिव,
उ0प्र0 शासन।

सेवा में,

प्रमुख सचिव,
नगर विकास/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग,
उत्तर प्रदेश शासन।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7 लखनऊ : दिनांक : 11 सितम्बर, 2024

विषय-मा0 एन0जी0टी0 में प्रचलित वादों से सम्बन्धित ठोस अपशिष्ट एवं सीवेज प्रबन्धन संबंधी परियोजनाओं के क्रियान्वयन हेतु धनराशि की उपलब्धता के संबंध में।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues. के अन्तर्गत दिनांक 05.09.2024 को मा0 एन0जी0टी0 के समक्ष निर्धारित सुनवाई का संदर्भ ग्रहण करने का कष्ट करें, जिसमें संबंधित विभागों के अधिकारियों के साथ-साथ अधोहस्ताक्षरी द्वारा व्यक्तिगत रूप से प्रतिभाग किया गया। प्रश्नगत प्रकरण में सुनवाई के दौरान यह संज्ञान में लाया गया कि मा0 एन0जी0टी0 में प्रचलित वादों से संबंधित ठोस अपशिष्ट एवं सीवेज प्रबन्धन हेतु क्रियान्वित की जाने वाली परियोजनाओं के लिए संबंधित नगर निकायों द्वारा दाखिल की गयी अनुपालन आख्या/रिस्पान्सेस् में धनराशि की कमी का उल्लेख किया जा रहा है, जो सर्वथा अनुचित है। प्रदेश के अन्तर्गत ठोस अपशिष्ट एवं सीवेज प्रबन्धन संबंधी परियोजनाओं के क्रियान्वयन हेतु धनराशि उपलब्ध कराया जाना संबंधित नगर निकाय का दायित्व है। यदि संबंधित नगर निकाय को उनके स्तर पर योजनाओं के क्रियान्वयन में कोई कठिनाई है, तो वह परियोजना की डी0पी0आर0 प्रशासकीय विभागों को भेजेंगे। मा0 एन0जी0टी0 में प्रचलित वादों के संबंध में प्रशासकीय विभागों द्वारा धनराशि की उपलब्धता नगर निकायों अथवा केन्द्र/राज्य सरकार की योजनाओं (अमृत, नमामि गंगे, राज्य सेक्टर आदि) से सुनिश्चित कराये जाने की कार्यवाही प्राथमिकता के आधार पर की जानी आवश्यक है।

2- अतः इस संबंध में मुझे यह कहने का निदेश हुआ है कि आप स्वयं अपने स्तर पर प्रदेश में मा0 एन0जी0टी0 में प्रचलित वादों से संबंधित ठोस अपशिष्ट एवं सीवेज प्रबन्धन संबंधी परियोजनाओं के क्रियान्वयन की समीक्षा करते हुए समयान्तर्गत प्राथमिकता के आधार पर धनराशि की उपलब्धता नियमानुसार सुनिश्चित करायें तथा कृत कार्यवाही से अधोहस्ताक्षरी को अवगत कराया जाय।

भवदीय,

11.9.24

(मनोज कुमार सिंह)
मुख्य सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1- प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण/नगरीय), लखनऊ।
2- समस्त जिलाधिकारी, उ0प्र0।
3- निदेशक, नगर निकाय, उ0प्र0, लखनऊ।
4- राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), उ0प्र0, लखनऊ।
5- मिशन निदेशक, स्वच्छ भारत मिशन (ग्रामीण), उ0प्र0, लखनऊ।
6- समस्त नगर आयुक्त, नगर निगम/अधिशाषी अधिकारी, नगर पालिका परिषद्/नगर पंचायत, उ0प्र0।
7- गार्ड फाइल।

आज्ञा से,

(आशीष तिवारी)
सचिव।

Annexure A-5

The summary of the list of the SNA accounts with the amounts released and the utilization of the funds

(Since March 2023 to August, 2024)

S.No.	Scheme	Type of Project Account	Fund available since March, 2023 to Aug, 2024 (Rs. Cr.)	Fund Utilized since March, 2023 to Aug, 2024 (Rs. Cr.)
1.	SBM 1 & SBM 2	Solid Waste Management	1812.46	645.96
		Legacy Waste Management		
		Construction & Demolition Waste Plant		
		Wet Waste Pit Composting		
		Material Recovery Facility		
		Collection & Transportation		
Total (Rs. Cr.)			**1812.46**	**645.96**
2.	Used Water Management Under SBM 2	STP/Co-treatment/Desludging Vehicle/I&D	554.22	1.87
3.	AMRUT	Used Water (Sewage) Management	3,213.12	439.83
4.	Namami Gange	Used Water (Sewage) Management	8,020.92	675.052
5.	STP 26 MLD at Jhansi & STP of 21.5 MLD at Ghaziabad	Used Water (Sewage) Management	110.00	104.94
Total (Rs. Cr.)			**11,898.26**	**1,221.692**
Grand Total (Rs. Cr.)			**13,710.72**	**1,867.652**

5101

Solid Waste Management & Legacy Waste Management (SBM 1 & SBM 2)
(Since March 2023 to August, 2024)

S.No.	ULB Name	Total Expenditure
1.	SBM AC NP ANPARA SONBHADRA	14,997,608.00
2.	SBM AC NP BANDA SHAHJAHANPUR	283,515.00
3.	SBM AC NP CHANDAUS ALIGARH	3,343,225.00
4.	SBM AC NP CHAUMUKHA CAMPIERGANJ GORAKHPUR	1,630,951.00
5.	SBM AC NP DADIYAL RAMPUR	4,191,398.00
6.	SBM AC NP DALA SONBHADRA	2,810,880.00
7.	SBM AC NP DARANAGAR KARADHAM KAUSHAMBI	5,282,314.00
8.	SBM AC NP DERWA BAZAR PRATAPGARH	698,800.00
9.	SBM AC NP DHAKWA PRATAPGARH	4,117,330.00
10.	SBM AC NP ET JALAUN	3,660,635.00
11.	SBM AC NP ITWA SIDDHARTH NAGAR	5,890,164.00
12.	SBM AC NP JAWAN SIKANDPUR ALIGARH	1,239,525.00
13.	SBM AC NP KACHGAON JAUNPUR	3,105,196.00
14.	SBM AC NP KAPTANGANJ BASTI	3,087,393.00
15.	SBM AC NP KOHDAUR PRATAPGARH	4,106,323.00
16.	SBM AC NP KUMARGANJ AYODHYA	3,103,449.00
17.	SBM AC NP KURTHI JAFARPUR MAU	7,164,907.00
18.	SBM AC NP MAU CHITRAKOOT	1,010,443.00
19.	SBM AC NP NARPAT NAGAR DUNDAWALA RAMPUR	3,732,889.00
20.	SBM AC NP NIGOHI SHAHJAHANPUR	4,582,883.00
21.	SBM AC NP PANIYARA MAHARAJGANJ	3,996,000.00
22.	SBM AC NP PARTAWAL MAHARAJGANJ	3,476,953.00
23.	SBM AC NP RAJPUR KANPUR DEHAT	7,289,647.00
24.	SBM AC NP RANIYAN KANPUR DEHAT	7,701,620.00
25.	SBM AC NP SAIFNI RAMPUR	3,351,824.00
26.	SBM AC NP SHARIRA KAUSHAMBI	6,790,443.00
27.	SBM C AND DS UNIT EIGHTEEN U.P. JAL NIGAM URBAN MORADABAD	35,413,936.00
28.	SBM C AND DS UNIT FOURTEEN U.P. JAL NIGAM URBAN GORAKHPUR	11,520,787.00
29.	SBM C AND DS UNIT FOURTY FOUR U.P. JAL NIGAM URBAN AYODHYA	22,211,953.00
30.	SBM C AND DS UNIT NINETEEN U.P. JAL NIGAM URBAN GORAKHPUR	24,929,934.00
31.	SBM C AND DS UNIT THIRTY ONE U.P. JAL NIGAM URBAN GHAZIABAD	10,962,904.00
32.	SBM C AND DS UNIT THIRTY SIX U.P.JAL NIGAM URBAN JHANSI	127,983,997.00
33.	SBM C AND DS UNIT TWENTY FIVE U.P. JAL NIGAM URBAN ALIGARH	18,138,536.00
34.	SBM C AND DS UNIT TWENTY NINE U.P. JAL NIGAM URBAN LUCKNOW	13,727,077.00
35.	SBM Nagar Nigam Agra	15,139,554.00
36.	SBM Nagar Nigam Ayodhya	86,991,407.00
37.	SBM Nagar Nigam Bareilly	60,366,600.00

38.	SBM AC NP ANPARA SONBHADRA	8,033,201.00
39.	SBM AC NP BADNI CHAFA SIDDHARTH NAGAR	4,037,284.00
40.	SBM AC NP BAGHNAGAR URF BAKHIRA SANT KABIR NAGAR	7,192,800.00
41.	SBM AC NP BANDA SHAHJAHANPUR	4,461,720.00
42.	SBM AC NP BARAULI ALIGARH	4,828,800.00
43.	SBM AC NP BARNAHAL MAINPURI	4,382,340.00
44.	SBM AC NP BELHAR KALAN SANT KABIR NAGAR	7,465,670.00
45.	SBM AC NP BELSAR GONDA	3,601,782.00
46.	SBM AC NP BHANPUR BASTI	4,934,977.00
47.	SBM AC NP BHARAT BHARI SIDDHARTH NAGAR	4,419,045.00
48.	SBM AC NP BHEERA KHEERI	6,823,355.00
49.	SBM AC NP BUDHANPUR AZAMGARH	5,615,668.00
50.	SBM AC NP CHAUK MAHARAJGANJ	2,860,114.00
51.	SBM AC NP CHAUMUKHA CAMPIERGANJ GORAKHPUR	4,130,049.00
52.	SBM AC NP CHHITAUNI KUSHINAGAR	2,808,003.00
53.	SBM AC NP DADIYAL RAMPUR	1,549,290.00
54.	SBM AC NP DAHGAWAN BUDUAN	1,822,650.00
55.	SBM AC NP DALA SONBHADRA	5,059,320.00
56.	SBM AC NP DARANAGAR KARADHAM KAUSHAMBI	3,606,312.00
57.	SBM AC NP DERWA BAZAR PRATAPGARH	7,065,903.00
58.	SBM AC NP DHAKWA PRATAPGARH	5,003,611.00
59.	SBM AC NP DHANEPUR GONDA	3,477,604.00
60.	SBM AC NP DHARMSINGHWA SANT KABEER NAGAR	6,521,857.00
61.	SBM AC NP DUDAHI KUSHINAGAR	2,406,476.00
62.	SBM AC NP ET JALAUN	2,062,288.00
63.	SBM AC NP FAZIL NAGAR KUSHINAGAR	3,467,011.00
64.	SBM AC NP GABHANA ALIGARH	3,433,927.00
65.	SBM AC NP Gadwara Bazar	3,431,122.00
66.	SBM AC NP GAGHSARA BAZAR GORAKHPUR	3,091,026.00
67.	SBM AC NP GAIGHAT BASTI	4,960,191.00
68.	SBM AC NP GAINSADI BALRAMPUR	4,978,886.00
69.	SBM AC NP GANESHPUR BASTI	5,780,706.00
70.	SBM AC NP GAURA BADSHAHPUR JAUNPUR	5,404,350.00
71.	SBM AC NP HAISAR BAZAR DHANGHATA SANT KABEER NAGAR	7,715,561.00
72.	SBM AC NP HEERAGANJ BAZAR PRATAPGARH	3,713,085.00
73.	SBM AC NP HETIMPUR DEORIA	2,550,070.00
74.	SBM AC NP ITWA SIDDHARTH NAGAR	2,509,517.00
75.	SBM AC NP JAHANAGANJ BAZAR AZAMGARH	6,446,833.00
76.	SBM AC NP JAHANGIR GANJ AMBEDKARNAGAR	3,631,312.00
77.	SBM AC NP JAWAN SIKANDPUR ALIGARH	2,077,455.00
78.	SBM AC NP KACHGAON JAUNPUR	1,803,320.00
79.	SBM AC NP KAPIL VASTU SIDDHARTH NAGAR	3,236,904.00
80.	SBM AC NP KAPTANGANJ BASTI	4,535,963.00
81.	SBM AC NP KARIKANDHATA FATEHPUR	3,511,150.00
82.	SBM AC NP KATRA GULAB SINGH BAZAR PRATAPGARH	2,722,650.00
83.	SBM AC NP KHAKHRERU FATEHPUR	2,681,682.00
84.	SBM AC NP KHIRAUNI (SUCHITAGANJ) AYODHYA	2,640,371.00
85.	SBM AC NP KOHDAUR PRATAPGARH	2,826,701.00
86.	SBM AC NP KUMARGANJ AYODHYA	1,960,551.00

87.	SBM AC NP KURTHI JAFARPUR MAU	2,296,180.00
88.	SBM AC NP LAMBHUA SULTANPUR	2,783,777.00
89.	SBM AC NP MA KAMAKHYA AYODHYA	2,717,437.00
90.	SBM AC NP MADRAK ALIGARH	3,836,472.00
91.	SBM AC NP MAKKHANPUR FIROZABAD	5,851,164.00
92.	SBM AC NP MANDHATA BAZAR PRATAPGARH	5,146,564.00
93.	SBM AC NP MARTINGANJ AZAMGARH	4,685,150.00
94.	SBM AC NP MATHAULI KUSHI NAGAR	7,743,241.00
95.	SBM AC NP MAU CHITRAKOOT	4,052,246.00
96.	SBM AC NP MIRHACHI ETAH	2,575,620.00
97.	SBM AC NP MOHANLALGANJ LUCKNOW	3,348,423.00
98.	SBM AC NP MUNDERWA BASTI	5,045,607.00
99.	SBM AC NP MUSANAGAR KANPUR DEHAT	4,956,682.00
100.	SBM AC NP NAGAR BAZAR BASTI	4,786,065.00
101.	SBM AC NP NAGRA BALLIA	699,500.00
102.	SBM AC NP NARPAT NAGAR DUNDAWALA RAMPUR	853,345.00
103.	SBM AC NP NAWABGANJ FARRUKHABAD	1,796,952.00
104.	SBM AC NP NIGHASAN KHEERI	5,962,780.00
105.	SBM AC NP PAKARIYA NAUGAWAN PILIBHIT	5,581,806.00
106.	SBM AC NP PANIYARA MAHARAJGANJ	3,367,000.00
107.	SBM AC NP PARTAWAL MAHARAJGANJ	3,360,266.00
108.	SBM AC NP Pathardewa Deoria	2,210,820.00
109.	SBM AC NP PISAWA ALIGARH	5,062,050.00
110.	SBM AC NP PRITHVIGANJ PRATAPGARH	7,931,759.00
111.	SBM AC NP RAJESULTANPUR AMBEDKARNAGAR	2,488,012.00
112.	SBM AC NP RAJPUR KANPUR DEHAT	1,579,350.00
113.	SBM AC NP RAM SANEHI GHAT BARABANKI	6,775,621.00
114.	SBM AC NP RAMGANJ PRATAPGARH	2,626,063.00
115.	SBM AC NP RAMPUR JAUNPUR	2,836,902.00
116.	SBM AC NP RANIYAN KANPUR DEHAT	2,405,761.00
117.	SBM AC NP RATAUL BAGHPAT	4,663,771.00
118.	SBM AC NP SANKISA BASANTPUR FARRUKHABAD	3,892,558.00
119.	SBM AC NP SHARIRA KAUSHAMBI	2,742,073.00
120.	SBM AC NP SHIVGARH RAEBARELI	3,374,008.00
121.	SBM AC NP SUKRAULI KUSHINAGAR	9,036,150.00
122.	SBM AC NP SUWANSHA BAZAR PRATAPGARH	4,054,036.00
123.	SBM AC NP TAMKUHI RAJ KUSHINAGAR	3,030,270.00
124.	SBM AC NP TARABGANJ GONDA	1,318,000.00
125.	SBM AC NP TARKULWA DEORIA	2,668,243.00
126.	SBM AC NP URUWA BAZAR GORAKHPUR	1,943,108.00
127.	SBM C AND DS UNIT EIGHT U.P. JAL NIGAM URBAN ETAH	22,230,004.00
128.	SBM C AND DS UNIT EIGHTEEN U.P. JAL NIGAM URBAN MORADABAD	106,886,112.00
129.	SBM C AND DS UNIT FIFTY FIVE U.P. JAL NIGAM URBAN FATEHPUR	10,744,164.00
130.	SBM C AND DS UNIT FOURTEEN U.P. JAL NIGAM URBAN GORAKHPUR	86,953,924.00
131.	SBM C AND DS UNIT FOURTY FOUR U.P. JAL NIGAM URBAN AYODHYA	63,168,308.00
132.	SBM C AND DS UNIT FOURTY NINE U.P. JAL NIGAM URBAN	47,934,579.00

	BAREILLY	
133.	SBM C AND DS UNIT NINE U.P.JAL NIGAM URBAN SAHARANPUR	76,388,657.00
134.	SBM C AND DS UNIT NINETEEN U.P. JAL NIGAM URBAN GORAKHPUR	25,916,494.00
135.	SBM C AND DS UNIT THIRTY EIGHT U.P. JAL NIGAM URBAN SONBHADRA	18,782,128.00
136.	SBM C AND DS UNIT THIRTY FIVE U.P. JAL NIGAM URBAN AGRA	76,070,712.00
137.	SBM C AND DS UNIT THIRTY NINE U.P. JAL NIGAM URBAN GONDA	57,922,240.00
138.	SBM C AND DS UNIT THIRTY ONE U.P. JAL NIGAM URBAN GHAZIABAD	29,010,445.00
139.	SBM C AND DS UNIT THIRTY SIX U.P.JAL NIGAM URBAN JHANSI	58,255,577.00
140.	SBM C AND DS UNIT THIRTY U.P.JAL NIGAM URBAN SHAHJAHANPUR	26,407,657.00
141.	SBM C AND DS UNIT THREE UP UP JAL NIGAM AZAMGARH	33,776,722.00
142.	SBM C AND DS UNIT TWENTY NINE U.P. JAL NIGAM URBAN LUCKNOW	17,430,210.00
143.	SBM Nagar Nigam Agra	97,204,745.00
144.	SBM Nagar Nigam Aligarh	55,395,450.00
145.	SBM Nagar Nigam Ayodhya	68,100,125.00
146.	SBM Nagar Nigam Bareilly	19,165,923.00
147.	SBM Nagar Nigam Firozabad	60,539,329.00
148.	SBM Nagar Nigam Ghaziabad	345,719,908.00
149.	SBM Nagar Nigam Gorakhpur	57,001,053.00
150.	SBM Nagar Nigam Jhansi	133,495,650.00
151.	SBM Nagar Nigam Kanpur	187,605,343.00
152.	SBM Nagar Nigam Lucknow	119,286,817.00
153.	SBM Nagar Nigam Mathura-vrindavan	30,131,149.00
154.	SBM Nagar Nigam Meerut	18,960,975.00
155.	SBM Nagar Nigam Moradabad	117,051,289.00
156.	SBM Nagar Nigam Prayagraj	275,107,295.00
157.	SBM Nagar Nigam Saharanpur	58,505,224.00
158.	SBM Nagar Nigam Shahjahanpur	42,557,277.00
159.	SBM Nagar Nigam Varanasi	116,072,248.00
160.	SBM Nagar Palika Parisad Bah Agra	5,051,776.00
161.	SBM Nagar Palika Parisad Fatehpur Sikri Agra	1,732,347.00
162.	SBM Nagar Palika Parishad Nawabganj Gonda	1,898,089.00
163.	SBM Nagar Palika Parishad Aonla BAREILLY	778,900.00
164.	SBM Nagar Palika Parishad Etawah	10,122,984.00
165.	SBM Nagar Palika Parishad Ahraura Mirzapur	3,430,711.00
166.	SBM Nagar Palika Parishad Akbarpur Ambedkar Nagar	4,623,363.00
167.	SBM Nagar Palika Parishad Aliganj Etah	1,697,600.00
168.	SBM NAGAR PALIKA PARISHAD AMROHA	20,988,594.00
169.	SBM Nagar Palika Parishad Anupshahr Bulandshahr	2,625,959.00
170.	SBM Nagar Palika Parishad Atarra Banda	1,140,701.00
171.	SBM Nagar Palika Parishad Atrulia Aligarh	834,871.00
172.	SBM Nagar Palika Parishad Auraiya	6,492,000.00
173.	SBM Nagar Palika Parishad Azamgarh	14,976,660.00
174.	sbm Nagar Palika Parishad Baghpat	8,855,455.00
175.	SBM Nagar Palika Parishad Baheri Bareilly	1,629,524.00

176.	SBM Nagar Palika Parishad Bahjoi Sambhal	2,385,830.00
177.	SBM Nagar Palika Parishad Bahraich	25,918,137.00
178.	SBM Nagar Palika Parishad Ballia	37,557,987.00
179.	SBM Nagar Palika Parishad Balrampur	3,340,701.00
180.	SBM Nagar Palika Parishad Banda	17,074,868.00
181.	SBM Nagar Palika Parishad Baraut Baghpat	5,182,209.00
182.	SBM Nagar Palika Parishad Barua Sagar Jhansi	1,339,499.00
183.	SBM Nagar Palika Parishad Basti	6,431,376.00
184.	SBM Nagar Palika Parishad Bhadohi	893,450.00
185.	SBM Nagar Palika Parishad Bharatganj Prayagraj	1,693,874.00
186.	SBM Nagar Palika Parishad Bijnore	1,695,300.00
187.	SBM Nagar Palika Parishad Bilari Moradabad	1,300,590.00
188.	SBM Nagar Palika Parishad Bilgram Hardoi	1,709,856.00
189.	SBM Nagar Palika Parishad Bilhaur KanpurNagar	1,691,534.00
190.	SBM Nagar Palika Parishad Bisalpur Pilibhit	6,372,356.00
191.	SBM Nagar Palika Parishad Budaun	13,818,032.00
192.	SBM Nagar Palika Parishad Bulandshahr	24,343,389.00
193.	SBM Nagar Palika Parishad Chandpur Bijnor	10,185,765.00
194.	SBM Nagar Palika Parishad Charkhari Mahoba	184,811.00
195.	SBM Nagar Palika Parishad Chhibramau Kannauj	1,636,210.00
196.	SBM Nagar Palika Parishad Chirgaon Jhansi	492,034.00
197.	SBM Nagar Palika Parishad Chitrakootdham Karwi Chitrakoot	6,833,844.00
198.	SBM Nagar Palika Parishad Colonelganj Gonda	3,521,375.00
199.	SBM Nagar Palika Parishad Dadri GautamBuddhaNagar	4,821,720.00
200.	SBM Nagar Palika Parishad Deoria	7,932,464.00
201.	SBM Nagar Palika Parishad Dhampur Bijnore	49,857.00
202.	SBM Nagar Palika Parishad Dhanaura Amroha	383,335.00
203.	SBM Nagar Palika Parishad Dibai Bulandshahr	499,377.00
204.	SBM Nagar Palika Parishad Etah	10,901,628.00
205.	SBM Nagar Palika Parishad Faridpur Bareilly	2,421,293.00
206.	SBM Nagar Palika Parishad Farrukhabad	1,688,088.00
207.	SBM Nagar Palika Parishad Fatehpur	22,660,380.00
208.	SBM Nagar Palika Parishad Gangaghat UNNAO	7,106,340.00
209.	SBM Nagar Palika Parishad Gangoh SAHARANPUR	4,082,131.00
210.	SBM Nagar Palika Parishad Ganj Dundawara Kasganj	3,113,599.00
211.	SBM Nagar Palika Parishad Garhmukteshwar Hapur	2,788,528.00
212.	SBM Nagar Palika Parishad Gaura Barhaj DEORIA	1,092,595.00
213.	SBM Nagar Palika Parishad Gauriganj AMETHI	3,008,664.00
214.	SBM Nagar Palika Parishad Ghatampur Kanpurnagar	3,765,139.00
215.	SBM Nagar Palika Parishad Gonda	2,997,800.00
216.	SBM Nagar Palika Parishad Gopiganj BHADOHI	1,584,986.00
217.	SBM Nagar Palika Parishad Gursarai JHANSI	639,179.00
218.	SBM Nagar Palika parishad Haldaur BIJNOR	1,228,849.00
219.	SBM Nagar Palika Parishad Hamirpur	3,924,024.00
220.	SBM Nagar Palika Parishad Hapur	20,340,928.00
221.	SBM Nagar Palika Parishad Hardoi HARDOI	3,901,004.00
222.	SBM Nagar Palika Parishad Hasanpur AMROHA	3,723,843.00
223.	SBM Nagar Palika Parishad Hata KHUSI NAGAR	3,840,999.00
224.	SBM Nagar Palika Parishad Hathras	15,257,800.00

225.	SBM Nagar Palika Parishad Jahangirabad BULANDSHAHR	39,496,570.00
226.	SBM Nagar Palika Parishad Jais AMETHI	3,747,401.00
227.	SBM Nagar Palika Parishad Jalalpur AMBEDKAR NAGAR	5,028,763.00
228.	SBM Nagar Palika Parishad Jalaun	903,589.00
229.	SBM Nagar Palika Parishad Jaswantnagar ETAWAH	1,400,205.00
230.	SBM Nagar Palika Parishad Jaunpur	18,988,374.00
231.	SBM Nagar Palika Parishad Jhinjhak kanpurDehat	497,143.00
232.	SBM Nagar Palika Parishad Kairana SHAMLI	7,092,044.00
233.	SBM Nagar Palika Parishad Kalpi JALAUN	362,834.00
234.	SBM Nagar Palika Parishad Kannauj	28,705,506.00
235.	SBM Nagar Palika Parishad Kasganj	6,309,998.00
236.	SBM Nagar Palika Parishad Khair ALIGARH	2,565,620.00
237.	SBM Nagar Palika Parishad Khairabad SITAPUR	3,280,900.00
238.	SBM NAGAR PALIKA PARISHAD KHODA MAKANPUR GHAZIABAD	9,500,000.00
239.	SBM Nagar Palika Parishad Khurja BULANDSHAHR	8,593,492.00
240.	SBM Nagar Palika Parishad Kiratpur BIJNOR	1,661,300.00
241.	SBM Nagar Palika Parishad Konch JALAUN	4,200,000.00
242.	SBM Nagar Palika Parishad Kosi Kalan MATHURA	3,367,000.00
243.	SBM Nagar Palika parishad Kushinagar	10,025,378.00
244.	SBM Nagar Palika Parishad Laharpur SITAPUR	1,641,400.00
245.	SBM Nagar Palika Parishad Lakhimpur KHERI	1,688,910.00
246.	SBM Nagar Palika Parishad Lalitpur	9,116,379.00
247.	SBM Nagar Palika Parishad Maharajganj	1,300,000.00
248.	SBM Nagar Palika Parishad Mahmudabad Sitapur	7,644,300.00
249.	SBM Nagar Palika Parishad Mahoba	3,246,550.00
250.	SBM Nagar Palika Parishad Mainpuri	12,334,985.00
251.	SBM Nagar Palika Parishad Mallawan HARDOI	800,000.00
252.	SBM Nagar Palika Parishad Marehra Etah	734,500.00
253.	SBM Nagar Palika Parishad Maudaha HAMIRPUR	2,654,505.00
254.	SBM Nagar Palika Parishad Maunath Bhanjan MAU	16,794,109.00
255.	SBM Nagar Palika Parishad Mauranipur JHANSI	210,616.00
256.	SBM Nagar Palika Parishad Milak RAMPUR	1,693,200.00
257.	SBM Nagar Palika Parishad Mirzapur	13,166,803.00
258.	SBM Nagar Palika Parishad Misrikh-Naimish SITAPUR	1,639,056.00
259.	SBM Nagar Palika Parishad Modinagar GHAZIABAD	65,568,297.00
260.	SBM Nagar Palika Parishad Mogra Badshahpur JAUNPUR	6,100,349.00
261.	SBM Nagar Palika Parishad Mohammadabad ghazipur	3,173,987.00
262.	SBM Nagar Palika Parishad Mohammadi KHERI	2,111,300.00
263.	SBM Nagar Palika Parishad Mubarakpur AZAMGARH	4,890,260.00
264.	SBM Nagar Palika Parishad Muzaffarnagar	156,104,319.00
265.	SBM Nagar Palika parishad Nagina BIJNOR	11,549,728.00
266.	SBM Nagar Palika parishad Najibabad BIJNOR	1,674,600.00
267.	SBM Nagar Palika Parishad Nanpara BAHRAICH	3,575,706.00
268.	SBM Nagar Palika Parishad Nawabganj Bareilly	1,325,885.00
269.	SBM Nagar Palika Parishad Nehtaur BIJNOR	1,636,500.00
270.	SBM Nagar Palika Parishad Noorpur BIJNOR	1,661,792.00
271.	SBM Nagar Palika Parishad Pihani HARDOI	3,479,500.00
272.	SBM Nagar Palika Parishad Pilibhit	15,458,976.00
273.	SBM NAGAR PALIKA PARISHAD POWAYAN SHAHJAHANPUR	244,997.00

274.	SBM Nagar Palika Parishad Pukhrayan KanpurDehat	3,539,187.00
275.	SBM Nagar Palika Parishad Raebareli	40,637,159.00
276.	SBM Nagar Palika Parishad Rampur	51,722,093.00
277.	SBM Nagar Palika Parishad Rath HAMIRPUR	17,110,781.00
278.	SBM Nagar Palika Parishad Rudauli Ayodhya	6,469,304.00
279.	SBM Nagar Palika Parishad Sahaswan BUDAUN	1,748,990.00
280.	SBM Nagar Palika Parishad Sambhal	37,932,093.00
281.	SBM Nagar Palika Parishad Sandi HARDOI	2,606,593.00
282.	SBM Nagar Palika parishad Sardhana MEERUT	5,064,000.00
283.	SBM Nagar Palika Parishad Sarsawa SAHARANPUR	1,196,734.00
284.	SBM Nagar Palika Parishad Seohara BIJNOR	2,260,347.00
285.	SBM Nagar Palika Parishad Shahabad HARDOI	1,645,928.00
286.	SBM Nagar Palika Parishad Shamli	6,210,353.00
287.	SBM Nagar Palika Parishad Shamsabad AGRA	5,070,914.00
288.	SBM Nagar Palika Parishad Shikarpur BULANDSHAHR	2,644,000.00
289.	SBM Nagar Palika Parishad Shikohabad FIROZABAD	1,674,296.00
290.	SBM Nagar Palika Parishad Siana BULANDSHAHR	9,609,682.00
291.	SBM Nagar Palika Parishad Sikandrabad BULANDSHAHR	16,394,420.00
292.	SBM Nagar Palika Parishad Sikandrarao HATHRAS	3,003,571.00
293.	SBM Nagar Palika Parishad Sirsaganj FIROZABAD	255,300.00
294.	SBM Nagar Palika Parishad Sitapur	3,195,000.00
295.	SBM Nagar Palika Parishad Sonbhadra- Robertsganj SONBHADRA	5,638,382.00
296.	SBM Nagar Palika Parishad Soron KASGANJ	210,000.00
297.	SBM Nagar Palika Parishad Suar RAMPUR	1,673,532.00
298.	SBM NAGAR PALIKA PARISHAD SULTANPUR	10,000,731.00
299.	SBM Nagar Palika Parishad Tanda Ambedkar nagar	2,825,704.00
300.	SBM Nagar Palika Parishad Thakurdwara MORADABAD	3,945,615.00
301.	SBM NAGAR PALIKA PARISHAD TILHAR SHAHJAHANPUR	6,611,123.00
302.	SBM Nagar Palika Parishad Tundla FIROZABAD	1,696,270.00
303.	SBM Nagar Palika Parishad Ujhani BUDAUN	1,883,450.00
304.	SBM Nagar Palika Parishad Unnao	24,176,366.00
305.	SBM Nagar Palika Parishad Zamania GHAZIPUR	6,725,325.00
306.	SBM Nagar Palika Pridesh Chandausi SAMBHAL	5,353,530.00
307.	SBM Nagar Palika Prishad Khalilabad santkabirNagar	3,076,453.00
308.	SBM Nagar Panchayat Achhalda AURAIYA	2,629,000.00
309.	SBM Nagar Panchayat Adari MAU	526,498.00
310.	SBM NAGAR PANCHAYAT AGWANPUR MORADABAD	1,640,045.00
311.	SBM Nagar Panchayat Ailam SHAMLI	1,695,000.00
312.	SBM Nagar Panchayat Ajhuwa KAUSHAMBI	458,308.00
313.	SBM NAGAR PANCHAYAT ALLAHGANJ SHAHJAHANPUR	62,200.00
314.	SBM Nagar Panchayat Amapur KASGANJ	1,664,797.00
315.	SBM Nagar Panchayat Ambehta Saharanpur	339,410.00
316.	SBM Nagar Panchayat Amethi	3,705,349.00
317.	SBM Nagar Panchayat Amila MAU	2,027,840.00
318.	SBM Nagar Panchayat Amraudha kanpurDehat	174,975.00
319.	SBM Nagar Panchayat Anandnagar MAHARAJGANJ	2,989,719.00
320.	SBM Nagar Panchayat Antu PRATAPGARH	5,463,465.00
321.	SBM Nagar Panchayat Atasu AURAIYA	1,833,005.00
322.	SBM Nagar Panchayat Atrauliya AZAMGARH	1,862,500.00

323.	SBM Nagar Panchayat Auras UNNAO	322,220.00
324.	SBM Nagar Panchayat Awagarh ETAH	1,697,200.00
325.	SBM Nagar Panchayat Azmatgarh AZAMGARH	2,987,946.00
326.	SBM Nagar Panchayat Babarpur Ajitmal AURAIYA	1,680,000.00
327.	SBM Nagar Panchayat Baberu BANDA	1,248,137.00
328.	SBM Nagar Panchayat Babrala SAMBHAL	3,151,328.00
329.	SBM Nagar Panchayat Bachhrawan RAEBARELI	3,566,334.00
330.	SBM Nagar Panchayat Badlapur JAUNPUR	541,323.00
331.	SBM Nagar Panchayat Bahadurganj GHAZIPUR	1,824,159.00
332.	SBM Nagar Panchayat Bahsuma MEERUT	5,064,000.00
333.	SBM Nagar Panchayat Bahuwa Fatehpur	1,608,337.00
334.	SBM Nagar Panchayat Bajna MATHURA	1,697,450.00
335.	SBM Nagar Panchayat Bakewar ETAWAH	816,817.00
336.	SBM Nagar Panchayat Bakshi Ka Talab LUCKNOW	999,163.00
337.	SBM Nagar Panchayat Banat SHAMLI	1,697,600.00
338.	SBM NAGAR PANCHAYAT BANKATI BASTI	5,828,414.00
339.	SBM Nagar Panchayat Bansgaon Gorakhpur	4,636,935.00
340.	SBM Nagar Panchayat Baragaon JHANSI	554,954.00
341.	SBM Nagar Panchayat Barhalganj GORAKHPUR	4,417,094.00
342.	SBM Nagar Panchayat Barhani Bazar siddharthNagar	5,946,235.00
343.	SBM NAGAR PANCHAYAT BARIYA BALLIA	3,306,854.00
344.	SBM NAGAR PANCHAYAT BARIYARPUR DEORIA	1,668,900.00
345.	SBM Nagar Panchayat Barsana MATHURA	560,000.00
346.	SBM Nagar Panchayat Behat SAHARANPUR	640,876.00
347.	SBM NAGAR PANCHAYAT BELHARA BARABANKI	1,678,831.00
348.	SBM Nagar Panchayat Beniganj HARDOI	228,137.00
349.	SBM Nagar Panchayat Beswan ALIGARH	1,335,139.00
350.	SBM Nagar Panchayat Bewar Mainpuri	292,768.00
351.	SBM Nagar Panchayat Bhabnan Bazar Basti	738,200.00
352.	SBM Nagar Panchayat Bhadarsa Ayodhya	6,605,001.00
353.	SBM Nagar Panchayat Bhagwant Nagar UNNAO	284,991.00
354.	SBM Nagar Panchayat Bhargain KASGANJ	2,557,673.00
355.	SBM Nagar Panchayat Bharwari KAUSHAMBI	1,672,074.00
356.	SBM Nagar Panchayat Bhatpar Rani DEORIA	1,695,820.00
357.	SBM Nagar Panchayat Bhinga SHRAVASTI	10,197,349.00
358.	SBM Nagar Panchayat Bhogaon Mainpuri	4,408,514.00
359.	SBM Nagar Panchayat Bhojpur Dharampur MORADABAD	1,999,170.00
360.	SBM Nagar Panchayat Bhokarhedi MUZAFFARNAGAR	1,697,000.00
361.	SBM Nagar Panchayat Bidhuna AURAIYA	2,819,778.00
362.	SBM Nagar Panchayat Bilariaganj AZAMGARH	12,075,885.00
363.	SBM Nagar Panchayat Bilaspur GautamBuddhaNagar	1,691,779.00
364.	SBM Nagar Panchayat Bilram KASGANJ	65,979.00
365.	SBM Nagar Panchayat Bisanda Buzurg BANDA	1,043,790.00
366.	SBM Nagar Panchayat Bisharatganj BAREILLY	288,280.00
367.	SBM Nagar Panchayat Bithoor KanpurNagar	2,732,902.00
368.	SBM Nagar Panchayat Budhana MUZAFFARNAGAR	696,643.00
369.	SBM Nagar Panchayat Bugrasi BULANDSHAHR	51,975.00
370.	SBM Nagar Panchayat Chail KAUSHAMBI	1,692,377.00
371.	SBM Nagar Panchayat Chakia CHANDAULI	1,696,761.00

372.	SBM Nagar Panchayat Charthawal MUZAFFARNAGAR	295,597.00
373.	SBM Nagar Panchayat Chaumuhan MATHURA	2,397,400.00
374.	SBM Nagar Panchayat Chhaprauli BAGHPAT	1,695,000.00
375.	SBM Nagar Panchayat Chharra ALIGARH	1,693,860.00
376.	SBM Nagar Panchayat Chhata MATHURA	4,295,321.00
377.	SBM Nagar Panchayat Chilkana Sultanpur SAHARANPUR	113,716.00
378.	SBM NAGAR PANCHAYAT CHIRAIYAKOT MAU	7,354,427.00
379.	SBM Nagar Panchayat Chopan SONBHADRA	699,200.00
380.	SBM Nagar Panchayat Churk Ghurma SONBHADRA	3,719,159.00
381.	SBM Nagar Panchayat Dalmau RAEBARELI	1,065,000.00
382.	SBM Nagar Panchayat Dariyabad Barabanki	3,367,000.00
383.	SBM Nagar Panchayat Dasna GHAZIABAD	602,609.00
384.	SBM Nagar Panchayat Derapur kanpurDehat	2,297,285.00
385.	SBM NAGAR PANCHAYAT DHAKIA MORADABAD	3,367,000.00
386.	SBM Nagar Panchayat Dhaurehra KHERI	866,990.00
387.	SBM Nagar Panchayat Dibiyapur AURAIYA	1,669,840.00
388.	SBM Nagar Panchayat Dildarnagar GHAZIPUR	2,342,050.00
389.	SBM Nagar Panchayat Doghat BAGHPAT	4,616,062.00
390.	SBM Nagar Panchayat Domariyaganj siddharthNagar	1,160,506.00
391.	SBM Nagar Panchayat Dostpur SULTANPUR	2,978,302.00
392.	SBM Nagar Panchayat Duddhi SONBHADRA	1,426,710.00
393.	SBM NAGAR PANCHAYAT EKA FIROZABAD	1,696,899.00
394.	SBM Nagar Panchayat Ekdil ETAWAH	2,687,219.00
395.	SBM Nagar Panchayat Erich JHANSI	5,103,609.00
396.	SBM Nagar Panchayat Faizganj BUDAUN	656,685.00
397.	SBM Nagar Panchayat Farah MATHURA	1,697,600.00
398.	SBM Nagar Panchayat Faridnagar GHAZIABAD	1,584,000.00
399.	SBM Nagar Panchayat Fariha FIROZABAD	1,696,712.00
400.	SBM Nagar Panchayat Fatehganj Pachmi Bareilly	602,431.00
401.	SBM Nagar Panchayat Fatehganj Purvi BAREILLY	4,995,223.00
402.	SBM Nagar Panchayat Fatehpur Barabanki	1,933,325.00
403.	SBM Nagar Panchayat Garautha JHANSI	3,031,043.00
404.	SBM Nagar Panchayat Ghiraur MAINPURI	4,045,690.00
405.	SBM Nagar Panchayat Ghorawal SONBHADRA	3,006,073.00
406.	SBM Nagar Panchayat Ghosi MAU	509,872.00
407.	SBM Nagar Panchayat Ghosia Bazar BHADOHI	1,071,400.00
408.	SBM Nagar Panchayat Gola Bazar GORAKHPUR	3,116,639.00
409.	SBM Nagar Panchayat Gopamau HARDOI	169,950.00
410.	SBM Nagar Panchayat Gosainganj Ayodhya	5,858,989.00
411.	SBM Nagar Panchayat Gosainganj Lucknow	1,690,390.00
412.	SBM Nagar Panchayat Govardhan MATHURA	3,290,579.00
413.	SBM Nagar Panchayat Gulariya Bhindara PILIBHIT	1,695,056.00
414.	SBM Nagar Panchayat Gulariya BUDAUN	1,694,400.00
415.	SBM Nagar Panchayat Gyanpur BHADOHI	1,127,150.00
416.	SBM Nagar Panchayat Harduaganj ALIGARH	1,963,860.00
417.	SBM NAGAR PANCHAYAT HARRA MEERUT	352,500.00
418.	SBM Nagar Panchayat Harraiya BASTI	1,697,000.00
419.	SBM Nagar Panchayat Hastinapur MEERUT	4,519,254.00
420.	SBM Nagar Panchayat Hathgaam FATEHPUR	1,959,791.00

421.	SBM Nagar Panchayat Iglas ALIGARH	127,910.00
422.	SBM Nagar Panchayat Ikauna SHRAVASTI	4,189,181.00
423.	SBM Nagar Panchayat Iltifatganj AMBEDKAR NAGAR	102,000.00
424.	SBM Nagar Panchayat Jahanabad PILIBHIT	887,159.00
425.	SBM Nagar Panchayat Jaithara ETAH	296,165.00
426.	SBM Nagar Panchayat Jalalabad Bijnor	3,004,026.00
427.	SBM Nagar Panchayat Jalalabad Shamli	5,801,303.00
428.	SBM Nagar Panchayat Jalali ALIGARH	1,690,450.00
429.	SBM Nagar Panchayat Jangipur GHAZIPUR	4,948,924.00
430.	SBM Nagar Panchayat Jansath MUZAFFARNAGAR	1,697,000.00
431.	SBM Nagar Panchayat Jarwal BAHRAICH	3,365,287.00
432.	SBM Nagar Panchayat Jasrana FIROZABAD	2,281,764.00
433.	SBM Nagar Panchayat Jattari ALIGARH	1,009,618.00
434.	SBM Nagar Panchayat Jhalu BIJNOR	5,537,600.00
435.	SBM Nagar Panchayat Jiyanpur AZAMGARH	4,964,039.00
436.	SBM Nagar Panchayat Joya AMROHA	1,603,699.00
437.	SBM Nagar Panchayat Jyoti Khuriya MAINPURI	26,930.00
438.	SBM Nagar Panchayat Kabrai MAHOBA	1,697,600.00
439.	SBM Nagar Panchayat Kachhwa MIRZAPUR	473,382.00
440.	SBM Nagar Panchayat Kadaura JALAUN	293,379.00
441.	SBM Nagar Panchayat Kadipur SULTANPUR	2,111,655.00
442.	SBM Nagar Panchayat Kakod BULANDSHAHR	4,545,400.00
443.	SBM Nagar Panchayat Kampil FARRUKHABAD	3,492,000.00
444.	SBM NAGAR PANCHAYAT KANTH SHAHJAHANPUR	865,987.00
445.	SBM Nagar Panchayat Kaptanganj KushiNagar	4,166,000.00
446.	SBM Nagar Panchayat Karari KAUSHAMBI	1,870,200.00
447.	SBM Nagar Panchayat Karhal MAINPURI	1,098,997.00
448.	SBM NAGAR PANCHAYAT KASBA SANGRAMPUR(UNWAL) GORAKHPUR	5,162,896.00
449.	SBM Nagar Panchayat Katghar Lalganj AZAMGARH	2,674,165.00
450.	SBM Nagar Panchayat Kathera JHANSI	1,972,540.00
451.	SBM Nagar Panchayat Katra gonda	2,363,434.00
452.	SBM NAGAR PANCHAYAT KATRA SHAHJAHANPUR	1,696,786.00
453.	SBM Nagar Panchayat Kauriaganj ALIGARH	831,083.00
454.	SBM Nagar Panchayat Kerakat JAUNPUR	1,609,935.00
455.	SBM Nagar Panchayat Khaga fatehpur	2,822,963.00
456.	SBM Nagar Panchayat Khamaria BHADOHI	2,075,572.00
457.	SBM Nagar Panchayat Kharela Mahoba	1,663,428.00
458.	SBM Nagar Panchayat Kishni MAINPURI	1,998,343.00
459.	SBM Nagar Panchayat Kishunpur FATEHPUR	2,340,990.00
460.	SBM Nagar Panchayat Koeripur Sultanpur	2,950,661.00
461.	SBM Nagar Panchayat Kopaganj MAU	3,268,836.00
462.	SBM Nagar Panchayat Kotra JALAUN	1,136,677.00
463.	SBM Nagar Panchayat Kul Pahar MAHOBA	2,683,512.00
464.	SBM Nagar Panchayat Kunda PRATAPGARH	1,824,640.00
465.	SBM Nagar Panchayat Kundarki MORADABAD	1,687,821.00
466.	SBM Nagar Panchayat Kuraoali MAINPURI	1,695,024.00
467.	SBM Nagar Panchayat Kursath Hardoi	2,846,556.00
468.	SBM Nagar Panchayat Kursath Unnao	721,526.00

469.	SBM Nagar Panchayat Kushmara MAINPURI	2,022,980.00
470.	SBM Nagar Panchayat Lakhna ETAWAH	5,754,538.00
471.	SBM Nagar Panchayat Lalganj Raebareli	4,633,419.00
472.	SBM Nagar Panchayat Lar DEORIYA	799,000.00
473.	SBM Nagar Panchayat Lawar MEERUT	217,000.00
474.	SBM Nagar Panchayat Machhlishahr Jaunpur	3,367,000.00
475.	SBM NAGAR PANCHAYAT MADHUBAN MAU	4,819,822.00
476.	SBM Nagar Panchayat Maghar santkabirNagar	279,154.00
477.	SBM Nagar Panchayat Maharajganj Raebareli	1,986,795.00
478.	SBM Nagar Panchayat Mahavan MATHURA	544,000.00
479.	SBM Nagar Panchayat Maholi SITAPUR	2,823,285.00
480.	SBM Nagar Panchayat Mahrajganj Azamgarh	4,116,196.00
481.	SBM Nagar Panchayat Mahroni Lalitpur	4,553,843.00
482.	SBM Nagar Panchayat Mahul Azamgarh	2,572,783.00
483.	SBM Nagar Panchayat Majhauliraj DEORIYA	1,400,000.00
484.	SBM Nagar Panchayat Mandawar BIJNOR	1,761,292.00
485.	SBM Nagar Panchayat Manikpur PRATAPGARH	5,636,995.00
486.	SBM Nagar Panchayat Manikpur Sarhat CHITRAKOOT	2,023,999.00
487.	SBM NAGAR PANCHAYAT MASWASI RAMPUR	1,774,000.00
488.	SBM Nagar Panchayat Mataundh BANDA	2,697,545.00
489.	SBM Nagar Panchayat Mau Aima PRAYAGRAJ	1,526,563.00
490.	SBM Nagar Panchayat Mehdawal santkabirNagar	3,493,700.00
491.	SBM Nagar Panchayat Mehnagar AZAMGARH	3,065,260.00
492.	SBM Nagar Panchayat Mendu HATHRAS	2,823,701.00
493.	SBM Nagar Panchayat Mohan UNNAO	2,955,099.00
494.	SBM Nagar Panchayat Muhammadabad Gohna Mau	3,977,796.00
495.	SBM Nagar Panchayat Nadigaon JALAUN	1,871,155.00
496.	SBM Nagar Panchayat Nanauta SAHARANPUR	86,082.00
497.	SBM Nagar Panchayat Nandgaon MATHURA	1,697,600.00
498.	SBM Nagar Panchayat Naraini BANDA	644,759.00
499.	SBM Nagar Panchayat Narauli SAMBHAL	1,525,430.00
500.	SBM Nagar Panchayat Naraura BULANDSHAHR	2,557,222.00
501.	SBM NAGAR PANCHAYAT NASHIRABAD Raebareli	1,687,100.00
502.	SBM Nagar Panchayat Naugawan Sadat AMROHA	2,106,083.00
503.	SBM Nagar Panchayat Nidhauli Kalan ETAH	162,361.00
504.	SBM Nagar Panchayat Nizamabad AZAMGARH	1,695,539.00
505.	SBM Nagar Panchayat Nyoria Husainpur PILIBHIT	2,260,610.00
506.	SBM Nagar Panchayat Obra SONBHADRA	5,747,042.00
507.	SBM Nagar panchayat Pachperwa BALRAMPUR	2,071,161.00
508.	SBM Nagar Panchayat Pahasu BULANDSHAHR	5,734,660.00
509.	SBM Nagar Panchayat Paintepur SITAPUR	1,693,450.00
510.	SBM NAGAR PANCHAYAT PAKBADA MORADABAD	1,397,911.00
511.	SBM Nagar Panchayat Pali Lalitpur	1,059,999.00
512.	SBM Nagar Panchayat Pali Hardoi	4,155,541.00
513.	SBM NAGAR PANCHAYAT PARASPUR GONDA	2,684,346.00
514.	SBM Nagar Panchayat Parsadepur Raebareli	1,695,000.00
515.	SBM Nagar Panchayat Patiyali KASGANJ	1.00
516.	SBM Nagar Panchayat Patti PRATAPGARH	1,154,768.00
517.	SBM Nagar Panchayat Phalauda MEERUT	600.00

518.	SBM Nagar Panchayat Phoolpur Prayagraj	265,264.00
519.	SBM Nagar Panchayat Phulpur Azamgarh	3,762,691.00
520.	SBM Nagar Panchayat Pilkhana ALIGARH	3,700,000.00
521.	SBM Nagar Panchayat Pipiganj GORAKHPUR	5,056,321.00
522.	SBM Nagar Panchayat Pratapgarh City PRATAPGARH	1,692,300.00
523.	SBM Nagar Panchayat Purdilnagar HATHRAS	1,686,200.00
524.	SBM Nagar Panchayat Purquazi MUZAFFARNAGAR	299,422.00
525.	SBM Nagar Panchayat Purwa UNNAO	1,692,990.00
526.	SBM Nagar Panchayat Radhakund MATHURA	5,066,553.00
527.	SBM Nagar Panchayat Raja Ka Rampur ETAH	1,154,642.00
528.	SBM Nagar Panchayat Rajapur CHITRAKOOT	3,392,236.00
529.	SBM Nagar Panchayat Ramkola KushiNagar	10,046,870.00
530.	SBM Nagar Panchayat Ramnagar Barabanki	3,363,891.00
531.	SBM Nagar Panchayat Rampur Maniharan Saharanpur	2,609,159.00
532.	SBM Nagar Panchayat Ranipur Jhansi	2,174,482.00
533.	SBM Nagar Panchayat Renukoot SONBHADRA	611,429.00
534.	SBM Nagar Panchayat Risiya Bahraich	2,010,998.00
535.	SBM Nagar Panchayat Rithora BAREILLY	1,448,969.00
536.	SBM Nagar Panchayat Rudhauli Bazar Basti	1,689,229.00
537.	SBM Nagar Panchayat Rudrapur DEORIA	1,681,000.00
538.	SBM Nagar Panchayat Sadabad Hathras	4,078,366.00
539.	SBM Nagar Panchayat Sadat GHAZIPUR	2,202,335.00
540.	SBM Nagar Panchayat Sahanpur BIJNOR	1,635,900.00
541.	SBM Nagar Panchayat Sahaspur BIJNOR	1,596,000.00
542.	SBM Nagar Panchayat Sahawar KASGANJ	1,696,303.00
543.	SBM Nagar Panchayat Sahpau HATHRAS	5,196,274.00
544.	SBM Nagar Panchayat Sakit ETAH	18,430.00
545.	SBM Nagar Panchayat Salempur DEORIA	2,248,080.00
546.	SBM Nagar Panchayat Salon Raebareli	2,625,750.00
547.	SBM Nagar Panchayat Samdhan KANNAUJ	2,955,842.00
548.	SBM Nagar Panchayat Sarai Aquil KAUSHAMBI	2,069,338.00
549.	SBM Nagar Panchayat Sarai Mir AZAMGARH	1,695,850.00
550.	SBM Nagar Panchayat Sarila HAMIRPUR	699,500.00
551.	SBM Nagar Panchayat Sasni HATHRAS	1,695,320.00
552.	SBM Nagar Panchayat Satrikh BARABANKI	2,164,198.00
553.	SBM Nagar Panchayat Saunkh MATHURA	1,697,000.00
554.	SBM Nagar Panchayat Saurikh KANNAUJ	680,419.00
555.	SBM Nagar Panchayat Sewarhi KushiNagar	3,481,084.00
556.	SBM Nagar Panchayat Shahabad Rampur	3,175,918.00
557.	SBM Nagar Panchayat Shahi BAREILLY	3,461,414.00
558.	SBM Nagar Panchayat Shamsabad FARRUKHABAD	1,034,800.00
559.	SBM Nagar Panchayat Shankargarh PRAYAGRAJ	265,274.00
560.	SBM Nagar Panchayat Shivrajpur KANPUR NAGAR	1,628,942.00
561.	SBM Nagar Panchayat Shohratgarh siddharthNagar	3,367,000.00
562.	SBM Nagar Panchayat Sidhauli SITAPUR	1,665,206.00
563.	SBM Nagar Panchayat Sidhpura KASGANJ	1,694,660.00
564.	SBM Nagar Panchayat Sikanderpur Ballia	477,620.00
565.	SBM Nagar Panchayat Sikandra KanpurDehat	1,692,265.00
566.	SBM Nagar Panchayat Sirathu KAUSHAMBI	1,690,000.00

567.	SBM Nagar Panchayat Sirauli BAREILLY	3,404,896.00
568.	SBM Nagar Panchayat Sirsa PRAYAGRAJ	265,264.00
569.	SBM Nagar Panchayat Sisauli MUZAFFARNAGAR	1,008,561.00
570.	SBM NAGAR PANCHAYAT SONAULI MAHARJGANJ	3,621,672.00
571.	SBM Nagar Panchayat Sumerpur Hamirpur	2,477,977.00
572.	SBM Nagar Panchayat Thana Bhawan SHAMLI	5,564,000.00
573.	SBM Nagar Panchayat Tikait Nagar BARABANKI	1,200,000.00
574.	SBM Nagar Panchayat Tikri BAGHPAT	3,351,722.00
575.	SBM Nagar Panchayat Tindwari BANDA	1,633,769.00
576.	SBM Nagar Panchayat Tondi Fatehpur JHANSI	3,208,403.00
577.	SBM Nagar Panchayat Tulsipur BALRAMPUR	3,156,555.00
578.	SBM Nagar Panchayat Ugu UNNAO	1,009,228.00
579.	SBM Nagar Panchayat Ujhari AMROHA	7,592,968.00
580.	SBM Nagar Panchayat Unchahar Raebareli	1,200,000.00
581.	SBM Nagar Panchayat Walidpur MAU	2,133,087.00
582.	SBM Nagar Panchayat Warhapur BIJNOR	242,844.00
583.	SBM Nagar Panchayat Zaidpur BARABANKI	4,828,321.00
584.	SBM Nagar Panchayt Mohammadabad FARRUKHABAD	1,400,000.00
585.	SBM Nagar Panchayt Pipraich GORAKHPUR	778,400.00
586.	SBM Nagar Panchyat Bansdih BALLIA	3,052,162.00
587.	SBM Nagar Panchyat Malihabad LUCKNOW	873,080.00
588.	SBM Nagar Panchyat Mariahu JAUNPUR	1,807,464.00
589.	SBM Nagar Panchyat Mundera Bazar GORAKHPUR	1,298,300.00
590.	SBM Nagar Panchyat Saidpur BUDAUN	656,685.00
591.	SBM Nagar Panchyat Usawan Budaun	1,624,992.00
592.	SBM Nagar Panchyat Usehat Budaun	787,950.00
593.	SBM NAGAR PNACHAYAT LALGANJ PRATAPGARH	2,493,966.00
594.	SBM Nagar Pnchayat Phaphund AURAIYA	2,051,640.00
595.	SBM NagarPalika Parishad Afzalgarh BIJNOR	129,220.00
596.	SBM NP ACHALGANJ UNNAO	1,693,700.00
597.	SBM NP Asothar Fatehpur	3,187,000.00
598.	SBM NP CHARWA KAUSHAMBI	7,620,505.00
599.	SBM NP Khimsepur Farrukhabad	3,373,863.00
600.	SBM NP SAIDNAGLI AMROHA	4,690,642.00
601.	SBM NPP Deendayal Nagar Chandauli	3,794,000.00
602.	SBM NPP Khatauli Muzaffarnagar	14,608,112.00
603.	SBMNagar Palika Parishad Puranpur PILIBHIT	1,695,056.00
604.	SBMNagar Panchayat Tambaur- Ahamdabad SITAPUR	1,105,799.00
605.	SBMNagar Panchayat Umri Kalan MORADABAD	1,631,062.00
606.	SBM AC NP BAITALPUR DEORIA	1548130
607.	SBM AC NP BANTHRA LUCKNOW	3367000
608.	SBM AC NP BARNAHAL MAINPURI	1174953
609.	SBM AC NP BHALUANI BAZAR DEORIA	5410351
610.	SBM AC NP BUDHANPUR AZAMGARH	2044873
611.	SBM AC NP CHHITAUNI KUSHINAGAR	683100
612.	SBM AC NP CHUTMALPUR SAHARANPUR	1500000
613.	SBM AC NP DARANAGAR KARADHAM KAUSHAMBI	1652415
614.	SBM AC NP DHARMSINGHWA SANT KABEER NAGAR	331210
615.	SBM AC NP ET JALAUN	1696700

616.	SBM AC NP FAZIL NAGAR KUSHINAGAR	1693610
617.	SBM AC NP Gadwara Bazar	3364859
618.	SBM AC NP HAISAR BAZAR DHANGHATA SANT KABEER NAGAR	949000
619.	SBM AC NP HEERAGANJ BAZAR PRATAPGARH	3964899
620.	SBM AC NP JAHANAGANJ BAZAR AZAMGARH	2358689
621.	SBM AC NP JAHANGIR GANJ AMBEDKARNAGAR	1579009
622.	SBM AC NP KAPIL VASTU SIDDHARTH NAGAR	2391262
623.	SBM AC NP KAPTANGANJ BASTI	422536
624.	SBM AC NP KARIKANDHATA FATEHPUR	2316536
625.	SBM AC NP KHAKHRERU FATEHPUR	1967063
626.	SBM AC NP KHIRAUNI (SUCHITAGANJ) AYODHYA	1693860
627.	SBM AC NP LAMBHUA SULTANPUR	2980177
628.	SBM AC NP MA KAMAKHYA AYODHYA	5077163
629.	SBM AC NP MADRAK ALIGARH	1224328
630.	SBM AC NP MAKKHANPUR FIROZABAD	15621
631.	SBM AC NP MARTINGANJ AZAMGARH	1270983
632.	SBM AC NP MIHIPURWA BAHRAICH	1570002
633.	SBM AC NP MOHANLALGANJ LUCKNOW	1694982
634.	SBM AC NP MUSANAGAR KANPUR DEHAT	2855041
635.	SBM AC NP NAWABGANJ FARRUKHABAD	3318923
636.	SBM AC NP NIGHASAN KHEERI	135604
637.	SBM AC NP PISAWA ALIGARH	699000
638.	SBM AC NP PRITHVIGANJ PRATAPGARH	861908
639.	SBM AC NP RAJESULTANPUR AMBEDKARNAGAR	877092
640.	SBM AC NP RAMGANJ PRATAPGARH	2380025
641.	SBM AC NP RAMPUR JAUNPUR	695000
642.	SBM AC NP RANIYAN KANPUR DEHAT	1679500
643.	SBM AC NP RATAUL BAGHPAT	3367000
644.	SBM AC NP SAIFNI RAMPUR	701015
645.	SBM AC NP SHIVGARH RAEBARELI	1334444
646.	SBM AC NP TARABGANJ GONDA	1400000
647.	SBM AC NP TARKULWA DEORIA	663000
648.	SBM C AND DS UNIT EIGHTEEN U.P. JAL NIGAM URBAN MORADABAD	20409812
649.	SBM C AND DS UNIT FIFTY FIVE U.P. JAL NIGAM URBAN FATEHPUR	24795128
650.	SBM C AND DS UNIT FIFTY THREE U.P. JAL NIGAM URBAN HARDOI	26419775
651.	SBM C AND DS UNIT FOURTEEN U.P. JAL NIGAM URBAN GORAKHPUR	18155562
652.	SBM C AND DS UNIT FOURTY FIVE UP JAL NIGAM URBAN NOIDA	5911816
653.	SBM C AND DS UNIT FOURTY FOUR U.P. JAL NIGAM URBAN AYODHYA	20531961
654.	SBM C AND DS UNIT FOURTY THREE U.P. JAL NIGAM URBAN FARRUKHABAD	27896307
655.	SBM C AND DS UNIT THIRTY FIVE U.P. JAL NIGAM URBAN AGRA	3184757
656.	SBM C AND DS UNIT THIRTY ONE U.P. JAL NIGAM URBAN GHAZIABAD	10532697
657.	SBM C AND DS UNIT THIRTY SEVEN UP JAL NIGAM URBAN JAUNPUR_2	19051849
658.	SBM C AND DS UNIT THIRTY SIX U.P.JAL NIGAM URBAN JHANSI	2528095

659.	SBM C AND DS UNIT TWENTY FOUR U.P. JAL NIGAM URBAN VARANASI	28786297
660.	SBM C AND DS UNIT TWENTY NINE U.P. JAL NIGAM URBAN LUCKNOW	7082455
661.	SBM CNDS UNIT 06 U.P.JAL NIGAM URBAN LUCKNOW	3317105
662.	SBM Nagar Nigam Agra	80952289
663.	SBM Nagar Nigam Aligarh	13814700
664.	SBM Nagar Nigam Ayodhya	25668874
665.	SBM Nagar Nigam Bareilly	30750809
666.	SBM Nagar Nigam Firozabad	13355213
667.	SBM Nagar Nigam Ghaziabad	3492999
668.	SBM Nagar Nigam Gorakhpur	15942990
669.	SBM Nagar Nigam Jhansi	23786000
670.	SBM Nagar Nigam Lucknow	12426662
671.	SBM Nagar Nigam Mathura-vrindavan	675758
672.	SBM Nagar Nigam Meerut	17084593
673.	SBM Nagar Nigam Moradabad	262833
674.	SBM Nagar Nigam Prayagraj	152471910
675.	SBM Nagar Nigam Saharanpur	3731505
676.	SBM Nagar Nigam Varanasi	4142947
677.	SBM Nagar Palika Parisad achhnera Agra	759839
678.	SBM Nagar Palika Parishad Aonla BAREILLY	354000
679.	SBM Nagar Palika Parishad Etawah	4998900
680.	sbm Nagar Palika Parishad Baghpat	1697192
681.	SBM Nagar Palika Parishad Ballia	37545750
682.	SBM Nagar Palika Parishad Bhadohi	2971786
683.	SBM Nagar Palika Parishad Bharthana Etawah	1268083
684.	SBM Nagar Palika Parishad Bijnore	4696610
685.	SBM Nagar Palika Parishad Bilgram Hardoi	3570722
686.	SBM Nagar Palika Parishad Bisauli Budaun	268980
687.	SBM Nagar Palika Parishad Bulandshahr	9891606
688.	SBM Nagar Palika Parishad Chandpur Bijnor	817511
689.	SBM Nagar Palika Parishad Chhibramau Kannauj	1970480
690.	SBM Nagar Palika Parishad Chirgaon Jhansi	390900
691.	SBM Nagar Palika Parishad Chunar Mirzapur	65375
692.	SBM Nagar Palika Parishad Colonelganj Gonda	625000
693.	SBM Nagar Palika Parishad Dhanaura Amroha	845845
694.	SBM Nagar Palika Parishad Gonda	16640900
695.	SBM Nagar Palika Parishad Gopiganj BHADOHI	944000
696.	SBM Nagar Palika Parishad Gursahaiganj KANNAUJ	586471
697.	SBM Nagar Palika Parishad Hapur	22974756
698.	SBM Nagar Palika Parishad Jalaun	1593354
699.	SBM Nagar Palika Parishad Jaswantnagar ETAWAH	322077
700.	SBM Nagar Palika Parishad Kairana SHAMLI	3658239
701.	SBM Nagar Palika Parishad Kalpi JALAUN	4057011
702.	SBM Nagar Palika Parishad Kandhla SHAMLI	5913210
703.	SBM Nagar Palika Parishad Kannauj	215458
704.	SBM Nagar Palika Parishad Khairabad SITAPUR	486327
705.	SBM Nagar Palika Parishad Kosi Kalan MATHURA	5328952

706.	SBM Nagar Palika Parishad Laharpur SITAPUR	812430
707.	SBM Nagar Palika Parishad Mainpuri	2318767
708.	SBM Nagar Palika Parishad Mallawan HARDOI	988238
709.	SBM Nagar Palika Parishad Mauranipur JHANSI	144301
710.	SBM Nagar Palika Parishad Mawana MEERUT	557270
711.	SBM Nagar Palika Parishad Mirzapur	1769676
712.	SBM Nagar Palika Parishad Modinagar GHAZIABAD	1844840
713.	SBM Nagar Palika Parishad Mogra Badshahpur JAUNPUR	3987078
714.	SBM Nagar Palika Parishad Mohammadabad ghazipur	288864
715.	SBM Nagar Palika Parishad Muradnagar GHAZIABAD	6686760
716.	SBM Nagar Palika Parishad Muzaffarnagar	3376231
717.	SBM Nagar Palika Parishad Nakur SAHARANPUR	338999
718.	SBM Nagar Palika Parishad Nawabganj Bareilly	1029607
719.	SBM Nagar Palika Parishad Pilibhit	28548
720.	SBM Nagar Palika Parishad Pilkhuwa HAPUR	1960000
721.	SBM Nagar Palika Parishad Pukhrayan KanpurDehat	1608204
722.	SBM Nagar Palika Parishad Sahaswan BUDAUN	2360000
723.	SBM Nagar Palika parishad Samthar JHANSI	3107501
724.	SBM Nagar Palika Parishad Sandila HARDOI	1528906
725.	SBM Nagar Palika Parishad Seohara BIJNOR	26976
726.	SBM Nagar Palika Parishad Shahabad HARDOI	5354906
727.	SBM Nagar Palika Parishad Shahganj JAUNPUR	1687160
728.	SBM Nagar Palika Parishad Shamli	1612720
729.	SBM NAGAR PALIKA PARISHAD SULTANPUR	410202
730.	SBM Nagar Palika Parishad Tanda Ambedkar nagar	1692100
731.	SBM Nagar Palika Parishad Thakurdwara MORADABAD	1696168
732.	SBM Nagar Palika Parishad Tundla FIROZABAD	32590
733.	SBM Nagar Palika Parishad Unnao	1525500
734.	SBM Nagar Palika Pridesh Chandausi SAMBHAL	598200
735.	SBM Nagar Panchayat Achhalda AURAIYA	174975
736.	SBM Nagar Panchayat Adari MAU	2955730
737.	SBM Nagar Panchayat Agarwal Mandi BAGHPAT	993521
738.	SBM Nagar Panchayat Ajhuwa KAUSHAMBI	636700
739.	SBM Nagar Panchayat Amethi	211251
740.	SBM Nagar Panchayat Amila MAU	742766
741.	SBM Nagar Panchayat Amraudha kanpurDehat	1682257
742.	SBM Nagar Panchayat Azmatgarh AZAMGARH	2649980
743.	SBM Nagar Panchayat Baberu BANDA	200000
744.	SBM Nagar Panchayat Babrala SAMBHAL	2369900
745.	SBM Nagar Panchayat Bachhrawan RAEBARELI	3082505
746.	SBM Nagar Panchayat Bahadurganj GHAZIPUR	586676
747.	SBM Nagar Panchayat Bajna MATHURA	3458150
748.	SBM Nagar Panchayat Bakewar ETAWAH	2550183
749.	SBM Nagar Panchayat Banki Barabanki	2665069
750.	SBM Nagar Panchayat Bansgaon Gorakhpur	1030754
751.	SBM Nagar Panchayat Baragaon JHANSI	745000
752.	SBM Nagar Panchayat Beniganj HARDOI	1247287
753.	SBM Nagar Panchayat Beswan ALIGARH	2224525
754.	SBM Nagar Panchayat Bewar Mainpuri	5270530

755.	SBM Nagar Panchayat Bhogaon Mainpuri	2458950
756.	SBM Nagar Panchayat Bisanda Buzurg BANDA	1145553
757.	SBM Nagar Panchayat Chaumuhan MATHURA	1368223
758.	SBM Nagar Panchayat Chharra ALIGARH	2942400
759.	SBM Nagar Panchayat Chilkana Sultanpur SAHARANPUR	5858000
760.	SBM Nagar Panchayat Chitbara Gaon BALLIA	525000
761.	SBM Nagar Panchayat Chopan SONBHADRA	1657937
762.	SBM Nagar Panchayat Churk Ghurma SONBHADRA	2629992
763.	SBM Nagar Panchayat Dasna GHAZIABAD	18544245
764.	SBM Nagar Panchayat Dayalbagh AGRA	1424000
765.	SBM NAGAR PANCHAYAT DHAKIA MORADABAD	1688500
766.	SBM Nagar Panchayat Dostpur SULTANPUR	1510260
767.	SBM Nagar Panchayat Ekdil ETAWAH	332170
768.	SBM Nagar Panchayat Erich JHANSI	125000
769.	SBM Nagar Panchayat Fariha FIROZABAD	328250
770.	SBM Nagar Panchayat Fatehabad Agra	3367000
771.	SBM Nagar Panchayat Fatehpur Barabanki	924210
772.	SBM Nagar Panchayat Gangapur VARANASI	1697500
773.	SBM Nagar Panchayat Garhi Pukhta SHAMLI	589127
774.	SBM Nagar Panchayat Ghorawal SONBHADRA	555708
775.	SBM Nagar Panchayat Ghughuli MAHARJGANJ	3171496
776.	SBM Nagar Panchayat Govardhan MATHURA	1697300
777.	SBM Nagar Panchayat Gyanpur BHADOHI	10500
778.	SBM Nagar Panchayat Hathgaam FATEHPUR	1511253
779.	SBM Nagar Panchayat Iglas ALIGARH	3943000
780.	SBM Nagar Panchayat Jalalabad Bijnor	164480
781.	SBM Nagar Panchayat Jalalabad Shamli	2546765
782.	SBM Nagar Panchayat Jarwal BAHRAICH	1680624
783.	SBM Nagar Panchayat Jattari ALIGARH	2069860
784.	SBM Nagar Panchayat Jhinjhana SHAMLI	948756
785.	SBM Nagar Panchayat Kabrai MAHOBA	863303
786.	SBM Nagar Panchayat Kadipur SULTANPUR	278000
787.	SBM Nagar Panchayat Karhal MAINPURI	6294000
788.	SBM Nagar Panchayat Katghar Lalganj AZAMGARH	1895394
789.	SBM Nagar Panchayat Kathera JHANSI	2583251
790.	SBM Nagar Panchayat Katra gonda	37875
791.	SBM NAGAR PANCHAYAT KATRA SHAHJAHANPUR	93435
792.	SBM Nagar Panchayat Kauriaganj ALIGARH	1391173
793.	SBM Nagar Panchayat Khadda KushiNagar	3190000
794.	SBM Nagar Panchayat Kharela Mahoba	2860979
795.	SBM Nagar Panchayat Kharkhauda MEERUT	614932
796.	SBM Nagar Panchayat Khetasarai JAUNPUR	1533100
797.	SBM Nagar Panchayat Koeripur Sultanpur	1450191
798.	SBM Nagar Panchayat Kundarki MORADABAD	1687821
799.	SBM Nagar Panchayat Kunwargaon BUDAUN	1280300
800.	SBM Nagar Panchayat Kurara Hamirpur	4371351
801.	SBM Nagar Panchayat Lakhna ETAWAH	3254793
802.	SBM Nagar Panchayat Lalganj Raebareli	6062383
803.	SBM Nagar Panchayat Madhogarh JALAUN	1730885

804.	SBM NAGAR PANCHAYAT MADHUBAN MAU	2306130
805.	SBM Nagar Panchayat Mahrajganj Azamgarh	2071955
806.	SBM Nagar Panchayat Mankapur GONDA	2730779
807.	SBM NAGAR PANCHAYAT MASWASI RAMPUR	1694080
808.	SBM Nagar Panchayat Mehnagar AZAMGARH	1866523
809.	SBM Nagar Panchayat Mohan UNNAO	1034938
810.	SBM Nagar Panchayat Muhammadabad Gohna Mau	2835088
811.	SBM Nagar Panchayat Nadigaon JALAUN	2310971
812.	SBM Nagar Panchayat Naraura BULANDSHAHR	1911046
813.	SBM Nagar Panchayat Nizamabad AZAMGARH	3386710
814.	SBM Nagar Panchayat Obra SONBHADRA	4038000
815.	SBM Nagar Panchayat Pali Lalitpur	1523114
816.	SBM Nagar Panchayat Parsadepur Raebareli	94855
817.	SBM Nagar Panchayat Patala GHAZIABAD	8604548
818.	SBM Nagar Panchayat Pilkhana ALIGARH	1739162
819.	SBM Nagar Panchayat Pinahat AGRA	3367000
820.	SBM Nagar Panchayat Pipiganj GORAKHPUR	239600
821.	SBM Nagar Panchayat Pipri SONBHADRA	769922
822.	SBM Nagar Panchayat Ranipur Jhansi	1051288
823.	SBM Nagar Panchayat Risiya Bahraich	472000
824.	SBM Nagar Panchayat Rudhauli Bazar Basti	6801749
825.	SBM Nagar Panchayat Sakhanu BADAUN	3213022
826.	SBM Nagar Panchayat Salon Raebareli	3457247
827.	SBM Nagar Panchayat Samdhan KANNAUJ	1641261
828.	SBM Nagar Panchayat Sikanderpur Ballia	2382577
829.	SBM Nagar Panchayat Sikanderpur Kannauj	611423
830.	SBM Nagar Panchayat Sikandra KanpurDehat	1735052
831.	SBM Nagar Panchayat Sirauli BAREILLY	232606
832.	SBM Nagar Panchayat Talgram KANNAUJ	943608
833.	SBM Nagar Panchayat Thana Bhawan SHAMLI	2244219
834.	SBM Nagar Panchayat Tindwari BANDA	606000
835.	SBM Nagar Panchayat Ugu UNNAO	1656442
836.	SBM Nagar Panchayat Umri Jalaun	1825443
837.	SBM Nagar Panchayat Unchahar Raebareli	139999
838.	SBM Nagar Panchayat Walidpur MAU	1520985
839.	SBM Nagar Panchayat Wazirganj BUDAUN	1288560
840.	SBM Nagar Panchyat Bansdih BALLIA	1266908
841.	SBM Nagar Panchyat Kheragarh AGRA	1693860
842.	SBM Nagar Panchyat Malihabad LUCKNOW	3359869
843.	SBM Nagar Panchyat Mundera Bazar GORAKHPUR	2193990
844.	SBM Nagar Panchyat Subeha BARABANKI	3363045
845.	SBM NP CHARWA KAUSHAMBI	1517223
846.	SBM NPP Deendayal Nagar Chandauli	600000
847.	SBM NPP Khatauli Muzaffarnagar	1405726
848.	SBMNagar panchayat Kanth MORADABAD	1687504
	Total (Rs. Cr.)	**645.96**

Used Water Management Under SBM 2
(Since March 2023 to August, 2024)

SN	ULB Name	Total Expenditure
1	SBM AC NP CHUTMALPUR SAHARANPUR	1,660,000.00
2	SBM AC NP GAURA BADSHAHPUR JAUNPUR	1,660,000.00
3	SBM Nagar Palika Parishad Aonla BAREILLY	1,660,000.00
4	sbm Nagar Palika Parishad Baghpat	660,000.00
5	SBM Nagar Palika Parishad Baheri Bareilly	1,660,000.00
6	SBM Nagar Palika Parishad Bisalpur Pilibhit	1,660,000.00
7	SBM Nagar Palika Parishad Gangoh SAHARANPUR	1,572,500.00
8	SBM Nagar Palika Parishad Mauranipur JHANSI	1,556,200.00
9	SBM Nagar Palika parishad Sardhana MEERUT	1,660,000.00
10	SBM Nagar Palika Parishad Ujhani BUDAUN	1,660,000.00
11	SBM Nagar Panchayat Nanauta SAHARANPUR	1,660,000.00
12	SBM Nagar Panchayat Rudhauli Bazar Basti	1,660,000.00
	Total (Rs. Cr.)	**1.87**

Used Water (Sewage) Management
AMRUT
(Since March, 2023 to August, 2024)

Projects Under Construction							
S. N.	Town/ District	Name of Project	Project Cost (Rs in Cr.)			Capacity of the plant in MLD	Expenditure (Rs in Cr.)
			Total Cost	Central Share	State+ ULB Share		
1	Aligarh	Aligarh Sewerage Scheme (Smart City Area Based Development)	198.14	99.07	99.07	45	16.30
2	Bareilly	Sewerage system for Bareilly Central zone (Phase-II) STP	88.09	44.05	44.05	35	2.25
3	Shahjahanpur	Shahjahanpur Sewerage Scheme (Central sewerage zone)	377.51	188.76	188.76	40	46.10
4	Ayodhya	Augmentation of 12 MLD STP	13.69	6.84	6.84	6	1.20
5	Gorakhpur	Gorakhpur Sewerage Scheme Sub Zone C-2, Part-1	223.86	111.93	111.93	10	56.42
6	Gorakhpur	Gorakhpur Sewerage Scheme Zone A-1, Lower Part (Southern Part)	192.02	96.01	96.01	5	4.52
7	Lucknow	Construction, Installation, Testing and Commissioning of 120 MLD STP at G.H. Canal Lucknow.	297.38	98.14	199.24	120	16.02
8	Azamgarh	Renovation/Restoration Work in Exiting Sewer System & Construction of Sewage Treatment Plant & Main Pumping Station in NPP Azamgarh in District Azamgarh under Amrut	42.22	21.11	21.11	8	19.86

S. N.	Town/ District	Name of Project	Project Cost (Rs in Cr.)			Capacity of the plant in MLD	Expenditure (Rs in Cr.)
			Total Cost	Central Share	State+ULB Share		
9	Pratapgarh	I&D Works and Overhaulling of Existing STP work at Belha Nagar Palika Parishad, Dist-Pratapgarh	20.72	0	20.72	8.95	4.77
10	Balrampur	Construction Work of 8.5 MLD STP in Dist-Balrampur	123.76	61.88	61.88	8.5	24.08
Total A			**1577.39 Cr.**	**727.79 Cr.**	**849.61 Cr.**	**286.45 MLD**	**191.52 Cr.**

Projects Under Tendering Stage

S. No.	Town/ District	Name of Project	Project Cost (Rs in Cr.)			Capacity of the plant in MLD	Expenditure from March 2023 to till Date (Rs in Cr.)
			Total Cost	Central Share	State+ULB Share		
1	Ghaziabad	Ghaziabad Sewerage Scheme (Karhera Zone)	546.94	136.74	410.20	68	19.93
2	Gorakhpur	Interception, Diversion and treatment of Kataniya/Mahewa Drain falling in River Rapti	53.03	17.50	35.53	10	6.70
3	Gorakhpur	Rejuvenation of Gordhaiya Nala and Ramgarhtal including its I&D and treatment	474.42	156.56	317.86	38	98.82
4	Gorakhpur	Gorakhpur Sewerage Schme Zone C, Part -2	561.34	185.24	376.10	30	122.86
Total B			**1635.73 Cr.**	**496.04 Cr.**	**1139.69 Cr.**	**146 MLD**	**248.31 Cr.**
Grand Total : A+B			**3,213.12 Cr.**	**1,223.83 Cr.**	**1,989.30 Cr.**	**432.45 MLD**	**439.83 Cr.**

Used Water (Sewage) Management
Namami Gange
(Since March, 2023 to August, 2024)

Details of Expenditure for project under construction STPs under Namami Gange through TSA (Treasury SinleAccount) system in FY 2023-24 & 2024-25 (upto Aug-24)

Sl.	Name Of Town/ District	Sanctioned Cost as per AA&ES (Rs. in Cr.)			No. of STP	Capacity (MLD)	Financial progress (Rs. in Cr.)		
		Capital Cost	Opex Cost	Total Cost			Capex	Opex	Total
1	Prayagraj-Naini, PhafamauJhusi (HAM mode)	301.81	465.79	767.6	3	72	15.64	68.157	**83.797**
2	Kanpur-Panka (HAM mode)	248.39	718.84	967.23	1	30	18.29	30.69	**48.98**
3	Unnao (HAM mode)	46.95	55.25	102.2	1	15	1.55	0	**1.55**
4	Shuklaganj (HAM mode)	27.83	37.35	65.18	1	5	3.33	0	**3.33**
5	Mirzapur (HAM mode)	56.03	73.05	129.08	2	17	28.71	0	**28.71**
6	Ghazipur (HAM mode)	56.66	96.17	152.83	1	21	19.64	0	**19.64**
7	Moradabad (HAM mode)	57.05	61.64	118.69	1	25	20.66	0	**20.66**
8	Muzaffarnagar (HAM mode)	115.65	118.38	234.03	2	54.5	11.81	0	**11.81**
9	Bhudanaa (HAM mode)	26.80	21.96	48.76	1	10	0	0	**0**
10	Fatehgarh - Farrukhabad (HAM mode)	188.71	72.41	261.12	2	47.7	29.86	0	**29.86**
Sl.	**Name Of Town/ District**	**Sanctioned Cost as per AA&ES (Rs. in Cr.)**			**No. of STP**	**Capacity (MLD)**	**Financial progress (Rs. in Cr.)**		
		Capital Cost	**Opex Cost**	**Total Cost**			**Capex**	**Opex**	**Total**
11	Bareilly (HAM mode)	150.14	121.25	271.39	3	63	69.13	0	**69.13**
12	Ayodhya (HAM mode)	116.65	105.01	221.66	1	33	38.35	0	**38.35**

13	Agra (HAM mode)	396.69	445.56	842.25	13	177.6	43.34	0	**43.34**
14	Jaunpur **(DBOT mode)**	142.14	63.91	206.05	1	30	9.68	4.45	**14.13**
15	Sultanpur **(DBOT mode)**	46.27	23.91	70.18	3	17	3.63	0	**3.63**
16	Lucknow-Daulatganj& Barikala, **(DBOT mode)**	108.28	105.63	213.91	2	42.5	64.73	0	**64.73**
17	Kairana**(DBOT mode)**	39.91	38.51	78.42	1	15	11.57	0	**11.57**
Total A		**2125.96 Cr.**	**2624.62 Cr.**	**4750.58 Cr.**	**39**	**675.3 MLD**	**389.92 Cr.**	**103.297 Cr.**	**493.217 Cr.**
Note- For Projects under Hybrid Annuity PPP model, Escrow Account is opened which is being operated by Triparty agreement between NMCG, Concessionaire and field unit of UPJN. Only 40% of Capex part of agreement cost is paid through Escrow Account to concessionaire. Rest 60% is contributed by Concessionaire which is paid to Concessionaire on annuity basis during 15 Years O&M period of project.									

Details of Expenditure for project under Tendering under Namami Gange through TSA (Treasury Single Account) system in FY 2023-24 & FY 2024-25 (upto Aug-24)

Sl.	District	Sanctioned Cost as per AA&ES (Rs. in Cr.)			No. of STP	Capacity of STP proposed (MLD)	Financial progress (Rs. in Cr.)		
		Capital Cost	Opex Cost	Total Cost			Capex	Opex	Total
1	Varanasi (DBOT mode)	124.26	183.83	308.09	1	55	8.65	0	8.65
2	Prayagraj-salori (DBOT mode)	191.49	140.26	331.75	1	43	9.5	0	9.5
3	Meerut (HAM mode)	410.52	280.19	690.71	1	220	0	0	**0**
4	Mathura (HAM mode)	159.46	133.1	292.56	1	60	0	0	**0**
5	Lucknow (DBOT mode)	146.07	118.6	264.67	1	50	0	0	**0**

6	Vrindavan (DBOT mode)	42.46	35.24	77.70	1	13	2.17	0	**2.17**
7	Saharanpur (HAM mode)	286.89	290.34	577.23	1	135	0	0	**0**
8	Kosi Kalan (DBOT mode)	33.26	33.33	66.59	1	12	0	0	**0**
9	Hathras (DBOT mode)	75.03	53.88	128.91	1	24	0	0	**0**
10	Chhata (DBOT mode)	36.74	19.41	56.15	1	6	0	0	**0**
11	Prayagraj (Rajapur) (DBOT mode)	258.09	217.89	475.98	1	90	0	0	**0**
	Total B	**1764.27 Cr.**	**1506.07 Cr.**	**3270.34 Cr.**	**11**	**708 MLD**	**20.32 Cr.**	**0.000 Cr.**	**20.32 Cr.**
Grand Total : A+B		**3890.23 Cr.**	**4130.69 Cr.**	**8020.92 Cr.**	**50**	**1383.3 MLD**	**410.24 Cr.**	**103.297 Cr.**	**513.537 Cr.**

Details of other Expenditure for project under Namami Gange through TSA (Treasury Single Account) system in FY 2023-24 & 2024-25 (upto Aug-24)

Sno.	Description	Expenditure Amount (Rs. in Cr)
A	**Completed Project under O&M**	
	Sewerage Scheme, Bithoor, Kanpur	0.1754
	Sewerage Network and SPS, Prayagraj	0.1631
	10KlD fecal Sludge & Septage Ganga at Chunar	0.2703
	I&D & STP Works at Vrindavan Nagar, Mathura	0.7315
	I&D Dratns& STP Works Firozabad	0.8735
	Garhmukteshwar Sewerage Scheme	0.6739
	I&D and STP works Vrindavan	0.5303
	I&D & STP at Narora, Bulandshahar	0.7729
	Renovation and upgradation of STP Mathura Vrindavan	0.8443
	I&D and STP works Ramnagar, Varanasi	3.2727
	I&D of Drains & STP Works- Kasganj	2.0517
	Etawah Sewerage Scheme	4.3528
	14 MLD STP at Baghpat	5.7300

	Prevention of Pollution of River Ramganga at Moradabad	6.5776
	I&D works at Ayodhya, Faizabad	4.2208
	Sewerage District-C Allapur, Prayagraj	0.8675
	Sewerage District-AnupshaharBulandshahar	1.0146
	Sewerage work in sewerage District-A Prayagraj	1.5345
	Sewerage District-I of Kanpur, U.P.	10.8533
B	**Sanction for Power connection ,etc by NMCG**	
	I&D and STP works Agra (HAM)	0.4974
	I&D and STP works Ghazipur (HAM)	2.2309
	I & D STP at Ayodhya (HAM)	3.2285
	I&D STP at Bareilly (HAM)	8.1462
C	**Centage (DPR and Supervision Fees)**	12.2100
D	**Bioremediation treatment of drain**	0.3900
E	**Ghat works at prayagraj**	15.980
F	**Strengthing of Labs**	6.4000
G	**Institutional Expenditure**	3.1500
H	**TPI**	0.0180
I	**IEC**	5.8853
J	**GST, TDS, Labourcess**	1.8700
K	**State Share fund Expenditure for Electricity, Centage, O&M etc,**	55.9980
	Total C	**161.5150**

Total Fund (A+B) [F.Y. 2023-24]	**Rs. 8020.92 Cr.**
Total Expenditure (A+B+C) [F.Y. 2023-24 & 2024-25 (upto Aug-24)]	**Rs. 675.052 Cr.**

Used Water (Sewage) Management
By Local Bodies
(Since March, 2023 to August, 2024)

S. No.	Town/ District	Name of Project	Project Cost (in Cr.)	Capacity of Plant (in MLD)	Expenditure (Rs in Cr.)
1.	Jhansi	Smart City Project	72.00	26.00	68.00
2.	Ghaziabad	Ghaziabad Sewerage Scheme (Siddharth Vihar Yojna)	38.00	21.50	36.94
Total			**110.00 Cr.**	**47.50 MLD**	**104.94 Cr.**

Annexure A-6

F. No. 1(13)PFMS/FCD/2020
Government of India
Ministry of Finance
Department of Expenditure
PFMS Division

Block No.11, 5th Floor,
CGO Complex, Lodhi Road,
New Delhi, dated 23.03.2021

OFFICE MEMORANDUM

Subject: Procedure for release of funds under the Centrally Sponsored Schemes (CSS) and monitoring utilization of the funds released

The General Financial Rule 232(v) prescribes the release of funds to the State Governments and monitoring utilization of funds through PFMS. For better monitoring of availability and utilization of funds released to the States under the Centrally Sponsored Schemes (CSS) and to reduce float, the Department of Expenditure vide letter of even number dated 16.12.2020 had shared a draft modified procedure for release of funds under CSS with all the State governments and Ministries/Departments of the Government of India to seek their comments. The comments received from the State governments and Ministries/Departments of the Government of India were considered and the procedure has been suitably modified.

With a view to have more effective cash management and bring more efficiency in the public expenditure management, it has been decided that the following procedure will be followed by all the State Governments and Ministries/Departments of the Government of India regarding release and monitoring utilization of funds under CSS with effect from 1st July, 2021:

1. Every State Government will designate a Single Nodal Agency (SNA) for implementing each CSS. The SNA will open a Single Nodal Account for each CSS at the State level in a Scheduled Commercial Bank authorized to conduct government business by the State Government.

2. In case of Umbrella schemes which have multiple sub-schemes, if needed, the State Governments may designate separate SNAs for sub-schemes of the Umbrella Scheme with separate Single Nodal Accounts.

3. Implementing Agencies (IAs) down the ladder should use the SNA's account with clearly defined drawing limits set for that account. However, depending on operational requirements, zero-balance subsidiary accounts for each scheme may also be opened for the IAs either in the same branch of the selected bank or in different branches.

4. All zero balance subsidiary accounts will have allocated drawing limits to be decided by the SNA concerned from time to time and will draw on real time basis from the Single Nodal Account of the scheme as and when payments are to be made to beneficiaries, vendors etc. The available drawing limit will get reduced by the extent of utilization.

5. For seamless management of funds, the main account and all zero balance subsidiary accounts should preferably be maintained with the same bank. However, State Government may choose different banks for opening Single Nodal Accounts of different CSS.

6. Only banks having a robust IT Systems and extensive branch network should be chosen for opening the Single Nodal Account of each CSS. The bank chosen should have the facility to open the required number of subsidiary zero balance accounts and a robust MIS for handling accounting and reconciliation at each level. The bank should also provide a user friendly dashboard to officers at various levels to monitor utilization of funds by IAs.

7. The bank's software system should be able to monitor the drawing limits of the IAs who should be able to draw funds on real time basis from the SNA's account as and when payments are to be made. The selected bank should ensure proper training and capacity building of branch managers and other staff for smooth operation of these accounts.

8. The Ministries/Departments will release the central share for each CSS to the State Government's Account held in the Reserve Bank of India (RBI) for further release to the SNA's Account.

9. Funds will be released to the States strictly on the basis of balance funds of the CSS (Central and State share) available in the State treasury and bank account of the SNA as per PFMS or scheme-specific portals fully integrated with PFMS in consonance with rule 232(V) of the General Financial Rules, 2017.

10. The SNAs shall ensure that the interest earned from the funds released should be mandatorily remitted to the respective Consolidated Funds on pro-rata basis in terms of Rule 230(8) of GFR, 2017. Interest earned should be clearly and separately depicted in PFMS. scheme-specific portals integrated with PFMS and in MIS provided by the banks.

11. Except in case of schemes/sub-schemes having no State share, States will maintain separate budget lines for Central and State Share under each CSS in their Detailed Demand for Grants (DDG), and make necessary provision of the State share in the State's budget. While releasing funds to SNA, State's Integrated Financial Management Information System (IFMIS) should provide these budget heads and the same should be captured in PFMS through treasury integration.

12. In the beginning of a financial year, the Ministries/Departments will release not more than 25% of the amount earmarked for a State for a CSS for the financial year. Additional central share (not more than 25% at a time) will be released upon transfer of the stipulated State share to the Single Nodal Account and utilization of at least 75% of the funds released earlier (both Central and State share) and compliance of the conditions of previous sanction. However, this provision will not be applicable in case of schemes where a different quantum of release has been approved by the Cabinet.

13. After opening of Single Nodal Account of the scheme and before opening zero balance subsidiary account of IAs or assigning them drawing rights from SNA's account, the IAs at all levels shall return all unspent amounts lying in their accounts to the Single Nodal Account of the SNA. It will be the responsibility of the State government concerned to ensure that the entire unspent amount is returned by all the IAs to the Single Nodal Account of the SNA concerned. For this, the State Governments will work out the modalities and the timelines and will work out Central and state share in the amount so available with IAs.

SNAs will keep a record of unspent balance lying in the account of IAs and the amount refunded by IAs.

14. Refund of balance amount by IAs and the amount available in the SNA's account should be taken into account by the Program Division of the Ministry/Department while releasing funds under the scheme. Concerned SNAs shall keep a record of the unspent amount lying in the account of IAs to be deposited in the Single Nodal Account while assigning drawing rights to IAs.

15. Ministries/ Departments will ensure that releases under all CSS are made strictly as per the actual requirement on the ground, without resulting in any material float with the implementing agencies at any level.

16. The State Government will transfer the Central share received in its account in the RBI to the concerned SNA's account within a period of 21 days of its receipt. The Central share shall not be diverted to the Personal Deposit (PD) account or any other account by the State Government. Corresponding State share should be released as early as possible and not later than 40 days of release of the Central share. The funds will be maintained by the SNA in the Single Nodal Account of each CSS. State Governments/SNAs/IAs shall not transfer scheme-related funds to any other bank account, except for actual payments under the Scheme.

17. State Governments will register the SNAs and all IAs on PFMS and use the unique PFMS ID assigned to the SNA and IAs for all payments to them. Bank accounts of the SNAs, IAs, vendors and other organizations receiving funds will also be mapped in PFMS.

18. Payments will be made from the zero balance subsidiary accounts up to the drawing limit assigned to such accounts from time to time. Transactions in each Subsidiary Account will be settled with the Single Nodal Account daily through the core banking solution (CBS) on the basis of payments made during the day.

19. SNAs and IAs will mandatorily use the EAT module of PFMS or integrate their systems with the PFMS to ensure that information on PFMS is updated by each IA at least once every day.

20. SNAs will keep all the funds received in the Single Nodal Account only and shall not divert the same to Fixed Deposits/Flexi-Account/Multi-Option Deposit Account/Corporate Liquid Term Deposit (CLTD) Account etc.

21. The State IFMIS should be able to capture scheme component-wise expenditure along with PFMS Scheme Code and Unique Code of the Agencies incurring the expenditure. State Governments will ensure daily uploading/sharing of data by the State IFMIS/Treasury applications on PFMS. PFMS will act as a facilitator for payment, tracking and monitoring of fund flow.

22. Release of funds by the Ministries/Departments to States towards the end of the financial year should be avoided to prevent accumulation of unspent balances with States. Ministries/Departments will arrange to complete the release well in time so that States have ample time to seek supplementary appropriations from their respective legislatures, if required, and account for all the releases in the same financial year.

23. In case of CSS having no State share and where as per the scheme guidelines, funds are released by the Central Ministry/Department directly to the districts/blocks/Gram Panchayats/Implementing agencies, the requirement of notifying a single Nodal Agency and opening of a Single Nodal Account at the State level may be waived by the Secretary of the Central Ministry/Department concerned in consultation with the Financial Adviser.

24. UTs without legislature work directly in PFMS. Therefore, there is no need for them to open a Single Nodal Account. They will ensure that the funds are released to the vendors/beneficiaries 'just in time'. In case funds are to be released to any agency as per scheme guidelines, provision of Rule 230 (vii) of GFR 2017 will be strictly followed to avoid parking of funds, with agencies.

25. Ministries/Departments shall undertake monthly review of the release of funds (both the Central and State Share) from the State treasury to the SNA, utilization of funds by SNAs and IAs and outputs/outcomes vis-à-vis the targets for each CSS.

This issues with the approval of Secretary (Expenditure) and shall supersede all earlier guidelines on this subject.

23/3/21

(Subhash Chandra Meena)
Director (FCD)
011-24368543
E-mail: subhash.meena@nic.in

To,

1. All Secretaries to the Government of India
2. All Financial Advisors to the Government of India
3. All Pr. CCAs/CCAs of all Ministries/Departments

Copy to:

1. PSO to Secretary (Expenditure)
2. PPS to CGA
3. Sr.PPS to Addl. Secretary (Expenditure)
4. PSO to Addl. Secretary (Pers)
5. Sr. PPS to JS (PFC-II)
6. Sr. PPS to JS(PF-S)

Annexure A-7

ITEM NO.42 COURT NO.1 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s).40628/2022

(Arising out of impugned final judgment and order dated 13-09-2022 in OA No. 116/2014 passed by the National Green Tribunal)

STATE OF U.P **Appellant(s)**

VERSUS

MEERA SHUKLA & ORS. **Respondent(s)**

(FOR ADMISSION and IA No.26918/2023-EX-PARTE STAY and IA No.26917/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 20-03-2023 This appeal was called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) **Ms. Garima Prashad, Sr. A.A.G.**
Ms. Ruchira Goel, AOR
Ms. Priyanka Swami, Adv.
Mr. Adit Jayeshbhai Shah, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1 Delay condoned.

2 Issue notice.

3 In the meantime, the direction of the National Green Tribunal, in its order dated 13 September 2022, to the State of Uttar Pradesh to deposit an amount of Rs 120 crores as compensation to be deposited in a “separate ring-fenced account” shall remain stayed.

Signature Not Verified
Digitally signed by Sanjay Kumar
Date: 2023.03.20 19:04:38 IST
Reason:

4 We, however, clarify that this shall not be construed as obviating the duty of the State to comply with all other directions and to report compliance to the Tribunal.

5 Tag with Civil Appeal Diary No 36830 of 2022.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. OF 2022

APPEAL UNDER SECTION 22 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010 (19 OF 2010)

(Arising out of the Impugned final judgment and order dated 13.09.2022 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No. 116/2014))

	POSITION OF PARTIES BEFORE THE TRIBUNAL	**IN THIS COURT**
State of UP through Secretary, Town and Country Planning Department. Banddariyabagh, Lucknow 226001.	Respondent no.6	APPELLANT
VERSUS		
1. Meera Shukla w/o Late HN Shukla Village & Post: Gurauli District: Gorakhpur, UP	Applicant	Respondent No.1 …Contesting Respondent
2. Municipal Corporation, Gorakhpur, Nagar Nigam, Gorakhpur Through its Municipal Commissioner, UP 273001	Respondent No.1	Non-contesting/ proforma Respondent No.2

	nagarnigamgkp@gmail.com		
3.	Gorakhpur Development Authority through its Vice Chairman, Taramandal, Gorakhpur UP 273001	Respondent No.2	Non-contesting/ proforma Respondent No.3
4.	Gorakhpur Industrial Development Authority Through its Vice Chairman, Civil Lines, Gorakhpur 273001 ceogida@rediffmail.com	Respondent No.3	Non-contesting/ proforma Respondent No.4
5.	District Magistrate Gorakhpur UP 273001	Respondent No.4	Non-contesting/ proforma Respondent No.5
6.	UP Pollution Control Board through its Chairman Building No. TC-12V, Vibhuti Khand, Gomti Nagar Lucknow 226010 info@uppcb.com	Respondent No.5	Non-contesting/ proforma Respondent No.6
7.	Central Pollution Control Board through its Chairperson Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi 110032 Psms.cpcb@nic.in, adaba.cpcb@nic.in	Respondent No.7	Non-contesting/ proforma Respondent No.7
8.	Central Ground Water Board through its Chairman Bhujal Bhawan, NH-IV, Faridabad 121001 Tsmam-cgwb@nic.in	Respondent No.8	Non-contesting/ proforma Respondent No.8

...Non
contesting/proforma
Respondents

IN THE MATTER OF:

APPEAL UNDER SECTION 22 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010 AGAINST THE .8IMPUGNED JUDGMENT AND ORDER DATED 3.09.2022 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN OA NO. 116/2014

To,

The Hon'ble Chief Justice of India
And his Companion Justices of the
Hon'ble Supreme Court of India

The humble appeal of the
Appellant above named

MOST RESPECTFULLY SHEWETH:

1. The present Civil Appeal filed by the State of Uttar Pradesh is directed against the Impugned Final Judgment and Order dt. 13.09.2022 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No. 116/2014 (**"Impugned Order"**). Vide the said Impugned Order, the Hon'ble National Green Tribunal has assessed the State's purported liability for alleged discharge of 55 MLD (Millions Litres per Day) sewage into the water bodies of Gorakhpur to be ₹ 110 Crores (@ ₹ 2 crores per MLD), and

for alleged unprocessed legacy solid waste of ₹ 3.8 Lakhs MT to be ₹ 11.40 crores (@ ₹ 300 per MT), rounded off to ₹ 10 crores. Therefore, vide the Impugned Order the Hon'ble National Green Tribunal has imposed on the State of UP, costs of ₹ 120 crores and has directed the same to be deposited within one month in a ring-fenced account under the control of the Divisional Commissioner, Gorakhpur, to plan and execute remedial measures to achieve environmental norms within 6 months as per directions of the Joint committee (also constituted vide the Impugned Order)

2. The Appellant herein is the State of Uttar Pradesh, against whom the costs have been levied by the Impugned Order. The present Appeal is being filed through the Chief Secretary, while in the court below, the State had been impleaded through the Town & Country Department. However, since the said department is not involved as such in the lis, but the chief secretary is, the present Appeal is being filed through the Chief Secretary, Govt. of UP.

3. The Respondent No.1 is the Original Applicant in the proceedings below, whereas the Respondent No.2 to Respondent No.8 are the various agencies impleaded in the said OA No.116/2014, who are non contesting/proforma respondents herein.

BRIEF FACTS

4. The briefs facts leading to the filing of the present civil appeal are stated as under:

   i. That OA No. 116/2014 was filed by one Meera Shukla, seeking inter alia, remedial action for water pollution in the water bodies in and around Gorakhpur.

True Copy of OA No. 116/2014 filed before the Hon'ble National Green Tribunal is annexed herewith and marked as **Annexure A/1 (66 to 84).**

ii. Orders were passed from time to time in the said OA and status/compliance reports were sought. Simultaneously, other proceedings were underway before the Hon'ble Tribunal and this Hon'ble Court on treatment of municipal solid waste and liquid waste.

iii. Vide Order dt. 22.12.2016 passed in OA No. 199/2014 (Mrs. Almitra H. Patel &Ors. Vs. Union of India &Ors) the Hon'ble Tribunal extended by one year, the time frame for the creation of necessary infrastructure to ensure implementation of Solid Waste Management Rules, 2016 by the local bodies and other concerned authorities.

iv. In the meanwhile, this Hon'ble Court was seized of the issue of the setting up of Effluent Treatment Plants (ETPs) and Sewage treatment plants (STPs). Vide Order dt. 22.02.2017 passed in *Paryavaran Suraksha Samiti &Anr. V. Union of India &Ors.* (2017) 5 SCC 326, this Hon'ble Court laid down certain timelines for such projects. True Copy of Order dt. 22.02.2017 passed by this Hon'ble Court in *Paryavaran Suraksha Samiti &Anr. V. Union of India &Ors.* (2017) 5 SCC 326 is annexed herewith and marked as **Annexure A/2 (85 to 89).**

v. In the meanwhile, the Hon'ble Tribunal continued to pass orders in OA 116/2014 and seek status reports. Vide Order dt. 23.08.2018, a Monitoring Committee was set up headed by a former judge of the Hon'ble Allahabad High Court of Judicature with representatives from the CPCB, UPPCB and State Jal Nigam, to oversee compliance of directions

of the Hon'ble Tribunal. True Copy of Order dt. 23.08.2018 passed by the Hon'ble National Green Tribunal in OA No. 116/2014 is annexed herewith and marked as **Annexure A/3** (90 to99).

vi. In compliance of Order dt. 23.08.2018, a report was submitted which was taken up in Order dt. 17.12.2018.Vide Order dt. 17.12.2018, further directions were passed by the Hon'ble National Green Tribunal. The recommendations of the said Committee were directed to be acted upon by various State departments. True Copy of Order dt. 17.12.2018 passed by the Hon'ble National Green Tribunal in OA No. 116/2014 is annexed herewith and marked as **Annexure A/4**(100 to 113)

vii. Vide Order dt. 19.07.2019, the State was directed to file its compliance report on action taken on the recommendations of the Committee. True Copy of Order dt. 19.07.2019 passed by the Hon'ble National Green Tribunal on OA No. 116/2014is annexed herewith and marked as **Annexure A/5** (114 to 131).

viii. Vide Order dt. 21.10.2019 passed in separate proceedings in OA No. 670/2018, the Hon'ble Tribunal had constituted an 'Oversight Committee' for compliance of its Orders, headed by a former Judge of the Hon'ble Allahabad High Court and a former Chief Secretary of the State. True Copy of Order dt. 21.10.2019 passed by the Hon'ble National Green Tribunal in OA No. 670/2018 is annexed herewith and marked as **Annexure A/6** (132to 141).

ix. Detailed Compliance Report dt. 28.11.2019 was filed by the State in compliance with Order dt. 19.07.2019 with

respect to the Monitoring Committee's report dt. 08.06.2019 on the subject of control of pollution in the river Gomti. True Copy of Compliance Report dt. 28.11.2019filed by the State in compliance with Order dt. 19.07.2019is annexed herewith and marked as **Annexure A/ 7 (142 to 151)**.

x. Additional Compliance Report dt. 21.01.2020 was filed by the State in compliance with Order dt. 19.07.2019 with respect to matters pertaining to the Urban Development Department. True Copy of Additional Compliance Report dt. 21.01.2020filed by the State in compliance with Order dt. 19.07.2019 with respect to matters pertaining to the Urban Development Department is annexed herewith and marked as **Annexure A/8 (152 to 155)**.

xi. Action taken report dt. 15.12.2020 was filed providing the summary of discussions and compliance in the meeting dt. 18.07.2019 of the Eastern UP Rivers and Water Monitoring Committee in relation to wetlands in Eastern UP. True Copy of Action taken report dt. 15.12.2020 is annexed herewith and marked as **Annexure A/ 9 (156 to 190)**.

xii. Vide Order dt. 12.01.2021 the Hon'ble Tribunal directed that the recommendations of the Oversight Committee be implemented, remedial action for restoration of water bodies, abatement of pollution, enforcement of Solid Waste Management Rules etc., be taken, and reports in this regard be filed by the State. True Copy of Order dt. 12.02.2021 passed by the Hon'ble National Green Tribunal in OA No. 116/2014 is annexed herewith and marked as **Annexure A/ 10 (191 to 290)**.

xiii. A report dt. 06.09.2021 detailing Compliance of the directions passed in Order dt. 12.01.2021 was filed by the State. True Copy of Compliance Report Dt. 12.01.2021 is annexed herewith and marked as **Annexure A/ 11** (271 to 274).

xiv. Vide Order dt. 07.09.2021 the Hon'ble Tribunal, stated that compensation should be paid by the State u/s 15 of the NGT Act. The Chief Secretary was directed to take stringent action holding erring officials accountable for poor compliance of NGT orders. True Copy of Order dt. 07.09.2021 passed by the Hon'ble National Green Tribunal in OA No. 116/2014 is annexed herewith and marked as **Annexure A/12** (275 to 314).

xv. In compliance with the Order dt. 07.09.2021, Action Taken Reports dt. 02.12.2021 were submitted by the Department of Urban Development and Department of Irrigation and Water resources giving realistic timelines of implementation of the directions in the said Orders. True Copy of Action taken report dt. 02.12.2021 filed by the Department of Urban Development is annexed herewith and marked as **Annexure A/13** (315 to 316).True Copy of Action taken report dt. 02.12.2021 filed by the Department of Irrigation and Water resources is annexed herewith and marked as **Annexure A/ 14** (317 to 354).

xvi. In compliance with Order dt. 07.09.2021, the Chief Secretary of the State submitted a Report of Review dt. 21.02.2022 detailing the actions taken against the erring officials. True Copy of the Chief Secretary's Compliance Report dt. 21.02.2022 is annexed herewith and marked as **Annexure A/ 15** (355 to 362).

xvii. Vide Order dt. 30.03.2022, the Hon'ble Tribunal, failing to take into account the ground realities and the extent of work accomplished by the State, disapproved of the implementation timelines proposed in Reports dt. 02.12.2021 and 21.02.2022. It was directed that overall integration of Action Plans is to be ensured by monitoring at the Chief Secretary level with involvement of RRC in the State. Further reports in this regard were directed to be furnished. True Copy of Order dt. 30.03.2022 passed by the Hon'ble National Green Tribunal in OA No. 116/2014 is annexed herewith and marked as **Annexure A/ 16** (363 to409).

xviii. In compliance with Order dt. 30.03.2022, the Government of UP formed a Committee to study the health impacts of pollution in Gorakhpur and surrounding areas vide OM dt. 09.05.2022. The Committee submitted its report in may 2022. True Copy of OM dt. 09.05.2022 is annexed herewith and marked as **Annexure A/ 17** (401 to —).True Copy of Report of the Technical Committee dt May 2022 is annexed herewith and marked as **Annexure A/ 18** (402 to414).

xix. Detailed Action Taken Report dt. 16.08.2022 was filed in compliance with Order dt. 30.03.2022, providing the current progress status of STPs, MLDs and CETP, along with realistic timelines for conclusion. True Copy of Detailed Action Taken Report dt. 16.08.2022 filed by the State in compliance with Order dt. 30.03.2022 is annexed herewith and marked as **Annexure A/ 19** (415 to428).

xx. The Hon'ble National Green Tribunal failed to appreciate the steps taken by the State and passed the Impugned Order imposing heavy and unjustified costs.

xxi. Hence the present Petition

5. **QUESTIONS OF LAW:**

The following substantial questions of law arise for kind consideration by this Hon'ble Court:

Whether the Hon'ble National Green Tribunal should, instead of imposing artificial timelines, allow the State a margin of appreciation in outlining realistic timelines for completion of the projects for remedying water pollution, taking into account the specific ground realities of the place in question? Whether impractical timelines can be implemented in the manner directed by the Impugned Order, given present Funding and Institutional Capacities and other competing priorities of the State?

A. Whether the mechanical imposition of a specific formula for determining environmental compensation without any explanation of the same is arbitrary?

B. Whether in assessing such alleged compensation and MLD deficit, the Hon'ble National Green Tribunal should have taken into account the bioremediation measures being taken by the State until 100% STP coverage was achieved?

C. Whether directing such alleged compensation to be deposited in a separate ring-fenced account is counter-productive?

6. **GROUNDS**

A) Because the Impugned Order is erroneous and passed contrary to the admitted facts and merits to be set aside.

B) Because the Impugned Order expects impractical and artificial timelines to be adhered to which are impossible to implement in the time frame, given present funding and institutional capacities and other competitive priorities of the State

C) Because this Hon'ble Court, in a recent decision dated 21.05.2021 passed in SLP C No. 7147/2021 (relating to certain observations and directions passed by the Hon'ble Allahabad High Court in relation to Covid management during the second wave) has extended the doctrine of impossibility of performance in contract law, to Court orders as well. It was held:

> *"However, while dealing with such matters, because of the concern and anxiety which the courts may have for corona patients and the general public, and in an endeavour to grant utmost relief to those suffering, sometimes unwittingly, the Courts overstep and pass certain orders which may not be capable of being implemented.*
>
> ...
>
> *Further, while again appreciating the efforts of the judges of the High Court in looking to the matter in depth while passing orders, we are of the opinion that the High Court should normally consider the possibility of the implementation of the directions given by it, and such directions which are incapable*

of being implemented should be avoided. The doctrine of impossibility, in our view, would be equally applicable to court orders as well"

D) Because the Hon'ble Tribunal has completely failed to appreciate the ground realities of tackling water pollution and that the State has been dealing with the problem of untreated sewage in the city of Gorakhpur on a war footing.

E) Because in fact, the first set of STPs with the treatment capacity of 15MLD and 30MLD was initiated in Gorakhpur city in 2010-11 and was completed in the year 2015-16. Besides this, two STPs 5MLD & 10MLD under AMRUT Scheme are under construction and three STPs 10MLD+30MLD+38MLD has been sanctioned under AMRUT 2.0. Further projects under AMRUT 2.0 or NMCG is under various stages of approval which will ensure that all the drains are treated before entering any water body..

F) Because the Hon'ble Tribunal has failed to appreciate that the total installed capacity for MSW treatment and coverage of door to door collection of MSW has also increased exponentially; that the remediation of legacy waste has also been taken up on priority.

G) Because the Hon'ble Tribunal has failed to appreciate that the state of Uttar Pradesh is one of the leading States in implementing the AMRUT Scheme (Atal Mission for Rejuvenation and Urban Transformation) launched in June 2015 to ensure, inter alia, 100% potable water supply to every household and increasing the coverage of sewerage/septage management in 500 selected urban local

bodies with population of above 1 lakh in 2011 Census. AMRUT 2.0 is a step towards with the aim of making the cities 'water secure' and providing functional water tap connections to all households.

H) Because the AMRUT 2.0 Mission also targets providing 100% sewage/septage management in 500 AMRUT cities and has a reform agenda focused on financial sustainability and water security of ULBs. Meeting 20% of water demand through recycled water, reducing non-revenue water to less than 20% and rejuvenation of water bodies are major water related reforms.

I) Because the Hon'ble Tribunal has failed to appreciate that out of the 279 total sanctioned projects under AMRUT for water related projects in UP, state has completed 211 projects worth ₹5,288 crore, of which 140 are related to water supply, at a cost of ₹2,034 crore and 71 sewage-related projects were completed at s cost of ₹3,254 crores. Thus, it is clear that the State government is committed to fulfilling and ensuring that the problem of water pollution is being tackled comprehensively and efficiently within the available financial and technical resources.

J) Because the Hon'ble Tribunal has failed to appreciate the ground realities involved in implementing such projects on the large scale, from the initial conception of the projects based on needs assessment and surveys, finalisation of DPR, Administrative and financial approval, project allocation, tendering & bid process management, work allocation is a tedious and process driven.

K) Because the Hon'ble Tribunal has failed to take into account the constraints imposed by land availability on

account of inadequacy, disputes, court cases and local resistance. Detailed action needs to be taken step-by-step starting with developing the institutional capabilities at State and District/ ULB level, online submission of the project on the portal, State plan approval from the State, approval from GOI of State plan, identifying the suitable land (if available for acquisition then 2-4 months otherwise the process may take 6 months to 12 months), preparation of Detailed Project Report (DPR) (1-2 Months), technical and financial approval from SLTC and SHPSC (1-2 Months), Financial approval of the DPR through EFC/ PFAD/ issuing of G.O. (2-4 Months), Bidding Process (around 3 months), Evaluation of Bids (up to 1 Month), Selection of Bidders / Approval from Bid committee (up to 1 month), Award of contract/ Agreement signing (up to 1 Month), Mobilization Period (2-3 Months), Start of the work and completion of work (20-24 Months).

L) Because the Hon'ble Tribunal has failed to appreciate that in a heavily populated State like Uttar Pradesh with urbanized landscape, crisscrossed by rivers and transport infrastructure, the land availability for STP or MSW projects has always been a challenge as the site for such projects to be away from habitation and flood plain zones

M) Because after the DPR is finalized, its technical and financial approval is done as per the provisions of the technical and financial code of the State for estimating the optimum cost so that necessary budgetary provisions may be made for ensuring timely and seamless availability of the financial resources. Thereafter, tendering/bidding is done for contracting the work to a technically qualified

contractor at minimum cost so that the chances of misappropriation of Government funds are minimized.

N) Because the Hon'ble Tribunal failed to appreciate that this whole process is mandatory for the sake of minimizing the chances of misuse & misappropriation of Government funds and ensuring complete transparency as per the provisions of financial code of the State and implementation of the project by a technically sound agency.

O) Because instead, the Hon'ble Tribunal has compressed these mandatory requirements into an artificial timeline without taking into account of actual processes, as well as the exigencies of the time (such as the devastatingCovid – 19 pandemic which required the State's urgent funds/attention to be used to combat the deadly disease).

P) Because even with all things being equal, successful implementation of the projects requires the development of institutional capacities at the level of ULB and State. This could be either to develop the competent skill set in the existing manpower or the engagement of technically competent resources at various level to carry out the critically specialized work of design & engineering, successful execution, monitoring, operations and maintenance for the project at large.

Q) Because other competing priorities such as social welfare, Health, Education, Transport, Rural Development, overall sanitation, Electricity etc. should not have been ignored.

R) Because the Hon'ble Tribunal has failed to place the issue in the larger context of the State's committed efforts to ensure cleaning up of its water bodies, in particular, the

Ganga and its tributaries. Under the NamamiGange and other Schemes of Govt. of India or the State, a total of 119 sewage treatment plants with a combined capacity of 3,667 MLD have already been set up in the State, which have significantly reduced the sewage discharges in the holy Ganga and other rivers and water bodies. The State has thus allocated huge funds towards tackling and taking concrete steps for remedying water pollution in the entire State, which the Hon'ble NGT has completely failed to appreciate, and taken a piecemeal approach, per city, to assess the State's actions.

S) Because within the specifics of the remedial action in Gorakhpur also, which was the subject matter of OA 116/2014, it is submitted that the Hon'ble Tribunal has failed to appreciate that Effluent Treatment Plant (ETP) are functioning in certain industries and a common effluent treatment plant of capacity 7.5 MLD has been sanctioned and will soon be constructed. Further that the 55 MLD deficit (out of 100 MLD) discharge of municipal wastewater comprised of sewage discharge, which is fully covered under the ongoing and approved projects of sewage treatment and the funds are well tied up as the projects are already sanctioned by the Government and will be completed. Also that until 100% coverage is achieved, the State is taking restoration measures through bioremediation of the drains, which presently covers 52.56 MLD of the 55 MLD gap.

T) Because with respect to municipal solid waste (MSW), 8.45 ha of land has been purchased, and work for the establishment of a 500 TPD Municipal Solid Waste

Treatment Plant is underway and already 45% works have been completed. Further remediation of the legacy waste has already been taken up on priority. Door to Door collection of MSW is already being done in Gorakhpur.

U) Because Section 15 of the NGT Act envisages compensation for, inter alia, restitution of the environment, under which provision the Hon'ble Tribunal has, vide the Impugned Order, purported to impose costs on the State. However, the Hon'ble Tribunal has failed to appreciate that the State itself is taking remedial measures and ensuring restitution of the environment; and thus, there was no occasion to impose the said costs.

V) Because the Hon'ble Tribunal has also failed to appreciate that the availability of land for MSWs and STP projects is a great challenge; that in this case, identification of land for the MSW plant took a long time since Gorakhpur is on the banks of the Ramgarh Tal wetlands and is surrounded by Rapti, Ami and Rohini rivers with its surroundings forming a part of Terai Region having number of Ox-Bow Lakes, and the land for such a project is to be situated far away from habitation, wetlands and flood plains of rivers. Thus, after much exercise, the requisite land was identified about 12 km away from Gorakhpur city

W) Because apart from availability of land, the Hon'ble Tribunal failed to appreciate the challenge in laying down sewer lines in thickly populated and geographically challenging areas, such as Gorakhpur, which has narrow lanes, and ensuring that the sewer lines are laid in a manner so that the Ramgarh wetland is free from any sewer discharge. The Hon'ble Tribunal has failed to

appreciate that the laying of intercepting sewer line for tapping of drains involves raising the height of the bund along the Ramgarh Wetland as the area is very close to it, and that further, the work gets hampered during the monsoon / rainfall period and rainfall period from June-end to December due to water logging in various low-lying areas. Further, the speed of laying sewer line work is comparatively less due to very high ground water table which needs continuous dewatering before laying of sewer line. The Hon'ble Tribunal completely failed to appreciate that these factors peculiar to the region contributed to extended time being taken for completion of the work.

X) Because the Hon'ble Tribunal has failed to appreciate that the above would demonstrate the State's commitment to address the problem of untreated sewage – that the State has sanctioned these projects on topmost priority and efforts on war footing are being continued for completion of these projects expeditiously; that drains are being treated through bio-remediation in compliance to the directions of the Hon'ble Tribunal. The State has been regularly submitting compliance before the Hon'ble Tribunal regarding satisfactory interim treatment of sewage done by the State during the course of the completion of STP Projects. The funds for bio-remediation are also fully tied up.

Y) Because courts have always allowed the State a margin of appreciation in achieving human rights/ environmental rights aims, based on its own unique set of circumstances. The Hon'ble NGT however, has refused to allow the said margin of appreciation, recognized both by this Hon'ble

Court and international courts, to the State in the present case.

Z) Because most importantly, the Hon'ble Tribunal has failed to appreciate the debilitating impact the Covid 19 pandemic has had on the State's action plan qua remedying decades of water pollution.

AA) Because while the State was taking urgent and serious steps to ensure timely compliance with the Hon'ble NGT's directions qua compliance with the Solid Waste Management Rules, 2016 (in OA No. 199/2014: *Mrs. Almitra H. Patel &Ors. V. Union of India*) and the directions of this Hon'ble Court qua timelines to set up ETPs and STPs (in *Paryavaran Suraksha Samiti &Anr. V. Union of India &Ors.* (2017) 5 SCC 326, the Covid 19 pandemic emerged, which limited the availability of financial resources required for initiation and completion of various projects related to STPs and MSW Plants. There was a limitation of the availability of financial resources due to the emerging more competitive priorities related to Social welfare, Food and Civil Supplies and Medical and Health Services etc on account of the Pandemic which continues till date, particularly in light of other orders passed by this Hon'ble Court in relation to the pandemic and the State's financial liabilities related thereto.

BB) Because besides the above, the Hon'ble Tribunal ought to have also taken into account the fact that the institutional capacity of the various Departments and Agencies responsible for the implementation of various projects related to Solid and Liquid Waste Management is also a matter of concern which limits the achievement of

the timelines. After the notification of Solid Waste Management Rules, 2016 and order of this Hon'ble Court dt. 22.02.2017 in *Paryavaran Suraksha Samiti*, the implementation all the projects was concentrated into a time period of three years only for which institutional capacity for project formulation, review, bidding and implementation needs to be assessed. Even if the capacity is thought be enhanced then there is a challenge in timely building up and sustaining this capacity in future after the projects have completed. Thus concentrating the implementation of all the projects was not possible due to lack of institutional capacity of the project agencies.

CC) Because the formula used by the Hon'ble Tribunal in the Impugned Order, i.e. ₹ 2 crores per MLD, is completely arbitrary and does not appear to have any basis. In fact, Impugned Order would show that it merely quotes in the other orders passed in this as well as other cases (in fact the purported formula has just been imported from an Order in another case, which itself quotes the said formula being used in yet another case, with no explanation of the basis of the same). The Impugned Order makes sweeping remarks on the alleged inadequacy of the State's Action plan, without any actual deliberation on the same, and a mechanical application of a formula, the basis of which is itself not explained. Thus, the Impugned Order also suffers from non-application of mind and appears to be in the line of other similar orders passed in the recent past on the same issue.

DD) Because it is submitted that while the State has complied with the directions in the Impugned Order, all

that the said directions serve to do, is to add another layer of proceedings for the administration to secure access of funds for the implementation of its projects, which can only further delay the projects. Thus, it is submitted that the Impugned Order may in fact be counter-productive to the goal sought to be achieved thereby.

EE) Because the Hon'ble Tribunal has taken cognizance of State's sustained efforts in the last 5 years to significantly reduce Entero Virus (EV) and the related diseases such as JE, AES and the like but failed to recognize this reduction in the diseases is also due to the control of pollution and contamination in water bodies.

FF) Because the State had taken up the challenge of minimizing the epidemic of JE & AES with a well-designed multi-pronged strategy and has been able to achieve success of very high degree. The efforts of the State are reflected in the report of the High Power Committee headed by the expert nominated by the Hon'ble Tribunal. The complete control of JE & AES is a result of the efforts of Government on the Cleanliness and Sanitation front along with besides interventions in the field of Medical & Health Services in the City of Gorakhpur and areas around it.

GG) Because therefore, just as the State has controlled/ minimised the spread of EV and the diseases it causes, the State will also ensure compete remediation of water pollution in Gorakhpur within the timelines it has committed to.

HH) It is pertinent to mention that such critical specialised work of sewerage/septage management and

other water related works requires intensive technological interventions, rigorous strategic planning and assessment as per the local ground conditions along with enormous technical manpower with the concerned implementing authority.

II) To execute all such projects related to sewerage and solid waste management, are planned with certain strategy and proceedings in accordance with the local conditions (considering population density, geographical locations and topography of the concerned area). All these strategies and proceedings are aligned with the relative guidelines and manuals laid down by GOI/State Government to ensure the utilisation of funds through well designated approved channels/stages as mentioned hereinabove.

JJ) It is submitted that the works related to the sewerage management works are being implemented since years. Ganga Action Plan-1 was launched in the year 1986 under which, in 6 Class-I towns of UP 13 STPs of total 375MLD capacity were created. Thereafter Ganga Action Plan-2 (GAP-2) was launched in the year 2011 under which I&D and treatment of domestic sewage in Ganga river and it's tributaries were undertaken, under which 400MLD capacity was created. Under Yamuna Action Plan-1 and Gomti Action Plan in Uttar Pradesh, additional treatment capacity of 54MLD and 47MLD were created respectively. Further under Gomti Action Plan-2, treatment capacity of 345MLD was created. Treatment capacity of 35MLD was added in Ganga Action Plan2 till 2014.

KK) Under National Ganga River Basin Authority (NGRBA) creation of treatment capacity of 333 MLD was

established in the state of Uttar Pradesh. Later on, works were taken up under the Namami Gange Programme.

LL) Thereafter, AMRUT (Atal Mission for Rejuvenation and Urban Transformation) was launched in the year 2015 to improve domestic sewage management in 500 selected towns by 2021, out of which works were undertaken in 60 towns of Uttar Pradesh. Under AMRUT 2.0, for the above 60 cities the universal coverage for sewerage/septage management is targeted by 2027.

MM) The GOI has launched, the Swachh Bharat Mission 2.0 in 2021 with the aim to provide funds for Solid waste management and basic minimum used water treatment facilities, in remaining cities having population less 1 Lakh (as per census 2011), for the works related to interception and diversion, de-sludging vehicles, collection and transportation arrangement for Faecal sludge, setting up STPs with co-treatment facilities of septage, with the target to implement by the year 2027.

NN) Despite all above initiatives undertaken by GOI and GoUP, providing safe sanitation and river basin management could not be achieved completely as this require much more time, funds and institutional capacities to complete the work. Hence it is prayed before the Hon'ble court that efforts made by State Government and GOI are bonafied and to be appreciated and timelines for completing the projects are further relaxed without any penalties.

OO) Because in summary, the Hon'ble Tribunal has failed to appreciate the correcting decades of pollution is an incremental process, even when the State is taking

fervent action on a war footing, as is being done in the State of UP, and must be judged accordingly.

PRAYER

In the light of above, it is most humbly prayed that this Hon'ble Court may graciously be pleased to:

A) Pass an order allowing the present appeal and setting aside the Impugned final judgment and order dated 13.09.2022 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No. 116/2014); and

B) Pass any such further orders as this Hon'ble Court may deem fit and proper in the interest of justice.

(Ruchira Goel)

ADVOCATE FOR THE APPELLANT

Date: 10.12.2022

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. OF 2022

IN THE MATTER OF:

State of UP ...Appellant

VERSUS

Meera Shukla & Ors. ...Respondents

CERTIFICATE

CERTIFIED that the Civil Appeal is confined only to the pleadings before the Tribunal whose order is challenged and the documents relied upon in those proceedings. No additional facts, documents or documents or grounds have been taken therein or relied upon in the Civil Appeal. It is further certified that the copies of the documents/annexures attached to the Civil Appeal are necessary to answer the questions of law raised in the appeal for consideration of this Hon'ble Court. This certificate is given on the basis of the instructions given by the Appellant/person authorized by the Appellant whose affidavit is filed in support of the Civil Appeal.

(Ruchira Goel)

ADVOCATE FOR THE

APPELLANT

Date: 10.12.2022

IN THE SUPREME COURT OF INDIA

(CIVIL APPELLATE JURISDICTION)

(Under Section 22 of the National Green Tribunal Act, 2010)

CIVIL APPEAL NO. OF 2022

With Prayer for Interim Relief

(UNDER ARTICLE 136 OF THE CONSTITUTION OF INDIA)

(Arising out of the Impugned Order dated 13.09.2022 passed by theHon'ble National Green Tribunal in OA No. 116/2014)

In the matter of:

State of Uttar Pradesh ...Appellant

Vs.

Meera Shukla & Ors. ...Respondents

AFFIDAVIT

I, Anurag Yadav, S/o Shri P. N. Singh, aged about 46 years, currently posted as Deputy Director, Directorate of Environment, Regional Office Noida, Government of UP, presently at New Delhi do hereby solemnly affirm and state on oath as under:

1. That I am posted as Deputy Director, Directorate of Environment, Regional Office Noida, Government of UP and am conversant with the facts of the present case and have been duly authorized to depose in respect thereto on behalf of the Petitioner herein, the State of Uttar Pradesh.

2. I say that I have read and understood the contents of the accompanying Civil Appeal Paras 1 to 7 (Page ____ to ____), Synopsis and List of Dates from Page B to ___, Grounds from Ground A to ____ and accompanying I.As. I say that the facts stated therein are true to my knowledge and also based on official records and no part of it is false and nothing material has been concealed therefrom, whilst the legal submissions, prayers and certificate are based on legal advice received and believed to be true.

3. That the Annexure A-1 to A- filed along with the Petition are true typed/translated copies of their respective originals.

4. That the contents of the above affidavit are true and correct, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

VERIFICATION

I, the above-named deponent do hereby verify that the facts stated in the above affidavit are true to the best of my knowledge as also derived from the records of the case. No part of it is false and nothing material has been wilfully concealed therefrom.

Verified at _____ on this the ____day of ____ 2022.

DEPONENT

Annexure A-8

ITEM NO.17 **COURT NO.1** **SECTION XVII**

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 36830/2022

(Arising out of impugned final judgment and order dated 15-09-2022 in OA No. 606/2018 passed by the National Green Tribunal)

THE STATE OF RAJASTHAN **Petitioner(s)**

VERSUS

UNION OF INDIA & ORS. **Respondent(s)**

(IA No.192096/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.192090/2022-EX-PARTE STAY and IA No.192092/2022-CONDONATION OF DELAY IN FILING APPEAL)

Date : 16-12-2022 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) **Dr. Manish Singhvi, Sr. Adv.**
Mr. Arpit Parkash, Adv.
Mr. vikalp Sharma, Adv.
Mr. D. K. Devesh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1 Delay condoned.

2 Issue notice returnable in eight weeks.

3 In the meantime, the direction of the National Green Tribunal, in its order dated 15 September 2022, to the State of Rajasthan to deposit an amount of Rs 3,000

Signature Not Verified
Digitally signed by GULSHAN KUMAR ARORA
Date: 2022.12.16 16:24:14 IST
Reason:

crores as compensation to be deposited in a “separate ring-fenced account” shall remain stayed.

4 We, however, clarify that this shall not be construed as obviating the duty of the State to comply with all other directions and to report compliance to the Tribunal.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR